BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 687 of 2023

IN THE MATTER OF:

IN RE: AIR QUALITY INDEX IN VARIOUS CITIES

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Suhasini Sen
Counsel for MoEF&CC
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Date: 28.07.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

IN THE MATTER OF:

Original Application No. 687/2023

Air Quality Index in Various Cities

RESPONSE ON NGT ORDER DATED 13.01.2025 ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST, AND CLIMATE CHANGE, NEW DELHI (RESPONDENT NO. 15)

I, Nallamolu Subrahmanyam, S/o Shri Narasimha Rao, aged about 37 Years, presently working as Scientist E in the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEFCC) having office at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003, do hereby solemnly affirm and state as hereunder:

NOTARY R.V. SINGH Advocate Regn. No. 2282 Commission Expire on 24-10-2027 Area-Delhi GOVT. OF INDIA

1. That, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit on behalf of MoEFCC being the Respondent No. 4 in the present Original Application.
2. That the present response is filed in respectful compliance of the direction passed by the Hon'ble Tribunal vide order dated 03.07.2025, which is extracted herein below for the convenience of this Hon'ble Tribunal:

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"3. *Learned Amicus Curiae has referred to the additional note dated 16.12.2024 and has pointed out that various source of pollution not only in NCRs but in other non-attainment cities. He has submitted that this is the appropriate time when the action can be initiated to ensure that during the coming winter season the air quality does not dip to the 'poor or very poor' category. He has submitted that if following directions are issued in the matter then the positive results can be seen in the coming winter season. The directions prayed of have been stated in the additional note dated 16.12.2024 at page 1802 as under:-*

> *"In view of the submissions made above, it is humbly submitted that this Hon'ble Tribunal may pass the following directions in the interim:*
>
> *(i) Direct the Central Pollution Control Board (CPCB) to ensure along with the concerned States that all NAC Action Plans are revised and updated and are also aligned with Source Apportionment Studies, and that future interventions under the National Clean Air Programme (NCAP) are guided by these studies*

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for data-driven and targeted pollution mitigation measures;

(ii) Direct all State Pollution Control Boards (SPCBs) and respective authorities to expeditiously complete the Source Apportionment Studies for all cities, including those not categorized as NACs, as directed by this Hon'ble Tribunal in its order dated 05.12.2023, 19.02.2024, and 03.05.2024, and ensure submission of comprehensive reports disclosing pollution sources for each city;

(iii) Direct the CPCB to establish a framework for periodic revisions of regional and city action plans, integrating evolving data from Source Apportionment Studies, seasonal pollution patterns, and emerging pollution sources;

(iv) Direct CPCB to verify that city-specific action plans prioritize mitigation measures addressing the primary sources of pollution as identified in the respective Source Apportionment Studies, with clear timelines and

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N. Subrahmanyam

resource allocations for effective implementation;

(v) Direct CPCB, SPCBs, and concerned state authorities to submit progress reports on NAC action plans and make them publicly available on their respective websites for transparency and public awareness;

(vi) Direct CPCB to file quarterly progress reports before this Hon'ble Tribunal, detailing:

(a) Status of Source Apportionment Studies across all cities.

(b) Compliance with thematic areas of NCAP for each city.

(c) Impact of measures taken on pollution load reduction in terms of PM2.5 and PM10 levels.

(vii) Direct National Task Force constituted in compliance with the directions passed by this Hon'ble Tribunal vide order dated 08.04.2021

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headed and coordinated by the Secretary MOEF&CC to periodically review the effectiveness of city-specific action plans and recommend corrective measures where necessary, particularly in cities failing to meet NCAP targets and report back to the Hon'ble NGT quarterly;

Some Additional Interim Directions on key issues impacting Air Pollution may be as follows:

(viii) Direct the CPCB to create a centralized platform for citizens which integrates the existing mechanisms like SAMEER by CPCB, 311 by MCD, PRANA by MoEF&CC and helpline by CAQM;

(ix) Direct the Ministry of Road Transport and Highways to furnish the Status Report on 'Voluntary Vehicle Fleet Modernization Programme, A Guide towards setting of Vehicle Scrappage Eco System' and an Action taken Report by all NAC States on the same;

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(x) Direct the Ministry of Road Transport and Highways to give a status Report on Central Motor Vehicles (First Amendment) Rules, 2023 dated 16.01.2023 with regard to scrapping of government vehicles, older than fifteen years, including Public Sector Undertakings and autonomous body owned or controlled by Central or State Government and its potential to expand to privately owned vehicles;

(xi) Direct the States of Haryana, Punjab, Uttar Pradesh and Rajasthan to place on record the Action Plan for Crop Residue Management including satellite-based tracking and ground truthing mechanism for regulation, especially for the months of October to February and challenges faced therein;

(xii) Direct the CAQM to provide an updated status report of the implementation challenges of their eighty-five directions issued thus far;

(xiii) Direct the MoEF&CC to provide the status of Action taken by the Coordination Committee

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on Indo Gangetic Plains constituted by MoEF&CC for air quality management in Indo-Gangetic region consisting of eight States and Union Territories;

(xiv) Direct the MoEF&CC and participating States to provide the status of the World Bank assisted programme on State and Regional Airshed Plans for Indian Cities and States, including the State of U.P's Clean Air Management Project under the same; and

(xv) Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present O.A. and connected matters thereto."

4. Learned counsel appearing for the MoEF&CC seeks time to file the response to the above directions."

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A true copy of the order dated 3.07.2025 passed by this Hon'ble Tribunal is annexed hereto as **ANNEXURE - R15/1**

That, the Answering Respondent is engaged in, inter alia, policy formulation for abatement, control, and prevention of pollution and

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prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered under relevant statutes to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of the environment as well as prevention, control, and abatement of environmental pollution.

I. PROPOSED DIRECTION NOS. (I) TO (VI):

3. That it is most respectfully submitted that the proposed directions of the Ld. Amicus, numbering (i) to (vi) as extracted above pertain broadly to the steps to be taken by the Central Pollution Control Board and the various State Pollution Control Boards need for implementation of the National Clean Air Program.

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4. In this regard, it is respectfully submitted that, the National Clean Air Program (NCAP) was launched by the MoEFCC in January 2019 to improve air quality in 130 cities (Non-Attainment cities and Million-Plus cities) in 24 States/UTs. NCAP, a meticulously designed program, follows a comprehensive, integrated, and collaborative approach to address air pollution problems in targeted cities. Further, this Hon'ble Tribunal has

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expressed concern about the poor air quality in 53 cities, of which 19 cities have been included under NCAP. All 19 cities have prepared City Action Plans to implement air quality improvement measures under NCAP. It is respectfully submitted that the details in respect of all 53 cities have been placed on record by the Ministry of Environment, Forests & Climate Change vide affidavit dated 22.10.2024.

5. It is respectfully submitted that the following are the broad objectives of the NCAP:

- Preparation of City Action Plans based on the identified sources pollution .
- Implementation of City Action Plans for undertaking air quality improvement measures in the cities or urban local bodies.
- Providing air quality performance based incentives to cities or urban local bodies as critical gap funding
- Leveraging the implementation of other Central and State Govt. schemes for improvement of air quality
- Enhancing public awareness and capacity- building for inclusive participation.

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6. It is further most respectfully submitted that the XV Finance Commission, through its Million-Plus Cities Challenge Fund (MPCCF), made provision of Rs. 16,539 crores for targeted actions in 48 Million-Plus Cities/ Urban

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Agglomerations for implementation of city action plans for taking measures to improve air quality during FY 2020-2026. Besides, critical gap funding of Rs. 3,591 crores was made to 82 non-attainment cities under the Central Sector Scheme (CSS) 'Control of Pollution' of MoEF&CC during FY 2019-2026. Out of the total allocation, an amount of Rs. 13,036.52 crores has been released to these cities.

7. In addition, funding for City Action Plans (CAPs) implementation is also mobilized through the convergence of resources from various Central Government schemes such as Swachh Bharat Mission (Urban), AMRUT, Smart City Mission, SATAT, FAME-II/PM E-Drive, PM e-Bus Sewa and Nagar Van Yojana, as well as resources from State/UT Governments and agencies like Municipal Corporations and Urban Development authorities. The City Action Plan aims to improve air quality through mitigation measures in sectors like road dust, solid waste management, vehicular pollution, construction, and industrial pollution.

8. Further, as part of the City Action Plan, several cities have included the procurement of electric vehicles for public transport to reduce air pollution caused by vehicular emissions. To address vehicular pollution, cities have implemented the activities inter-alia:

   - Improvement of the traffic junctions for decongestion.
   - Promotion of e-mobility.

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II. PROPOSED DIRECTION NOS. (VII), (XIII) AND (XIV):

9. It is respectfully submitted that proposed directions no. (vii), (xii) and (xiv) pertain specifically to the Ministry of Environment, Forests and Climate Change and the response of this Answering Respondent to each proposed direction is set out hereinafter.

> ***(vii) Direct National Task Force constituted in compliance with the directions passed by this Hon'ble Tribunal vide order dated 08.04.2021 headed and co-ordinated by the Secretary MOEF&CC to periodically review the effectiveness of city-specific action plans and recommend corrective measures where necessary, particularly in cities failing to meet NCAP targets and report back to the Hon'ble NGT quarterly;***

10. With respect to the above, it is respectfully submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 is a time-bound national-level strategy to address the air pollution in 130 cities across the country in a comprehensive manner. A Steering Committee under NCAP vide office order of even no. dated 24.04.2019, was constituted to provide overall guidance, frame policy intervention, supervise and monitor the program in order to achieve

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its intended objective. A true copy of the order dated 24.04.2019 constituting the Steering Committee under NCAP is annexed hereto as **ANNEXURE – R15/2**

11. It is further respectfully submitted that in pursuance of the Hon'ble National Green Tribunal, vide order dated 8th April 2021 in the matter OA no 681 of 2018 has directed to constitute a National Task Force (NTF) headed by the Secretary- MoEF&CC and a representative of other ministries and department. In consideration of the above, and in suppression of the order dated 24.04.2019, the MoEFCC re-constituted the Steering Committee under NCAP with modified Terms of Reference of the committee to meet the objectives of NCAP as well as for compliance with the Hon'ble NGT order dated 08.04.2021. A true copy of the order of this Hon'ble Tribunal dated 8.04.2021 in O.A. 681/2018 is annexed hereto as **ANNEXURE-R15/3** - A true copy of the order dated 20.05.2021 reconstituting the Steering Committee and Modifying the Terms of Reference is annexed hereto as **ANNEXURE – R15/4**

12. Further, it is submitted that the Steering Committee, chaired by the Secretary of the Ministry of Environment, F&CC and comprising of representatives from relevant Ministries and experts, has held eight (08) meetings, with the latest on February 13, 2025. The Steering Committee reviews the progress of implementation of action plans and air quality performance achievement, provides approval for the allocation of funds to

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cities based on air quality performance, and provides directions to State Government/CPCB /SPCB /Municipal Corporations to implement the actions plans and to take any specific air quality improvement measures. The committee periodically meets and provides directions for the effective implementation of the program. A true copy of the minutes of meeting held by the Steering Committee from its inception till date are annexed hereto as **ANNEXURE – R15/5 (COLLY)**

(xiii) Direct the MoEF&CC to provide the status of Action taken by the Coordination Committee on Indo Gangetic Plains constituted by MoEF&CC for air quality management in Indo-Gangetic region consisting of eight States and Union Territories;

13. It is respectfully submitted with respect to the above that the Indo Gangetic Plain (IGP) area comprising 8 States/UTs, namely Bihar, Chandigarh, Delhi, Haryana, Jharkhand, Punjab, Uttar Pradesh and West Bengal, on account of typical geography and meteorology, have high baseline levels of air pollution which requires regional air shed management to abate air pollution. Considering the common geographical and meteorological factors and the transboundary nature of air pollution in above-mentioned 08 IGP States/UTs, the Answering Respondent has constituted a coordination committee vide Office Order dated 05th September 2024 under the co-chairpersonship of Secretary MOEF&CC, Govt. of India and

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ACS/PS, Env. Dept. , of each 08 State Govt. who will be on rotational basis as a co-chairperson, for coordination among 08 IGP States/UTs for integration of State Action Plans and to develop the IGP Regional Airshed Management, its implementation, development and monitoring of sectoral action plans, and engaging with academic, research, and expert organizations to strengthen the plan's implementation. A true copy of the order dated 5.09.2024 constituting the Coordination Committee and the Terms of Reference for the Indo-Gangetic Plains is annexed hereto as

ANNEXURE – R15/6

(xiv) Direct the MoEF&CC and participating States to provide the status of the World Bank assisted programme on State and Regional Airshed Plans for Indian Cities and States, including the State of U.P's Clean Air Management Project under the same; and

14. With respect to the above, it is most respectfully submitted that the Answering Respondent provides the performance based incentive to 130 targeted cities covered under NCAP for implementing city action plans to improve air quality. An amount of Rs 20,130 crore has been allocated to 130 cities during the FY 2019-2020 till 2025-2026. Out of this, an amount of Rs. 13,036.52 crore has been provided to cities for implementing air quality improvement measures through approved city action plans. With respect to funding from World Bank or any financial institution, it is the

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State Governments who are engaging with the financial institution for availing the additional resources. The proposal involving funding from multi-lateral organization /foreign organization for purposes related to the environment are submitted to the Department of Economic Affairs, Ministry of Finance, Government of India ("**DEA**") by the State Government , during which process, the input of the Ministry of Environment, Forests & Climate Change are taken for consideration. It is respectfully submitted that the Answering Respondent has provided inputs to the Department of Economic Affairs on the proposal submitted by the State Governments of Uttar Pradesh and Haryana for borrowing funds from the World Bank for the implementation of various air quality improvement programs.

III. PROPOSED DIRECTION NOS. (VIII) TO (XII):

15. It is respectfully submitted that the above directions are sought from the CPCB, the NCR States, the Ministry of Road Transport and Highways and the Commission on Air Quality Management. It is most respectfully submitted that th proposed directions do not pertain to the Ministry of Environment, Forests & Climate Change.

16. That thus in light of the above submissions the present response is being filed, without prejudice to the right of substantiating the stand further on

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behalf of the answering respondent or as directed by this Hon'ble Tribunal during the course of the present proceedings.

17. It is, therefore, humbly prayed in view of the submissions made herein above, that this Hon'ble Tribunal may kindly pass appropriate orders, in light of the facts and circumstances of the present case, in the interest of the justice as deemed appropriate by this Hon'ble Tribunal.

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VERIFICATION

Identified by Sushil D/4240/2023

Verified at New Delhi on this day of ____July, 2025 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

I identified the deponent/executant who has signed in my presence

NOTARY GOVT. OF INDIA R.V. SINGH Advocate Regd. No. 2282 Commission Expires on 24.10.2027 Area-Delhi

solemnly affirmed before me, read over & explained to the deponent

Notary Public, DELHI

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ANNEXURE - R15/1

Item Nos. 15,16 & 19 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 687/2023

Air Quality Index in various Cities

WITH

Original Application No 1228/2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

WITH

Original Application No. 646/2024

News Item titled "How Partial Combustion Fuels Your Bad Air Woes" appearing in The Times of India dated 02.05.2024

Date of hearing: 03.07.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Amicus Curiae: Mr. Sanjay Upadhyay, Senior Advocate with Ms. Manisha Badoni, Ms. Mansi Bachani, Mr. Sajal Bhardwaj & Mr. Surya Gupta, Advs.

Respondents:
Ms. Suhasini Sen & Ms. Surbhi, Advs. for MoEF & CC
Dr. Abhishek Atrey, Adv. for CAQM
Ms. Rukhmini Bobde, Mr. Amlaan Kumar & Ms. Soumya Priyadarshinee, Advs. for the State of Madhya Pradesh (Through VC)
Ms. Atika Singh & Ms. Richa Kapoor, Advs. for Punjab PCB
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Mukesh Verma & Ms. Vatsala Tripathi, Advs. for MPCB (Through VC)
Mr. Raj Kumar, Adv. for CPCB in OA 1228/2024 (Through VC)
Mr. Amit Singh Chauhan & Ms. Shikha Chauhan, Advs. for CPCB in OA 687/2023
Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB in OA 646/2024
Mr. Nishant Awana, Adv. for RSPCB (Through VC)
Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Divyanshu Kumar Srivastava, Adv. for the State of Himachal Pradesh (Through VC)
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for GNCTD
Ms. Savi Nagpal, AAG for the State of Punjab (Through VC)
Mr. Maulik Nanavati, Adv. for GPCB (Through VC)
Mr. Dhananjay Baijal, Adv. for Telangana PCB
Ms. Priyanka Swami, Adv. for the State of UP
Mr. Devraj, Adv. for KSPCB (Through VC)
Ms. Sakshi Popli, Adv. for DPCC in OA 1228/2024 (Through VC)
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for DPCC in OA 646/2024
Mr. Saurabh Pandey, Adv. (Through VC)

ORDER

1. Learned counsel appearing for the MoEF&CC has submitted that the Bench headed by the Hon'ble Justice Abhay Shreeniwas Oka in the Hon'ble Supreme Court was considering the matter concerning air pollution in NCR and different sources of air pollution were noted by the Hon'ble Supreme Court and the source wise examination was being done by the Court. She further submits that the matter was listed before the Hon'ble Supreme Court on 23.05.2025 but on account of some unfortunate incident the matter could not be taken up by the Bench, thereafter Justice Oka has retired and the tentative next date of listing of the matter is 14.07.2025 which will now come up before a new Bench.

2. The issues which are under consideration before the Hon'ble Supreme Court may not be gone into in these proceedings. Hence, counsel appearing for the parties are directed to appraise the Tribunal at each stage of proceeding, if any issue under consideration before the Hon'ble Supreme Court is raised for consideration before the Tribunal.

3. Learned Amicus Curiae has referred to the additional note dated 16.12.2024 and has pointed out that various source of pollution not only in NCRs but in other non-attainment cities. He has submitted that this is the appropriate time when the action can be initiated to ensure that during the coming winter season the air quality does not dip to the 'poor or very poor' category. He has submitted that if following directions are issued in the matter then the positive results can be seen in the coming winter season. The directions prayed of have been stated in the additional note dated 16.12.2024 at page 1802 as under:-

> *"In view of the submissions made above, it is humbly submitted that this Hon'ble Tribunal may pass the following directions in the interim:*

(i) Direct the Central Pollution Control Board (CPCB) to ensure along with the concerned States that all NAC Action Plans are revised and updated and are also aligned with Source Apportionment Studies, and that future interventions under the National Clean Air Programme (NCAP) are guided by these studies for data-driven and targeted pollution mitigation measures;

(ii) Direct all State Pollution Control Boards (SPCBs) and respective authorities to expeditiously complete the Source Apportionment Studies for all cities, including those not categorized as NACs, as directed by this Hon'ble Tribunal in its orders dated 05.12.2023, 19.02.2024, and 03.05.2024, and ensure submission of comprehensive reports disclosing pollution sources for each city;

(iii) Direct the CPCB to establish a framework for periodic revisions of regional and city action plans, integrating evolving data from Source Apportionment Studies, seasonal pollution patterns, and emerging pollution sources;

(iv) Direct CPCB to verify that city-specific action plans prioritize mitigation measures addressing the primary sources of pollution as identified in the respective Source Apportionment Studies, with clear timelines and resource allocations for effective implementation;

(v) Direct CPCB, SPCBs, and concerned state authorities to submit progress reports on NAC action plans and make them publicly available on their respective websites for transparency and public awareness;

(vi) Direct CPCB to file quarterly progress reports before this Hon'ble Tribunal, detailing:

(a) Status of Source Apportionment Studies across all cities.
(b) Compliance with thematic areas of NCAP for each city.
(c) Impact of measures taken on pollution load reduction in terms of PM2.5 and PM10 levels.

(vii) Direct National Task Force constituted in compliance with the directions passed by this Hon'ble Tribunal vide order dated 08.04.2021 headed and coordinated by the Secretary MOEF&CC to periodically review the effectiveness of city-specific action plans and recommend corrective measures where necessary, particularly in cities failing to meet NCAP targets and report back to the Hon'ble NGT quarterly;

Some Additional Interim Directions on key issues impacting Air Pollution may be as follows:

(viii) Direct the CPCB to create a centralized platform for citizens which integrates the existing mechanisms like SAMEER by CPCB, 311 by MCD, PRANA by MoEF&CC and helpline by CAQM;

(ix) Direct the Ministry of Road Transport and Highways to furnish the Status Report on 'Voluntary Vehicle Fleet Modernization

Programme, A Guide towards setting of Vehicle Scrappage Eco System' and an Action taken Report by all NAC States on the same;

(x) Direct the Ministry of Road Transport and Highways to give a status Report on Central Motor Vehicles (First Amendment) Rules, 2023 dated 16.01.2023 with regard to scrapping of government vehicles, older than fifteen years, including Public Sector Undertakings and autonomous body owned or controlled by Central or State Government and its potential to expand to privately owned vehicles;

(xi) Direct the States of Haryana, Punjab, Uttar Pradesh and Rajasthan to place on record the Action Plan for Crop Residue Management including satellite-based tracking and ground truthing mechanism for regulation, especially for the months of October to February and challenges faced therein;

(xii) Direct the CAQM to provide an updated status report of the implementation challenges of their eighty-five directions issued thus far;

(xiii) Direct the MoEF&CC to provide the status of Action taken by the Coordination Committee on Indo Gangetic Plains constituted by MoEF&CC for air quality management in Indo-Gangetic region consisting of eight States and Union Territories;

(xiv) Direct the MoEF&CC and participating States to provide the status of the World Bank assisted programme on State and Regional Airshed Plans for Indian Cities and States, including the State of U.P's Clean Air Management Project under the same; and

(xv) Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present O.A. and connected matters thereto."

4. Learned counsel appearing for the MoEF&CC seeks time to file the response to the above directions.

5. CPCB has filed comments on the note of learned Amicus Curiae on 10.01.2025. As per the CPCB source apportionment studies (SAS) are being taken up in 131 cities and out of these cities, studies have been completed in 50 cities and in 80 cities SAS are underway and for 1 city (Gaurakhpur) it is under tendering.

6. Learned Amicus Curiae has also submitted that various order have been passed by the Tribunal in past which may be relevant while

considering the above directions. He further submits that a compilation of all the relevant orders of the Tribunal has been submitted yesterday and proper index of that compilation will be filed by tomorrow. Let a copy of the same be supplied to the counsel for all the parties. It will be open to all the concerned parties to respond to the above directions sought by the Learned Amicus Curiea within two weeks. On an oral request of Learned Amicus Curiea following is added as additional Respondent No.16:-

1. Ministry of Road Transport and Highways
   Through the Secretary
   Ground Floor, Transport Bhawan, 1,
   Parliament Street, New Delhi -110001.

7. The Registry is directed to serve the newly added Respondent.

8. List on 29.07.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

July 03, 2025
Original Application Nos. 687/2023,
1228/2024, 646/2024
A

ANNEXURE - R15/2

F. NO. Q-16017/12/2019-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
CP DIVISION

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003
Date: 24.04.2019

OFFICE ORDER

Sub: Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10thJanuary 2019 as a time-bound national level strategy to address the air pollution across the country in a comprehensive manner. In this regard, this Ministry hereby constitutes a Steering Committee for implementation of the NCAP of this Ministry. The composition of the committee is as given below:

(i)	Secretary (EF&CC)	Chairman
(ii)	Addl. Secretary, CP Division, MoEF&CC	Member
(iii)	Chairman, CPCB	Member
(iv)	Jt. Secretary (Thermal), Ministry of Power (MoP)	Member
(v)	Jt. Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmers' Welfare (DoAC&FW)	Member
(vi)	Jt. Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)	Member
(vii)	Pr. Secretary/ Addl. Chief Secretary/ Secretary (Environment), State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)	Member
(viii)	Director General, The Energy Research Institute (TERI)	Expert Member

(ix)	Prof. Sachchida Nand Tripathi, IIT Kanpur	Expert Member
(x)	Jt. Secretary, CP Division, MoEF&CC	Member Secretary

2. The Terms of Reference of the Steering Committee will be as given below:

i. To provide overall guidance and directions for effective implementation of NCAP for each financial year.
ii. To review the overall progress of the components/activities of NCAP.
iii. To approve the budget for NCAP and also approve the annual action plan for NCAP submitted by the State Governments.
iv. To ensure inter-ministerial/organizational cooperation & sharing of information and to resolve inter-ministerial/organizational issues under NCAP.
v. The headquarter of the committee shall be at New Delhi.
vi. To meet periodically/as and when required in Delhi.

3. The Steering Committee may co-opt any other person as and when required.

Sudheer ch.

(Dr. Sudheer Chintalapati)
Scientist D
E-mail: sudheer.ch@gov.in

To,

All members of the Steering Committee.

Copy to:

1. PS to MEF&CC
2. PS to MoS(EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS (AKJ)
5. PS to JS (RKS)
6. SO (CP Division)
7. Director (IFD)
8. Consultant (IT)
9. Guard file

Sudheer ch.

Re-Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP) - reg.

From : NCAP - MoEF&CC <ncap.moefcc@gov.in> Thu, May 20, 2021 06:01 PM

Subject : Re-Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP) - reg. 1 attachment

To : Shri R P Gupta <secy-moef@nic.in>, Chairman CPCB <ccb.cpcb@nic.in>, narayanm.up <narayanm.up@gov.in>, Shomita Biswas <shomita.biswas@gov.in>, Mr KUNAL KUMAR <krkunal@ias.nic.in>, SECRETARY MORT&H <secy-road@nic.in>, Tarun Kapoor <sec.png@nic.in>, Mr Rajesh Bhushan <secyhfw@nic.in>, sec ud2 <sec.ud2@maharashtra.gov.in>, Chief Secretary Office <csoffice.cg@gov.in>, secfed@gujarat.gov.in, prlsecy-efst <prlsecy-efst@telangana.gov.in>, Arun Kumar Gupta <hs-chd@nic.in>, psuaddmp@mpurban.gov.in, cc urbandev <cc.urbandev@gmail.com>, KHALIL AHMED <secy.ma-wb@gov.in>, acs udh <acs.udh@rajasthan.gov.in>, env raj <env_raj@yahoo.co.in>, hud@tn.gov.in, Environment Forest and Climate Change <efd-bih@nic.in>, Sarvjit Singh <acshud@punjab.gov.in>, prsecyfdjharkhand2013@rediffmail.com, Sanjeev Khirwar <senv@nic.in>, Principal Secretary <udevelop.and@nic.in>, ajayedwari93@gmail.com, Mr Jagdish Chander <prsecycm-hp@nic.in>, Mr Jagdish Chander <pwdsecy-hp@nic.in>, compwd@rediffmail.com, Brij Mohan Sharma <membersecy.pcb@jk.gov.in>, prsfee@gmail.com, dwahlang@yahoo.com, info@nagalandforest.in, Secretary-Housing & Urban Development Odisha <hudsec.or@nic.in>, secy-planning-u@nic.in, secy-env-ua@nic.in, secy-extaidsche-ua@nic.in, vibhad@teri.res.in, snt@iitk.ac.in, Naresh Pal Gangwar <jsnpg.mefcc@gov.in>

Cc : Kushal Vashist <kushal.vashist@gov.in>, mos4ef cc <mos4ef.cc@gmail.com>, RAO B.V <bv.rao67@nic.in>, Vivek Arora <vivek.arora@gov.in>, Naresh Pal Gangwar <jsnpg.mefcc@gov.in>, SUNDEEP <sundeep.cpcb@nic.in>, sundeep moef <sundeep.moef@gmail.com>, Dr. SUDHEER CHINTALAPATI <sudheer.ch@gov.in>, R. N. PANKAJ <rnpankaj.cpcb@nic.in>, prasoon tripathi <prasoon.tripathi76@gov.in>, ruchi gupta25 <ruchi.gupta25@gmail.com>, monica moef <monica.moef@gmail.com>, Diya Aggarwal <diya.aggarwal@govcontractor.in>, VINEET KUMAR MALL <vineetkr.mall@gov.in>, Prashant Singh <prashant.singh93@gov.in>

Sir/Madam,

Please find attached the Re-Constitution Order of Steering Committee dated 20.05.2021 for implementation of National Clean Air Programme (NCAP) of this Ministry.

2. Hon'ble National Green Tribunal vide order dated 8th April 2021 in the matter OA no 681 of 2018 has directed to constitute an National Task force (NTF) headed by Secretary MoEF&CC and representative of other ministries and department.

3. In consideration of above, for compliance of the Hon'ble NGT order dt. 08.04.2021, the Steering Committee under NCAP has been reconstituted with modified Terms of Reference of the committee.

This issues with the approval of the competent authority.

With regards,

NCAP Secretariat

MoEF&CC

Re-constitution Order of Seering Committee 20.05.2021.pdf
1 MB

Q-18011/65/2019-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
CP DIVISION
***

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003
Date: 20th May, 2021

OFFICE ORDER

Sub: Re-Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 as a time-bound national level strategy to address the air pollution challenges across the country in a comprehensive manner. A steering committee under NCAP vide office order of even no. dated 24.04.2019 was constituted to provide overall guidance, frame policy intervention, supervise and monitor the program in order to achieve its intended objective

2. Hon'ble National Green Tribunal vide order dated 8th April 2021 in the matter OA no 681 of 2018 has directed to constitute an National Task force (NTF) headed by Secretary- MoEF&CC and representative of other ministries and department.

3. In consideration of above, and in suppression of order dated 24.04.2019, competent authority in MoEF&CC hereby re-constitute the Steering Committee under NCAP with modified Terms of Reference of the committee to make it in agreement with the objective of NCAP as well as for compliance of the Hon'ble NGT order dt. 08.04.2021.

4. The composition of the committee is as given below:

1.	Secretary (EF&CC)	Chairman
2.	Addl. Secretary, CP Division, MoEF&CC	Member
3.	Chairman, CPCB	Member
4.	Jt. Secretary (Thermal), Ministry of Power (MOP)	Member
5.	Jt. Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmers' Welfare (DoAC&FW)	Member

6.	Jt. Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)	Member
7.	Representative from Ministry of Road Transport & Highways (MoRTH)*	Member
8.	Representative from Ministry of Petroleum & Natural Gas (MoPNG)*	Member
9.	Representative from Ministry of Health & Family Welfare (MoHFW)*	Member
10.	Pr. Secretary/ Addl. Chief Secretary/ Secretary (Environment), State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Ladakh, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)	Member
11.	Director General, The Energy Research Institute (TERI)	Expert Member
12.	Prof. Sachchida Nand Tripathi, IIT Kanpur	Expert Member
13.	Jt. Secretary, CP Division, MoEF&CC	Member Secretary

*Representative not below the rank of Jt. Secretary

5. The Terms of Reference of the Steering Committee will be as given below:

i. To provide overall guidance and directions for effective implementation of NCAP for each financial year. To review the overall progress of the components/activities of NCAP.

ii. To discharge functions assigned to National Task Force vide order dated 8th April 2021 by Hon'ble National Green Tribunal in the matter OA no 681 of 2018.

iii. To approve the budget for NCAP and also approve the annual action plan for NCAP submitted by the State Governments.

iv. To ensure inter-ministerial/organizational cooperation & sharing of information and to resolve inter-ministerial/organizational issues under NCAP.

v. To monitor compliance of noise control norms.

vi. To monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas where air quality is poor and above.

vii. To coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels.

viii. To evolve and oversee parameters for intense ranking of success of remedial action for 124 NACs covered by NCAP, 42 million plus cities covered by 15th Finance Commission Grant and other air polluted areas where air quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.

ix. The headquarter of the committee shall be at New Delhi.

x. To meet periodically/as and when required in Delhi.

6. The Steering Committee may co-opt any other person as and when required.

Sudheer C.

(Dr. Sudheer Chintalapati)
E-mail: sudheer.ch@gov.in
Scientist 'E'

To,

All members of the Steering Committee.

Copy to:

a. PS to MEF&CC
b. PS to MoS (EF&CC)
c. PPS to Secretary (EF&CC)
d. PPS to Joint Secretary (EF&CC)

ANNEXURE - R15/3

Item No. 05 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 681/2018

(With reports dated 05.04.2021 and 05.02.2021)

In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"

Date of hearing: 08.04.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE B. AMIT STHALEKAR JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA EXPERT MEMBER

Respondent(s): Mr. Raj Kumar, Advocate for CPCB
Mr. Pradeep Misra, & Mr. Daleep Dhyani, Advocates for UPPCB

ORDER

S. No.	CONTENT	PARA No.
I	The issue: Remedial Action for air pollution in 124 Non-Attainment Cities (NACs) and other air polluted areas where air quality is poor and above and Noise pollution	1-2
II	Order dated 08.10.2018	3 – 14
III	Orders in related matters	15 – 20
IV	Review of compliance status of directions for remedial action - orders dated 15.03.2019, 06.08.2019, 20.11.2019 and 21.08.2020	21-25
V	Consolidated Report of CPCB dated 05.04.2021 with regard to compliance status of directions dated 21.8.2020	26 – 27
VI	Consideration of report of the Oversight Committee for UP dated 27.03.2021 about compliance status in UP and recommendations for this order	28 – 29
VII	Current (Fifth) and final review on the subject - Analysis of the CPCB report dated 05.04.2021 for this order	30 – 55
VIII	Consideration of way forward and Directions	56 - 60

I. **The Issue: Remedial Action for air pollution in 124 Non-Attainment Cities (NACs) and other air polluted areas where air quality is poor and above and Noise pollution – need for intervention of the Tribunal in view of inadequacy of measures taken so far**

1. The question for consideration is remedial measures to be adopted to enforce the Ambient Air Quality Standards with reference to the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment (Protection) Act, 1986 (the EP Act) in 124 cities classified as 'Non-Attainment Cities' (NACs)[1] based on monitoring of the ambient air quality. Though initially scope of consideration was limited to NACs, we propose to cover other air polluted areas where air quality is poor and above in this order. Further question is compliance of Noise Pollution (Regulation and Control) Rules, 2000 (Noise Rules) framed under the provisions of the EP Act.

2. The Government of India (GoI) has prepared National Clean Air Programme (NCAP) proposing to reduce the pollution in next 10 years - 35% in next 3 years, 50% in next 5 years and 70-80% in next 10 years but question remains whether preparation of such programme is enough to discharge the Constitutional obligation to ensure maintenance of air quality standards as per norms so that health of the citizens is not adversely affected. While all efforts to reduce pollution are welcome, this cannot be understood to condone violations of laid down air quality standards till pollution reduction is achieved. Efficacy of the programme is required to be tested with reference to result on the ground in terms of reduction of pollution. If infact instead of reduction, pollution is increasing, what further measures are required and what directions are called for by this Tribunal under Sections 15/20 of the NGT Act, 2010.

II. Order dated 08.10.2018: Constitution of AQMC in States for preparing action plans to control air pollution for NACs

[1] NAC has been defined as those "Cities which are exceeding annual average concentrations of any of the notified parameters with respect to National Ambient Air Quality Standards for consecutively five years".

3. Proceedings were initiated suo motu vide order dated 08.10.2018, based on the newspaper report[2] to the effect that 102 cities (later increased to 124) were identified as NACs for not meeting the prescribed standards of air quality. Such reported violations gave rise to substantial question of environment requiring directions of this Tribunal for protection of environment by requiring enforcement of statutory standards of air quality for giving effect to the sustainable development and in the interest of public health. Adverse health impact of air pollution is well acknowledged.

4. Categories of air quality and its adverse health effect can be noticed from following tables extracted from the judgment of the Hon'ble Supreme Court in *Arjun Gopal & Ors. v. UOI & Ors.*[3]*:*

Table 1

AQI	***Associated Health Impacts***
Good (0-50)	***Minimal impact.***
Satisfactory (51-100)	***May cause minor breathing discomfort to sensitive people.***
Moderately polluted (101-200)	***May cause breathing discomfort to people with lung disease such as asthma, and discomfort to people with heart disease, children and older adults.***
Poor (201-300)	***May cause breathing discomfort to people on prolonged exposure, and discomfort to people with heart disease.***
Very Poor (301-400)	***May cause respiratory illness to the people on prolonged exposure. Effect may be more pronounced in people with lung and heart diseases.***
Severe May (401-500)	***May cause respiratory impact even on healthy people, and serious health impacts on people with lung/heart disease. The health impacts may be experienced even during light physical activity.***

Table 2

AQI Category, Pollutants and Health Breakpoints								
AQI category (Range)	***PM_{10} 24-hr***	***$PM_{2.5}$ 24-hr***	***NO_2 24-hr***	***O_3 8-hr***	***CO 8-hr (mg/m^3)***	***SO_2 24-hr***	***NH_3 24-hr***	***Pb 24-hr***
Good (0-50)	***0-50***	***0-30***	***0-40***	***0-50***	***0-1.0***	***0-40***	***0-200***	***0-0.5***
Satisfactory (51-100)	***51-100***	***31-60***	***41-80***	***51-100***	***1.1-2.0***	***41-80***	***201-400***	***0.5-1.0***

[2] Dated 03.08.2019 in the Times of India under the heading "NCAP with multiple timelines to clean air in 102 cities to be released around August 15".
[3] (2017) 1 SCC 412

Moderately polluted (101-200)	*101-250*	*61-90*	*81-180*	*101-168*	*2.1-10*	*81-380*	*401-800*	*1.1-2.0*
Poor (201-300)	*251-350*	*91-120*	*181-280*	*169-208*	*10-17*	*381-800*	*801-1200*	*2.1-3.0*
Very poor (301-400)	*351-430*	*121-250*	*281-400*	*209-748**	*17-34*	*801-1600*	*1200-1800*	*3.1-3.5*
Severe (401-500)	*430+*	*250+*	*400+*	*748+**	*34+*	*1600+*	*1800+*	*3.5+*

5. The Air Act stipulates stopping of any activity violating norms of air quality and taking steps for prosecution or other regulatory measures[4] which have been read to include recovery of compensation on 'Polluter Pays' principle[5]. National Ambient Air Quality Standards are laid down under Section 16(2)(h) of the Air Act. Notification dated 18.11.2009, issued by the CPCB is as follows:

> *"In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), and in super session of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-*

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	***Pollutant***	***Time Weighted average***	***Concentration in Ambient Air***		***Methods of Measurement***
			Industrial, Residential, Rural and Other Area	***Ecologically sensitive area (notified by Central Govt.)***	
(1)	*(2)*	*(3)*	*(4)*	*(5)*	*(6)*
1	*Sulphur Dioxide (SO2), mg/m³*	*Annual**	*50*	*20*	• *Improved West and Geake* • *Ultraviolet fluorescence*
		*24 hours***	*80*	*80*	
2	*Nitrogen Dioxide (NO2), mg/m³*	*Annual**	*40*	*30*	• *Modified Jacob & Hochheiser (Na-Arsenite)* • *Chemiluminescence*
		*24 hours***	*80*	*80*	

[4] Section 22 read with Section 31A of the Air Act and

[5] Aryavart Foundation Vs. M/s Vapi Green Enviro Limited & Ors. O.A No. 95/2018, Indian Council for Enviro Legal Action & Ors. v. Union of India & Ors. (1996) 3 SCC 212 Para 16, Vellore Citizens Welfare Forum v. Union of India & Ors. (1996) 5 SCC 647 Para 12 to 18 - holding that 'Polluter Pay' principle is accepted principle and part of environmental law of the country, even without specific statute.

3	*Particulate Matter (size less than 10 mm) or PM^{10} mg/m^3*	*Annual**	*60*	*60*	• *Gravimetric* • *TOEM* • *Beta attenuation*
		*24 hours***	*100*	*100*	
4	*Particulate Matter (size less than 2.5 microns) or $PM_{2.5}$ mg/m^3*	*Annual**	*40*	*40*	• *Gravimetric* • *TOEM* • *Beta attenuation*
		*24 hours***	*60*	*60*	
5	*Ozone (O3) mg/m^3*	*8 hours **	*100*	*100*	• *UV photometric* • *Chemiluminescence* • *Chemical method*
		*1 hour **	*180*	*180*	
6	*Lead (Pb) mg/m^3*	*Annual**	*0.5*	*0.5*	• *ASS / ICP method after sampling on EPM 2000 or equivalent filter paper* • *ED – XRF using Teflon filter*
		*24 hours***	*1.0*	*1.0*	
7	*Carbon Monoxide (CO) mg/m^3*	*8 hours**	*2*	*2*	*Non Dispersive Infra RED (NDIR) Spectroscopy*
		*1 hour**	*4*	*4*	
8	*Ammonia (NH3) mg/m^3*	*Annual**	*100*	*100*	• *Chemiluminescence* • *Indophenol blue method*
		*24 hours***	*400*	*400*	
9	*Benzene (C6H6) mg/m^3*	*Annual**	*5*	*5*	• *Gas chromatography based continuous analyser* • *Adsorption and desorption followed by GC analysis*
10	*Benzo (a) Pyrene (BaP) – particulate phase only ng/m^3*	*Annual**	*1*	*1*	*Solvent extraction followed by HPLC / GC analysis*
11	*Arsenic (As) ng/m^3*	*Annual**	*6*	*6*	*AAS / ICP method after sampling on EPM 2000 or equivalent filter paper*
12	*Nickel (Ni) ng/m^3*	*Annual**	*20*	*20*	*AAS / ICP method after sampling on EPM 2000 or equivalent filter paper*

* *Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.*

** *24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.*

Note: *Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation."*

6. The Central Pollution Control Board (CPCB) compiled its report on the basis of NAMP data for the years from 2014-2019 and published a list

of 102 NACs[6]. Presently, the list has gone upto 124 NACs which is as follows:

"List of 124 Non-Attainment cities

State	S. No.	City
Andhra Pradesh (13)	1.	Guntur
	2.	Kurnool
	3.	Nellore
	4.	Vijayawada
	5.	Vishakhapatnam
	6.	Anantapur
	7.	Chitoor
	8.	Eluru
	9.	Kadapa
	10.	Ongole
	11.	Rajahmundry
	12.	Srikakulam
	13.	Vizianagaram
Assam (05)	14.	Guwahati
	15.	Nagaon
	16.	Nalbari
	17.	Sibsagar
	18.	Silchar
Bihar (03)	19.	Patna
	20.	Gaya
	21.	Muzaffarpur
Chandigarh (01)	22.	Chandigarh
Chhattisgarh (03)	23.	Bhilai
	24.	Korba
	25.	Raipur
Delhi (01)	26.	Delhi
Gujarat (03)	27.	Surat
	28.	Ahmedabad
	29.	Vadodara
Himachal Pradesh (7)	30.	Baddi
	31.	Damtal
	32.	Kala Amb
	33.	Nalagarh
	34.	Paonta Sahib
	35.	Parwanoo
	36.	Sunder Nagar
Jammu & Kashmir (2)	37.	Jammu
	38.	Srinagar

[6] https://cpcb.nic.in/uploads/Non-Attainment_Cities.pdf

Jharkhand (01)	39.	Dhanbad
Karnataka (04)	40.	Bangalore
	41.	Devanagere
	42.	Gulburga
	43.	Hubli-Dharwad
Madhya Pradesh (06)	44.	Bhopal
	45.	Dewas
	46.	Indore
	47.	Sagar
	48.	Ujjain
	49.	Gwalior
Maharashtra (18)	50.	Akola
	51.	Amravati
	52.	Aurangabad
	53.	Badlapur
	54.	Chandrapur
	55.	Jalgaon
	56.	Jalna
	57.	Kolhapur
	58.	Latur
	59.	Mumbai
	60.	Nagpur
	61.	Nashik
	62.	Navi Mumbai
	63.	Pune
	64.	Sangli
	65.	Solapur
	66.	Ulhasnagar
	67.	Thane
Meghalaya (01)	68.	Byrnihat
Nagaland (02)	69.	Dimapur
	70.	Kohima
Orissa (07)	71.	Angul
	72.	Balasore
	73.	Bhubaneswar
	74.	Cuttack
	75.	Rourkela
	76.	Talcher
	77.	Kalinga Nagar
	78.	Dera Bassi
	79.	Gobindgarh
	80.	Jalandhar

Punjab (09)	81.	Khanna
	82.	Ludhiana
	83.	Naya Nangal
	84.	Pathankot/Dera Baba
	85.	Patiala
	86.	Amritsar
Rajasthan (05)	87.	Alwar
	88.	Jaipur
	89.	Jodhpur
	90.	Kota
	91.	Udaipur
Tamilnadu (03)	92.	Thoothukudi
	93.	Trichy
	94.	Madurai
Telangana (04)	95.	Hyderabad
	96.	Nalgonda
	97.	Patancheruvu
	98.	Sangareddy
Uttar Pradesh (16)	99.	Agra
	100.	Allahabad
	101.	Anpara
	102.	Bareily
	103.	Firozabad
	104.	Gajraula
	105.	Ghaziabad
	106.	Jhansi
	107.	Kanpur
	108.	Khurja
	109.	Lucknow
	110.	Moradabad
	111.	Noida
	112.	Raebareli
	113.	Varanasi
	114.	Gorakhpur
Uttarakhand (03)	115.	Kashipur
	116.	Rishikesh
	117.	Dehradun
	118.	Kolkata
	119.	Asansol
	120.	Barrackpore
	121.	Durgapur
	122.	Haldia

	123.	Howrah
	124.	Raniganj

”

7. As already mentioned, the GoI prepared National Clean Air Programme (NCAP) proposing to reduce the pollution in next 10 years - 35% in next 3 years, 50% in next 5 years and 70-80% in next 10 years. The data shows that as against number of NACs being 95 in the year 2017[7], the number increased to 102 in the year 2018, then to 122 and now to 124. Further, data of air quality for the entire Country is still not available in absence of adequate monitoring stations. Thus, the action taken so far is certainly inadequate, calling for intervention of this Tribunal as per mandate of law under Sections 15/20 of the NGT Act.

SC judgements on control of air polluting activities: vehicular pollution[8], industrial and construction sector pollution[9], power sector pollution[10] and agricultural sector pollution:

8. The Tribunal noted the concern arising from such large-scale air pollution which grapples the country in spite of statutory mechanism under the Air Act, directions of the CPCB under section 18(1)(b), dated 29.12.2015 and directions of the Hon’ble Supreme Court for control of

[7] http://cpcbenvis.nic.in/airpollution/finding.htm. Based on ambient air quality data obtained (2008-2010) under National Air Quality Monitoring Programme (NAMP)

[8] Rural Litigation and Entitlement Kendra, Dehradune and Others Vs State of U.P. Others (1985) 2 SCC 431, M.C. Mehta v. Union of India (2001) 3 SCC 756, M.C. Mehta v. Union of India (1998) 6 SCC 63, M.C. Mehta v. Union of India (2002) 4 SCC 356, M.C. Mehta v. Union of India (1998) 6 SCC 60

[9] M.C. Mehta v. Union of India (1997) 2 SCC 353, M.C. Mehta v. Union of India and Shriram Foods and Fertilizer Industries and Anr. (1986) 2 SCC 176, Rural Litigation and Entitlement Kendra, Dehradun v. State of U.P. (1985) 2SCC 431, Mohd. Haroon Ansari v. District Collector (2004) 1 SCC 491, Union of India v. Union Carbide Co. (1989) 1 SCC 674, M.C. Mehta v. Union of India (1992) 3 SCC 256, Sterlite Industries (India) Ltd. etc. v. Union of India & Ors.(2013) 4SCC 575 , M.C. Mehta v. Union of India (2004) 6 SCC 588, M.C. Mehta v. Kamal Nath (2000)6 SCC 213

[10] Consumer Education and Research Centre v. Union of India (1995)3 SCC 42, Dahanu Taluka Environment Protection group and Ors. v. Bombay Suburban Electricity Supply Company Ltd. and Ors (1991) 2SCC 539

vehicular pollution[11], industrial and construction sector pollution[12], power sector pollution[13] and agricultural sector pollution[14] and orders of this Tribunal dealing with the said issues[15].

9. In M.C. Mehta v. UOI, it was observed:

> *"1. The urgency for protection and improvement of the environment etc. has not been doubted for a long time. After the Stockholm Conference, 1972, in India several legislative steps have been taken for implementation of the programme. In addition to Article 47 in Part IV of the Constitution which imposes a duty on the State to improve the public health mentioned as one of the primary duties. Article 48A was inserted by the Constitution (42nd Amendment) Act, 1976 with effect from 3-1-1977 expressly to the effect that "the State shall endeavour to protect and improve the environment and to safeguard the forests and wildlife of the country". Thereafter, the Environment (Protection) Act, 1986 (the Act) was enacted to provide for the protection and improvement of the environment and for matters connected therewith. The Statement of Objects and Reasons emphasises the world-wide concern over the decline in environmental quality and the urgency of steps required for the protection and improvement of the environment. It is clear that the possibility of any deterioration in the environmental quality was excluded and emphasis at the minimum was on protection with the endeavour to improve the then existing state of environmental quality. Any further decline in the environmental quality at least after the enactment of the Act is undoubtedly a failure to perform this obligation by the State, contrary to the constitutional scheme.*
>
> *2. It cannot be disputed by anyone that there has been considerable further decline in the environmental quality even after enactment of the Environment (Protection) Act, 1986, notwithstanding the resolve to prevent which the constitutional amendment was given effect to by enactment of the statute.*

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[11] Rural Litigation and Entitlement Kendra, Dehradune and Others Vs State of U.P. Others (1985) 2 SCC 431, M.C. Mehta v. Union of India (2001) 3 SCC 756, M.C. Mehta v. Union of India (1998) 6 SCC 63, M.C. Mehta v. Union of India (2002) 4 SCC 356, M.C. Mehta v. Union of India (1998) 6 SCC 60

[12] M.C. Mehta v. Union of India (1997) 2 SCC 353, M.C. Mehta v. Union of India and Shriram Foods and Fertilizer Industries and Anr. (1986) 2 SCC 176, Rural Litigation and Entitlement Kendra, Dehradun v. State of U.P. (1985) 2SCC 431, Mohd. Haroon Ansari v. District Collector (2004) 1 SCC 491, Union of India v. Union Carbide Co. (1989) 1 SCC 674, M.C. Mehta v. Union of India (1992) 3 SCC 256, Sterlite Industries (India) Ltd. etc. v. Union of India & Ors.(2013) 4SCC 575 , M.C. Mehta v. Union of India (2004) 6 SCC 588, M.C. Mehta v. Kamal Nath (2000)6 SCC 213

[13] Consumer Education and Research Centre v. Union of India (1995)3 SCC 42, Dahanu Taluka Environment Protection group and Ors. v. Bombay Suburban Electricity Supply Company Ltd. and Ors (1991) 2SCC 539

[14] Arjun Gopal and Ors v. Union of India and Ors (2017) 16 SCC 280, Dr. B.L Wadhera v. Union of India and Ors (1996) 2 SCC 594

[15] Vardhman Kaushik v. Union of India and Ors. O.A no. 21 of 2014, Vikrant Kumar Tongad v. Environment Pollution (Prevention and Control) Authority and Ors, O.A No. 118 of 2013, Satish Kumar v. Union of India and Ors, O.A. No. 56 (T_{HC}) OF 2013, Smt. Ganga Lalwani V. Union of India and Ors. O.A No. 451 of 2018

3. Even a cursory perusal of the provisions of the enactment reveal the emphasis on the need for not mere protection but also improvement of the environmental quality. The definitions including that of "environment" in Section 2 of the Act, the extent of the powers of the Central Government in Section 3 and the further power to give directions in Section 5 are alone sufficient to indicate the high degree of duty imposed on the State for which large powers are given to enable discharge of that duty. We may refer in particular to Sub-section (3) of Section 3 which confers powers on the Central Government to constitute an authority or authorities considered necessary or expedient by it for the purposes of this Act and the further power to give directions under Section 5.

4. In spite of a number of matters, including this writ petition of 1985 having been brought in the Court as PIL, the required attention does not appear to have been paid by the authorities concerned to take the steps necessary for discharge of this duty imposed on the State by the provisions mentioned above except for the enactment of the said statute. The least which ought to have been done in this direction was to constitute a high-power committee at the national level of eminent persons and to ensure Constitution of similar authorities at the State level in exercise of the power given by Sub-section (3) of Section 3 of the Act to ensure that the object of the enactment was duly served. The several aspects of the environment which this Court is required to deal with in this writ petition are all covered not merely by the general provisions in Sub-section (1) of Section 3 but also by the specific matters specified in Sub-section (2) thereof. It is only on account of the absence of the authority/authorities contemplated under Sub-section (3) of Section 3 that this Court is required to deal with these matters in this writ petition and several other similar writ petitions pending in this Court, in addition to those which are pending in different High Courts. It is also a matter of concern that notwithstanding the pendency of these matters in this Court for so long no steps have been taken as yet by the Central Government for the Constitution of the authority/authorities contemplated by Sub-section (3) of Section 3 so that even now these matters can be taken care of by the authorities intended for the purpose.

5. It is undoubtedly a matter of universal concern that the quality of the environment continues to deteriorate even now. Any further delay in the performance of its duty by the Central Government cannot, therefore, be permitted. Suitable directions by the Court to require performance of its duty by the Central Government is mandated by the law and have, therefore, now to be given. We consider it appropriate that before issuing such directions, the Central Government should be given one more opportunity to indicate all the measures taken by it so far for discharge of the duty enjoined on it by the above provisions in Part IV of the Constitution and the Environment (Protection) Act, 1986.

6. It need hardly be added that the duty cast on the State under Articles 47 and 48A in particular of Part IV of the Constitution is to be read as conferring a corresponding right on the citizens and, therefore, the right under Article 21 at least must be read to include

the same within its ambit. At this point of time, the effect of the quality of the environment on the life of the inhabitants is much too obvious to require any emphasis or elaboration.

7. We may also add that the Central Government in addition to stating all the steps taken so far, as indicated above, must also place before the Court the national policy, if any, drawn up in this behalf for the protection and improvement of the environment and the steps it proposes to take to restore the quality of the environment at least to the level at which it existed in 1977 together with the time-frame for the implementation of the programme. These particulars be furnished on the affidavit of the Secretary, Ministry of Environment and Forests, Government of India."

CAP and GRAP for NCR

10. The Tribunal also referred to a Comprehensive Action Plan (CAP) for air pollution control for NCR prepared in pursuance of order of the Hon'ble Supreme Court dated 06.2.2017 by the Environment Pollution (Prevention and Control) Authority (EPCA) in consultation with the CPCB and Delhi Pollution Control Committee (DPCC) on 05.04.2017[16] and Graded Response Action Plan (GRAP) notified by the MoEF&CC on 12.01.2017 stipulating specific steps for different levels of air quality such **as improvement in emission and fuel quality and other measures for vehicles, strategies to reduce vehicle numbers, non-motorised transport network, parking policy, traffic management, closure of polluting power plants and industries including brick kilns, control of generator sets, open burning, open eateries, road dust, construction dust, etc.[17]**

Unfavourable ranking of India in terms of air pollution

11. Implementation of prescribed norms in the light of legal provisions and court directions remains a challenge. The consequence is that India

[16] Report No.71, EPCA-R/2-17/L-21, Comprehensive Action Plan for air pollution control with the objective to meet ambient air quality standards in the National Capital Territory of Delhi and National Capital Region, including states of Haryana, Rajasthan and Uttar Pradesh.
[17] S.O.118(E), Notification, Ministry of Environment, Forest and Climate Change

is being ranked high in terms of level of pollution compared to many other countries with enormous adverse impact on public health. Most victims are children, senior citizens and the poor.[18]

12. The GRAP categorises levels of pollution as severe plus, severe, very poor, moderate to poor. The action to be taken in such situations includes **stopping entry of trucks, stopping construction activities, odd and even scheme of private vehicles, shutting of schools, closing of brick kilns, stone crushers, hot mix plants, power plants, intensifying public transport services, mechanized cleaning of road, and sprinkling of water, stopping the use of diesel generator sets, enhancing parking fees,** etc.

13. The MoEF&CC has by various notifications put **restrictions on activities in Coastal areas, Flood plains, Taj corridor Eco-sensitive zones, etc. in view of ecological sensitivity and impact of such activities on environment if such activities are carried out in unregulated areas.** This needs to be extended to the NACs in view of impact on public health and environment to give effect to the 'Precautionary' and 'Sustainable Development' principles. Some of the well-known sources of air pollution are:

1. Construction activity and carriage of construction material.
2. Mining and transportation of mined material.
2. Burning of Municipal Solid Waste and other waste.
3. Burning of agriculture residue.
4 Bursting of crackers.
5. Vehicular Pollution
6. Diesel gen-sets
7. Dust on the roads.
8. Industrial and power house emissions including fly-ash.
9. Emissions from coal fired activities brick kilns, Hot-Mix Plants and Stone Crushers.

[18] https://www.thehindu.com/sci-tech/energy-and-environment/india-ranks-177-out-of-180-in-environmental-performance-index/article22513016.ece, https://www.ndtv.com/delhi-news/delhis-air-pollution-has-caused-of-death-of-15-000-people-study-1883022.

Tribunal's Intervention by 8.10.2018 order - Constitution of Air Quality Monitoring Committee (AQMC) in States, supervised by Chief Secretaries to prepare and execute action plans to control air pollution – with air quality monitoring and public grievance redressal portals

14. The Tribunal, after consideration of the issue on 08.10.2018, directed as follows:

> " *i. All the States and Union Territories with non-attainment cities must prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within six months from date of finalization of the action plans.*
>
> *ii. The Action Plans may be prepared by six-member committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called Air Quality Monitoring Committee (AQMC).* ***The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries*** *concerned or their counterparts in Union Territories by ensuring intra-sectoral co-ordination.*
>
> *iii. The Action Plans may take into account the GRAP, the CAP and the action plan prepared by CPCB as well as all other relevant factors. The Action Plans may be forwarded to the CPCB by 31.12.2018. The same may be placed before the Committee as directed in direction no. vi.* ***The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution*** *etc. The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.*
>
> ***iv. The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.***
>
> ***v. The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population***

density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.

vi. *The Committee comprising of (a) Shri. Prashant Gargava, Member Secretary, CPCB, (b) Dr. Mukesh Khare, Professor, IIT Delhi, and (c) Dr. Mukesh Sharma, Professor, IIT Kanpur shall examine the Action Plans and on the recommendations of the said Committee, the Chairman, CPCB shall approve the same by 31.01.2019.*

vii. *The Chief Secretaries of the State and Administrators/ Advisors to Administrators of the Union Territories will be personally accountable for failure to formulate Action Plans, as directed.*

viii. *The CPCB, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism for its disposal in a time bound manner. Any visible air pollution can be reported at such portal by email/SMS.*

ix. *The CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months. It is expected that all such AAQMS shall be connected to central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals atleast on weekly basis and ambient air quality on continuous basis on e-portal. MoEF&CC will provide requisite funds for the purpose. MoEF&CC in consultation with Ministry of Housing and Urban Affairs, MoRTH, Ministry of Petroleum and Natural Gas, Ministry of Agriculture, Cooperation and Farmers Welfare or any other Ministry to lay down such guidelines as may be considered necessary for improvement of air quality in the country."*

III. Orders in related matters - dated 16.01.2019 in OA 606/2018, 26.02.2020 in OA 773/2018, 01.12.2020 in OA 249/2020, 03.12.2020 in OA 283/2020, 05.02.2021 in OA 95/2018, order dated 14.11.2019 in O.A. No. 1038/2018, order dated 23.07.2018 in O.A No. 451 of 2018, order dated 17.03.2021 in O.A. No. 67/2019 and order dated 17.02.2021 in O.A. No. 1016/2019

a. Order dated 16.01.2019 in OA 606/2018: Requiring Chief Secretaries of all States/UTs to study and appear before the Tribunal to remedy significant environmental challenges including air pollution in NACs

15. In pursuance of order dated 16.01.2019 in OA 606/2018, the Chief Secretaries of all States/UTs appeared in person. The orders specified areas of environmental concern being waste management, pollution of water bodies, non-attainment cities, polluted industrial areas, sand mining and enforcement mechanism, including compensation regime for restoration of environment. After interaction with them, the Tribunal inter alia directed further monitoring at their level atleast once every month and sending quarterly status reports. The Chief Secretaries were to constitute environmental cells directly under them and monitor compliance atleast once in a month. Similarly, District Magistrates were to monitor compliance at district level with the assistance of District Task Force as per District Environment Plan.

b. Order dated 26.02.2020 in OA 773/2018 regarding remedial action for unregulated parking and traffic congestion:

16. The Tribunal considered another overlapping issue of unregulated illegal parking on the roads, adding to air pollution and impacting public health.[19] Vide order dated 26.02.2020, reference was made to the stand of the Ministry of Road Transport & Highways (MoRTH) that the Ministry was engaged in undertaking carrying capacity study for transport infrastructure. The Tribunal directed the concerned joint Secretaries of MoRTH as well as Ministry of Housing and Urban Development, Govt. of India and Member Secretary, CPCB to remain present in person, after acquainting themselves fully on the subject. Accordingly, a report dated 16.06.2020 has been filed by the MoRTH and by the Ministry of Urban Affairs jointly on the subject of undertaking carrying capacity of the roads.

c. Order dated 01.12.2020, in OA 249/2020: ban on crackers having regard to poor and below air quality

[19] OA 773/2018, Metro Transit Private Limited v. South Delhi Municipal Corporation & Ors.

17. Vide order dated 01.12.2020, in OA 249/2020, *Tribunal on its own motion v. Ministry of Environment, Forest & Climate Change & Ors.*, the Tribunal imposed ban on sale and use of fire crackers in all cities/towns where air quality was 'poor' and 'below' and restricted their use where air quality was 'moderate' or 'below' to green crackers only upto 2 hours on specified festivals. It was also directed that atleast one AAQMS must be set up at every District Headquarter and if online station was not possible atleast a manual station was required to be set up which did not cost much. Air quality data was also directed to be placed on the website of the District Administration. Direction as also issued for assessment and recovery of compensation for violations.

d. Order dated 14.11.2019 in O.A. No. 1038/2018, order dated 23.07.2018 in O.A No. 451 of 2018, order dated 17.03.2021 in O.A. No. 67/2019 and order dated 17.02.2021 in O.A. No. 1016/2019 – polluted industrial areas, crop residue burning, use of pet coke as fuel and brick kilns in NCR

18. The Tribunal has also considered the issues of remedial action against pollution as indicated by Comprehensive Environmental Pollution Index (CEPI) showing 100 industrial areas polluted vide order dated 14.11.2019 in OA No. 1038/2018, *News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels"*, vide order dated 23.07.2018 in O.A No. 451 of 2018, *Smt. Ganga Lalwani V. Union of India and Ors.*, on the subject of regulation and control of pollution by burning of crop residue, vide order dated 17.03.2021 in OA No. 67/2019, *Sumit Kumar v. State of Himachal Pradesh & Ors.*, on the subject of control of pet coke and vide order dated 17.02.2021 in OA No. 1016/2019, *Utkarsh Panwar v. Central Pollution Control Board & Ors.* on the subject of regulation and control of brick kilns and issued directions.

e. Order dated 03.12.2020 in OA 283/2020: Dust Control during road sweeping

19. Vide order dated 03.12.2020 in OA 283/2020, *R.S. Virk v. Central Pollution Control Board*, the Tribunal directed all Municipal Corporations, local bodies in the NCR and other cities where air quality was 'poor' and above to take steps **to ensure sprinkling of water before sweeping of roads, using treated water from STPs and to take steps for planting of grass/raising small herbs and shrubs on the sides of the pavements/road shoulders and on open dusty areas, including the areas on the sides of the pavements/right of way. Also directed that the pavements may also be appropriately covered so as to prevent generation of dust. It was also directed that the issue of stopping burning of biomass/waste and construction and demolition activities be duly regulated and the local bodies may send their action taken reports to the Principal Secretaries, Environment heading the AQMCs every quarter, who may thereafter send their reports to CPCB.**

f. Order dated 05.02.2021 in OA No. 95/2018: Need for Data Grid for better planning and monitoring

20. The Tribunal, vide order dated 05.02.2021 in OA No. 95/2018, *Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.*, referred to the need for authentic data being compiled to facilitate planning and monitoring. It was observed:

> *"20. Further, for improving monitoring and planning, authentic data needs to be compiled at all levels. Initiative will have to be taken consistent with Digital India initiatives by the MoEF/MoJS/MoUD/CPCB and based on such policy decisions, the Environment departments of all States/UTs will have to compile data in their respective jurisdiction, preferably District-wise. On that basis District Environment Data Grid (DEDG), State Environment Data Grid (SEDG) and National Environment Data Grid (NEDG) can be set up and continuously updated. The Grid can be connected to online monitoring systems. Comprehensive Environment Pollution*

Index (CEPI) is being prepared limited to the Industrial Area but the Grid can cover larger areas and aspects and can be source of research and planning. It can also facilitate monitoring of and be in sync with other government initiatives such as National Mission for Clean Ganga, Swachh Bharat and Jalshakti Abhiyan etc. Based on such data, it may also be easier to study 'carrying capacity' of different areas to plan siting policy for various activities.

xx xx xxx

22. xxx……xxx……xxx

viii. Consistent with Digital India initiatives, MoEF&CC/ MoJS/CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) DEDGs and further linked to available portals like online air/water quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to initiatives like NMCG/Swachh Bharat/Jal Jeevan Mission."

IV. Review of compliance status of directions for remedial action - Orders in this matter dated 15.03.2019, 06.08.2019, 20.11.2019 and 21.08.2020

Order dated 15.3.2019: First review of progress of implementation of directions dated 8.10.2108. Further directions in view of inadequate progress

21. Vide order dated 15.03.2019, the Tribunal considered the status of compliance by various States/UTs in the matter of preparing and executing action plans for control of air pollution in pursuance of order dated 8.10.2018. **Since there was large scale non-compliance, further directions were issued.**

Order dated 06.08.2019: Second review of progress in preparing and executing action plans and to include Noise control measures and develop Emergency Response systems with mock drills

22. Further review was undertaken vide order dated 06.08.2019. Following questions were framed for consideration:

a. *Whether a robust nationwide real time online continuous ambient air quality monitoring programme has been designed as*

admittedly there are shortcomings in the current air quality monitoring regime in view of area coverage and quality of data?

b. *Whether more cities have been identified as NACs and strategy to deal with the same has been prepared?*
c. *Whether the States with NACs have prepared time bound and budgeted Action Plans for bringing the air quality of NACs in their States within the prescribed norms?*
d. *Whether the components of such Action Plans are in conformity with the directions in order dated 08.10.2018*[20]*?*
e. *Whether environmental compensation regime has been designed on 'Polluter Pays' principle?*
f. *Whether CPCB, SPCBs and PCCs have developed a public grievance redressal portal?*
g. *Further directions to deal with the situation."*

23. Status with reference to each of the above questions was examined and following directions were issued:

I. *CPCB, SPCBs and PCCs need to ensure assessment and installation of the requisite number of real time Online Continuous AAQMS within six months from today and indicate progress in this regard before the next date.*

II. *The Expert Team of CPCB to design a model/SOP for source apportionment and carrying capacity assessment within two months which may be replicated for all the NACs. In the light of such study, further action may need to be considered by MoEF&CC within three months thereafter in terms of regulating the number of vehicles, action in terms of shift to e-vehicles and CNG vehicles, intensifying public transport system, mechanical cleaning of roads, enhancement of public parking facilities etc., improvement in fuel quality and traffic management, regulation of construction activities, strict adherence to siting guidelines with regard to stone crushers, mining, brick kilns, thermal power plants, coal handling, air polluting industries, hot mix plants, etc. Besides, activities like crop burning and burning of trash wood/leaves/debris for heating in winters to be strictly regulated and violations penalized as has been done by notifications for ESZ, CRZ, Ganga Flood plains etc.*

III. *Concerned Town & Country Planning departments (with whatever be the name in the State) of all the States/UTs may ensure review of master plans specially for the NACs to be consistent with carrying capacity and source apportionment study reports within six months of such reports being available and furnish compliance reports to this Tribunal and CPCB.*

[20] (I) Identification of source of pollution; (II) Determining source apportionment including sectors like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc; (III) measures for strengthening of Ambient Air Quality (AAQ) monitoring and (IV) Steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.

IV. *Concerned States may evolve enforcement mechanism for closing/shifting of industrial units other than household industries from residential/non-conforming areas in the light of law laid down in M.C. Mehta vs Union of India, (2004) 6SCC 588.*

V. *SPCBs/PCCs need to develop interactive public grievance redressal portals on the pattern of CPCB portal "Sameer" within two months if not already done.*

VI. *Actions Plans need to be prepared by States for the additional 20 NACs on the pattern of 102 NACs within three months and after its approval by CPCB within two months, States must initiate time bound action on remediation within next three months.*

VII. *CPCB may finalize the pending action plans within two months. Environmental compensation may be deposited by the defaulting States in terms of our order dated 15.03.2019 with the CPCB.*

VIII. *Timeline prescribed for reviewing action plans with regard to its report dated 15.07.2019 by the CPCB for further micro planning may be reduced from six months, preferably to four months. CPCB may give appropriate directions to the SPCBs/PCCs accordingly.*

IX. *CPCB must forthwith come out with a compensation regime within two months for air as well as noise pollution to the extent such norms have not yet been laid down.*

X. *Having regard to adverse impact on public health and constitutional mandate that right to clean air is a fundamental right, the MoEF&CC may modify the NCAP by reducing the timelines and increasing the target for reduction of air pollution.*

XI. *Noise Limiters need to be installed on potential noise polluting devices, including retrofitting the existing devices. Appropriate directions be issued by the States/UTs within three months in the same manner as directed by this Tribunal for Delhi vide order dated 01.08.2019 in O.A. No. 519/2016, Hardeep Singh & Ors. vs SDMC & Ors.*

XII. *The CPCB may also evaluate existing air quality monitoring mechanism of all States and UTs and furnish a report to this Tribunal before the next date in terms of capacity of its scientific and technical personnel both in terms of number of personnel and skill/competence and outreach programmes on public awareness and suggestions for improvement.*

XIII. *The CPCB and States may have robust Emergency Response System and preparedness by way of mock drills and measures to be taken in the scenario when air pollution levels become severe plus and severe.*

XIV. *The SPCBs and PCCs to submit details of 'consent' funds to CPCB and this Tribunal within two months alongwith Action Plans on the basis of template provided by CPCB. CPCB may scrutinize and approve such action plans within two months in accordance to our*

order dated 22.01.2019 in O.A. No. 101/2019. Finally, the State PCBs and PCCs may execute their Action Plans within next one year thereafter.

XV. *The Environmental Compensation levied by State Transport Departments may be divided in the ratio of 50:25:25 amongst the States, the SPCBs/PCCs and the CPCB.***"**

Order dated 20.11.2019: Third review of progress – direction to remedy inadequate monitoring and enforcement by strict enforcement of polluter pays principle and steps for accountability by way of adverse ACR entries exploring use of Campa Funds

24. Thereafter, vide order dated 20.11.2019, further progress was reviewed with reference to the directions issued on 6.8.2019 in the light of the report dated 14.11.2019 filed by the CPCB. Since progress achieved was not adequate, further directions were issued on the issues earlier considered as well as the issue of tackling the problem of remediation of legacy waste dump sites which were also a source of air pollution, adversely affecting public health. Directions issued in the said order are:

"29. In view of above, we direct as follows:

i) Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs. First such report may be furnished by 01.04.2020. All such stations should be connected to the server of the CPCB and data displayed at the national portal on online real-time basis with AQI in public domain. CPCB may have its own stations at such critical locations as considered necessary. All the 12 notified parameters should be duly monitored by the CAAQMS. In default of compliance, SPCB/PCCs will be liable to pay compensation @Rs. 5 Lakh per month starting from 01.01.2021. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.

Procurement of such equipments may preferably be through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/ specifications and accredited/ reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.

ii) Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so

that CPCB can file an appropriate report before this Tribunal. For any default, compensation will be liable to be paid @ of Rs. 5 lakh per month after 01.04.2020. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. MoEF&CC may file compliance report before the next date.

iii) *The review of master plans may now be carried out in the light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. In default, the concerned States/UTs will be liable to pay compensation @ Rs. 5 lakhs per month after the stipulated timeline already mentioned. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments. The CPCB may prepare a comprehensive report and furnish the same before the next date.*

iv) *PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months. In default, SPCBs/PCCs concerned will be liable to pay compensation @ Rs. 2 lakhs per month from 01.02.2020. CPCB may file a compliance report. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.*

v) *Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020. In default, compensation will be liable to be paid @ Rs. 10 lakhs per month from 01.02.2020. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the Heads of the Departments concerned.*

vi) *Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal. Failure on this regard may be visited with adverse consequences.*

vii) *Let the States/UTs ensure compliance of directions with regard to the remaining cities in terms of observations in Para 18 within by 30.06.2020. In default, the States/UTs will be liable to pay @Rs. 5 lakhs per month till compliance. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments.*

viii) *Let the NCAP be revisited in terms of observations in Para 20 before the next date, failing which the Tribunal have no*

option except to take coercive measures against concerned officers.

ix) Let the directions for control of noise pollution be complied with in terms of observations in Para 21 and report furnished to CPCB by 31.03.2020. CPCB may furnish a comprehensive report to this Tribunal. If the said direction is not complied with, the defaulting States/UTs will be liable to pay compensation @Rs. 2 lakhs per month which may be collected by the CPCB and recovered from the salary of the concerned Heads of the Departments.

Procurement of requisite equipments may preferably be through Government E-marketing (GeM) Portal of Govt. of India. CPCB may take steps to have standards/specifications and accredited/reputed vendors notified on the said portal. CEO, GeM, may also take necessary steps in the matter.

x) Let the evaluation of monitoring stations be done positively by 31.12.2019 in terms of observations in Para 22 and a compliance report filed before the next date. As already directed, the evaluation should not only be sound in terms of scientific and technical capacity but also effectiveness of the outreach programme.

xi) Let the steps for ERS be taken as per observations in Para 23 and compliance report filed before the next date. The States have not given their response which may now positively be done within one month, failing which the Tribunal have no option except to take coercive measures against concerned officers.

xii) The Chhattisgarh State PCB is directed to take remedial steps and modify its action plan on the subject of EC and Consent funds in terms of instructions of CPCB and direction of this Tribunal. Fresh action plan may be furnished to CPCB by 31.01.2020. We also disapprove the inaction by other SPCBs/PCCs in not complying with the directions. All other SPCBs/PCCs may give their action plans latest by 31.01.2020. In default, the erring SPCBs/PCCs will be liable to pay environmental compensation @Rs. 5 lakhs per month till compliance of the directions which may be liable to be recovered from the concerned Chairmen and Member Secretaries. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. CPCB may file a consolidated report on the subject before the next date.

xiii) It needs to be explored by the MoEF&CC and concerned States/UTs whether a part of CAMPA funds can be utilized for special afforestation drive in 122 NACs. If so, further necessary action be taken and a report furnished to this Tribunal by the MoEF&CC before the next date.

xiv) Apart from other steps, focused attention may be required to ensure bio-remediation of legacy waste dump sites for which

this Tribunal has already issued exhaustive directions in O.A. No. 519/2019 as already noted in para 9 above.

xv) With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain.

xvi) The States/UTs which are able to successfully control air pollution in measurable terms in respect of 122 NACs may place their successful models and best practices on their respective websites for the benefit of others."

Order dated 21.08.2020: Fourth Review of progress in actions plans for control of air and noise pollution in terms of earlier directions in the light of report about compliance status

Major deficiencies in compliance status found and further directions issued: inadequate monitoring stations, lack of SA and CC studies, lack of micro planning, inadequate procurement of equipments for control of noise, lack of adequate initiatives in remedying legacy waste sites, lack of coordination with disaster management authorities to prevent environmental disasters – remedial directions

25. The matter was last considered on 21.08.2020 in the light of reports of CPCB dated 06.03.2020, 21.07.2020 and report dated 18.08.2020 of the MoEFF&CC, declining to reduce time for abating air pollution under NCAP and two reports dated 06.03.2020 and 15.07.2020 filed by the Oversight Committee for compliance of environment issues for the State of UP, headed by Justice SVS Rathore, former Judge of the Allahabad High Court at Lucknow.[21] The Tribunal reviewed the progress pointwise and also considered report of Ministries of Road Transport & Highways and Urban Development dated 16.06.2020 with reference to order in OA 773/2018 on overlapping issue. The operative part of the order containing directions on consideration of all the issues is as follows:

"I. <u>Directions:</u>

[21] Constituted Vide order dated 16.03.2020, OA 670/2018, Atul Singh Chauhan v. Ministry of Environment, Forests and Climate Change & Ors.

30. In view of the above, the directions are summed up as follows:

i. The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism'/'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;

ii. Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism'/ 'environmental compensation' fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;

iii. Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;

iv. The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;

v. Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;

vi. All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB

before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;

vii. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

viii. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

ix. We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above.

The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;

x. Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021;

xi. Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;

xii. let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors by 31.12.2020.It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

xiii. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of

deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development /Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

xiv. All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;

xv. MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;

xvi. The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;

xvii. In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;

xviii. *CPCB may file its consolidated report by email by January 31, 2021."*

V. Consolidated Report of CPCB dated 05.04.2021 with regard to compliance status of directions dated 21.8.2020

26. Accordingly, CPCB has filed its further consolidated report on 05.04.2021 in continuation of earlier reports dated 09.11.2020 and 15.02.2021 mentioning the pointwise status as follows:

> ***"i. The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism' /environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;***
>
> *As per the Direction of Hon'ble NGT, 20 new Continuous Ambient Air Quality Monitoring Stations (CAAQMS) have been installed in non-attainment cities during the period and as on date 193 CAAQMS installed in non-attainment cities. Other states are in process of installation of the monitoring station as per the criteria and information is being collected by CPCB.*
>
> *The proposal for setting up of 25 CAAQM Stations in Non-Attainment Cities has been approved under EC funded project for Rs. 25 crores by CPCB. Capital cost Rs. 1 crore per station has been sanctioned to 20 States/Uts for installation of CAAQM Stations in the identified 25 Non-Attainment cities (ANNEXURE -I). The Operation & Maintenance cost shall be borne by respective SPCB/PCC. Sanction letter has been issued to respective SPCBs for signing of TOR to release funds.*
>
> ***ii. Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism 'I 'environmental compensation' fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;***
>
> *As per information provided by states, Source Apportionment (SA) study is Completed in 09 States (14 cities); under progress in 15*

States (68 cities); and in proposal stage in 14 States (40 cities). The detail status is enclosed at ANNEXURE -II.

Carrying capacity (CC) study is under progress in 9 States (42 cities); and in proposal stage in 18 States (51 cities). The detail status is enclosed at ANNEXURE -III.

CPCB requested SPCBs/PCCs to propose the name of the 2-3 cities from their respective states for joint SA and CC studies. 25 non-attainment cities are identified, based on the criteria developed by CPCB and in concurrence with SPCBs/PCCs. These studies shall be done based on framework/ methodology prepared by CPCB by using CPCB EC Funds. The list of identified cities is enclosed at ANNEXUREIV.

iii. Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;

Status for steps of prohibiting/ shifting polluting activities which are found unsustainable/ non-conforming and beyond carrying capacity of NACs is provided by 22 states/UTs (Jammu & Kashmir, Uttarakhand, Telangana, Delhi, West Bengal, Punjab, Uttar Pradesh, Himachal Pradesh, Andhra Pradesh, Karnataka, Maharashtra Chhattisgarh, Meghalaya, Madhya Pradesh, Nagaland, Bihar, Assam, Rajasthan, Tamilnadu, Chandigarh, Odisha and Gujarat). Jharkhand has provided action point regarding shifting of polluting industries in city action plan. The detail status is enclosed at ANNEXURE –V

Karnataka, Tamilnadu, Andhra Pradesh, Himachal Pradesh, Maharashtra, Chhattisgarh, West Bengal, Assam, Punjab, Chandigarh, SPCBs/PCCs have informed that the "steps of prohibiting/shifting polluting activities which are found unsustainable/non-conforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle" will be done after completion of SA and CC studies.

Uttar Pradesh SPCB informed that a letter regarding shifting / prohibiting the industries in the non-conforming areas had been issued from the office of Principal Secretary, Environment, Forest & climate Change, to the Additional Chief Secretaries/ Principal Secretaries of the all the concerned departments and a meeting of Oversight Committee was held on 21.12.2020, wherein various steps has been proposed like constituted District level Committee and other nodal departments from mapping and closure of non-conforming areas and Ensuring scrutinization and geotagging of the electricity connections to prevent reissuing of electric connections to the illegal units.

Rajasthan SPCB informed that the work is not related to the state board.

iv. The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;

The Public Grievance Redressal Portal (PGRPA) on the pattern of Sameer app for Non-attainment cities is developed by 15 States (Uttarakhand, Jammu & Kashmir, Gujarat, Rajasthan, Meghalaya, Maharashtra, Madhya Pradesh, Himachal Pradesh, Andhra Pradesh, Telangana, Uttar Pradesh, West Bengal, Odisha, Punjab and Delhi) & the same is under development in 3 States (Tamilnadu, Nagaland & Chandigarh). Dedicated helpline numbers/ web portal to address grievances are provided by 7 States (Assam, Chhattisgarh, Jharkhand, Karnataka, Nagaland, Tamilnadu, & Bihar). The details along with the redressal status are enclosed at ANNEXURE- VI

With regard to complain redressal status detail provided by Delhi, Himachal Pradesh, Madhya Pradesh and Uttar Pradesh is given below:

S. No.	***State***	***Status of Complaints***		
		No. of Complaints received	***Effective steps***	***Remarks***
1.	*Delhi*	*4624*	*2764 complaints resolved (60 %)*	*Between 07.10.2020 to 31.12.2020 (2 PM) in Delhi-NCR region*
2.	*Himachal Pradesh*	*28*	*26 complaints resolved (93 %)*	*From 01.04.2020 to 31.12.2020*
3.	*Madhya Pradesh*	*20*	*No information provided*	*Till 14.12.2020*
4.	*Uttar Pradesh*	*59*	*57 complaints resolved (97 %)*	*Between June 2020 08.01.2021*
5.	*Gujarat*	*No complaints received till date*		

West Bengal SPCB informed that the details of complaints received on portal will be submitted shortly.

No information is provided by 17 states (Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Jammu & Kashmir, Jharkhand, Karnataka, Maharashtra Meghalaya, Nagaland, Odisha, Punjab,

Rajasthan, Tamilnadu, Telangana, Uttarakhand and Bihar, regarding Status of Complaints on Public Grievance Redressal Portal.

v. Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;

As per Hon'ble NGT order of O.A. No. 681/2018 and criteria finalized by CPCB for categorizing non-attainment cities. ***List of non-attainment cities has been updated by CPCB based on data for the period of 2015-2019 on 21.10.2020 and 02 more cities namely Gorakpur in Uttar Pradesh and Madurai in Tamilnadu added to the list. The total 124 non-attainment cities identified based on air quality data for the period of 2015-2019.***

Out of total 22 newly added NACs, 21 city action plans, West Bengal (Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj), Odisha (Kalinganagar), Gujarat (Vadodara), Andhra Pradesh (Anantapur, Chitoor, Elum, Kadapa, Ongole, Rajahrnundry, Srikakulam & Vizianagaram), Uttarakhand (Dehradun), Tamilnadu (Trichy & Madurai), Uttar Pradesh (Gorakhpur) and Telangana (Sangareddy) are approved for implementation; one city Maharashtra (Thane) was requested to submit revised plans as per the recommendation of the three member committee;

vi. All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;

Action taken/information received from Delhi, Andhra Pradesh, Tamilnadu, Uttarakhand, Punjab, Himachal Pradesh, Madhya Pradesh, Maharashtra, West Bengal, Bihar, Nagaland, Uttar Pradesh, Chhattisgarh, Odisha, Karnataka and Jammu & Kashmir.

Rajasthan SPCB communicated that this Direction is not related to the State board and Assam PCB informed that there are no issues related to stubble burning.

No information received from other states (Chandigarh, Gujarat, Jharkhand, Meghalaya and Telangana). Details are enclosed at ANNEXURE-VII.

vii. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

CPCB prepared a uniform robust format to address micro level activities for the sources covered under city action plans and has been shared with respective SPCBs/PCCs. Detailed and updated submission in the format shall facilitate preparation of micro-level plan as well as streamlined monitoring of implementation of city plans in the city. Such a format shall also aid in transitioning to a dynamic digitized reporting system in future

Micro level planning has been submitted by Uttar Pradesh (Agra, Allahabad, Anpara, Bareily, Firozabad, Gajraula, Ghaziabad, Jhansi, Kanpur, Khurja, Lucknow, Moradabad, Noida, Meerut, Raebareli and Varanasi), Uttarakhand (Kashipur & Rishikesh), Maharashtra (Akola, Amravati, Aurangabad, Badlapur, Chandrapur, Jalgaon, Jalna, Kolhapur, Latur, Mumbai, Nagpur, Nashik, Navi Mumbai, Pune, Sangli, Solapur, Ulhasnagar, Thane & Vasai-Virar), Andhra Pradesh (Guntur, Kumool, Nellore, Vijayawada & Vishakhapatnam), West Bengal (Kolkata, Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj), Telangana (Hyderabad & Patancheruvu), Himachal Pradesh (Baddi, Damtal, Kala Amb, Nalagarh, Paonta Sahib, Parwanoo & Sunder Nagar), Tamilnadu (Thoothukudi, Trichy, Madurai & Chennai), Chhattisgarh (Bhilai & Raipur), Rajasthan (Jaipur, Jodhpur & Kota), Meghalaya (Byrnihat), Bihar (Patna), Gujarat (Surat, Vadodara & Rajkot), Haryana (Faridabad), Jharkhand (Dhanbad, Jamshedpur & Ranchi), Karnataka (Bengaluru), Madhya Pradesh (Bhopal, Dewas, Indore, Sagar, Ujjain, Gwalior & Jabalpur), Punjab (Ludhiana & Amritsar) and Nagaland (Dimapur & Kohima)

Assam, Karnataka and Punjab SPCB inform that the Micro Planning of Actions of non-attainment city/towns will be done after completion of Source Apportionment and Carrying Capacity Study.

viii. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

A Separate report will be filed to Hon'ble NGT against the Direction by CPCB.

ix. We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above. The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;

x. Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021;

A Separate report will be filed to Hon'ble NGT against the Direction by CPCB.

xi. Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;

The Emergency Response System (ERS) – GRAP for Non-attainment cities is developed/part of action plan by 15 states (Jammu & Kashmir, Himachal Pradesh, Uttar Pradesh, Andhra Pradesh, Punjab, Chandigarh, Delhi, Bihar, Tamilnadu, Odisha, Nagaland, Gujarat, Maharashtra, Meghalaya and Telangana) and development is under process in 03 states (Uttarakhand, Rajasthan (for Alwar city ERS prepared) and Assam). GRAP is being prepared in ***Chhattisgarh.***

For Madhya Pradesh GRAP is prepared for Indore, Bhopal, Gwalior & Jabalpur (GRAP development under process in Dewas, Sagar & Ujjain), for Jharkhand GRAP is prepared for Ranchi & Jamshedpur (no information is available for Dhanbad), for West Bengal GRAP is prepared for all cities except Kolkata, for Karnataka GRAP is prepared for Bengaluru (no information is available for Devanagere, Gulburga and Hubli-Dharwad),

As informed by Karnataka SPCB, Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority. The details are enclosed at ANNEXURE -VIII.

xii. let further steps be taken to plan utilization of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors by 31.12.2020. It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

As per the direction of Hon'ble NGT order O.A. No. 681/2018 dated 20.11.2019, a Committee is constituted in CPCB to review and approve the Action Plans for utilization of consent funds. 01st meeting of the Committee was convened on 13-02- 2020 and action plans received from 14 SPCBs/PCCs were discussed in detail. The

Committee proposed that revised action plans as per the templates proposed by CPCB may be submitted.

The 2nd Meeting of the Committee was convened on 07.08.2020 to review the action plans received from 07 State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) namely Assam, Chandigarh, Chhattisgarh, Himachal Pradesh, Jammu & Kashmir, Meghalaya and Punjab. All the seven plans were placed before the Committee for consideration and approval. The Committee examined these action plans and action plans of Chandigarh PCC, Chhattisgarh Environment Conservation Board, Himachal Pradesh SPCB, Jammu & Kashmir PCB and Punjab SPCB were approved.

A meeting was convened on 15-01-2021 through Video Conferencing under the Chairmanship of Dr. Prashant Gargava, MS-CPCB with the State Pollution Control Boards (SPCBs)/ Pollution Control Committee (PCCs) to discuss the action plans and proposed the following:

1. *SPCBs/PCCs shall prepare and submit Action Plans in line with orders of Hon'ble NGT, state specific requirements & priorities and effective utilization of funds before 31st January 2021 to CPCB;*
2. *SPCBs/PCCs shall provide the Annual collection of Consent and Environmental Compensation (EC) Funds to CPCB;*
3. *SPCBs/PCCs shall clearly specify the availability of Consent and Environmental Compensation Funds for execution of Action plans;*
4. *Action Plans for utilization of Consent and EC Funds shall be as per the Template provided by the Hon'ble NGT addressing the priority issues of SPCBs;*
5. *State level Committee shall be constituted for approval of action plans before submitting to CPCB and ;*
6. *Monitoring mechanism may be developed for execution of action plans by SPCBs/PCCs.*

Meeting of the Committee for Utilization of Environmental Compensation (EC) Funds was convened on 18.02.2021 to review the action plans received from State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) in compliance of the Hon'ble NGT order O.A. No. 102/2019 dated 24.07.2020.

The Committee examined in detail the action plans received from 16 SPCBs and 03 PCCs, summary recommendations are given below:

- *Andaman & Nicobar, Assam, Jammu & Kashmir, Meghalaya, Mizoram, Nagaland and Puducherry SPCBs/PCCS does not have sufficient EC funds for execution of action plans*
- *Andhra Pradesh, Chandigarh and Sikkim have submitted action plans for more than the cost of EC Funds availability;*
- *The Action plan for Himachal Pradesh SPCB has already been approved by the Committee in the meeting held on 07.08.2020;*

- *Kerala, Rajasthan and Tamil Nadu SPCBs have submitted action plans only for a part of Utilization of EC funds. Therefore, plans may be revisited;*
- *Odisha SPCB has submitted common action plan for O.A No. 681/2018 and 102/2019. Also availability of EC fund is not provided; and*
- *Action plans received from Bihar SPCB, Chhattisgarh ECB, Gujarat SPCB and Madhya Pradesh SPCB were approved by the Committee for execution:*

xiii. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development /Local Bodies/PCBs/PCCs/ Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

As per the order of Hon'ble NGT, CPCB has issued direction on dated 27.01.2021 to all SPCBs/PCCs on following:

1. *SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States/UTs as per format enclosed.*
2. *SPCB/PCCs to ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules, 2016*
3. *SPCBs/PCCs shall ensure that concerned Local Authorities engaged in the biomining process of legacy waste follow procedures as per CPCB Guidelines for Disposal of Legacy Waste with specific compliance to the following points:*
    i. *Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization*
    ii. *Preparation of plan for utilization/disposal of screened fractions*
    iii. *Adequate provisions for leachate treatment.*
    iv. *Maintenance of records / documents for disposal/utilization of the RDFs or fine earth and other materials.*

4. *SPCBs/PCCs shall ensure that the local bodies prepare time targeted Action Plan for bio-mining/ bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in SWM Rules, 2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.*
5. *SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste*

6. *SPCB to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities (NAC).*

Copy of the direction issued on 27.01.2021 is enclosed at ANNEXURE-IX and status of information provided by SPCBs/PCCs for the direction is enclosed at ANNEXURE-IX-A.

xiv. All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;

The Emergency Response System (ERS) – GRAP for Non-attainment cities is developed/part of action plan by 15 states (Jammu & Kashmir, Himachal Pradesh, Uttar Pradesh, Andhra Pradesh, Punjab, Chandigarh, Delhi, Bihar, Tamilnadu, Odisha, Nagaland, Gujarat, Maharashtra, Meghalaya and Telangana) and development is under process in 03 states (Uttarakhand, Rajasthan (for Alwar city ERS prepared) and Assam). GRAP is being prepared in Chhattisgarh.

For Madhya Pradesh GRAP is prepared for Indore, Bhopal, Gwalior & Jabalpur (GRAP development under process in Dewas, Sagar & Ujjain), for Jharkhand GRAP is prepared for Ranchi & Jamshedpur (no information is available for Dhanbad), for West Bengal GRAP is prepared for all cities except Kolkata, for Karnataka GRAP is prepared for Bengaluru (no information is available for Devanagere, Gulburga and Hubli-Dharwad),

As informed by Karnataka SPCB, Proposal is being sent to Revenue Dept., Govt. of Karnataka to include MS, KSPCB as a member of Disaster Management Authority. The details are enclosed at ANNEXURE -VIII.

A communication is received from Govt. of Uttar Pradesh for issuance of the required guidelines in the matter through National Disaster Management Authority (NDMA). CPCB also communicated to NDMA for necessary actions in this regard.

The compliance status received from the various SPCBs/PCCs on steps to coordinate with the State Disaster Management Authorities and Meteorological Departments is enclosed at ANNEXURE-X.

xv. MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis,

proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;

Communication was sent by CPCB vide letter dated 07.10.2020 and 24.11.2020 to MoRTH to take the matter on priority and provide the cost of the aforesaid study, for consideration of CPCB. Letter enclosed at ANNEXURE-XI.

Ministry of Road Transport & Highways in its Office Memorandum No. RT16025/2/2019-T dated 21.12.2020 (ANNEXURE-XII), stated that, "as per Government of India (Allocation of Business) Rules 1961, subject matter of the 'Planning and Coordination of Urban Transport systems is allocated to the Ministry of Housing and Urban Affairs (MoHUA). Further, MoHUA has already entrusted the task of formulating methodology for assessment of Carrying Capacity to M/s Urban Mass Transit Company Ltd (UMTC).

The scope of the study being undertaken by MoHUA already covers the carrying capacity studies with regard to road infrastructure, and may be extended to 122 NACs, in compliance of the Hon'ble NGT order dated 21.08.2020."

Further, CPCB vide letter dated 13.01.2021, requested to MoHUA to take the matter on priority and provide the requirement of the funds, if any on aforesaid study, for consideration of CPCB and compliance status on the Hon'ble NGT direction.

In reference to the MoRTH Office Memorandum No. RT-16025/2/2019-T dated 21.12.2020 (ANNEXURE-XII), MoHUA, issued an Office Memorandum vide O.M. No. K-14011/23/2018-UT-I dated 20.01.2021 (ANNEXURE-XIII), wherein MoHUA stated that "the stand/contention of MoRTH is not correct and is also not in line with the facts/developments of the case" and various views are provided. It is also stated that the directions of the Hon'ble NGT in the Order dated 21.08.2020 are categorical, case specific and with reference to MoRTH's functions and mandate for framing of policies regarding road infrastructure, framing of proper policies. Accordingly, the directions of the Hon'ble NGT in their order dated 21.08-2020 are for compliance and necessary action by MoRTH and they may consider filing compliance report/ appropriate submissions before the Hon'ble NGT.

xvi. The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;

Information to be submitted by Uttar Pradesh separately.

xvii. In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;

*The environment cell is prepared by 11 states (Jammu & Kashmir, Chhattisgarh, Himachal Pradesh, Madhya Pradesh, Maharashtra, Punjab, Odisha, Tamilnadu, Nagaland, West Bengal and Uttar Pradesh) and status not available for 13 states (Andhra Pradesh, Chandigarh, Delhi, Gujarat, Jammu & Kashmir, Jharkhand, Karnataka, Meghalaya, Rajasthan, Telangana, Uttarakhand, Bihar and Assam). Details of development of environment cell are enclosed at ANNEXURE-XIV.***"**

27. Separate report on the subject of control of noise pollution gives the gap analysis as follows:

"*3.0* ***GAP ANALYSIS***

As per Hon'ble NGT Directions dated 15.03.2019 and 15.11.2019, action Plan submitted by States/UTs are analysed on the basis of following points:

i. Noise level monitoring in conjunction with the Police Department and take remedial action.

ii. Police Departments of all the States/UTs may obtain the Noise monitoring devices within a period of three months.

iii. Police Department of all the States/UTs may also train their staff regarding the use of such devices.

iv. Police Department of all the States/UTs may develop a robust protocol for taking appropriate action against the defaulters.

v. Use of Sound Limiter(s) in all sound system/public address system for effective control of Noise Pollution.

Accordingly, action plans submitted by 30 States/UTs were assessed based on its adequacy in addressing above-mentioned points. Detailed assessment of action plan is attached as Annexure-XLVI.

Following are the major observations based on the assessment:

i. *10 States/UTs (Delhi, Tripura, Bihar, West Bengal, Karnataka, Kerala, Gujarat, Jammu and Kashmir, Sikkim, Uttar Pradesh) have addressed all the five action points as listed above in their action plans.*

ii. *20 States/UTs (Andhra Pradesh, Andaman & Nicobar, Arunachal Pradesh, Assam, Chhattisgarh, Chandigarh, Goa, Daman & Diu & Dadra and Nagar Haveli, Himachal Pradesh, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Manipur, Mizoram, Odisha, Pondicherry, Tamil Nadu, Telangana, Uttarakhand) have partially addressed the above-listed action points in their action plans.*

iii. *05 States/UTs namely Haryana, Jharkhand, Nagaland, Punjab, Rajasthan have not submitted any action plan to CPCB.***"**

VI. Consideration of Report of the Oversight Committee for UP dated 27.03.2021 about compliance status in UP and recommendations for this order

28. We have also considered the report of the Oversight Committee for UP filed on 27.03.2021 in continuation of earlier report dated 12.02.2021, giving the compliance status with reference to directions of this Tribunal in the State of UP showing non-compliances on several issues, in a tabular form. **The Chief Secretary, UP may look into the report of the Oversight Committee and take further remedial action in terms of recommendations therein**.

Separate Report of CPCB re: road dust control and fire crackers

29. The separate CPCB report in pursuance of directions in OA 283/2020 is to the effect that 12 States have initiated some action and made provision **for sprinkling of water to suppress road dust and to procure mechanical road sweepers** while other States have yet to take action. Report in pursuance of directions in OA 249/2020 is that 23 States had prepared plans **to regulate bursting of fire crackers while other States had yet to take action**.

VII. Current (Fifth) and final review on the subject – Analysis of the CPCB report dated 05.04.2021 for this order

30. The report shows progress under 17 specific heads. With regard to installing 175 monitoring stations, it is stated that 20 new CAAQMs have been installed and 25 approved. SA and CC studies are underway. There is partial progress on shifting polluting activities out of non-conforming areas. PGRPs have been developed by several States and other States have yet to do the same. **Two more cities have been added to the list of NACs** and actions plans for the NACs have been mostly prepared. Status of execution of action plans is not very clear. Micro level planning has been done for some cities. Gaps in plans and execution remain to be addressed. The issue of revising NCAP and CAMPA Funds is still to be addressed. Certain steps have also been taken for control of noise pollution, including procurement of noise monitoring devices and limiters. Emergency response systems have been partly developed. Directions issued for utilizing 'Consent' and 'EC' funds and for bioremediation of legacy waste dump sites. Carrying capacity of road infrastructure to determine parking capacity is being dealt with by the Ministry of Road Transport and Highways and Urban Development Departments. Environment Cells have been set up by some of the Chief Secretaries. **The report does not indicate the reduction in pollution level in any of the NACs as a result of steps so far taken**. **Similarly, with regard to noise pollution control, no tangible progress has been shown**. Progress on SA and CC studies is highly inadequate. Preventive and remedial measures for stubble burning need to be planned in advance for effective control of pollution. CPCB needs to undertake finger printing and marker/bio-marker pollutant analysis and identify sensitive plant species which will indicate quality of air as well as deleterious effect, if any, along with SA studies. While the

report has stated under heading (ix) that a separate report will be filed on the subjects of modification of NCAP, utilization of CAMPA Funds by undertaking special afforestation drive, no such separate report has been filed.

31. We consider it necessary to comment on some of the subjects needing pointed attention.

Inadequacy of Monitoring Stations

32. To capture the real picture which is essential for further planning and remedial action, sufficient number of monitoring stations have to be established and there has to be atleast one monitoring station in every district, as earlier directed. In this regard, we may refer to earlier order dated 21.08.2020 on consideration of the issue with reference to the data from CPCB report dated 18.08.2020. The Tribunal noted that the said report mentioned that air quality was being monitored manually at 793 locations covering 344 cities/towns in 28 States and 7 Union Territories (UTs) across the country under National Air Quality Monitoring Programme (NAMP) and through real time stations in 219 stations covering 123 cities in 18 States and 2 UTs under Continuous Ambient Air Quality Monitoring. Further, the SPCBs/PCCs are also monitoring ambient air quality manually at 126 locations covering 86 cities/ towns in 13 States under State Air Quality Monitoring Programme (SAQMP). **It was observed that there are 740 Districts in the country and above 4000 cities. It is absolutely necessary that atleast at every District Headquarter in all the 740 Districts, there should be an air quality monitoring station. It was directed that wherever such stations have not yet been set up so far (though Air Act is 39 years old), manual stations, which are very easy to set up and are not costly, must be installed at the**

earliest using simpler procedure like GeM. This step should not exceed three months. This will be the responsibility of the State PCBs/PCCs, using funds available under 'consent mechanism'/ 'environmental compensation'.

As per data furnished by the CPCB in its report dated 14.11.2019, it was mentioned that **as against requirement of CAAQMS being 800, only 176 had been installed and as against required manual stations being 1250, only 658 had been installed. The gap was directed to be filled up by the Tribunal till 20.11.2020 which was extended vide order dated 21.08.2020 for six months, which expired on 21.02.2021.**

CC and SA Studies

33. **The progress on the subject is inadequate, though important as in its absence of such studies, further planning and action may be difficult. Hazardous/polluting activities will remain unchecked without proper planning.**

Shifting of polluting activities

34. As already mentioned, in absence of CC and SA studies and master plans, shifting, prohibiting and regulating unsustainable polluting activities remain a challenge.

Effective functioning of PGRPs

35. As per report, 17 States have yet to provide information while effectiveness of functioning of PGRPs has not yet been duly evaluated.

Action Plans for NACs

36. While action plans have been prepared for almost all the NACs and are available on the websites of CPCB as well as State PCBs, timelines in

the action plans are not in consonance with the orders of this Tribunal. For enforcement of rule of law, accountability is required to fixed for every violation of standards of air quality by identifying the violators and taking action in terms of prohibiting polluting activities as well as recovering compensation for the period during which violation continued. If such plan is not prepared to make every violator accountable, there will be failure of the public trust doctrine under which the State Authorities are required to enforce the enacted law. There has to be commitment to the upholding of the air quality standards laid down and taking action for every violation. We are of view that such coercive action for failure against authorities must start atleast from 01.11.2021. Any delay in execution of action plan beyond 01.11.2021 will render the concerned States liable to pay compensation atleast @ Rs. 10 lakhs per month with liberty to recover the amount from the erring officers. Such compensation must be credited to a separate account to be operated by the Chief Secretary of the State and the amount so deposited will be spent for restoration of the environment.

Noise control

37. There are huge gaps in execution of action plans for noise control, including procurement of equipments. Such gaps need to be addressed especially by Police and environment Departments who are entrusted with the responsibility of control of noise under the Noise Pollution (Regulation and Control) Rules, 2000. Atleast from 01.11.2021, the concerned States/heads of police force must be held liable to pay compensation @ Rs. 10 lakhs per month on the same pattern as failure to enforce action plans for control of air pollution.

Afforestation drive utilizing CAMPA Funds

38. Afforestation drive is essential for control of air pollution. Coordination with the CAMPA authorities is required for utilizing the CAMPA funds for the purpose of afforestation, as already directed.

Revamping of State PCBs/PCCs utilizing 'Consent'/'EC' funds

39. According to CPCB report, certain steps have been taken but further steps need to be taken. There is dire need to revamp regulatory authorities by recruiting adequate number of personnel, atleast equal to already sanctioned posts and then reviewing the strength and also by procuring requisite equipments and establishing sufficient labs, using available consent funds.

Issue of Carrying Capacity of the roads through Central Road Research Institute by MoRTH

40. The issue remains unresolved though it is very much necessary for the purpose of planning no vehicle zones, parking capacity and other regulatory measures, including number and nature of vehicles to be allowed in NACs and other air polluted areas.

Monitoring at the level of Chief Secretaries through environment cells

41. The report shows that only 11 States have so far given information. Further action needs to be taken expeditiously.

DATA GRID Needed

42. The data grid for continuous information will go a long way in dealing with the problem. As already noted in Para 20 above, there is need for National, State, District Environmental Data Grids giving the data of air quality. Apart from improving environment, this is necessary to enforce right of the citizens to information about air quality in different areas.

Based on the level of pollution, categories of cities/districts need to be appropriately classified such as 'red', 'orange' and 'green'. Further, based on such data National Air Quality Atlas may be compiled and published on the websites of MoEF&CC, CPCB and State PCBs/PCCs and updated from time to time.

Other inadequacies in addressing challenges : SA and CC studies and further steps for control of Vehicle pollution, vehicle density, industrial pollution, coal-fired industrial activities, Unscientific mining, unplanned development, garbage Dumps, combustions - burning of garbage, crop burning, handling of other waste - plastic, bio-medical waste, dust, environmental disasters

Legacy Waste Sites remediation and other waste management, including biomedical and plastic wastes and burning of crop residue

43. The said work continues to be neglected posing serious threat to the air quality. As per directions already issued on 28.02.2020 in OA 606/2018, compensation may be recovered and utilized for restoration of the environment. The said direction is reproduced below for ready reference:

> *"1to40…xxx……xxx……xxx*
>
> *41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh* ***which have also been repeated for other States i****n matters already dealt with, we direct:*
>
> *a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above).* ***Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body with population with 5 lakhs from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty***

to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs /PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28[22] even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially

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[22] The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:

i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

ii. Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

iii. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries of the States/UTs.

f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.

g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

44. Vide order dated 14.12.2020 in O.A. No. 606/2018, *Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues*, further direction issued is as follows:-

"1to8…xxx……xxx……xxx

9. ***The compensation in terms of earlier order be recovered and credited to a separate account with the Environment Department of the States/UTs to be used for restoration of environment in the concerned States/UTs. The deposit, instead of being made with the CPCB, may now be made to the said account."***

45. **There are 4000 legacy waste dump sites (including in all NACs) in the country as per CPCB report noted in order dated 18.10.2019 in OA 606/2018.** Emissions therefrom and burning of garbage cause air pollution. The said accumulated/legacy waste needs to be tackled on war footing, as earlier directed by this Tribunal in OA No. 606/2018, in the presence of Chief Secretaries of all the States/UTs. **Progress on the subject is disappointing**. **Unplanned hazardous activities in residential areas are further matter of concern. There are no adequate safeguards against control of fugitive dust**. **Coal fired industrial activities are a great hazard**. **Density of vehicles, unclean fuel and lack of planning to regulate traffic need focused attention. No satisfactory solution is in place to control burning of crop residue. Environmental disasters remain unchecked.**

46. **Dumping and burning of bio-medical waste and plastic waste in violation of law significantly add to air pollution which need to be scientifically handled, as held by this Tribunal vide orders dated**

18.01.2021 in OA No. 710/2017, *Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.* and 08.01.2021 in EA No. 13/2019 in OA 247/2017, *Central Pollution Control Board v. State of Andaman & Nicobar & Ors.* respectively.

Measurement of Success – graph must show reduction of pollution load but infact pollution level increasing – Serious Monitoring and fixing accountability imperative:

47. Final success of execution of action plans depends on graph of reduced pollution load. This requires monitoring at highest levels in Districts, States and at the national level by coordination of all concerned departments. There is constitutional obligation of good governance and a duty to citizens to enforce their right of breathing fresh air. Absence of adequate remedial action is resulting in deaths and diseases which are like pandemic or like causing of homicide or grievous hurts with no accountability. Main sources of air pollution have been identified and remedial measures also articulated.

Some other recent NGT orders relevant in the context: Shifting coal fired industrial activities to PNG

48. As a result of regional carrying capacity evaluated by an Expert Committee under orders of this Tribunal in OA No. 1016/2019, *Utkarsh Panwar v. Central Pollution Control Board & Ors.*, it was found that **brick kilns in NCR were working beyond the carrying capacity**. This led to direction for control and regulation of such activities and also switching to cleaner fuel. **Similar directions were issued for air pollution in Morbi industrial area in Gujarat[23] and Mandi Gobindgarh Industrial area in Punjab[24] by shifting fuel for industrial activities from coal to PNG.**

[23] Order dated 6.3.2019 OA 20/17(WZ) Babubhai v GPCB
[24] Order dated 06.04.2021 in OA No. 924/2019, Neeraj Goyal v. State of Punjab

49. Once studies are carried out about sources of pollution beyond assimilative capacity of air, it will be possible to control and regulate polluting activities in the interest of public health and to give effect to the Sustainable Development principle.

Dust Control

50. In view of directions already given in OA 283/2020[25], there is need for control of fugitive dust emissions during the road cleaning by appropriately sprinkling of water and greening of the open soiled areas. Utilization of CAMPA funds for afforestation needs to be explored in coordination with the CAMPA authorities, as already directed.

Public Awareness and stringent measure against sources of pollution and revamping monitoring mechanism having sufficient qualified personnel, periodical training and procuring equipments – imperative for public health – constant planning and monitoring at all levels

51. Further attention is required to creating awareness about harmful polluting activities like fire crackers. It is well known that harmful hazy conditions of pollutants being locked in the air during October – November in North India may need sustained planning and action. Prior awareness of the public in this regard is imperative. There is also need for involvement of eminent citizens and experts. An Advisory Committee is required for each of the NAC and other air polluted areas where air quality is poor and above so that such Committees may interact with the resident welfare associations and other stake holders in the light of public grievances/suggestions, plan initiatives and special drives from time to time having regard to the local conditions. They can also coordinate with schools and colleges and research institutions.

[25] Order dated 03.12.2020, S.R. Virk v. Central Pollution Control Board

52. As already mentioned, pollution free environment is part of right to life. Air pollution beyond norms seriously affects health and environment. Inspite of statutory mechanism and orders of the Hon'ble Supreme Court and other Courts/Tribunal, the challenge of pollution from different sources, including vehicular pollution, industrial and construction sector pollution, power sector pollution, agriculture sector pollution remains. Graded Action Response Plan (GRAP) has been issued for National Capital Region (NCR) in pursuance of directions of the Hon'ble Supreme Court stipulating steps to be taken for controlling/regulating several polluting activities depending upon the level of pollution.

53. In Arjun Gopal & Ors. v. UOI & Ors.[26], it was observed that the residents of NCR faced severe air quality standards which were worst in the World. It had serious adverse health impact. Life of citizens in NCR had been brought to virtual standstill. The Capital was smoked into an environmental emergency of unseen proportions. It will be appropriate to extract some observations from the judgment:-

> *"4. The onset of winter and the festival/marriage season this year, presented to the residents of NCR severe concerns regarding the air quality standards. According to reports, the air quality standards in early November of this year were the worst in the world.* ***It is reported that the $PM_{2.5}$ levels recorded were "beyond scale" values (see India's Air Quality Among World's Worst Over Diwali Weekend: Report. 4-11-2016, Hindustan Times). The report indicates that 24-hour average of $PM_{2.5}$ levels in South Delhi in 2016 were 38% higher than on the Diwali night of 2015. The day after Diwali, these levels were twice as high as the day after Diwali in 2015, crossing 650 µg/m³, which is 26 times above the WHO's standards or levels considered safe. Shockingly, on the morning of 1-11-2016, Delhi woke up to an average $PM_{2.5}$ level of over 700 µg/m³ — some of the highest levels recorded the world over and 29 times above WHO standards. The report further states that the WHO guideline for 24-hour average $PM_{2.5}$ levels is 25 µg/m³ and with an annual average $PM_{2.5}$ level of 122 µg/m³, Delhi's air is the worst among global megacities with dense populations. We have***

[26] (2017) 1 SCC 412

particularly referred to the PM 2.5 levels because of the extreme effects and near invisibility of this type of particulate matter. $PM_{2.5}$ or particulate matter 2.5 ($PM_{2.5}$), refers to tiny particles or droplets in the air that are two-and-one-half microns or less in width. It may be noted that the widths of the larger particles in the $PM_{2.5}$ size range would be about thirty times smaller than that of a human hair. These particles primarily emanate from vehicle exhausts and other operations that involve the burning of fuels such as wood, heating oil or coal, and of course, use of fire crackers.

5. In India, air quality standards are measured in terms of the Air Quality Index (hereinafter "AQI"). The AQI was launched in India on 17-10-2014 by the Ministry of Environment and Forests. According to the press release of the Press information Bureau of the same date, it consists of a comprehensive set of parameters to monitor and asses the air quality. The AQI considers eight pollutants (PM_{10}, $PM_{2.5}$, NO_2, SO_2, CO, O_3, NH_3, and Pb), and based on the levels of these pollutants six categories of AQI ranging from "Good" to "Severe" have been prescribed. The index also suggests the health effects of the pollution categorywise. The gradation of AQI and its health impact is extracted below:

Tables 1 and 2 have already been reproduced above and are not being repeated.

xxx.....xxx xxx

xxx.....xxx xxx

6. Reports indicate that AQI in Delhi was much above the severe standard, shooting off the AQI 500 mark on many days this November. On the day after Diwali, it was more than 14 times the safe limits (see Delhi's Pollution Levels Peaks at 14-16 Times Safe Limits, 31-10-2016, The Hindu). The adverse health effects of these hazardous levels of pollution are only too evident from the table given above. We do not intend to refer to the multiplicity of reports and data on this front.

7. The hazardous levels of air pollution in the last few weeks have spared very few from its ill effects. The life of the citizens of NCR was brought to a virtual standstill, not to speak about the plight of the thousands of mute flora and fauna in NCR. Schools were declared shut, denizens of the city advised to stay indoors, construction activities stopped, power stations shut and ban imposed on burning of garbage and agricultural waste. The fall in air quality has had a significant impact on people's lifestyle as well. The rising costs to protect against air pollution are substantial. It has come to our notice that people are queuing up to purchase protective masks and air purification systems in the wake of dense smog all over the NCR. In short, the capital was "smogged" into an environmental emergency of unseen proportions.

8. The adverse effects of these extreme levels of air pollution spare no one — the young, the old, the infirm and

even the future generations. A study of the data of the Global Health Depository of the World Health Organisation reveals that India has the world's highest death rate from chronic respiratory diseases and that about 1.5 million people in India die annually due to indoor and outdoor pollution (see Delhi Wakes up to an Air Pollution Problem it cannot Ignore, 15-2-2015, The New York Times). The Kolkata-based Chittaranjan National Cancer Institute (CNCI), in a study commissioned and handed over to the Central Pollution Control Board, found that key indicators of respiratory health, lung function to palpitation, vision to blood pressure, of children in Delhi, between four and 17 years of age, were worse off than their counterparts elsewhere. It also found that more than 40% of the school children suffer from lung damage (see Landmark Study Lies Buried, 2-4-2015, The Indian Express). We note with apprehension that there are nascent studies that suggest that pollution can lower children's IQ, hurt their test scores and increase the risks of autism, epilepsy, diabetes and even adult-onset diseases like multiple sclerosis (see Holding Your Breath in India, 29-5-2015, The New York Times).

9. It has been brought to our notice that the severe air pollution in the NCR is leading to multiple diseases and other health related issues amongst the people. It is said that the increase in respiratory diseases like asthma, lung cancer, bronchitis, etc. is primarily attributable to the worsening air quality in the NCR. The damage being caused to people's lungs is said to be irreversible. Other health related issues like allergies, temporary deafness are also on the rise. Various experts have pointed towards multiple adverse effects of air pollution on human health like premature deaths, rise in mortality rates, palpitation, loss of vision, arthritis, heart ailments, cancer, etc.

10. When we refer to these extreme effects, we are not merely referring to the inconvenience caused to people, but to abject deprivation of a range of constitutionally embedded rights that the residents of NCR ought to have enjoyed. Needless to state, the grim situation of air quality adversely affected the right to education, work, health and ultimately, the right to life of the citizens, and this Court is constitutionally bound to address their grave concerns. May we remind ourselves, that this is not the first time that this Court was impelled into ensuring clean air for the citizens of the capital region (see M.C. Mehta v. Union of India [M.C. Mehta v. Union of India, (1998) 6 SCC 60] , [M.C. Mehta v. Union of India, (1998) 9 SCC 589] , M.C. Mehta v. Union of India [M.C. Mehta v. Union of India, (1998) 8 SCC 648] and M.C. Mehta v. Union of India [M.C. Mehta v. Union of India, (1998) 8 SCC 206]).”

54. We have already noticed directions of CPCB under section 18 of the Air Act dated 29.12.2015 for setting up of monitoring stations and orders

of the Hon'ble Supreme Court for control of vehicular, industrial, construction, power sector and agricultural pollution, CAP prepared by EPCA for NCR and GRAP notified by MoEF&CC for NCR for measures in response to higher pollution levels, including closing of specified polluting activities and also restrictions in eco sensitive zones and need for comprehensive measures for NACs, which are a class of polluted areas requiring targeted measures on the pattern of NCR and ESZs.

Enforcement of air quality standards in areas other than 124 NACs

55. As already mentioned, the criteria for determining NACs is consecutive non-compliance for five years for any of the 12 parameters. Apart from a city or area being non-compliant of any of the parameters for five consecutive years and qualifying as NACs, there are cities or areas which are non-compliant with the air quality standards but not for consecutive five years. Such cities also need remedial action at par with NACs. Further, where-ever air quality is poor or above, in view of adverse health impact of air pollution, remedial action is required in the interest of public health.

VIII. Consideration of way forward and Directions:

56. As shown from the resume of orders dated 8.10.2018, 15.03.2019, 06.08.2019, 20.11.2019 and 21.8.2020 in the present matter and other orders in related matters and above discussion, specific action points stand identified. There are action plans prepared by six member Air Quality Monitoring Committees (AQMCs) in States/UTs, overseen by the Chief Secretaries and approved by Expert Committee comprising Member Secretary CPCB, Prof Mukesh Khare, IIT Delhi and Prof. Mukesh Sharma, IIT Kanpur. The subject was also discussed with the Chief Secretaries of all the States/UTs during their appearance before the Tribunal in

pursuance of order dated 16.1.2019. On further review, 15 specific directions were issued on 6.8.2019 including setting up of online Continuous Ambient Air Quality Monitoring Stations (CAAQMS), undertaking Source Apportionment (SA) and Carrying Capacity (CC) studies, reviewing of master plans consistent with such studies, closing/shifting industrial units from residential/non-conforming areas consistent with the directions of the Hon'ble Supreme Court, developing public grievance redressal portals and incorporating compensation regime against the violators. The Tribunal also took cognizance of the noise pollution which is also covered under the Air (Prevention and Control of Pollution) Act, 1981 and 2000 Rules under the EP Act. Further issues considered include revamping of CPCB and State PCBs for effective monitoring. Progress was reviewed on 20.11.2019 and further 16 specific directions were issued, including compensation for defaults. Further issue of regulating parking in the light of capacity of the road infrastructure was dealt with vide order dated 26.2.2020, as already mentioned earlier. Finally, on 21.8.2020 comprehensive review was undertaken and 18 specific directions were issued. **The compliance status does not show significant achievements and there continue to be huge gaps in what is required to be done and what has been done.**

57. **That 124 major cities in the country are continuously non-compliant with the prescribed standards of air quality for more than five years is a matter of serious national concern which needs to be addressed urgently at all levels by involvement of highest authorities. Challenge is equally serious for areas where pollution levels are as high as above poor even though outside 125 NACs. Challenge of control of noise pollution also confronts the citizens. Thus, the**

concerned authorities have to perform their responsibility, including public awareness and involvement.

58. **In the light of above detailed discussion, holistic and coordinated efforts at all levels in the government is dire need of the hour. Accountability in terms of adverse entries in the ACRs and recovery of compensation for non-compliance are imperative for fixing accountability. This requires authorities at higher level to function as trustees for discharge of constitutional and statutory obligation to the citizens. There is no other magic wand to protect people against acknowledged sorry state of affairs. As shown from the observations of Hon'ble Supreme Court quoted in para 53 above, India has world's highest death rate from chronic respiratory diseases. About 1.5 million people in India die annually due to air pollution. The Hon'ble Supreme Court also observed that 40% school children suffer from lung damage. Air pollution can lower children's IQ, hurt their test scores and increase the risks of autism, epilepsy, diabetes and even adult-onset diseases. Severe air pollution is leading to diseases and irreversible damage to health. There are other health related issues like allergies, temporary deafness. Various experts have pointed towards multiple adverse effects of air pollution on human health like premature deaths, rise in mortality rates, palpitation, loss of vision, arthritis, heart ailments, cancer, etc. This is resulting in deprivation of constitutionally embedded rights. Grim situation is affecting right to education, work, health and ultimately, the right to life of the citizens. There are further reports[27] that air pollution is**

[27](i) Air pollution killed 1.7 million Indians in 2019: Lancet report: (https://www.downtoearth.org.in/news/air/amp/air-pollution-killed-1-7-million-indians-in-2019-lancet-report-

resulting in fatalities and economic losses. Remedial action is thus utmost for protecting health of the citizens.

Need for a High-level National Task Force for Monitoring

59. The matter has been monitored by the Tribunal for about two and a half years. Primarily **the Tribunal is an adjudicatory body and beyond giving directions necessary for protection of environment under section 15 of the NGT Act, execution has to be by administrative authorities.** Under public trust doctrine, the State authorities are under obligation to take effective measures to control pollution. Tribunal monitoring cannot be for indefinite period. Road map has crystalised to an extent. The Tribunal has formulated direction and conducted review five times with the assistance of data available with it. The ownership of monitoring must be now taken over by the statutory and administrative authorities for enforcement of rule of law for which a national level task force needs to be constituted. **Thus, we find it necessary to give effect to the principle of Sustainable Development, in the interest of protection of environment and public health, to direct constitution of an eight-member National Task Force (NTF) to be headed and coordinated by the Secretary MoEF&CC with nominees of Ministries from Housing and Urban Development, Road Transport, Petroleum, Power, Agriculture, Health and CPCB with a view to monitor remedial**

74737#aoh=16178975512221&referrer=https%3A%2F%2Fwww.google.com&amp_tf=From%20%251%24s)
(ii) AIR POLLUTION RELATED DISEASE, DEATHS COST INDIA RS 260,000 CRORES IN ECONOMIC LOSS: REPORT (https://www.firstpost.com/tech/science/air-pollution-related-disease-deaths-cost-india-rs-260000-crores-in-economic-loss-report-9159281.html)
(iii) 1.7 million deaths in India were attributable to air pollution in 2019, says study: (https://www.thehindu.com/news/national/17-million-deaths-in-india-were-attributable-to-air-pollution-in-2019-says-study/article33394600.ece)
(iv) Air pollution in India caused 1.67 million deaths in 2019: (https://www.news-medical.net/news/20201223/Air-pollution-in-India-caused-167-million-deaths-in-2019.aspx)
(v) Air pollution caused 54,000 deaths, $8.1 billion loss in Delhi in 2020 : (https://www.businesstoday.in/current/economy-politics/air-pollution-claimed-54000-lives-in-delhi-last-year-one-death-per-500-people-claims-greenpeace-study/story/431766.html)

steps to improve the status of air quality in NACs consistent with the action plans already prepared and approved by the Expert Committee and directions of this Tribunal, referred to above, including the last order dated 21.08.2020 and also to monitor compliance of noise control norms. The NTF may hold its first meeting within one month and thereafter evolve mechanism for monitoring by quarterly meetings with Chief Secretaries of concerned States/UTs. The NTF may coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels. Needless to say that the Chief Secretaries must continue to monitor progress in execution of action plans at State level with the assistance of monitoring cells in their offices and the AQMCs so as to effectively provide positive feedback to the NTF. The State level monitoring must include action at the ground as per directions to be implemented by the District Magistrates or other concerned departments. The monitoring may include all associated issues, including road dust control by appropriate sprinkling of water (utilizing treated water, instead of potable water), planting herbs and shrubs, and all sources of pollution, including fire crackers.

Directions

60. Our directions are summed up as follows:

i. **We direct constitution of an eight-member National Task Force (NTF) to be headed and coordinated by the Secretary MoEF&CC with nominees (not below the rank of Joint Secretaries) of Ministries from Housing and Urban Development, Road Transport, Petroleum, Power, Agriculture, Health and Chairman, CPCB with a view to**

monitor remedial steps to improve the status of air quality in NACs consistent with the action plans already prepared and approved by the Expert Committee and directions of this Tribunal, referred to above, including the last order dated 21.08.2020 and also to monitor compliance of noise control norms. **NTF may also monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas** where air quality is poor and above**.**

ii. **The NTF may hold its first meeting within one month and thereafter evolve mechanism for monitoring by quarterly meetings with Chief Secretaries of concerned States/UTs. The NTF may coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels.**

iii. Monitoring by NTF may be with reference to the action plans of 124 NACs. The components include installation of monitoring stations, completion of CC and SA studies, shifting, prohibiting and regulating activities beyond carrying capacity (such as shifting to cleaner fuel and declaring regulated/no vehicle zones so as to ensure that the air quality does not go beyond 'poor' for protection of health of the citizens), effectiveness of PGRPs, timelines for execution of the action plans and recovery of compensation for delay, addressing gap in control of noise pollution, afforestation drives utilizing CAMPA funds, effective implementation of ERS, revamping of PCBs/PCCs and other monitoring mechanism, remediation of legacy waste sites and effectives steps for management of other waste, including biomedical, plastic and e-waste, dust control, public awareness

and community involvement programmes and setting up of data grids on all levels. NTF may also evolve and oversee parameters for interse ranking of success of remedial action for 124 NACs and other air polluted areas where air quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.

iv. Consistent with Digital India initiatives, MoEF&CC/ CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) and District Environment Data Grids (DEDGs) and further linked to available portals like online air quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to National Air Quality Monitoring Programme (NAMP). Based on above data, the MoEF&CC may lay down guidelines for classifying cities/districts in terms of air quality in different categories such as 'red', 'orange' and 'green'. On that basis, a National Air Quality Atlas may be compiled and published on the websites of MoEF&CC, CPCB and State PCBs/PCCs annually.

v. The Chief Secretaries of all States/UTs may continue to monitor progress in execution of action plans at State level with the assistance of monitoring cells in their offices and the AQMCs. The State level monitoring must include action at the ground as per directions to be implemented by the District Magistrates or other concerned departments. The monitoring may include all associated issues, including

road dust control by appropriate sprinkling of water (utilizing treated water, instead of potable water), planting herbs and shrubs, and all sources of pollution, including fire crackers. The issue of noise pollution also needs to be addressed, as earlier directed.

The application is disposed of.

A copy of this order be forwarded to the Secretaries, MoEF&CC, Ministries of Urban Development Department, Road Transport and Highways, Petroleum, Power, Agriculture, Health, CPCB, the Chief Secretaries, PCBs/PCCs and District Magistrates of all the States/UTs by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

B. Amit Sthalekar, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

April 8, 2021
Original Application No. 681/2018
A

ANNEXURE - R15/4

Q-18011/65/2019-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
CP DIVISION
***

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003
Date: 20th May, 2021

OFFICE ORDER

Sub: Re-Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 as a time-bound national level strategy to address the air pollution challenges across the country in a comprehensive manner. A steering committee under NCAP vide office order of even no. dated 24.04.2019 was constituted to provide overall guidance, frame policy intervention, supervise and monitor the program in order to achieve its intended objective

2. Hon'ble National Green Tribunal vide order dated 8th April 2021 in the matter OA no 681 of 2018 has directed to constitute an National Task force (NTF) headed by Secretary- MoEF&CC and representative of other ministries and department.

3. In consideration of above, and in suppression of order dated 24.04.2019, competent authority in MoEF&CC hereby re-constitute the Steering Committee under NCAP with modified Terms of Reference of the committee to make it in agreement with the objective of NCAP as well as for compliance of the Hon'ble NGT order dt. 08.04.2021.

4. The composition of the committee is as given below:

1.	Secretary (EF&CC)	Chairman
2.	Addl. Secretary, CP Division, MoEF&CC	Member
3.	Chairman, CPCB	Member
4.	Jt. Secretary (Thermal), Ministry of Power (MOP)	Member
5.	Jt. Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmers' Welfare (DoAC&FW)	Member

6.	Jt. Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)	Member
7.	Representative from Ministry of Road Transport & Highways (MoRTH)*	Member
8.	Representative from Ministry of Petroleum & Natural Gas (MoPNG)*	Member
9.	Representative from Ministry of Health & Family Welfare (MoHFW)*	Member
10.	Pr. Secretary/ Addl. Chief Secretary/ Secretary (Environment), State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Ladakh, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)	Member
11.	Director General, The Energy Research Institute (TERI)	Expert Member
12.	Prof. Sachchida Nand Tripathi, IIT Kanpur	Expert Member
13.	Jt. Secretary, CP Division, MoEF&CC	Member Secretary

*Representative not below the rank of Jt. Secretary

5. The Terms of Reference of the Steering Committee will be as given below:

i. To provide overall guidance and directions for effective implementation of NCAP for each financial year. To review the overall progress of the components/activities of NCAP.

ii. To discharge functions assigned to National Task Force vide order dated 8th April 2021 by Hon'ble National Green Tribunal in the matter OA no 681 of 2018.

iii. To approve the budget for NCAP and also approve the annual action plan for NCAP submitted by the State Governments.

iv. To ensure inter-ministerial/organizational cooperation & sharing of information and to resolve inter-ministerial/organizational issues under NCAP.

v. To monitor compliance of noise control norms.

vi. To monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas where air quality is poor and above.

vii. To coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels.

viii. To evolve and oversee parameters for intense ranking of success of remedial action for 124 NACs covered by NCAP, 42 million plus cities covered by 15th Finance Commission Grant and other air polluted areas where air quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.

ix. The headquarter of the committee shall be at New Delhi.

x. To meet periodically/as and when required in Delhi.

6. The Steering Committee may co-opt any other person as and when required.

Sudheer C.

(Dr. Sudheer Chintalapati)
E-mail: sudheer.ch@gov.in
Scientist 'E'

To,

All members of the Steering Committee.

Copy to:

a. PS to MEF&CC
b. PS to MoS (EF&CC)
c. PPS to Secretary (EF&CC)
d. PPS to Joint Secretary (EF&CC)

MINUTES OF THE FIRST MEETING OF THE STEERING COMMITTEE FOR NATIONAL CLEAN AIR PROGRAMME OF MOEF&CC, GOVERNMENT OF INDIA

The first meeting of the Steering Committee for the National Clean Air Programme (NCAP) of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India to review and approve the MoEF&CC budget required for city clean air action plans and their components for the priority cities under NCAP receiving MoEF&CC funding was convened on 10th June, 2019 at 11:00 hours in Indira Paryavaran Bhawan, New Delhi under the chairmanship of Sh. C.K. Mishra, Secretary (EF&CC). The list of participants of the meeting is enclosed as **Annexure. Details of deliberations held during the meeting are given in following paragraphs.**

2. At the outset of the meeting, there was a round of introduction by the participants, which was then followed by brief presentation on NCAP by Sh. R.K. Singh, Jt. Secretary, MoEF&CC & Member Secretary of Steering Committee. It was informed that the Monitoring Committee for NCAP in its 1st meeting held in the Ministry on 28th May, 2019 discussed and identified components to be funded under NCAP by MoEF&CC for 28 cities with million plus population and PM_{10}>90µg/m^3 identified for priority action and funding by the Ministry. The city action plans and components with budget as identified by the Monitoring Committee were being placed before the Steering Committee for its review and approval.

3. Accordingly, the city action plans and their components with budget were reviewed and approved one-by-one by the Steering Committee. In case of State representatives that did not attend the meeting, their inputs were sought over mail and duly considered while approving their city action plans. The final city action plans and their components with budget as approved by the Steering Committee during its 1st meeting are given below:

City-wise Activities for MoEF&CC funding under NCAP

S.no.	City name (PM10 – 2017)	Component details	Budget required (for first year in Rs.)
1	Vijayawada (99)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore

			(@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Source Apportionment Study	80 lakh
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Greening and paving activities	2.3 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
2	Patna (156)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Greening & paving activities	1 crore
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Public awareness and capacity building activities	50 lakh
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@@7.5 lakh per unit including vehicle & 1 staff)
		Composting units for horticulture waste disposal/recycling	60 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
3	Raipur (103)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)

		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 9.33 lakh for 1 year's O&M)
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Mobile Enforcement Unit (2 nos.)	15 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Public awareness and capacity building activities	25 lakh
		Greening & Paving activities	4.2 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
4	Bhilai (97)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 9.33 lakh for 1 year's O&M)
		Mobile Enforcement Unit (2 nos.)	15 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Public awareness and capacity building activities	25 lakh
		Source Apportionment Study	80 lakh
		Greening & Paving activities	3.4 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**

6	Ahmedabad (120)	Mechanical street sweepers (4 nos.)	4 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Public awareness and capacity building activities	50 lakh
		Source apportionment study	80 lakh
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Water sprinkler (6 nos.)	2 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Greening & paving activities	2.4 crore
		Total	**10 crore**
*As per criteria total 12 CAAQMS required, 2 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
5	Surat (106)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Prepare plan for creation of green buffer along the traffic corridors	2.9 crore
		Public awareness and capacity building activities	50 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
7	Varanasi (244)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities by UPPCB	40 lakh
		Source apportionment study	80 lakh
		Mechanical street sweepers (1 no.)	1 crore

			(@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (3 nos.)	22.5 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB	10 lakh
		Tree plantation, greening activities & development of City Forest in open areas, premises, parks & road side lands along with establishment of nurseries & plant raising	1.375 crore
		Construction & Demolition Waste Management Facility	1.5 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
8	Prayagraj (Allahabad) (140)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities by UPPCB	50 lakh
		Source apportionment study	80 lakh
		Mechanical street sweepers (1 no.)	1 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (3 nos.)	22.5 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB	10 lakh

		Tree plantation, greening activities & development of City Forest in open areas, premises, parks & road side lands along with establishment of nurseries & plant raising	1.375 crore
		Construction & Demolition Waste Management Facility	1.5 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 3 proposed under CPSU fund			

S.no.	City name (PM10 – 2017)	Component details	Budget required (for first year in Rs.)
9	Agra (185)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Use of treated effluent of STPs in Pollution Control Measure such as watering of Plants, sprinkling for dust suppression purposes	1.25 crore
		Public awareness and capacity building activities by UPPCB	50 lakh
		Mechanical street sweeper (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (3 nos.)	22.5 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB	10 lakh
		Tree plantation, greening activities & development of City Forest in open areas, premises, parks & road side lands along with establishment of nurseries & plant raising	80 lakh
		Construction & Demolition Waste Management Facility	1.5 crore
		Supply of Gas based Tandoor & Burners along with security money & onetime cost of Commercial LPG Cylinders in 90 eateries around Taj Mahal & other Monuments in TTZ area	22.5 lakh (@25 thousand/eatery)

		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 Already Installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
10	Kanpur (224)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities by UPPCB	50 lakh
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (3 nos.)	22.5 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB	10 lakh
		Tree plantation, greening activities & development of City Forest in open areas, premises, parks & road side lands along with establishment of nurseries & plant raising	1.275 crore
		Construction & Demolition Waste Management Facility	1.5 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 3 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
11	Lucknow (246)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities by UPPCB	50 lakh
		Mechanical street sweepers (3 nos.)	3 crore

			(@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB	10 lakh
		Tree plantation, greening activities & development of City Forest in open areas, premises, parks & road side lands along with establishment of nurseries & plant raising	1.2 crore
		Construction & Demolition Waste Management Facility	1.5 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
12	Bhopal (93)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water fogger (3 nos.)	1.5 crore (@40 lakh capital cost per fogger & 10 lakh for 1 year's O&M)
		Public awareness and capacity building activities	50 lakh
		Source Apportionment Study	80 lakh
		Greening & paving activities	1.8 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 3 proposed under state and CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**

13	Gwalior (110)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water fogger (3 nos.)	1.5 crore (@40 lakh capital cost per fogger & 10 lakh for 1 year's O&M)
		Public awareness and capacity building activities	50 lakh
		Greening & paving activities	2.6 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 3 proposed under state and CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
14	Nagpur (102)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Prepare plan for creation of green buffer along the traffic corridors	1.9 crore
		Proper collection of Horticulture waste and its disposal following composting–cum–gardening approach	1 crore
		Public awareness and capacity building activities	50 lakh
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 9.33 lakh for 1 year's O&M)
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
15	Pune (102)	Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)

		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 9.33 lakh for 1 year's O&M)
		Public awareness and capacity building activities	1 crore
		Promoting Bicycles in Pune by creating bicycle tracks	2 crores
		Electric/gas based crematorium	2 crore
		Prepare plan for creation of green buffer along the traffic corridors	2 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 1 proposed under CPSU fund (Further 10 SAFAR stations already installed in the city area)			

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S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
16	Navi Mumbai (105)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities	1.1 crore
		Prepare plan for creation of green buffers along the Traffic corridors	3 crore
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 2 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
17	Mumbai (151)	Public awareness and capacity building activities	2 crore
		Mechanical street sweepers (5 nos.)	5 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Electric crematorium	2 crore
		Traffic synchronisation system	1 crore
		Total	**10 crore**

As per criteria total 12 CAAQMS required, 1 already installed (Further 10 SAFAR stations already installed in the city area)

S.no.	City name (PM10 – 2017)	Component details	Budget required (for first year in Rs.)
18	Ludhiana (162)	*Installation and commissioning of 4 nos. CAAQMS	4.8 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Total 8 display board i.e. 2 display board per system at public places	20 lakh
		Public awareness campaign.	1 crore
		Design, Development & Implementation of web-based Environment Protection Monitoring System (EPMS) for ensuring online capturing of data pertaining to each & every activity of action plan from different departments including monitoring reports, dash boards and analytics, etc.	50 lakh
		Capacity building activities	20 lakh
		Use of Technology such as CCTVs, GPS, Remote Sensing, IOT, etc. along with yearly support for maintenance for various enforcement activities such as PUC checking, Parking, open burning of bio-mass & garbage, movement of vehicles, etc.	70 lakh
		Mechanical street sweepers (2 nos.)	2.1 crore (@1.05 crore each including O&M cost for 3 years, taxes)
		Trainings regarding concerned laws, rules, regulations, National and State Level Action Plan, Health aspects of air pollution and other related matter for the officers of 12 department at various levels	50 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed			

S.no.	City name (PM10 – 2017)	Component details	Budget required (for first year in Rs.)
19	Amritsar (168)	*Installation and commissioning of 4 nos. CAAQMS	4.8 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)

		Total 8 display Board i.e. 2 display board per system at public places	20 lakh
		Design, Development & Implementation of web-based Environment Protection Monitoring System (EPMS) for ensuring online capturing of data pertaining to each & every activity of action plan from different departments including monitoring reports, dash boards and analytics, etc.	45 lakh
		Capacity building activities	75 lakh
		Use of Technology such as CCTVs, GPS, Remote Sensing, IOT, etc. along with yearly support for maintenance for various enforcement activities such as PUC checking, Parking, open burning of bio-mass & garbage, movement of vehicles, etc.	70 lakh
		Public awareness campaign	1 crore
		Mechanical street sweepers (2 nos.)	2.1 crore (@1.05 Cr each including operation & Maintenance Cost for 1 years, taxes)
		Trainings regarding concerned laws, rules, regulations, National and State Level Action Plan, Health aspects of air pollution and other related matter for the officers of 12 department of various levels	50 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
20	Kota (130)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Launch public awareness programme, capacity building	50 lakh
		Greening/paving of open areas, dust suppression, silt trap	2.5 crore
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Source Apportionment Study	80 lakh
		Mobile Enforcement Unit (4 nos.)	30 lakh

			(@7.5 lakh per unit including vehicle & 1 staff)
		Ensure proper collection of horticulture waste (biomass) and composting cum gardening approach	50 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
21	Jaipur (177)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Launch public awareness programme, capacity building	50 lakh
		Greening/paving of open areas, dust suppression, silt trap	3 crore
		Mechanical street sweepers (1 no.)	1 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Mobile Testing Unit (2 nos.)	2 crore (@1 crore per unit including vehicle & 1 staff)
		Ensure proper collection of horticulture waste (biomass) and composting cum gardening approach	80 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 3 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
22	Jodhpur (180)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Launch public awareness programme, capacity building	50 lakh
		Greening/paving of open areas, dust suppression, silt trap	3 crore
		Mechanical street sweepers (2 nos.)	2 crore

			(@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Preparation of action plan to control dust at the pavement side	1 crore
		Ensure proper collection of horticulture waste (biomass) and composting cum gardening approach	80 lakh
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
23	Hyderabad (108)	*Installation and commissioning of 5 nos. CAAQMS	6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities	1 crore
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Source apportionment study	80 lakh
		Mobile Testing Unit	1 crore
		Total	**10.8 crore**
*As per criteria total 12 CAAQMS required, 5 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
24	Kolkata (120)	Conversion of coal based road side eateries to LPG (1000 units) on pilot basis	2 crore
		Mechanical street sweepers (6 nos.)	6 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (6 nos.)	2 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)

		Total	**10 crore**
As per criteria total 5 CAAQMS required, 2 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
25	Chandigarh (109)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Source apportionment study	80 lakh
		Public awareness and capacity building activities	50 lakh
		Proper collection of horticulture waste (bio-mass) and its disposal following compositing-cum gardening.	40 lakh
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (3 nos.)	1 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Greening & paving activities	2.6 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
26	Bangalore (92)	*Installation and commissioning of 4 nos. CAAQMS	4.8 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Public awareness and capacity building activities	1 crore
		Mobile Enforcement Unit (4 nos.)	30 lakh (@7.5 lakh per unit including vehicle & 1 staff)
		Water sprinkler (6 nos.)	2 crore

			(@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Greening & paving activities	1.9 crore
		Total	**10 crore**
*As per criteria total 19 CAAQMS required, 7 already installed			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
27	Dhanbad (238)	*Installation and commissioning of 2 nos. CAAQMS	2.4 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Source apportionment study	80 lakh
		Public awareness and capacity building activities	50 lakh
		Mechanical street sweepers (2 nos.)	2 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Water sprinkler (6 nos.)	2 crore (@24 lakh capital cost per sprinkler & 6 lakh for 1 year's O&M)
		Greening & paving activities	2.3 crore
		Total	**10 crore**
*As per criteria total 5 CAAQMS required, 1 proposed under CPSU fund			

S.no.	**City name (PM10 – 2017)**	**Component details**	**Budget required (for first year in Rs.)**
28	Twin city Bhubanewar & Cuttack (90 for 2017 & 103.5 for 2018)	*Installation and commissioning of 3 nos. CAAQMS	3.6 crore (@1 crore capital cost per CAAQMS & 20 lakh for 1 year's O&M)
		Source apportionment study	80 lakh
		Public awareness and capacity building activities	50 lakh
		Mechanical street sweepers (3 nos.)	3 crore (@50 lakh capital cost per sweeper & 50 lakh for 1 year's O&M)
		Greening & paving activities	2.1 crore
		Total	**10 crore**
*As per criteria total 8 CAAQMS required, 2 proposed under CPSU fund			

3. In addition to above, during the meeting, the Steering Committee decided that:

i. In case of CAAQMS, mechanical sweeper and water sprinkler, the Ministry shall provide funds to the cities for the one-time capital cost and O&M cost for a period of one year after which the Municipal Corporations/State Governments shall take over the O&M costs of these equipment. The costs mentioned above against different components are indicative in nature. The conditions with regard to the cost of the equipment as discussed in the meeting of Monitoring Committee should be followed by all the states.

(Action: MoEF&CC)

ii. Provision of flexibility of ±10% in budget of each component shall be given for all city action plans to the State governments. Beyond 10%, any changes will require approval of MoEF&CC.

(Action: MoEF&CC)

iii. Letter shall be written by MoEF&CC to Chief Secretaries of all States of identified cities with a request to ensure that greening and paving activities are carried out as part of the city-plans in all cities and augments the efforts already undertaken by the states in a meaningful way.

(Action: MoEF&CC)

iv. International aid agencies supporting cities under NCAP shall be asked by the Ministry to include establishment of programme monitoring unit and environmental monitoring systems as part of their city-level activities.

(Action: MoEF&CC)

v. The first instalment for city clean air action plans and their components to be funded under NCAP by MoEF&CC for the 28 priority cities, as approved by the Steering Committee during this meeting shall be released to CPCB for disbursement to the SPCBs.

(Action: MoEF&CC)

vi. For remaining of 102 non-attainment cities (as enclosed) i.e., other than the 28 priority cities, those with <5 lac population (48 cities in 16 States) shall receive Rs. 10 lacs per city and those with 5 to10 lac population (22 cities in 9 States) shall receive Rs. 20 lacs per city from the Ministry for implementation of NCAP. This amount will be used for public awareness, capacity building and installation of manual monitoring stations. The first instalment for these cities will be released to CPCB for release to respective SPCBs.

(Action: MoEF&CC)

Meeting ended with a vote of thanks to the Chair and participants.

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Annexure

22 Non-Attainment cities in 9 States (with 5 ≤10 lac population)

Sl. No	State	Cities Sl. No	Cities	Population
1	Andhra Pradesh	1.	Guntur	647,508
2	Assam	2.	Guwahati	957,352
3	Jammu & Kashmir	3.	Jammu	502,197
4	Karnataka	4.	Gulburga	533,587
		5.	Hubli-Dharwad	943,788
5	Madhya Pradesh	6.	Indore	1,964,086
		7.	Ujjain	515,215
6	Maharashtra	8.	Amravati	647,057
		9.	Aurangabad	1,175,116
		10.	Kolhapur	549,236
		11.	Nashik	1,486,053
		12.	Sangli	502,793
		13.	Solapur	951,558
		14.	Ulhasnagar	506,098
7	Odisha	15.	Bhubaneswar	843,402
		16.	Cuttack	610,189
8	Punjab	17.	Jalandhar	862,886
9	Uttar Pradesh	18.	Bareily	903,668
		19.	Firozabad	604,214
		20.	Jhansi	505,693
		21.	Moradabad	887,871
		22.	Noida	637,272

48 Non-Attainment cities in 16 States (with <5lac population)

S. No	State	Cities S. No	Cities	Population
1	Andhra Pradesh	1.	Kurnool	430,214
		2.	Nellore	499,575
2	Assam	3.	Nagaon	117,722
		4.	Nalbari	27,839
		5.	Sibsagar	50,781
		6.	Silchar	172,830
3	Chattisgarh	7.	Korba	363,390
4	Himachal Pradesh	8.	Baddi	29,911
		9.	Damtal	3,682
		10.	Kala Amb	136
		11.	Nalagarh	10,708
		12.	Paonta Sahib	25,183
		13.	Parwanoo	8,758
		14.	Sunder Nagar	24,344
5	Karnataka	15.	Devanagere	434,971
6	Madhya Pradesh	16.	Dewas	289,550
		17.	Sagar	273,296
7	Maharashtra	18.	Akola	425,817
		19.	Badlapur	174,226
		20.	Chandrapur	320,379
		21.	Jalgaon	460,228
		22.	Jalna	285,577
		23.	Latur	382,940

8	Meghalaya	24.	Byrnihat	298
9	Nagaland	25.	Dimapur	122,834
		26.	Kohima	99,039
10	Odisha	27.	Angul	1,106
		28.	Balasore/Baleshwar	118,162
		29.	Raurkela	272,721
		30.	Talcher	40,841
11	Punjab	31.	Dera Bassi	26,295
		32.	Gobindgarh	73130
		33.	Khanna	128,137
		34.	Naya Nangal	41172
		35.	Pathankot/Dera Baba	148,937 (Pathankot) 6,394 (Dera Baba Nanak)
		36.	Patiala	406,192
12	Rajasthan	37.	Alwar	315,379
		38.	Udaipur	451,100
13	Telangana	39.	Nalgonda	135,744
		40.	Patencheru	46,255
14	Uttar Pradesh	41.	Anpara	17,978
		42.	Gajraula	55,048
		43.	Khurja	111,062
		44.	Raebareli	191,316
15	Uttarakhand	45.	Kashipur	121,623
		46.	Rishikesh	70,499
16	Bihar	47.	Gaya	468,614

		48.	Muzaffarpur	354,462

List of Participants (10th June, 2019)

1. Sh. C.K. Mishra, Secretary (EF&CC) – In chair
2. Sh. R.K. Singh, Jt. Secretary, MoEF&CC – Member Secretary
3. Sh. S.C. Mahapatra, ACS, Forest & Environment Department, Government of Odisha (Email: smahapatra62@yahoo.com)
4. Sh. Ajay Mishra, Special Secretary, Department of Environment, Forest, Science & Technology, Government of Telangana (Email: prlsecy_efst@telangana.gov.in)
5. Sh. A.K. Rastogi, Special Secretary, Department of Forest, Environment & Climate Change, Govt. of Jharkhand, Van Bhawan, Doranda, Ranchi, Jharkhand 834002 (Mob: 07543075383; Email: ajayrastogi1963@yahoo.com)
6. Sh. R.K. Verma, Principal Secretary, Science Technology & Environment Department, Government of Punjab, 3rd Floor, Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh 160019 (Tel: 0172-2743442, Mob: 09814106265, Email: secy.te@punjab.gov.in)
7. Ms. Shikha Mehra, Secretary, Department of Environment, Govt. of Rajasthan, Main Building, Govt. Secretariat, Jaipur 302005 (0141-2227838; Email: shikhamehraifs@gmail.com)
8. Dr. Ajay Mathur, Director General, TERI, Darbari Seth Block, IHC Complex, Lodhi Road, New Delhi 110 003 (Email dg@teri.res.in)
9. Sh. S.P. Singh Parihar, Chairman, CPCB, East Arjun Nagar, Delhi 110032 (Email: ccb.cpcb@nic.in)
10. Sh. Kamal Jeet Singh, Addl. Secretary - Conservation, Department of Environment, Forest & Climate Change, Govt. of Bihar, Patna (Mob: 08126682238; Email: forestbihar@gmail.com)
11. Sh. Vivek Kumar Dewangan, Jt. Secretary (Thermal), Ministry of Power, Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001 (Tel: 011-23710171, Email: js-power@gov.in)
12. Sh. B.S. Rajput, AGM, TPE&CC, CEA (Email: rajputbs74@gmail.com)
13. Sh. C.P. Jain, Director, CEA (Mob: 09871305009; Email: cpjain_cea@nic.in)
14. Sh. V.K. Shukla, Addl. Director, CPCB (Mob: 9956009777, Email: vkshukla.cpcb@nic.in)
15. Sh. J.K. Mehan, Dy. Secretary (Smart Cities), Ministry of Housing & Urban Affairs, Government of India, Nirman Bhawan, Maulana Azad Road, New Delhi 110011 (Mob: 9811558085; Email: jk.mehan@nic.in)
16. Sh. Sanjay Sharma, Under Secretary (Smart Cities), Ministry of Housing & Urban Affairs, Government of India, Nirman Bhawan, Maulana Azad Road, New Delhi 110011 (Mob: 9818701416; Email: sanjay.ksharma72@nic.in)
17. Sh. A.K. Trivedi, Chief Chemist, CECB, Atal Nagar, Raipur (Tel: 0771-2512272; Email: hocecb@gmail.com)
18. Dr. B. Madhusudhana Rao, Jt. Chief Environmental Engineer, APPCB, Vijaywada (Mob: 09866776719; Email: zovja-jcee@appcb.gov.in)
19. Dr. D. Prasad, ES, TSPCB (Mob: 077303234, Email: dprasad03@gmail.com)
20. Dr. B.V. Prasad, Jr. Scientific Officer, APPCB, Vijaywada (Mob: 08008403053; Email: bvprasad@appcb.gov.in)

21. Sh. D.M. Thaker, Environment Engineer, GPCB (Mob: 09825160110, Email: devangthaker65@gmail.com, un-gpcb-hazw@gujarat.gov.in)
22. Sh. Parveen Saluja, Environment Engineer, DECC, Punjab (Mob: 09878942024; Email: parveensaluja2006@gmail.com)
23. Sh. Utsav Sharma, AEE, UPPCB, Greater Noida (Mob: 09990603358; Email: rogreaternoida@uppcb.com; ceolab@uppcb.com)
24. Dr. Sudheer Chintalapati, Jt. Director, CP Division, MoEF&CC
25. Dr. Priti Singh, Scientist C, MoEF&CC
26. Ms. Neha Dharmshaktu, Consultant, CP Division (NCAP), MoEF&CC

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MINUTES OF SECOND MEETING OF THE STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME

The second meeting of Steering Committee (SC) of National Clean Air Programme (NCAP) was convened on 12th June, 2020 at 16:00 hours through video conferencing under the Chairmanship of Sh. R.P. Gupta, Secretary, MoEF&CC. The list of participants of the meeting is enclosed as **Annexure I.**

2. At the outset, the Chair welcomed all participants and thanked for joining through video conference (VC) in this challenging Covid situation.

3. Sh. A.K. Nautiyal, Jt. Secretary & Member convenor – SC made introductory presentation along with progress made on NCAP to update new incumbent members of the Committee.

Detailed physical and financial progress was requested to be provided by MS-CPCB in his capacity as Chairman, Implementation committee of NCAP.

4. The agenda items were deliberated as under:

4.1 Agenda (I): Confirmation of the minutes of 1st Steering Committee of NCAP

i. *The committee confirmed the minutes of 1st meeting as there were no observations received from any one of the committee members.*

4.2 Agenda (II): Inclusion of 20 More cities under Non-Attainment category (NAC)

i. The committee was informed that initially a list of 102 NAC was considered under NCAP based on the air quality data from 2011 to 2015. 20 new cities are now proposed for inclusion based on air quality data from 2014 to 2018. The list of the new cities is as below:

Andra Pradesh (8)	Ananthpur, Chitoor, Eluru, Kadapa, Ongole, Rajahmundry, Srikakulam and Vizianagaram
Gujrat (1)	Vadodara
Maharashtra (1)	Thane
Odisha (2)	Kalinga Nagar
Tamil Nadu (1)	Trichy
Telangana (1)	Sangareddy
Uttarakhand (1)	Dehradun
West Bengal (6)	Asansol, Barrackpore, Durgapur, Haldia, Howrah & Raniganj

ii. *The committee approved inclusion of these cities under NCAP program.*

4.3 Agenda (III): Revision in criteria for allocation of NCAP funds to synergise with XV-FC recommendations

i. It was informed that the fund for implementation of city action plans has been released in FY 19-20 as per the approved following criteria:
ii. 28 cities with million plus population & PM10>90µg/m³ Rs. 10 Cr
iii. 20 cities (5 to 10 lakhs population) each Rs. 20 lakhs
iv. 44 cities (<5 lakhs population) each Rs. 10 lakhs
v. XV-FC has recommended budgetary support of Rs. 4400 Cr. for 42 million plus non-attainment cities (MPC) (**Annexure II**). There are 33 cities which are common with NCAP. Accordingly, it was proposed that such cities may be excluded for funding support from NCAP.
vi. *The committee recognizing the recommendation of the XV-FC, approved to the proposal to limit the funding to cities* which *are not covered under XV-FC recommendations.*

(Action Monitoring/Implementation Committee)

4.4 Agenda (IV): Preparation of Air Quality Profile Maps for NAC based on scientifically accepted indicative grid based survey using sensor technology

It was informed that many of the NAC are not having adequate number of AQ Monitoring locations as per the guidelines of CPCB, and therefore devising any action plan is a challenge. Proposal to prepare Air Quality Profile of NAC based on "indicative survey" including PM2.5, PM10, (optional NO2, SO2, O3, CO, and SO2)* along with environmental parameters such as Temperature and Relative Humidity was presented with its technical details, operational mechanism and outcome benefits.

After detailed deliberations on the subject, it was decided that a committee under Chairman, CPCB having representation of Independent expert member of SC namely Prof. S.N. Tripathi, Director General TERI or his representative, one representative from SPCB, Chairman Member Implementation Committee (Member Secretary, CPCB), Director CP Division (MoEF&CC) may examine the efficacy of capturing data by means *of satellite based imagery system and sensor based system. The Committee may also analyse the objective of the proposal, its cost effectiveness, acceptance of sensor based data and other relevant aspect with regard to the proposal including modus operandi, safeguard required in contract document to ensure Q/A and Q/C of purchase data, if agreed.*

(Action: MoEF&CC/CPCB)

4.5 Agenda (V): Adopting October–September as Air Quality Management Calendar

i. The proposal to define October – September as calendar year for all Air Quality Management (AQM) purposes were put forth highlighting the limitation of the present practice of January- December reporting period.
ii. The comparison of annual average data having representation of all four season of India with NAAQS is more scientifically and statistically accepted. It will extend the scientifically sound baseline to ascertain the cause and preparation of action plan for corrective measures.
iii. After discussions the committee decided to adopt the financial year instead of October– September. The committee also requested CPCB to normalise the (past) data and report it accordingly.

(**Action: CPCB**)

4.6 Agenda (VI): Status report on Co-operation initiatives by International Agencies (WB, UNEP, GIZ, SDC, UNDP etc.) for NCAP and other R&D projects

i. The committee was appraised about the various proposal received by MoEF&CC from international agencies (UNEP, USAID, Bloomberg P, WB, GIZ, SDC, AFD organisation in support of NCAP program along with their city of interest, or where they have started preliminary work. It was also informed that some cities have attracted multiple agencies and there seems to be duplicity of work being proposed by these IA. It was informed that a committee has been constituted to assess the proposal, and evaluate the synergy of proposal with NCAP program. A clear mandate on work to be carried out or support by such organisation will be laid down with the approval of Chairman, Steering Committee.

(Action: MoEF&CC)

4.7 Agenda (VII): Status on Financial and Physical Progress of sanctioned work under NCAP

i. Chairman, Implementation committee briefed the physical and financial progress made by each stakeholders. Action plan has been finalised for 102 NAC.
ii. *Additional Secretary, MoEF&CC appreciated the progress made on development of action plan for NAC, but highlighted that the action plans should clearly identify targets and deliverables with timeframe. They should also have monitoring and associated reporting framework. CPCB was required to incorporate such modification in the Action plan of NAC cities.*
iii. *The committee appreciating the efforts, emphasised that uniformity in monitoring and reporting mechanism shall be maintained. CPCB may submit the progress made in this regard to the monitoring committee at the earliest.*

(**Action – CPCB**)

iv. *The committee opined that it is prudent to avoid huge capital investment on CAAQMS and decided that data purchase system may be adopted. Appropriate safeguard measures for data integrity may be developed for switching over to data /service purchase approach. All future CAAQMS may be endeavoured under data / service purchase method except in compelling situations.*

(**Action – MoEF&CC & CPCB**)

v. *The* committee *opined that the cities which is yet to start the work on deployment of Emergency Response System and Public Grievance & Redressal System and may be pursed to expedite the process and complete it within next quarter, before onset of winter.*

(**Action – Implementation Committee**)

vi. *The committee observed that the utility and efficacy of the mechanical sweeper may be scientifically assessed by a team in different working environment and further funding may be considered based on findings of the study. CPCB may undertake the study on the efficacy and use of mechanical sweeper as a measure for air pollution control/mitigation.*

(**Action – CPCB**)

vii. The Committee was informed that work related to "*Establishment of type testing, calibration and certification facility for Online Continuous Emission Monitoring System (OCEMS) and Continuous Ambient Air Quality Monitoring System (CAAQMS)*" has been sanctioned to CSIR-NPL project under NCAP, for Rs. 54 Crores and Rs. 20.44 Crores has been released during FY 18-20. The work progress made so far is not satisfactory and execution of MoU is between CSIR-NPL and UK-NPL is pending.

It was decided that the matter may be closely followed by CPCB so that the facility should be made operational at the earliest.

(Action: MoEF&CC/CPCB)

4.8 Agenda (VIII): Proposal for Fund allocation for FY 2020-21

i. The status of fund allocated and released to cities under NCAP based on the criteria approved by steering committee in its 1st meeting was presented. Inadvertent mistake of not including two NACs namely, Visakhapatnam and Tuticorin in the list was also reported and Cuttack- Bhubaneshwar as a single city on request of the State was also informed to the committee.

ii. Further, fund allocations under NCAP based on FY 2019-20 budgetary allocations, including revised apportionment of fund from ***Control of Pollution*** scheme, was informed to the committee:

S. No.	Component	Rs.(Crores)
1	Implementation of City Action Plans	230
2	R&D, Studies and Projects	20
3	Preparation of Spatial Air Quality profile maps for non-attainment cities	37
4	Capacity building, Strengthening of CPCB and development of NCAP Portal	3
	Total	**290**

iii. *The committee after examining the rationale for proposed fund allocations criteria suggested that the fund allocation should include the performance of each city on*

their committed activities as one of the criteria. Further, it was deliberated and decided that governing factors for fund allocation should be as follows:

(a) Population of the city
(b) Area of the city
(c) Pollution level of the city (Severity of pollution as scale)

iv. *Based on above 3 criteria, fund allocation may be estimated for FY 2020-21. Weightage for performance may also be worked out for subsequent year*

v. *Accordingly, it was decided that a revised rationale including adequate weightage to performance may be devised and accordingly, fund allocation may be proposed for consideration and approval of the Chairman. Performance assessment criteria may also be framed to maintained uniformity. The total funds as grant for city action plans shall however be maintained at Rs. 230 Cr during FY 2020-21.*

(Action: Monitoring/Implementation Committee)

4.9 Agenda (IX): Ratification of interim decisions by the Chairman, Steering Committee

(i) The committee was informed about certain interim decisions made during the period (1st Steering committee till date) to ease working and facilitate implementation of work plans under NCAP, with due approval of Chairman. Details of such decisions and allocation of funds were presented to the committee for their consideration and ratification.

a. Constitution of Committee to review project progress, define terms of reference for cooperation with external agencies, project appraisals, fund management issues under NCAP.

b. Rs. 1.06 Crores disbursed to CPCB during FY18-19 under NCAP with Rs. 90 Lakhs for Grants for creation Manual Ambient Air Quality Monitoring Stations and Rs. 16 Lakhs for Grant-in-aid for Satellite-based Monitoring of ambient PM2.5 at national scale for air quality management (IIT- Delhi).

c. Release of fund to Visakhapatnam, AP - Rs.12 lakhs and Tuticorin, TN - Rs. 6 lakhs.

d. Release of fund (Rs. 44 L in FY 18-19 and Rs, 20 Cr in Fy 20-21) to CSIR-NPL for Establishment of type testing, calibration and certification facility for Online Continuous Emission Monitoring System (OCEMS) and Continuous Ambient Air Quality Monitoring System (CAAQMS)

e. Engagement of Research Associates and Consultants on Contractual Basis by CPCB for NCAP work to be posted at CPCB, MoEF&CC and SPCBs - Rs. 4.2 Lakhs (FY 2019-20)

(ii) The Committee after deliberation on the above issues concurred to the decisions taken by the Chairman.

4.10 Any suggestions/comments/views with permission of Chair

(i) Chairman requested members to put forth their suggestions/comments for improvement of the program outcomes. Suggestions from Dr. Ajay Mathur, DG-TERI, Dr. S. N Tripathi, MS-

UPPCB, MS-PPCB in respect of target based city action plan, SA and Emission inventory studies, Air shed based air quality management approach, review of NAQS with achievability in light of lockdown studies, and purchase of CAAQMS through GEMS portal was made.

Chairman, emphasized that NCAP needs clear cut articulation of targets, reporting format and standardized guidelines for all NAC for future reporting of physical and financial progress of cities and grant making. It was also recommended that all future grants under NCAP should be governed by city attributes and pollution potential with 25% weightage of the performance made by respective cities on their commitment towards the early allocation of fund. The city action plans should involve local regulatory bodies for effective implementation and enforcement of pollution control regulatory provisions. Each city should collaborate with Institute of reputes in this program as knowledge partner and also may be for third party assessment of performances or other technical assessment.

ii. **Sh. V.N. Kale, AGM, DACFW, MoA** informed the Committee that Rs. 600 Cr has been earmarked for in-situ management of crop residue burning in the state of UP, Haryana and Punjab which includes distribution of farming equipment based on revised guidelines. The action plan is awaited from States as per the revised guidelines and funds will be allocated as the action plans are received from States.

The Committee took note of above suggestions.

Meeting ended with a vote of thanks to the Chair.

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Annexure -1

LIST OF PARTICIPANTS

1. Shri. R.P. Gupta Secretary (EF&CC) – In chair
2. Shri. Ravi S Prasad, Addl.Secretary, MoEF&CC
3. Shri. Shiv Das Meena, Chairman CPCB, Chairman CPCB
4. Shri. Arvind Kumar Nuatiyal, Jt. Secy, MoEF&CC – Member Secretary, SC
5. Dr. Sandeep Saxena, IAS, Additional Chief Secretary, E&F, Govt of TN.
6. Shri. Ravendiran. E. IAS., Member Secretary, MPCB.
7. Shri. Vivek Kumar, IAS, Principal Secretary, WB.
8. Shri. S P Subudhi, IFS, MS, UKPCB.
9. Shri Debidutta Biswal, IFS, Spl. Secy. F&E Dept. Member Secy, OSPCB.
10. Shri. Thiru. A.V. Venkatachalam, IFS, Chairman, TNPCB.
11. Shri. Niraj Singhal, IFS, CEO, WB.
12. Dr. Ajay Mathur, Director General, TERI (Email dgi@teri.res.in)
13. Dr. S. N. Tripathi, Professor, Dept of Civil Engineering, IIT Kanpur
14. Dr. Prashant Gragava, Member Secretary, CPCB
15. Dr. M. S. Satyanarayana Rao, JCES, TSPCB,
16. Dr. D. Prasad, ES Head air section, TSPCB
17. Shri. A. Ramchand, Chief Environmental Engineer, APPCB
18. Shri. Krishna Murthy, APPCB.
19. Dr. B V Prasad, Junior Scientific Officer, APPCB
20. Ms. G. Neelima, Consultant, APPCB
21. Shri. P K Gupta, Additional Director, CPCB
22. Ms. Sakshi Batra, Senior Scientific Assistant CPCB
23. Shri. D. M. Thaker, Environment Engineer, GPCB
24. Shri. Thiru. R Vijayabaskaran, Member Secretary, TNPCB
25. Dr S. Selvan, Chief Environmental Engineer, TNPCB
26. Shri. Thiru. V. Thyagarajan, Deputy Director (Labs), TNPCB
27. Ms. Rema. T, Consultant, TNPCB
28. Dr. D. N. Pandey, Secretary, Dept of Environment, Govt of Rajasthan, Jaipur
29. Dr. Vijai Singhal, Member Secretary, Rajasthan SPCB, Jaipur
30. Dr. N R Sahoo, Chief Environmental Engineer, OSPCB
31. Shri. Ashish Tiwari, Special Secretary, Govt of UP
32. Shri P. K. Trivedi, Chief Engineer. MPPCB, Bhopal
33. Shri. G. Ambulkar, Chief Chemist, MPPCB, Bhopal.
34. Shri. E. R. Krunesh Garg, Member Secretary, PPCB, Patiala
35. Dr. V. M. Motghare, Joint Director, MPCB, Mumbai.
36. Dr. Ankur Kansal, Environment. Eng., UKPCB
37. Dr. Dipankar Saha, WBPCB.
38. Ms. Dipanjana Moulik, DoE, WB
39. Shri. T C Nautiyal, CPCC, Chandigarh
40. Shri. Prof Sharad Gokhale, Guwahati
41. Shri. Kamaljeet Singh, Adl Secretary, DoEF&CC Govt of Bihar
42. Sh. Sundeep, Scientist F, MoEF&CC
43. Dr. Sudheer Chintalapati, Scientist E, MoEF&CC
44. Dr. Priti Sigh, Scientist C, MoEF&CC.
45. Ms. Neha, Consultant, MoEF&CC
46. Ms. Monica Chakaravarthy, Consultant, MoEF&CC.

Annexure II

Million Plus Cities allocated grants for clean air for 2020-21
(as per 15th Finance Commission Report for 2020-21)

S. No.	State	City	Finance Commission Grant allocated for 2020-21 (in Rs. Crore)
1	Andhra Pradesh	Vijayawada	62
2		Visakhapatnam	73
3	Bihar	Patna	204
4	Chhattisgarh	Durg Bhilainagar	52
5		Raipur	55
6	Gujarat	Ahmadabad	182
7		Rajkot	40
8		Surat	131
9		Vadodara	52
10	Haryana	Faridabad	48
11	Jharkhand	Dhanbad	52
12		Jamshedpur	58
13		Ranchi	49
14	Karnataka	Bruhat Bangalore	279
15	Madhya Pradesh	Bhopal	88
16		Gwalior	51
17		Indore	101
18		Jabalpur	59
19	Maharashtra	Aurangabad	32
20		Greater Mumbai	488
21		Nagpur	66
22		Nashik	41
23		Pune	134
24		Vasai-Virar	32
25	Punjab	Amritsar	38
26		Ludhiana	52
27	Rajasthan	Jodhpur	62
28		Jaipur	165
29		Kota	54
30	Tamil Nadu	Chennai	181
31		Madurai	31
32		Tiruchirappalli	21
33	Telangana	Hyderabad	234
34	Uttar Pradesh	Agra	90
35		Allahabad	62
36		Ghaziabad	121
37		Kanpur	148
38		Lucknow	148
39		Meerut	72

40		Varanasi	73
41	West Bengal	Asansol	34
42		Kolkata	385
		Total	**4400**

MINUTES OF THIRD MEETING OF STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME

Through Video-Conference Date: 23 September 2021 (15:00 hrs)

The third meeting of the Steering Committee (SC) of National Clean Air Programme (NCAP) of Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India to discuss the progress in implementation of NCAP in non-attainment cities (NAC) was convened on 23rd September 2021 at 15:00 hours through video conference (VC) under the Chairmanship of Sh. R.P. Gupta, Secretary, MoEF&CC. The list of invitees for the meeting is enclosed as **Annexure I.**

2. At the outset, the Chair welcomed all invitees and thanked them for joining the meeting through video conference.

3. Sh. N.P. Gangwar, Jt. Secretary, MoEF&CC and Member Convenor of the committee made presentation on the Agenda items of the meeting.

4. The agenda items were deliberated as under:

4.1. Agenda (I): Confirmation of the minutes of 2nd Steering Committee of NCAP held on 12th June 2020.

(i) The committee confirmed the minutes of the 2nd Steering Committee of NCAP held on 12th June 2020 as there were no observations received by any one of the committee members.

4.2. Agenda (II): Inclusion of 2 new cities and 8 more million plus cities under non-attainment category of NCAP.

(i) The committee was informed that initially a list of 102 NAC was identified under NCAP based on the air quality data from 2011-2015. This was followed by inclusion of 20 additional cities in 2020 on the basis of air quality data for 2014-18 that was approved by the Steering Committee during its 2nd meeting. In 2020, the Finance Commission in its 15th recommendation (FFC) final report identified 42 million plus cities (MPC)/urban agglomerations (UA) for receiving Million Plus Challenge funds for improvement of air quality for the period f.y. 2020-21 to 2025-26. A total of 34 of these MPC/UA are common with NCAP. Now, it is proposed to add to NCAP (a) the following 8 more MPC/UA and (b) the 2 new cities of Gorakhpur (UP) and Madurai (TN) identified based on air quality data from 2015-2019:

S. No.	State	City (MPC/UA)
1	Haryana	Faridabad
2	Jharkhand	Jamshedpur UA
3	Jharkhand	Ranchi UA

4	Madhya Pradesh	Jabalpur UA
5	Maharashtra	Vasai Virar
6	Tamilnadu	Chennai UA
7	Uttar Pradesh	Meerut UA
8	Gujarat	Rajkot

(ii) The committee decided to concur to the proposal of inclusion of aforesaid 10 cities under NCAP.

4.3. Agenda (III): Presentation by MoEF&CC on:

(i) Guidelines for release and fund utilisation under NCAP.

(a) The committee was apprised of the Guidelines for release and fund utilisation under NCAP as given in **Annexure II**.

(b) The Secretary, EF&CC, Government of UP informed that the background level of air pollution in NAC of UP is very high, which make achievement of set targets under NCAP very difficult. Further, airshed is yet to be identified and SA study of airshed will take time to complete. The MoEF&CC stated that target achievement under NCAP requires interventions and joint efforts of the different concerned departments of the State and not just that of cities.

(c) The Chairman, MSPCB requested for relaxation in the requirement for NCAP funds release during f.y. 2021-22 in respect of submission of UCs Min of 60% of sum total of funds released in preceding year. The MoEF&CC stated that relaxation has already been given by the IFD of the Ministry in lowering of aforesaid limit from 75% to 60% and any further relaxation may not be possible.

(d) The committee took note of the aforesaid guidelines.

(ii) Guidelines for evaluation of performance of cities for release of FFC grants.

(a) The committee was apprised of the Guidelines for evaluation of performance of cities for release of FFC grants as given in **Annexure III**.

(b) The committee took note of the aforesaid guidelines.

(c) The committee was informed that as per the above Guidelines, a State Level Monitoring and Implementation Committee shall be constituted, preferably under the chairmanship of Chief Secretary of State Government. The State shall have flexibility in modifying the constitution of the committee as per their needs and requirements.

(**Action: Pr. Secretary, Environment & UD Departments of States**)

(iii) Convergence of Central Schemes and Programmes for air quality improvement in the cities.

(a) The committee was presented Activities under various schemes of Ministries having impact on reduction of air pollution and their sample Templates for uploading on NCAP Dashboard.

(b) It was informed that following support is required from line Ministries:

(i) Comments on the cabinet Note, revised EFC and revised National Mission for Clean Air (NMCA) document, circulated on 20th September 2021.

(ii) Support on NCAP dashboard:

— Ministry has prepared NCAP dashboard, wherein Log IN ID for Ministries has been developed. Line Ministries are requested to nominate the person for the NCAP dashboard. Information has been received from the MoP, MoRTH, and DHI.

(c) The committee decided that the line Ministries may provide their Comments on the cabinet Note,* revised EFC *and revised Mission document and send their nomination of the person for the NCAP dashboard to the Ministry, on priority.

(Action: Line Ministries/Departments- MoHUA, MoPNG, MoP, MNRE, DoAFW, MoRTH, MoHFW, DHI)

4.4. Agenda (IV): Approval of annual allocation of funds to Non-Attainment cities (NAC) under NCAP.

(i) It was informed that the annual allocation of funds is based on Population and PM concentration and city wise fund allocation ratio. The NAC covered by XV-FC grant will not be considered for allocation of funds from NCAP. It is proposed 290 crores may be allocated to support the implementation of City Action Plans. The priority actions may be done in consultation with City Air Quality Monitoring Cell (AQMC) and CPCB. For administrative expenses of AQMC 5% of funds released to cities may be utilized. The city wise funds allocation for 82 NACs for FY 2021-22 under NCAP was presented to the committee (**Annexure IV**).

(ii) The committee recommended the city wise funds allocation for 82 NACs for FY 2021-22 under NCAP as given at Annexure IV.

4.5. Agenda (V): Presentation by CPCB on:

(i) Status on progress of Implementation of NCAP.

(ii) Status of Fund utilisation under NCAP & XV-FC.

(iii)Progress of development of NCAP Dashboard.

(a) The CPCB informed the committee of the (i) Status on progress of Implementation of NCAP, (ii) Status of Fund utilisation under NCAP & XV-FC, (iii) Progress of development of NCAP Dashboard, (iv) Way forward, (v) Action Taken Report on 2nd meeting of Steering Committee. Details are given in presentation at **Annexure V**.

(b) The CPCB requested for following actions for moving forward with implementation of NCAP:

— Expeditious utilization of the funds.

— Convergence of resources and action prioritization.

— Regular monitoring at city & state level.
— City wise information in digitized robust format to be filled in NCAP Dashboard.
— Revised micro action plan by 74 cities and revised city action plan by 6 cities (in TN, Haryana & Jharkhand) to be provided to CPCB at the earliest.
— Action on Source Apportionment study, identification of Hot spots, Financial break-up for five years, MoU signing with IoRs, etc. to be completed.
— Comments on State Action Plan template (shared by CPCB on 03.08.2021) to be provided.

(c) The committee informed cities/States that number of CAAQMS per city may be limited to 1. Remaining NCAP funds may be diverted to support other activities under approver city action plan.

(d) ***The committee took note of the information presented by CPCB and decided that cities/States may expedite action as requested above by CPCB.***

(**Action: SPCBs, ULBs, Pr. Pr. Secretary, Environment & UD Departments of States**)

4.6 Agenda (VI): Presentation by National Knowledge Network (NKN) Coordinator on Role and Progress of NKN and IoRs.

(i) The committee was appraised by Prof. S.N. Tripathi, IIT Kanpur, the National Coordinator for NKN about the Role and Progress of the network and IoRs. Details are given in presentation at **Annexure VI**.

(ii) It was informed that any suggestions for IoRs may be sent by SPCBs to CPCB for consideration of NKN Secretariat.

(iii) ***The committee took note of the information presented by NKN National Coordinator. It decided that the list of cities with IoRs may be sent by the coordinator to Pr. Secretary, Envt. of States and MoEF&CC/CPCB.***

(**Action: NKN National Coordinator**)

4.7 Agenda (VII): Ratification of interim decisions by the Chairman, Steering Committee.

(i) The committee was informed about certain interim decisions that were made during the period (2nd Steering committee till date) to ease the working and facilitate implementation of work plan under NCAP, with due approval of Chairman. Details of such decisions as given below, were briefed to the committee for consideration and ratification:

(a) Extension of Engagement of Research Associates and Consultants on Contractual basis by CPCB for NCAP work at CPCB, MoEF&CC and SPCBs till f.y. 2025-26.

— In-principal approval to the EFC for Central Sector Scheme 'Control of Pollution', of which NCAP is a sub-component, has been granted by Department of Expenditure till FY 2025-26.

— The extension of tenure of consultants/RA working under NCAP is proposed till FY 2025-26.

(b) The "Community Environmental Empowerment Program (CEEP)" for consideration under the Outreach program to be carried out by the Department of Community Medicine & School of Public Health, PGIMER, Chandigarh.

— Objective: Mobilizing Communities for air & Environmental Pollution reduction & enhancing sustainability for better health & future generation
— Project duration: 3 years
— Project Cost for 3 years: Rs. 1,91,21,520

(c) Creation of Secretarial Support for carrying out National Knowledge Network (NKN) at IIT Kanpur.

— Objectives:
- Capacity building of Institute of Repute (IoRs) / SPCBs and other Stakeholders
- Maintain knowledge uniformity in Planning and Implementation of NCAP
- Guidelines and framework for financial supports to IoRs
- Creation of scientific Knowledge based documents, data analysis, field study guidance documents, etc, as and when required
- Backend knowledge-based information to ensure uniformity in planning process
- Implement inputs, suggestion and feedback received from Institute of Repute (IoR) and ensure best practices
- Organize regular meetings of the members of the NKN as well as IoR for efficient discussion, planning and implementation
- To review the TPA works and ensure consistency, QA/QC, standard protocols, sharing of knowledge, sharing of lab-based information and other requirements.

— Cost of proposal & Tenure: 2021-22 to 2023-24: The total estimated cost of the Proposal is Rs.1,11,24,960.00 which includes manpower, consumables, travel expenses and overheads, etc.

(d) Proposal on satellite-based monitoring of ambient PM2.5 at national scale for air quality management – IIT Delhi.

— Objectives –
- Develop a system for monitoring of ambient PM2.5 using satellite aerosol products for India.
- Create an interactive web portal to disseminate PM2.5 data for air quality management at weekly scale along with uncertainty.
- Identifying and delineating air sheds based on 18+ years of PM2.5 statistics at district and city level.
- Facilitating expansion of ground-based network of CPCB by identifying appropriate representative sites in urban and rural areas.

— Duration – 3 years.

— Total estimated cost is Rs. 54,32,180/- whose year-wise breakup is tabulated below:

HEAD	Year 1 (2018-19)	Year 2 (2019-20)	Year 3 (2020-21)	Total
TOTAL (in Rs.)	16,00,000	20,83,840	17,48,340	**54,32,180**

— Detailed proposal is at **Annexure VII**.

(ii) The Committee considered and ratified the above items.

4.8 Agenda (VIII): Any other agenda items with permission of Chair.

(i) The committee was informed that the assessment of city performance on air quality will be based on following four parameters:
A. Strengthening of the pollution monitoring mechanism.
B. Source-wise cause analysis for air pollution.
C. Progress on action plan and compliance of statutory guidelines/rules.
D. Quantification of air quality improvement.

The parameters A, B, C are for Release of funds in year 2021-22 and parameter D is for Release of funds in years 2022-23 onwards.

(ii) ***The committee took note of the above information.***

Meeting ended with a vote of thanks to the Chair.

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Annexure I

List of Invitees for 3rd meeting of Steering Committee of NCAP (23rd September 2021)

1. Chairman, CPCB
2. Joint Secretary (Thermal), Ministry of Power (MoP)
3. Joint Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmer's Welfare (DoAC&FW)
4. Joint Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)
5. Joint Secretary, Ministry of Road, Transport, and Highways (MoRTH)
6. Joint Secretary, Ministry of Petroleum & Natural Gas (MoPNG)
7. Joint Secretary, Ministry of Health & Family Welfare (MoH&FW)
8. Joint Secretary, Department of Heavy Industries (DHI)
9. Joint Secretary, MNRE
10. Pr. Secretary / Addl. Chief Secretary/ Secretary (Environment and LSG), State / UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand, Haryana.
11. Director General, The Energy Research Institute (TERI)
12. Prof. Sachida Nand Tripathi, IIT Kanpur
13. Member Secretary, SPCB/PCCs (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand, Haryana.)

ANNEXURE II

Guidelines for

Release and Utilisation of Funds under

National Clean Air Program

September 2021

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1. Background of National Clean Air Program

1.1 The **National Clean Air Programme (NCAP)** is a comprehensive time bound action programme launched by Ministry of Environment, Forest and Climate Change (MoEF&CC) in January 2019 with an objective to improve air quality in the Non – attainment cities. The cities which are exceeding the National Ambient Air Quality Standards (NAAQS) for 5 consecutive years are identified as Non-Attainment cities by CPCB. 124 such NACs are identified by CPCB under NCAP.

1.2 XV-FC has identified 42 cities / urban agglomerations (UA) with million plus population on the basis of severity of air quality and population exposure for objective based grants for period FY 2020-2026 under Million-Plus Cities Challenge Fund (MCF). Out of these 42 MPCs/UAs, 34 cities are included in the list of 124 NACs being targeted in NCAP. Therefore, 132 cities (NACs and MPCs/UAs) are being targeted for improving air quality from NCAP and XV-FC funding **(Annexure- 1)** and accordingly all the 132 cities have prepared City Action plans (CAP) and approved by CPCB and is rolled out for implementation.

1.3 The City Action Plan of these 132 cities are to be implemented by coordinated action of state government and its agencies at state and city level. The funding for implementation of CAPs is to mobilised through convergence of resources from various schemes of Central Government such as SBM (Urban), AMRUT, Smart City Mission, SATAT, FAME-II etc. and resources from State/UT Governments and its agencies such as Municipal Corporation, Urban Development authorities and Industrial development authorities etc.

1.4 The funding from NCAP/XV-FC is performance-based-supplemental grant for funding of activities of CAP for which adequate funding is not available from other sources and schemes.

1.5 Therefore, for accessing funding from NCAP, State/UT Governments and their agencies will have to commit themselves to implement CAPs and take all necessary measures for improving air quality in the targeted cities.

2. Objectives of Guidelines

The objective of these guidelines on release of funds under National Clean Air Program (NCAP) is to prescribe the principles and framework for

release and utilisation of funds to the targeted cities for year 2021-22 onwards for improving their air quality.

3. Applicability

These guidelines will be applicable on all stakeholders viz. Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs)/Pollution Control Committee (PCCs) and local authorities/agencies of NACs identified under NCAP Program and receiving funds under NCAP.

4. Tenure

The Guidelines under NCAP Program will be applicable for the period of five years from FY 2021-22 to FY 2025-26 or until the funds made available for improving air quality under XV-FC grants.

5. Financial Allocation

5.1 Provision for funding to the non-attainment cities has been made under NCAP Program only as a supplemental fund and limited to the core activities mentioned in the CAP.

5.2 During Financial Year 2019-20 and year 2020-21, 375.44 crores were released to SPCBs for implementation of activities mentioned in CAP of non-attainment cities. The details are given at **Annexure- 2.** Further, a grant of ₹4400 Crore has been released to 42 MPCs during FY 2020-21. (details are attached at **Annexure- 3**)

5.3 Keeping in view the availability of XV-FC grant to 42 MPCs/UAs for year 2020-21 to 2025-26, 34 are NACs (out of 124 NAC) covered by XV-FC grant will not be considered for allocation of funds from NCAP. Therefore, NCAP funds will be made available for implementation of CAP of NAC from FY 2020-21 onwards.

5.4 Other than 34 NACs identified as nodal ULBs for Urban Agglomeration (UA) under fifteenth finance commission, 8 NACs are also part of 42 UAs as per census 2011. The following 8 NACs are also not considered for allocation of funds under NCAP, as these are getting funds from XV-FC grant.

Name of state	Name of MPCs/UA	Name of NACs which are part of Urban agglomerations
Maharashtra	Greater Mumbai UA	Thane, Navi Mumbai, Ulhasnagar, Badalapur (4)
West Bengal	Asansol UA	Raniganj (1)
West Bengal	Kolkata UA	Howrah, Barrackpore (2)
Telangana	Hyderabad UA	Patancheru (1)

5.5 The financial allocation for the cities under NCAP is based on the ratio of population and PM10 concentration (FY-2019-20) of the city and the same is provided in the **Annexure – 4.** The city wise financial allocation for each financial year will be done by steering committee headed by Secretary, MoEF&CC in accordance with percentage allocation given at Annexure-4 on the basis of financial outlay of NCAP in that financial year**.**

5.6 **Utilisation of grant**: The financial allocation from NCAP is performance-based-supplemental grant for funding of those activities of approved city action Plan and city micro action plan for which adequate and sufficient funding is not available from other schemes and sources. 5 % of funds released to each city from NCAP for may be utilised for administrative expenses of City Air quality monitoring cell by urban local bodies.

6. Guiding Principles

6.1 The guidelines shall be governed by the following principles:

(a) The NACs will be considered for release of first instalment of funds on submission of Utilization Certificates (UCs) of minimum 75 % of funds available in preceding year (Funds carried forward in preceding year from years prior to preceding year plus the funds released in preceding year) and for release of second instalment on submission of utilisation certificates (UCs) of minimum 60% of funds available (unspent balance on 1st April of the FY plus the amount of funds released as first instalment in the Financial Year) as necessary condition. However, keeping in view lockdown due to covid pandemic, 60% utilisation will be considered for release of first instalment in Financial year 2021-22.

(b)The funds will release to CPCB for further release to SPCB/PCC.

(c) All SPCBs/PCCs will submit utilization certificates to CPCB for further submission to MoEF&CC.

(d) A Tripartite Memorandum of Understanding (MoU) between CPCB, SPCB/PCC and concerned ULB will be signed for a year-wise action plan, agreed outcomes to be achieved and quantum of fund to be released consequent upon fulfilment of targets as stipulated in the CAP. The Draft of MOU is attached at **Annexure – 5.**

(e) The funds will be released to NAC on the basis of assessment of performance of NAC as per clause 7 of these guidelines.

(f) The performance of ULBs/UAs with respect to completion of committed activities shall be assessed by CPCB.

(g)MoEF&CC will take appropriate measures for convergence of resources from schemes of Central Government Ministries such as – MoHUA, DHI, MoPNG, MoRTH, MNRE, MOP etc and State Governments.

(h)The state Government will ensure coordinated action by all the department and agencies at city level and state level and allocation of additional resources for implementation of CAP of NACs.

(i) The strategy for air quality improvement involves collective and coordinated action by line Ministries of Central Government, CPCB/SPCB/PCCs, State/UT Governments and it's department and agencies at City, State and national level. **The details of various actions to be taken is given at Annexure-6.**

(j) The accounting and utilization of funds will be subject to mandatory conditions as per **Annexure-7**.

(k) - Grants released under the Scheme will also be subject to the provisions of GFR and other guidelines issued by M/o Finance.

7. Assessment of city performance on air quality for release of funds for year 2021-22 onwards

7.1 The criteria are prepared for the non-attainment cities (Non FFC) in line with Framework for performance assessment and release of XV-FC grant to 42 million Plus cities. The assessment of city performance on air quality will be based on following four parameters:

A. Strengthening of the pollution monitoring mechanism
B. Source –wise cause analysis for air pollution
C. Progress on action plan and compliance of statutory guidelines/rules
D. Quantification of air quality improvement

7.2 Release of Funds in FY 2021-22

During years FY - 2019-20 and FY - 2020-21, the funds have been utilised by cities for approved air quality improvement measures, including capacity building of the local bodies and procedures, and other actions as per the city action plan to move towards the desired objective of the clean air. Therefore, performance of cities in respect of above said parameters A, B and C (excluding D) of the year 2020-21 for release of grant in year 2021-22 shall be considered. The performance evaluation framework for release of funds in FY 2021-22 is given in Table 1.

Table 1: Performance evaluation framework for release of funds in FY 2021-22

A.	**First instalment**		
	Necessary Condition	**Funds to be released as first instalment**	
1.	Submission of Utilization Certificates (UCs) of minimum 60% of sum total of funds released in preceding year (2020-21) and funds carry forwarded from FY 2019-20.	60% of annual allocation of the city (as per clause 5.5) in a particular financial year will be released.	
B.	**Second instalment**		
	Necessary Condition	**Funds to be released as second instalment**	

1. 2.0	A Tripartite Memorandum of Understanding (MoU) is to be signed between CPCB, SPCB/PCC and concerned ULB. Submission of Utilization Certificates (UCs) of minimum 60% of available funds (unspent balance on 1st April of the FY plus the amount of funds released as first instalment in the Financial Year)	The quantum of funds to be released as percentage of allocated second instalment (40% of the annual allocation of the city) will be determined as per table 2 on the basis of score assigned to the city in accordance with the criteria mentioned below. **e.g. A city getting score of 70 as per criteria given below will be released 75% of second instalment amount (40 % of annual allocation) allocated to the city.**	
	Criteria for assigning score to the cities for determining quantum of funds to be released as 2nd instalment (as percentage of 40% of annual allocation)		
	Activities	**Remarks**	**Score**
1.	Preparation of City Micro Action Plan as per CPCB specified modal format.		40
2.	Assessment of performance in respect of parameter A, B and C. **Allocation of marks:** Parameter A: 20 marks Parameter B: 20 marks Parameter C: 20 marks	The assessment to be done by CPCB as per the evaluation matrix given at **Annexure- 8. CPCB may take help from IORs.**	60

Table 2: Criteria for determining quantum of funds to be released as percentage of allocated funds

Score of the City (S)	Percentage of Fund allocation
> 80 – 100	100
> 60 – 80	75
> 50 – 60	50
40 – 50	25
Below 40	Nil

7.2.1 The performance of Non-attainment cities up to **31st October 2021** will be assessed for considering the release of second instalment for year 2021-22. CPCB will depute an appropriate committee to assess the performance of the cities based on the criteria mentioned above during year 2021-22 and will submit a report by **30st November 2021.** MoEF&CC will release funds based on assessment report of CPCB.

7.3 Release of funds for year 2022-23 to 2025-26

7.3.1 The release of funds in year 2022-23, 2023-24, 2024-25 and 2025-26 will be based on city's performance in year 2021-22, 2022-2023, 2023-2024 and 2024-25 respectively. The performance evaluation framework for release of funds in FY 2022-23 to FY 2025-26 is given in Table 3 below:

Table 3: Performance evaluation framework for release of funds in FY 2022-23 to FY 2025-26

	Release of funds during FY 2022-23	
A.	**First instalment**	
	Necessary Condition	**Funds to be released as First instalment**
1.	submission of utilisation of 75% of funds available in previous financial year (unspent balance funds as on 1st April of previous financial year plus funds released during the previous financial year)	60% of annual allocation of the city (as per clause 5.5) in a particular financial year will be released.

B.	Second instalment	
	Necessary Condition	**Funds to be released as Second instalment**
1.	Submission of Utilization Certificates (UCs) of minimum 60% of available funds (unspent balance on 1st April of the FY plus the amount of funds released as first instalment in the Financial Year)	The quantum of funds to be released as percentage of allocated second instalment (40% of the annual allocation of the city) will be determined as per table 2 on the basis of score assigned to the city in accordance with clause 7.3.4 and 7.3.5. **e.g. A city getting score of 55 as per clause 7.3.5 will be released 50% of second instalment amount (40 % of annual allocation) allocated to the city.** **(Assessment will be done by CPCB)**
	Release of funds during FY 2023-24 onwards	
1.	**The Actual Annual allocation of funds** The actual annual allocation funds to a city in a particular year against the annual allocation calculated as per clause no 5.5 will be determined in accordance with clause 7.3.4 to 7.3.10. **Steering committee will decide city wise actual allocation on the basis of assessment done by CPCB.**	
2.	**Release of First instalment** 60 % of actual annual allocation of the city (calculated as above) will be released on submission of utilisation certificate of 75% of funds available in previous financial year (unspent balance funds as on 1st April of previous financial year plus funds released during the previous financial year)	
3.	**Release of Second instalment** Remaining 40 % of actual annual allocation of the city will be released on submission of Utilization Certificates (UCs) of minimum 60% of available funds (unspent balance on 1st April of the FY plus the amount of funds released as first instalment in the Financial Year)	

7.3.4 Quantification of air quality improvement (parameter - D)

Annual Target for Reduction in PM10 concentration.

The city wise targets for reduction of PM10 concentrations for year 2021-22 to 2025-26 are fixed based on PM10 concentration levels in year 2019-20 and possibility of achieving maximum reduction on best effort basis. Accordingly, CPCB has determined targets of reduction of PM10 levels in consultation with SPCBs. The city wise targets for reduction in PM10 concentration for FY 2021-22 to 2025-26 is given at Annexure- 9. Financial Year 2020-21 being an exceptional year due to lockdown on account of Covid-19 pandemic, the target for reduction in year 2021-22 is over PM10 concentration in year 2019-20 and is over preceding year from 2022-23 onwards.

7.3.5 Evaluation of performance for Reduction in Air pollution levels (Particulate Matter)

a. For air quality management and assessment purpose the annual data will be considered from 1st April to 31st March.
b. The performance factor P for assessment year would be calculated as follows

P= 100 x R(A)/ R(T)

Where, Performance factor (On total score of 100) – P

Actual reduction in PM10 for the Assessment year – R(A)

Targeted reduction of PM10 for the assessment year– R(T)]

7.3.6 In case of negative score, the score will be reduced to 0 and in case of PM10 concentration level meeting, National Air Quality standards, 100 Score will be awarded. The cities achieving higher reductions against targets will get score of more than 100 e.g., city achieving 10 percent reduction against target of 8 percent will get score of 125.

7.3.7 Illustration:
For a city of Gorakpur -
PM10 concentration is 280 µg/m3 in the year 2019-20
for release of funds in 2022-23 target for reduction in PM10 is 31 µg/m3 in 2021-22
suppose the city reduces its PM10 concentration by 27 µg/m3 for that particular year, the score of city would be calculated as

P= 100 x R(A)/ R(T)

P= 100 x 27 / 31

P= 87%

As per Table 2: Fund Allocation (Performance based) to Gorakhpur will be 100%.

7.3.8 The composite performance factor can be more than 100 in cases where performance of city exceeds the targets. Cities with scores higher than 100 will be considered for incentive grant from undistributed grant.

7.3.9 MoEF&CC shall rank the cities based on the performance assessed by the CPCB to encourage better performance.

7.3.10 The leftover funds will be distributed to cities having scores above 100 in proportion of their score in excess of 100 multiplied by their percentage allocation as per Annexure 4. The additional allocation to any city will not be more than it's annual allocation as per clause 5.5.

For example, in case where, three cities Udaipur, Moradabad and Solapur get score of 130, 150 and 121, respectively, the left over funds of 10 crores will be distributed as follows:

Udaipur = 10Cr. x (30 x 1.82)/ {(30x1.82)+(50x6.46)+(21x2.41)}=1.275Cr or it's annual allocation whichever is lower.

Moradabad =10 Cr.x (50 x 6.46)/ {(30x1.82)+(50x6.46)+(21x2.41)}= 7.543 Cr. or it's annual allocation whichever is lower.

Solapur =10 Cr. x (21 x 2.41)/ {(30x1.82)+(50x6.46)+(21x2.41)}= 1.182 Cr. or it's annual allocation whichever is lower.

7.3.11 In case of availability of funds even after distribution as per clause 7.3.10, the steering committee headed by Secretary, MoEF&CC will be authorised to distribute such available funds to the cities covered under these guidelines.

8 Right to amend

MoEFCC reserves the rights to change, modify or amend the guidelines issued for release and utilisation of funds under National Clean Air Program.

Annexure -1

List of 132 non-attainment cities is as under:

S.N.	Cities under NCAP	S.N.	Cities under NCAP	S.N.	Cities under NCAP
1.	Anantapur	2.	Gwalior	3.	Udaipur
4.	Chitoor	5.	Indore	6.	Trichy
7.	Eluru	8.	Sagar	9.	Tuticorin
10.	Guntur	11.	Ujjain	12.	Hyderabad
13.	Kadapa	14.	Akola	15.	Nalgonda
16.	Kurnool	17.	Amravati	18.	Patencheru
19.	Nellore	20.	Aurangabad	21.	Sangareddy
22.	Ongole	23.	Badlapur	24.	Agra
25.	Rajahmundry	26.	Chandrapur	27.	Allahabad
28.	Srikakulam	29.	Jalgaon	30.	Anpara
31.	Vijaywada	32.	Jalna	33.	Bareily
34.	Vishakhapatnam	35.	Kolhapur	36.	Firozabad
37.	Vizianagaram	38.	Latur	39.	Gajraula
40.	Guwahati	41.	Mumbai	42.	Ghaziabad
43.	Nagaon	44.	Nagpur	45.	Jhansi
46.	Nalbari	47.	Nashik	48.	Kanpur
49.	Sibsagar	50.	Navi Mumbai	51.	Khurja
52.	Silcher	53.	Pune	54.	Lucknow
55.	Gaya	56.	Sangli	57.	Moradabad
58.	Muzzaffarpur	59.	Solapur	60.	Noida
61.	Patna	62.	Thane	63.	Raebareli
64.	Chandigarh	65.	Ulhasnagar	66.	Varanasi
67.	Durg Bhillainagar	68.	Byrnihat	69.	Dehradun
70.	Korba	71.	Dimapur	72.	Kashipur

73.	Raipur	74.	Kohima	75.	Rishikesh
76.	Delhi	77.	Angul	78.	Asansol
79.	Ahmedabad	80.	Balasore	81.	Barrackpore
82.	Surat	83.	Bhubneshwar	84.	Durgapur
85.	Vadodara	86.	Cuttack	87.	Haldia
88.	Baddi	89.	Kalinga Nagar	90.	Howrah
91.	Damtal	92.	Rourkela	93.	Kolkata
94.	Kala Amb	95.	Talcher	96.	Raniganj
97.	Nalagarh	98.	Amritsar	99.	Gorakhpur
100.	Paonta Sahib	101.	Dera Baba Nanak	102.	Madurai
103.	Parwanoo	104.	Dera Bassi	105.	Faridabad
106.	Sunder Nagar	107.	Gobindgarh	108.	Jamshedpur
109.	Jammu	110.	Jalandhar	111.	Ranchi
112.	Srinagar	113.	Khanna	114.	Jabalpur
115.	Dhanbad	116.	Ludhiana	117.	Vasai Virar
118.	Bangalore	119.	Naya Nangal	120.	Chennai
121.	Devangere	122.	Patiala	123.	Meerut
124.	Gulburga	125.	Alwar	126.	Rajkot
127.	Hubli-Dharwad	128.	Jaipur		
129.	Bhopal	130.	Jodhpur		
131.	Dewas	132.	Kota		

Annexure-2

Details of funds released up to 31st March, 2021 under NCAP

S. No.	State	City	FY 2019-20	FY 2020-21	Total
1	Andhra Pradesh	Vijaywada UA	6.00	-	6.00
2	Andhra Pradesh	Guntur	0.12	0.76	0.88
3	Andhra Pradesh	Kurnool	0.06	0.76	0.82
4	Andhra Pradesh	Nellore	0.06	0.76	0.82
5	Andhra Pradesh	Visakhapatnam	0.12	-	0.12
6	Andhra Pradesh	Srikakulam	-	2.00	2.00
7	Andhra Pradesh	Chitoor	-	2.00	2.00
8	Andhra Pradesh	Ongole	-	2.00	2.00
9	Andhra Pradesh	vizianagaram	-	2.00	2.00
10	Andhra Pradesh	Eluru	-	2.00	2.00
11	Andhra Pradesh	Rajahmundry	-	2.00	2.00
12	Andhra Pradesh	Anantapur	-	2.00	2.00
13	Andhra Pradesh	Kadapa	-	1.00	1.00
	Andhra Pradesh Total		**6.36**	**17.28**	**23.64**
14	Assam	Guwahati	0.12	5.00	5.12
15	Assam	Nagaon	0.06	2.00	2.06
16	Assam	Nalbari	0.06	1.00	1.06
17	Assam	Sibsagar	0.06	2.00	2.06
18	Assam	Silchar	0.06	2.00	2.06
	Assam Total		**0.36**	**12.00**	**12.36**
19	Bihar	Patna UA	10.00	-	10.00
20	Bihar	Gaya	0.10	2.00	2.10
21	Bihar	Muzaffarpur	0.10	5.00	5.10
	Bihar Total		**10.20**	**7.00**	**17.20**
22	Chandigarh	Chandigarh	8.28	5.00	13.28
	Chandigarh Total		**8.28**	**5.00**	**13.28**
23	Chhattisgarh	Raipur / Raipur UA	6.00	-	6.00
24	Chhattisgarh	Bhillai / Durg Bhilainagar UA	6.00	-	6.00
25	Chhattisgarh	Korba	0.06	1.00	1.06
	Chhattisgarh Total		**12.06**	**1.00**	**13.06**
26	Gujarat	Surat	6.00	-	6.00
27	Gujarat	Ahmedabad	6.00	-	6.00
	Gujarat Total		**12.00**	**-**	**12.00**
28	Himachal Pradesh	Baddi	0.06	3.00	3.06

29	Himachal Pradesh	Nalagarh	0.06	-	0.06
30	Himachal Pradesh	Paonta Sahib	0.06	1.00	1.06
31	Himachal Pradesh	Sunder Nagar	0.06	1.00	1.06
32	Himachal Pradesh	Kala Amb	-	3.00	3.00
33	Himachal Pradesh	Damtal	-	1.00	1.00
34	Himachal Pradesh	Parwanoo	-	1.00	1.00
	Himachal Pradesh Total		**0.24**	**10.00**	**10.24**
35	Jammu & Kashmir	Jammu & Kashmir	0.12	3.00	3.12
36	Jammu & Kashmir	Srinagar	-	5.00	5.00
	Jammu & Kashmir Total		**0.12**	**8.00**	**8.12**
37	Jharkhand	Dhanbad	6.00	-	6.00
	Jharkhand Total		**6.00**	**-**	**6.00**
38	Karnataka	Bangalore / Bruhat Bangalore UA	6.00	-	6.00
39	Karnataka	Gulburga	0.12	0.38	0.50
40	Karnataka	Hubli-Dharwad	0.12	0.38	0.50
41	Karnataka	Devanagere	0.06	0.76	0.82
	Karnataka Total		**6.30**	**1.52**	**7.82**
42	Madhya Pradesh	Bhopal	10.00	-	10.00
43	Madhya Pradesh	Gwalior	10.00	-	10.00
44	Madhya Pradesh	Indore	0.20	-	0.20
45	Madhya Pradesh	Ujjain	0.20	0.38	0.58
46	Madhya Pradesh	Sagar	0.10	0.76	0.86
47	Madhya Pradesh	Dewas	0.10	0.38	0.48
	Madhya Pradesh Total		**20.60**	**1.52**	**22.12**
48	Maharashtra	Greater Mumbai UA (Mumbai and greater mumbai and Thane)	9.50	-	9.50
49	Maharashtra	Nagpur	9.45	-	9.45
50	Maharashtra	Navi Mumbai	9.45	-	9.45
51	Maharashtra	Pune	9.45	-	9.45
52	Maharashtra	Amravati	0.20	1.14	1.34
53	Maharashtra	Aurangabad	0.20	-	0.20
54	Maharashtra	Nashik	0.20	-	0.20
55	Maharashtra	Kolhapur	0.20	0.76	0.96

56	Maharashtra	Sangli	0.20	0.76	0.96
57	Maharashtra	Solapur	0.20	0.38	0.58
58	Maharashtra	Ulhasnagar	0.20	1.90	2.10
59	Maharashtra	Akola	0.10	1.14	1.24
60	Maharashtra	Badlapur	0.10	1.90	2.00
61	Maharashtra	Chandrapur	0.10	1.14	1.24
62	Maharashtra	Jalgaon	0.10	0.76	0.86
63	Maharashtra	Jalna	0.10	1.14	1.24
64	Maharashtra	Latur	0.10	0.38	0.48
	Maharashtra Total		**39.85**	**11.40**	**51.25**
65	Nagaland	Dimapur	0.06	3.00	3.06
66	Nagaland	Kohima	0.06	3.00	3.06
	Nagaland Total		**0.12**	**6.00**	**6.12**
67	Odisha	Twin City Bhubaneshwar & Cuttack	6.00	-	6.00
68	Odisha	Balasore	0.06	0.76	0.82
69	Odisha	Rourkela	0.06	1.14	1.20
70	Odisha	Talcher	0.06	1.14	1.20
71	Odisha	Kalinga Nagar	-	3.00	3.00
	Odisha Total		**6.18**	**6.04**	**12.22**
72	Punjab	Ludhiana	6.00	-	6.00
73	Punjab	Amritsar	6.00	-	6.00
74	Punjab	Jalandhar	0.12	4.00	4.12
75	Punjab	Khanna	0.06	1.90	1.96
76	Punjab	Gobindgarh	0.06	3.00	3.06
77	Punjab	Naya Nangal	0.06	1.00	1.06
78	Punjab	Pathankot/Dera Baba	0.06	0.76	0.82
79	Punjab	Patiala	0.06	4.00	4.06
80	Punjab	Dera Bassi	0.06	0.38	0.44
	Punjab Total		**12.48**	**15.04**	**27.52**
81	Rajasthan	Jaipur	6.00	-	6.00
82	Rajasthan	Jodhpur	6.00	-	6.00
83	Rajasthan	Kota	6.00	-	6.00
84	Rajasthan	Alwar	0.06	1.90	1.96
85	Rajasthan	Udaipur	0.06	1.90	1.96
	Rajasthan Total		**18.12**	**3.80**	**21.92**
86	Telangana	Hyderabad	10.80	-	10.80
87	Telangana	Nalgonda	0.10	0.38	0.48
88	Telangana	Patencheru	0.10	0.38	0.48

89	Telangana	Sangareddy	-	2.00	2.00
	Telangana Total		**11.00**	**2.76**	**13.76**
90	Uttar Pradesh	Agra	9.45	-	9.45
91	Uttar Pradesh	Allahabad	9.45	-	9.45
92	Uttar Pradesh	Kanpur	9.45	-	9.45
93	Uttar Pradesh	Lucknow	9.45	-	9.45
94	Uttar Pradesh	Varanasi	9.47	-	9.47
95	Uttar Pradesh	Muradabad	0.20	1.90	2.10
96	Uttar Pradesh	Bareily	0.20	1.90	2.10
97	Uttar Pradesh	Firozabad	0.20	1.90	2.10
98	Uttar Pradesh	Jhansi	0.20	1.14	1.34
99	Uttar Pradesh	Khurja	0.10	1.90	2.00
100	Uttar Pradesh	Anpara	0.10	1.14	1.24
101	Uttar Pradesh	Gajraula	0.10	1.14	1.24
102	Uttar Pradesh	Raebareli	0.10	1.14	1.24
	Uttar Pradesh Total		**48.47**	**12.16**	**60.63**
103	Uttarakhand	Kashipur	0.06	3.00	3.06
104	Uttarakhand	Rishikesh	0.06	5.00	5.06
105	Uttarakhand	Dehradun	-	3.00	3.00
	Uttarakhand Total		**0.12**	**11.00**	**11.12**
106	West Bengal	Kolkata	6.00	-	6.00
107	West Bengal	Howrah	-	5.00	5.00
108	West Bengal	Haldia	-	3.00	3.00
109	West Bengal	Durgapur	-	3.00	3.00
110	West Bengal	Barrackpore	-	2.00	2.00
	West Bengal Total		**6.00**	**13.00**	**19.00**
111	Meghalaya	Byrnihat	-	3.00	3.00
	Meghalaya Total		**-**	**3.00**	**3.00**
112	Tamil Nadu	Tuticorin	0.06	3.00	3.06
	Tamil Nadu Total		**0.06**	**3.00**	**3.06**
	Grand Total		**224.92**	**150.52**	**375.44**

Annexure - 3

City wise Funds released under XV-FC during FY 2020-21

S. No.	State	City	Total
1	Andhra Pradesh	Vijaywada UA	62.00
2	Andhra Pradesh	Visakhapatnam	73.00
	Andhra Pradesh Total		**135.00**
3	Bihar	Patna UA	204.00
	Bihar Total		**204.00**
4	Chhattisgarh	Raipur / Raipur UA	55.00
5	Chhattisgarh	Bhillai / Durg Bhilainagar UA	52.00
	Chhattisgarh Total		**107.00**
6	Gujarat	Surat	131.00
7	Gujarat	Ahmedabad	182.00
8	Gujarat	Rajkot UA	40.00
9	Gujarat	Vadodara UA	52.00
	Gujarat Total		**405.00**
10	Jharkhand	Dhanbad	52.00
11	Jharkhand	Jamshedpur UA	58.00
12	Jharkhand	Ranchi UA	49.00
	Jharkhand Total		**159.00**
13	Karnataka	Bangalore / Bruhat Bangalore UA	279.00
	Karnataka Total		**279.00**
14	Madhya Pradesh	Bhopal	88.00
15	Madhya Pradesh	Gwalior	51.00
16	Madhya Pradesh	Indore	101.00
17	Madhya Pradesh	Jabalpur U. A.	59.00
	Madhya Pradesh Total		**299.00**
18	Maharashtra	Greater Mumbai UA (Mumbai and greater mumbai and Thane)	488.00
19	Maharashtra	Nagpur	66.00
20	Maharashtra	Pune	134.00
21	Maharashtra	Aurangabad	32.00
22	Maharashtra	Nashik	41.00
23	Maharashtra	Vasai-Virar City	32.00

	Maharashtra Total		**793.00**
24	Punjab	Ludhiana	52.00
25	Punjab	Amritsar	38.00
	Punjab Total		**90.00**
26	Rajasthan	Jaipur	165.00
27	Rajasthan	Jodhpur	62.00
28	Rajasthan	Kota	54.00
	Rajasthan Total		**281.00**
29	Telangana	Hyderabad	234.00
	Telangana Total		**234.00**
30	Uttar Pradesh	Agra	90.00
31	Uttar Pradesh	Allahabad	62.00
32	Uttar Pradesh	Kanpur	148.00
33	Uttar Pradesh	Lucknow	148.00
34	Uttar Pradesh	Varanasi	73.00
35	Uttar Pradesh	Meerut UA	72.00
36	Uttar Pradesh	Ghaziabad UA	121.00
	Uttar Pradesh Total		**714.00**
37	West Bengal	Kolkata	385.00
38	West Bengal	Asansol UA (Asansol and Raniganj)	34.00
	West Bengal Total		**419.00**
39	Tamil Nadu	Chennai (JA	181.00
40	Tamil Nadu	Madurai UA	31.00
41	Tamil Nadu	Trichy / Tiruchirappalli UA	21.00
	Tamil Nadu Total		**233.00**
42	Haryana	Faridabad	48.00
	Haryana Total		**48.00**
	Grand Total		**4,400.00**

Annexure 4

City wise ratio for allocation of funds under NCAP Program:

S. No.	States/UTs	City	Fund allocation ratio
1	Andhra Pradesh	Anantapur	0.60
2	Andhra Pradesh	Chitoor	0.27
3	Andhra Pradesh	Eluru	0.47
4	Andhra Pradesh	Guntur	1.12
5	Andhra Pradesh	Kadapa	0.48
6	Andhra Pradesh	Kurnool	0.78
7	Andhra Pradesh	Nellore	1.11
8	Andhra Pradesh	Ongole	0.37
9	Andhra Pradesh	Rajahmundry	0.65
10	Andhra Pradesh	Srikakulam	0.28
11	Andhra Pradesh	Vizianagaram	0.48
12	Assam	Guwahati	3.01
13	Assam	Nagaon	0.38
14	Assam	Nalbari	0.06
15	Assam	Sibsagar	0.08
16	Assam	Silcher	0.23
17	Bihar	Gaya	1.09
18	Bihar	Muzzaffarpur	1.44
19	Chandigarh	Chandigarh	2.65
20	Chhattisgarh	Korba	0.56
21	Himachal Pradesh	Baddi	0.12
22	Himachal Pradesh	Damtal	0.01
23	Himachal Pradesh	Kala Amb	0.00
24	Himachal Pradesh	Paonta Sahib	0.06
25	Himachal Pradesh	Parwanoo	0.02
26	Himachal Pradesh	Sunder Nagar	0.05
27	Jammu and Kashmir	Jammu	2.81
28	Jammu and Kashmir	Srinagar	4.57
29	Karnataka	Devangere	0.81
30	Karnataka	Gulburga	1.28
31	Karnataka	Hubli-Dharwad	2.12
32	Madhya Pradesh	Dewas	0.76
33	Madhya Pradesh	Sagar	0.78
34	Madhya Pradesh	Ujjain	1.34
35	Maharashtra	Akola	0.84
36	Maharashtra	Amravati	1.67
37	Maharashtra	Chandrapur	0.85
38	Maharashtra	Jalgaon	0.76
39	Maharashtra	Jalna	0.80
40	Maharashtra	Kolhapur	1.48

41	Maharashtra	Latur	0.92
42	Maharashtra	Sangli	0.99
43	Maharashtra	Solapur	2.41
44	Meghalaya	Byrnihat	0.00
45	Nagaland	Dimapur	0.30
46	Nagaland	Kohima	0.23
47	Odisha	Balasore	0.37
48	Odisha	Kalinga Nagar	0.15
49	Odisha	Rourkela	1.78
50	Odisha	Talcher	0.13
51	Punjab	Dera Baba Nanak	0.33
52	Punjab	Dera Bassi	0.08
53	Punjab	Gobindgarh	0.31
54	Punjab	Jalandhar	3.02
55	Punjab	Khanna	0.40
56	Punjab	Naya Nangal	0.14
57	Punjab	Patiala	1.29
58	Rajasthan	Alwar	1.25
59	Rajasthan	Udaipur	1.82
60	Tamil Nadu	Tuticorin	0.59
61	Telangana	Nalgonda	0.27
62	Telangana	Sangareddy	0.18
63	Uttar Pradesh	Anpara	0.09
64	Uttar Pradesh	Bareily	5.14
65	Uttar Pradesh	Firozabad	3.65
66	Uttar Pradesh	Gajraula	0.34
67	Uttar Pradesh	Jhansi	1.52
68	Uttar Pradesh	Khurja	0.99
69	Uttar Pradesh	Moradabad	6.46
70	Uttar Pradesh	Raebareli	0.85
71	Uttarakhand	Dehradun	2.80
72	Uttarakhand	Kashipur	0.45
73	Uttarakhand	Rishikesh	0.40
74	West Bengal	Durgapur	2.21
75	West Bengal	Haldia	0.42
76	Delhi	Delhi	6.46
77	Himachal Pradesh	Nalagarh	0.04
78	Odisha	Angul	0.12
79	Odisha	Bhubneshwar	2.53
80	Odisha	Cuttack	1.97
81	Uttar Pradesh	Gorakhpur	5.54
82	Uttar Pradesh	Noida	3.83
	Total		**100.00**

Annexure -5

Memorandum of Understanding (MoU)

Between

Central Pollution Control Board (CPCB)

And

State Pollution Control Board (SPCB) / Pollution Control Committees (PCC) And

Urban Local Body (ULB)

MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (hereinafter referred to as MoU) is made on this _____ day of _____ (Month) 2021 at _____.

BETWEEN

Central pollution Control Board (hereinafter referred to as CPCB), having its office at Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi -110032, India, hereinafter referred to as 'CPCB', of the FIRST PARTY,

And

--------- SPCB/ PCC, having its office at ----------,

hereinafter referred to as 'State Pollution Control Board (SPCB/ PCC)', of the SECOND PARTY.

And

--------- ULB/UA, having its office at ----------,

hereinafter referred to as 'Urban Local Body (ULB)', of the THIRD PARTY.

1. INTRODUCTION/ BACKGROUND

1.1. The National Clean Air Programme (NCAP) is a comprehensive time bound action programme launched by Ministry of Environment, Forest and Climate Change (MoEF&CC) in January 2019 with an objective to improve air quality both at regional and urban scales. 124 non-attainment cities (NACs) have been identified on the basis of non-conforming to National Ambient Air Quality Standards (NAAQS) for 5 consecutive years.

1.2. 42 million Plus Cities have identified by Fifteenth Finance Commission based on their population for air quality improvement. Out of 42 Cities 34 cities are common with NCAP cities (NACs). Since the objective is same that is to improve air quality, all 132 cities are considered as a Non-Attainment Cities for monitoring purpose. Other than 34 NACs identified as nodal ULBs for Urban Agglomeration (UA) under fifteenth finance commission, 8 NACs are also part of 42 UAs as per census 2011. The 8 NACs are also not considered for allocation of funds under NCAP.

2. OBJECTIVE:

2.1. The specific objective of this MoU is to comply with the conditions as mentioned in the guidelines of NCAP.

2.2. The purpose of this MoU between the parties is implementation of target-based city specific year-wise action plan approved by CPCB to meet the objective of NCAP.

2.3. This MoU will govern the quantum of funds to be released consequent upon fulfilment of criteria as defined in the NCAP guidelines.

2.4. Recognizing the variance on the outcome arising from other than the output of CAP approved by CPCB and also on the basis of findings obtained from scientific studies such as Source Apportionment Studies, Emission Inventories and any other dynamic situation, it has been agreed by all parties that the CAP and yearly outcome targets will be reviewed in FY 2022-23.

3. GUIDING PRINCIPLES & General Conditions

3.1 For guiding principles refer para 6 of guidelines for fund utilisation under NCAP.

4. Annual Target for Reduction in PM10 concentration

The city wise targets for reduction of PM10 concentrations for year 2021-22 to 2025-26 are fixed based on PM10 concentration levels in year 2019-20 and possibility of achieving maximum reduction on best effort basis. Accordingly, CPCB has determined targets of reduction of PM10 levels in consultation with SPCBs. The city specific targets for reduction in PM10 concentration for FY 2021-22 to 2025-26 is given below:

Sample- **city specific targets**

City	**PM_{10} Conc (2019-20)**	**Annual Targets of reduction of PM_{10} Concentration**					**Expected reduction in 5 years**	**Expected level in 25-26**
		2021-22	**2022-23**	**2023-24**	**2024-25**	**2025-26**		
Gorakhpur	**280**	**31**	**27**	**29**	**25**	**18**	**130**	**150**

5. COOPERATION/ COORDINATION BETWEEN THE PARTIES–

5.1. Whereas the parties to this MoU agree to co-operate in specific assignment(s); they shall share relevant information and experience in their possession with a view to achieve the mutually beneficial and technical association and to satisfy the need of the accomplishment of objective of MoU; except information which may be subject of copyright or technology agreements, royalties in licenses in which case the parties may procure the use of such information on commercial terms.

5.2. All the parties would share the journals, publications, papers etc., published or any data, monitoring report etc. so that, capacity building of all parties/organization takes place to accomplish the objective.

6. ROLES AND RESPONSIBILITIES OF PARTIES

6.1. **Central Pollution Control Board**

6.1.1. CPCB shall be the nodal Agency for NCAP for monitoring and review of utilization of NCAP funds and carrying out assessment of performance of cities for release of subsequent grants as per the approved guidelines.

6.1.2. Plan and cause to be executed a nation-wide programme for the prevention, control or abatement of air pollution;

6.1.3. Provide technical assistance and guidance to the State Boards, carry out and sponsor investigation and research relating to problems of air pollution, and for their prevention, control or abatement;

6.1.4. Collect, compile and publish technical and statistical data relating to air pollution, etc.

6.1.5. The committees constituted by MoEF&CC for implementation of NCAP will be mandated for direction, support, review and monitoring of utilization of NCAP funds for improvement of ambient air quality as per the targets.

6.1.6. The Committees are as follows:

<u>At Central Level</u>

1. Steering Committee: Secretary MoEF&CC
2. Monitoring Committee: Jt. Secretary (CP) MoEF&CC
3. Implementation Committee: Chairman (CPCB)

At State Level

1. Steering Committee: Chief secretary
2. Monitoring Committee: Principal Secretary, Environment of the State Government
3. Implementation Committee: DM or the Commission of the Municipal Corporation.

6.2. **State Pollution Control Board / Pollution Control Committee**:

6.2.1. Inspect air pollution control areas for the purpose of assessment of quality of air therein and to take steps for the prevention, control or abatement of air pollution in such areas.

6.2.2. Monitor the compliance of the standards, close down a defaulting industrial plant.

6.2.3. Collect samples of air pollutants and to analyse the same for specific parameters.

6.2.4. SPCBs/PCCs will submit audited utilization certificates to CPCB for further submission to MoEF&CC. SPCBs/PCCs should submit consolidated UCs to CPCB.

6.2.5. Collaborate with Central Pollution Control Board in organizing the training of persons engaged relating to prevention, control or abatement of air pollution and to organize mass education programme relating thereto.

6.3. **Urban Local Bodies (ULBs)**

6.3.1. Convergence of Funds from other Schemes of State Government Schemes

6.3.2. Allocation of financial resources for the identified activities as identified in City Action plan

6.3.3. City specific action plan for e-mobility

6.3.4. Development of Air quality monitoring cell

6.3.5. Strict enforcement of solid waste management rules

6.3.6. Development and effective implementation of SOPs for dust mitigation in C&D operations

6.3.7. Banning of open burning of coal/ biomass/ plastic/ rubber and miscellaneous waste

6.3.8. City specific action plan for e-mobility

6.3.9. Rapid augmentation of charging infrastructure for electric vehicles

6.3.10. Greening and landscaping of all the major arterial roads and national highways after identification of major polluting stretches

6.3.11 submission of utilization certificate and deposition of accrued interest on unspent balance.

7. COMMENCEMENT AND AMENDMENT OF MoU

7.1. This MoU shall come into force upon affixing the signatures of the representatives of the parties and shall remain effective for five (5) years with effect from the date of signing.

7.2. MoU shall be valid for the period of 2021-2026 for allocation of funds and for the period of 2021-2027 for performance assessment.

7.3. MoU can be further extended with consent of all parties on mutually agreed terms and conditions.

7.4. The progress of this MoU will be monitored by CPCB on yearly basis.

7.5. Modifications to this MoU, if any, shall be made by mutual agreement and any amendment of extension/cessation to this MoU may be formalised by the exchange of letters between the parties.

8. AUDIT BY THE COMPTROLLER AND AUDITOR GENERAL:

8.1 The Comptroller and Auditor General of India will audit the release and transfer of the grant-in-aid.

9. DISPUTES AND TERMINATION OF MoU

9.1 This MoU shall be governed and construed in accordance with the Laws of India. However, if any dispute or difference arises in the interpretation or application of the provisions of this MoU, it shall be resolved amicably through mutual consultation and negotiation without any cost to the resource within thirty (30) days of such notice. In the event of the parties not reaching to an amicable agreement, the dispute shall be referred to and finally be resolved by arbitration in accordance with the Arbitration and Conciliation Act, 1996 and the rules framed thereunder as amended from time to time.

9.2 The Arbitral Tribunal shall consist of a Sole Arbitrator appointed by the Secretary to the Government of India, Ministry of Environment, Forest and Climate Change. In all cases, the Arbitrator shall state his decision in writing and shall give reasons for award. The arbitration proceedings shall be conducted in the English Language. The courts of _____ shall have the exclusive jurisdiction to adjudicate the disputes. The place, seat and venue of Arbitration shall be _____, India.

10. FORCE MAJEURE:

10.1 "Event of Force Majeure" means an event beyond the control of the Parties, which prevents a Party from complying with any of its obligations under this Contract, including but not limited to:

10.1.1 act of God (such as, but not limited to, fires, explosions, earthquakes, drought, tidal waves and floods);

10.1.2 war, hostilities (whether war be declared or not), invasion, act of foreign enemies, mobilization, requisition, or embargo;

10.1.3 rebellion, revolution, insurrection, or military or usurped power, or civil war;

10.1.4 contamination by radio-activity from any nuclear fuel, or from any nuclear waste from the combustion of nuclear fuel, radio-active toxic explosive, or other hazardous properties of any explosive nuclear assembly or nuclear component of such assembly;

10.1.5 riot, commotion, strikes, go slows, lock outs or disorder, unless solely restricted to employees of the Supplier or of his Subcontractors; or

10.1.6 acts or threats of terrorism.

10.2 Neither party shall be considered in breach of this Contract to the extent that performance of their respective obligations (excluding payment obligations) is prevented by an Event of Force Majeure that arises after the Effective Date.

10.3 If and to the extent that any Party suffers a delay during the Period as a result of the Event of Force Majeure then it shall be entitled to an extension for the Time for Completion in accordance with Sub-Clause 11.3.1.

10.3.1 The period for implementation and validity of the MoU provisions shall be extended by a period of time equal to the period of interruption caused by an Event of Force Majeure, the period shall be mutually agreed by all parties.

11. HEADINGS

Headings contained in this MoU are included for convenience and reference only and shall not affect in any way the interpretation thereof.

12. EFFECTIVE DAY OF MoU

This MoU will be effective from _____ to _____.

…….	……	……
For and on behalf of	For and on behalf of	For and on behalf of
CPCB	*SPCB/PCC*	*ULB/UA*
(MS)	(MS)	(Municipal Commissioner)
Signature	Signature	Signature
Name	Name	Name
Designation	Designation	Designation
Date	Date	Date
Witness:	Witness:	Witness:

Annexure-6

Sector wise activities to be taken up at City/State/national level

A. Vehicular pollution

Vehicular emissions have become a major source of air pollution in urban centres of the country. Steps to mitigate air pollution due to vehicular emissions are:

- Promotion of cleaner fuels
  - Bharat Stage VI norms have been launched from April 1, 2020. Pan India implementation of BS-VI standards Vehicles & Fuel shall significantly control emissions from transport sector.
  - Formulation of a national, state and city-specific action plan for e-mobility
  - Rapid augmentation of charging infrastructure in the country focusing non-attainment cities.
  - LNG in transport vehicles as fuel
  - Support alternate fuel research and pilot implementation – Hydrogen, Biodiesel/ Ethanol Blends
- Strengthen Inspection and Maintenance System
  - IT based stringent implementation of PUC certificate through regular inspection and monitoring.
  - Increased monitoring of vehicles for both emissions as well as overloading.
- Augment Public Transportation
  - Focus on public transportation such as metro, buses, etc.
  - Improve last mile connectivity to public transportation networks such as metro stations.
  - Develop infrastructure for non motorised transport (NMT) and incentivise use of NMT through schemes such as dedicated parking.

- Fleet modernization and retro-fitment programmes with control devices.
    - Government-run buses for public transport, private buses, 3-wheelers and 2-wheelers to be converted to EVs.
    - Central government offices fleets older than 15 years to be shifted to electric vehicles.
    - Phasing out of old vehicles
    - Strategize robust vehicle scrapping programme.
- Identification traffic hotspots and planning of alternate routes/ bypass/ expressways to manage non-destined traffic in cities.

B. **Dust Management**

- Pavement management
- Road dust management by using mechanized road sweeping, dust suppressants, water sprinkling system, etc.
- Implement greening of open spaces and streets in cities.
- Strict enforcement of C&D Waste Management rules
- Development and effective implementation of SOPs for dust mitigation in C&D operations
- Resource efficiency of C&D waste by using it in works like road laying & construction and Paver blocks and other construction materials.

C. **Industrial pollution**

Due to lack of enforcement and low awareness, industrial clusters are a major source of air pollution. To address the issue of industrial pollution, following activities will be focused under NMCA:

- Replacement of heavy oil (e.g., Furnace oil, diesel, etc.) based industries to alternate energy sources (CNG/PNG/LNG/Electricity)
- Stringent enforcement of emission standards

- Increased frequency of monitoring and enforcement activities
- Scientific study to develop stringent norms for polluting industries
- Close monitoring of waste to energy plants
- Development of Regional/ City specific emission standards for all industries
- Emission Trading Scheme to be implemented to reduce load of pollutants in industrial sectors.

D. **DG set and other heavy equipment on construction sites**

- Gradual shift to cleaner fuels
- Retrofitting of emission control equipment
- Phasing out conventional fuels based DG sets (except for emergency cases)
- Developing regulations for operation of DG sets
- Provisions of round of clock available supply of electricity in cities for reducing dependence on diesel

E. **Thermal Power Plants**

- Stringent compliance by all TPPs with respect to the emission norms
- Emphasizing the expansion of renewable power initiatives prioritizing the use of existing framework of NAPCC in non-attainment cities.
- Need to explore the possibility of Fly ash utilization in extensive way in non-attainment cities.

F. **Waste Management**

- Municipal solid waste management
- Strict enforcement against open dumping of waste (municipal/ industrial)
- Control of plastic burning and open burning of waste, etc.
- Disposal of sewer line cleaning material
- Managing stubble burning by converting stubble as a ‘resource’

D. **Residential Emissions**

- Control on fugitive emission from cottage industry
- Shift to LPG/PNG for cooking needs and Switching over to cleaner fuels
- Incentivise switching to clean fuel by eateries/ roadside establishments
- Policy for fire crackers –community shows using green crackers, strict enforcement of regulations.

Annexure-7

The mandatory conditions for accounting and utilization of funds

a. Evidence of deposit of GST on the purchase of Goods/Services shall be submitted to the Ministry.
b. Payment towards wages/remuneration as well as other contractual obligation should be made through bank account of the recipients.
c. A separate bank account shall be opened for the purpose and accounts shall be open to Audit by the Comptroller and Auditor General (C&AG) of India.
d. All bank accounts having funds related to this project shall be linked with PFMS portal.
e. All the payments will be made by the bank transfer and no cash payment is made.
f. General Financial Rules (GFR) are to be followed by the CPCB/SPCBs/PCCs/cities along with the Economy Instructions issued by the Government of India.
g. In case of employment through contract, copy of PF and ESI of employees shall be furnished to this Ministry, wherever applicable.
h. CPCB/SPCBs shall furnish certificate that the funds released to them have been utilized exclusively in pursuance of objectives envisaged in the Rules/ MoUs signed by ULBs and SPCBs with CPCB and that the grant has been spent with the existing instructions/rules and with the approval of the competent authority in each case.
i. The unutilized funds CPCB/SPCBs/ULBs are to be refunded to the Government with interest by CPCB/SPCBS/PCCs/ ULBs/ other agencies.
j. There should not be any overlapping of activities under the project with the activities of ongoing scheme under CSS/CS/State Govt Scheme.
k. All the measurable parameters must be adhered to.
l. Terms and conditions of the service of the employees employed in CPCB/SPCBs/ULBs are not higher than those applicable to similar categories of employees of Central Government.
m. Assets acquired wholly or substantially out of Government Grants shall not be disposed-off without obtaining the prior approval of the sanctioning authority of Grants-in-aid.
n. CPCB/SPCBs/ULBs agrees to make reservations for Scheduled Castes and Schedules Tribes or OBC in the posts or services under its control on the lines indicated by Govt. of India.
o. The Utilization Certificates and Physical Progress Report for the project is to be uploaded on the website of the Ministry for public viewing. A consolidated Utilization certificates will be submitted by CPCB to the Ministry annually.
p. CPCB / SPCBs shall ensure that all recipient Cities / UAs are registered in the PFMS so as to ensure further transfer of grant on this platform only for better monitoring of release and utilization of grant. In case, any other electronic mode is in operation, then the same is to be integrated with the PFMS.

Annexure – 8

Performance evaluation matrix for release of funds during FY 2021-22

A. Strengthening of the pollution monitoring mechanism - 20 Marks

Parameter	Component	Score Obtained
A1	Annual Financial plan submitted with timelines	4
A2	Operationalisation of AQM Cell	4
A3	Data dissemination through ULB website i. Dedicated link – 2 mark ii. Uploading of physical & financial reports – 2 mark	4
A4	Public Grievances Redressal System (IT enabled) – on ULB website, app etc.	4
A5	Creation of public awareness on pollution source and control measures	2
A6	Regular meetings of city level implementation committees, progress, compliance, participation of stakeholders	2
	Total Marks	**20**

B. **Source – Wise Cause Analysis for Air Pollution – 20 Marks**

Parameter	Component	Score Obtained
B1	Hotspots identification within and outside ULB affecting air quality ii. Hotspots identified – 2.5 mark iii. Micro level action plan prepared for each hotspot – 2.5 mark	5
B2	Air quality profiling to identify suitable locations for AQ monitoring stations	5
B3	Assessment of sources of pollution in the city	5
B4	Engagement of technical institutes as knowledge partner (i) MoU signed with IoR – 2.5 mark (ii) At least one Technical report is generated – 2.5 mark	5
	Total Marks	**20**

C. **Progress on action plan and statutory compliance – 20 Marks**

Parameter	Component	Score Obtained
C1	Implementation of approved city action plan: (i) Compliance of emission norms in industrial area – 5 Mark (ii) Activities taken up for management of solid waste / C&D waste etc for abatement of air pollution due to burning of waste – 5 mark (iii) Activities related to abatement of vehicular emission – 5 Mark (iv) Enforcement measures to control air pollution (fine imposed for waste burning, setting up of PUC centres etc.) – 5 Mark	20
	Total Marks	**20**

Annexure 9

City wise targets for reduction in PM_{10} concentration for year 2021-22 to 2025-26

S. No.	City/ Town and population	Annual Average PM10 Concentration (µg/m3)	Annual Targets of reduction of PM_{10} Concentration					Expected reduction (45-20%) from 2021-22 to 2025-26	Expected level of PM_{10} in 2025-26
	More than 10 lakh		2021-22	2022-23	2023-24	2024-25	2025-26		
1	Delhi	178	14	13	14	13	10	65	113
2	Howrah	136	9	9	10	9	7	43	93
3	Srinagar	122	8	7	8	8	6	37	85
4	Chandigarh	88	5	4	5	5	4	23	65
5	Thane	74	4	3	4	4	3	18	56
	5-10 Lakh								
6	Gorakhpur	280	31	27	29	25	18	130	150
7	Moradabad	247	25	22	24	21	16	108	139
8	Firozabad	205	18	17	18	16	12	81	124
9	Noida	203	18	16	18	16	12	79	124
10	Bareily	178	14	13	14	13	10	65	113
11	Dehradun	166	13	12	13	12	9	59	107
12	Jammu	146	10	10	11	10	8	48	98
13	Durgapur	129	8	8	9	8	6	40	90
14	Jalandhar	118	7	7	8	7	6	35	83
15	Rourkela	110	7	6	7	6	5	31	79
16	Guwahati	106	6	6	7	6	5	30	76
17	Jhansi	102	6	6	6	6	5	28	74
18	Cuttack	102	6	6	6	6	5	28	73
19	Bhubaneswar	98	6	5	6	6	4	26	71

20	Kolhapur	90	5	5	5	5	4	23	66
21	Ujjain	88	5	4	5	5	4	23	65
22	Amravati	88	5	4	5	5	4	23	65
23	Solapur	86	5	4	5	5	4	22	64
24	Ulhasnagar	85	4	4	5	5	3	21	63
25	Gulburga	82	4	4	5	4	3	21	61
26	Hubli-Dharwad	76	4	4	4	4	3	19	57
27	Sangli	67	3	3	4	3	3	16	51
28	Nellore	67	3	3	4	3	3	16	51
29	Guntur	57	3	2	3	3	2	13	44
	1-5 Lakh								
30	Khurja	236	23	21	22	20	15	101	135
31	Raniganj	174	14	13	14	13	10	63	112
32	Raebareli	152	11	10	11	10	8	51	101
33	Rishikesh	135	9	8	9	9	7	42	92
34	Udaipur	130	9	8	9	8	6	41	89
35	Kashipur	126	8	8	9	8	6	39	87
36	Alwar	125	8	7	8	8	6	38	87
37	Muzaffarpur*	124	8	7	8	8	6	37	87
38	Barrackpore	106	6	6	7	6	5	30	76
39	Khanna	106	6	6	7	6	5	30	76
40	Patiala	98	6	5	6	6	4	27	72
41	Jalna	95	5	5	6	5	4	25	70
42	Chandrapur	90	5	5	5	5	4	23	67
43	Dewas	89	5	5	5	5	4	23	66
44	Badlapur	89	5	5	5	5	4	23	66
45	Nagaon	88	5	4	5	5	4	23	65
46	Patancheru	87	5	4	5	5	4	23	64

	vu								
47	Balasore	86	5	4	5	5	4	22	64
48	Thoothukudi*	84	4	4	5	5	3	21	63
49	Dimapur	83	4	4	5	4	3	21	62
50	Latur	82	4	4	5	4	3	21	61
51	Gaya	79	4	4	4	4	3	19	59
52	Sagar	72	4	3	4	4	3	17	54
53	Haldia	71	3	3	4	4	3	17	54
54	Pathankot/ Dera Baba*	70	3	3	4	3	3	16	53
55	Vizianagaram	67	3	3	4	3	3	16	52
56	Akola	67	3	3	4	3	3	16	51
57	Srikakulam	65	3	3	3	3	2	15	50
58	Eluru	64	3	3	3	3	2	14	49
59	Devanagere	63	3	3	3	3	2	14	49
60	Ongole	60	3	3	3	3	2	14	47
61	Anantapur	60	3	3	3	3	2	13	46
62	Nalgonda	59	3	3	3	3	2	13	46
63	Rajahmundry	59	3	2	3	3	2	13	46
64	Jalgaon	56	3	2	3	3	2	12	44
65	Kurnool	56	2	2	3	3	2	12	43
66	Korba	52	2	2	3	2	2	11	41
67	Chitoor	52	2	2	3	2	2	11	40
68	Navi Mumbai	51	2	2	2	2	2	11	40
69	Kadapa	47	2	2	2	2	2	10	37
70	Silchar	44	2	2	2	2	1	9	35
	Less than 1 lakh								
71	Gajraula	211	19	17	19	17	13	85	126

72	Anpara	171	13	12	14	12	9	61	110
73	Baddi	133	9	8	9	9	7	41	91
74	Gobindgarh	127	8	8	9	8	6	39	88
75	Nalagarh	115	7	7	7	7	5	33	82
76	Talcher	107	6	6	7	6	5	30	76
77	Kalinga Nagar	104	6	6	6	6	5	29	75
78	Naya Nangal	99	6	5	6	6	4	27	72
79	Dera Bassi	99	6	5	6	6	4	27	72
80	Byrnihat	98	6	5	6	6	4	27	72
81	Angul	95	5	5	6	5	4	25	69
82	Sangareddy	85	5	4	5	5	4	22	63
83	Kohima	80	4	4	4	4	3	20	60
84	Paonta Sahib	78	4	4	4	4	3	19	59
85	Nalbari	75	4	3	4	4	3	18	57
86	Sunder Nagar	68	3	3	4	3	3	16	52
87	Parwanoo	59	-	-	-	-	-	-	59
88	Sibsagar	55	-	-	-	-	-	-	55
89	Damtal	50	-	-	-	-	-	-	50
90	Kala Amb	50	-	-	-	-	-	-	50

1. Those cities (sl no. 87 to 90) having population less than 1 lakh and meeting PM10 standards of 60 will continue to maintain or reduce the base line value of 19-20.
2. The target for year 2021-22 is with respect to year 2019-20
3. The target for subsequent years is with respect to preceding years

- **One quarter data is considered since, less than 75% data available for that particular quarter**

ANNEXURE III

No. 15(2)FC-XV/FCD/ 2020-25
Government of India
Ministry of Finance
Department of Expenditure
(Finance Commission Division)

....

11th Block, 5th Floor,
CGO Complex, Lodi Road,
New Delhi- 110003.
Dated:-10-08- 2021

To

The Chief Secretary,
(State Governments concerned)

Subject:- Operational Guidelines for implementation of the recommendations on Urban Local body grants[Ambient Air Quality component] contained in Chapter 7 of the Fifteenth Finance Commission (FC-XV) Final Report – regarding

Sir,

The recommendations of the Fifteenth Finance Commission (FC-XV) for the award period 2021-22 to 2025-26, inter-alia, include release of grant-in-aid to State Governments for improving Air quality in Million Plus Cities/UAs.

2. In this regard, kindly find enclosed herewith a copy of the guidelines for release and utilization of Grants recommended by the Fifteenth Finance Commission (FC-XV) for **Ambient Air Quality component** of the Million Plus Cities/UAs for information and further necessary action.

Encl.: as above

Yours faithfully,

(Abhay Kumar)
Director (FCD)

Copy to:-

(i) The Secretary, MOEF&CC, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi.
(ii) The Secretary, MOH&UA, Nirman Bhavan, New Delhi.
(iii) The Principal Secretary/Secretary (Finance), [State Governments concerned].
(iv) The Principal Secretary/Secretary(Environment)[State Govts. concerned.]

No. 15(2)FC-XV/FCD/ 2020-25
Government of India
Ministry of Finance
Department of Expenditure
(Finance Commission Division)
****

Operational Guidelines for the implementation of the recommendations on Ambient air quality component in the Million-Plus Challenge Fund for Million Plus cities/Urban Agglomerations contained in Chapter 7(Local Body Grants) of the Fifteenth Finance Commission (FC-XV) Final Report.

Introduction

1. The Fifteenth Finance Commission (FC-XV) was constituted by the President of India on November 27th, 2017 and was, inter-alia, mandated to recommend measures needed to augment the Consolidated Funds of the States to supplement the resources of the Panchayats and Municipalities during 2020-25. Subsequently, the Commission was mandated to submit two reports, one for the year 2020-21 and the final Report for the period 2021-22 to 2025-26. The Commission submitted its final Report covering the financial year 2021-22 to 2025-26 to the President on 9th November, 2020.

2. The Fifteenth Finance Commission (FC-XV) in its Final Report has inter-alia recommended a total amount of Rs. 1,21,055 crore for Urban Local Bodies (ULBs) including Urban Agglomerations/cities for the period 2021-22 to 2025-26 in addition to the grants earmarked for primary health care, Incubation of New Cities and Municipal shared services.

3. The Union Government on 1st February, 2021 vide Explanatory Memorandum as to the Action Taken on the Recommendations made by the Fifteenth Finance Commission in its Report for the period 2021-22 to 2025-26 have inter-alia accepted the recommendations of the FC-XV in respect of the Local Bodies.

4. Details of grants recommended for Urban Local Bodies:-

Urban Local Bodies have been bifurcated in two parts namely Category-I and Category-II. Category-I consists of Million Plus Cities/Urban Agglomerations (MPCs), Category-II consists of Non-Million Plus Cities. Out of the total allocation of Rs. 1,21,055 crore for Urban Local Bodies, FC-XV has recommended Rs. 38,196 crore in the form of Million-Plus cities Challenge Fund(MCF) which comprises of Rs. 12,139 crore for Ambient Air Quality and Rs. 26,057 crore is for meeting service level benchmarks. Grants to Million Plus Cities/Urban Agglomerations is linked to the performance of these cities in improving their air quality and meeting the service level benchmarks for urban drinking water supply, sanitation and solid waste management. While Operational guidelines for Solid Waste Management grant component have been issued separately alongwith the Urban Local Body guidelines, Operational guidelines for Ambient Air Quality Grant is given hereunder;

5. Grants recommended for Improvement in air quality in Million-Plus Cities/UAs:-

Air pollution is a complex issue because of the variety of sources - industries, automobiles, generator sets, domestic fuel burning, road side dusts and construction activities, to name a few. Aware of the complexities involved and given the paucity of funds, the 15th Finance Commission have recommended Rs. 12139 crore over the award period of 5 years [starting from 2021-22 to 2025-26] for augmenting measures to improve air quality in 42 Million- Plus cities/Urban Agglomerations spread in 15 States, as per details in Annexure-I. This is in addition to Rs. 4400 crore recommended for the year 2020-21. Grant recommended for Ambient Air quality are Performance linked through Million Plus Challenge Fund(MCF). Details of MCF Administrative Mechanism for operationalising the release of grant is given in the succeeding paragraphs.

6. **State Governments and Million Plus cities/UAs** :- Each State Government and urban agglomeration shall sign a Memorandum of Understanding (MoU) with the Ministry of Environment, Forest & Climate Change (MoEF&CC) for a year-wise action plan, agreed outcomes to be achieved and quantum of funds to be released consequent upon fulfillment of targets as stipulated in the City Action Plan(CAP). Such action plan shall contain the city-wise details of sources of air pollution and the proposed measures to be taken by them for improving air quality. MoEF&CC formulated draft of the Memorandum of Understanding (MoU) shall be used for signing the tripartite agreement. For the Million-Plus cities/urban agglomerations, the recommended city-wise distribution of grants for the period 2021-26 is on population basis. In the case of urban agglomerations which contain more than one Million-Plus city, the concerned State Government, in consultation with all such entities within the urban agglomeration, shall entrust one urban local body as the nodal entity to receive the grants. This nodal entity will also have the responsibility of achieving the performance indicators for the entire urban agglomeration.

7. **Ministry of Environment, Forest & Climate Change (MoEF&CC)**:- For monitoring ambient air quality and disbursing grants to Million-Plus cities, the MoEF&CC shall act as a nodal ministry. The MoEF&CC shall handhold and monitor the urban local bodies **in *(a) Strengthening of the pollution monitoring mechanism and (b) Quantification of air quality improvement with the weights* as prescribed below.** MOEF&CC shall fix a time schedule for submissions of proposals by the cities/UAs for the performance assessment, submission of assessment Report/recommendations by the State level Screening Committee/Central Implementation Committee so that the final recommendations can be forwarded to the Department of Expenditure well in time. On the basis of the recommendations of State level Screening Committee/Central Implementation

Committee, MoEF&CC shall recommend the release of MCF to the Million-Plus cities after consultation with the Ministry of Housing & Urban Affairs (MoH&UA) and State Governments. MoEF&CC shall also recommend the distribution of undisbursed grant to the eligible cities/UAs as per the procedure prescribed in para 14 below. MoEF&CC may also constitute a Committee at the National level for considering the proposals/recommendation received from the State Level Screening Committees. While the MOEF&CC shall closely involve the State Pollution Control Boards through National Clean Air Programme (NCAP) grants for strengthening the air quality monitoring infrastructure, it shall build the infrastructure capacities of the Million-Plus cities in controlling air pollution. In consultation with the respective State Governments, the Ministry shall develop city-wise and year-wise targets on ambient air quality, based on measurable indicators and outcomes. MoEF&CC shall also circulate draft Memorandum of Understanding alongwith the city-wise and year-wise targets for improvement in the ambient air quality based on Annual Average Concentration of PM_{10} during 2019-2020 (as per details in Annexure-II), and outcomes to the concerned Cities/UAs.

8. **Ministry of Housing & Urban Affairs (MoH&UA)** :- The MoH&UA may actively assist cities in reducing the sources of air pollution and improving air quality, as some of its programmes like the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) [which has a component relating to development of electric transport] already deal with this issue. The MoHUA shall take initiative in implementing parameters *(a)* ***Source-wise cause analysis for air pollution and*** *(b)* ***Progress on action plans and compliance of statutory guidelines*** and also management of open waste burning and combustion at landfill sites by the concerned urban local bodies. This could include:

a) Monitoring of open waste burning and chemical traces from waste burning at landfill sites as well as the development of an app to allow reporting by citizens by sending pictures.

b) Process-tracing of waste management in each city to identify where the breakdown in waste management occurs.

The MoH&UA may also participate in the Screening Committee meetings both at the State level as well at the National level and the Urban Development Department of the State may participate at the State Level for recommending release of grant.

9. **Ministry of Finance**:- Department of Expenditure(Finance Commission Division) Ministry of Finance will make budget provision in Demand No.40 and release funds directly to the eligible States on the recommendation of the MoEF&CC with an intimation to the MoHUA and the MoEF&CC. The Grant–in-aid will be released through PFMS only. The State Government will register all the recipient Cities/UAs in the PFMS so as to ensure further transfer of grant on this platform only which will ensure better monitoring of release and utilisation of grant. In case, any other electronic module is in operation, then the same be integrated with the PFMS.

10. **Assessment of city performance on air quality**:-

(i) During the first year i. e. 2021-22[in addition to the interim award year of 2020-21] cities/UAs to put in place air quality improvement measures, including capacity building of the local bodies within the Million-Plus city/agglomeration and ***procedures***(as detailed below) to move towards the desired objective of clean air in the medium term. Hence, in the year 2021-22, the relative weightage for assessment of city performance on air quality will be based on four parameters as given below:

(a)Strengthening of the pollution monitoring mechanism;

(b)Source-wise cause analysis for air pollution;

(c)Progress on action plans and compliance of statutory guidelines;

(d)Quantification of air quality improvement with the weights as prescribed in the Table given in (iii) below;

(ii)Normally Performance assessment shall be made for the period April to March of the preceding financial year. However, considering the COVID situation, delay in release of grant for the Financial Year 2020-21 and limited time available with Cities/UAs for execution, Performance assessment of the year 2020-21 shall be made upto 31st August, 2021. Therefore, grant for the year 2021-22 shall be released based on the Performance Assessment of the year 2020-21(extended upto 31st August, 2021).

(ii) After 2021-22, for all the remaining four years of the award period, the entire weightage will be on the fourth parameter of quantification of improvement in air quality. Quantification of improvement in air quality has two parts, namely, reduction in particulate matter (PM_{98}) from the base year 2019-20 (As per details in Annexure-II) and increase in the good days according to improvement in the air quality index (AQI) from the base year 2019-20(as per details in Annexure-III). Management of open waste burning and combustion at landfill sites should constitute an integral part of the air quality improvement index. Monitoring of AQI should include the following with suitable weights arrived at on the basis of source-wise cause analysis for air pollution in specific urban agglomerations:

(A) Monitoring of open waste burning and chemical traces from waste burning at landfill sites as well as the development of an app to allow reporting by citizens by sending pictures.

(B) Process-tracing of waste management in each city to identify where the breakdown in waste management occurs.

(iii) **Relative Weightage for City Performance Assessment**:

Parameter 2021-	2021-22	2022-23	2023-24	2024-25	2025-26
A. Strengthening of pollution monitoring mechanism	10	-	-	-	-
B. Source-wise cause analysis for air polluti on	10	-	-	-	-
C. Progress on action plans and compliance of statutory guidelines	10	-	-	-	-
D. Quantification of air quality improvement	70	100	100	100	100
Total	100	100	100	100	100

11. City Performance Assessment Parameters for Air Quality Management will include the following;

A. Strengthening of pollution monitoring mechanism

i. Operationalisation of Air Quality Monitoring (AQM) Cell.

ii. IT-enabled air quality data management system.

iii. Coordination Committee reviews including progress and review of city action plans, including public grievance redresser portal, emergency response and awareness programme.

B. Source-wise cause analysis for air pollution

i. Air quality profiling to identify suitable locations for air quality monitoring stations including hotspot.

ii. Source apportionment study and establishment of a robust emission inventory and tracking system

iii. Development of IT based emission inventory system.

C. Progress on action plans and compliance of statutory guidelines

i. Implementation and updation of Action Plans.

ii. Monitoring of PUC for vehicles.

iii. Infrastructure planning and set up of (CAAQMS/ Manual AQMs).

D. Quantification and evaluation of air quality improvements

i. <u>Reduction in air pollution levels (particulate matter)</u>:-

1. Based on international practice, 98 percentile value shall be considered to represent the basic characteristics of air quality of a city and any reduction in such value defines improvement.
2. For Air quality management and assessment purpose the annual data will be considered from April to March and will hereafter be called as AQ Calendar Year.
3. Baseline information on City specific PM_{10} data for all the recommended 42 Cities/UAs as worked out by MoEF&CC is provided in Annexure-II.
4. Percentage reduction observed in 98 percentile value of maximum PM concentration(PM) observed on all normal days* of the year from the baseline data of Cities/UAs(as per Annexure-II) would be graded as following:

Parameters for assessing the Composite Performance factor for 'D'

	S. No.	Reduction (%) range in (PM) 98	Improvement
Table 'A'	1	15 and above	High
	2	<15	Low

(*)*Normal days to be defined by each city in consultation with meteorological department based on statistical analysis of critical Meteorological parameters for each season.*

ii. **Frequency of exceedance in AQI levels** :-

(C) The number of days exceeding AQI (Moderate-200*) out of total number of normal days monitored per year would be graded as under:

(D) Good days - AQI< 200;

	S. No.	Increase in Good Days(%)	Improvement
Table 'B'	**1**	15 and above	High
	2	<15	Low

(*)*MOEF&CC may work out the AQI levels annually after suitably adjusting the All India Average.*

Based on grading in **Table 'A'** and **Table 'B'** above, the combined performance factor for Air Quality Management would be graded and evaluated for the cities/UAs as per the following procedure;

S.No.	Reduction (%) range in (PM) 98 (from Table A)	Increase in Good Days(%) (from Table B)	Performance Factor
1	High	High	100
2	Low	High	75
3	High	Low	50
4	Low	Low	25

12. **State Level Monitoring and Implementation Committee**:-

At the State level, there shall be constituted a Committee under the Chairmanship of Principal Secretary, Environment with members from the following Departments/Agencies/Entities;

(i) Secretary, State Urban Development Department(UDD)

(ii) Representative of Central Pollution Control Board (CPCB)

(iii) Chairman, State Pollution Control Board (SPCB)

(iv) Secretary, State Transport Department and

(v) A representative from the State Chamber of Commerce & Industries

The Committee shall make performance assessment of each 15th Finance Commission recommended City/UA(within a State) and recommend release of grant to the MoEF&CC as per the above indicators/guidelines after ensuring compliance with general entry level conditions given in Para-16.

The State Urban Development Department shall function as the Secretariat and in coordination with the State Environment Department will convene meetings of the State Level Monitoring and Implementation Committee as frequently as required or at least every six months. The State Urban Development Department shall also receive proposals from the Million Plus Cities/UAs in the MOEF&CC prescribed formats and place the same for consideration in the meetings of State Level Monitoring and Implementation Committee. It shall also forward the recommendations of the State Level Monitoring and Implementation Committee to the MOEF&CC for further action.

13. Release of Million-Plus Challenge Fund(MCF)-Component Ambient Air Quality:-

Based on performance, Million-Plus Challenge Fund for Ambient Air Quality will be released as a single installment in each year during the award period in the proportion as given below;

Fund Allocation to Cities (Performance based)

Score of the city	Percentage of Fund allocation from 2021-22 onwards
80-100	100
60-80	75
50-60	50
40-50	25
Below 40	NIL

14. Distribution of undisbursed grant:-

(A) In case of non-achievement of the highest improvement slab by cities, 50 per cent of the total undisbursed amount shall be distributed to the performing cities in the following manner;

(i) Cities/UAs with >10 per cent improvement will get 20 per cent of the amount.

(ii) Cities/UAs with > 8-10 per cent improvement will get 17.5 per cent and

(iii) Cities/UAs with 6-8 per cent improvement will get 12.5 per cent.

(B) A situation may arise when more than one City/UA records improvement criteria as given at (i) to (iii) above. In that case, 50% of the undistributed fund shall be distributed in proportion to the improvement recorded by each City/UA i. e. Divisible sum x City/UA improvement (% marks) / Sum of all the improvement marks assigned to all best performing cities/UAs.

15. Distribution of ULB grants by the States :-

Million-Plus urban agglomerations/cities which contain more than one Million-Plus city, the concerned State Government, in consultation with all such entities within the urban agglomeration, shall entrust one urban local body as a nodal entity to receive the grants. This nodal entity will also have the responsibility of achieving the performance indicators for the entire urban agglomeration. State Government(State Finance Department) on receipt of grant-in-aid, shall transfer the same to the concerned Million-Plus urban agglomerations/cities within 10 working days through State Urban Development Department. Any delay beyond ten working days will require the State Government to release the same with interest as per the effective rate of interest on market borrowings/State Development Loans for the previous year.

16. General Entry level conditions for the release of ULBs grant:-

In addition to the performance linked conditions as detailed above, the 15th Finance Commission has recommended some entry level conditions for the release of grant as per the following;

i) During the first two years i. e. 2021-22 & 2022-23, States need to ensure online availability unaudited accounts for the previous year and audited accounts for the year before the previous of 25% of the ULBs in 2021-22 & 2022-23 and 100% of the ULBs in 2023-24 onwards by 15th August of the year to avail the full grants in that year. However, for the subsequent years, i.e. 2023-24 onwards, all the ULBs have to mandatorily prepare and make available online in the public domain annual accounts of the previous year and the duly audited accounts of the year before previous by 15th May of each year to avail full grants in that year.

ii) Each State Government and urban agglomeration (one entity nominated / authorized by the State Govt.) shall sign a Memorandum of Understanding (MoU) with the MoEF&CC for a year-wise action plan, agreed outcomes to be achieved and quantum of funds to be released consequent upon fulfillment of targets as stipulated in the City Action Plan (As discussed in para 4 above). It will be among one of the pre-conditions for determining eligibility for release of fund of the year 2021-22 onwards.

iii) The condition of notifying the floor rates of property tax will apply for eligibility of ULBs grants from 2022-23 onwards. The States need to submit a copy of notification while claiming the fund of the year 2022-23. Process of collecting the notified floor rates of property tax must be operationalised in 2022-23. Once the floor rate is notified and collection

process operationalised, the condition of growth in property tax collection being at least as much as the simple average growth rate of the State's own GSDP in the most recent five years shall apply from 2023-24 onwards.

iv) Linking of ULB account for FC-XV Grant with PFMS or with any other e-governance system fully integrated with PFMS will be a pre-condition for release of grant from 2022-23.

Note:- *(a) Grants shall be released to a State on pro-rata basis for the number of bodies complying to the conditions relevant to a particular year as detailed above.*

(b)Audited accounts to be uploaded should include the minimum of (i) Balance sheet, (ii) Income and expenditure Statement, (iii) Cash flow Statement and (iv) Schedule to (i), (ii) & (iii).

(c)Local body accounts will be deemed to be available in public domain if uploaded on 'www.cityfinance.in' hosted by MOH&UA and are easily accessible to the local citizens.

17. Submission of required documents :-

The concerned States (through State Finance Department) will submit Grant Transfer Certificate each year to the Department of Expenditure (Finance Commission Division), Ministry of Finance and the Ministry of Environment, Forest & Climate Change, Govt. of India (MoEF&CC) in the prescribed format at Annexure-IV. Each million plus city/authorized entity to receive grant shall have to submit separate documents[as per performance evaluation criteria] to the State Screening Committee for Performance Assessment to determine eligibility for subsequent installment of the award period as per the timelines and the formats to be prescribed by the MoEF&CC.

18. **State-wise Allocation of ULBs grant for the award period :-**

State-wise, Million plus Cities/UAs and year-wise allocation of Ambient Air Quality grants is provided in Annexure-I.

19. **Monitoring and concurrent evaluation:-**

The Ministry of Environment, Forest & Climate Change, Govt. of India shall monitor the implementation of the recommendations of the FC-XV for Ambient Air quality including utilization of the recommended grants. At the State level, a Committee under the Chairmanship of Chief Secretary with members from concerned Departments/Agencies (which includes State Urban Development Department, State Environment Department and State Pollution Control Board) shall monitor the compliance and utilization of the grants released.

20. **Audit by the Comptroller and Auditor General :-**

The Comptroller and Auditor General of India will audit the release, transfer and utilisation of the grant-in-aid.

21. ***Saving***:- *Notwithstanding whatsoever has been mentioned above, the Department of Expenditure reserves the right to amend/relax any of the conditions/pre-conditions as may be deemed fit to cover any unforeseen event or in case of any exigencies.*

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Annexure –I

FC-XV RECOMMENDED MILLION PLUS CITY CHALLENGE FUND FOR THE YEAR AWARD PERIOD 2021-22 TO 2025-26. (Rs. in crore)

State S. No.	City S. No.	States/ U.A	Million Plus City Challenge Fund Ambient Air Quality Allocation					Total Allocation for the Award period
			2021-22	2022-23	2023-24	2024-25	2025-26	
1		**Andhra Pradesh**	68	70	74	79	80	371
	1	Vijayawada U.A	31	32	34	36	37	170
	2	Visakhapatnam	37	38	40	43	43	201
2		**Bihar**	103	107	113	119	122	564
	3	Patna U.A.	103	107	113	119	122	564
3		**Chhattisgarh**	54	56	60	63	64	297
	4	Durg Bhilainagar U.A.	26	27	29	31	31	144
	5	Raipur U.A.	28	29	31	32	33	153
4		**Gujarat**	204	212	223	236	241	1116
	6	Ahmadabad U.A.	92	95	100	106	108	501
	7	Rajkot U.A.	20	21	22	23	24	110
	8	Surat U.A.	66	69	72	77	78	362
	9	Vadodara U.A.	26	27	29	30	31	143
5		**Haryana**	25	25	27	28	29	134
	10	Faridabad	25	25	27	28	29	134
6		**Jharkhand**	80	83	88	93	95	439
	11	Dhanbad U.A.	26	27	29	30	31	143
	12	Jamshedpur U.A.	29	30	32	34	35	160
	13	Ranchi U.A.	25	26	27	29	29	136
7		**Karnataka**	140	145	154	163	166	768
	14	Bruhat Bangalore U.A.	140	145	154	163	166	768
8		**Madhya Pradesh**	151	157	165	174	178	825
	15	Bhopal U.A.	44	46	48	51	52	241
	16	Gwalior U.A.	26	27	28	30	31	142
	17	Indore U.A.	51	53	56	59	60	279
	18	Jabalpur U.A.	30	31	33	34	35	163
9		**Maharashtra**	400	415	438	463	472	2188
	19	Aurangabad U.A.	16	17	17	18	19	87
	20	Greater Mumbai U.A.	246	254	269	285	290	1344
	21	Nagpur U.A.	33	35	37	39	39	183
	22	Nashik U.A.	21	22	23	24	25	115
	23	Pune U.A.	68	70	74	78	80	370
	24	Vasai-Virar City	16	17	18	19	19	89

State S. No.	City S. No.	States/ U.A	Million Plus City Challenge Fund Ambient Air Quality Allocation					Total Allocation for the Award period
			2021-22	2022-23	2023-24	2024-25	2025-26	
10		**Punjab**	45	47	50	52	54	248
	25	Amritsar U.A.	19	20	21	22	23	105
	26	Ludhiana	26	27	29	30	31	143
11		**Rajasthan**	141	146	155	165	167	774
	27	Jodhpur U.A.	31	32	34	36	37	170
	28	Jaipur	83	86	91	97	98	455
	29	Kota	27	28	30	32	32	149
12		**Tamil Nadu**	117	122	129	137	139	644
	30	Chennai U.A.	91	95	100	106	108	500
	31	Madurai U.A.	15	16	17	18	18	84
	32	Tiruchirappalli U.A.	11	11	12	13	13	60
13		**Telangana**	118	122	129	137	140	646
	33	Hyderabad U.A.	118	122	129	137	140	646
14		**Uttar Pradesh**	360	373	395	417	425	1970
	34	Agra U.A.	45	47	50	52	53	247
	35	Allahabad U.A.	31	32	34	36	37	170
	36	Ghaziabad U.A.	61	63	67	71	72	334
	37	Kanpur U.A.	75	78	82	87	89	411
	38	Lucknow U.A.	75	77	82	86	88	408
	39	Meerut U.A.	36	38	40	42	43	199
	40	Varanasi U.A.	37	38	40	43	43	201
15		**West Bengal**	211	219	231	245	249	1155
	41	Asansol U.A.	17	18	19	20	20	94
	42	Kolkata U.A.	194	201	212	225	229	1061
		Total	**2217**	**2299**	**2431**	**2571**	**2621**	**12139**

Annexure –II

City Specific Annual Average of PM_{10} Concentration for 42 Cities/UAs for the year 2019-20

S. No.	Cities	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	S. No.	Cities	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20
1	Allahabad	226	31	Hyderabad	86
2	Faridabad^	217	32	Pune	79
3	Lucknow	215	33	Nagpur	78
4	Ghaziabad	213	34	Aurangabad	76
5	Dhanbad	212	35	Durg Bhilainagar	75
6	Meerut	206	36	Bengaluru	71
7	Kanpur	196	37	Madurai	68
8	Varanasi	175	38	Raipur	65
9	Patna	161	39	Nashik	63
10	Jodhpur	159	40	Vijayawada	63
11	Agra	152	41	Trichy	60
12	Bhopal	138	42	Chennai	56
13	Jamshedpur	138			
14	Gwalior	135			
15	Jaipur	122			
16	Asansol	120			
17	Vasai virar	119			
18	Rajkot	113			
19	Ahmedabad	113			
20	Ludhiana	111			
21	Surat	111			
22	Ranchi	108			
23	Vadodara	106			
24	Mumbai	103			
25	Amritsar	102			
26	Kota	100			
27	Jabalpur	98			
28	Kolkata	96			
29	Visakhapatnam	93			
30	Indore	86			

Annexure –III

The city specific data for Good, Satisfactory and Moderate days for year 2019-20

S. No.	Cities	Good	Satisfactory	AQI <100	Moderate	AQI <200	Total no of observed days
1	Faridabad	8	74	82	139	221	355
2	Ghaziabad	7	54	61	168	229	354
3	Allahabad	0	0	0	257	257	344
4	Dhanbad	0	0	0	287	287	356
5	Lucknow	0	0	0	306	306	349
6	Ranchi	0	1	1	330	331	331
7	Meerut	0	5	5	291	296	333
8	Kanpur	0	22	22	260	282	352
9	Jodhpur	2	34	36	298	334	349
10	Jamshedpur	0	43	43	315	358	358
11	Vasai Virar	10	36	46	129	175	175
12	Bhopal	6	60	66	278	344	344
13	Varanasi	3	77	80	224	304	358
14	Gwalior	7	75	82	276	358	358
15	Jaipur	0	84	84	269	353	353
16	Patna	7	81	88	211	299	354
17	Agra	41	63	104	203	307	352
18	Surat	0	113	113	238	351	351
19	Ludhiana	18	121	139	210	349	349
20	Rajkot	3	138	141	208	349	349
21	Asansol	36	114	150	206	356	356
22	Ahmedabad	4	164	168	181	349	349
23	Amritsar	22	153	175	172	347	347
24	Mumbai	55	125	180	164	344	344
25	Vadodara	2	178	180	167	347	347
26	Kota	5	178	183	166	349	349
27	Visakhapatnam	27	172	199	152	351	351
28	Jabalpur	11	209	220	123	343	343
29	Indore	62	185	247	110	357	357
30	Hyderabad	63	173	236	126	362	362
31	Kolkata	71	147	218	134	352	352
32	Pune	112	127	239	119	358	358
33	Aurangabad	3	343	346	4	350	350
34	Durg Bhilainagar	5	358	363	0	363	363
35	Madurai	22	237	259	10	269	269
36	Nagpur	34	255	289	59	348	348
37	Bengaluru	34	298	332	18	350	350
38	Nashik	51	296	347	0	347	347
39	Vijayawada	51	296	347	0	347	347
40	Raipur	59	301	360	0	360	360
41	Trichy	113	147	260	5	265	265
42	Chennai	133	215	348	3	351	351

Annexure –IV

GRANT TRANSFER UTILISATION CERTIFICATE FOR THE GRANT-IN AID RECEIVED BY STATES FOR AMBIENT AIR QUALITY FOR CITIES/URBAN AGGLOMERATIONS RECOMMENDED BY FIFTEENTH FINANCE COMMISSION DURING ITS AWARD PERIOD 2021-2022 TO 2025-26.

Name of State:-

1.	Details of grant received:	Year	Amount (Rs. in lakh)	Date of receipt by the State Government[as per PFMS/State Treasury]		
2.	Details of Grant transferred to Cities/UAs :	Year	Amount (Rs. in lakh)	Date of Transfer by the State Government [as per PFMS/ State Treasury]	No. of days of delay	If delayed, amount of interest transferred (with rate of interest)

Signature with seal of Secretary
(Urban Development Department)

Countersigned:
Signature with seal of the Finance Secretary

ANNEXURE IV

City wise funds allocation for 82 NACs for FY 2021-22 under NCAP

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S. No.	States/UTs	City	Fund Allocation Percentage	Proposed fund allocation of Rs. 290 cr.
1	Andhra Pradesh	Anantapur	0.60	1.74
2	Andhra Pradesh	Chitoor	0.27	0.77
3	Andhra Pradesh	Eluru	0.47	1.36
4	Andhra Pradesh	Guntur	1.12	3.26
5	Andhra Pradesh	Kadapa	0.48	1.38
6	Andhra Pradesh	Kurnool	0.78	2.27
7	Andhra Pradesh	Nellore	1.11	3.21
8	Andhra Pradesh	Ongole	0.37	1.06
9	Andhra Pradesh	Rajahmundry	0.65	1.88
10	Andhra Pradesh	Srikakulam	0.28	0.82
11	Andhra Pradesh	Vizianagaram	0.48	1.38
12	Assam	Guwahati	3.01	8.73
13	Assam	Nagaon	0.38	1.10
14	Assam	Nalbari	0.06	0.18
15	Assam	Sibsagar	0.08	0.24
16	Assam	Silchar	0.23	0.65
17	Bihar	Gaya	1.09	3.17
18	Bihar	Muzaffarpur	1.44	4.17
19	Chandigarh	Chandigarh	2.65	7.68
20	Chhattisgarh	Korba	0.56	1.62
21	Himachal Pradesh	Baddi	0.12	0.34
22	Himachal Pradesh	Damtal	0.01	0.02
23	Himachal Pradesh	Kala Amb	0.00	0.00
24	Himachal Pradesh	Paonta Sahib	0.06	0.17
25	Himachal Pradesh	Parwanoo	0.02	0.04
26	Himachal Pradesh	Sunder Nagar	0.05	0.14
27	Jammu and Kashmir	Jammu & Kashmir	2.81	8.15
28	Jammu and Kashmir	Srinagar	4.57	13.25
29	Karnataka	Devanagere	0.81	2.34
30	Karnataka	Gulburga	1.28	3.73
31	Karnataka	Hubli-Dharwad	2.12	6.14
32	Madhya Pradesh	Dewas	0.76	2.21
33	Madhya Pradesh	Sagar	0.78	2.26
34	Madhya Pradesh	Ujjain	1.34	3.88
35	Maharashtra	Akola	0.84	2.45
36	Maharashtra	Amravati	1.67	4.85
37	Maharashtra	Chandrapur	0.85	2.46
38	Maharashtra	Jalgaon	0.76	2.21
39	Maharashtra	Jalna	0.80	2.31
40	Maharashtra	Kolhapur	1.48	4.29
41	Maharashtra	Latur	0.92	2.67
42	Maharashtra	Sangli	0.99	2.86
43	Maharashtra	Solapur	2.41	7.00
44	Meghalaya	Byrnihat	0.00	0.00
45	Nagaland	Dimapur	0.30	0.88
46	Nagaland	Kohima	0.23	0.67
47	Odisha	Balasore	0.37	1.06
48	Odisha	Kalinga Nagar	0.15	0.44
49	Odisha	Rourkela	1.78	5.17
50	Odisha	Talcher	0.13	0.37
51	Punjab	Pathankot/Dera Baba	0.33	0.95
52	Punjab	Dera Bassi	0.08	0.22
53	Punjab	Gobindgarh	0.31	0.89
54	Punjab	Jalandhar	3.02	8.77
55	Punjab	Khanna	0.40	1.16
56	Punjab	Naya Nangal	0.14	0.41
57	Punjab	Patiala	1.29	3.74
58	Rajasthan	Alwar	1.25	3.64
59	Rajasthan	Udaipur	1.82	5.28

City wise funds allocation for 82 NACs for FY 2021-22 under NCAP

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60	Tamil Nadu	Tuticorin	0.59	1.71
61	Telangana	Nalgonda	0.27	0.78
62	Telangana	Sangareddy	0.18	0.53
63	Uttar Pradesh	Anpara	0.09	0.26
64	Uttar Pradesh	Bareily	5.14	14.90
65	Uttar Pradesh	Firozabad	3.65	10.58
66	Uttar Pradesh	Gajraula	0.34	0.99
67	Uttar Pradesh	Jhansi	1.52	4.42
68	Uttar Pradesh	Khurja	0.99	2.87
69	Uttar Pradesh	Muradabad	6.46	18.74
70	Uttar Pradesh	Raebareli	0.85	2.47
71	Uttarakhand	Dehradun	2.80	8.13
72	Uttarakhand	Kashipur	0.45	1.31
73	Uttarakhand	Rishikesh	0.40	1.17
74	West Bengal	Durgapur	2.21	6.42
75	West Bengal	Haldia	0.42	1.22
76	Delhi	Delhi	6.46	18.74
77	Himachal Pradesh	Nalagarh	0.04	0.11
78	Odisha	Angul	0.12	0.35
79	Odisha	Bhubneshwar	2.53	7.35
80	Odisha	Cuttack	1.97	5.71
81	Uttar Pradesh	Gorakhpur	5.54	16.06
82	Uttar Pradesh	Noida	3.83	11.12
	Total		**100.00**	**290.00**

ANNEXURE V

National Clean Air Programme (NCAP)

Status of Implementation

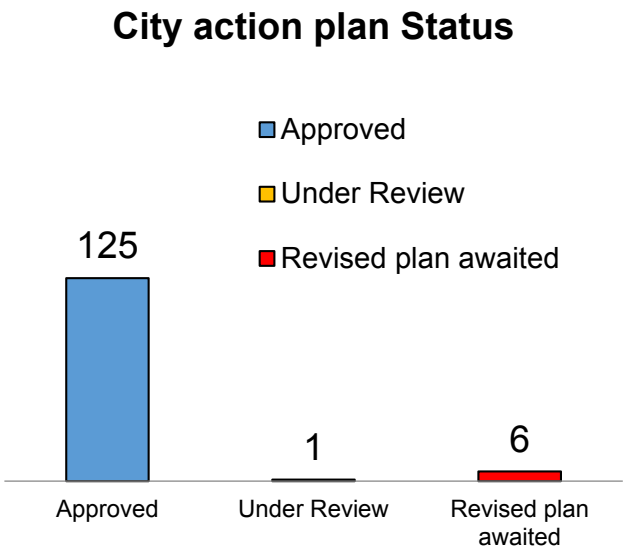
Central Pollution Control Board

Implementation Committee under NCAP

- Evaluate progress made in State/City action plan & Report to Steering Committee
- Review matter referred by Steering & Monitoring Committees
- Facilitate collaboration and information sharing among States/cities/partner agencies for implementation of city specific action plan
- Seven meetings convened during Aug., 2019 to Sep., 2021
  - Last meeting convened on Sep. 13, 2021
  - Status of physical & financial progress in NACs discussed
  - Emphasis on expeditious utilization of funds

Status of City Action Plan

- Approved CAP for 132 cities (07 conditional approval)
  - Under review – Jabalpur (13.08.2021)
  - Revised plans awaited (*Conditional approval granted in Mar, 2021, and directions issued to concerned SPCBs in June & July 21)*

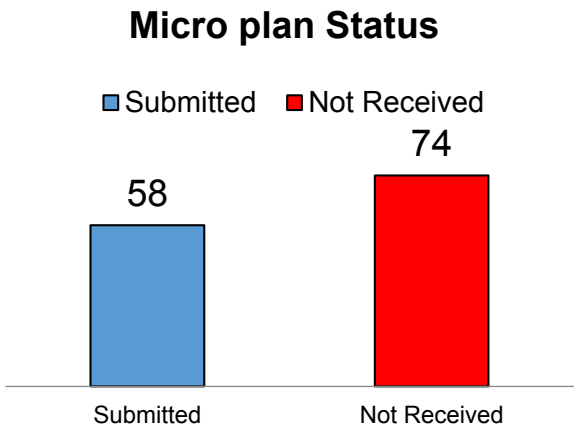


S. No.	States	City/ U.A.
1	Haryana (1)	Faridabad (*Received on 13-9-21 without approval of AQMC*)
2	Jharkhand (2)	Jamshedpur, Ranchi
3	Tamil Nadu (3)	Chennai, Trichy* & Madurai*

* Non attainment city

Status of Micro level Planning

- Model micro-plan shared to facilitate (April 2021)
  - Submitted by 58 cities
  - Awaited from 74 cities



	No of Cities			Remark
	Completed	In Progress	MoU/ Tender Stage	
Source Apportionment Study	12	78	42	Additional 4 rapid studies completed.
	Identified		Not Identified	
Identification of Hot Spots	89		43	Expertise of IoR may be used for selection for Hotspots and devising action plan.
	Developed		Under Preparation	
ERS/ GRAP	117		15	
PGRS	110 (Mob App) 21 (Web portal/ Helpline)		1	• Public domain • Resolving mechanism (within 24-48 hours)
Constitution of AQMC	103		29	
Implementation Committee	123		9	
	Signed	Not Signed		
MoU signing with IoR	115	17		
	Installed at least one	Installation progress in cities for at least 1 Station	Not Installed	
Installation & Connection of CAAQMS	61	26	45	

Financial Progress under NCAP

- Total ₹375.44 Cr released to 114 cities (as per below table)

	Instalments			
	I	II	III	IV
Date of order	5-8-19	27-3-20	8-12-20	25-3-21
Fund released	**₹173.04 Cr**	**₹ 51.88 Cr**	**₹111 Cr**	**₹39.52 Cr**

- **Components (1st & 2nd Installment) – CAAQMS, Manual Stations, Capacity building, Source Apportionment, Mechanical Sweepers, Water Sprinklers, C&D Waste Management Facility, Greening, Composting Units**

- **Components (3rd & 4th Installment) – Actions for City Action Plan**

Financial Progress under NCAP

- CPCB - following up with SPCBs/PCCs for submission of UCs, accrued interest and C/F request for unutilized fund (thru letters and in meetings of implementation committee)
- Following is the Status of Fund /UC/Carry forward permission to SPCBs/PCCs:

Total Fund Released	UC of FY 19-20 & 20-21 received	CF permission Granted	CF permission awaited from MoEFCC	UC/CF request received but having discrepancy*
To 22 SPCBs/PCCs	From 17 SPCBs/ PCCs (till 15.09.2021)	To 11 SPCBs/ PCCs (on 28.06.2021)	Forwarded to MoEF&CC for 6 SPCBs (on 04.08.2021)	From 5 SPCBs (Bihar, Gujarat, Jharkhand, Maharashtra MP)
₹ 375.44 Cr	₹ 93 Cr	₹ 149.5 Cr	₹ 46.5 Cr	₹ 86.44 Cr

* UCs from ULBs not submitted, accrued interest not deposited.

- Actual Expenditure incurred for FY 2021-22 till date:- Rs 5.9 Cr#
- Committed Expenditure incurred till Mar 2022 (Other than incurred expenditure)- Rs 53Cr#

#Data received from 8 SPCBs (Assam, HP, TN, MP, Meghlaya, Karnataka, J&K, Orissa)

Progress of development of NCAP Dashboard

- "PRANA" (www.prana.cpcb.gov.in)– Portal for Regulation of Air-pollution in Non-Attainment cities, launched on 7th Sep 21. It contains information on:
  - National & City dashboard
  - Air quality data
  - Sectoral ministries
  - National Knowledge Network(NKN) & Institute of Reputes (IoRs)
  - International agencies working on Air quality improvements.
- Tracking of physical & financial status of city action plan implementation and disseminate information on air quality to public.
- Second phase of Intranet portal including access management and different modules is in development stage in collaboration with GIZ.

WAY FORWARD

- Expeditious utilization of the funds.
- Convergence of resources and action prioritization.
- Regular monitoring at city & state level.
- City wise information in digitized robust format to be filled in NCAP Dashboard.
- Revised micro action plan by 74 cities and revised city action plan by 6 cities (in TN, Haryana & Jharkhand) to be provided to CPCB at the earliest.
- Action on Source Apportionment study, identification of Hot spots, Financial break-up for five years, MOU signing with IoRs, etc to be completed.
- Comments on State Action Plan template (shared by CPCB on 03.08.2021) to be provided.

Action Taken Report on 2nd meeting of Steering Committee

Decisions in 2nd Steering Committee meeting	Action Taken
Efficacy of capturing data - satellite based imagery and sensor based system	▪ Committee constituted (Two meetings held). ▪ Inputs of National Physical laboratory (NPL) taken. ▪ Technical document, Draft Expression of Interest (EoI) for selection of Institute prepared. ▪ Project proposal submitted to MoEF&CC ▪ Operational modalities, protocol and guidelines for rationalising Air Quality Network by using different monitoring techniques – In progress
Data integrity switching over data/ service purchase approach	▪ Draft document on Data/Service Purchase prepared. ▪ Comments/ feedback from SPCBs/PCCs ▪ Final draft for consideration of the Board of CPCB
Deployment of Emergency Response System (ERS) & Public Grievance Redressal	▪ ERS deployed in 117 cities, PGRS – Mobile App in 110 cities, Web portal/ helpline functional in 21 cities

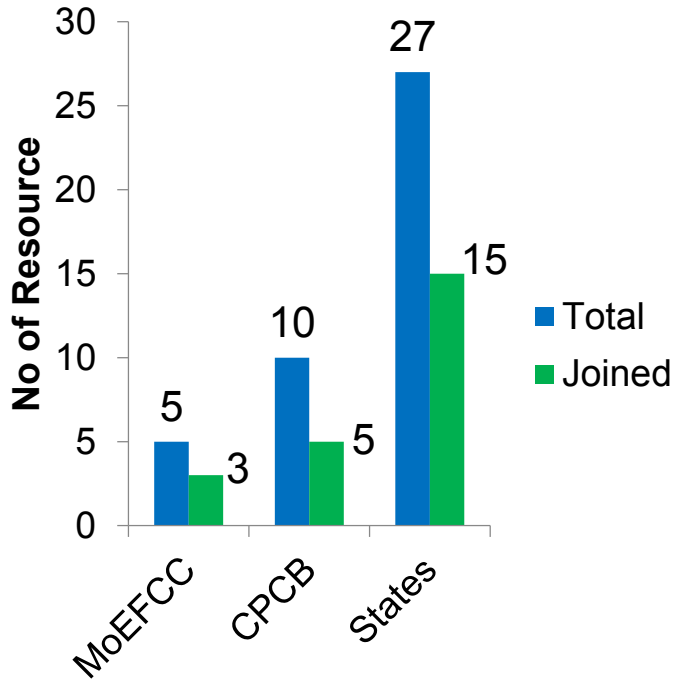
Action Taken Report on 2nd meeting of Steering Committee

<table>
<tr><th>Decisions in 2nd Steering Committee meeting</th><th>Action Taken</th></tr>
<tr><td>Utility and efficacy of the mechanical sweeper</td><td>• Study conducted by TERI
• Recommended – ULBs to streamline mechanised road sweeping with in-built monitoring, review and verification.</td></tr>
<tr><td>Present status of CAAQMS</td><td>• The details are as follow:
<table>
<tr><th colspan="2">Under NCAP</th><th colspan="2">XV Finance Commission</th></tr>
<tr><td>Sanctioned</td><td>67</td><td>Work Order placed</td><td>04</td></tr>
<tr><td>Installed</td><td>15</td><td>Planning stage</td><td>36</td></tr>
<tr><td>Under installation</td><td>13</td><td>Tender floated</td><td>04</td></tr>
<tr><td>Tender floated</td><td>21</td><td></td><td></td></tr>
</table>
• CPCB advised SPCBs/PCCs to install one CAAQMS in each non-Attainment city.</td></tr>
<tr><td>Grant for fund under NCAP – identify priority activities from City Action Plan for year 2021-22</td><td>• SPCBs of 20 new NACs requested to propose activities of CAPs to be funded through MoEFCC under NCAP.
• MoEFCC sanctioned Rs. 36 Cr.</td></tr>
</table>

THANK YOU

Status of Consultants & RA under NCAP

- Total number of posts – 42
- Total Joined – 27 Nos
- Resigned – 4 Nos (& +2 on notice period)
- Existing Resources – 23 Nos
  - At MoEFCC- 3
  - At CPCB- 5
  - At SPCBs-15
- Extension has been granted till 30-9-21.



- Total 15 posts re-advertised - Scrutiny process of 1222 received applications is in final stage (Target date-> 25-9-21).

Status of Micro planning

212

5639

S. No.	State	Remark	S. No.	State	Remark
1.	Andhra Pradesh (13)	Not Received - 13	13.	Madhya Pradesh (7)	Submitted - 7
2.	Assam (5)	Not received - 5	14.	Maharashtra (19)	Submitted – 10; Not received – 9
3.	Bihar (3)	Not received - 3	15.	Meghalaya (1)	Not received - 1
4.	Chandigarh (1)	Submitted - 1	16.	Nagaland (2)	Submitted - 2
5.	Chhattisgarh (3)	Submitted – 2; Not received -1	17.	Odisha (7)	Submitted – 6; Not received - 1
6.	Delhi (1)	Submitted - 1	18.	Punjab (9)	Not received - 9
7.	Gujarat (4)	Submitted – 3; Not received -1	19.	Rajasthan (5)	Not received - 5
8.	Himachal Pradesh (7)	Not received - 7	20.	Tamil Nadu (4)	Not received - 4
9	Haryana (1)	Not received – 1	21.	Telangana (4)	Not Received - 4
10.	Jharkhand (3)	Not received - 3	22.	Uttar Pradesh (17)	Submitted - 17
11.	Jammu & Kashmir (2)	Submitted - 2	23.	Uttarakhand (3)	Submitted - 3
12.	Karnataka (4)	Not received - 4	24.	West Bengal (7)	Submitted – 4; Not received – 3

Received – 58; Not received - 74

5640

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SA/ EI Completed	SA/ EI work under process		SA/ EI in MoU/ proposal stage	
Delhi -1	Andhra Pradesh (Vijayawada) – 1	Bihar (all NACs) - 3	Andhra Pradesh (Anantapur, Chitoor, Eluru, Guntur, Kadapa, Kurnool, Nellore, Ongole, Rajahmundry, Srikakulam, Vishakhapatnam, Vizianagaram) - 12	
Gujarat (Ahmedabad, Surat) - 2	Chhattisgarh (all NACs) - 3	Himachal Pradesh (all NACs) - 7		
Karnataka (Bangalore) – 1	Jammu & Kashmir (all NACs) - 2	Jharkhand (all NACs) - 3	Assam (all NACs) - 5	Chandigarh - 1
Punjab (Jalandhar, Ludhiana)-2	Maharashtra (all NACs) - 19	Madhya Pradesh (Bhopal, Gwalior) - 2	Gujarat (Vadodara, Rajkot) – 2	Haryana (Faridabad) - 1
Rajasthan (Jaipur)-1	Meghalaya (Byrnihat) – 1	Odisha (Angul, Talcher, Cuttack*, Bhubaneswar*, Kalinganagar & Rourkela) - 6	Karnataka (Gulburga, Hubli Dharwad and Devanagere) – 3	
Uttar Pradesh (Kanpur, Agra & Ghaziabad)-3	Punjab (Amritsar, Jalandhar, Mandi-Gobindgarh, Khanna, Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak) - 7		Madhya Pradesh (Indore#, Ujjain,, Dewas & Sagar, Jabalpur)-5	Nagaland (Dimapur, Kohima#) – 2
West Bengal (Kolkata & Howrah)-2	Rajasthan (Alwar, Jodhapur, Udaipur, Kota)-4	Telangana (Hyderabad & Patancheruvu)-2	Odisha (Balasore) – 1	Telangana (Sangareddy, Nalgonda) – 2
	Uttar Pradesh (Allahabad, Anpara, Bareily, Firozabad, Gajraula, Jhansi, Khurja, Lucknow, Moradabad, Noida, Raebareli & Varanasi)-12		Tamil Nadu (all NACs) - 4	Uttar Pradesh (Gorakhpur & Meerut)-2
	Uttarakhand (all NACs) - 3	West Bengal (Asansol, Durgapur & Raniganj)-3	West Bengal (Barrackpore & Haldia)-2	
12 cities	78 cities		42 cities	

**Rapid study

Information for identifying Hot spots

214

5641

Identified & details provided		Not identified/ no information	
Andhra Pradesh - 13	Bihar – 1	Assam – 5*	Bihar - 2
Delhi – 1	Gujarat - 2	Chandigarh -1*	Chhattisgarh - 3
Himachal Pradesh - 7	Jammu & Kashmir – 2	Gujarat - 2	Haryana - 1
Jharkhand -2	Madhya Pradesh - 7	Jharkhand-1	Karnataka – 4*
Maharashtra - 11	Meghalaya - 1	Maharashtra – 8	Odisha – 6
Nagaland - 2	Odisha – 1	Punjab – 7*	Uttarakhand - 3
Punjab - 2	Rajasthan – 5		
Tamil Nadu - 4	Telangana - 4		
Uttar Pradesh - 17	West Bengal - 7		
89 cities		**43 cities**	
***Informed will be identified after SA & CC study**			

5642

Information for Emergency response system (ERS)

215

ERS developed/part of action plan		ERS development under process
Andhra Pradesh-13	Madhya Pradesh - 7	Assam-5
Bihar-3	Meghalaya-1	Chhattisgarh-3
Chandigarh-1	Nagaland-2	Karnataka*-3
Delhi-1	Odisha-7	Rajasthan-4
Gujarat-4	Punjab-9	
Haryana - 1	Rajasthan-1	
Himachal Pradesh-7	Tamil Nadu-4	
Jammu & Kashmir-2	Telangana-4	
Jharkhand-3	Uttar Pradesh -17	
Karnataka - 1	Uttarakhand-3	
Maharashtra-19	West Bengal-7	
117 cities in 22 states		**15 cities in 4 states**

Status of Public Grievance Redressal System (PGRS)

216

5643

Developed PGRP on the pattern of Sameer app		Developed dedicated helpline numbers/web portal	Under development
Andhra Pradesh-13	Meghalaya-1	Assam-5	Chandigarh-1
Delhi-1	Haryana – 1	Chhattisgarh-3	
Gujarat-4	Odisha-7	Karnataka-4	
Haryana – 1	Punjab-9	Tamil Nadu-4	
Himachal Pradesh-7	Rajasthan-5	Bihar-3	
Jammu & Kashmir-2	Telangana-4	Nagaland-2	
Jharkhand-3	West Bengal-7		
Madhya Pradesh-7	Uttar Pradesh-17		
Maharashtra-19	Uttarakhand-3		
110 cities, 17 States		21 cities, 06 States	1 city/ 01 UT

5644

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Air Quality Monitoring Cell (AQMC) & Implementation Committee at ULB level – Constituted Status

S. No.	State/ UTs	AQMC	Implementation Committee	S. No.	State/ UTs	AQMC	Implementation Committee
1.	Andhra Pradesh (13)	13	13	13.	Madhya Pradesh (7)	7	7
2.	Assam (5)	4	5	14.	Maharashtra (19)	19	19
3.	Bihar (3)	3	3	15.	Meghalaya (1)	1	1
4.	Chandigarh (1)	1	1	16.	Nagaland (2)	2	2
5.	Chhattisgarh (3)	2	3	17.	Odisha (7)	3	7
6.	Delhi (1)	1	1	18.	Punjab (9)	2	9
7.	Gujarat (4)	4	4	19.	Rajasthan (5)	5	5
8.	Haryana (1)	1	1	20.	Tamil Nadu (4)	4	4
9.	Himachal Pradesh (7)	7	7	21.	Telangana (4)	4	4
10.	Jharkhand (3)	2	3	22.	Uttar Pradesh (17)	8	8
11.	Jammu & Kashmir (2)	2	2	23.	Uttarakhand (3)	2	3
12.	Karnataka (4)	1	4	24.	West Bengal (7)	5	7

AQMC Constituted at ULB level
103 out of 132

Implementation Committee Constituted
123 out of 132

Status of signed MoU Copy – IoR, ULB & SPCB

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Copy of MoU shared				Not signed
Assam -2	Harayan -1	Maharashtra - 19	Telangana – 4	Andhra Pradesh – 4
				Assam -3,
Andhra Pradesh - 9	Himachal Pradesh -7	Nagaland – 2	Uttar Pradesh - 17	Delhi – 1
Bihar – 3	Jammu & Kashmir – 2	Odisha-7	Uttarakhand (Dehradun & Rishikesh) – 2	Gujarat – 3
Chandigarh – 1	Jharkhand – 3	Punjab - 9	West Bengal (Asansol, Kolkata, Durgapur, Haldia Howrah & Raniganj) – 6	Karnataka - 3
				Meghalaya – 1
Chhattisgarh - 3	Karnataka (Bengaluru) – 1	Rajasthan - 5		Uttarakhand (Rishikesh) - 1
Gujarat (Surat) – 1	Madhya Pradesh – 7	Tamil Nadu – 4		West Bengal (Barrakpore) - 1
115 cities				**17 cities**

5646

219

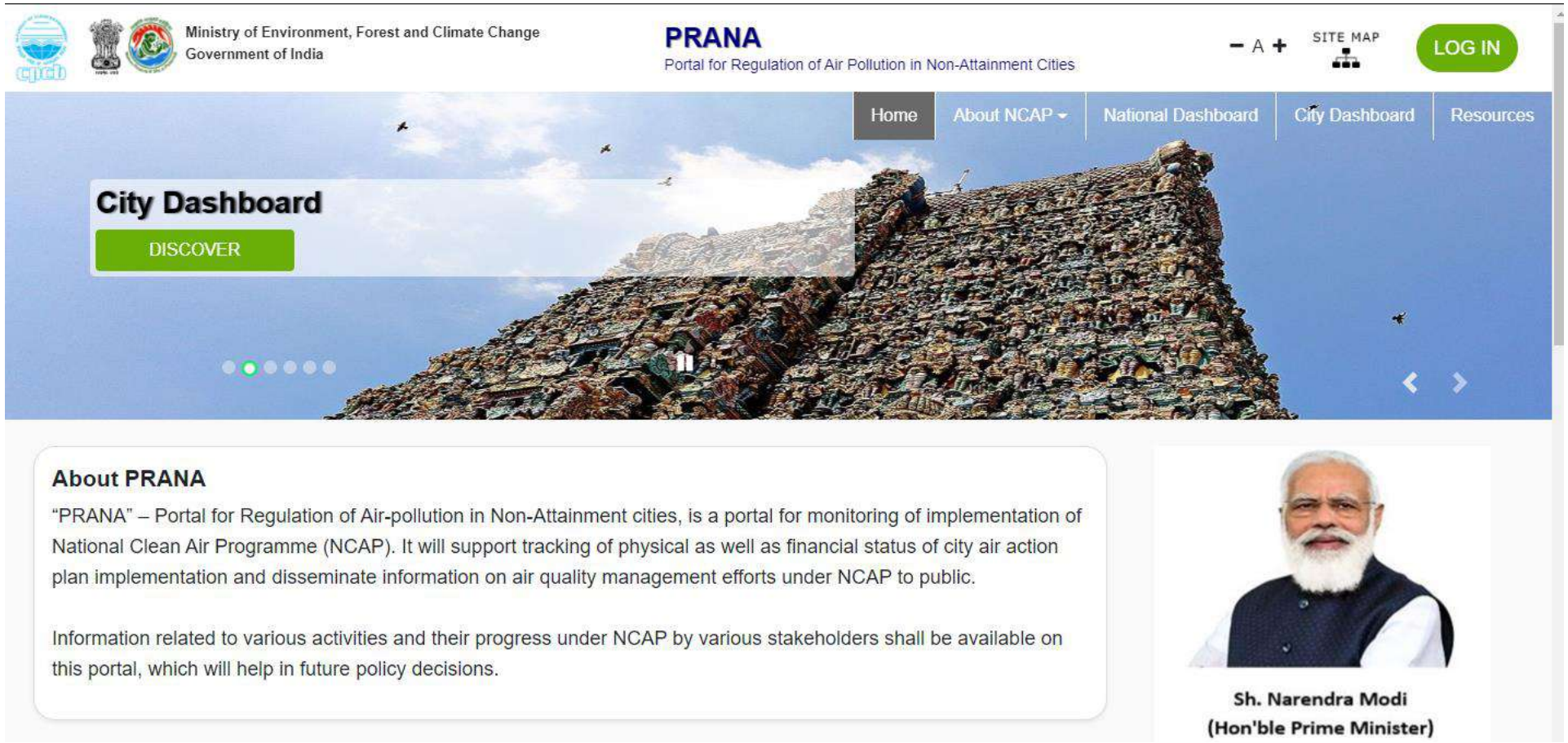
At least 1 CAAQMS connected to CPCB CCR									
S. No.	State/ UTs	Connected	Process of installation	Not connected/ installed	S. No.	State/ UTs	Connected	Process of installation	Not connected / installed
1.	Andhra Pradesh (13)	3	-	10	13.	Madhya Pradesh (7)	7	-	-
2.	Assam (5)	1	-	4	14.	Maharashtra (19)	10	9	-
3.	Bihar (3)	3	-	-	15.	Meghalaya (1)	-	-	1
4.	Chandigarh (1)	1	-	-	16.	Nagaland (2)	1	-	1
5.	Chhattisgarh (3)	-	-	3	17.	Odisha (7)	1	-	6
6.	Delhi (1)	1	-	-	18.	Punjab (9)	6	1	2
7.	Gujarat (4)	1	2	1	19.	Rajasthan (5)	5	-	-
8.	Haryana	1	-	-	20.	Tamil Nadu (4)	2	2	-
9.	Himachal Pradesh (7)	-	1	6	21.	Telangana (4)	2	1	1
10	Jharkhand (3)	1	-	2	22.	Uttar Pradesh (17)	5	6	6
11.	Jammu & Kashmir (2)	1	1	-	23.	Uttarakhand (3)	-	3	-
12.	Karnataka (4)	4	-	-	24.	West Bengal (7)	5	-	2

Research Associates and Consultants on Contractual Basis

- **42 Posts**

S.No.	Post	No. of posts	Age Limit	Duty station
1.	Research Associate	1	35 Yrs.	At CPCB
2.	Consultant A	6	40 Yrs.	4 at CPCB and 2 at MoEF&CC
3.	Consultant B	9	45 Yrs.	3 at CPCB, 2 at MoEF&CC and 4 at SPCBs of National Capital Region (NCR)
4.	Consultant A/B *	23	40/45 Yrs.	1 at every SPCB of State capitals of Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttarakhand, West Bengal and Bihar and 2 at SPCB of Uttar Pradesh
5	Consultant B (Finance)	2	45 Yrs.	1 at CPCB and 1 at MoEF&CC
6	Consultant B (Admin)	1	45 Yrs.	At CPCB

**Depending on the suitability and availability of the candidates*


Ministry of Environment, Forest and Climate Change
Government of India
PRANA
Portal for Regulation of Air Pollution in Non-Attainment Cities
A
SITE MAP
LOG IN
Home
About NCAP
National Dashboard
City Dashboard
Resources
City Dashboard
DISCOVER
About PRANA
"PRANA" – Portal for Regulation of Air-pollution in Non-Attainment cities, is a portal for monitoring of implementation of National Clean Air Programme (NCAP). It will support tracking of physical as well as financial status of city air action plan implementation and disseminate information on air quality management efforts under NCAP to public.
Information related to various activities and their progress under NCAP by various stakeholders shall be available on this portal, which will help in future policy decisions.
Sh. Narendra Modi
(Hon'ble Prime Minister)

Dashboard for tracking implementation of actions – Stage I

Scope

- Inputs form district, city, state government organisations
- Track physical & financial progress
- Display metrics for overall national & city progress
- Monitoring – Central Board, MoEF&CC

Execution

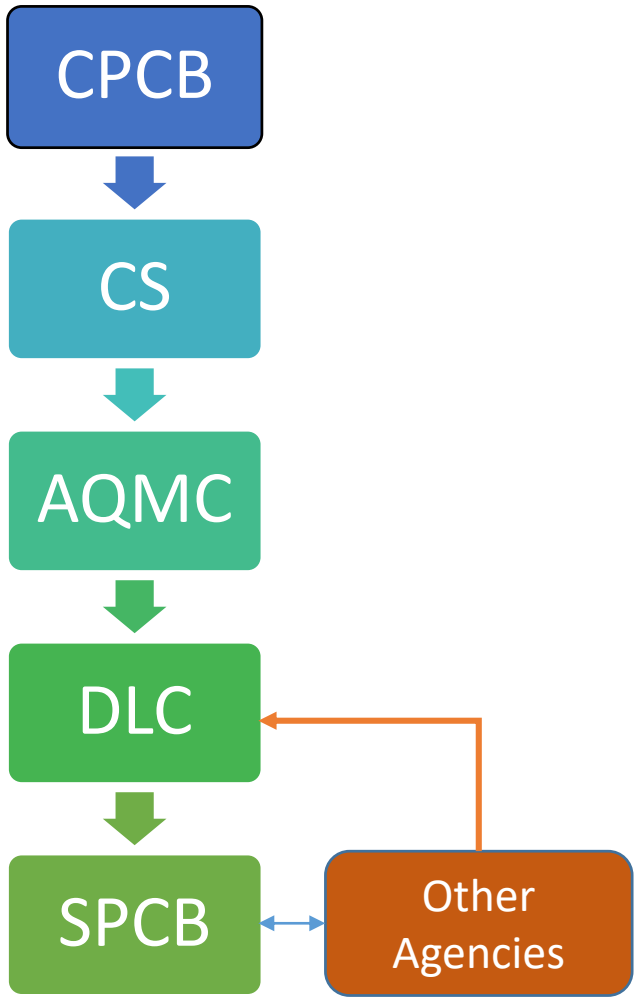
- Mapping of processes & workflows of ongoing actions
- Robust list of sector specific action points – share with States for inputs
- Development of benchmarks for assessing implementation targets
- Consultation with experts– finalize execution strategy, technical inputs, third party software developer

Deliverables

- Sector specific progress – city & state level
- Air quality improvement – annual trends, year on year percentage reduction

Access Management & Data Management

- Flow of Data from bottom to top & approval of data from top to bottom



- System Configuration Module
- Action Points Framework Module
- Action Points Management Module
- City Management Module
- Data Analysis Module
- Finance Module
- Reporting Module
- GIS Module
- Messaging Module
- Complaints Management Module
- MIS Module

Fifteenth Finance Commission (FC-XV) – Million Plus Challenge Fund (MCF)

- FC-XV Grant of Rs. 4,400 Cr for improvement of Air Quality in 42 Million-Plus Cities in FY 2020-21 (Two installments) by MoF.
- Further, a provision for grant of Rs.12,139 Cr for augmenting the measures to improve air quality in 42 Million Plus Cities for a period of 2021-22 to 2025-26.
- Grants recommended are performance linked through (MCF)
  - Framework for performance assessment criteria.
  - Year on Year targets of Air Quality Improvement

Ambient Air Quality Monitoring Network

Present status of Ambient Air Quality Monitoring Stations:

- 1180 stations in 423 cities/towns in 28 States & 7 Union Territories
- **Manual:** 869 stations operating in 370 cities in 28 States and 7 UTs
- **$PM_{2.5}$ (Manual)** : 380 stations operating in 171 cities/towns
- **CAAQMS:** 311 stations in 155 cities, 22 States & 4 Uts
- **Gap** (Cities population more than 1 lakh): CAAQMS:1111 & Manual:1939
- **Network priority**: Million Plus, Non-attainment cities, State Capital, Uncovered District Headquarter, Indo-Gangetic Plain, Population based
- Committee constituted for rationalization of network

- Repository of all air quality data.
- Storage, Analysis and Interpretation.
- Air quality data management unit of CPCB.
- Data Sharing to state boards.

Objectives

- Creation of Dash Board at Central/State or Regional level
- Air Quality Data Analysis & Interpretation
- Data Dissemination to stake holders & public
- Keeping track of international developments in this field

Expected Outcome

- Availability of country level data at a single place
- Analysis & Interpretation of the data (Quality Control)
- Assessment & modelling of trends in air quality
- Issuing of Bulletins of Air quality & Data Dissemination

Other Activities

- **Revision of National Ambient Air Quality Standards.**
  - **Proposal for the study from IIT-Kanpur and MoU vetted and ready for signing.**
- **National Emission Inventory.**
  - **TERI in collaboration with Bloomberg Philanthropies developed software – reviewed and submitted to MoEFCC**
- **Air quality Forecasting System.**
- **Application of satellite based $PM_{2.5}$ monitoring.**
- **Preparation of Guideline for State Action Plan.**
- **Third Party Assessment of Cities' performance for fund release under NCAP.**

ANNEXURE VI

Role and progress of NKN and IoRs

Sachchida Nand Tripathi

Department of Civil Engineering
and Centre for Environmental Science and Engineering
Indian Institute of Technology Kanpur

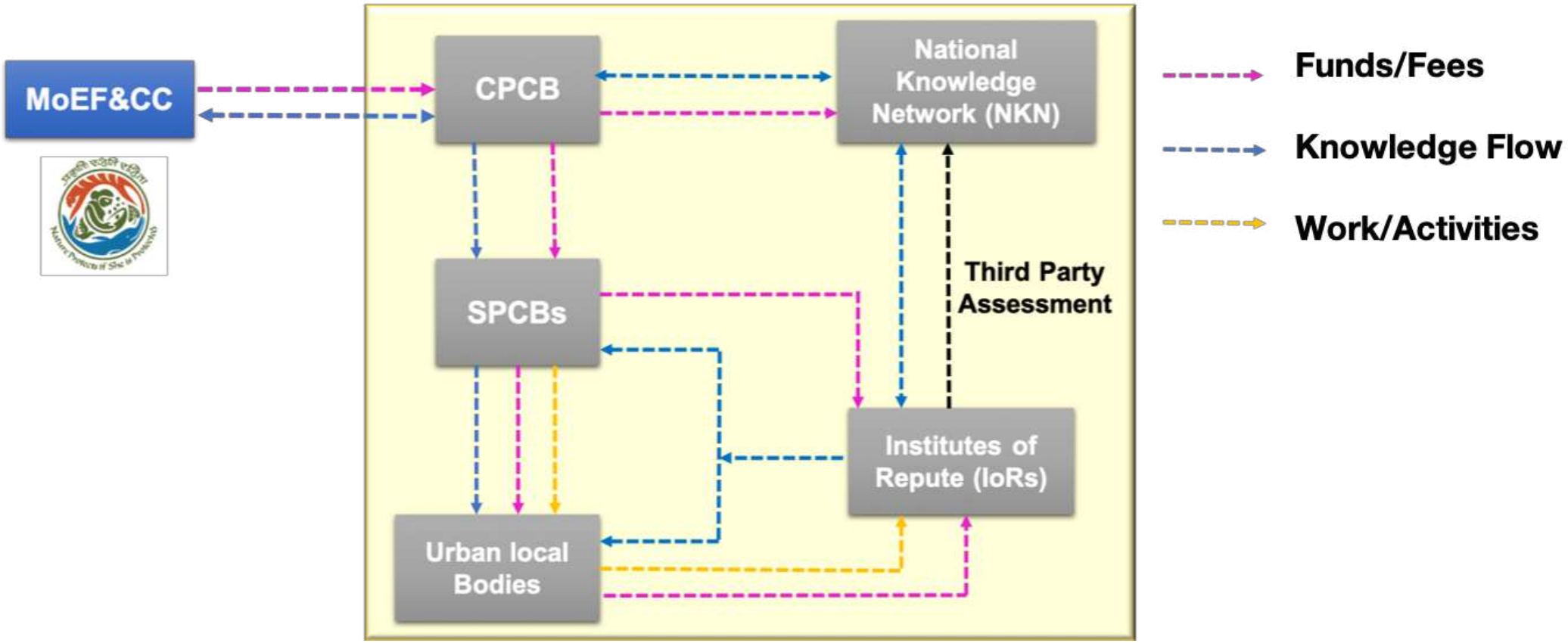
Member, Steering Committee
National Clean Air Program, MoEF&CC

3rd MEETING OF STEERING COMMITTEE OF NCAP
23 September 2021

National Knowledge Network Framework and Engagement

VISION:

1. Build local technical capacities in order to have a larger pool of institutes to support activities under NCAM
2. Prepare IORs for the current programme and to create adequate capacity for future air quality efforts



National Knowledge Network

STRUCTURE

- NKN will act as Advisory Expert Group (AEG) to CPCB
- IIT Kanpur to be the National Coordinating Institute and Prof. Tripathi the National Coordinator.
- Nodal Institutes, like IIT-B, IIT-D, IIT-M, IIT-G, IIT-R, and IIT-K as Coordinating Institutes.
- Three independent experts along with nominated officers from CPCB and MoEF&CC

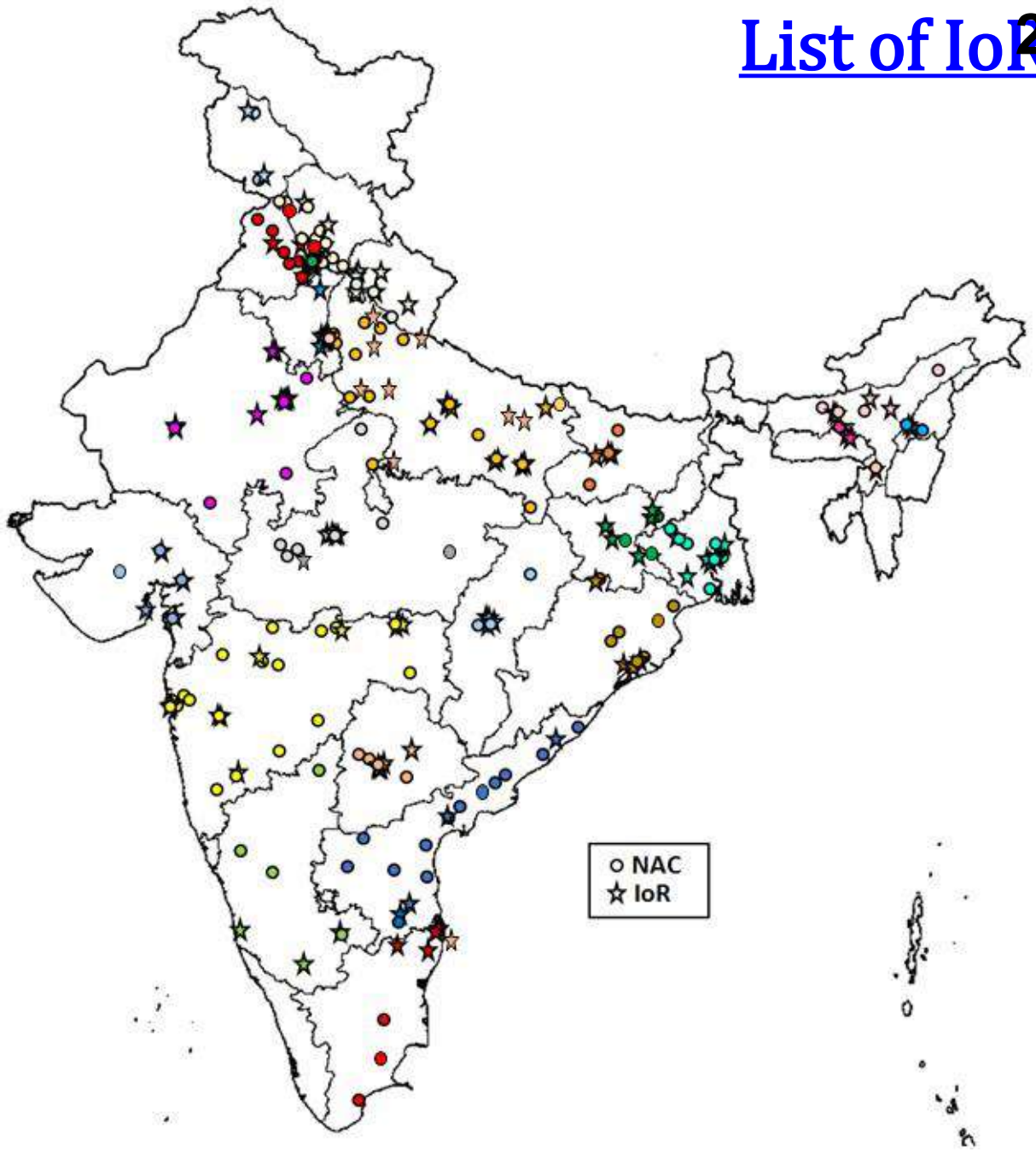
ROLE

- Capacity building of Institute of Repute (IoRs) / SPCBs and other Stakeholders
- Maintain knowledge uniformity in Planning and Implementation of NCAP
- Form guidelines and framework for financial supports to IoRs
- Scientific Knowledge based documents, data analysis, field study guidance document
- Backend knowledge based information to ensure uniformity in planning process
- To review the TPA works and ensure consistency, QA/QC, standard protocols, sharing of knowledge, sharing of lab based information and other requirements.

List of IoRs and NACs

232

5659



- **87 IoRs** have been identified for **132 Non Attainment Cities** spanning **24 States** and **2 UT**
- IoRs have been mapped with the Non Attainment Cities according to their capacities.
- Framework for Third Party Assessment of NA Cities by IoRs already finalized

Latest Update: 23 September 2021

MoU signed by 60 IoRs covering 80 Non Attainment Cities

5660

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Summarizing the key points discussed in NKN meetings

Total 10 Meetings

- Finalized list of NKN members and their role, Criteria for selecting IORs shared and was accepted, draft mapping of all Non-Attainment cities with IoR, nature and type of work expected from IoR .
- Keeping with the criteria 87 IoRs identified for 132 Non Attainment Cities of 23 States and 1 UT
- NKN defined a protocol for TPA assessment and a guideline booklet for the SPCBs and ULBs to clarify the TPA assessment criteria and implementation of benchmarks
- A guideline for a capacity building and training programme was discussed and the NSQF was considered to create the capacity building and training programme by NKN.
- The draft TPA was shared and performance indicators for all fixed components were identified

NCAP Cities 234 Status Report

5661

State	Cities of Engagement	Institutes of Reputes	Nature of Work
Uttar Pradesh	Varanasi, Prayagraj and Sonebhadra, Lucknow , Gorakhpur, Firozabad	Institute of Environment and Sustainable Development, Banaras Hindu University, Varanasi, CSIR-Indian Institute of Toxicology Research , Madan Mohan Malaviya University of Technology, Gorakhpur , REC Mainpuri	Air quality monitoring and Identification of the sources of air pollution, data analysis and utilization, Training, air quality modeling, source apportionment and abatement measures , Emission Inventory and Capacity Building
Himachal Pradesh	Kala Amb , Paonta Sahib, Nalagarh and Damtal	Central University of Himachal Pradesh, IIT Mandi	Emission Inventory Development (through CSTEP) , Air Quality Data Analysis
Odisha	Bhubaneswar , Angul, Rourkela , Talcher, Balasore	IIT Bhubaneswar, NIT Rourkela	Identification of all non-attainment cities over Odisha, Capacity Building and Training, Monitoring and Modelling.
Uttarakhand	Sundarnagar (HP), Dehradun (Uttarakhand), Dehradun, Parwanoo, Sunder Nagar, Rishikesh	Doon University, Dehradun, Aryabhatta Research Institute of Observational Sciences (ARIES), Nainital	Source Apportionment, Emission Inventory, Monitoring, Capacity Building, Training.
Punjab	Chandigarh, Khanna & Mandi Gobindgarh	Panjab University, Chandigarh, Postgraduate Institute of Medical Education & Research (PGIMER)	Source Apportionment, Emission Inventory, Capacity building, awareness activities
West Bengal	Kolkata, Howrah and Barrackpore	Bose Institute, Kolkata	Activities in Micro-Action Plan for Kolkata , Howrah and Barrackpore, Outreach Program, Source Apportionment, Emission Inventory, Monitoring, Carrying Capacity

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State	Cities of Engagement	Institutes of Reputes	Nature of Work
Jammu & Kashmir	Jammu & Srinagar	Central University of Jammu	Source Apportionment Studies, Capacity Building, Emission Inventory (EI)
Rajasthan	Jaipur Raipur, Udaipur	BITS Pilani, CSIR-Central Electronics Engineering Research Institute, Pilani	Source Apportionment, Emission Inventory, Monitoring, Capacity Building, Training, Predictive analysis
Chhattisgarh	Durg-Bhilai and Korba	IIT Bhilai	Source Apportionment, Emission Inventory, Monitoring, Capacity Building, Training.
Jharkhand	Ranchi	BITS Mesra, Ranchi	Source Apportionment, Data Analysis and Identification of Dust Absorbing Shrubs and Trees , Micro Action Plan for Ranchi
Maharashtra	Thane, Badlapur, Solapur	IIT Bombay	Source Apportionment, Emission Inventory, Monitoring, Capacity Building, Training
Tamil Nadu	Chennai, Trichy, Thoothukudi , Madurai	IITM Chennai, VIT	Source Apportionment, Emission Inventory and Carrying Capacity
Assam	Sibsagar, Silchar	CSIR-North East Institute of Science & Technology, NIT Silchar	Source Apportionment, Assessment of air pollution & black crust in UNESCO heritage sites, Capacity Building
Nagaland	Dimapur; Kohima	NIT Nagaland	Source Apportionment, EmissionInvetory, Monitoring, Capacity Building, Training
Jharkhand	Dhanbad	IIT (ISM)	Not yet started
Andhra Pradesh		National Atmospheric Research Laboratory (NARL)	MoU signing between NARL , APPCB and ULB is under process

Training and capacity building by NKN

5663

Aim: Development of an accredited system, based on National Skill Qualification Framework (NSQF), for ongoing learning and capacity enhancement, to develop a cadre of officials and professionals on air pollution management.

Major Activities in 2021-22

(1). Designing a comprehensive multi-year National Capacity Development Program for AQM: Mapping of skills and skill gaps, assessment of training gap at various levels, development of a national training framework and systems for AQM based on NSQF.

(2). Induction Training (12 online programmes): Induction training on NCAP, air pollution control & management, city-action plan etc. for Urban Local Bodies, Pollution Control Boards, Institute of Reputes, NGOs and other professionals.

Funding and support: World Bank

National Capacity Development Program for AQM

a) Training needs assessment for the target groups in line with NSQF. b) Development of NOS, training modules (online and physical), including development of training handbook and training kits/aids.
c). Develop an online library of training programmes d) Training of Trainers (ToT) Courses, both online or physical
e) Training programmes, both online or physical.

Suggestion made by IoRs

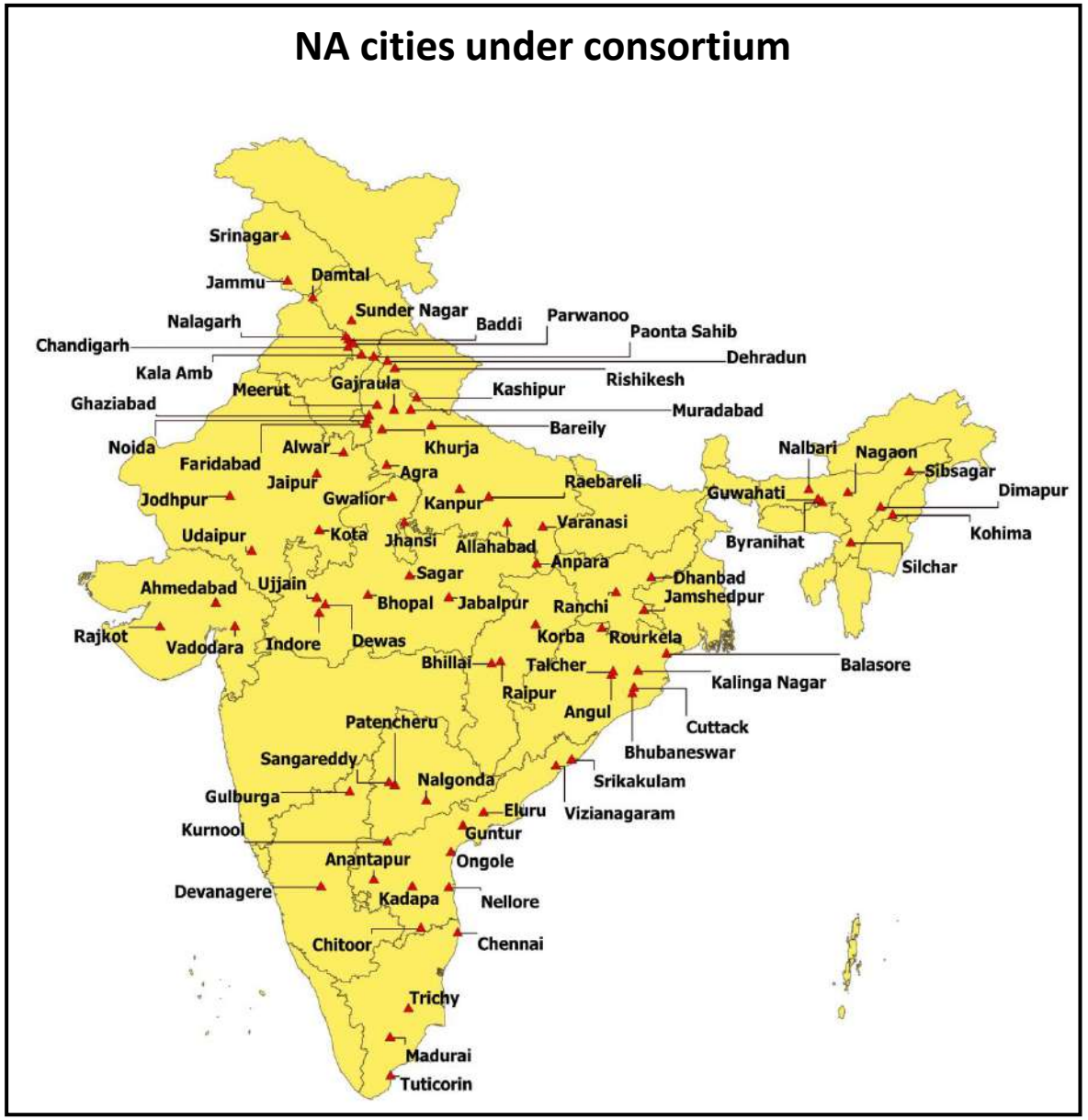
- Without any funds directly allotted to IoRs they are completely dependant on the SPCBs/ULBs for initiating/contributing to any meaningful activities with no financial obligations to IoR. In long term, this may reduce IoRs role in participation.

- ULB, SPCB should see IoR as an equal partner and some sort of mandate with a clear financial obligation of SPCB/ULB towards the IoR is desired.

- Some IoR have not received any actionable communication from ULBs , in spite of offering their help.

Developing Emission Inventory for Non-Attainment Cities of India

- EI being prepared in co-ordination with IoRs
- Preliminary EI prepared for around 80 cities based on Secondary data
- Network building work to pursue next phase to refine EIs MoU with 18 Institutes of Repute
- Engagement with State Pollution Control Boards Organized workshop with PCBs; Individual discussions – Seek support for data collection from line departments
- Overall progress – EI preparation on track



NKN – Way Ahead

- Signing MoUs with remaining IoRs to cover all 132 Non Attainment Cities
- NKN engaged with State Regulators and State Governments to formulate State-level Clean Air Action Plans
- NKN assisting in developing framework for Third Party Assessment of NA Cities by IoRs
- NKN providing technical inputs on Advanced Technologies related to affordable air quality Monitoring via committee setup by CPCB which includes the National Co-Ordinator of NKN

ANNEXURE VII

Proposal on Satellite-Based Monitoring of Ambient PM2.5 at National Scale for Air Quality Management

1.0 Title of Project:

Satellite-based monitoring of ambient PM2.5 at national scale for air quality management

2.0 Duration of the Project:

03 Years

3.0 NCAP Reference:

2.1.3 - Satellite-based measurements

4.0 Monitoring & Appraisal of Project:

CPCB

5.0 Principal Investigator:

Dr. Sagnik Dey, Associate Professor, Centre for Atmospheric Sciences, IIT Delhi

6.0 Background:

Ambient PM2.5 exposures in India is considered to be one of the largest risk factors in morbidity and mortality burden (Dandona et al., 2017). Monitoring PM2.5 using conventional way at the required spatial resolution (at least 1 monitor per million population) for the entire country is currently lacking due to limited resource and manpower. Satellite-based studies (e.g. Dey et al., 2012; van Donkelaar et al., 2016) have shown that ambient PM2.5 exceeds the Indian standard even in the rural areas of the Indo-Gangetic Basin. In these rural regions, more than 70% contribution to ambient PM2.5 comes from household emission. Social welfare schemes of providing clean cooking fuel are expected to reduce PM2.5 exposures (and associated health burden). However, their effectiveness cannot be evaluated due to lack of ground-based monitoring. Similarly, many cities in India have one or two stations, which is not enough to assess success of any policy in curbing the air pollution. Therefore, in view of the worsening air quality, alternate ways of monitoring needs to be implemented to complement ground-based monitoring in facilitating successful implementation of national clean air action plan.

7.0 Objective:

The main objectives of the project are:

i. Develop a system for monitoring of ambient PM2.5 using satellite aerosol products for India.

ii. Create an interactive web portal to disseminate PM2.5 data for air quality management at weekly scale along with uncertainty.

iii. Identifying and delineating air sheds based on 18+ years of PM2.5 statistics at district and city level.

iv. Facilitating expansion of ground-based network of CPCB by identifying appropriate representative sites in urban and rural areas.

8.0 Methodology:

The entire work will be carried out in three work packets (WPs).

WP 1: Estimating PM2.5 at weekly scale

Step I: Downloading of satellite AOD products (usually available in 1-3-day lag); conversion of swath to grid.
Step II: Generation of daily gridded conversion factors (PM2.5/AOD ratio) using chemical transport model by constraining columnar AOD and vertical distribution from satellites.
Step III: Conversion of AOD to PM2.5 using the conversion factors
Step IV: Bias correction using coincident in-situ data from CPCB.

With ever increasing data from ground-based monitors, the uncertainty in satellite-based estimates of PM2.5 is expected to decrease in future.

WP 2: Dissemination of the data on regular basis to CPCB

Step V: Integration of the data to a web portal
Step VI: Set up the user interface through which a user can check PM2.5 statistics for any district/city for recent as well as the past years (2000 onwards)
Step VII: Transfer of the data periodically to CPCB through this interface

WP 3: Use of PM2.5 for air quality management plan

Step VIII: Identify representative sites for deployment of ground-based monitoring sites (through coefficient of divergence analysis using 1 km2 PM2.5 data) for the cities that lack adequate monitors)
Step IX: Identifying air sheds in India based on similar PM2.5 variability at seasonal, annual and inter-annual scale (similar to monsoon homogeneous zones defined by India Meteorological Department) and similar relative contributions of various sources based on modeling exercise – this will help formulating air shed-specific management plan
Step X: Facilitating CPCB to examine the efficacy of policy implementation in terms of observed trends in PM2.5
Step XI: Development of hourly PM2.5 products from INSAT-3D and MERRA-2 AOD on research mode

9.0 Deliverables:

i. Generate weekly PM2.5 map using satellite AOD products and extract district/city level statistics. The data will be handed over to CPCB through an interactive web portal.
ii. Spatial PM2.5 maps of Delhi NCR at weekly scale will be transferred to CPCB for managing pollution build-up and taking action for the hotspots (note that very few monitoring sites exist outside the city limit of Delhi).
iii. Identification and delineation of major air sheds of India.

v. Hourly PM2.5 products from INSAT AOD product and MERRA2 reanalysis on research mode. Once the uncertainty of INSAT-3D AOD reduces from the existing 30-45% range (Mishra, 2018) and the MERRA2 aerosol products are extensively evaluated, they can be utilized for monitoring purpose.

v. Technology transfer to CPCB at the end of the project.

10.0 Cost of the study:

The total estimated cost of the study is ₹ 54,32,180/- which includes manpower, chemical & consumables (required for monitoring), equipment, travel expenses, contingency, and Institution fee, etc.

HEAD	Year 1 (2018-19)	Year 2 (2019-20)	Year 3 (2020-21)	Total
TOTAL	16,00,000	20,83,840	17,48,340	54,32,180

Item wise breakup:

Items	Total
Manpower	40,78800
Equipment	5,00,000
Contingency	3,00,000
Consumable	60,000
Travel	75,000
Overhead	4,48,380
TOTAL	54,32,180

11.0 Funds requested under Grant-in-aid General in NCAP for FY 2018-19: ₹16,00,000.00 Request for remaining funds i.e. ₹38,32,180.00 shall be placed in subsequent financial years.

*****

Satellite-based Application for Air Quality Monitoring and Management at National Scale (SAANS)

PI: Prof. Sagnik Dey, Centre for Atmospheric Sciences and Coordinator, CERCA (Centre of Excellence for Research on Clean Air), IIT Delhi

Co-PI: Prof. Dilip Ganguly, Centre for Atmospheric Sciences, IIT Delhi

Progress Report: Sep – Dec 2019

Objective: The objective of the project is to set up a satellite-based air quality management system for the country.

Summary of the progress between Mar-Aug 2019

Previously during Mar-Aug 2019, we downloaded 19 years (2000-2018) of MAIAC AOD (aerosol optical depth) data products and processed the data. We also processed MERRA reanalysis data to derive the scaling factors, which are used to convert AOD to surface $PM_{2.5}$. We examined the spatio-temporal variability of AOD over India at regional and local scale to get preliminary idea about the air quality. The entire MAIAC AOD data size is over few Tbs, and hence we are utilizing IIT Delhi high performance system (HPC) facility to process the data.

AOD data analysis

AOD data are available in swaths of the satellite Terra and Aqua, which are housing the sensor MODIS. The MAIAC AOD algorithm is different than the traditional AOD retrieval algorithm of MODIS in two ways. Firstly, the treatment of the surface reflectance in MAIAC algorithm is updated with an improved surface reflectance model. Secondly, the retrieval products from MODIS Terra and MODIS Aqua are combined in one file. We observed retrieval artefacts in the combined Aqua and Terra MAIAC AOD product which emerged at the swath edges post merging. These were in the form of discontinuities in the dataset. To tackle this issue we developed a custom algorithm which can target these discontinuities/lines and smoothen out the gridded dataset. The result using this algorithm is shown in Figure 1. In the regions circled in the left figure, the discontinuity is apparent, which is rectified by our algorithm (right figure).

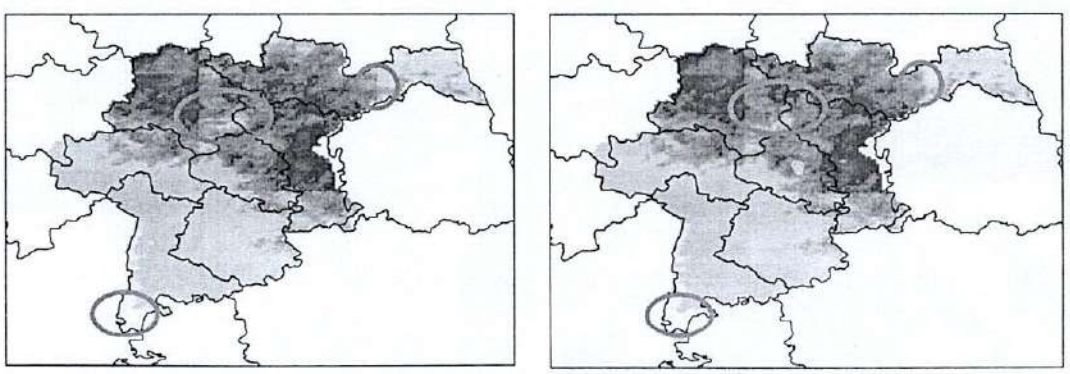


Figure 1. The results obtained from $PM_{2.5}$ target smoothing algorithm shows smoothing.

We next re-gridded the AOD data from swath files. The re-gridded and processed AOD data obtained was extensively validated using the AERONET (AErosol RObotic NETwork) sites at the three distinct meteorological sites in India (Figure 2). These three AERONET sites have been operating for quite some years with Kanpur site being the oldest AERONET site in South Asia. Since MODIS AOD retrieval is at 550 nm, we converted AERONET AOD at 500 nm to AOD at 550 nm using AERONET Angstrom Exponent (α) at 440-870 nm by the following formula:

$$AOD_{550} = AOD_{500} \times \frac{550^{-\alpha}}{500}$$

The data analysis from our exercise confirms that AOD data quality is very good over India and it could subsequently be used to develop 1-km $PM_{2.5}$ data product. The results of this exercise are summarized in Table 1. Since we used MERRA2 reanalysis data for the derivation of scaling factors (discussed in the previous report), we also assessed MERRA2 AOD against AERONET (Figure 3). We found statistically significant correlation between AERONET and MAIAC AOD and also between AERONET and MERRA2 AOD. We note that the spatial resolution of MODIS MAIAC AOD and MERRA2 AOD are very different, and despite varying spatial resolution, both the products capture the AOD variability at the AERONET sites quite remarkably.

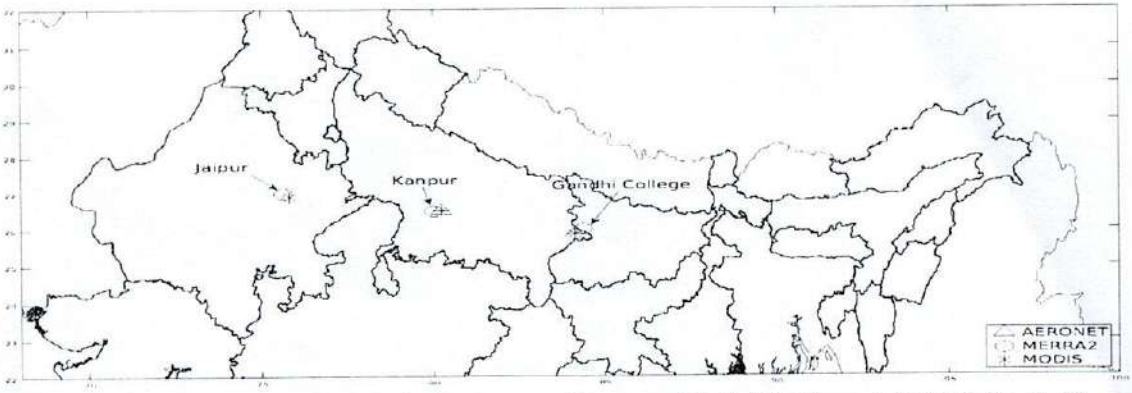


Figure 2. The locations identified for data quality test of MAIAC based AOD in India.(From left to right- Jaipur, Kanpur, Gandhi College.

Location	AERONET vs MERRA2	AERONET vs MODIS	MERRA2 vs MODIS	Total Data Points
Gandhi College	0.8267	0.8137	0.7469	983
Jaipur	0.8251	0.8821	0.7905	1204
Kanpur	0.8139	0.8122	0.7528	2377
Overall	0.8409	0.8249	0.7574	4564

Table 1: The Pearson's correlation (R) as observed from our AOD validation exercise along with the number of data points used.

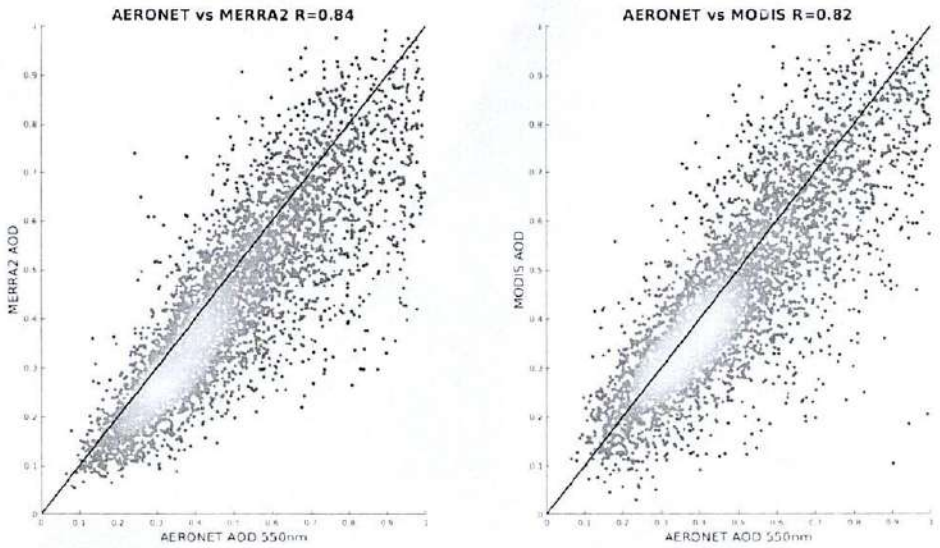


Figure 3. Scatter plot between (left) MERRA2 and AERONET AOD and (right) MODIS and AERONET AOD at 550 nm. *R* values of 0.84 and 0.82 are statistically significant at 95% CI.

Scaling Factor

We utilized two scaling factors for developing the $PM_{2.5}$ dataset, one using MERRA2 reanalysis data (S_a) as suggested in the previous report for all the years since 2000 at diurnal scale and the other using the MAIAC AOD and coincident Central Pollution Control Board (CPCB) $PM_{2.5}$ data (S_b).

$$S_a = \text{MERRA-PM}_{2.5}/\text{MERRA-AOD}$$
$$S_b = \text{CPCB-PM}_{2.5}/\text{MAIAC-AOD}$$

For deriving the CPCB scaling factor, we spatially and temporally match MAIAC AOD with the CPCB ground based monitoring of $PM_{2.5}$. The MERRA2 based scaling factor (S_a) was checked against CPCB-based scaling factor (S_b) under the assumption that the CPCB scaling factor represents the true scaling factor. The Pearson's correlation (*R*) between the two scaling factor was observed to be 0.51 with a low bias for the MERRA2 scaling factor. This was then corrected using the percentile based bias correction for every month by partitioning the entire dataset in 10 percentile bins and applying median correction over each 10 percentile of the data. The correlation improved to 0.71 after applying this method. The general method that was used to derive $PM_{2.5}$ data using scaling factor is given below:

$$\text{Satellite PM}_{2.5} = (\text{Scaling Factor}) \times (\text{Satellite AOD})$$

Since all the grids of MERRA2 do not lie over the CPCB network site so, we adopted a second regional based bias correction technique such that all the grids of the scaling factor get updated. For this, we chose the correction factor based on the percentile ranges of the scaling factors, assuming that the patterns of the bias remain unchanged.

Development of the 1-km $PM_{2.5}$ data product

We next generated daily gridded $PM_{2.5}$ data at 1 km resolution by multiplying the daily AOD with scaling factor. We again applied our percentile based bias correction technique, where

we developed correction factors for every month at 10 percentile interval based on coincident $PM_{2.5}$ measurements from CPCB network. The correlation (R) between the bias corrected satellite $PM_{2.5}$ and CPCB $PM_{2.5}$ was observed to be 0.84 (Figure 4), which is statistically significant at 95% CI. Even for more than 15000 data points, we observed that majority of the points lie along 1:1 line with very few outliers.

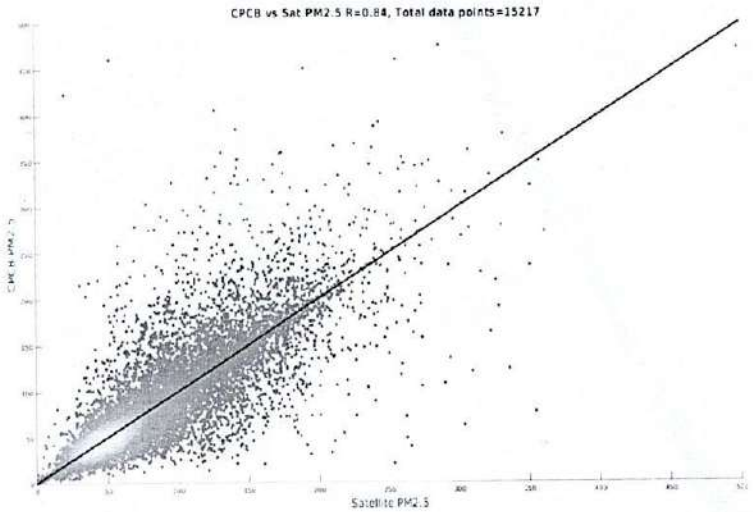


Figure 4. Scatter plot representing the relationship between the bias corrected satellite $PM_{2.5}$ and CPCB $PM_{2.5}$. R of 0.84 is statistically significant at 95% CI.

Data analytics and dissemination of the results

We have updated the interactive web portal. The website (www.saans.co.in) is operational as reported in the previous report. The new dashboard of our website is shown in Figure 5. We are compiling the $PM_{2.5}$ statistics at two different spatial and temporal scales. First we are compiling $PM_{2.5}$ statistics at district level to examine the climatology and trends. These can be accessed from the dropdown menu in the 'climatology' link of the portal. We are also compiling data for the Delhi NCR separately in the data portal. For the rest of the non-attainment cities, we are compiling $PM_{2.5}$ statistics (both climatology and trend). The link will allow the user to choose a month and year to see the national $PM_{2.5}$ spatial map as well as the time series of a particular district or city by choosing the appropriate menu.

The city-specific statistics will allow CPCB and the state pollution control boards to identify the local pollution hotspots in the non-attainment cities identified in the National Clean Air Program from 2000-2018.

Air-shed delineation and expansion of the ground-based network

Continuing our earlier analysis as mentioned in the previous report we tested for the spatial variability over few NCR districts utilizing the AOD data as a proxy for $PM_{2.5}$ data using Empirical Orthogonal Function (EOF) which essentially is a Principal Component Analysis

(PCA). The result from this exercise shows that it can be used for checking spatial $PM_{2.5}$ variability as well and can subsequently suggest new areas where the new CPCB station could be placed.

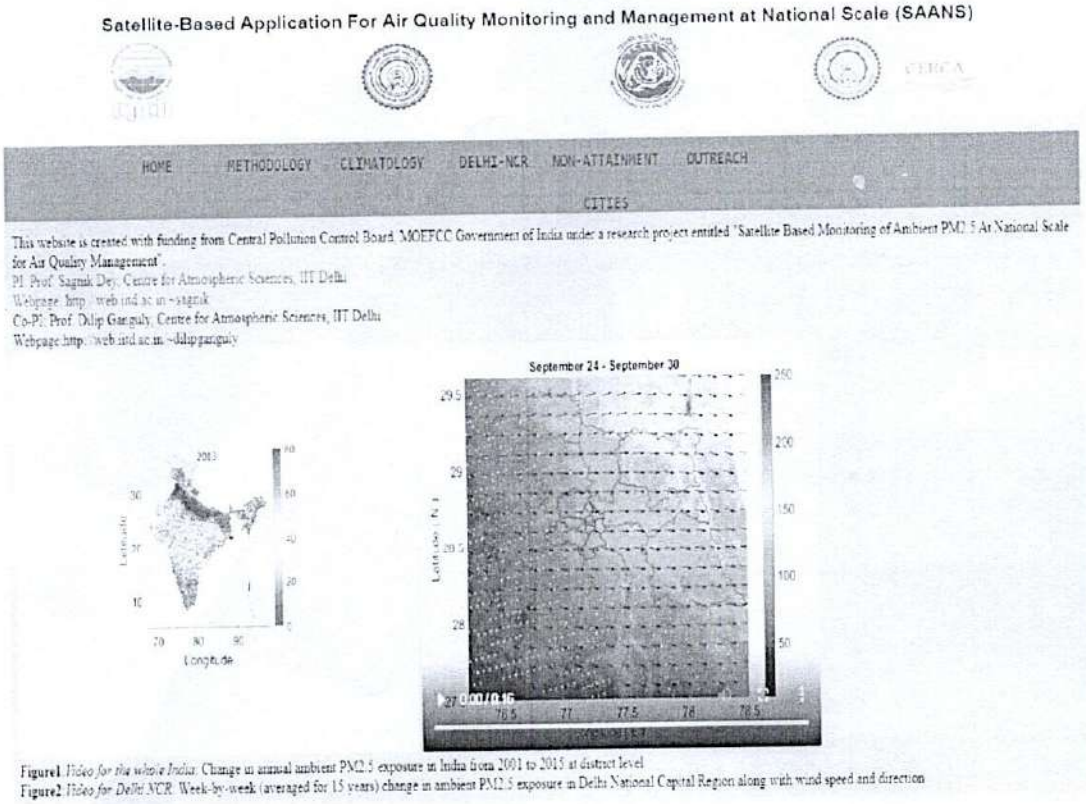


Figure 5. The new outlook of the interactive web portal *saans*.

Plan for Jan-Mar 2020

We are ready with the 19-year $PM_{2.5}$ statistics and right on time. By January 2020, we will upload the data in the website. We are also writing a manuscript introducing this unique dataset, and will invite CPCB officials to be part of the manuscript.

We also intend to finalize the city-based and district level statistics in this timeline. We will be happy if CPCB officially inaugurates the website for the general public.

We will continue working to outline the airsheds using this data, examine the changing nature of urban and rural $PM_{2.5}$ exposure in India, and engage in collaborative research with medical community and epidemiologists for generating local evidence about health impacts of air pollution.

Q-16017/12/2019-CPA
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)
***

6th Floor, Jal Wing,
Indira Paryavaran Bhawan,
Jor Bagh, Aliganj,
New Delhi-110003
Date: 20th April 2022

OFFICE MEMORANDUM

Subject: Minutes of 4th meeting of Steering Committee of National Clean Air Programme of Ministry of Environment, Forest and Climate Change – reg.

This refers to the 4th meeting of the Steering Committee of National Clean Air Programme (NCAP) of Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India convened on 1st April 2022 at 15:00 hours through video conference (VC) under the Chairmanship of Smt. Leena Nandan, Secretary, EF&CC.

2. In this regard, please find enclosed the minutes of the 4th meeting of the Steering Committee of NCAP for information and necessary action.

3. This issues with the approval of the competent authority.

Yours faithfully,

Satyendra

(Dr. Satyendra Kumar)
Director
E-mail: satyendra.kumar07@nic.in
011-20819291

To,

All members of Steering Committee of NCAP

MINUTES OF 4th MEETING OF STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME

Through Video-Conference **Date: 1st April 2022 (15:00 hrs)**

The 4th meeting of the Steering Committee of National Clean Air Programme (NCAP) was convened on 1st April 2022 at 15:00 hrs through video conference (VC) under the chairmanship of Smt. Leena Nandan, Secretary, EF&CC. The list of participants of the meeting is enclosed as **Annexure I**.

2. At the outset, the Chair welcomed all the participants and thanked them for joining the meeting through video conference. Sh. Naresh Pal Gangwar, Additional Secretary, MoEF&CC apprised the committee of the agenda of the meeting and presented the status of implementation of NCAP.

3. Director, NCAP, MoEF&CC gave a brief presentation (**Annexure II**) on the action taken report on minutes of the 3rd meeting of Steering Committee of NCAP held on 23rd September 2021 and on the progress of implementation of NCAP.

3.1. The following status of action taken on the minutes of the 3rd meeting of Steering Committee of NCAP was presented:

S. No.	Decision (3rd Steering Committee meeting)	Responsible Agency	Status of action taken
1	As per Operational Guidelines of DoE, MoF, State Level Monitoring and Implementation Committee (SLMIC) to be constituted for release of XV-FC grants	Pr. Secretary, Environment & UD Departments of States	15 States of all 42 million plus cities under XV-FC constituted SLMICs
2	Line Ministries to provide nomination details of NCAP dashboard nodal officers and comments on draft Cabinet Note, revised EFC & revised NMCA document	Line Ministries/Departments - MoHUA, MoPNG, MoP, MNRE, DoAFW, MoRTH, MoHFW, DHI, NAEB	Received from all line Ministries/departments
3	Cities/States to expedite implementation and fund utilisation under NCAP & XV-FC	SPCBs, ULBs, Pr. Secretary, Environment & UD Departments of States	Progress being presented in 4th meeting of Steering Committee of NCAP

3.2. It was informed that Rs. 1833 Cr. have been released to 15 States for 42 million plus cities under XV-FC MPCF in FY 2021-22 on the basis of performance assessment by SLMICs after the recommendation of MoEF&CC to DoE, MoF. Further, an incentive grant of Rs. 192 Cr. for 21 cities in 8 States under XV-FC in FY 2021-22 has been recommended by MoEF&CC against the 50% of the undisbursed grant of 2021-22.

3.3. An amount of Rs. 96.62 Cr. has been released to 46 non-attainment cities (not covered under XV FC MPCF) in 15 States under NCAP funding in FY 2021-22.

4. Central Line Ministries/ Departments briefly presented the status of implementation of their action plans (copy of presentations is at **Annexure III**):

5. CPCB presented the progress of NCAP portal – PRANA. Copy of presentation is at **Annexure IV**. The presentation briefly discussed structure of the portal, features of two parts of the portal – internet & intranet, the financial module.

6. **Representatives of the States/UTs** presented their status of implementation of NCAP (Copy of presentations is at **Annexure V**).

7. **The following recommendations were made by the committee during the meeting:**

S. No.	Recommendation	Action to be taken by	Timeline
1	City/State-wise activities to be undertaken under annual action plan for 2022-23 to be shared with MoEF&CC	MoHUA, MoPNG, MoP, MNRE, DoAFW, MoRTH, DHI, NAEB	15th May, 2022
2	City-wise activities to be undertaken under annual action plan for 2022-23 to be shared with MoEF&CC	SPCBs/PCCs	15th May, 2022
3	Activities completed/ initiated in cities under NCAP fund and/or XV-FC MPCCF as well as through convergence of various schemes to be shared with MoEF&CC	SPCBs/PCCs	30th April, 2022
4	Preparation of State Action Plan	SPCBs	30th April, 2022
5	Recommendations of SLMICs to MoEFCC for release of XV FC MPCCF for the year 2022-23 by DoE	SLMICs	31st May, 2022
6	Since Raniganj municipality has been merged with Asansol Municipal Corporation, it may not be considered as a separate non-attainment city and this change may accordingly be reflected on the PRANA portal	MoEF&CC	Immediately
7	Training on implementation of PRANA portal to be conducted for Line Ministries/ Departments	CPCB	Immediately
8	Data on PRANA portal may be in editable format	CPCB	Immediately
9	Updating status of implementation of action plans on PRANA portal	MoHUA, MoPNG, MoP, MNRE, DoAFW, MoRTH, DHI, NAEB, All SPCBs/PCCs/Cities	30th April, 2022
10	Preparation of Micro Action Plans and uploading on PRANA portal	SPCBs/PCCs/Cities	15th May, 2022

11	Best practices of cities may be shared on PRANA portal	SPCBs/ULBs	15th May, 2022
12	Performance assessment of 82 non-attainment cities under NCAP to be completed	CPCB	15th May, 2022
13	Signing of MoUs under NCAP (CPCB, SPCB/PCC & ULB) to be completed	CPCB, SPCBs/PCCs & ULBs	15th May, 2022
14	Mandatory mapping to be done on PFMS of each city receiving funds	CPCB	15th May, 2022
15	Timely submission of city-wise UCs as per GFR format	ULBs, SPCBs	Immediately
16	Deposit of accrued Interest on unspent balance	ULBs, SPCBs	Immediately
17	Effective functioning of Air Quality Monitoring Cell (AQMC)	ULBs	Immediately
18	At least, quarterly meetings to be held of State-level Steering Committee meetings (headed by Chief Secretary)	State/UT Governments	Immediately
19	At least, bi-monthly meetings to be held of State-level Monitoring Committee meetings (headed by Additional Chief Secretary/Principal Secretary, Environment)	Environment Departments of State/UT Governments	Immediately
20	At least, monthly city-level Implementation Committee meetings (headed by District Collector/Municipal Commissioner)	ULBs	Immediately

Annexure I

List of Participants

1. Sh. Tanmay Kumar, Chairman, CPCB
2. Sh. Naresh Pal Gangwar, Additional Secretary, CP Division, MoEF&CC
3. Sh. Amit Mehta, Jt. Secretary, MHI
4. Sh. Prem Kumar Jha, IGF, NAEB
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ANNEXURE II

Ministry of Environment, Forest & Climate Change Government of India

4th Meeting of Steering Committee under NCAP

Under chairmanship of
Secretary, EF&CC

Agenda

1. Action taken report on minutes of 3rd meeting of Steering Committee of NCAP held on 23rd September 2021
2. Presentation by MoEF&CC on Status of progress of implementation and fund utilisation under NCAP & XV-FC
3. Status of implementation of action plans of following Central line Ministries/ Departments:

i. Ministry of Power (MoP)
ii. Department of Agriculture Cooperation & Farmer's Welfare (DoAC&FW)
iii. Ministry of Housing & Urban Affairs (MoH&UA)
iv. Ministry of Road, Transport, and Highways (MoRTH)
v. Ministry of Petroleum & Natural Gas (MoPNG)
vi. Department of Heavy Industries (DHI)
vii. Ministry of New & Renewable Energy (MNRE)
viii. Ministry of Health & Family Welfare (MoH&FW)
ix. National Afforestation and Eco Development Board (NAEB)

4. Presentation by CPCB on the Progress of NCAP portal – PRANA
5. Presentation by States/UTs on status of physical and financial progress under NCAP and XV-FC
6. Any other agenda items with permission of Chair

Agenda 1

Action taken report on minutes of 3rd meeting of Steering Committee of NCAP held on 23rd September 2021

Action taken report on minutes of 3rd meeting of Steering Committee of NCAP

S. No.	Decision (3rd Steering Committee meeting)	Responsible Agency	Status of action taken
1	As per Operational Guidelines of DoE, MoF, State Level Monitoring and Implementation Committee (SLMIC) to be constituted for release of XV-FC grants	Pr. Secretary, Environment & UD Departments of States	15 States of all 42 million plus cities under XV-FC constituted SLMIC
2	Line Ministries to provide nomination of NCAP dashboard nodal officer and comments on Cabinet Note, Revised EFC & Revised Mission document	Line Ministries/Departments - MoHUA, MoPNG, MoP, MNRE, DoAFW, MoRTH, MoHFW, DHI, NAEB	Received from all line Ministries/departments
3	Cities/States to expedite implementation and fund utilisation under NCAP & XV-FC	SPCBs, ULBs, Pr. Secretary, Environment & UD Departments of States	Progress being presented in 4th meeting of Steering Committee of NCAP
4	Committee took note of progress of National Knowledge Network (NKN) and Institutes of Reputes (IoRs)	NKN National Coordinator	88 IoRs mapped with 132 non-attainment cities

Agenda 2

Presentation by MoEF&CC on Status of progress of implementation and fund utilisation under NCAP & XV-FC

Status of progress of implementation of NCAP & XV-FC

S. No.	Activity	Responsible Agency	Status
1	Central line Ministries/ Departments Action Plans	DHI, MoRTH, DoA&FW, MoP, MoHUA, MNRE, MoPNG, NAEB	Received from all line Ministries/Departments (DHI, MoRTH, MoP, MNRE are requested to submit as per template)
2	Micro Action Plans	SPCBs	Prepared by 130 of 132 non-attainment cities
3	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	SPCBs	• Received from Delhi, Telangana & UP. Not received from remaining 21 States/UTs • Delhi's AP shared with other States for reference
4	Signing of MoU under NCAP (CPCB, SPCB/PCC & ULB)	CPCB, SPCB/PCC & ULB	76 of 82 non-attainment cities signed MoUs

Status of progress of implementation of NCAP & XV FC

S. No.	Activity	Responsible Agency	Status
5	Performance assessment of cities/UAs by SLMIC and recommending release of grant to MoEF&CC	SLMIC	Rs. 1833 Cr. released to 15 States for 42 million plus cities in FY 2021-22
6	Performance assessment of 82 non-attainment cities under NCAP by CPCB	CPCB	PA reports received for 80 of 82 non-attainment cities

Fund status under XV-FC for FY 2021-22

Rs. 1833 Cr. released to 15 States for 42 million plus cities in FY 2021-22

Release of XV-FC grants for FY 2021-22

S. No.	State (allocated grant for FY 2021-22 in Cr)	City	Allocated grant for FY 2021-22 (in Cr)	Recommendation of MoEF&CC (% Fund allocation)
1	Andhra Pradesh (68)	1. Vijayawada	31	100
		2. Visakhapatnam	37	75
2	Bihar (103)	3. Patna	103	75
3	Chhattisgarh (54)	4. Durg Bhilainagar	26	100
		5. Raipur	28	100
4	Gujarat (204)	6. Ahmedabad	92	100
		7. Rajkot	20	100
		8. Surat	66	100
		9. Vadodara	26	75
5	Haryana (25)	10. Faridabad	25	25
6	Jharkhand (80)	11. Dhanbad	26	25
		12. Jamshedpur	29	100
		13. Ranchi	25	100
7	Karnataka (140)	14. Bangalore	140	100

Release of XV-FC grants for FY 2021-22

S. No.	State (allocated grant for FY 2021-22 in Cr)	City	Allocated grant for FY 2021-22 (in Cr)	Recommendation of MoEF&CC (% Fund allocation)
8	Madhya Pradesh (151)	15. Bhopal	44	100
		16. Gwalior	26	25
		17. Indore	51	100
		18. Jabalpur	30	100
9	Maharashtra (400)	19. Aurangabad	16	100
		20. Greater Mumbai	246	100
		21. Nagpur	33	100
		22. Nashik	21	100
		23. Pune	68	100
		24. Vasai-virar	16	100
10	Punjab (45)	25. Amritsar	19	75
		26. Ludhiana	26	75
11	Rajasthan (141)	27. Jodhpur	31	25
		28. Jaipur	83	100
		29. Kota	27	75

Release of XV-FC grants for FY 2021-22

S. No.	State (allocated grant for FY 2021-22 in Cr)	City	Allocated grant for FY 2021-22 (in Cr)	Recommendation of MoEF&CC (% Fund allocation)
12	Tamil Nadu (117)	30. Chennai	91	100
		31. Madurai	15	100
		32. Trichy	11	100
13	Telangana (118)	33. Hyderabad	118	100
14	Uttar Pradesh (360)	34. Agra	45	25
		35. Allahabad	31	100
		36. Ghaziabad	61	25
		37. Kanpur	75	75
		38. Lucknow	75	25
		39. Meerut	36	25
		40. Varanasi	37	75
15	West Bengal (211)	41. Asansol	17	75
		42. Kolkata	194	75
		Total	2217	

Incentive grants for FY 2021-22 (Rs. 192 Cr)

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	Incentive Grant recommended by MoEF&CC (in Cr)
1	Bihar	1. Patna	103	21.00
2	Gujarat	2. Rajkot	20	4.62
		3. Surat	66	10.25
		4. Vadodara	26	3.53
3	Jharkhand	5. Jamshedpur	29	10.25
		6. Dhanbad	26	2.50
4	Madhya Pradesh	7. Bhopal	44	12.56
		8. Gwalior	26	3.89
5	Maharashtra	9. Aurangabad	16	3.48
		10. Nagpur	33	6.73
		11. Pune	68	17.56
		12. Vasai-virar	16	6.31
		13. Greater Mumbai	246	22.72

Incentive grants for FY 2021-22 (Rs. 192 Cr)

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	Incentive Grant recommended by MoEF&CC (in Cr)
6	Rajasthan	14. Jaipur	83	12.41
		15. Jodhpur	31	2.91
7	Uttar Pradesh	16. Allahabad	31	9.69
		17. Kanpur	75	19.37
		18. Varanasi	37	10.06
		19. Lucknow	75	8.06
		20. Meerut	36	2.85
8	West Bengal	21. Asansol	17	2.54
		Total	**1104**	**192.00**

Funds status under NCAP for FY 2021-22

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	1st instalment released for FY 2021-22 (in Cr)
1	Chandigarh	Chandigarh	7.68	4.61
2	Delhi	Delhi	18.74	11.25
3	Himachal Pradesh	Nalagarh	0.11	0.06
4	Maharashtra	Akola	2.45	1.47
5	Maharashtra	Amravati	4.85	2.91
6	Maharashtra	Latur	2.67	1.60
7	Maharashtra	Sangli	2.86	1.72
8	Maharashtra	Solapur	7.00	4.20
9	Odisha	Talcher	0.37	0.22
10	Odisha	Cuttack	5.71	3.42
11	Uttar Pradesh	Gorakhpur	16.06	9.64
12	Uttar Pradesh	Noida	11.12	6.67

Funds status under NCAP for FY 2021-22

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	Released 1st instalment for FY 2021-22
13	Andhra Pradesh	Guntur	3.26	1.96
14	Andhra Pradesh	Kurnool	2.27	1.36
15	Andhra Pradesh	Nellore	3.21	1.92
16	Andhra Pradesh	Srikakulam	0.82	0.49
17	Andhra Pradesh	Chitoor	0.77	0.46
18	Andhra Pradesh	Ongole	1.06	0.64
19	Andhra Pradesh	Vizianagaram	1.38	0.83
20	Andhra Pradesh	Eluru	1.36	0.82
21	Andhra Pradesh	Rajahmundry	1.88	1.13
22	Andhra Pradesh	Anantapur	1.74	1.04
23	Andhra Pradesh	Kadapa	1.38	0.83

Funds status under NCAP for FY 2021-22

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	Released 1st instalment for FY 2021-22
24	Bihar	Gaya	3.17	1.90
25	Bihar	Muzaffarpur	4.17	2.50
26	Himachal Pradesh	Baddi (Baddi & nalagarh considered twin during FY 20-21)	0.34	0.20
27	Himachal Pradesh	Paonta Sahib	0.17	0.10
28	Himachal Pradesh	Sunder Nagar	0.14	0.08
29	Himachal Pradesh	Damtal	0.02	0.01
30	Himachal Pradesh	Parwanoo	0.04	0.03
31	Jammu & Kashmir	Jammu	8.15	4.89
32	Jammu & Kashmir	Srinagar	13.25	7.95
33	Karnataka	Gulburga	3.73	2.24
34	Karnataka	Hubli-Dharwad	6.14	3.68
35	Karnataka	Devanagere	2.34	1.40

Funds status under NCAP for FY 2021-22

S. No.	State	City	Allocated grant for FY 2021-22 (in Cr)	Released 1st instalment for FY 2021-22
36	Nagaland	Dimapur	0.88	0.53
37	Nagaland	Kohima	0.67	0.40
38	Telangana	Nalgonda	0.78	0.47
39	Telangana	Sangareddy	0.53	0.32
40	Uttarakhand	Kashipur	1.31	0.79
41	Uttarakhand	Dehradun	8.13	4.88
42	Madhya Pradesh	Ujjain	3.88	2.33
43	Madhya Pradesh	Sagar	2.26	1.36
44	Madhya Pradesh	Dewas	2.21	1.33
		Total	**161.06**	**96.62**

*sanction pending with POA

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Convergence of schemes of different Ministries/ department for improving air quality at National Level

1. Ministry of Housing and Urban Affairs - Urban Swachh Bharat Mission 2.0

- Provision of Rs. 1,41,678 crores under SBM 2.0
- Period - 2021-2026
- Focused areas - source segregation of garbage, reduction in single-use plastic, Effective management of C&D waste, bio-remediation of all legacy dump sites

2. Ministry of Heavy Industries - Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles (FAME) Scheme (Phase II)

- Outlay - Rs. 10,000 Crore
- Period – Started in 2019
- Extended – for 2 years upto 31st March 2024
- Focused areas – 7,090 e-Buses, More than 15 lakh other categories of e-vehicles

3. Ministry of Petroleum and Natural Gas - Sustainable Alternative Towards Affordable Transportation (SATAT)

- Period – 2023-24
- Focused areas - Set up 5,000 Compressed Bio-Gas (CBG) production plants, CBG for use in automotive fuels

4. Ministry of Petroleum and Natural Gas - Pradhan Mantri Ujjwala Yojana (PMUY)

- Target of providing 8 crore LPG connections has been achieved
- To further increase the LPG coverage, additional 1 crore LPG connections will be released under PMUY.
- Focused areas - Reduced emissions from households due to cooking

5. Department of Agriculture & Farmer's Welfare - Promotion of Agricultural Mechanization for in-situ management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi

- Rs. 1,749.17 crores for crop residue management in the States of Punjab, Haryana, Uttar
- Pradesh and NCT of Delhi during FY 2018-19 to Fy 2020-21
- Rs 700 crores proposed for FY 2021-22
- Focused areas – Machines for in-situ crop residue management are promoted, Subsidies are provided for establishment of Custom Hiring Centres.

6. Ministry of Road, Transport and Highways - Implementation of BSVI standards

- Landmark decision for improvement of air quality.
- Focus on phasing out older vehicular through the vehicle scrapping policy

7. Ministry of New and Renewable Energy - Schemes for renewable energy and MSW

- Promotion of solar
- Focused schemes on bio-gas/ bio-methanation plants for managing organic wastes, Waste to energy plants, etc.
- Provide financial incentives for renewable projects.

8. Ministry of Environment Forest and Climate Change - National Mission for Green India

- Increase forest/ tree cover on forest/ non-forest lands and improve quality of forest cover.

9. Ministry of Power

- Uninterrupted electric power supply
- Phasing out old coal based power plants
- Implementation of FGD in thermal power plants, etc.

10. Other initiatives

- Metro rail projects o augment public transport network in cities and thereby improvement in air quality
- City Gas Distribution Network o adoption of cleaner fuels in the country
- Some of schemes of the Ministries is provided below:

Important Issues

- City action plan implementation – To share annual activities to be undertaken under annual action plan for 2022-23
- Activities completed/initiated in cities under NCAP fund and/or XV-FC MPCCF as well as through convergence of various schemes
- Preparation of State Action Plan
- Implementation of city action plans & micro action plans for non-attainment cities & uploading on PRANA portal
- Updating Central line Ministries/Departments action plans on PRANA portal

Important Issues

- From FY 2022-23 onwards, release of XV-FC funds under direction of DoE through PFMS only
- Mandatory mapping to be done on PFMS of each city receiving funds
- Non-submission of UCs has resulted in non-release of allocated funds – Timely submission required
- Deposit of accrued Interest on unspent balance

(Guiding principles for fund release under NCAP in FY 2022-23,

Guiding principles for fund release under XV-FC in FY 2022-23,

City-wise targets)

Important Issues

- Functioning of Air Quality Monitoring Cell (AQMC) – Status update
- Quarterly State-level Steering Committee meetings (headed by Chief Secretary) – Update
- Bi-monthly State-level Monitoring Committee meetings (headed by Addl/ Chief Secretary/Principal Secretary, Envt.) – Update
- Monthly city-level Implementation meetings (headed by District Collector/Municipal Commissioner) - Update

Agenda 3

Status of implementation of action plans of following Central line Ministries/ Departments:

i. Ministry of Power (MoP)
ii. Department of Agriculture Cooperation & Farmer's Welfare (DoAC&FW)
iii. Ministry of Housing & Urban Affairs (MoH&UA)
iv. Ministry of Road, Transport, and Highways (MoRTH)
v. Ministry of Petroleum & Natural Gas (MoPNG)
vi. Department of Heavy Industries (DHI)
vii. Ministry of New & Renewable Energy (MNRE)
viii. Ministry of Health & Family Welfare (MoH&FW)
ix. National Afforestation and Eco Development Board (NAEB)

Agenda 4

Presentation by CPCB on the Progress of NCAP portal – PRANA

Agenda 5

Presentation by States/UTs on status of physical and financial progress under NCAP and XV-FC

Agenda 6

Any other agenda items with permission of Chair

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Thank you

City wise targets for reduction in PM10 concentration for year 2021-22 to 2025-26

S. No.	City/ Town and population	Annual Average PM10 Concentration (µg/m3)	Annual Targets of reduction of PM_{10} Concentration					Expected reduction (45-20%) from 2021-22 to 2025-26	Expected level of PM_{10} in 2025-26
	More than 10 lakh		2021-22	2022-23	2023-24	2024-25	2025-26		
1	Delhi	178	14	13	14	13	10	65	113
2	Srinagar	122	8	7	8	8	6	37	85
3	Chandigarh	88	5	4	5	5	4	23	65
	5-10 Lakh								
4	Gorakhpur	280	31	27	29	25	18	130	150
5	Moradabad	247	25	22	24	21	16	108	139
6	Firozabad	205	18	17	18	16	12	81	124
7	Noida	203	18	16	18	16	12	79	124
8	Bareily	178	14	13	14	13	10	65	113
9	Dehradun	166	13	12	13	12	9	59	107
10	Jammu	146	10	10	11	10	8	48	98
11	Durgapur	129	8	8	9	8	6	40	90
12	Jalandhar	118	7	7	8	7	6	35	83
13	Rourkela	110	7	6	7	6	5	31	79
14	Guwahati	106	6	6	7	6	5	30	76
15	Jhansi	102	6	6	6	6	5	28	74
16	Cuttack	102	6	6	6	6	5	28	73
17	Bhubaneswar	98	6	5	6	6	4	26	71
18	Kolhapur	90	5	5	5	5	4	23	66
19	Ujjain	88	5	4	5	5	4	23	65
20	Amravati	88	5	4	5	5	4	23	65

City wise targets for reduction in PM10 concentration for year 2021-22 to 2025-26

22	Gulburga	82	4	4	5	4	3	21	61
23	Hubli-Dharwad	76	4	4	4	4	3	19	57
24	Sangli	67	3	3	4	3	3	16	51
25	Nellore	67	3	3	4	3	3	16	51
26	Guntur	57	3	2	3	3	2	13	44
	1-5 Lakh								
27	Khurja	236	23	21	22	20	15	101	135
28	Raebareli	152	11	10	11	10	8	51	101
29	Rishikesh	135	9	8	9	9	7	42	92
30	Udaipur	130	9	8	9	8	6	41	89
31	Kashipur	126	8	8	9	8	6	39	87
32	Alwar	125	8	7	8	8	6	38	87
33	Muzaffarpur*	124	8	7	8	8	6	37	87
34	Khanna	106	6	6	7	6	5	30	76
35	Patiala	98	6	5	6	6	4	27	72
36	Jalna	95	5	5	6	5	4	25	70
37	Chandrapur	90	5	5	5	5	4	23	67
38	Dewas	89	5	5	5	5	4	23	66
39	Nagaon	88	5	4	5	5	4	23	65
40	Balasore	86	5	4	5	5	4	22	64
41	Thoothukudi*	84	4	4	5	5	3	21	63
42	Dimapur	83	4	4	5	4	3	21	62
43	Latur	82	4	4	5	4	3	21	61
44	Gaya	79	4	4	4	4	3	19	59
45	Sagar	72	4	3	4	4	3	17	54
46	Haldia	71	3	3	4	4	3	17	54
47	Pathankot/Dera Baba*	70	3	3	4	3	3	16	53

City wise targets for reduction in PM10 concentration for year 2021-22 to 2025-26

48	Vizianagaram	67	3	3	4	3	3	16	52
49	Akola	67	3	3	4	3	3	16	51
50	Srikakulam	65	3	3	3	3	2	15	50
51	Eluru	64	3	3	3	3	2	14	49
52	Devanagere	63	3	3	3	3	2	14	49
53	Ongole	60	3	3	3	3	2	14	47
54	Anantapur	60	3	3	3	3	2	13	46
55	Nalgonda	59	3	3	3	3	2	13	46
56	Rajahmundry	59	3	2	3	3	2	13	46
57	Jalgaon	56	3	2	3	3	2	12	44
58	Kurnool	56	2	2	3	3	2	12	43
59	Korba	52	2	2	3	2	2	11	41
60	Chitoor	52	2	2	3	2	2	11	40
61	Kadapa	47	2	2	2	2	2	10	37
62	Silchar	44	2	2	2	2	1	9	35
	Less than 1 lakh								
63	Gajraula	211	19	17	19	17	13	85	126
64	Anpara	171	13	12	14	12	9	61	110
65	Baddi	133	9	8	9	9	7	41	91
66	Gobindgarh	127	8	8	9	8	6	39	88
67	Nalagarh	115	7	7	7	7	5	33	82
68	Talcher	107	6	6	7	6	5	30	76
69	Kalinga Nagar	104	6	6	6	6	5	29	75
70	Naya Nangal	99	6	5	6	6	4	27	72
71	Dera Bassi	99	6	5	6	6	4	27	72
72	Byrnihat	98	6	5	6	6	4	27	72
73	Angul	95	5	5	6	5	4	25	69

City wise targets for reduction in PM10 concentration for year 2021-22 to 2025-26

74	Sangareddy	85	5	4	5	5	4	22	63
75	Kohima	80	4	4	4	4	3	20	60
76	Paonta Sahib	78	4	4	4	4	3	19	59
77	Nalbari	75	4	3	4	4	3	18	57
78	Sunder Nagar	68	3	3	4	3	3	16	52
79	Parwanoo	59	-	-	-	-	-	-	59
80	Sibsagar	55	-	-	-	-	-	-	55
81	Damtal	50	-	-	-	-	-	-	50
82	Kala Amb	50	-	-	-	-	-	-	50

1. The target for year 2021-22 is with respect to year 2019-20
2. The target for subsequent years is with respect to preceding years

Guiding principles for fund release under NCAP in FY 2022-23

For 2022-23

- **First Installment** (60% of Annual allocation)

Precursor

  - Submission of UC min of 75% of sum total of funds available in preceding year
  - Deposit of Accrued Interest on unspent balance by SPCBs

- **Second Installment** (Performance based)

Precursor

  - Submission of UC min of 60% of sum total of funds available
  - Quantum of funds to be released based on Performance evaluation on improvement in air quality wrt targets specified by CPCB

Guiding principles for fund release under XV-FC in FY 2022-23

100% weightage on parameter 'D' i.e Quantification and evaluation of air quality improvements

D. Quantification of Air quality Improvements (Base Period Apr 2021-Mar 2022)

D1 - Reduction in Air Pollution level (Particulate matter) - PM_{10}

- Baseline data - PM10 (Annual Average)

S. No.	D1 Reduction range in PM (%)	Improvement
1	15 and above	High
2	<15	Low

D2 – Frequency of Exceedance in AQI levels

- Number of Good Days (< AQI 200- Moderate)

S. No.	D2 Increase in good days (%)	Improvement
1	15 and above	High
2	<15	Low

Performance factor for air quality management

S. No.	Reduction in PM (%)	Increase in good days (%)	Performance factor
1	High	High	100
2	Low	High	75
3	High	Low	50
4	Low	Low	25

ANNEXURE III

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1. Status of Emission Control in Thermal Power Plants

- **80 units, 24929 MW are within 10 km radius from the boundary of Non-attainment cities as per the final categorization by CPCB on 13.12.2021**

- 51 units (17562 MW) are complying with new SPM norms.

- 52 units (17732 MW) are complying with NOx norms.

- 6 units (1590 MW) are complying with SO2 norms as they have FGD installed.

- 19 units (7680 MW) have placed order for installation of FGD system.

- **Ambient air average SO2 level in the vicinity of those thermal units is below 40 micro gram per NM3 which is good as per CPCB**.

2. Status of Old Coal Based Power Plants

- There are total 76 units having capacity of 6984 MW near the NCAP cities which are retired from Xth Plan upto 20.09.2021.

- Setting up of a Thermal Power Plant is a delicensed activity. Normally, utilities take their own techno-commercial decision to retire their units.

- As per MoEF&CC Notification dated 31.03.2021, old units may eventually be retired as per the timelines speciffied in the Notification due to non-compliance of new emission standards.

5732 305

3. Status of charging station installed in 132 Non-Attainment/Million Plus cities under NCAP

S.No.	Activities/ActionPlan	Number of Public charging stations sanctioned under FAME-II	Number of Public charging stations deployed under FAME-II as 15.03.2022	Timeline for completion	Number of Public charging stations installed outside FAME-II
1	Status of installation of EV Charging stations by **EESL**	639	18	31.03.2024	282
2	Status of installation of EV Charging stations by others	1609	0	31.03.2024	129
	Total	2248	18		411

➢ In terms of information available with BEE has informed that out of 132 cities covered under NCAP, Public EV charging stations have been assigned only to **38 cities under FAME-II**.

306 5733

4. Status of Uninterrupted Power Supply

- Ministry of Power has published the Electricity (Rights of Consumers) Rules, 2020, which inter alia incorporate amongst others, measures to improve the power supply to consumers.

- As per data reported by States on National Power Portal, the Average hours of Supply in a day for FY 2021-22 upto December 2021 in 132 non attainment Cities **varies from average of 23 hours 48 minutes.**

- Provisions are being made in the Electricity (Rights of Consumers) Rules 2022, presently under vetting in MoP, which shall ensure less requirement of running the Diesel Generating sets, by the consumers..

MINISTRY OF HEAVY INDUSTRIES

4th Meeting of Steering Committee under NCAP

1st Apr, 2022

Status for Deployment of e-buses in Non-Attainment Cities under FAME India Scheme Phase-II

State	Non-Attainment Cities	Target	Buses Deployed
Bihar	Patna	25	25
Gujarat	Ahmedabad	150	150
	Surat	300	49
	Rajkot	150	22
Maharashtra	Navi Mumbai	150	150
	Pune	150	
	Nagpur	40	
	Mumbai	340	340
Chandigarh	Chandigarh	40	40
West Bengal	Kolkata	50	

State	Non-Attainment Cities	Target	Buses Deployed
Karnataka	Bangalore	300	
Odisha	Bhubaneshwar	50	
Rajasthan	Jaipur	100	
Uttarakhand	Dehradun	30	10
Delhi	DTC & DMRC	400	49
Uttar Pradesh	Lucknow	100	74
	Agra	100	37
	Kanpur	100	60
	Varanasi	50	14
	Ghaziabad	50	10
	Meerut	50	5
	Bareilly	25	6
	Moradabad	25	5
	Jhansi	25	15
TOTAL		**2800**	**1061**

3/31/2022
3

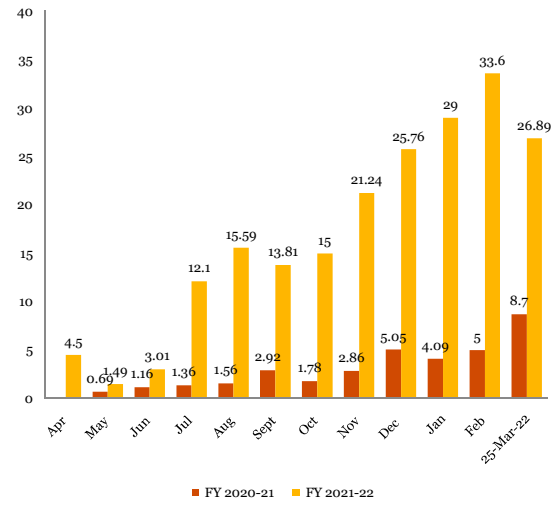
Status for Deployment of 2-eW, 3-eW & 4-eW in Non-Attainment Cities under FAME India Scheme Phase-II

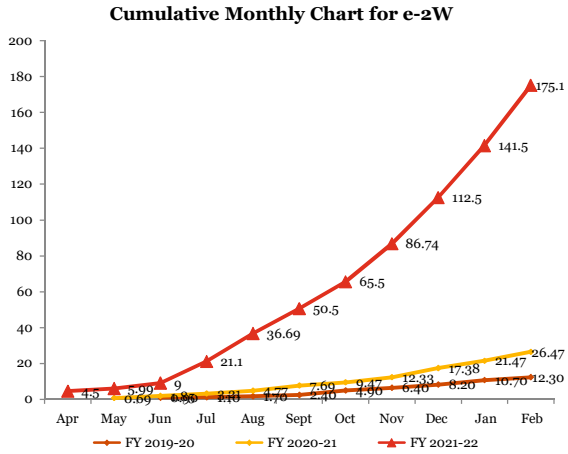
Category of Vehicle	Total No. of Vehicles Sold (In No's)	CO_2 Reduction (In '000 Kg)	Fuel Savings (In '000 Ltr)	Fund Utilized as on 31st Mar, 2022 (Rupees In Crs)
E-2W	40,563	12.83	43.52	128.80
E-3W	9876	10.68	23.83	48.34
E-4W	1,171	9.34	10.79	8.38
Total	**51,610**	**32.85**	**78.14**	**185.52**

PwC

3/31/2022
4

Sale of e-2W:Trend (Figures in 000's)





THANK YOU

Brief information about the Schemes of the Ministry (1/2)

- The Ministry has been implementing following Bioenergy schemes:

- Scheme to Support Promotion of Biomass Based Cogeneration in Sugar Mills and Other industries in the Country *(Biomass Programme)*;
- Programme on Energy from Urban, Industrial, Agricultural Wastes/Residues and Municipal Solid Waste *(Waste to Energy Programme)*;
- New National Biogas and Organic Manure Programme(NNBOMP);
- Biogas based Power Generation (Off-Grid) and Thermal Energy Applications Programme (BPGTP).

- These schemes facilitates setting up of Waste-to-Energy and Biomass plants for recovering energy from Urban, Industrial, Agricultural Wastes/ Residues and Municipal Solid Waste which further help in reducing the waste garbage, air pollution and health hazards.

Brief information about the Schemes of the Ministry (2/2)

- The above programmes were valid till 31.03.2021, have been continued for the period of FY2021-22 to FY 2025-26 with allocation of Rs. 500 crores only for meeting committed liabilities.

- EFC note with proposal for continuation of the programmes for FY 2021-22 up to FY 2025-26 is pending before the DoE, Ministry of Finance.

- Under the proposed programme, facilitation of setting up of 50 nos. of power plants based on MSW in different cities was envisaged.

- In addition to above, support for setting up of 150 no. of biomass based cogeneration power plants and 150 no. of Biomass briquette/pellet manufacturing plants was also envisaged under the programme.

Status of Waste to Energy Projects under MNRE's WTE scheme :

City	Name of the Project	Capacity (MW)	CFA	Project Status
Delhi	M/s Tehkhand Waste to Electricity Project Limited	25	-	Under installation
	M/s Delhi MSW Solutions Ltd	24	-	Under installation
Ahmedabad	M/s APMC, Ahmedabad	0.25	Rs 1 Cr Sanctioned	Operational
	M/s Goodwatts WTE Ahmedabad Pvt. Ltd.	14.9	Rs 50 Cr Sanctioned	Under installation
Vadodara	M/s Goodwatts WTE Vadodara Pvt. Ltd.	14.9	Rs 50 Cr Sanctioned	Under installation
Rajkot	M/s Goodwatts WTE Rajkot Pvt. Ltd.	14.9	Rs 50 Cr Sanctioned	Under installation
Hyderabad	M/s Hyderabad Integrated MSW limited	0.42	-	Operational
Hyderabad	M/s M/s Hyderabad Integrated MSW limited	28.2	-	Under installation
Hyderabad	M/s Hyderabad MSW Energy Solutions Pvt Ltd	19.8	-	Operational
Guntur	M/s Jindal Urban Waste management (Guntur) Limited	15	Rs 50 Cr Released	Operational
Vizag	M/s Jindal Urban Waste management (Vizag) Limited	15	Rs 50 Cr Sanctioned	Operational

Status of Biomass Projects under MNRE's Biomass Cogeneration Scheme:

City	Name of the Project	Capacity (MW)	CFA Released	Project Status
Sangli	Rajarambapu Patil SSK	28 MW	Rs. 1.5 Crore	Operational
	Sirewave Biomass Power Private Limited (now known as Ambuja Intermediate Pvt Ltd)	10 MW	Rs. 88.5 Lakh	Operational
Solapur	Sahakar Shiromani Vasantrao Kale SSKL	18 MW	Rs. 1.58 Crore	Operational
	Jai Hind Sugar Private limited	18 MW	Rs. 75 Lakh	Operational
Nalgonda	Sri Satyanarayana Swamy Parboiled Modern Rice Mil	1 MW	Rs. 20 Lakh	Operational
	Sri Venkateswara Rice Industries	1 MW	Rs. 20 lakh	Operational
Guntur	Srinivasa Rice Industries (P) Ltd	0.5 MW	Rs. 10 Lakh	Operational

Presentation on Improvement of Air Quality

National Clean Air Programme





Ministry of Petroleum and Natural Gas

Improvement of Air Quality in 132 non attainment cities

- In order to improve air quality, Government of India has been encouraging use of Natural gas in industry, vehicles and as a cooking fuel.
- Further, Government has also been promoting bio-fuels like ethanol under the Bioethanol policy 2018 and Ethanol blended petrol programme, biodiesel, Compressed biogas (CBG) under the SATAT policy etc.
- Existing CGD entities have capex plan of Rs 14,556 Crs for the FY 2021-22 and of Rs 16,561 Crs for the FY 2022-23 for development of CGD infrastructure in their respective geographical areas.

Current Status of 132 Cities

- 105 Cities have already been authorized by PNGRB/Govt. of India for development of CGD network.
- 25 cities were offered for development of CGD network in the 11th CGD bidding round by PNGRB and authorization for the same is under process.
- 2 cities (Srinagar & Byrnihat) will be offered for development of CGD network subject to demand and feasibility.

105 cities already authorized cities

- Out of the 105 cities already authorized, CGD activity has already commenced in 94 cities.
- In the balance 11 cities, upstream natural gas pipeline is still in progress.
- Till such time, CGD entities are making efforts to commence CGD activities through cascade/LCNG.

CNG and PNG Status as on 31.01.2022 (in districts of 94 cities)	
PNG Connections	**CNG Stations**
68,54,934	2,111

Support Solicited from State Government

- Adoption of Draft CGD policy launched in CGD conclave dated 23.01.2020
- Single Window Permission system to CGD entity for laying of Gas pipelines/CNG Stations
- Compulsory conversion of Public Transport/ Taxi/ Autos to run only on CNG.
- Use of alternate polluting Fuel Like Furnace Oil,Pet Coke etc
- Allocation of Land/Plot for opening additional CNG Stations either at nominal rates or on long-term lease basis.
- Rationalization of taxes such as VAT, State Taxes etc. so as to make CNG prices at par among Cities.

NAGAR VAN YOJANA (NVY)

- **Cost – Rs. 895.00 Crore**
- **Duration – 5 years (2020-21 to 2024-2025)**

OBJECTIVES

- Developing **400 Nagar Vans** and **200 Nagar Vatikas** across the country in cities having Municipal Corporation/Municipal Council/Municipalities.
- Creating green space in an urban set up and facilitating *insitu* conservation of important flora of the region.
- Contributing to environmental improvement of cities by pollution mitigation, providing cleaner air, noise reduction, water harvesting and reduction of heat islands effect.
- Helping cities become climate resilient.

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State	City	Number of Nagar Vans	Status		Area (in Ha.)	Funds Allocated (in Rs. Lakhs)
			Ongoing	In process of Scrutiny		
Andhra Pradesh	Chitoor,Kurnool, Annatapur, Kadapa	4	2	2	155.92	623.68
Assam	Guwahati	1		1	39.00	156.00
Bihar	Gaya	1	1		50.00	200.00
Chattisgarh	Durg Bhillainagar, Raipur	2	2		64.00	256.00
Gujarat	Ahmedabad, Surat, Rajkot, Vadodara	4	3	1	66.00	264.00
Haryana	Faridabad	1	1		10.00	40.00
Himchal Pradesh	Sunder Nagar	1		1	10.00	40.00
J&K	Jammu	1	1		18.00	72.00
Jharkhand	Jamshedpur, Ranchi, Dhanbad	3	2	1	68.44	273.76
Karnataka	Dharwad, Bengaluru	2	2		100.00	400.00
Madhya Pradesh	Bhopal, Dewas, Sagar, Gwalior, Jabalpur, Ujjain, Indore	8	7	1	290.03	1160.12
Maharashtra	Nagpur, Pune	3	3		31.00	124.00
Nagaland	Kohima	2	2		26.60	106.40
Odisha	Cuttack, Angul, Rourkela, Bhubneshwar	5	4	1	93.68	374.72
Punjab	Patiala	1	1		16.00	64.00
Rajasthan	Jodhpur, Kota, Udaipur, Jaipur	4	3	1	182.00	728.00
Tamilnadu	Chennai, Trichy	2	2		100.00	400.00
Uttar Pradesh	Agra, Firozabad, Jhansi, Kanpur, Moradabad, Raebareli, Gorakhpur, Gajraula, Bareilly, Ghaziabad, Meerut, Varanasi	18	13	5	470.66	1863.12
Uttarakhand	Dehradun	1	1		20.00	80.00
West Bengal	Kolkata	1		1	25.00	100.00
20	**55**	**65**	**50**	**15**	**1836.33**	**7325.80**

SCHOOL NURSERY YOJANA (SNY)

- **Approved Cost –Rs. 49.50 Crore**
- **Duration – 5 years (2020-21 to 2024-2025)**

OBJECTIVES

- To **create awareness about plants and environment** and **promote plantation activity** through involvement of student .

- To **connect young student with plants**, creates sense of belonging and oneness with nature and **educate young student about the techniques of raising seedling /sapling** of different varieties.

- To **identify the trees** and provide and opportunity for student **to learn the important properties of different plant parts**.

- To **encourage students to use plants grown by them for plantation and** distribution to visiting dignitaries and public.

State	City	Number of School Nurseries	Status of Activity	Target (Number of Saplings)	Funds Allocated (in Rs. Lakhs)
Andhra Pradesh	Anantapuram	2	Ongoing	2000	1.8
	Chitoor	4	Ongoing	4000	3.6
	Eluru	2	Ongoing	2000	1.8
	Guntur	2	Ongoing	2000	1.8
	Kadapa	4	Ongoing	4000	3.6
	Kurnool	4	Ongoing	4000	3.6
	Nellore	2	Ongoing	2000	1.8
	Srikakulam	2	Ongoing	2000	1.8
	Vijaywada	2	Ongoing	2000	1.8
	Vishakhapatnam	5	Ongoing	5000	4.45
	Vizianagaram	1	Ongoing	1000	0.9
Chhattisgarh	Durg Bhillainagar	10	Ongoing	10000	9
	Raipur	10	Ongoing	10000	9
Punjab	Amritsar	4	Ongoing	4000	3.6
	Jalandhar	3	Ongoing	3000	2.7
	Ludhiana	5	Ongoing	5000	4.5
	Patiala	6	Ongoing	6000	3.6
Uttarakhand	Dehradun	9	Ongoing	9000	8.1
Bihar	Patna	6		6000	5.4
Chandigarh	Chandigarh	15		15000	13.5
Gujarat	Ahmedabad	3		3000	2.7
	Surat	1		1000	0.9
	Vadodara	1		1000	0.9
	Rajkot	1		1000	0.9
Jharkhand	Dhanbad	1		1000	0.9
Madhya Pradesh	Bhopal	2		2000	1.8
	Gwalior	1		1000	0.9
	Indore	2		2000	1.8
	Sagar	2		2000	1.8
	Ujjain	2		2000	1.8

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State	City	Number of School Nurseries	Status of Activity	Target (Number of Saplings)	Funds Allocated (in Rs. Lakhs)
Maharashtra	Akola	7		7000	6.3
	Amravati	2		2000	1.8
	Kohlapur	4		4000	3.6
	Pune	3		3000	2.7
	Sangli	4		4000	3.6
	Solapur	3		3000	2.7
Nagaland	Dimapar	3		3000	2.7
	Kohima	3		3000	2.7
Odisha	Cuttack	2		2000	1.8
Rajasthan	Alwar	1		1000	0.9
	Jaipur	2		2000	1.8
	Jodhpur	2		2000	1.8
	Kota	1		1000	0.9
	Udaipur	1		1000	0.9
Tamilnadu	Trichy	4		4000	3.6
	Chennai	3		3000	2.7
	Madurai	2		2000	1.8
Uttar Pradesh	Bareily	1		1000	0.9
	Firozabad	1		1000	0.9
	Ghaziabad	1		1000	0.9
	Jhansi	1		1000	0.9
	Kanpur	1		1000	0.9
	Moradabad	1		1000	0.9
	Gautambudh Nagar	1		1000	0.9
	Raebareli	1		1000	0.9
	Meerut	1		1000	0.9
	Gorakhpur	1		1000	0.9
West Bengal	Durgapur	1		1000	0.9
	Howrah	2		2000	1.8
Delhi	Delhi	8		8000	7.2
Jammu & Kashmir	Jammu	9		9000	8.1
18	**61**	**191**		**191000**	**170.05**

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Action Plan

- Coordinate to the State Forest Departments for the NVY and SNY proposals in pipeline from remaining cities.
- If not, Ask them to positively include the same in the light National Clean Air Programme.
- Monitor the progress of the NVY and SNY proposals in the "132 non-attainment cities."

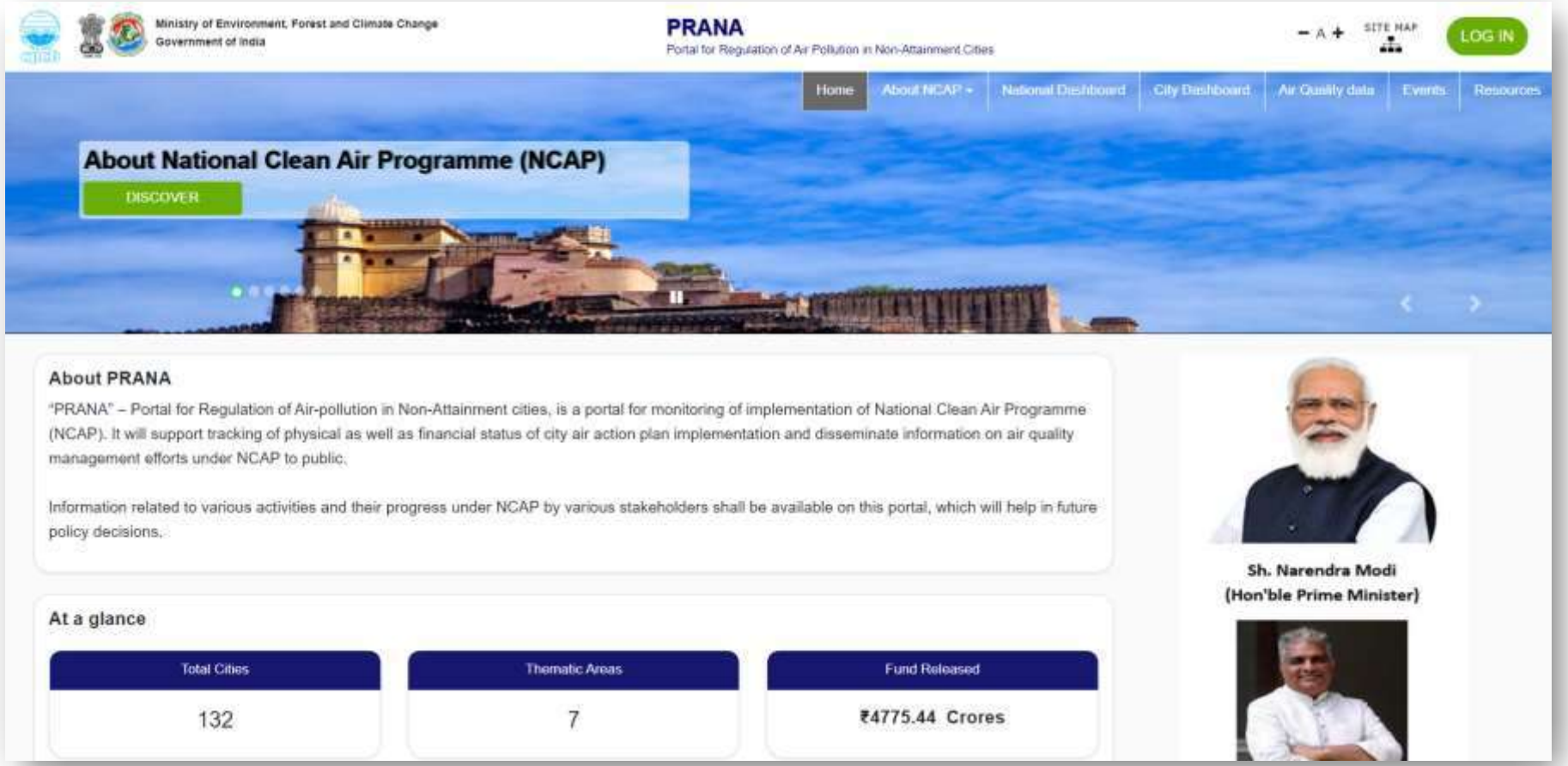
ANNEXURE IV

AGENDA: 4 - PROGRESS OF NCAP PORTAL "PRANA"
(**P**ortal for **R**egulation of **A**ir Pollution in **N**on-**A**ttainment Cities)

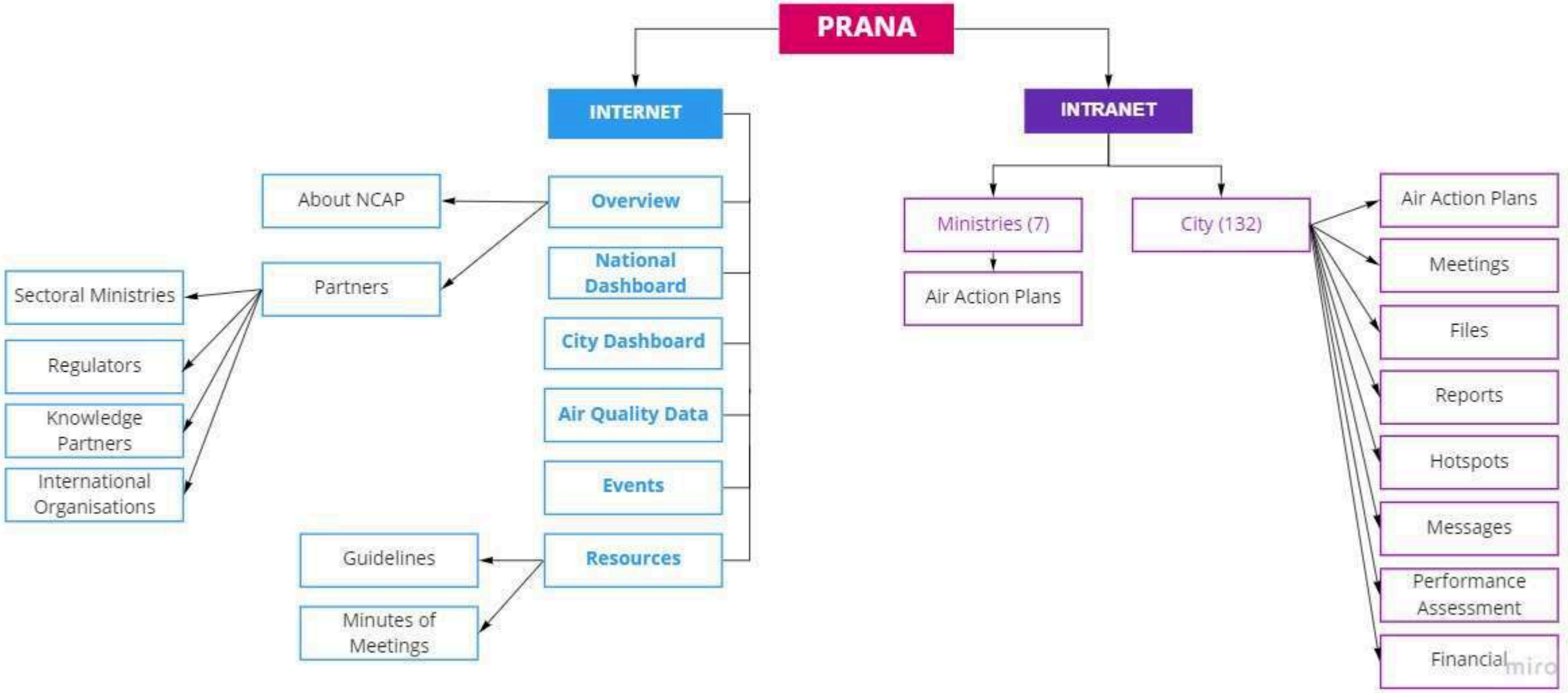
1st April 2022 | 4th Meeting of Steering Committee

Portal for Regulation of Air Pollution in Non-Attainment cities 'PRANA' (www.prana.cpcb.gov.in)

- A portal to monitor the implementation of National Clean Air Programme (NCAP);
- To track the physical as well as financial status of city air action plan implementation;
- To disseminate information on air quality management efforts under NCAP to public.



Structure of the PRANA portal



Features of the Internet (In Public Domain)

National Dashboard

Interactive points on

- City wise PM10 performance
- Ambient air monitoring network
- Public grievance redressal portal (PGRP)
- Graded Response Action Plans (GRAP)
- Source apportionment studies (SAS)
- Funds released for the 132 cities

City Dashboard

City-wise status on

- PGRP
- GRAP
- SAS
- 24hrs average value of PM10 concentration,
- Funds released under NCAP and XV-FC,
- Meteorological data,
- Air quality index
- City Action Plans.
- Nodal officer details

Air quality

- Air quality of Indian Cities
- Automatic monitoring data
- Manual monitoring data
- AQI bulletin
- National AQI
- Diwali Report
- Lockdown report

Events

- Sensitization cum review Workshop for Western Region (Maharashtra, Gujarat and Madhya Pradesh)

International Organisations

- A section focusing on the activities of the International Organizations for supporting the NCAP in cities.
- Partners i.e. UNEP. GIZ. World Bank, Bloomberg Philanthropies, AFD,USAID,UNDP etc.

Information of NKN & IoRs

- Information on National Knowledge Network (NKN) – an advisory group to CPCB under NCAP and Institutes of Reputes (IoRs) is available under this page.

Partner Ministries

Information about 7 line-Ministries i.e. MoHUA, MoRTH, MoPNG, MNRE, MoAFW, MoP, DHI and their action plans for clean air.

Downloads & Resources

- Guidelines / Methodologies for technical studies
- Minutes of Committee Meetings constituted under NCAP

Features of the Intranet

Action Plans Module

- Basic Information (Nodal Person contact information)
- City Micro Action Plans
- Annual Targets
- Quarterly Progress Reporting (QPR)

Meetings Module

- Information about steering, monitoring & implementation committee meetings
  - (Date; Number of meetings; Minutes of the meetings)

Messaging Module

- System generated (Approval, submission, rejection)
- Alert messages
- Information (CPCB to cities; SPCB to cities; etc.)

Files

- MoU under NCAP;
- MoU with DoE
- MoU with IoRs

Financial Module

- Utilization Certificate (UC)
  - (upload; generate; submit)
  - Funds transfer Information (MoEFCC-> CPCB-> SPCB->cities)

Performance module

- Performance assessment of cities by SLMIC
- Performance assessment of cities by CPCB

Hotspots

- Information about hotspots identified;
- Maps
- Action plans;
- Quarterly Progress Reporting (QPR)

Reporting module

- Physical progress
- Mandatory action points progress

Financial module

- **Financial transactions:**
  a) Fund transfers - (i) from MoEF & CC to CPCB; (ii) CPCB to SPCBs; (iii) SPCBs to Cities and; (iv) Cities to vendors
  b) Refunds - (i) Unspent balances, (ii) Interest earned in the bank accounts.

- **Submission of Utilization certificates:**
  a) By Cities to SPCBs
  b) By SPCBs to CPCB
  c) By CPCB to MoEF & CC

- **Viewing of financial reports:**
  a) Funds position at each level, i.e., CPCB, SPCBs and Cities: (i) Funds received, (ii) Funds transferred/utilized and (iii) Balance
  b) Expenditure details at cities.
  c) Details of interest earned and deposited by each level.

Way forward

- The intranet portal is operational for all the modules (except financial) from 23 March 2022 for cities.
- To facilitate filling data, demo has been given to SPCBs/PCCs/ULBs on 23-3-22.
- CPCB with GIZ has run through modules with Ghaziabad city also.
- For hand holding of SPCBs/PCCs/ULBs, regional workshops are planned.
- Partner Ministries also need to expedite filling their Action plans.

Thank You!

ANNEXURE V

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Assam

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Under process. (Template of the SAP has been shared with the stakeholders of the 5 NACs and Env & Forest Dept., Govt. of Assam). 31st May 2022
2	City-wise action plan for next year	Uploaded in NCAP portal
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Approved City Action Plan has already been uploaded in the NCAP portal. Micro action plan has also uploaded in PRANA portal. CPCB has modified the PRANA portal and accordingly the revised Micro Plan will be submitted shortly.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Uploaded. QPR upto Sept 2021 uploaded on NCAP portal.
5	Creation of Air quality monitoring cell	Completed in all the five NACs.
6	Status of Air quality monitoring network	Annexure I
7	Status of studies (SAS, EI)	Under Progress for all the five NACs. Work order & 50% of the fund released to IIT-Guwahati vide dtd 22nd October 2021 & 5th Jan 2022 respectively.
8	MoU signed with IoRs	Completed
9	Year-wise improvement in air quality status in comparison with 2019	Annexure II

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	• July-2021 at Nalbari town • August-2021 at Nagaon, Sivasagar & Silchar town • September -2021 at Guwahati city • January 2022 at Sivasagar town
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Completed
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	NA
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	NA
14	Performance Assessment of cities under NCAP by CPCB	Completed

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Rs 0.36 Crores FY 2019-20 Rs12 Crores FY 2020-21
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Rs 0.36 Cr. 2019-20 Rs 0.077 Crores FY 2020-21 Rs 1.45 Crores up to Feb. 2022
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Rs 6.9 Cr FY 2020-21 (installation of seven CAAQMS in the 5 NACs)
4	Left out funds with SPCBs	Rs 3.5 Cr
5	City wise Utilization Certificates already submitted	Yes vide dtd. 9th March 2022.
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Already submitted
7	Carry forward requested	To be submitted after 31st March 2022
8	Accrued Interest on unspent balance deposited	Rs 20,97,116.00
9	Opening of separate accounts at state and city level	Completed for the five NACs

Status of Air Quality Monitoring Network

Manual Ambient Air Quality Monitoring Stations		Continuous Ambient Air Quality Monitoring Stations (CAAQMS)	
NACs	Existing	Existing	Order placed
Guwahati	8	2 (Under Abatement of Pollution Scheme)	3
Nagaon	3	Nil	1
Nalbari	3	Nil	1
Sivasagar	3	Nil	1
Silchar	3	Nil	1

Annual Average Air Quality Index of Five Non-attainment Cities

Sl No.	Non-attainment City	AQI - 2019	AQI - 2020	AQI - 2021
1.	Guwahati	90	77	96
2	Nagaon	98	73	91
3	Nalbari	85	54	79
4	Sivasagar	56	47	43
5	Silchar	47	40	41

- In comparison to 2019, the annual average AQI of Nagaon, Nalbari, Sivasagar & Silchar town shows decreasing trend.
- One manual AAQMS was set up at Industrial area within Guwahati city in Jan, 2021. Contribution of Particulate Matter from this source increases the AQI in comparison to 2019.
- Compared to 2019 & 2020, the average rainfall was less in 2021.

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Chandigarh

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

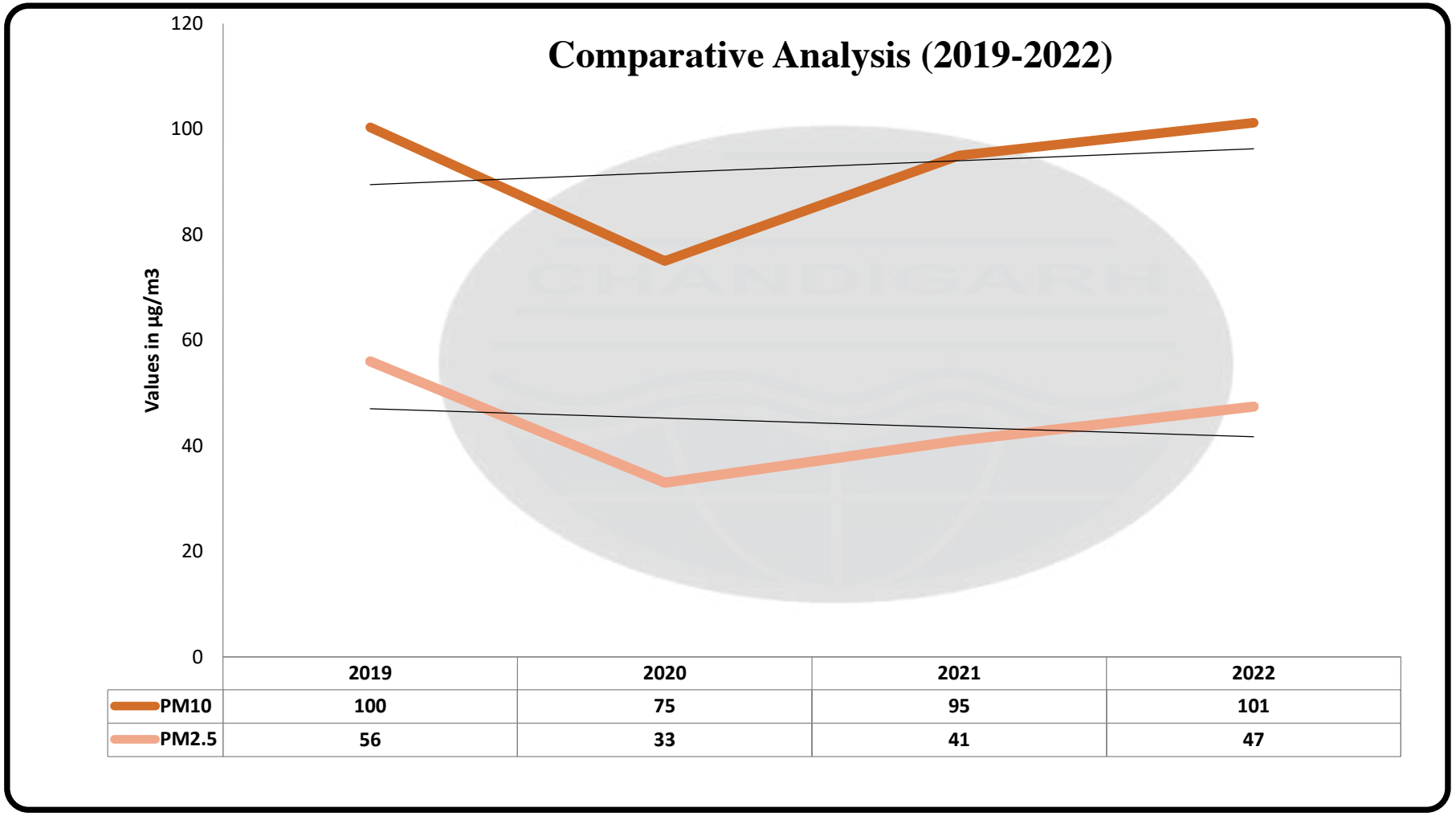
344

5771

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Will be uploaded by May 2022
2	City-wise action plan for next year	Attached as Action Plan
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Will be uploaded by May 2022
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Will be uploaded by May 2022
5	Creation of Air quality monitoring cell	Constituted (Annexure A)
6	Status of Air quality monitoring network	03 CAAQMS installed in the city (Sector 22, Sector 25 and Sector 53) 05 Manual Stations
7	Status of studies (SAS, EI)	Tender document has been prepared and soon will be made available online after the technical inputs from the technical committee constituted in this regard
8	MoU signed with IoRs	Signed (Annexure B)
9	Year-wise improvement in air quality status in comparison with 2019	

5772

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	2019	2020	2021	2022
PM10	100	75	95	101
PM2.5	56	33	41	47

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Quarterly and progress is a continuing activity
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed dated 02.03.2022 (Annexure C)
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	NA
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	NA
14	Performance Assessment of cities under NCAP by CPCB	Done

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status		
		2019-2020	2020-2021	2021-2022
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	828 lakh	500 lakh	Not yet received
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	1090 Lakh		Not yet received
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	1328 Lakh		
4	Left out funds with SPCBs	246 Lakh		
5	City wise Utilization Certificates already submitted	Submitted		
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Submitted (Annexure D)		
7	Carry forward requested	Made to CPCB		
8	Accrued Interest on unspent balance deposited	Deposited with CPCB		
9	Opening of separate accounts at state and city level	Created separate account		

5776

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ACTION POINT S FOR THE YEAR 2022-23 FOR THE NON-ATTAINMENT CITY CHANDIGARH

S.No.	Action to be taken	Tentative Date of Completion	Funds Proposed
1.	Procurement of Small Road Sweeping Machines for the sweeping of V3 to V7 roads of Chandigarh	December 2022	2 Crores
2.	Procurement of Water Sprinklers	December 2022	1 Crore
3.	Awareness and Capacity Building	March 2023	1 Crore
4.	Creation of Green Buffers along the highly dense traffic corridor	March 2023	0.5 Crore
5.	Operation & Maintenance of CAAQMS (3Nos.)	March 2023	0.7 Crores
6.	Installation of Water Foggers	March 2023	1 Crores
7.	Greening and Paving Activities	March 2023	2 Crores

5778

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MUNICIPAL CORPORATION CHANDIGARH

OFFICE ORDER

The Commissioner, Municipal Corporation, Chandigarh has constituted Air Quality Monitoring Cell (AQMC) consisting of the following members for city specific preparation of action plan in consultation with Institute of Repute (IoR) under National Clean Air Programme (NCAP) **(Copy of MoU is enclosed)** :

Sr. No	Name & Designation
1	Sh. Amit Sharma, XEN Public Health, MCC (Nodal Officer)
2	Sh. Akhil Goyal, SDE (B&R), MCC (Member)
3	Sh. Heamant, SDE (B&R), MCC (Member)
4	Sh. Rohit Garg, SDE (Horticulture)), MCC (Member)
5	Sh. Angrej Singh, SDE (Horticulture)), MCC (Member)
6	Ms. Ishita, Project Officer SBM Cell, O/o MOH, MCC
7	Sh. Gurmeet Singh, Health Supervisor, O/o MOH, MCC
8	Sh. Mohinder Pathak, Health Supervisor, O/o MOH, MCC
9	Sh. Sandeep Dhankar, Health Supervisor, O/o MOH, MCC
10	Sh. Dinesh, Data Entry Operator, O/o MOH, MCC

Dated: 20.12.2021

ANINDITA MITRA, IAS
COMMISSIONER
MUNICIPAL CORPORATION,
CHANDIGARH.

Endst.No.MOH/SS/34(II)/2021/ 18-29

Dated: 3/1/2022

A copy is forwarded to the following:

1. PS to CMC for the kind information of W/Commissioner, MCC please.
2. PA to Jt.CMC-I for the kind information of W/Joint Commssioner-I, MCC please.
3. Officers/Officials concerned.

Supdt. Sanitation
O/o Medical Officer of Health,
Municipal Corporation,
Chandigarh

Memorandum of Understanding

Among

Chandigarh Pollution Control Committee

And

Panjab University (PU), Chandigarh

And

Municipal Corporation, Chandigarh

This Memorandum of Understanding ("MoU") is entered into on 26/03/21 (Effective Date) by and among

Chandigarh Pollution Control Committee *(CPCC)* having its office at *Ground Floor, Paryavaran Bhawan, Sector 19, Madhya Marg, Chandigarh 160019, India,* hereinafter referred to as State Pollution Control committee (PCC), of the FIRST PARTY,

And

Panjab University (PU) having its office at *Sector 14, Chandigarh, India,* hereinafter referred to as 'Institute of Repute (IoR)', of the SECOND PARTY,

And

Municipal Corporation of the Union Territory of Chandigarh, having its offices at *New Deluxe Building, Sector 17, Chandigarh, India,* hereinafter referred to as 'Urban Local Body (ULB)', of the THIRD PARTY.

The aforesaid institutions are hereinafter referred to individually as the Party and collectively as the Parties.

Introduction

The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has launched the National Clean Air Programme (NCAP) for pan India to tackle the air pollution problem across the country. NCAP is envisaged as a collaborative, cross sectoral and multi-stakeholder programme to tackle all sources of air pollution.

For the Union Territory of *Chandigarh*, the National Knowledge Network of NCAP in consultation with ULB has chosen *Panjab University* as the IoR to function as a technical partner and provide technical assistance to the ULB and PCC.

The collaboration will be established within the principles set out in the following sections:

1. Objective

Under the NCAP, city specific interventions and action plans will be formulated for implementation by the *CPCC* and ULB, along with *PU* as a technical partner for the Union Territory of *Chandigarh*. The National Knowledge Network (NKN), Central Pollution Control Board (CPCB) and MoEF&CC will be overseeing the coordination and technical compliance.

Information about the NKN and scientific work carried out by NKN & IoRs shall be available at: https://www.nkn.urbansciences.in/

Further information about the NCAP is available at http://moef.gov.in/wp-content/uploads/2019/05/NCAP_Report.pdf.

2. Functions of the Parties

Role of IoR: IoR will act as a technical partner for the Union Territory of Chandigarh for the implementation of NCAP. IoR will extend all necessary knowledge based support to the PCC and ULB, in agreement with the guidance provided by CPCB and NKN. IoR may undertake Air quality modelling work, data analysis, data utilization, compilation, adherence to interpretation protocols, report preparation, etc. IoR shall also help in calibration of CAAQMS, compliance verification work of emission norms as a third party to provide independent input to PCC/and policy makers. IoR shall be engaged by MoEF&CC for performance assessment (Third Party Audit (TPA)) based on predefined framework for cities other than with whom they are knowledge partners. Research conducted by IoR shall also focus on efficacy and efficiency of various individual measures by various tools and techniques including cost-benefit analysis with support from NKN.

Role of PCC: PCC will function as the regulatory body, overseeing the compliance of regulations and intervention policies in the city. PCC will commit to their city specific action plans and inform IoR of their activities under NCAP, and consult IoR for technical expertise. PCC will engage IoR in Capacity building with the help of NKN and ensure knowledge uniformity in planning and implementation of NCAP in all Non-Attainment cities in the Union Territory. PCC as well as ULB will also ensure the use of best practices.

Role of ULB: The ULB shall commit to all air quality targets mentioned for the city under NCAP. City specific interventions and action plans will be formulated by the ULB with advice from IoR. ULB shall update IoR on all progress made so far and consult them on all future activities undertaken as a part of NCAP.

3. Conflict of Interest

Since, the current pool of expertise in air quality domain is limited, it is desirable to include institutions/scientist/faculty members with a proven record in this domain as IoRs, even if they are a part of the NKN. A faculty/scientist affiliated to an IoR will not be involved in the decision making for the activities carried out by the IoR. That is, whenever an NKN Nodal Faculty is approached to provide their consulting services as a nodal faculty/Principal Investigator (P.I.) of their affiliated IoR, they will recuse themselves from the agenda and the proposal will be reviewed by Nodal Faculty experts of any other NKN institute, and not by themselves.

4. Method of Cooperation/Coordination

Whereas the parties to this MoU agree to co-operate in specific assignment(s); they shall share relevant information and experience in their possession with a view to achieve the mutually beneficial and technical association and to satisfy the need of the accomplishment of objective of MoU; except information which may be subject of copyright or technology agreements, royalties in licenses in which case the parties may procure the use of such information on commercial terms. Besides this, all the parties would also share the journals, publications, papers etc., published or any data, monitoring report etc. so that, capacity building of all parties/organization takes place to accomplish the objective. All parties shall appoint one member each to coordinate the activities on its behalf.

CPCC: Mr. Sushil Dogra

PU: Dr Suman Mor

Municipal Corporation, Chandigarh: Dr. Amrit

5. Effective date and duration of the MoU

The MoU shall be effective from the date of signing by all the Parties which shall be the Zero Date and shall remain in force till the extent of NCAP. The Parties may extend the term in writing on year-to-year basis subject to the continuation of NCAP scheme.

6. Deliverables

Information about the NKN and scientific work carried out by NKN and IoRs shall be available at: https://www.nkn.urbansciences.in/. Progress of city wise work carried out

IoR in collaboration with SPCB/ ULB shall be updated quarterly in www.nkn.urbansciences.in.

7. Confidentiality

All parties reciprocally guarantee that all technical information and data generated under this MoU shall be treated as confidential and shall not be divulged by any party without prior written consent of the other even after the expiry of this MoU

8. Funding

The expenditure incurred for implementation of the MoU for IoR, ULB and PCC would be met out of NCAP/ Fifteenth Finance Commission funds / any other central or state scheme under implementation for improvement of Air quality available with ULB and PCC

9. In case, there be a dispute relating to any aspect of academic cooperation, all the Parties will resolve the dispute in a spirit of mutual respect, and shared responsibility, failing which, the unresolved difference or disputes shall be referred to the arbitration by a distinguished authority agreed mutually by all the parties and decision by that authority shall be final and binding.

10. Force Majeure

Neither party shall be held responsible for non-fulfillment of their respective obligations under this agreement due to exigency of one or more of the force majeure events such as but not limited to act of God, War, Flood, Earthquakes, Strikes, Lockouts, Epidemics, Riots, Civil Commotion, etc., provided on the occurrence and cessation of any such events, the party effected thereby shall give a notice in writing to the other party within one month of such occurrence or cessation. If the force majeure conditions continue beyond six months, the parties shall jointly decide about the future course of action.

11. Modifications and Amendments:

Modifications and Amendments to this MoU, if any, shall be made in writing by mutual consent of all the parties."

For and on behalf of CPCC	For and on behalf of Panjab University Chandigarh	For and on behalf of ULB
Signature	Signature	Signature
Name SUSHIL DOGRA	Name VIKRAM NAYYAR	Name DR. AMRIT
Designation SCIENTIST 'B'	Designation REGISTRAR	Designation MEDICAL OFFICER HEAD
Date 26/03/21	Date 26/03/21	Date 26/03/21
Witness:	Witness:	Witness:

MEMORANDUM OF UNDERSTANDING (MoU)

Between

CENTRAL POLLUTION CONTROL BOARD (CPCB)

And

CHANDIGARH POLLUTION CONTROL COMMITTEE (CPCC)

And

MUNICIPAL CORPORATION CHANDIGARH (MCC)

5784 357

INDIA NON JUDICIAL

Chandigarh Administration

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-CH32278457468935T
Certificate Issued Date	:	29-Dec-2021 11:44 AM
Certificate Issued By	:	chmansaiu
Account Reference	:	IMPACC (GV)/ chimpsp07/ E-SMP KIOSK SEC-27/ CH-CH
Unique Doc. Reference	:	SUBIN-CHCHIMPSP07642904513931 98T
Purchased by	:	RAJESH KUMAR
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	CHANDIGARH POLLUTION CONTROL COMMITTEE
Second Party	:	MUNICIPAL CORPORATION CHANDIGARH
Stamp Duty Paid By	:	CHANDIGARH POLLUTION CONTROL COMMITTEE
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (hereinafter referred to as MoU) is made on this ...2nd... **Day of** ...March... **2022** at ...CPCB Delhi... AM/PM.

Between

Central Pollution Control Board, having its office at **Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi -110032, India**, hereinafter referred to as 'CPCB', of the FIRST PARTY,

And

Chandigarh Pollution Control Committee, having its office at **Paryavaran Bhawan, Sector 19-B, U.T. Chandigarh, India** hereinafter referred to as 'CPCC', of the SECOND PARTY.

And

Municipal Corporation Chandigarh, having its office at **New Deluxe Building, Sector 17, Chandigarh, India** hereinafter referred to as 'MCC', of the THIRD PARTY.

0012782061

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

1. INTRODUCTION/ BACKGROUND

6.1 The National Clean Air Programme (NCAP) is a comprehensive time bound action programme launched by Ministry of Environment, Forest and Climate Change (MoEF&CC) in January 2019 with an objective to improve air quality both at regional and urban scales. 124 non-attainment cities (NACs) have been identified on the basis of non-conforming to National Ambient Air Quality Standards (NAAQS) for 5 consecutive years.

6.2 42 million Plus Cities have identified by Fifteenth Finance Commission based on their population for air quality improvement. Out of 42 Cities 34 cities are common with NCAP cities (NACs). Since the objective is same that is to improve air quality, all 132 cities are considered as a Non-Attainment Cities for monitoring purpose. Other than 34 NACs identified as nodal ULBs for Urban Agglomeration (UA) under fifteenth finance commission, 8 NACs are also part of 42 UAs as per census 2011. The 8 NACs are also not considered for allocation of funds under NCAP.

2. OBJECTIVE

2.1 The specific objective of this MoU is to comply with the conditions as mentioned in the guidelines of NCAP.

2.2 The purpose of this MoU between the parties is implementation of target-based city specific year-wise action plan approved by CPCB to meet the objective of NCAP.

2.3 This MoU will govern the quantum of funds to be released consequent upon fulfilment of criteria as defined in the NCAP guidelines.

2.4 Recognizing the variance on the outcome arising from other than the output of CAP approved by CPCB and also on the basis of findings obtained from scientific studies such as Source Apportionment Studies, Emission Inventories and any other dynamic situation, it has been agreed by all parties that the CAP and yearly outcome targets will be reviewed in FY 2022-23.

3. GUIDING PRINCIPLES & GENERAL CONDITIONS

3.1 For guiding principles refer para 6 of guidelines for fund utilisation under NCAP.

4. ANNUAL TARGET FOR REDUCTION IN PM10 CONCENTRATION

4.1 The city wise targets for reduction of PM10 concentrations for year 2021-22 to 2025-26 are fixed based on PM10 concentration levels in year 2019-20 and possibility of achieving maximum reduction on best effort basis. Accordingly, CPCB has determined targets of reduction of PM10 levels in consultation with SPCBs.

4.2 Air quality data consideration factors may consider:

- Integration of Manual Monitoring Stations and Continuous Ambient Air Quality Station' daily average data.
- Data unavailable for a few days were computed using linear interpolation method. However, data missing continuously for more than 30 days is not considered.
- ±2 σ is considered for removing outliers.
- If cities with less than 75% of data are available for particular Quarter, reported data for the particular quarter is not considered for reporting.

4.3 The city specific targets for reduction in PM10 concentration for FY 2021-22 to 2025-26 is given below:

Sample- **city specific targets**

City	PM_{10} Conc. (2019-20)	Annual Targets of reduction of P M_{10} Concentration					Expected reduction in 5 years	Expected level in 25-26
		2021-22	2022-23	2023-24	2024-25	2025-26		
Chd.	88	5	4	5	5	4	23	65

5. COOPERATION/ COORDINATION BETWEEN THE PARTIES–

5.1 Whereas the parties to this MoU agree to co-operate in specific assignment(s); they shall share relevant information and experience in their possession with a view to achieve the mutually beneficial and technical association and to satisfy the need of the accomplishment of objective of MoU; except information which may be subject of copyright or technology agreements, royalties in licenses in which case the parties may procure the use of such information on commercial terms.

5.2 All the parties would share the journals, publications, papers etc., published or any data, monitoring report etc. so that, capacity building of all parties/organization takes place to accomplish the objective.

6. ROLES AND RESPONSIBILITIES OF PARTIES

6.1 Central Pollution Control Board

6.11 CPCB shall be the nodal Agency for NCAP for monitoring and review of utilization of NCAP funds and carrying out assessment of performance of cities for release of subsequent grants as per the approved guidelines.

6.12 Plan and cause to be executed a nation-wide programme for the prevention, control or abatement of air pollution:

6.13 Provide technical assistance and guidance to the CPCC, carry out and sponsor investigation and research relating to problems of air pollution, and for their prevention, control or abatement;

6.14 Collect, compile and publish technical and statistical data relating to air pollution, etc.

6.15 The committees constituted by MoEF&CC for implementation of NCAP will be mandated for direction, support, review and monitoring of utilization of NCAP funds for improvement of ambient air quality as per the targets.

6.16 The Committees are as follows:

At Central Level

1. Steering Committee: Secretary MoEF&CC
2. Monitoring Committee: Jt. Secretary (CP) MoEF&CC
3. Implementation Committee: Chairman (CPCB)

At State Level

1. Steering Committee: Chief secretary
2. Monitoring Committee: Principal Secretary, Environment of the State Government
3. Implementation Committee: DM or the Commission of the Municipal Corporation.

6.2 Chandigarh Pollution Control Committee

6.11 Inspect air pollution control areas for the purpose of assessment of quality of air therein and to take steps for the prevention, control or abatement of air pollution in such areas.

6.12 Monitor the compliance of the standards, close down a defaulting industrial plant.

6.13 Collect samples of air pollutants and to analyse the same for specific parameters.

6.14 CPCC will submit, utilization certificates to CPCB for further submission to MoEF&CC. CPCC should submit consolidated UCs to CPCB.

6.15 Collaborate with Central Pollution Control Board in organizing the training of persons engaged relating to prevention, control or abatement of air pollution and to organize mass education programme relating thereto.

6.3 Municipal Corporation Chandigarh

6.11 Convergence of Funds from other Schemes of State Government Schemes

6.12 Allocation of financial resources for the identified activities as

identified in City Action plan

6.13 City specific action plan for e-mobility

6.14 Development of Air quality monitoring cell

6.15 Strict enforcement of Solid Waste Management Rules

6.16 Development and effective implementation of SOPs for dust mitigation in C&D operations

6.17 Banning of open burning of coal/ biomass/ plastic/ rubber and miscellaneous waste

6.18 Rapid augmentation of charging infrastructure for electric vehicles

6.19 Greening and landscaping of all the major arterial roads and national highways after identification of major polluting stretches submission of utilization certificate and deposition of accrued interest on unspent balance.

7. COMMENCEMENT AND AMENDMENT OF MoU

7.1 This MoU shall come into force upon affixing the signatures of the representatives of the parties and shall remain effective for five (5) years with effect from the date of signing.

7.2 MoU shall be valid for the period of 2021-2026 for allocation of funds and for the period of 2021-2027 for performance assessment.

7.3 MoU can be further extended with consent of all parties on mutually agreed terms and conditions.

7.4 The progress of this MoU will be monitored by CPCB on yearly basis.

7.5 Modifications to this MoU, if any, shall be made by mutual agreement and any amendment of extension/cessation to this MoU may be formalised by the exchange of letters between the parties.

8. AUDIT BY THE COMPTROLLER AND AUDITOR GENERAL:

8.1 The Comptroller and Auditor General of India will audit the release and transfer of the grant-in-aid.

9. DISPUTES AND TERMINATION OF MoU

In the event of any dispute, differences including breach and termination of the MoU or claim arising out of or relating to the present MoU, such event shall be resolved amicably by mutual consultation. If, such mutual consultation fails, then the matter shall be referred to arbitration of the sole arbitrator to be appointed by Secretary to the Government of India, Ministry of Environment, Forest and Climate Change. The arbitrator shall pass their award in writing with reason. The venue of such arbitration shall be at Delhi, India. The cost of the arbitration shall be shared equally by the parties in the MoU. However, expenses incurred by each party in connection with the preparation, presentation shall be borne by the party itself. Subject as aforesaid, provision of the Arbitration & Conciliation

Act, 1996, as amended from time to time and the Rules made thereunder and for the time being in force shall apply to the arbitration proceedings under the clause.

- The Court of Delhi, India shall be exclusive jurisdiction in all matters or disputes arising under or in respect of this MoU.
- The MoU shall be governed by the Indian Contract Act, 1872, The Arbitration & Conciliation Act, 1996 and other relevant laws of India for the time being in force as amend from time to time.

10. FORCE MAJEURE

10.1 "Event of Force Majeure" means an event beyond the control of the Parties, which prevents a Party from complying with any of its obligations under this Contract, including but not limited to:

10.1.1 act of God (such as, but not limited to, fires, explosions, earthquakes, drought, tidal waves and floods);

10.1.2 war, hostilities (whether war be declared or not), invasion, act of foreign enemies, mobilization, requisition, or embargo;

10.1.3 rebellion, revolution, insurrection, or military or usurped power, or civil war;

10.1.4 contamination by radio-activity from any nuclear fuel, or from any nuclear waste from the combustion of nuclear fuel, radio-active toxic explosive, or other hazardous properties of any explosive nuclear assembly or nuclear component of such assembly;

10.1.5 riot, commotion, strikes, go slows, lock outs or disorder, unless solely restricted to employees of the Supplier or of his Subcontractors; or

10.1.6 acts or threats of terrorism.

10.2 Neither party shall be considered in breach of this Contract to the extent that performance of their respective obligations (excluding payment obligations) is prevented by an Event of Force Majeure that arises after the Effective Date.

10.3 The occurrence and cessation of any such events, the party affected thereby shall give a notice in writing to the other parties within one month of such occurrence or cessation.

10.3.10 The period for implementation and validity of the MoU provisions shall be extended by a period of time equal to the period of interruption caused by an Event of Force Majeure, the period shall be mutually agreed by all parties.

11. HEADINGS

Headings contained in this MoU are included for convenience and reference only and shall not affect in any way the interpretation thereof.

12. EFFECTIVE DAY OF MoU

This MoU will be effective from **22.02.2022 to 31.03.2026**.

For and on behalf of	For and on behalf of	For and on behalf of
CPCB	***CPCC***	***MCC***
(Member Secretary)	**(Member Secretary)**	**(Commissioner)**
Name: **Dr. Prashant Gargava**	Name: **Debendra Dalai, IFS**	Name: **Anindita Mitra, IAS**
Designation: **Member Secretary**	Designation: **Member Secretary**	Designation: **Commissioner**
Date:	Date: 08/03/2022	Date: 08/03/2022
Witness:	Witness: **Sushil Dogra,** Scientist "B", CPCC	Witness: Surender Singh O/O Commissioner

FORM GFR 12 – A

[(See Rule 238 (1)]

FORM OF REVISED UTILIZATION CERTIFICATE FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION

UTILIZATION CERTIFICATE FOR THE YEAR **2019-2020** in respect of recurring/non-recurring GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme: **National Clean Air Programme**

2. Whether recurring or non-recurring grants: **Recurring**

3. Name of the Grantee Org.: **Central Pollution Control Board**

4. Grants position at the beginning of the financial year -

(i) Cash in Hand/Bank : NIL
(ii) Unadjusted advances: NIL
(iii) Total: NIL

5. Details of grants received, expenditure incurred and closing balances: (Actuals)

Unspent Balances of Grants received years [Figure as at Sl. No. 3(iii)]	Interest Earned thereon	Interest deposited back to the Government	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
1	2	3	4			5	6	7
	(2019-20)		Sanction No. (i)	Date (ii)	Amount (iii) (in Lakhs)		Lakh Rs	Lakh Rs
326.99	**9.87**	**NA**	**B-16017/41/2019-CPA**	**5/8/2019**	**Rs. 828.00**	**Rs 828.00**	**501.01**	**336.86**

Component wise utilization of grants:

Grant-in-aid–General (in Lakh)	Grant-in-aid– Salary (in Lakh)	Grant-in-aid–creation of capital assets (in Lakh)	Total (in Lakh)
171.34	**7.90**	**321.77**	**501.01**

Details of grants position at the end of the year

(i) Cash in Hand/Bank – **336.86 Lakhs**
(ii) Unadjusted Advances- NIL
(iii) Total- **336.86 Lakhs**

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

(i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
(ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
(iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
(iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
(v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
(vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
(vii) It has been ensured that the physical and financial performance under **National Clean Air Programme** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
(viii)The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)

(ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure –II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date: **25.01.2022**

Place: **Chandigarh**

Signature with seal

Name: Swapan Kumar Dalapati
Accountant

Signature with seal

Name: Sushil Dogra, Scientist B
Dealing officer

Signature with seal

Name: Devendra Dalai, IFS
Head of the Organization

FORM GFR 12 – A

[(See Rule 238 (1)]

FORM OF UTILIZATION CERTIFICATE FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION

UTILIZATION CERTIFICATE FOR THE YEAR **2020-2021** in respect of recurring/non-recurring GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme: **National Clean Air Programme (NCAP)**
2. Whether recurring or non-recurring grants: **Recurring**
3. Name of the Grantee Org.: **Central Pollution Control Board**
4. Grants position at the beginning of the financial year **2020-2021**
   (i) Cash in Hand/Bank: **336.86 Lakh**
   (ii) Unadjusted advances: **NIL**
   (iii) Total: **336.86 Lakh**
5. Details of grants received, expenditure incurred and closing balances: (Actuals)

Unspent Balances of Grants received years [figure as at Sl. No. 3 (iii)]	Interest Earned thereon	Interest deposited back to the Govt.	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
1	2	3	4			5	6	7
	(2020-2021)		Sanction No. (i)	Date (ii)	Amount (iii) (in Lakhs)		Lakh Rs	Lakh Rs
336.86 Lakh	**15.26**	**NIL**	**B-16017/41/2019-CPA**	**5/8/2019**	**500.00**	**Rs 852.12**	**582.20**	**269.92**

Component wise utilization of grants:

Grant-in-aid–General (in lakh)	Grant-in-aid– Salary (in lakh)	Grant-in-aid–creation of capital assets (in lakh)	Total (in lakh)
96.04	**16.44**	**469.72**	**582.20**

Details of grants position at the end of the year

(i) Cash in Hand/Bank: **269.92 Lakh**

(ii) Unadjusted Advances: **NIL**

ii) Total: **269.92 Lakh**

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

(i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.

(ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.

(iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.

(iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.

(v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.

(vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.

(vii) It has been ensured that the physical and financial performance under **National Clean Air Programme (NCAP)** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.

(viii) The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/ Department concerned as per their requirements/ specifications.)

(ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure –II (to be formulated by the Ministry/Department concerned as per their requirements/ specifications).

Date: 02.08.2021
Place: Chandigarh

Signature with seal

Name: Swapan Kumar Dalapati
Accountant

Signature with seal

Name: Sushil Dogra, Scientist B
Dealing Officer

Signature with seal

Name: Debendra Dalai, IFS
Head of the Organisation
Member Secretary
Chandigarh Pollution Control Committee
Chandigarh Administration

FORM GFR 12 – A

[(See Rule 238 (1)]

FORM OF REVISED UTILIZATION CERTIFICATE FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION

UTILIZATION CERTIFICATE FOR THE YEAR **2021-2022** in respect of recurring/non-recurring GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme: **National Clean Air Programme**

2. Whether recurring or non-recurring grants: **Recurring**

3. Name of the Grantee Org.: **Central Pollution Control Board**

4. Grants position at the beginning of the financial year -

(i) Cash in Hand/Bank : 269.92 Lakhs
(ii) Unadjusted advances: NIL
(iii) Total: 269.92 lakh

5. Details of grants received, expenditure incurred and closing balances: (Actuals)

Unspent Balances of Grants received years [Figure as at Sl. No. 3(iii)]	Interest Earned thereon	Interest deposited back to the Governme nt	Grant received during the year			Total Availab le funds (1+2-3+4)	Expendit ure incurred	Closing Balance s (5-6)
1	2	3	4			5	6	7
			Sanctio n No. (i)	Da te (ii)	Amou nt (iii) (in Lakhs)		Lakh Rs	Lakh Rs
269.92	**–**	**15.26**	**B-16017/41/2019-CPA**	**5/8/2019**	**NIL**	**254.66**	**85.10**	**169.56**

Component wise utilization of grants:

Grant-in-aid–General (in Lakh)	Grant-in-aid– Salary (in Lakh)	Grant-in-aid–creation of capital assets (in Lakh)	Total (in Lakh)
71.78	**13.32**	--	**85.10**

Details of grants position at the end of the year

(i) Cash in Hand/Bank – **169.56 Lakhs**
(ii) Unadjusted Advances- NIL
(iii) Total- **165.56 Lakhs**

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

(i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
(ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
(iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
(iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
(v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
(vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
(vii) It has been ensured that the physical and financial performance under **National Clean Air Programme** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
(viii)The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)

(ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure –II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date: **22.02.2022**

Place: **Chandigarh**

Signature with seal

Name: Swapan Kumar Dalapati
Accountant

Signature with seal

Name: Sushil Dogra, Scientist B
Dealing officer

Signature with seal

Name: Debendra Dalai, IFS
Head of the Organization
Member Secretary
Chandigarh Pollution Control Committee
Chandigarh Administration

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: **Meghalaya**

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Desired Template for preparation of SAP forwarded to concerned Departments. Some information is received and some information is awaited.
2	City-wise action plan for next year	Under preparation
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Yet to be uploaded
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Current quarterly progress report to be uploaded
5	Creation of Air quality monitoring cell	Created.
6	Status of Air quality monitoring network	Established. AQM Stations – 2 no.
7	Status of studies (SAS, EI)	Work order issued/Study to be started soon.
8	MoU signed with IoRs	Signed on 24th November 2021
9	Year-wise improvement in air quality status in comparison with 2019	2020- air quality is improved. 2021-Slightly increased in PM10 concentration.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Quarterly All the concern Deptt to submit status report on physical progress. Deptt/Agency, who received fund under NCAP need to submit physical and financial achievements. Desired progress report to be completed as earliest.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Under process
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Not applicable
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Not applicable
14	Performance Assessment of cities under NCAP by CPCB	

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	3,00,00,000/-
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	1,96,98,200/-
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	3,00,00,000/-
4	Left out funds with SPCBs	1,03,01,800/-
5	City wise Utilization Certificates already submitted	Submitted
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Submitted
7	Carry forward requested	Yes
8	Accrued Interest on unspent balance deposited	6,56,296/-
9	Opening of separate accounts at state and city level	Yes. Savings Acc. 40601011000377 1


THANK YOU

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State:Punjab

Presentation by Punjab on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	• The stakeholder departments had already been requested to provide the information. • The meeting under the chairmanship of Chairman PPCB was convened on 25.03.2022 wherein all the stakeholder departments attended the meeting and ensured to submit the requisite information shortly. • Timeline: 15.05.2022
2	City-wise action plan for next year	The city-wise Clean Air Action plan has already been prepared and monitored and implemented. The Hot Spots and other necessary actions identified in SA Study conducted by IIT Delhi will be included in the action plans.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	The micro action plans of 4 Cities- Patiala, Amritsar, Jalandhar and Ludhiana uploaded on PRANA. The micro action plan for the remaining cities and action plan of all the NACs will be uploaded by 30.04.2022.

4	**Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal**	**The Activities and progress report of all the NACs will be uploaded by 31.05.2022**
5	Creation of Air quality monitoring cell	Yes. The air quality monitoring cell at ULB level in all the 9 NACs has been established.
6	Status of Air quality monitoring network	Annexure-A
7	Status of studies (SAS, EI)	• The Board has signed MoU with IIT Delhi for SAS for 7 out of 9 NACs. • The IIT Delhi has completed the work for SAS of 5 cities (Jalandhar, Nangal, Khanna, Mandi Gobindgarh, Dera Baba Nanak). • The SAS of Ludhiana has been got conducted from PSCST & TERI. • The SAS of Ludhiana & Jalandhar has been sent to CPCB • The SAS of Khanna, Mandi Gobindgarh, Dera Baba Nanak is to be placed before the state level expert committee for its Peer review. • The draft report of SAS of Dera Bassi & Patiala has been received from IIT Delhi and final reports will be received within 1 months. • The MoU will be signed with IIT Delhi for SAS of Amritsar shortly
8	**MoU signed with IoRs**	**The Mou has been signed with IoRs for all the 9 NACs.**
9	Year-wise improvement in air quality status in comparison with 2019	Annexure-B

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Annexure- C
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Yes, MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for 7 NACs for release & fund utilisation under NCAP issued by MoEF&CC.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Yes, MoU signed between MoEF&CC, State Government, and ULB for 2 NACs as per Operational Guidelines issued by DoE, MoF
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Yes , Performance Assessment of cities (Ludhiana & Amritsar) under XV-FC has been conducted by SLMIC.
14	Performance Assessment of cities under NCAP by CPCB	Yes, Performance Assessment of cities under NCAP has been conducted by CPCB.

Presentation by Punjab on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	• FY 2019-20 = 12.48 cr • FY 2020-21 = 15.04 cr • FY 2021-22 = NIL
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	• FY 2019-20 = Nil • FY 2020-21 = Funds utilized by the Board Rs.49,70,869/- Fund transferred Rs. 4.20cr. (Rs. 2.10 cr to MC Ludhiana & 2.10 cr to MC Amritsar) • FY 2021-22 = Funds transferred 12.11 cr Funds utilized by the Board Rs. 1.00 Cr.
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Approx. 80 Lakhs (Payment for SA Study ~ 20 Lakhs, Data Dissemination ~ 60 Lakhs)
4	Left out funds with SPCBs	Funds with Board Rs. 9.70 cr and Funds disbursed to the stakeholder departments Rs. 16.31 cr
5	City wise Utilization Certificates already submitted	Submitted up to January 2022
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Already Submitted.
7	Carry forward requested	Under process.
8	Accrued Interest on unspent balance deposited	Accrued Interest on unspent balance with PPCB up to 30.09.2021 deposited with CPCB.
9	Opening of separate accounts at state and city level	• Separate accounts opened at city level by ULBs for NCAP funds. • Separate account opened by the PPCB at Head Office for all 9 NACs for NCAP funds.


THANK YOU

Annexure-A

S#	Name of City / Town	Population 2011 Census	CAAQMS		Manual Stations	
			Existing Station	Required Station	Existing Station	**Required Station**
1	Dera Bassi	26295	0	1	2	**0**
2	Gobindgarh	73130	1	0	3	**0**
3	Jalandhar	862886	1	0	4	**0**
4	Khanna	128137	1	0	3	**0**
5	Ludhiana	>1000000	1	0	4	**0**
6	Naya Nangal	41172	0	1	2	**0**
7	Dera Baba Nanak	6394	0	1	1	**0**
8	Patiala	406192	1	0	3	**0**
9	Amritsar	>1000000	1	0	3	**0**
	Total		**6**	**3**	**25**	**0**

Annexure-B

Comparativie AQI Status of 6 Cities of Punjab

Amritsar Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	41	55	38	4
Satifactory	177	162	181	29
Moderate	115	112	131	50
Poor	26	26	11	1
Very poor	6	5	0	0
Severe	0	0	0	0
Total Numbers of Days	365	360	361	84

Ludhiana Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	17	80	40	4
Satisfactory	202	178	153	25
Moderate	108	75	128	53
Poor	32	30	40	4
Very poor	5	3	3	0
Severe	0	0	0	0
Total Numbers of Days	364	366	364	86

Mandi Gobindgarh Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	57	54	50	5
Satisfactory	88	78	120	16
Moderate	152	152	139	48
Poor	52	64	42	15
Very poor	14	6	8	0
Severe	1	0	0	0
Total Numbers of Days	364	354	359	84

Patiala Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	57	108	61	6
Satisfactory	119	137	97	32
Moderate	158	95	163	46
Poor	21	22	35	2
Very poor	7	3	5	0
Severe	1	0	0	0
Total Numbers of Days	363	365	361	86

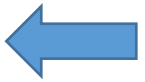
Jalandhar Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	8	79	35	3
Satifactory	117	148	143	35
Moderate	210	111	144	48
Poor	25	26	39	0
Very poor	5	2	3	0
Severe	0	0	0	0
Total Numbers of Days	365	366	364	86

Khanna Comparative AQI status (Number of Days)

	2019	2020	2021	2022
Good	65	62	36	5
Satisfactory	181	183	153	28
Moderate	94	92	147	45
Poor	18	23	24	5
Very poor	5	3	1	0
Severe	0	0	0	0
Total Numbers of Days	363	363	361	83

NOTE* All sites data till 27th March 2022 (86 Days).



Annexure-C

The Detail of District Level Meetings held under Action Plan Clean Air for all 09 Non-Attainment Cities is as under:

S. No.	Name of the City	No. of meetings held From Feb 2019 - Feb 2022
1.	Ludhiana	**11**
2.	Amritsar	**10**
3.	Jalandhar	**11**
4.	Patiala	**12**
5.	Naya Nangal	**17**
6.	Dera Bassi	**09**
7.	Mandi Gobindgarh	**11**
8.	Khanna	**11**
9.	**Dera Baba Nanak**	**06**

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Uttar Pradesh

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Draft Template of State Action Plan of Uttar Pradesh has been prepared with consultation of concerned department. It will be submitted to Ministry after due approval from Government of Uttar Pradesh.
2	City-wise action plan for next year	City-wise Action Plan has been prepared and uploaded on PRANA portal.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Micro action plan of 17 NACs have been filled and uploaded on PRANA portal. The amended micro action plan as per the template/ evaluation sheet provided by CPCB is being uploaded on PRANA portal.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal will be uploaded after due approval of Micro Plans from DEC & AQMC.
5	Creation of Air quality monitoring cell	Air quality monitoring cell has been constituted in all 17 NACs
6	Status of Air quality monitoring network	Attached as Annexure 6
7	Status of studies (SAS, EI)	Completed- 03 (Agra, Kanpur and Ghaziabad) In Progress – 08 MoU/ Tender stage – 06
8	MoU signed with IoRs	MoU signed with IoRs in all 17 NACs and sent to CPCB
9	Year-wise improvement in air quality status in comparison with 2019	Attached as Annexure

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Implementation committee are functional in 05 cities i.e. Moradabad, Kanpur, Meerut, Lucknow & Varanasi out of 17 NACs. No information received from rest of the cities.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	MoU Signed and Submitted for all the 10 cities under NCAP
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoEF	MoU Signed and Submitted for all the 07 cities under XV-FC
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Performance Assessment of cities/UAs for all the 07 cities (under XV-FC) submitted to Ministry by SLMIC.
14	Performance Assessment of cities under NCAP by CPCB	Performance Assessment of cities under NCAP is to be submitted by CPCB.

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**FY 2019-20:** Rs 48.47 Cr. **FY 2020-21:** Rs 12.16 Cr. **Total:** Rs 60.63 Cr.
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	**FY 2019-20**: NIL **FY 2020-21**: Rs 10.05 Cr. **FY 2021-22**: Rs 20.51 Cr. (up to 29.03.2021) **Total:** Rs 30.56 Cr (**50.41 %**)
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**Nil**
4	Left out funds with SPCB/ULBs	Rs 30.07 Cr
5	City wise Utilization Certificates already submitted	Yes
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	City wise Utilization Certificates submitted for 2019-20 & 2020-21 funds.

Status of financial progress under NCAP

S. No.	Activities	Status
7	Carry forward requested	Carry forward of amount Rs 30.07 Cr is required for the FY 2022-23.
8	Accrued Interest on unspent balance deposited	Accrued Interest on unspent balance amount of **Rs 1.65 Cr.** deposited back to CPCB for the FY-2021-22.
9	Opening of separate accounts at state and city level	Separate Accounts of 14 NACs are opened & details sent to CPCB. Account opening for NOIDA is under process.

Presentation by State on Status of financial progress under XV-FC

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Status of financial progress under XV-FC

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	FY 2019-20 –Rs 330.00 Lacs FY 2020-21 –Rs 189.75 Lacs FY 2021-22 –Rs 45.45 Lacs **Total: Rs 565.20 Lacs**
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	**FY 2019-20** Actual Expenditure: Rs Nil Committed Expenditure: Rs Nil Total Expenditure: Rs Nil **FY 2020-21** Actual Expenditure: Rs **71.25** Lacs (**13.7%**) Committed Expenditure: Rs 448.50 Lacs Total Expenditure: Rs 519.75 Lacs **FY 2021-22** Actual Expenditure: Rs **228.58** Lacs (**43.98%**) Committed Expenditure: Rs 296.77 Lacs Total Expenditure: Rs 525.35 Lacs (Total Exp.- **57.69 %**)
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**FY 2019-20** Actual Expenditure: Rs Nil Committed Expenditure: Rs Nil Total Expenditure: Rs Nil **FY 2020-21** Actual Expenditure : Rs 71.25Lacs Committed Expenditure: Rs 448.50 Lacs Total Expenditure: Rs 519.75 Lacs

Status of financial progress under XV FC

S. No.	Activities	Status
4	Left out funds with ULBs	Rs.296.77 + 45.45 Lacs
5	City wise Utilization Certificates already submitted	1-D/768/NA/NCAP/PRO/20-21, 16-12-20 2-D/915/NA/PRO/20-21, 27-2-21 3-D/06/NA/AA/PRO/21-22, 03-04-2021 4-D/24/NA/NCAP/21-22, 07-05-21 5-D/99/NA/NCAP/PRO/21-22, 20-07-21 6-D/194/NA/PRO/21-22, 14-12-21
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Nil
7	Carry forward requested	Rs. 342.22 Lacs
8	Accrued Interest on unspent balance deposited	Rs. 16.79 Lacs
9	Opening of separate accounts at state and city level	

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POINT-WISE COMPLIANCE REPORT OF AGENDA POINTS RELATED TO UTTAR PRADESH POLLUTION CONTROL BOARD

1. Confirmation of minutes of 3rd meeting of steering committee

Agenda. No.	AGENDA	UPPCB Compliance
I	Confirmation of the minutes of 2nd Steering Committee of NCAP held on 12th June 2020	Confirmation of the minutes of 2nd Steering Committee has already been incorporated to CPCB
II	Inclusion of 2 new cities and 8 more million plus cities under non-attainment category of NCAP	Not Applicable for Uttar Pradesh
III	Presentation by MoEF&CC on:	
(i)	Guidelines for release and fund utilisation under NCAP	Yes
(ii)	Guidelines for evaluation of performance of cities for release of FFC grants. (a) The committee was apprised of the Guidelines for evaluation of performance of cities for release of FFC grants as given in Annexure III. (b) The committee took note of the aforesaid guidelines. (c) The committee was informed that as per the above Guidelines, a State Level Monitoring and Implementation Committee shall be constituted, preferably under the chairmanship of Chief Secretary of State Government. The State shall have flexibility in modifying the constitution of the committee as per their needs and requirements.	Yes
(iii)	Convergence of Central Schemes and Programmes for air quality improvement in the cities.	Convergence of Central Schemes and Programmes for air quality improvement in the cities will be submitted after consultation with concerned stakeholders.
IV	Approval of annual allocation of funds to non-attainment cities (NAC) under NCAP	CPCB has provided the details in the 3rd Steering Committee meeting.

2. Status on progress of Implementation of NCAP and XV-FC

S. No.	Status of City Action	Prepared and approved
1.	Status of Micro level Planning	Micro level plan of all 17 NACs has been sent to CPCB after amendment as per the suggestions/recommendations of CPCB.
2.	Source Apportionment Study	Source Apportionment Study of 3 cities: Agra, Kanpur and Ghaziabad completed and reviewed by 'Peer Review Committee' constituted by the Board. The reviewed comments/Suggestions of 'Peer Review Committee has been sent to CPCB and also endorsed to related institutions for necessary actions.
3.	Identification of Hot Spots	Identified
4.	ERS/GRAP	Applicable to all 17 NACs
5.	PGRS	Developed and functional in all 17 NACs
6.	Constitution of AQMC	Constituted in all 17 NACs
7.	Constitution of City Implementation Committee	Constituted in 17 NACs
8.	MoU Signing with IoR	MoU Signed
9.	Signing of MoU between CPCB, SPCB and ULB	Signed for 10 cities under NCAP.
10.	Submission of Performance Assessment Report as per operational Guidelines of DOE for XV-FC funded million plus city.	Submitted to MoEF&CC.

11	Installation and Connection of CAAQMS and Manual Stations	NACs	CAAQMS			Manual		
			Installed/Under Installation	To be installed (as per CPCB Guidelines)	Gap	Installed	To be installed (as per CPCB Guidelines)	Gap
		Agra	6	5	0	6	3	0
		Prayagraj	3	5	2	5	3	0
		Ghaziabad	4	5	1	4	3	0
		Kanpur	3	5	2	8	3	0
		Lucknow	6	5	0	8	3	0
		Varanasi	4	5	1	5	3	0
		Anpara	0	1	1	2	3	1
		Bareilly*	2	3	1	2	3	1
		Firozabad	2	3	1	3	3	0
		Gajraula	0	1	1	2	3	1
		Jhansi	1	3	2	2	3	1
		Khurja*	1	1	0	2	3	1
		Moradabad	6	3	0	2	3	1
		Noida	4	3	0	4	3	0
		Raebareli	0	1	1	3	3	0
		Meerut	3	5	2	2	3	1
		Gorakhpur	1	3	2	3	3	0
		Total	**46**	**57**	**17**	**63**	**51**	**7**
		* CAAQMS under Installation						

3. Status of Fund utilisation under NCAP & XV-FC

S. No.	Parameters	Status
1	Fund received during FY 2019-20 and FY 2020-21	**FY 2019-20:** Rs 48.47 Cr.
		FY 2020-21: Rs 12.16 Cr.
		Total: Rs 60.63 Cr.
2	Fund Utilized during FY 2019-20, FY 2020-21 and FY 2021-22 (29.03.2022)	**FY 2019-20**: NIL
		FY 2020-21: Rs 10.05 Cr.
		FY 2021-22: Rs 20.51 Cr.
		Total: Rs 30.56 Cr. **(50.41%)**

4. Progress of NCAP portal- PRANA including

✓ **Status of micro action plans:** Micro action plan of 17 NACs have filled on PRANA portal. CPCB has suggested for rectifying/editing certain information of Micro action plans which have been uploaded on PRANA portal but owing to certain technical problems the rectification/editing of information is not being possible. This information has already conveyed to CPCB. As per the discussion with CPCB, it has informed by CPCB that the

gaps in the filled micro plans will be possible to edit after 25.03.2022 on PRANA portal. After proper functioning of PRANA portal, the information will uploaded accordingly.

- ✓ **Line Ministries action plans:** Not applicable
- ✓ **State action plans and other features:** Draft copy of template of State Action Plan of Uttar Pradesh has been prepared with consultation of concerned department and sent to CPCB vide letter No. H72604/C-1/NCAP/सा-727/2022dated 09.03.2022. It will be submitted to Ministry after due approval from Government of Uttar Pradesh.

5. Any other agenda items with permission of Chair

State Action Plan
Of
UTTAR PRADESH

UTTAR PRADESH POLLUTION CONTROL BOARD

Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh. 226010

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1. Industrial Emissions

S. No.	Activities	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for permitting new industries in Critically Polluted Areas (CPAs)	UPPCB laid down standards for stack emission, effluent discharge, and mitigation measures to control Air, Water & Land pollution for new proposed/expansion in red and orange category industries in above mentioned Critically and Severely polluted areas in the State vide OM no. H48273/C-1/NGT-83/2020 dated 27/02/2020. Attached as **Annexure IP1**	Regular Activity	_	_	_	_
2.	Guidelines for laying city gas distribution network	Various Gas agencies are working city specifically in UP and follow the guidelines provided by PNGRB. (https://pngrb.gov.in/eng-web/regulation-cgd.html)	Yes	_	_	_	_

3.	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)	_	_	_	_	_	_
4.	Policy for restriction on usage of Pet coke for industrial use.	Pet coke is not an approved fuel as per UPPCB letter dated 03/09/2021. Attached as **Annexure IP2**	Regular Activity	Nil	No	Nil	Nil
5.	Rules and Regulations on uninterrupted power supply in State/ UT	Electricity (Rights of Consumers) Rules, 2020, provides consumers access to uninterrupted power supply and compensation from electricity distribution companies in case of any supply disruption.	_	_	_	_	-
6.	Policy for use of DG sets	All the DG sets are regulated as per Hon'ble NGT OA No. 17(THC) and OA No. 32(THC) of 2013. Attached as **Annexure IP 3**	_	_	_	_	_
7.	Policy regarding installation of CAAQMS based on	Industries having high emission potential such as power plants, cement	Regular Activity	_	_	_	_

	the emission potential or capacity of air polluting industries.	plants and others are directed to install CAAQMS for which conditions are being imposed in CTO. Wherever industrial emissions are high due to industrial activity specially in vicinity of human settlements in which old units such as sugar mills have been operating from many decades are advised to install CAAQMS by UPPCB. Existing city wise list where CAAQMS installed is annexed as **Annexure IP4**					
8.	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)	Expansion of OCEMS is under consideration depending upon severity of emission from industrial area.	Ongoing activity	_	_	_	_
9.	Mechanisms to control fugitive emissions sources.	Self-Audit Dust control app of UPPCB is already functional for C&D waste management and its	Ongoing activity	_	_	_	_

		expansion to Industrial Area fugitive emission control is under consideration. Pollution control system such as suction hood and separate conduit pipes are installed to trap fugitive emission and treated before discharging into ambient atmosphere.					
10.	Regulations for conversion of brick kilns to clean technologies	Regulated according to MoEFCC notification dated 22/02/2022. Attached as **Annexure IP5**	_	_	_	_	
11.	Regulations for Emission Trading Scheme (ETS)	Subject matter to be decided at Central level.	_	_	_	_	_
12.	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules	There is recycling capacity guidelines for setting up e-waste recycling unit depending upon area of plot as guided by CPCB which is in existence.	Completed	_	_	_	_
13.	Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions	EPA rules are already in place for different sector.	Regular Activity	_	_	_	_

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Target Completed as on date (no.)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
14.	Number of industries in the state complying emission standards	Strict monitoring and continuous inspection regime in place for industries in whole UP. Strict action taken against non-complying industries. No industry without APCDs in UP. As far as no. of units complying is concerned, it is relative term not absolute entity and compliance/non-compliance status is function of time	Regular Activity	_	_	_	_
15.	Inventory of fuel consumed in the industries (type and quantity)	Detailed inventory of type and quantity of fuel consumed in industries district wise is available.	Completed	_	_	_	_
16.	Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG	This aspect depends upon availability of PNG network in districts. In NCR districts of UP, 1599 units converted to	Regular Activity	_	_	_	_

		PNG, wherever PNG network is available. In areas wherever PNG network is not available or units existing in PNG supply network but not converted to PNG currently being guided by Direction no. 53 of CAQM which stipulates timeline 30.09.22 for such industry wherever PNG available to convert to PNG biomass (Clean fuel) which is cleaner fuel by that date. In TTZ all industrial units are running on PNG.					
17.	Number of households shifted to PNG/ LPG	As per PPAC report 357.51 lakhs households in UP has LPG (till 2015).	Completed	_	_	_	_
18.	Any other activity/ project pertaining to industrial emissions	Action is taken against illegal air pollution industries in non-conforming area based upon periodic monitoring conducted by DEC constituted for purpose.	Regular Activity	Nil	No	Nil	Nil

2. Vehicular Emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)	10/15-Year-Old Diesel/Petrol vehicles are being impounded as per the order of NGT (in OA Nos. 21 of 2014) and Hon'ble Supreme Court of India.	Completed	-	-	-	-
2.	Policy for scrapping old vehicles	The policy for scraping old vehicles has been notified on 23rd September 2021 **(Annexure VE 1)**	Completed	-	-	-	-
3.	Policy/ Plan for Li-battery waste management from scrapped vehicles	MoEFCC, GoI, has issued Draft notification on Battery Waste Management Rules, 2020 **(Annexure VE 2)**					
4.	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems	Ongoing **(Annexure VE 3)**	Ongoing	-	-	-	-

5.	Policy for augment e-vehicles	Ongoing **(Annexure VE 4)**	Ongoing	-	-	-	-
6.	Notification and enforcement of PUC norms	Regular activity	Regular activity	Regular activity	-	-	-
7.	Online monitoring of PUC implementation	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database. **(Annexure VE 5)**	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database	*No*	-	-
8.	Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database. **(Annexure VE 6)**	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database	Completed as per the compliance of Hon'ble Supreme Court direction regarding linking of PUC data with VAAHAN database	*No*	-	-

9.	Construction of bypass / ring roads	NHAI & PWD: **(Annexure VE 7)**					
10.	Re-filling Stations retrofitted with Vapor Recovery System	CPCB has issued direction to Indian oil corporation Limited dated 18.09.2020 regarding installation of Vapour recovery system. **(Annexure VE 8)**	-	-	-	-	-
11.	Incentive of setting up R&D facilities related to EVs	-	-	-	-	-	-
12.	Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions	Vehicular emissions standards as per CMVR (1989) are being complied.	-	-	-	-	-

3. Construction & Demolition Waste and Road Dust Management

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for development of projects/ plants for C&D waste management	The Construction and Demolition (C & D) Waste Management Rules, 2016 are NEW rules that were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC). **Annexure- C&D- 1**	Completed	100%	NO	Not Required	Not required
2.	Policy for use of C&D waste in laying and construction of State highways.						
3.	Demand creation for C& D waste and alternative use of C& D waste material						
4.	Schemes for development of green belt/ open spaces and street sides greening on State highways	The National Highways Authority of India (NHAI): Development of green belt is in the scope of EPC Contractor for greening all sides and central verges of Highways.	Ongoing Activity	Nil (Shall be taken up after construction of highway	-	-	-
5.	Penalty provisions for non-compliance of C&D waste	The construction and Demolition waste management, Rules 2016 are being strictly followed. The agencies	Regular Activity	Regular Activity	-	-	-

	management rules at construction sites	working under this office have already been warned to adhere to these rules strictly at the construction sites.					
6.	Maintenance, repair and paving of State highways	Bareilly-Almora Road (SH-37), Length: 54 Kms	Completed	Completed	No	3.55	3.55
		Varanasi-Shakti Nagar Road (SH -5A), Length: 115 Kms	Completed	Completed	No	12.12	12.12
		Muzaffarnagar-Saharanpur Road (SH-59), Length: 52.95 Kms	Completed	Completed	No	7.5288	7.5288
		Pukhrayan-Ghatampur-Bindki Road (S.H.-46), Length: 82.530 Kms	Ongoing	Ongoing	No	11.3645	11.3645
7.	Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways	1. UPPCB has launched dust app www.upecp.in/dustapp for the purpose of dust control self-audit and a public notice was issued u/s 31A of Air act in the newspaper dated 23.09.2020 and through e-advertisement for the same 2.The app is functional since October 2020	Regular activity	100%	NO	Not Required	Not required

		and construction projects have submitted online self dust control audit assessment online.					
8.	Mechanism for development and maintenance of road infrastructures for industrial states and clusters	Maintains roads which are below 60 feet right of way (ROW) which are regularly inspected and maintained. Patch repair, pot holes and resurfacing of roads are being done when it is required. Cluster is existing in NCR district and other district is also maintained.	Regular Activity	Regular Activity	-	-	-
9.	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management	Urban Local Bodies MRSM are deployed for sweeping of roads. Action are being taken as per NGT directions.	On regular Basis.	-	-	-	-

S. No.	**Activities/ Action plan**	**Status of activity (Competed/ ongoing/ To be Started)**	**Target Number (No.)/ (%)**	**Total Capacity (TPD) / Coverage (Acres)**	**Funds Allocated (Rs. crore)**	**Timeline for completion**	**Target Completed as on date**	**Funds Utilized as on date (Rs crore)**

10.	C&D waste processing plants	C&D waste process/ Recycling units – 19 C&D waste storage/ and Reuse – 42 C&D waste Storage, segregation and Reuse (with Machinery)- 18 C&D waste Storage, segregation and Reuse (without Machinery)- 57 **Annexure- C&D- 2**	100%	Approx. 1000 TPD	-	Operational	-	-
11.	Greening of open spaces/ parks developed	The plantation is ongoing activity	Regular Activity	Regular Activity	-	-	-	-
12.	Any other activity/ project pertaining to C&D waste and Road dust management	Dust Control and Management cells have been Constituted in NCR District by depute agency. National Highway Authority of India and Construction agencies, the activities of dust management cell a being submit the report CAQM time to time.						

4. Emissions from burning of waste

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification and Enforcement of municipal solid waste (MSW) management rules	Completed **(Annexure-W-I)**	Not Required	100%	No	Not Required	Not Required
2.	Policy for MSW management	Completed **(Annexure-W-1)**	Not Required	100%	No	Not Required	Not Required
3.	Policy for legacy waste management at dumpsites	Completed **(Annexure-W-1 & W-2)**	Not Required	100%	No	Not Required	Not Required
4.	Policy for implementation of ban on single use plastics	Completed **(Annexure-W-3)**	Not Required	100%	No	Not Required	Not Required
5.	Policy for development and Construction of Waste to Energy Plants	Completed **(Annexure-W-1)-** It is the same Uttar Pradesh Solid Waste Management Policy Notified on 29th June 2018. Which has the provisions of Inviting private investments irrespective of the technology on PPP Mode.	Not Required	100%	No	Not Required	Not Required

	(a) non-recyclable / combustible dry waste						
	(b) Bio- methanation / Bio CNG						
	(c) Composting plant etc.						
6.	Any other Policy / Rules/ Standards/ Guidelines pertaining to MSW Management	CPCB has issued Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) in February, 2019.	Completed	100%	No	Not Required	Not Required

S. No.	**Activities/ Action plan**	**Status of activity (Competed/ ongoing/ To be Started)**	**Target Number (No.)/ (%)**	**Total Capacity (TPD) / Coverage (Acres)**	**Funds Allocated (Rs. crore)**	**Timeline for completion**	**Target Completed as on date**	**Funds Utilized as on date (Rs crore)**
1.	Waste collection status in the city (%)	Ongoing	100 %	14292 TPD	530	Dec 2022	97.15%	Under Compilation
2.	Waste segregation status in the city (%)	Ongoing	100 %	8294 (Wards)	IEC Fund	Dec 2025	68.9%	IEC Fund
3.	Material Recovery Facility	Ongoing – The State Level High Power Committee has approved a comprehensive	652 No.	3260	219	Dec 2023	332 No.	111.8

		strategy for setting of processing facilities in all ULBs in de-centralized manner for creating composting of wet waste and material recovery facility of dry waste.						
4.	Waste to Energy plants	Ongoing - The State Level High Power Committee has approved a comprehensive strategy for setting of processing facilities in all ULBs in de-centralized manner for creating composting of wet waste and material recovery facility of dry waste.	03 No. (Ghaziabad, Agra, Muzaffarnagar)	Agra- Under Construction, Ghaziabad & Muzaffarnagar under progress.	PPP Mode	Dec 2025	3 Nos	PPP Mode

5.	Waste to compost plants	52 Plants (Including few of the plants sanctioned earlier but couldn't be made functional due to various reasons)	Ongoing	10050 TPD (68.32 %)	153	Dec 2022	17 No.	NA
6.	Remediation of dumpsites in the city	68 No. The remediation of dumpsite in Ghaziabad and Noida City developed. **(Annexure- W-4)**	Ongoing	84.5 Lakh Tons (estimated)	125	Dec 2022	22No	NA
7.	Control open burning of MSW	Regular activity with the help of sameer app (for NCR-UP) and swachha vayu app (for Non-NCR UP) The compiled report of UDD is attached herewith.	Regular Activity	Not Required	Not Required	Not Required	Not Required	Not Required
8.	Awareness for SWM Rule, 2016	State has constituted special task force having Three Members, One each nominated	Not Required	Not Required	Not Required	Not Required	Not Required	Not Required

		by DM, superintendent of police, RO's of SPCB and the chairmen of the District Legal Services Authority in concerned Districts.						
9.	Any other activity/ project pertaining to MSW Management	-	-	-	-	-	-	-

5. Emissions due to burning of agro residues

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	In-situ treatment of biomass residues for management of stubble burning						
a)	Schemes for procurement of agriculture machinery	Completed	15.12.2021	4984	Yes	48.04	48.04
b)	Assistance for establishment of farm machinery banks/ custom hiring centres	Completed	15.12.2021	2450	Yes	98.00	95.97
c)	Use of decomposer for in-situ Crop residue management.	Completed **(Annexure- 1c)**	15.12.2021	1000000	Yes	2.20	2.20
2.	Ex-situ treatment of biomass residues for management of stubble burning						
a)	Schemes for balers/ pellet/ briquette machines, etc.	Completed	15.12.2021	325	Yes	6.00	6.00
3.	Biomass projects with respect to the hotspots of crop residue burning	Out of 38 Biomass/Biogas plant are in operational condition and other 20 are in process. **(Annexure-3)**	Ongoing	-	-	-	-

4.	Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers	NTPC Dadri imitative back for expertise in coal dadri thermal power plant with upto 10% of Bio-fuel successfully and NTPC is replicating thus inducing in its other units also in a different state. Thermal power plant run by Rashtriya Vidyut Nigam has also experimented its blending biomass with coal in its harduaganj coal upto 5% and this is an ongoing operation in also being concerned by direction from air quality management in NCR District.	-	-	-	-	-
5.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble	Promotion of Agricultural mechanisation for in situ management of crop residue scheme is running for in-situ management of stubble and ex-situ management of stubble policy is under process	-	-	-	-	

		for approval of U.P. Cabinet					
6.	Supply chain for crop residues to cow shelters	Completed **(Annexure-6)**	15.12.2021	35758 Metric ton	-	-	-
7.	Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data	Completed **Prohibition of Stubble / Crop Residue Burning:-** For Prohibition of Stubble / Crop Residue Burning, the field functionaries of Agriculture have been deputed at Block/District level to keep watch /prevent stubble/crop residue burning in U.P. In addition to this, concerned Additional District Magistrates (ADM's)/ SDM's in each districts have been designated as the Nodal officer for their concerned districts to coordinate and monitor matter related to crop residue burning issue	15.12.2021	An effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data is developed from state level to field level. **(Annexure – 7)**	-	-	-
8.	Collaboration with ISRO and preparation	The Comprehensive Action Plan has been	-	-	-	-	-

	of Satellite-based maps for monitoring of fire incidence	prepared by Development Department as per the framework given by CAQM. Crop-residue burning monitoring data is being taken from using satellite remote sensing by CREAM Laboratory of ICAR-IARI, New Delhi. CAQM has developed a standard protocol based on satellite imagery on fire incidents.					
9.	Any other scheme/ program that may help in reducing air pollution	-	-	-	-	-	-

6. Household emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for Completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Schemes for use of LPG/ PNG for cooking fuels	Hindustan Petroleum Corporation Limited: Completed, Schemes such as Ujjwala and Ujjwala 2.0 are stated for BPL and migrants. and DBTL for all eligible for receiving subsidy. **(Annexure- HE-1)**	Implemented	-	-	-	-
2.	Amendments to the building by-laws for " Indoor air quality management"	No Information Available	-	-	-	-	-
3.	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions	-	-	-	-	-	-

ANNEXURE

Status of Air quality monitoring network

NACs	CAAQMS				Manual		
	Installed	Under Installation	To be installed (as per CPCB Guidelines)	Gap	Installed	To be installed (as per CPCB Guidelines)	Gap
Agra	6		5	0	6	3	0
Allahabad	3		5	2	5	3	0
Ghaziabad	4		5	1	4	3	0
Kanpur	3		5	2	8	3	0
Lucknow	6		5	0	8	3	0
Varanasi	4		5	1	5	3	0
Anpara	0		1	1	2	3	1
Bareilly		2	3	1	2	3	1
Firozabad	2		3	1	3	3	0
Gajraula	0		1	1	2	3	1
Jhansi	1		3	1	2	3	1
Khurja		1	1	0	2	3	1
Moradabad	6		3	0	2	3	1
Noida	4		3	0	4	3	0
Raebareli	0		1	1	3	3	0
Meerut	3		5	2	2	3	1
Gorakhpur	1		3	2	3	3	0
Total	**43**	**3**	**57**	**16**	**63**	**51**	**7**

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Andhra Pradesh

Presentation by Andhra Pradesh on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	APPCB has circulated the Indicative Template for State Action Plan to all the Stakeholder Departments of Andhra Pradesh, vide letter dated 28.11.2021 requesting to provide the information. Information from some of the Stakeholders is awaited for formulation of State Action Plan for control of air pollution under NCAP.
2	City-wise action plan for next year	**APPCB:** Installation & commissioning of CAAQM stations at all the 13 non-attainment cities with atleast one station each by 31.03.2023. Completion of Source Apportionment studies in 05 cities namely, Vijayawada, Srikakulam, Vizianagaram, Rajamahendravaram & Eluru. Strengthening of Regional Offices with air & water quality monitoring equipment and laboratory infrastructure at Vijayawada, Kurnool & Tirupati.

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Central Lab, APPCB has circulated the credentials (User ID & Password) to all the Regional Offices of APPCB through mail on 22.12.2021 to start filling the information of the non-attainment cities. CPCB has conducted training class to all the SPCBs and ULBs concerned on 23.03.2022 on filling up of the PRANA. APPCB Officials of ROs and Head Office have attended the training class. Central Laboratory is also proposing a video conference meeting with the ROs of APPCB and ULBs concerned this week on filling up of the information in PRANA.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	
5	Creation of Air quality monitoring cell	Air Quality Monitoring Cell (AQMC) has setup at ULB level in all 13 NACs.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
6	Status of Air quality monitoring network	All the 13 NACs have sufficient no. of manual stations as per the CPCB criteria. Rajamahendravaram and Visakhapatnam have one CAAQM station each. Installation of CAAQM stations at Vijayawada (4 nos.), Chittoor, Kadapa & Anantapuramu @ one each is in progress. For the rest NACs (Srikakulam, Vizianagaram, Eluru, Guntur, Ongole, Nellore & Kurnool), APPCB has floated tender for procurement of CAAQM stations to install atleast one station at each city with the NCAP and CPCB EC funds. Price bid is also opened. Procurement, installation & commissioning will be completed by 31.03.2023.
7	Status of studies (SAS, EI)	Vijayawada - under progress. Srikakulam, Vizianagaram, Rajamahendravaram, Eluru, Kurnool, Chittoor, Anantapur & Kadapa - Notification of Awards have been issued to Andhra University, Visakhapatnam and NARL, Gadanki.
8	MoU signed with IoRs	Completed.
9	Year-wise improvement in air quality status in comparison with 2019	Enclosed.

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	APPCB has requested the APPCB Regional Officers (Conveners for the District Level Implementation Committee) to convene the meetings on once in two months in the presence of CPCB nominated Nodal Officers. Such meetings were conducted in the month of November, 2021.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed during January, 2022.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Signed during January, 2022.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	EFS&T Department has constituted State Level Monitoring & Implementation Committee (SLMIC), vide G. O. Rt. No. 14, dated 21.02.2022. SLMIC evaluated performance assessment reports of the Million-plus cities, Visakhapatnam & Vijayawada communicated to MoEF & CC for further release of 15th FC grants pertaining to the FY, 2021-22.
14	Performance Assessment of cities under NCAP by CPCB	The concerned Nodal Officers of CPCB have carried out the performance assessment of the 11 non-attainment cities under NCAP and submitted the reports to CPCB.

Presentation by Andhra Pradesh on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Rs. 23.64 crores (FY 2019-20: Rs. 6.36 crores and FY 2020-21: Rs. 17.28 crores)
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Rs. 21.9141231 crores (FY 2019-20: Rs. 2.2710825 crores and FY 2020-21: Rs. 20.6430406 crores)
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	The balance fund of Rs. 0.7888000 crores is proposed to be utilized towards Source Apportionment studies at Srikakulam, Vizianagaram, Eluru & Ongole.
4	Left out funds with SPCBs	Rs. 0.7888000 crores
5	City wise Utilization Certificates already submitted	Interim city-wise UCs have been submitted for 13 NACs for the FY 2021-22.
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	---

Status of financial progress under NCAP

S. No.	Activities	Status
7	Carry forward requested	Will be submitted.
8	Accrued Interest on unspent balance deposited	Accrued interest of Rs. 0.4067907 crores has been deposited to CPCB account in the last week of March, 2022.
9	Opening of separate accounts at state and city level	Yes.

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Creation of Air Quality Cell at ULB Level for Non Attainment Cities

S. No.	Name of the ULB	No. of officers in Air Quality Cell	In-charge of Air Quality Cell	Sanitation/ Environment Department	Planning Department	Engineering Department
1	Srikakulam	4	K. Daksshina Murty Dy. Executive Engineer (Environment) 8897625999	Dr. G Venkata Rao Municipal Health Officer 9849906972	Sri D S V Deva Kumar Assistant City Planner 8897626999	S Venkati Municipal Engineer 9000902338
2	Vizianagaram	4	P.V.V.D. Prasada Rao (AC) 9704261122	Dr K.V.S.Satyanarayana (MHO) 9849907018	K. Venkateswarao Rao, (ACP) 9849907011	K. Dileep (ME) 9849906481
3	Visakhapatnam	4	Smt. D. Vijaya Bharati, Joint Director, AMRUT (Projects) - 8187892355	Dr. K. S. LG Sastry, Chief Medical Officer, Health (CMOH) – 9848308823	S.Mahapatra, ACP, 9951252534	Mr. T. Royal Babu, Executive Engineer - 9848078504
4	Rajamahendravaram	4	M Ravi Teja, Jr. Assistant, 8106417538	A. Vinutna, MHO, 9849908348	Raju, ACP, 9866657622	Seshagiri Rao, Executive Engineer, 9866657626
5	Eluru	4	V. Tatayya, D.E.E Mob No:9849907149	Gopal Naik, MHO Mob no:9618866344	V. Srinivas Rao, ACP Mob No:8978999955	N. Rama Rao, AE Mob No:9849906531
6	Vijayawada	4	U.Sarada Devi, AC (Project) 9866514143	G. Geetha Bhai,CMOH 9866514149	Ajay Kumar,DCP 9959442216	Ram murthy, SE(P), 9969995283
7	Guntur	4	V.Konda Reddy, Executive Engineer-4 9849908367	Dr. Venkata Ramana MHO, GMC 9849908398	Satyanarayana DCP, GMC 9849908368	M. Pavankumar AE-SWM 9133059814

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Creation of Air Quality Cell at ULB Level for Non Attainment Cities

5874 447

S. No.	Name of the ULB	No. of officers in Air Quality Cell	In-charge of Air Quality Cell	Sanitation/ Environment Department	Planning Department	Engineering Department
8	Ongole	3	K.Mohan Rao, SS, 9849908066	K. Mohan Rao, SS, 9849908066	Sk.Shabeer, TPO, 9398260804	S.Ganapathi DEE 9849907313
9	Nellore	4	Ch. Suresh (DY.EE) +91-8985580861	P. Venkata Ramana (MHO) +91-9989990859	Babu Rao (DCP) +91-9849906617	D. Chanikya (AE) +91-6309955998
10	Kurnool	4	Radha Krishna, (Dy. Executive Engineer & Environmental Engineer) Cell.No.8008172221	Dr. M.V.N.S.V. Bhaskar Reddy, Municipal Health Officer Cell.No.7680075621	Krishna Chaitanya, Assistant City Planner Cell.No.6301595760	M. Ramana Murthy, Executive Engineer Cell.No.984998465
11	Kadapa	4	M. Rajesh, D.E.E.. 9849907473	L. Ravindranath Reddy Enginvironmental Engineer 9985441239	G. Chandra Mohan, T.P.B.O. 9398985210	G. Mallesudu, A.E 6301955453
12	Chittoor	4	B. Ramana, Dy. Executive Engineer, 9849906689	Dr. P. Sreenivasa Rao, Health Officer, 9849906673	P. Nagendra, Town Planning Officer, 9849907489	G. Mahesh Dy. Executive Engineer, 9849908171
13	Anantapur	3	Y. Ramprasad Reddy	Y. Ramprasad Reddy (Dy.EE Environmental) (8247822113)	Subba Rao (ACP) (9381335771)	B. L. Narasimha (Dy.EE) (7981204061)

Air Quality Improvement in NACs of Andhra Pradesh

448

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PM 10 Concentrations in µg/m3				
S. No.	**Cities**	**2019**	**2020**	**2021**
1	Srikakulam	63	57	78
2	Vizianagaram	65	59	70
3	Visakhapatnam	78	75	84
4	Rajamahendravaram	63	56	68
5	Eluru	63	60	62
6	Vijayawada	71	55	67
7	Guntur	52	53	60
8	Ongole	60	50	53
9	Nellore	66	56	55
10	Kurnool	60	50	58
11	Chittoor	54	42	44
12	Kadapa	52	43	54
13	Anantapur	67	60	56

5876 Status of utilization of NCAP Funds released during FY 2019-20 449

S. No.	Component details	Amount released (Rs. in crores)	Expenditure in FY 2020-21 (Rs. in crores)	Expenditure in FY 2021-22 (Rs. in crores)
I	**Vijayawada**			
1	Installation and commissioning of 3 nos. CAAQMS	6	0.0017784	---
2	Mechanical street sweepers (2 nos.)		1.8466000	3.1534000
3	Water sprinkler (3 nos.)			
4	Greening and paving activities			
5	Source Apportionment Study		0.3198900	0.6866972
6	Mobile Enforcement Unit (4 nos.)		0.0533152	---
	Sub total	**6**	**2.2215836**	**3.8400972**
II	**Guntur**	0.12	0.0246632	0.0953368
III	**Nellore**	0.06	0.0246632	0.0353368
IV	**Kurnool**	0.06	-	0.0600000
V	**Visakhapatnam**	0.12	-	0.1200000
VI	**Other miscellaneous expenses**		0.0001725	0.0010698
	Grand total	**6.36**	**2.2710825**	**4.1518406**



Status of utilization of NCAP Funds released during FY 2020-21

S. No.	Non-attainment city	Sanctioned & released (Rs. in crores)	Allocation of funds (Rs. in crores)			Expenditure in FY 2021-22 (Rs. in crores)	Amount carry forward to FY 2022-23 (Rs. in crores)
			CAAQM Stations	SA, CC & EI studies	Gap funding to ULBs		
1	Srikakulam	2.00	-	0.42	1.58	1.8278000	0.1722000
2	Vizianagaram	2.00	-	0.42	1.58	1.8278000	0.1722000
3	Rajamahendravaram	2.00	0.10	-	1.90	2.1478000	(-) 0.1478000
4	Eluru	2.00	-	0.42	1.58	1.8278000	0.1722000
5	Ongole	2.00	-	0.42	1.58	1.5800000	0.4200000
6	Chittoor	2.00	-	-	2.00	2.0000000	-
7	Anantapuramu	2.00	-	-	2.00	2.0000000	-
8	Kadapa	1.00	-	-	1.00	1.0000000	-
9	Guntur	0.76	-	-	0.76	0.7600000	-
10	Nellore	0.76	-	-	0.76	0.7600000	-
11	Kurnool	0.76	-	-	0.76	0.7600000	-
Total		**17.28**	**0.10**	**1.68**	**15.50**	**16.4912000**	**0.7888000**
CPCB is providing funds for Rajamahendravaram for source apportionment studies. APPCB has requested funds for SA studies for the cities Nellore & Kurnool.							

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Bihar

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)		
		Patna	Muzaffarpur	Gaya
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Under process and shall be submitted by 30.04.2022		
2	City-wise action plan for next year	Attached as Annexure -1		
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Under process and shall be submitted by 30.04.2022		
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Under process and shall be submitted by 30.04.2022		
5	Creation of Air quality monitoring cell	Established at Patna Municipal Corporation vide memo no: 03233 dated 19.02.2021	Established at Muzaffarpur Municipal Corporation vide notification no: 2411 dated 23.12.2021	Established at Gaya Municipal Corporation vide notification no: 247 dated 11.02.2022

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)		
		Patna	Muzaffarpur	Gaya
6	Status of Air quality monitoring network	Total of 06 CAAQMS is operational and is connected to CPCB server	Total of 03 CAAQMS is operational and is connected to CPCB server	Total of 03 CAAQMS is operational and is connected to CPCB server
7	Status of studies (SAS, EI)	EI + SA completed	EI Completed, The date of initiation of SA shall be communicated by 30.04.2022	EI Completed, The date of initiation of SA shall be communicated by 30.04.2022
8	MoU signed with IoRs	MoU has been signed between BSPCB, PMC/MMC/GMC and IIT-Patna dated 17.03.2021		
9	Year-wise improvement in air quality status in comparison with 2019	Attached as Annexure-2		

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)		
		Patna	Muzaffarpur	Gaya
10	Frequency of meetings of implementation committee and progress made on decisions	Notified to organize meeting on monthly basis. The meetings has been convened on 01.11.2018, 24.07.2019, 18.11.2021 and 09.12.2021	Notified to organise meeting on monthly basis. The meetings has been organised on 03.08.2019,19.11.2019, 24.11.2020 and 31.03.2022	Notified to be organised on monthly basis. The meetings has been organised on, 29.11.2018, 31.07.2019, 08.11.2019 and 28.12.2021
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	NA	The signed copy of MoU is communicated by the CPCB dated 28.02.2022	The MoU has been signed and is communicated to CPCB vide board letter 2404 dated 29.12.2021

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)		
		Patna	Muzaffarpur	Gaya
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Submitted to MoEFCC vide Board memo no: 2245 dated 03.12.2021. An intimation in this effect has been submitted to CPCB vide our No.203 dated: 27.01.2022. A signed copy of MoU from MoEFCC is yet to be received.	NA	NA
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Performance assessment is submitted to the CPCB vide UDHD vide notification no: 577 dated 28.02.2022	NA	NA
14	Performance Assessment of cities under NCAP by CPCB	NA	Carried out by the nodal officer appointed by the CPCB	Carried out by the nodal officer appointed by the CPCB

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

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S. No.	Activities	Status		
		Patna	Muzaffarpur	Gaya
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	2019-20 - Rs 10 Crores 2020-21 – nil Total – Rs 10 Crores	2019-20 - Rs 10 Lakhs 2020-21 - Rs 5 Crores 2021-22 - Nil Total - Rs 5,10,00,000	2019-20 - Rs 10 Lakhs 2020-21 - Rs 2 Crores 2021-22 - Nil Total - Rs 2,10,00,000
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	FY 2019-20 - Rs 5,90,53,787 FY 2020-21 - Rs 13,91,601 (Carry forwarded) FY 2021-22 - Rs 3,42,12,020 (Carry forwarded) Total Expenditure incurred- Rs 9,46,57,408 (94.6% utilised)	FY 2019-20 - Rs 3,99,887 FY 2020-21 - Rs 5,97,907 FY 2021-22 - Rs 3,75,88,919 Total - Rs 3,85,86,713 (75.6% Utilised)	FY 2019-20 - Nil FY 2020-21 - Rs 9,75,871 FY 2021-22 - Rs 1,77,35,000 Total - Rs 1,87,10,871 (89% Utilised)
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	• Procurement of CAAQMS - 3 nos • Procurement of mechanical sweepers - 03 nos • Procurement of water sprinklers - 03 nos • Composting unit at different parks • Public awareness & Capacity building	• Public awareness • Procurement of mechanical sweepers - 01 • Procurement of water sprinklers - 02 • Procurement of super sucker - 01	• Public awareness • Water sprinklers - 02 nos • Carcass plant - 01 nos

Status of financial progress under NCAP

S. No.	Activities	Status		
		Patna	Muzaffarpur	Gaya
4	Left out funds with SPCBs	Rs 53,42,592. As per the decision of the monitoring committee of NCAP dated 02.11.2021, 5% of funds released to cities has to be utilized as administrative expenses.	Rs 1,24,13,287	Rs 22,89,129
5	City wise Utilization Certificates already submitted	Yes		
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Revised consolidated UC based on UC submitted by concerned urban local bodies, submitted vide letter no 313 dated 14.02.2022 No fund received for the year 2020-21 under NCAP for Patna city	Revised consolidated UC based on UC submitted by concerned urban local bodies, submitted vide letter no 311 dated 14.02.2022	Revised consolidated UC based on UC submitted by concerned urban local bodies, submitted vide letter no 312 dated 14.02.2022

Status of financial progress under NCAP

S. No.	Activities	Status		
		Patna	Muzaffarpur	Gaya
7	Carry forward requested	Submitted to CPCB vide board letter no 2055 dated 08.11.2021		
8	Accrued Interest on unspent balance deposited	Submitted to CPCB. Details are available in UC		
9	Opening of separate accounts at state and city level	• Patna Municipal Corporation has the separate account for XV-FC Fund. • The Board has also a separated account for NCAP and XV-FC grants	Separate accounts have been created from BSPCB as well as MMC for the NCAP funds.	Separate accounts have been created from BSPCB as well as GMC for the NCAP funds.

Annexure-1

Sl. No	List of Action Plan
1	Laying of CNG/PNG pipelines to facilitate clean transport, cleaner cooking and promote cleaner fuel use in industries Gaya (Continuing activity)
2	Setting up of CNG stations (Continuing activity)
3	Initiate CNG buses in Muzaffarpur and Gaya
4	Setting up of manual AQ stations for all 3 NACs
5	Setting up of advanced Solid Waste Management site (Continuing activity)
6	Ensure 100% pavement of roads (Continuing activity)
7	Ban on diesel driven autos (3-wheelers) within Patna Municipal Corporation and its vicinity area
8	Establishment of Air Quality Early Warning Forecasting System in collaboration with IMD
9	Initiate Receptor modelling study for Gaya and Muzaffarpur cities
10	Initiate roadside pavements using perforated paver blocks with sufficient buffer for green space. (Continuing activity)

Patna

Category	2019 (325 days)	2020 (366 days)	2021 (364 days)	2019	2020	2021
Good (0-50)	0	48	14	168 (52%)	271 (74%)	223 (61%)
Satisfactory (51-100)	91	106	124			
Moderate (101-200)	77	117	85			
Poor (201-300)	70	63	109	157 (48%)	95 (26%)	141 (39%)
Very Poor (301-400)	57	31	32			
Severe (>401)	30	1	0			
Percentage capture (%)	89%	100%	100%			

Muzaffarpur

Category	2019 (241 days)	2020 (349 days)	2021 (354 days)	2019	2020	2021
Good (0-50)	1	21	43	110 (46%)	228 (65%)	222 (63%)
Satisfactory (51-100)	56	149	105			
Moderate (101-200)	53	58	74			
Poor (201-300)	62	82	72	131 (54%)	121 (35%)	132 (37%)
Very Poor (301-400)	53	31	60			
Severe (>401)	16	8	0			
Percentage capture (%)	66%	95%	97%			

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Gaya

Category	2019 (297days)	2020 (346 days)	2021 (361 days)	2019	2020	2021
Good (0-50)	2	91	31	206 (69%)	310 (90%)	326 (90%)
Satisfactory (51-100)	102	84	153			
Moderate (101-200)	102	135	142			
Poor (201-300)	55	35	35	91 (31%)	36 (10%)	35 (10%)
Very Poor (301-400)	29	1	0			
Severe (>401)	7	0	0			
Percentage capture (%)	81%	94%	99%			

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

State: Chhattisgarh

4th Steering Committee meeting
1 April 2022

Presentation by CECB on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	In progress and will be completed by 31.05.2022
2	City-wise action plan for next year	Already submitted for 5 years (2025)
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	1. City action plan is approved and will be uploaded on PRANA Portal soon. 2. Revised Micro action plan is pending for approval.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Will be uploaded by UAD
5	Creation of Air quality monitoring cell	Air quality monitoring cell has been established for Raipur, Durg-Bhilai and Korba

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)			
6	Status of Air quality monitoring network	Air quality monitoring network			
		City Name/Network	**Established**		**Proposed (To be installed by 31.05.2022)**
			Manual	**Online**	
		Raipur	06	02	04
		Durg-Bhilai	02	01	02
		Korba:	03	01	02
7	Status of studies (SAS, EI)	In progress for Raipur, Bhilai and Korba			
8	MoU signed with IoRs	Signed – 3 nos.			
9	Year-wise improvement in air quality status in comparison with 2019	**PM10 concentration (ug/m3)**			
		Year/City Name	**Raipur**	**Durg-Bhilai**	**Korba**
		2019-20	61	73	75
		2020-2021	50	59	65

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	1. One meeting per quarter per city. 2. 03 (Three) Meetings. 3. Work is in progress as per the decisions taken.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed for all three cities Raipur, Bhilai and Korba.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Signed for Raipur and Bhilai.
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Prepared and to be approved by SLMIC.
14	Performance Assessment of cities under NCAP by CPCB	Done.

Presentation by CECB on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status	
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**Financial Year**	**Fund Received**
		FY 2019–20	Rs. 12.06 Crore
		FY 2020-21	Rs. 1.00 Crore
		FY 2021-22	Nil
		Total	**Rs. 13.06 Crore**
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	**Financial Year**	**Fund Utilized**
		FY 2019–20	Nil
		FY 2020-21	Rs. 2.761 Crore
		FY 2021-22	Rs. 9.359 Crore
		Total	**Rs. 12.12 Crore**
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Left out fund will be utilized by 30.06.2022	
4	Left out funds with SPCBs	**FY 2021-22** – Rs. 0.939 Crore	

Status of financial progress under NCAP

S. No.	Activities	Status
5	City wise Utilization Certificates already submitted	**Raipur** – Not received
		Bhilai – Utilization Certificate has been submitted vide letter dated 04.02.2022
		Korba – Not received
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	**FY 2019-20:** Submitted on 27.09.2019
		FY 2020-21: submitted on 14.7.2021
		FY 2021-2022: submitted on 24.12.2021
7	Carry forward requested	Carry forward requested vide letter dated 24.12.2021
8	Accrued Interest on unspent balance deposited	Rs. 0.78 Crore on 24.02.2021 Lacs

Status of financial progress under NCAP

S. No.	Activities	Status	
9	Opening of separate accounts at state and city level	Yes opened and already shared with CPCB	
		1. For Nagar Palik Nigam Raipur	Name of Firm : Raipur Nagar Palik Nigam Account Holder : Commissioner Nagar Palik Nigam Account No. : 50100089515642 Bank : HDFC Bank IFSC : HDFC0000152 Branch : Devendra Nagar
		2. For Nagar Palik Nigam Bhilai	Name of Firm : Bhilai Nagar Palik Nigam Account Holder : Commissioner Nagar Palik Nigam Account No. : 07341450000303 Bank : HDFC Bank IFSC : HDFC0000734 Branch : Supela
		3. For Nagar Palik Nigam Korba	Name of Firm : Korba Nagar Palik Nigam Account Holder : Commissioner Nagar Palik Nigam Account No. : 307010100003667 Bank : Axis Bank IFSC : UTIB0000307 Branch : T.P. Nagar


THANK YOU

NATIONAL CLEAN AIR PROGRAMME
(4th Steering Committee meeting)

State: DELHI

4th Steering Committee meeting
1st April 2022

Physical Progress under NCAP

Status of physical progress under NCAP

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	State Action Plan has been submitted to MoEF&CC & CPCB on 10th February 2022.
2	City-wise action plan for next year (provide brief of activities with timelines)	All ULBs, DSIIDC, DDA, PWD and Transport Department have been instructed as per **MoEF&CC mail dated 21 March 2022** regarding action plan for next year. We will submit the action plan for the next year by 15th April 2022.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Comprehensive action plan (CAP) approved by AQMC, Delhi and CPCB has been uploaded on PRANA portal . Draft Micro action plan of Delhi uploaded on PRANA portal.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Delhi needs 5 different user interface(module/ web sheet) for Waste and Biomass and 5 user interface for Road Dust and Construction & demolition component in PRANA Portal for 5 Implementation Committee in 5 ULBs. A letter has been sent to CPCB in this regard.
5	Creation of Air quality monitoring cell	Air Quality Monitoring Cell has been completed in all ULBs (EDMC, NDMC, SDMC, North DMC & Delhi Cantonment Board).
6	Status of Air quality monitoring network	39 stations:- CPCB-6 , IMD-7, IITM-2, DPCC-24
7	Status of studies (SAS, EI)	Yes, (2 comprehensive studies have been completed and one is in progress) • Study report titled, “Comprehensive study on Air Pollution and Green House Gases (GHGs) in Delhi” conducted by Department of Environment, Govt. of Delhi through Indian Institute of Technology IIT Kanpur (2016)- **completed** • Study report titled, “Source apportionment study of ambient particulate matter during winter season in Delhi” -2019)- **completed** • Study titled “Real-time source apportionment and forecasting for advance air pollution management in Delhi” conducted by Department of Environment, Govt. of Delhi through IIT Kanpur, IIT Delhi, TERI and IISER Mohali **(on-going).**
8	MoU signed with IoRs	File under process, as same time clarification mail for financial implication has been sent to CPCB.

Status of physical progress under NCAP

S. No.	Activities	Status		
9	Year-wise improvement in air quality status in comparison with 2019	**DPCC CAAQMS Annual City Average of Particulate Matter (2019 - 2021)**		
		Year	**PM 10 (ug/m3)**	**PM 2.5 (ug/m3)**
		Standard	**60 (ug/m3)**	**40 (ug/m3)**
		2019	230	112
		2020	187	101
		2021	221	113

Status of physical progress under NCAP

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	25 Implementation Committee Meetings have been convened. The following issues were discussed & direction issued: • Proper utilization of water sprinklers: All CEs were directed to ensure that water sprinkling is increased to prevent dust pollution. • Restoration of road cutting: Directed all concerned officials to ensure that road cutting utility agencies should follow the guidelines of DPCC/CPCB and initiate action against violators.. • Construction and Development of Roads: The guidelines/advice issued by the Commission for Air Quality Management has been implemented for all road and construction/development projects. • Greening: Instructions were given to submit a comprehensive action plan regarding greening. • Control of dust pollution at construction site: Proper covering of demolition/new site and building material. Punishment of defaulters as per various directions of NGT/Court. • GRAP & Air Quality Index: Instructed all concerned officers to regularly check the AQI of their area by installing Sammer App in their mobile phone and take necessary steps as per GRAP.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	File is in process

Status of physical progress under NCAP

S. No.	Activities	Status (provide information with timeline)
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Not Applicable
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Not Applicable
14	Performance Assessment of cities under NCAP by CPCB	Performance Assessment report has been submitted to CPCB on 17-02-2022

Financial Progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	• Delhi hasn't got fund under NCAP in 2019-2020 &2020-2021. • Delhi Received Rs.11.24 Crore on 1st January 2022 for year 2021-2022 but **Delhi has been made agency in PFMS portal by CPCB on 03rd February 2022.**
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	• Delhi hasn't got fund under NCAP in 2019-2020 & 2020-2021. • Delhi has been made agency in PFMS portal by CPCB on 03 February 2022, after that Delhi has transferred funds to SDMC & North MCD through PFMS. • Fund utilized during FY 2021-22 : Nil
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	• Delhi hasn't got fund under NCAP in 2019-2020 &2020-2021. **Commitment against FY 2021-2022** • An amount of Rs 449.81 lakh has been released through PFMS to North MCD for the purchase of MRS and Water Sprinkler/Anti-Smog Guns in the financial year 2021-2022 under NCAP. • An amount of Rs.674.72 lakh has been released through PFMS to South MCD for procurement of MRS and Water Sprinkler/Anti-Smog Guns in the financial year 2021-2022 under NCAP.
4	Left out funds with SPCBs	Nil
5	City wise Utilization Certificates already submitted	Not applicable
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Not applicable (Delhi hasn't got fund under NCAP in 2019-2020 & 2020-2021).
7	Carry forward requested	Not Applicable
8	Accrued Interest on unspent balance deposited	Will be submitted after 31st March 2022 for FY 2021-2022
9	Opening of separate accounts at state and city level	Separate account has been opened & details has been shared with CPCB.


THANK YOU

5912

485

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Gujarat
Million-plus cities: Ahmedabad, Surat, Vadodara and Rajkot

Presentation by State on Status of physical progress under NCAP & XV-FC

5914

Status of physical progress under NCAP & XV-FC

487

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	• On the basis of OM & Indicative Template received by MoEF&CC on dated 13th Oct., 2021, The Board has conducted a sensitization meeting on dated 15th Dec., 2021 among all concerned Stakeholders through AQMC meeting. • The Board has written a letter to GIZ for providing technical assistance in the preparation of State Action Plan for Gujarat on dated 13th Dec., 2021. • In this regard, TOR has been submitted by GIZ to the Board on dated 01.03.2022. A Technical meeting has been done with GIZ on dated 14.03.2022 to revised/ update the TOR accordingly. • As per the TOR, The State Action Plan is to be submitted by July, 2022.
2.	City-wise action plan for next year	• **Surat:** Annexure-1 • **Ahmedabad:** Annexure-2 • **Vadodara:** Annexure-3 • **Rajkot:** Annexure-4

Status of physical progress under NCAP & XV-FC

488

5915

S. No.	Activities	Status (provide information with timeline)			
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	**Yes,** Both City Action Plans and Micro Action Plans have been uploaded on PRANA Portal.			
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	As per the Demo meeting on PRANA Portal held on dated 23.03.2022 by CPCB, Delhi along with GIZ, all concerned Stakeholders has started filling the details and to be completed by 15th April, 2022.			
5	Creation of Air quality monitoring cell	Ahmedabad	Surat	Vadodara	Rajkot
		Yes Constituted on dated 08.12.2020	**Yes** Constituted on dated 08.03.2021	**Yes** Constituted on dated 03.09.2021	**Yes** Constituted on dated 05.04.2021

5916

Status of physical progress under NCAP & XV-FC

489

S. No.	Activities	Status (provide information with timeline)							
6	Status of Air quality monitoring network		CAAQMS			Manual			
			Required as per CPCB	Existing	Additional Required	Required as per CPCB	Existing	Additional Required	Remarks
		Ahmedabad	12	10	2	4	9	NIL	(under process of installation by Industrial Association)
		Surat	5	0	5	3	7	NIL	*(Installation of 1 CAAQMS is under process. Completed by 15th April,2022)
		Vadodara	5	0	5	3	5	NIL	*(Installation of 1 CAAQMS is under process. Completed by 15th April,2022)
		Rajkot	5	0	5	3	3	NIL	*(Installation of 1 CAAQMS is under process. Completed by 15th April,2022)
*CPCB, Delhi has directed to install at least 1 CAAQMS at each million-plus city									
7	Status of studies (SAS, EI)	**Ahmedabad**	**Surat**			**Vadodara**		**Rajkot**	
		Completed by GEMI, Gandhinagar in 2020. Peer review is yet to be done	Completed by TERI, New Delhi in Feb., 2021 and peer review by Expert Group has also been done.			Work Order has been given to TERI, Delhi on dated 18.02.2022		Work Order has been given to GEMI, Gandhinagar on dated 12.11.2021	

Status of physical progress under NCAP & XV-FC

490

5917

S. No.	Activities	Status (provide information with timeline)			
8	MoU signed with IoRs	**Ahmedabad**	**Surat**	**Vadodara**	**Rajkot**
		Done with PRL, Ahmedabad on dated 15.12.2021	Done with TERI, New Delhi on dated 20.04.2021	Done with PRL, Ahmedabad on dated 15.12.2021	Done with IIT Gandhinagar on dated 12.10.2021
9	Year-wise improvement in air quality status in comparison with 2019	**PM10 Concentration (µg/m3)**			
		Average			
			2019-20	**2020-21**	
		Ahmedabad	113	116	
		Surat	107	96	
		Vadodara	107	96	
		Rajkot	114	95	

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)			
10	Frequency of meetings of implementation committee and progress made on decisions	**Ahmedabad**	**Surat**	**Vadodara**	**Rajkot**
		Held on monthly basis. Last meeting held on 20.03.2022	Held on monthly basis. Last meeting held on 20.03.2022	Held on monthly basis. Last meeting held on 31.03.2022	Held on monthly basis. Last meeting held on 29.03.2022
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	**Not Applicable**			
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Signed on dated 04.02.2022 and signed copies sent to MoEF&CC with a cc to CPCB, Delhi			
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Submitted on dated 03.03.2022 for all concerned million-plus cities viz. Ahmedabad, Surat, Vadodara and Rajkot			
14	Performance Assessment of cities under NCAP by CPCB	**Not Applicable**			

Presentation by State on Status of financial progress under NCAP

5920 493

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**12.00 crores** for Ahmedabad & Surat for FY 2019-20
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	**12.00 Crores utilized** and submitted the city wise UC to CPCB, Delhi
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	NA
4	Left out funds with SPCBs	**Nil**
5	City wise Utilization Certificates already submitted	Yes
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	NA
7	Carry forward requested	NA
8	Accrued Interest on unspent balance deposited	Yes, Interest amount has already be deposited to CPCB account
9	Opening of separate accounts at state and city level	Done.

City-wise action plan for next year-Surat

Annexure-1

AIR QUALITY - Projects	Total Project Cost (Cr.)	Provision incorporated in 15th FC (Cr.)	Total No. of Projects	2022-23
Air Monitoring Station	6.00	6.00	5	6.00
E-Vehicles	7.50	7.50	15	1.50
Bridge	134.00	134.00	4	43.00
Garden Development	191.56	188.14	53	30.82
Infrastructure Facilities for E-Vehicles	27.10	27.10	4	9.94
Mechanical Street Sweeper	15.91	15.91	16	15.91
Multi Level Parking	20.00	20.00	5	12.50
Outer Ring Road (SMC)	57.00	57.00	1	15.00
Outer Ring Road (URDCL)	100.00	100.00	1	20.00
Plastic Road	10.00	10.00	1	2.00
Polymeric Road	22.20	22.20	1	4.00
Road Carpet / Recarpet / New road	260.30	260.30	12	9.60
Water Fountain at Traffic Island	13.00	13.00	12	2.00
Green Energy (Solar Plant)	70.00	70.00	1	47.50
Vehicle Charging Stations	25.00	25.00	1	5.00
Grand Total	**959.57**	**956.15**	**132**	**224.77**
Grant Allotted		**493.00**	**-**	**69.00**

City wise action plan for next year- Ahmedabad **Annexure-2**

Sr. No	Air Quality - Projects Details	FY 2022-23 (in Rs. Cr.)
1	Setting up of Infrastructure facilities for E-Vehicles.	10.00
2	Targeting to use social media platforms to further penetrate air quality information.	0.50
3	Conducting public engagement, awareness and consultation (workshops/ programmes for citizens, schools and colleges)	1.50
4	Jeep-Mounted Vaccuum Machine	16.00
5	Procurement of Anti-Smog gun vehicles for dust and smoke suppression	25.00
6	End to End Road Development (in hotspot area)	25.00
7	Developing Urban-forest/ Oxygen parks, urban greens at and around the hotspots.	10.00
8	Procurement of Handheld and portable PUC machines for Traffic Police Department for on spot checking and monitoring drives.	7.00
Total		**95.00**

AIR QUALITY - Projects	Project Cost (Cr.)	Provision incorporated in 15th FC (Cr.)	No. of Projects	2022-23
Foothpath and Road Works in VMC Area	19.60	18.85	16	18.85
C & D Waste Processing Facilities	4.50	2.66	1	2.66
Mechanical Road Sweepers (12 MRSs)	32.68	3.59	1	3.59
Grand Total	**56.78**	**25.1**	**18**	**25.1**

City-wise action plan for next year-Rajkot

Annexure-4

AIR QUALITY - Projects	Project Cost (Cr.)	Provision incorporated in 15th FC (Cr.)	
		No. of Projects in 2020 - 21	2022- 2023
Source apportionment study	**0.77**	1	0.20
Air Monitoring Station	**7.25**	5	1.25
Mechanical power vaccum Street Sweeper	**16.8**	9	16.80
Mobile enforcement unit	**0.45**	3	0.00
Mini sweeper	**9.00**	10	9.00
Water fogger	**3.00**	6	3
Water sprinkler	**2.25**	5	2.25
Public awareness and capacity building activities	**0.48**	-	0.225
Road Carpet / Recarpet / New road/C.C.Road / paving block	**90**	(from 2022-23)	22.00
Garden development	**10**	(from 2022-23)	2.00
Plastic road	**10**	(from 2022-23)	2.00
Grand Allocation	**150**	0.00	**21**


THANK YOU

5926

499

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Haryana

Presentation by State on Status of physical progress under NCAP & XV-FC

5928

Status of physical progress under NCAP & XV-FC

501

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Under Progress
2	City-wise action plan for next year	Source Apportionment and Emission Inventory Study – Work Started - April 2023 (Completion date) Capacity Building/IEC – Work Started- March 2023 (Completion date) •VMS Boards – Yet to start •Procuring of Anti Smog guns - Work allotment •Vertical garden – Yet to start •Green Buffers on Traffic corridors – Yet to start •Junction Improvement Study – Yet to start •Cycle Track – Yet to start
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Work Started and will be completed in 03 weeks.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Work Started and will be completed in 03 weeks.
5	Creation of Air quality monitoring cell	Constituted

Status of physical progress under NCAP & XV-FC

502

5929

S. No.	Activities	Status (provide information with timeline)
6	Status of Air quality monitoring network	05 AQI has been established as per CPCB guidelines and currently no proposals for further expansion since its meeting the guidelines as per NCAP
7	Status of studies (SAS, EI)	Work Started by TERI
8	MoU signed with IoRs	Signed
9	Year-wise improvement in air quality status in comparison with 2019	Average AQI 31.12.2018- 352 Average AQI 31.12.2020 – 357 Average AQI 31.12.2021- 320 Average AQI 15.01.2022- 359

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Meetings on 17th August, 9th October 2021 22nd October 2021, & 26th October 2021, 17th Feb 2022
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Not required
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Yes - Signed
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Submitted
14	Performance Assessment of cities under NCAP by CPCB	Submitted

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	2020-21 – 24Cr
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Expenditure – 5.8 Cr Booked – 12.82 Cr
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Nil
4	Left out funds with SPCBs	Nil
5	City wise Utilization Certificates already submitted	Yes
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Nil
7	Carry forward requested	NA
8	Accrued Interest on unspent balance deposited	-
9	Opening of separate accounts at state and city level	Yes


THANK YOU

5934

507

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Himachal Pradesh

Presentation by State on Status of physical progress under NCAP & XV-FC

5936

Status of physical progress under NCAP & XV-FC

509

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	▪ Air Quality Monitoring Committee meeting scheduled for finalizing the State Action Plan.
2	City-wise action plan for next year	▪ Action plan is in place and being implemented
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	▪ PRANA portal training was held on 23.03.2022, for uploading action plans on newly developed software, which was further informed to all stake holder departments on 29.03.2022 under quarterly review meeting of Chief Secretary, GoHP.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal.	• Micro action plan matter will be taken up in respective District Level Meetings for necessary uploading on PRANA portal.

Status of physical progress under NCAP & XV-FC

510

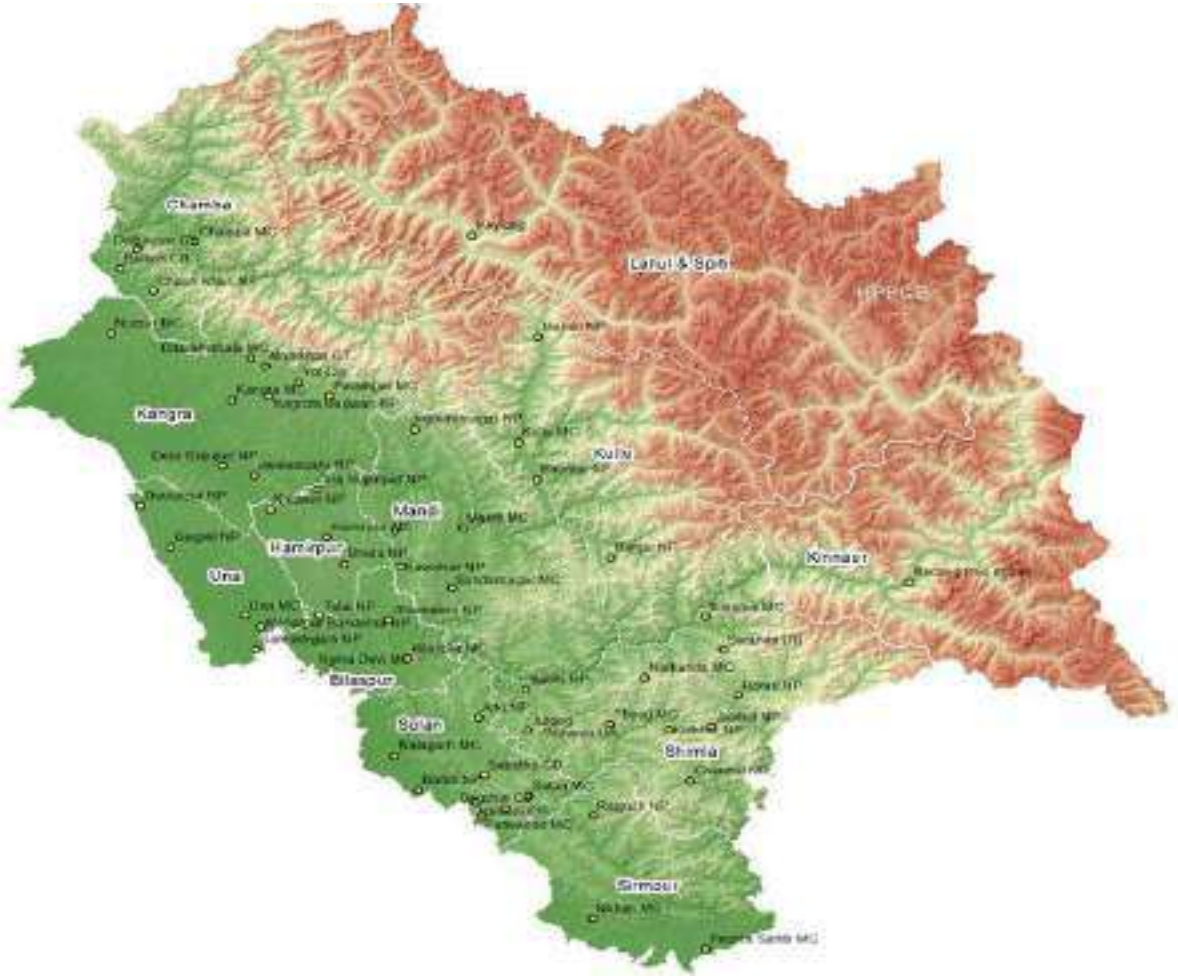
5937

S. No.	Activities	Status (provide information with timeline)
5	Creation of Air quality monitoring cell	▪ Constituted for all Non-Attainment cities/ towns of Himachal Pradesh.
6	MoU signed with IoRs	▪ Signed with all IoRs of all Non-Attainment towns.
7	Status of studies (SAS, EI)	▪ In the month of January 2022, IIT Kanpur has submitted interim progress report of "Source Apportionment based Action Plans for restoring air quality in Non-Attainment Cities in the State of Himachal Pradesh in respect of PM_{10}, $PM_{2.5}$ and other notified Pollutants" to HP State Pollution Control Board. ▪ Further, IIT Kanpur is expected to complete the of Source Apportionment study of Seven Non-Attainment towns/ cities of Himachal Pradesh and submit final report within one month.
8	MoU signed with IoRs	▪ Signed with all IoRs of all Non-Attainment towns.
9	Status of Air quality monitoring network	▪ Enclosed at **Annexure-I in next slide.**

AMBIENT AIR QUALITY MONITORING NETWORK OF HP

Existing monitoring locations

1. Shimla (2)
2. Parwanoo (2)
3. Paonta (2)
4. Damtal (2)
5. **Baddi & Barotiwala (3* manual and 01 CAAQMS)**
6. Nalagarh (1)
7. Kala Amb (2)
8. Una (2)
9. Manali (2)
10. Dharamshala (2)
11. Sundernagar (2)
12. Rohtang area (3)



Monitoring locations in Himachal Pradesh

Status of physical progress under NCAP & XV-FC

512

5939

S. No.	Activities	Status (provide information with timeline)
9	Year-wise improvement in air quality status in comparison with 2016-17.	• Provided below

AQI of Non-Attainment Cities/ town in Himachal Pradesh							
Cities	**2016-17**	**2017-18**	**2018-19**	**2019-20**	**2020-21**	**up to Feb- 2021-22**	**%age of improvement w.r.t. 2016-17**
Parwanoo	70	65	61	61	44	43	40.6
Baddi	117	146	144	122	114	114	2.6
Nalagarh	107	130	132	111	88	78	26.9
Damtal	85	56	62	49	64	83	1.9
Paonta Sahib	105	85	86	80	81	95	9.9
Kala Amb	117	112	102	104	88	107	8.8
Sunder Nagar	81	79	80	68	56	51	37.6

5940 513

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	▪ District Level Implementation Committees Constituted for each NAC under Chairmanship of Deputy Commissioner of respective District. ▪ Frequency of Meeting: On monthly basis. ▪ Progress
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	▪ Signed and submitted to CPCB.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	▪ Not applicable as Non-Attainment cities of Himachal Pradesh receive funds under NCAP grant.
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	▪ Not applicable as Non-Attainment cities of Himachal Pradesh receive funds under NCAP grant.
14	Performance Assessment of cities under NCAP by CPCB	▪ Submitted to CPCB for all seven Non-Attainment towns.

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S.N	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	▪ Fund received during FY 2019-20: Rs. 24 lakhs ▪ Fund received during FY 2020-21: Rs. 10 Crores ▪ Fund received during FY 2021-22 for Nalagarh Non-Attainment town: Rs. 630090/- ▪ Fund received during FY 2021-22: Yet not received.
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	▪ Fund utilized during FY 2019-20 & FY 2020-21: Till 31.03.2021 Rs. 24 lakhs carry forwarded funds were fully utilized. ▪ Fund utilized during FY 2021-22: Till 30.03.2022, more than 70% of funds have been utilized out of Rs. 10 Crores, which were carry forwarded from FY 2020-21. ▪ Fund utilized during FY 2021-22, Nalagarh Non-Attainment town: Zero.
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	▪ 70% funds already been utilized for all 07 Non-Attainment towns, however funds not received for F.Y. 2021-22.
4	Left out funds with SPCBs	▪ Nil. All the funds has been transferred to user agencies & stake holder departments through Deputy Commissioners cum Chairman of District Level Implementation Committees.

Status of financial progress under NCAP

516

5943

S.N	Activities	Status
5.	City wise Utilization Certificates already submitted	▪ Utilization certificates more than 60% of 3rd instalment for FY 2020-21 were provided to CPCB & MoEF&CC for all Non-Attainment Cities namely Baddi, Nalagarh, Paonta Sahib, Kala Amb, Sunder Nagar, Damtal, Parwanoo on dated 02.03.2022.
6.	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	▪ City wise full Utilization Certificates for funds released during FY 2019-20 has already been submitted to CPCB & MoEF&CC. ▪ Utilization certificates for left out funds released during FY 2020-21 i.e. 40% will be submitted to CPCB & MoEF&CC soon.
7.	Carry forward requested	▪ Carry forward permission may be granted to HPSPCB.
8.	Accrued Interest on unspent balance deposited	▪ Accrued interest on 1st instalment for FY 2019-20 & on 3rd instalment for FY 2020-21 till 31.03.2021 has been deposited back to CPCB bank account on dated 13.07.2021. ▪ However, accrued interest for 3rd instalment for FY 2021-22 after 31.03.2022 will be deposited after full utilization of released funds to all Non-Attainment Towns of HP.
9.	Opening of separate accounts at state and city level	▪ HP State Pollution Control Board has separate Saving bank account for National Clean Air Programme. ▪ The matter has been taken with District officers for opening separate account at city level

5944

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State/UT: Jammu and Kashmir

Jammu and Kashmir
Pollution Control Committee
Status of physical progress under NCAP

Status of physical progress under NCAP & XV-FC

520

5947

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Approved by the UT Level Apex Committee headed by Chief Secretary, J&K, on 4th March-2022 and the status stands uploaded in PRANA portal.
2	City-wise action plan for next year	a) **NAC-Jammu :-** i) Establishment of CAAQMS by PCC/JMC ii) Installation of water fountains, Spraying of water on roads for dust suppression, Increasing green cover along roads and in medians, establish electric crematorium, IEC and public awareness, introduction of e-vehicles. b) **NAC-Srinagar:**- i) Establishment of CAAQMS by SMC ii) Installation of water fountains, Water spraying on roads for dust suppression, Increasing green cover along roads and in medians, establish electric crematorium, IEC and public awareness, introduction of e-vehicles.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Nodal Officers of NAC Jammu and Srinagar are uploading the respective approved action plans on NCAP portal and is in progress.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	8 Qtr Progress reports Stands submitted to CPCB, w.e.f 1st June-2019 and the same have been accepted and will be uploaded on NCAP portal.
5	Creation of Air quality monitoring cell	Air Quality Monitoring cells have already been created in ULBs for both NACs of J&K.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
6	Status of Air quality monitoring network	**a) NAC Jammu – 6 NAMP Stations** functional at :- **i)** PCC Building Narwal **ii)** MAM Stadium Jewel **iii)** Bari-Brahamana Ind. Area **iv)** CCF building Dogra Hall **v)** Power House Janipur and **vi)** Forest Information Centre Vikram Chowk. 01 CAAQMS under process for procurement by JKPCC and JMC. b) **NAC Srinagar – 6 NAMP stations functional at** :- **i)** PCC building Rajbagh **ii)** Khonmoh **iii)** Baghi Ali-Mardan Khan Srinagar **iv)** Wildlife building Hokersar **v)** Khrew and **vi)** Lasjan. 01 CAAQMS functional at Rajbagh Srinagar and 01 CAAQMS under process for procurement by SMC.
7	Status of studies (SAS, EI)	The SA&CC study has been assigned to Central University of Jammu, the technical partner to JKPCC. The preliminary report for SA&CC of NAC Jammu has been submitted in Jan 2022, and the study shall be completed by June-22. The SA&CC study for NAC Srinagar will be initiated in 2nd phase by June 2022.
8	MoU signed with IoRs	Yes, stands signed: a) NAC Jammu , with Central University of Jammu b) NAC Srinagar ,with University of Kashmir.
9	Year-wise improvement in air quality status in comparison with 2019	Improvement of air quality status is as under:- (unit in mg/m3)

Year	2018-19	2019-20	2020-21	2021-22
NAC Jammu	153	143	171	149
NAC Srinagar	154	128	154	122

Status of physical progress under NCAP & XV-FC

522

5949

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Meetings (**4 nos**.) held.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	MoU Signed:- Submitted to CPCB under Letter No:- JKPCC/ NGT/MS/ 21/ 2172-75, dt. 01-12 -2021; and then received signed MoUs back from CPCB under File No:- EQ-1099/1/2022-AQM-HO-CPCB-HO, dt. 05-01-2022.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Not applicable, as no city of J&K (NAC-Jammu/Srinagar) is funded under XV-FC.
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Not applicable, as no city is funded under XV-FC.
14	Performance Assessment of cities under NCAP by CPCB	Both NACs of J&K have been assessed for performance under NCAP by the CPCB on 27-30th Nov. 2021.

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

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S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**Rs. 12.00** lakhs during FY 2019-20; Rs. **8.00** Crores in FY 2020-21 which remain unutilized and the same amount (**Rs. 8.00** Crores) was carry forwarded in FY 2021-22.
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Rs. **12.0**0 lakhs in 2019-20; Rs. **0.00** Cr in 2020-21 and Rs. **5.02** Crores in 2021-22.
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	For FY 2019-20 = **12 Lakhs** FY 2020-21 = **Rs 0.00** Crores and FY 2021-22 = **Rs 8.00 Cr (NAC-Jammu =3.00 Cr, NAC- Srinagar =5.00 Cr).**
4	Left out funds with SPCBs	No funds are with JKPCC.
5	City wise Utilization Certificates already submitted	Already submitted
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	UCs are submitted to CPCB for 2019-20 and 2021-22 funds
7	Carry forward requested	Carry forward requested was submitted for Rs. 8.0 crores and permission stands granted.
8	Accrued Interest on unspent balance deposited	Interest of **Rs. 8560** lakhs was accrued on Rs. 12.0 lakhs, and Rs. **16,31890** on Rs. 800.0 lakhs stands deposited.
9	Opening of separate accounts at state and city level	At UT level, JKPCC has opened a separate account for funds under NCAP. Also, at city level separate accounts stands opened by JMC and SMC.

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Jharkhand
Cities: Dhanbad, Ranchi & Jamshedpur

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Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

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<table>
<tr><th>S. No.</th><th>Activities</th><th>Status (provide information with timeline)</th></tr>
<tr><td>1</td><td>Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP</td><td>JSPCB has circulated State Action Plan of Delhi to all stakeholders for reference and requested to submit information. Information has not submitted by Stakeholders.</td></tr>
<tr><td>2</td><td>City-wise action plan for next year</td><td>
<table>
<tr><th>City</th><th>Nos. of Action point</th><th>Reference</th></tr>
<tr><td>Ranchi</td><td>21</td><td rowspan="3">Annexure 1 to 3.</td></tr>
<tr><td>Dhanbad</td><td>20</td></tr>
<tr><td>Jamshedpur</td><td>16</td></tr>
</table>
</td></tr>
<tr><td>3</td><td>Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal</td><td>
<table>
<tr><th>City</th><th>Status of Uploading City Action Plan on PRANA</th><th>Status of Micro level Plan on PRANA</th></tr>
<tr><td>Ranchi</td><td>Uploaded</td><td>Will be Uploaded by 05 th April 2022.</td></tr>
<tr><td>Dhanbad</td><td>Uploaded</td><td>Will be Uploaded by 09 th April 2022</td></tr>
<tr><td>Jamshedpur</td><td>Uploaded</td><td>Will be Uploaded by 09 th April 2022</td></tr>
</table>
</td></tr>
<tr><td>4</td><td>Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal</td><td>
<table>
<tr><th>City</th><th>Status of Uploading of Progress reports on PRANA</th></tr>
<tr><td>Ranchi</td><td>Will be Uploaded by 06 th April 2022</td></tr>
<tr><td>Dhanbad</td><td>Will be Uploaded by 09 th April 2022</td></tr>
<tr><td>Jamshedpur</td><td>Will be Uploaded by 09 th April 2022</td></tr>
</table>
</td></tr>
<tr><td>5</td><td>Creation of Air quality monitoring cell</td><td>
<table>
<tr><th>City</th><th>Status of AQMC at City Level</th><th>Reference</th></tr>
<tr><td>Dhanbad & Ranchi</td><td>has been constituted under the chairmanship of Deputy Municipal Commissioner</td><td rowspan="2">Annexure 4 to 6.</td></tr>
<tr><td>Jamshedpur</td><td>has been constituted under the chairmanship of Deputy Commissioner</td></tr>
</table>
</td></tr>
</table>

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6 Status of Air quality monitoring network

City	NAMP (Standard nos. 03)		CAAQMS (Standard nos. 05)		
	Current No.	Gap	Current No.	Gap	Remarks
Ranchi	01	02	Nil	05	RMC has proposed purchase of 16nos. of senser based CAAQMS.
Dhanbad	05	Nil	01	04	DMC has Tender for 10 nos. of CAAQMS is under process.
Jamshedpur	02	01	Nil	05	Tender has been floated

7 Status of studies (SAS, EI)

City	Status of SAS/EI
Dhanbad	Completed, Draft Report has been submitted by M/s BCCL, Final report is awaited
Ranchi	Survey for SAS is under progress
Jamshedpur	Information not provided by Jamshedpur Notified Area Committee

8 MoU signed with IoRs

City	IoR	Date of MoU	Reference
Ranchi & Jamshedpur	B.I.T, Mesra	19/03/2021	Annexure 7 to 9.
Dhanbad	I.I.T (ISM)	16/09/2021	

9 Year-wise improvement in air quality status in comparison with 2019

S. No	Cities	Average PM10 Concentration ($\mu g/m^3$)	
		FY 2019-20	FY 2020-21
1	Ranchi	109	105
2	Dhanbad	212	197
3	Jamshedpur	138	102

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<table>
<tr><th>S. No.</th><th>Activities</th><th>Status (provide information with timeline)</th></tr>
<tr><td>10</td><td>Frequency of meetings of implementation committee and progress made on decisions</td><td>
<table>
<tr><th colspan="3">Details of Meeting at City Level:</th></tr>
<tr><th>City Name</th><th>No. of meetings</th><th>Date</th></tr>
<tr><td>Dhanbad</td><td>03</td><td>25/06/21, 07/09/2021, 06/01/2022</td></tr>
<tr><td>Jamshedpur</td><td>01</td><td>23/07/2021, 21/08/21</td></tr>
<tr><td>Ranchi</td><td>02</td><td>04/08/21, 28/01/22</td></tr>
</table>
</td></tr>
<tr><td>11</td><td>MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC</td><td>Not applicable</td></tr>
<tr><td>12</td><td>MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF</td><td>State Urban Development Agency has submitted copy of MoU between ULBs and State Govt. to MoEF &CC on 10/01/2022.</td></tr>
<tr><td>13</td><td>Performance Assessment of cities/UAs under XV-FC by SLMIC</td><td>
<table>
<tr><th>City Name</th><th>Total Score</th><th>Marks obtained by City</th><th>Recommended</th></tr>
<tr><td>Ranchi</td><td rowspan="3">100</td><td>80.2</td><td>100% fund i.e. 25 Crore</td></tr>
<tr><td>Jamshedpur</td><td>97.85</td><td>100% fund i.e. 29 Crore</td></tr>
<tr><td>Dhanbad</td><td>63.25</td><td>75 % fund i.e. 19.5 Crore</td></tr>
</table>
</td></tr>
<tr><td>14</td><td>Performance Assessment of cities under NCAP by CPCB</td><td>
<table>
<tr><th>City Name</th><th>Total Score</th><th>Marks obtained by City</th><th>Recommended</th></tr>
<tr><td>Ranchi</td><td rowspan="3">100</td><td>80.2</td><td>100% fund i.e. 25 Crore</td></tr>
<tr><td>Jamshedpur</td><td>97.85</td><td>100% fund i.e. 29 Crore</td></tr>
<tr><td>Dhanbad</td><td>45.75</td><td>25% of fund i.e. 6.5 Crore</td></tr>
</table>
</td></tr>
</table>

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

<table>
<tr><th>S. No.</th><th>Activities</th><th>Status</th></tr>
<tr><td>1</td><td>Fund received during FY 2019-20, FY 2020-21 & FY 2021-22</td><td>
<table>
<tr><td></td><td colspan="3">Under NCAP</td><td colspan="3">Under XVFC</td></tr>
<tr><td>Cities</td><td>FY 2019-20</td><td>FY 2020-21</td><td>FY 2021-22</td><td>FY 2019-20</td><td>FY 2020-21</td><td>FY 2021-22</td></tr>
<tr><td>Dhanbad</td><td>Rs 6.0 Cr</td><td>Nil</td><td>Nil</td><td>Nil</td><td>52</td><td>6.5</td></tr>
<tr><td>Ranchi</td><td>Nil</td><td>Nil</td><td>Nil</td><td>Nil</td><td>49</td><td>25</td></tr>
<tr><td>Jamshedpur</td><td>Nil</td><td>Nil</td><td>Nil</td><td>Nil</td><td>58</td><td>29</td></tr>
<tr><td>Total</td><td>Rs 6.0 Cr</td><td>Nil</td><td>Nil</td><td>Nil</td><td>Rs 159 Cr</td><td>Rs 60.5 Cr</td></tr>
</table>
</td></tr>
<tr><td>2</td><td>Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22</td><td>
<table>
<tr><th>Cities</th><th>Under NCAP (Cr), FY 2019-20</th><th>UNDER XVFC (Rs), FY 2020-21</th></tr>
<tr><td>Dhanbad</td><td>3.0</td><td>10,74,00,000</td></tr>
<tr><td>Ranchi</td><td>Nil</td><td>2.45,00,000</td></tr>
<tr><td>Jamshedpur</td><td>Nil</td><td>4,44,76,800</td></tr>
</table>
</td></tr>
<tr><td>3</td><td>Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22</td><td>Detail not provided by ULBs</td></tr>
</table>

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S. No.	Activities	Status
4	Left out funds with SPCBs	Rs 18,00,238 till 31/12/2021 (After transfer of Rs 3.0 Crore to DMC and deposit interest of Rs 27,17,298 to CPCB)
5	City wise Utilization Certificates already submitted	**Under NCAP:** Fund utilisation certificate of Rs 3.0 Crore for Dhanbad under NCAP has been submitted to CPCB. **Under XVFX:** ULBs not submitted fund utilisation certificate
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	
7	Carry forward requested	**Under NCAP:** JSPCB has requested for Carry forward request vide letter no. B-833, dated 24/06/2021. **Under XVFX:** DMC will send carry forward request till 6th Apr, 2022.
8	Accrued Interest on unspent balance deposited	Rs 27,17,298/-
9	Opening of separate accounts at state and city level	Yes (Annexure 10)

S. No.	Action Point	Target Date
1	Health Impact Studies	September, 2022
2	Link PUC certificates with annual vehicle insurance	
3	Training & Skill Development of Public Officials	December, 2022
4	Deeper public engagement And consultation (workshops/ programme in schools/colleges)	
5	Public Outreach with residential societies & Resident Welfare Associations (RWAs)	
6	IEC Activities	
7	Identify road stretches with high dust generation	
8	To create separate space/zone to handle solid waste, C&D waste and other wastes in the city	
9	Check overloading: Use Weighing Motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles.	
10	CNG infrastructure for auto gas supply in the city and transition of public transport vehicles to CNG mode Introduction of e-buses for Public transport in metro cities	
11	Introduction of new electric buses	
12	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to non destined vehicles.	
13	Regular collection and control of municipal solid wastes	
14	Check on fuel adulteration and random monitoring of fuel quality data	

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S. No.	Action Point	Target Date
15	Establishment of CAAQMS	March, 2023
16	Establishment of Manual Stations	March, 2023
17	Source Apportionment & Carry Capacity Study	March, 2023
18	Door to Door collection of waste	March, 2023
19	Ensure Segregation of waste at source	March, 2023
20	Burning of dead bodies	March, 2023

Annexure:2 (Ranchi)

S. No.	Action Point	Target Date
1	Introduce water fountain at major traffic intersection	April, 2022
2	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centres.	June, 2022
3	Health Impact Studies	September, 2022
4	Link PUC certificates with annual vehicle insurance	September, 2022
5	Prepare plan for widening of road and improvement of infrastructure for decongestion	September, 2022
6	Training & Skill Development of Public Officials	December, 2022
7	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	December, 2022
8	Public Outreach with residential societies & Resident Welfare Associations (RWAs)	December, 2022
9	IEC Activities	December, 2022
10	Urban Greening with Vertical Garden	December, 2022
11	Vehicle labelling or sticker programme	December, 2022
12	Check overloading: Use Weighing Motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles.	December, 2022
13	Check on fuel adulteration and random monitoring of fuel quality data	December, 2022
14	Use of Biofuel	December, 2022
15	Intermediate public transport (IPT) and bus system	December, 2022
16	Introduction of new electric buses	December, 2022
17	CNG infrastructure for auto gas supply in the city and transition of public transport vehicles to CNG mode Introduction of e-buses for Public transport in metro cities	December, 2022

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S. No.	Action Point	Target Date
18	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to non-destined vehicles.	December, 2022
19	Black-topping of unpaved road	February, 2023
20	Door to Door collection of waste	March 2023
21	Ensure segregation of waste at source	March 2023

S. No.	Action Point	Target Date
1	Burning of dead bodies	August 2022
2	Health Impact Studies	September, 2022
3	Necessary changes in byelaws, Greening of open areas, gardens, community places, schools and housing societies	
4	Prepare plan for widening of road and improvement of infrastructure for decongestion	
5	Link PUC certificates with annual vehicle insurance	
6	Training & Skill Development of Public Officials	November, 2022
7	Source Apportionment & Carrying Capacity	December, 2022
8	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	
9	Public Outreach with residential societies & Resident Welfare Associations (RWAs)	
10	Provide truck rest areas/ parks along national and state highways to prevent entry of trucks into cities during peak hours.	
11	Check overloading (Wiegh in motion bridge)	
12	Alternative clean fuel policy for vehicle	
13	Use of Biofuel	
14	Urban Greening with Vertical Garden	March, 2023
15	Regular collection and control of municipal solid wastes	
16	Proper collection of horticulture waste and its disposal following composting cum gardening approach	

Air Quality Management Cell, Dhanbad

कार्यालय
धनबाद नगर निगम, धनबाद।

email :-dhanbadmunicipalcorporationadm@gmail.com
Toll Free No.-18008904160

पत्रांक :– दिनांक :–

अधिसूचना

पर्यावरण, वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार के पत्रांक सं0. Q–16017/25/2020–CPA दिनांक 22.02.2021 एवं केन्द्रीय प्रदूषण नियंत्रण पर्षद के पत्रांक सं0. B33014/87/NCAP-XVFC – AQM/20-21 दिनांक 25.02.2021 में दिए गए निर्देश के आलोक में XVFC के अन्तर्गत किए जा रहे कार्यों (खासकर परिवेशीय वायु के मानक में सुधार) के सफल कार्यान्वयन एवं शहर के परिवेशीय वायु के मानक के अधीन रखे जाने के उद्देश्य से Air Quality Management Cell का गठन निम्नवत् किया जाता है :–

क्र0 सं0	पदनाम	मोबाइल संख्या	पद
1.	श्री राजेश कुमार सिंह, उप नगर आयुक्त, धनबाद नगर निगम, धनबाद।	9431985019	अध्यक्ष।
2.	मो0 अनिस, कार्यपालक पदाधिकारी, धनबाद नगर निगम, धनबाद।	9122396877	सदस्य।
3.	श्री अनुप कुमार सामंता, कार्यपालक अभियंता, धनबाद नगर निगम, धनबाद।	8986892064	सदस्य।
4.	श्री आनंद राज, नगर प्रबंधक, धनबाद नगर निगम, धनबाद।	8825173224	सदस्य।
5.	श्री अमनदीप, Urban Reform Specialist, धनबाद नगर निगम, धनबाद।	8982964647	सदस्य।
6.	श्री फॉर्नेलुईस गुर्गु, Urban Infrastructure Specialist, धनबाद नगर निगम, धनबाद।	8797586946	सदस्य।
7.	श्री उदय कच्छप, सहायक अभियंता, धनबाद नगर निगम, धनबाद।	8789359863	सदस्य।
8.	श्री राजेश कुमार, कनीय अभियंता, धनबाद नगर निगम, धनबाद।	7004745943	सदस्य।
9.	श्री भगवान तिवारी, सहायक, धनबाद नगर निगम, धनबाद। ।	9430103490	सदस्य।
10.	श्री गोपाल कुमार एवं श्री संतोष कुमार सिंह कम्प्यूटर ऑपरेटर, धनबाद नगर निगम, धनबाद।	8709547626	सदस्य।

कोषांग का Term of Referance निम्नवत् होगा :–

1. कोषांग शहर के परिवेशीय वायु गुणवत्ता सुधार हेतु योजनाओं का चयन करेगा।
2. चयनित योजनाओं का City Level Implemention Committee से अनुमोदन लेगा।
3. कार्य योजना को सफलता पूर्वक लागू करेगा।
4. कोषांग कार्य योजना के सभी गतिविधियों/घटकों का नियमित निगरानी करेगी।
5. परिवेशीय वायु गुणवत्ता से संबंधित डेटा का संकलन करेगा।
6. शहर के परिवेशीय वायु के मानक के अधीन जाने के लिए Polluting Agency के विरूद्ध कार्रवाई सुनिश्चित् करेगा।
7. City Level Implemention Committee द्वारा दिए गए अन्य कार्यों को करेगा।

नगर आयुक्त,
धनबाद नगर निगम, धनबाद।

ज्ञापांक 590 /दिनांक 09.03. 2021।
प्रतिलिपि :– सभी संबंधित को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

नगर आयुक्त,
धनबाद नगर निगम, धनबाद।

Air Quality Management Cell, Jamshedpur

जिला दंडाधिकारी एवं उपायक्त का कार्यालय,
पूर्वी सिंहभूम जमशेदपर।

कार्यालय आदेश

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा निर्देशित किये गये National Clean Air Program (NCAP) के तहत जमशेदपुर शहर के लिए समुचित कार्य योजना (Action Plan) को सफल बनाये जाने एवं शहर के परिवेशीय वायु के मानक के अधीन रखे जाने के उद्देश्य से एक Air Quality Management/Monitoring Committee का गठन निम्न प्रकार किया जाता है :–

01	उपायुक्त, पूर्वी सिंहभूम, जमशेदपर	अध्यक्ष
02	उप विकास आयुक्त, पूर्वी सिंहभूम, जमशेदपर	सदस्य
03	अपर उपायुक्त, पूर्वी सिंहभूम, जमशेदपुर।	सदस्य
04	अनुमंडल पदाधिकारी, धालभूम, जमशेदपुर।	सदस्य
05	वन प्रमंडल पदाधिकारी, पूर्वी सिंहभूम, जमशेदपर	सदस्य
06	जिला खनन पदाधिकारी, पूर्वी सिंहभूम, जमशेदपर	सदस्य
07	जिला परिवहन पदाधिकारी, पूर्वी सिंहभूम, जमशेदपर	सदस्य
08	क्षेत्रीय पदाधिकारी, जमशेदपुर अक्षेत्र	सदस्य सचिव
09	कार्यपालक पदाधिकारी, मानगो नगर निगम	सदस्य सचिव
10	कार्यपालक पदाधिकारी, जुगसलाई नगरपालिका	सदस्य सचिव
11	महाप्रबंधक, जिला उद्योग केन्द्र, जमशेदपुर	सदस्य
12	सिविल सर्जन, पूर्वी सिंहभूम, जमशेदपर	सदस्य
13	कारखाना निरीक्षक, जमशेदपुर	सदस्य
14	क्षेत्रीय पदाधिकारी, जमशेदपुर, झारखंड राज्य प्रदूषण नियंत्रण पर्षद	सदस्य
15	टाटा स्टील लि0 के नामित प्रतिनिधि	सदस्य
16	एन0एम0एल0 के नामित प्रतिनिधि	सदस्य
17	एक्स एल आर आई, जमशेदपुर के नामित प्रतिनिधि	सदस्य
18	जुस्को लि0 के नामित प्रतिनिधि	सदस्य

समिति का Term of reference निम्न होंगे :–

1. समिति जमशेदपुर शहर के परिवेशीय वायु के संदर्भ में प्रत्येक 15 दिनों में बैठक सुनिश्चित करेगी।
2. समिति कार्य योजना के सभी गतिविधियों/घटकों का नियमित निगरानी करेगी एवं कार्य योजना को सफलतापूर्वक लागू करायेगी।
3. समिति City Level Implementation Committee के द्वारा किये जा रहे कार्यों की समीक्षा करेगी एवं उचित दिशानिर्देश प्रदान करेगी।
4. सांमंत जमशेदपुर शहर के परिवेशीय वायु को मानक के अधीन रखे जाने के लिए Polluting Agency एवं City Level Implementation Committee के विरुद्ध कार्रवाई सुनिश्चित करेगी।

उपायुक्त,
पूर्वी सिंहभूम, जमशेदपर।

ज्ञापांक- 723/mac, दिनांक- 10/03/2021
प्रतिलिपि :– सभी संबंधित पदाधिकारी को सूचनार्थ एवं अनुपालनार्थ प्रेषित।
प्रतिलिपि – चीफ, कॉरपोरेट सर्विसेज, टाटा स्टील लि0, जमशेदपुर/वरीय महाप्रबंधक, जुस्को लि0, जमशेदपुर/प्रबंधक, एन0एम0एल0/प्रबंधक, एक्स एल आर आई, जमशेदपुर को सूचनार्थ प्रेषित। अनुरोध है कि अपने संस्थान से उक्त समिति के सदस्य हेतु किसी एक व्यक्ति को नामित करने की कृपा की जाय।

उपायुक्त,
पूर्वी सिंहभूम, जमशेदपर।

Air Quality Management Cell, Ranchi

कार्यालयः राँची नगर निगम, राँची।

(पर्यावरण शाखा)
कचहरी रोड, राँची, पिन – 834001
e-mail :- support@ranchimunicipal.com

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पत्रांक :– 107/राँनि दिनांक :– 12/03/2021

अधिसूचना

पर्यावरण, वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार के पत्रांक सं० Q-16017/25/2020-CPA दिनांक 22.02.2021 एवं केन्द्रीय प्रदूषण नियंत्रण पर्षद के पत्रांक सं० B33014/87/NCAP-XVFC AQM/20-21 दिनांक 25.02.2021 में दिए गए निर्देश के आलोक में XVFC के अन्तर्गत किए जा रहे कार्यों (खासकर परिवेशीय वायु के मानक में सुधार) के सफल कार्यान्वयन एवं शहर के परिवेशीय वायु के मानक के अधीन रखे जाने के उद्देश्य से AIR QUALITY MANAGEMENT Cell का गठन निम्नवत् किया जाता है :–

1.	उप नगर आयुक्त, राँची नगर निगम, राँची।	अध्यक्ष
2.	मुख्य अभियंता, राँची नगर निगम, राँची।	सदस्य
3.	कार्यपालक अभियंता, राँची नगर निगम, राँची।	सदस्य
4.	औद्यानिकी शाखा, (HORTICULTURE Cell)राँची नगर निगम, राँची।	सदस्य
5.	सहायक लोक,स्वास्थ्य शाखा, नगर निगम, राँची।	सदस्य
6.	City Manager, Enforcement Cell राँची नगर निगम, राँची।	सदस्य
7.	SWM Specialist (Health section)	सदस्य
8.	शाखा प्रभारी विधि शाखा, राँची नगर निगम, राँची।	सदस्य
9.	IT विशेषज्ञ, राँची नगर निगम, राँची।	सदस्य

कोषांग का Term of Referance निम्नवत् होगा:–

1. कोषांग शहर के परिवेशीय वायु के सन्दर्भ में प्रति माह बैठक सुनिश्चित करेगा।
2. कोषांग NCAP के तहत कार्य योजना के प्रावधानों के सफल कार्यान्वयन के लिए CITY LEVEL IMPLEMENTATION COMMITTEE का मार्गदर्शन करेगा।
3. कोषांग कार्य योजना के सभी गतिविधि के समुचित प्रगति की समीक्षा करेगा।
4. कोषांग प्रति माह एवं त्रिमासिक प्रगति प्रतिवेदन राज्य शहरी विकास अभिकरण को सम्पर्पित करेगा।
5. कोषांग प्रति माह पर विभाग को UC भेजेगा।

नगर आयुक्त,
राँची नगर निगम, राँची।

ज्ञापांक :- 107/राँनि /दिनांक 12/03/2021।
प्रतिलिपि – सभी संबंधित को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

नगर आयुक्त,
राँची नगर निगम, राँची।

Annexure 7: MoU with IoR, ULBs and JSPCB for Ranchi City

Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number	42ba65e3b8b6a7a1f41f
Receipt Date	18-Mar-2021 03:28:20 pm
Receipt Amount	100/-
Amount In Words	One Hundred Rupees Only
Document Type	Agreement or Memorandum of an Agreement
District Name	Ranchi
Stamp Duty Paid By	Ranchi Municipal Corporation
Purpose of stamp duty paid	Agreement
First Party Name	Ranchi Municipal Corporation
Second Party Name	Jharkhand State Pollution Control Board
GRN Number	2105084488

:- This stamp paper can be verified in the jharnibandhan site through receipt number :-

This Receipt is to be used as proof of payment of stamp duty only for one document.The use of the same receipt as proof of payment of stamp duty in another document through reprint,photo copy or other means is penal offence under section-62 of Indian Stamp Act,1899

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दुसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

11. Modifications and Amendments:

Modifications and Amendments to this MoU, if any, shall be made in writing by mutual consent of all the parties."

For and on behalf of JSPCB
Regional Officer
J.S.P.C. Board
Dhurwa, Ranchi-4
Signature:
Name: R.N. Kashyap
Designation: Regional Officer, JSPCB
Date: 19/03/2021
Witness:

For and on behalf of
BIT, Mesra
Signature:
Name: Colonel (Retd.)Sukhpal SinghKhetarpal
Designation: Registrar
Date: 19/03/2021
Witness:
REGISTRAR
Birla Institute of Technology
Mesra, Ranchi-835215

For and on behalf of
RMC
Signature:
Name: Rajesh Kumar
Designation: Addl. Municipal Commissioner
Date: 19.3.2021
Witness:

Annexure 8: MoU with IoR, ULBs and JSPCB for Ranchi City

Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number	42ba65e3b8b6a7a1f41f
Receipt Date	18-Mar-2021 03:28:20 pm
Receipt Amount	100/-
Amount In Words	One Hundred Rupees Only
Document Type	Agreement or Memorandum of an Agreement
District Name	Ranchi
Stamp Duty Paid By	Ranchi Municipal Corporation
Purpose of stamp duty paid	Agreement
First Party Name	Ranchi Municipal Corporation
Second Party Name	Jharkhand State Pollution Control Board
GRN Number	2105084488

:- This stamp paper can be verified in the jharnibandhan site through receipt number :-

This Receipt is to be used as proof of payment of stamp duty only for one document.The use of the same receipt as proof of payment of stamp duty in another document through reprint,photo copy or other means is penal offence under section-62 of Indian Stamp Act,1899

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दुसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

11. Modifications and Amendments:
Modifications and Amendments to this MoU, if any, shall be made in writing by mutual consent of all the parties."

For and on behalf of JSPCB	For and on behalf of BIT, Mesra	For and on behalf of RMC
Regional Officer J.S.P.C. Board Dhurwa, Ranchi-4		
Signature:	Signature:	Signature:
Name: R.N. Kashyap	Name: Colonel (Retd.)Sukhpal SinghKhetarpal	Name: Rajesh Kumar
Designation: Regional Officer, JSPCB	Designation: Registrar	Designation: Addl. Municipal Commissioner
Date: 19/03/2021	Date: 19/03/2021	Date: 19.3.2021
Witness:	Witness:	Witness:

REGISTRAR
Birla Institute of Technology
Mesra, Ranchi-835215

Annexure 9: MoU with IoR, ULBs and JSPCB for Ranchi City

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Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number : 42ba65e3b8b6a7a1f41f
Receipt Date : 18-Mar-2021 03:28:20 pm
Receipt Amount : 100/-
Amount In Words : One Hundred Rupees Only
Document Type : Agreement or Memorandum of an Agreement
District Name : Ranchi
Stamp Duty Paid By : Ranchi Municipal Corporation
Purpose of stamp duty paid : Agreement
First Party Name : Ranchi Municipal Corporation
Second Party Name : Jharkhand State Pollution Control Board
GRN Number : 2105084488

:- This stamp paper can be verified in the jharnibandhan site through receipt number :-

This Receipt is to be used as proof of payment of stamp duty only for one document.The use of the same receipt as proof of payment of stamp duty in another document through reprint,photo copy or other means is penal offence under section-62 of Indian Stamp Act,1899

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दुसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

11. Modifications and Amendments:
Modifications and Amendments to this MoU, if any, shall be made in writing by mutual consent of all the parties."

For and on behalf of JSPCB	For and on behalf of BIT, Mesra	For and on behalf of RMC
Signature:	Signature:	Signature:
Name: R.N. Kashyap	Name: Colonel (Retd.)Sukhpal SinghKhetarpal	Name: Rajesh Kumar
Designation: Regional Officer, JSPCB	Designation: Registrar	Designation: Addl. Municipal Commissioner
Date: 19/03/2021	Date: 19/03/2021	Date: 19.3.2021
Witness:	Witness:	Witness:

Regional Officer
J.S.P.C. Board
Dhurwa, Ranchi-4

REGISTRAR
Birla Institute of Technology
Mesra, Ranchi-835215

Details of accounts at state and city level (Annexure 10)

For NCAP Fund		
Jharkhand SPCB	**Account Number**	**6813089386**
	IFSC Code	KKBK0005631
	Account type	Saving
	MICR Code	834485003
	Bank Name	Kotak Mahindra Bank Ltd
	Bank Address	Kotak Mahindra Bank Ltd, Hotel Apsara, 48-A, Circular Road, Ranchi, Ranchi- 834001
Dhanbad Municipal Corporation	**Account Number**	**0251101574662**
	IFSC Code	CNRB0000251
	Bank Name	Canera Bank
For XVFC Fund		
Ranchi Municipal Corporation	**Account Number**	**194701000764**
	Bank Name	City Bank
Dhanbad Municipal Corporation	**Account Number**	**141101001144**
	IFS Code	ICIC0001411
	Bank Name	City Bank
Jamshedpur Notified Area Committee	**Account Number**	**141101001144**
	IFS Code	ICIC0000165
Mango Nagar Nigam	**Account Number**	**141201000920**
	IFS Code	ICICI0001412
	Bank Name	ICICI Bank , Dimna Road, Mango, Jamshedpur
Jugsalai Nagar Parishad	**Account Number**	**257401000135**
	IFS Code	ICICI 0002574
	Bank Name	ICICI Jugsalai Branch

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: KARNATAKA

Presentation by Karnataka State on Status of physical progress under NCAP & XV-FC

5974

Status of physical progress under NCAP & XV-FC

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S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Request letter have been to sent to Environment and Ecology Department, Govt of Karnataka on 8-3-2022 to convene a meeting under the chairmanship of Principal Secretary, E&E Dept., with the line departments for furnishing information for preparation of State Action plan.
2	City-wise action plan for next year	44 Action plan for Bengaluru and 27 Action plan for Hubli-Dharwad, Davangere and Kalaburgi cities are under implementation. Further, based on the SAS/EI studies conducted for NACs , Action plan will be revised incorporating the recommendations of the study.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	City action plans uploaded in NCAP portal. Micro action plans submitted for all the 4 NACs have been sent back from CPCB to submit the revised Micro action. In this regard, IoR is revising the micro action plan and shall be sent to CPCB for its approval pending uploading in the NCAP portal.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Proceedings of the Meeting conducted by the implementation committee is uploaded in NCAP portal for all the 4 NACs.
5	Creation of Air quality monitoring cell	AQMC cell constituted at KSPCB. Vide G.O Letter No.FEE 216 EPC 2018, Dated:24-11-2018.
6	Status of Air quality monitoring network	Required number of Manual Stations/CAAQMs are already installed and functional in all 4 NACs except for Bengaluru out of 4 CAAQM stations, 2 stations are under installation.
7	Status of studies (SAS, EI)	SAS and EI studies for Bengaluru city has been completed by CSTEP and report submitted. KSPCB is revising the action plan based on the recommendation of CSTEP. For remaining 3 NACs, SAS/EI study have been entrusted to IIT, Madras.(Study under progress)
8	MoU signed with IoRs	All the 4 MoUs of with IoRs have been signed and submitted to CPCB.
9	Year-wise improvement in air quality status in comparison with 2019	As per the data uploaded in the PRANA portal, the yearwise Air Quality of the 4 NACs is as shown below.

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Bengaluru – 5 I C conducted, Kalaburgi -5 I C conducted, Davangere 3 I C conducted and Hubli-Dharwad- 8 I C conducted.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	MOU signed between CPCB/KSPCB and BBMP for Bengaluru. For other 3 NACs it is under process.
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	MOU signed between MoEF & CC, State Government and ULB and submitted to MoEF & CC.
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Performance Assessment of Bengaluru city under 15th FC have been prepared and submitted to CPCP vide letter dated. 29-11-2021.
14	Performance Assessment of cities under NCAP by CPCB	Performance Assessment of cities under NCAP is done by CPCB regularly.

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Fund received during FY-2019-20 – Rs. 6.30 crores for 4 NACs. Funds received during FY 2020-21 – Rs.1.52 crores. For 3 NACs 2021-22 – No funds received.
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Funds utilized during FY2019-20, 2020-21 – Rs.4,69,74,517/-
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Funds received during FY-2019-20, FY2020-21 and FY 2021-22 have been utilised as per the component under NCAP.
4	Left out funds with SPCBs	Rs.56,61,988/-
5	City wise Utilization Certificates already submitted	Citywise Utilization certificate for FY 2021-22 under NCAP grants submitted to CPCB vide letter dated: 11-3-2022
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Citywise Utilization certificate for FY 2021-22 under NCAP grants submitted to CPCB vide letter dated: 11-3-2022.
7	Carry forward requested	Carry forward request is also sent to CPCB on 11-3-2022.
8	Accrued Interest on unspent balance deposited	Accrued interest on unspent balance of Rs.1298105 is also deposited to CPCB account .
9	Opening of separate accounts at state and city level	Seperate Accounts for all the 4 NACs have been opened and Bank account details have been sent to CPCB on 14-2-2022.

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Maharashtra

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

554

5981

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Draft of State Action Plan has been prepared and is under review. The targeted timeline for completion: mid of April-2022.
2	City-wise action plan for next year	Uploading of city action plan on PRANA portal with annual targets is in progress .
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Micro level action plans for 19 NAC/MPC's have been submitted to CPCB vide letter dated 21.10.2021. Revision of micro level action plans as per CPCB's recommendations [Letter dated 14.01.2022 & 14.02.2022] is in progress and uploading of the same on PRANA portal is in progress.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	The information of city-wise micro action plans and progress reports has been partially filled for 8 million-plus cities under NCAP. For remaining cities work is in progress and MPC Board has instructed cities to expedite the same.
5	Creation of Air quality monitoring cell	Constituted for 19 cities
6	Status of Air quality monitoring network	• CAAQMS are in place – 9 cities • CAAQMS Orders placed – 10 cities (Timeline for Commissioning- April 2022) [As per CPCB guidelines all cities have at least 1 CAAQMS]
7	Status of studies (SAS, EI)	• Completed – 8 Cities (Submitted to CPCB) • In Progress – 11 Cities • MoU/ Tender stage – Nil
8	MoU signed with IoRs	MoUs have been signed between IoR, ULB and MPCB for all the 19 cities and signed copies are submitted to CPCB.
9	Year-wise improvement in air quality status in comparison with 2019	Details included in next slide

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Year wise AQI Comparison: Maharashtra

Annual Average of AQI					
Cities	2017	2018	2019	2020	2021
Akola	119	77	70	55	65
Amravati	95	95	86	59	61
Aurangabad	87	82	75	63	75
Badlapur	177	128	105	65	93
Chandrapur	102	113	101	91	106
Jalgaon	75	73	61	51	60
Jalna	98	101	96	85	93
Kolhapur	85	88	92	81	82
Latur	78	92	86		58
Mumbai	117	112	105	89	113
Nagpur	79	88	88	77	79
Nashik	78	80	63	45	55
Navi Mumbai	99	69	56	51	78
Pune	83	93	97	73	78
Sangali	75	81	69	69	68
Solapur	83	87	95	68	64
Thane	126	114	88	80	111
Ulhasnagar	181	114	92	64	83
Vasai	Established in 2018	111	107	89	111

Annual Average of PM10					
Cities	2017	2018	2019	2020	2021
Akola	129	77	69	55	65
Amravati	99	99	88	59	59
Aurangabad	88	84	73	61	77
Badlapur	169	144	111	65	94
Chandrapur	110	117	104	93	116
Jalgaon	75	74	61	51	60
Jalna	101	103	96	85	93
Kolhapur	88	90	96	83	85
Latur	81	95	88	56	58
Mumbai	125	124	113	96	111
Nagpur	80	90	83	75	79
Nashik	77	80	61	44	53
Navi Mumbai	104	70	54	50	70
Pune	82	94	91	74	82
Sangali	77	84	70	71	70
Solapur	85	89	92	69	64
Thane	114	124	90	83	117
Ulhasnagar	150	124	94	64	81
Vasai	Established in 2018	122	107	77	110

Status of physical progress under NCAP & XV-FC

556

5983

Sr. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	• Implementation committees are constituted for 19 cities • 1-2 Meetings per quarter per city
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed & Submitted to MoEF&CC and CPCB for 9 NCAP Cities
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Signed & Submitted to MoEF&CC and CPCB for 6 XV-FC Urban Agglomeration Cities
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	• SLMIC Constituted & G.R. published • 3 meetings conducted • Performance Assessment of XV-FC UAs/cities submitted and approved by the Co-ordination Committee for release of XV-FC grant for FY 2021-22
14	Performance Assessment of cities under NCAP by CPCB	• Activity with CPCB

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	• FY 2019-20: Rs. 39.85 Cr. • FY 2020-21: Rs. 11.40 Cr. • FY 2021-22: Nil Total- 51.25 Cr.
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	• FY 2019-20: Rs. 0.46 Cr. • FY 2020-21: Rs. 3.60 Cr. • FY 2021-22: Rs. 29.60 Cr. Total- 33.66 Cr.
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	80% of total funds released are targeted be utilized by 31/03/2022
4	Left out funds with SPCBs	• FY 2019-20: Rs. 7.2 Cr • FY 2020-21: Rs. 7.2 Cr • FY 2021-22: Nil
5	City wise Utilization Certificates already submitted	Utilization Certificate submitted to CPCB
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Submitted
7	Carry forward requested	Submitted
8	Accrued Interest on unspent balance deposited	Yes
9	Opening of separate accounts at state and city level	Yes

5986

559



560

5987

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Madhya Pradesh

Presentation by MPPCB on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

562

5989

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Upto 30th June 2022
2	City-wise action plan for next year	Submitted for Million plus population cities (Bhopal, Indore, Jabalpur, Gwalior) as per grant proposed.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Under process
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Under process
5	Creation of Air quality monitoring cell	Created for all non-attainment cities

5990

Status of physical progress under NCAP & XV-FC

563

S. No.	Activities	Status (provide information with timeline)
6	**Status of Air quality monitoring network**	

S.N.	City	Manual monitoring stations		CAAQMS		Timeline for meeting the CPCB guideline
		Existing	Proposed	Existing	Proposed	
1	Bhopal	6	0	1(MPPCB)	02 (NCAP)	Order placed
					02 (Municipal Corp.)	Proposed
2	Indore	4	0	1 (MPPCB), 03 (CSR)	04 (Municipal Corp.)	Proposed
3	Gwalior	3	0	1 (MPPCB), 01 (CSR)	02 (NCAP)	Order placed
					02 (Municipal Corp.)	Proposed
4	Ujjain	3	0	1 (MPPCB)	0	–
5	Dewas	3	0	1(MPPCB)	0	–
6	Sagar	2	1	1 (CSR)	1	–
7	Jabalpur	1	1	1 (MPPCB)	1 (Municipal Corp.)	Proposed
	Total	22	2	11	14	

7	Status of studies (SAS, EI)	Under progress- Bhopal, Gwalior, Jabalpur, Indore Proposal stage – Ujjain, Dewas, Sagar.
8	MoU signed with IoRs	Signed and submitted
9	Year-wise improvement in air quality status in comparison with 2019	

Annual Average of PM_{10} in µg/m3

Sr. no	Cities	2019-2020	Category	2021 – 2022 (till 24.03.2022)	Category	Reduction (%)
1	Indore	86	Satisfactory	82.8	Satisfactory	3
2	Bhopal	138	Moderate	124.3	Moderate	10
3	Gwalior	135	Moderate	109.8	Moderate	19
4	Jabalpur	98	Satisfactory	82.9	Satisfactory	15
5	Sagar	75	Satisfactory	71.35	Satisfactory	5
6	Ujjain	82	Satisfactory	91.94	Satisfactory	-12(increased)
7	Dewas	74	Satisfactory	69.71	Satisfactory	5

Status of physical progress under NCAP & XV-FC

564

5991

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Quarterly meeting is being conducted and implementation of the decision is being done.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed and submitted
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Signed and submitted
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Submitted
14	Performance Assessment of cities under NCAP by CPCB	Submitted

Presentation by MPPCB on Status of financial progress under NCAP

Status of financial progress under NCAP

566 5993

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	2019-20 (12.36 Cr), 2019-20 (8.24 Cr) 2020-21 (1.52 Cr) = 22.12 Cr
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	2019-20 (4.25 Cr), 2020-21 (6.94 Cr) 2021-22 (12.01 Cr)=23.2 Cr
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Fund has been utilized
4	Left out funds with SPCBs	00
5	City wise Utilization Certificates already submitted	Already submitted
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	submitted
7	Carry forward requested	-
8	Accrued Interest on unspent balance deposited	Interest amount deposited
9	Opening of separate accounts at state and city level	separate accounts for state already exist and for city level is under process.


THANK YOU

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5995

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

State: **NAGALAND**

4th Steering Committee meeting
1 April, 2022

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

570

5997

S. No.	Activities	Status (provide information with timeline)		
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	**Under process**		
2	City-wise action plan for next year	**Setting up of CAAQMS station, maintain pothole free roads, creation of green buffer zones, awareness generation, creation of PUC centres, etc**		
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	**Under process**		
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	**Under process**		
5	Creation of Air quality monitoring cell	**Yes**		
6	Status of Air quality monitoring network	**In non-attainment city of Dimapur, there is no CAAQMS.**		
7	Status of studies (SAS, EI)	**Financial support to carry out the study given to CPCB, however, have not received till date.**		
8	MoU signed with IoRs	**Yes**		
9	Year-wise improvement in air quality status in comparison with 2019		**KOHIMA**	**DIMAPUR**
		2019	91	79
		2020	86	79
		2021	79	98

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	-
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	**Under process**
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	**NA**
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	**NA**
14	Performance Assessment of cities under NCAP by CPCB	**YES**

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**12 Lakhs (2019-20) 6 Crores (2020-21) Nil (2021-22)**
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	**100% utilized (FY 2019-20 & FY 2020-21)**
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	**100%**
4	Left out funds with SPCBs	**Nil**
5	City wise Utilization Certificates already submitted	**Yes**
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	**Already submitted**
7	Carry forward requested	**No**
8	Accrued Interest on unspent balance deposited	**Yes, deposited to CPCB account *through RTGS Dated 26.10.2021***
9	Opening of separate accounts at state and city level	**Yes**


THANK YOU

6002

575

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Odisha

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	SPCB has signed MoU with CSE, Delhi to do the State Action Plan and it will be submitted before 30th April 2022.
2	City-wise action plan for next year	A Five year city-wise action plan has been submitted to CPCB.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	City action plan uploaded to SPCB portal.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Progress report will be prepared after the Financial year.
5	Creation of Air quality monitoring cell	Cells have been developed by all the NACs except Bhubaneswar.

Status of physical progress under NCAP & XV-FC

578

6005

S. No.	Activities	Status (provide information with timeline)
6	Status of Air quality monitoring network	The details of Air Quality Monitoring Network is shown in subsequent slide.
7	Status of studies (SAS, EI)	Automotive Research Association of India (ARAI), Pune is doing for all Seven cities.
8	MoU signed with IoRs	MoU has been signed with IoRs. (IIT Bhubaneswar, NIT Rourkela, Utkal University Bhubaneswar)
9	Year-wise improvement in air quality status in comparison with 2019	Shown in subsequent slide.

Air Quality Monitoring Network in 7 Non-Attainment Cities

Sl No.	Name of the City	Manual Monitoring Station	CAAQMS
1	Angul	2 nos. are operating	1 no. will be installed (DMF)
2	Balasore	3 nos. is operating	1 no. will be installed (NCAP)
3	Bhubaneswar	6 nos. is operating	2 nos. will be installed (1NCAP, 1 SPCB)
4	Cuttack	3 nos. is operating	1 no. will be installed (NCAP)
5	Kalinganagar	3 nos. is operating	1 no. will be installed (NCAP)
6	Rourkela	4 nos. is operating	1 no. is operating (OMBADC)
7	Talcher	2 nos. are operating	1 no. is operating (CPCB & SPCB)

Air Quality Status in Comparison with 2019

Sl No.	Name of the City	PM_{10} in µg/m³			$PM_{2.5}$ in µg/m³		
		2019	2020	2021	2019	2020	2021
1	Angul	99	86	95	47	35	37
2	Balasore	86	78	76	46	40	44
3	Bhubaneswar	98	82	104	29.4	32	36
4	Cuttack	100.7	102	90	42	41	37
5	Kalinganagar	105	112	116	59	65	69
6	Rourkela	123	86	125	47	35	48
7	Talcher	105	92	108	46	35	37

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	4 meetings of AQMC have been held.
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Completed
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Not Applicable
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Not Applicable
14	Performance Assessment of cities under NCAP by CPCB	Not Applicable

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Parameters	Remarks
1.	Fund received during FY 2019-20 , FY 2020-21 and FY 2021-22	6.18 Cr, 6.04 Cr and 3.64 Cr. (total 15.86 Cr)
2.	Fund utilized during FY 2019-20 , FY 2020-21 and FY 2021-22	0.33 Cr, 3.29 Cr and 5.05 Cr (total 8.67 Cr)
3.	Commitment against fund received during FY 2019-20, FY 2020-21 and FY 2021-22	5.6 Cr
4.	Left out funds with SPCBs	7.26 Cr
5.	City wise Utilization Certificates already submitted (for all cities)	Yes (Vide Letter no. 18375, Dt 18.11.21)
6.	City wise Utilization Certificates to be submitted for 2019-20 and 2020-21 funds	-
7.	Carry forward requested	8.60 Cr for FY 2019-20 & 2020-21
8.	Accrued interest on unspent balance deposited	Rs. 21,50,883 /- (vide Sanction Order no. 7961, Dt. 21.06.21)
9.	Opening of separate accounts at State and City level	Yes


THANK YOU

6012

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: RAJASTHAN

Presentation by State on Status of physical progress under NCAP & XV-FC

6014

Status of physical progress under NCAP & XV-FC

587

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Rajasthan State Pollution Control Board has been directed to prepare action plan.
2	City-wise action plan for next year	City-wise action plan for next year will be submitted soon in the prescribed format.
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	1. Kota city has filled the action points on PRANA Portal. Rest of the cities, partial data has been uploaded. 2. A meeting was conducted on 23-3-2022 by CPCB to elaborate all the modules in detail and for remaining information , the action points will be submitted soon. 3. Further, ULB is a nodal agency for NCAP & XV-FC hence, data on PRANA Portal may be uploaded by nodal officer of ULB .

S. No.	Activities	Status (provide information with timeline)
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	A meeting was conducted on 10-3-2022 & 23-3-2022 by CPCB to elaborate and modify all the modules in detail and the action points related to PRANA Portal will be submitted soon.
5	Creation of Air quality monitoring cell	AQMC has been constituted at all the five non attainment cities of Rajasthan. **(Annexure I)**
6.	Status of Air quality monitoring network	Total **10 CAAQMS** and **39 manual stations** are operational in Rajasthan. For **non-attainment cities**, CAAQMS: (**Jaipur 03, Jodhpur-01, Kota-01, Alwar -01, Udaipur -01**) For non-attainment cities, NAMP stations are: (Jaipur-09, Jodhpur 09, Kota-06,Alwar-03, Udaipur-03) At present 36 CAAQMS + 02 Mobile CAAQMS (Jaipur-03, Jodhpur-04, Kota-02) covering all over state are under installation.

6016

589

S. No.	Activities	Status (provide information with timeline)
7.	Status of studies (SAS, EI)	**Jaipur**: Source Apportionment Study and Emission Inventory has been completed. For Carrying Capacity, MoU has been signed with IIT Kanpur on 15/4/2021, work is under progress. **Jodhpur**: MoU has been signed with IIT Kanpur on 15/4/2021. **Kota**: MoU has been signed with IIT Jodhpur on 18/1/2022. **Alwar**: MoU has been signed with IIT Delhi on 15/4/2021. **Udaipur**: MoU has been signed with IIT Kanpur on 15/4/2021. Study work for Kota, Alwar, Udaipur and Jodhpur are under progress. **(Annexure II)**
8.	MoU signed with IoRs	MoU has been signed with IoR's for all the cities and shared with CPCB. **(Annexure III)**

9	**Year-wise improvement in air quality status in comparison with 2019**	Station Name	2019 (Jan to Dec.) (PM_{10})	2020(Jan to Dec.) (PM_{10})	2021(Jan to Dec) (PM_{10})
		Alwar	93.21	75.17	88.65
		Jaipur (Police Commi. Office)	125.66	113.62	132.99
		Jaipur (Science Park)	109.82	91.96	118.80
		Jaipur (Psychiatric Centre)	98.61	81.64	105.55
		Jodhpur	171.27	133.81	166.15
		Kota	106.62	75.47	107.03
		Udaipur	108.04	76.84	110.95

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	At least once per quarter. (**Annexure IV**)
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Signed MoU has been shared with CPCB via mail and Registered Post on 27/1/2022. **(Annexure V)**
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	• The MoUs have been signed between the concerning Commissioners of the ULBs (Jaipur, Jodhpur & Kota); State Government and Joint Secretary, MoEF&CC on 25.02.2022**.(Annexure VI)**
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	• The Performance Assessment Reports of Kota, Jaipur & Jodhpur cities have been approved in the SLMIC meeting held on 14.03.2022. • The approved reports have been sent to MoEF&CC by Environment & CC Department, GoR vide letter dated 14.03.2022**.(Annexure VII)**
14	Performance Assessment of cities under NCAP by CPCB	The Performance Assessment Report of Udaipur & Alwar cities has been submitted by CPCB Regional Directorate (Central),Bhopal to CPCB, Delhi .

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Fund Received: 1. FY 2019-20: Rs 18.12 Cr. 2. FY 2020-21: Rs 3.8 Cr Total Amount: Rs **21.92 Cr**
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	Fund Utilised: 1. FY 2019-20: Nil utilization of funds. 2. FY 2020-21: Rs 2.8287 Cr (from Rs 18.12 cr) 3. FY2021-22: Rs 13.75 cr.
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Timeline for utilization of funds: 1. FY 2019-20 : March 2022 2. FY 2020-21: June 2022 3. FY 2021-22: No funds received
4	Left out funds with SPCBs	Available unspent funds: RSPCB: 0.79 Crs Other Agencies: 4.0287 Crs

594 6021

S. No.	Activities	Status
5.	City wise Utilization Certificates already submitted	Submission of Utilisation certificates: 1. FY2019-20: **Nil** UC. 2. FY2020-21: **Rs 2.8287 cr** (city wise UC has been submitted on 23-6-2021) 3. FY2021-22: **Rs 11.22 cr** (city wise UC has been submitted on 9-12-2021)
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	City wise UC for F.Y. 2019-20 & 2020-21 has been submitted on 29-03-2022.
7	Carry forward requested	1. Revalidation request for Rs 3.80 Crs for Alwar and Udaipur submitted to CPCB on 23.06.2021. 2. Revalidation request for unspent balance of 2021-22 is being submitted.

S. No.	Activities	Status
8	Accrued Interest on unspent balance deposited	Till March 2021, approximately Rs 76.00 Lakh has been submit to CPCB and remaining interest for F.Y.2021-22 , will be submitted soon.
9	Opening of separate accounts at state and city level	Account details of all the Stake-holder Departments has been submitted to CPCB on 2-2-2022.

Status of financial progress under XVth Finance Commission

S. No.	Activities	Status
1	Fund received during FY 2020-21 for Million Plus Cities (2 Instalments)	281.00 Crores
1.1	1st Instalment (Released to cities in Nov., 2020)	140.50 Crores
1.2	2nd Instalment (Released to cities on 12.04.2021)	140.50 Crores
2	Fund Utilized till date	65.63 Cr
3	Fund under Utilization (Activities under process)	215.37 Crores

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6025

NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1st April 2022

State: Telangana State

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

600 6027

S. No.	Activities	Status (provide information with timeline)
1	Preparation of SAP on initiatives that would help in air quality improvement under NCAP	Detailed State Action Plan prepared and submitted to CPCB and MoEF & CC on 15th March, 2022
2	City-wise action plan for next year (provide brief of activities with timelines)	• E vehicle policy launched and under implementation • Total EV Charging Station by FY 2025-26: 196 No's (171 EVCS & 25 Battery Swapping). • Upfront Electrical Infrastructure Cost for 3 No. of EVCS under Fame-I & 118 No's of EVCS under FAME-II in GHMC Limits • Installation of 50 No's of EVCS & 25 No's of Charging cum Battery Swapping Stations along with retorfitment of 250 No.s 3-Wheelers autos in GHMC Limits by TSREDCO • Installation of 124 Nos. ATSC Traffic Signals & 70 Pelican Signals. • SRDP Project 7 works under various stages to be completed. • Number of CNG stations: 24 Nos in this FY • No. of plantation :82.56 Lakhs • No. of vertical gardens to be developed: 03 Nos. • 128 No. of BT road works for Rs.41.51 Cr. Sanctioned and are under various stages • Total Serviceable Length (km): 2530km Road length under mechanized sweeping (Transport:1820km+CRMP:710km)

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S. No.	Activities	Status (provide information with timeline)
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Uploaded the approved city action plans. The Micro Action Plan is submitted and is under revision as per the CPCB suggestions.
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Under Process
5	Creation of Air quality monitoring cell	Constituted at all the cities
6	Status of Air quality monitoring network	In place – Hyd: 18, Patc:3, SRD:4 & NLG-2: Nalgonda one CAAQMS is approved by CPCB and the release of the funds is awaited

Status of physical progress under NCAP & XV-FC

602

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<table>
<tr><th>S. No.</th><th>Activities</th><th colspan="4">Status (provide information with timeline)</th></tr>
<tr><td>7</td><td>Status of studies (SAS, EI)</td><td colspan="4">In Progress – Hyderabad & Patancheru: Emission Inventory and winter sampling completed. Study will be completed, June,2022.
Nalgonda & Sangareddy : awarded to IIT, Bombay and will be completed by March, 2023.</td></tr>
<tr><td>8</td><td>MoU signed with IoRs</td><td colspan="4">Completed for all the four cities</td></tr>
<tr><td>9</td><td>Year-wise improvement in air quality status in comparison with 2019</td><td>Year-wise improvement in air quality status in comparison with 2019</td><td>2019-20</td><td>2021-22</td><td>Reduction level</td></tr>
<tr><td></td><td></td><td>Hyderabad</td><td>101</td><td>92.5</td><td>8.5</td></tr>
<tr><td></td><td></td><td>R.C Puram</td><td>86</td><td>75</td><td>11</td></tr>
<tr><td></td><td></td><td>Sangareddy</td><td>85</td><td>82</td><td>3</td></tr>
<tr><td></td><td></td><td>Nalgonda</td><td>57</td><td>57</td><td>0</td></tr>
</table>

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	GHMC area (Hyderabad and Patancheru)-2no Nalgonda-3no Sangareddy – 3no
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Completed
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Completed
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Completed and Submitted recommendation report to CPCB & MoEF&CC
14	Performance Assessment of cities under NCAP by CPCB	Completed and Submitted report to RO,CPCB ,Chennai

Presentation by State on Status of financial progress under NCAP

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	13.76 cr (2019-20&2020-21) 78.33 lakhs (2021-22) for Nalgonda(0.46cr) and Sangareddy (0.31cr)
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	9.70Cr
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	Rs. 4.05 cr for the balance payment to CAAQMS, SAS study and Public awareness.
4	Left out funds with SPCBs	SPCB-3.26cr, Dist.collector sangareddy-0.42 cr & ULB Patancheru-0.38cr
5	City wise Utilization Certificates already submitted	Yes
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Submitted
7	Carry forward requested	Rs.4.06cr
8	Accrued Interest on unspent balance deposited	Rs.18.22 Lakhs deposited to CPCB account
9	Opening of separate accounts at state and city level	Completed at TSPCB and under process at ULB


THANK YOU

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NATIONAL CLEAN AIR PROGRAMME (NCAP): 4th Steering Committee meeting

4th Steering Committee meeting
1 April 2022

State: Tamil Nadu
Cities under NCAP- Thoothukudi
Cities under XVFC- Chennai, Madurai &Trichy

Presentation by State on Status of physical progress under NCAP & XV-FC

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan (SAP) on initiatives that would help in air quality improvement under NCAP	SAP will be completed by 10.04.2022
2	City-wise action plan for next year	Incorporated in the city action plan NACs and Uploaded in the NCAP portal
3	Uploading of approved city action plans (CAP)& micro action plans (MAP) for non-attainment cities on NCAP portal	CAP is uploaded MAP will be uploaded by 10.04.2022
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Progress report of the NACs will be uploaded by 15.04.2022
5	Creation of Air quality monitoring cell	Constituted for cities – Madurai and Trichy The information on AQM cell constitution for the cities Chennai and Thoothukudi are awaited

Status of physical progress under NCAP & XV-FC

610 6037

<table>
<tr><th>S. No.</th><th>Activities</th><th>Status (provide information with timeline)</th></tr>
<tr><td>6</td><td>Status of Air quality monitoring network</td><td>Chennai- 7 (5 Connected to CPCB server) Planning stage -5 No (ULB)
Madurai- 1 Planning Sage – 2 No (ULB)
Trichy- 1 Planning stage -4 No (ULB)
Thoothukudi-1 (Connected to CPCB server)</td></tr>
<tr><td>7</td><td>Status of studies (SAS, EI)</td><td>In Progress –Chennai, Madurai and Trichy by Indian Institute of Technology, Madras
MoU-Proposal stage-Thoothukudi</td></tr>
<tr><td>8</td><td>MoU signed with IoRs</td><td>ULBs (Chennai, Trichy and Thoothukudi) has signed the MoU between IITM and TNPCB and the copy furnished to CPCB on 07.06.2021. copy of the MoU signed between IITM, TNPCB and Madurai is submitted on 25.03.2022</td></tr>
<tr><td>9</td><td>Year-wise improvement in air quality status in comparison with 2019</td><td>
<table>
<tr><th></th><th colspan="3">April – March
(Air Quality calendar year)</th></tr>
<tr><td>City</td><td>2019-2020</td><td>2020-2021</td><td>2021-2022 upto February</td></tr>
<tr><td></td><td colspan="3">All values in µg/m³</td></tr>
<tr><td>Chennai</td><td>71</td><td>51</td><td>51</td></tr>
<tr><td>Madurai</td><td>68</td><td>59</td><td>65</td></tr>
<tr><td>Trichy</td><td>59</td><td>41</td><td>49</td></tr>
<tr><td>Thoothukudi</td><td>87</td><td>84</td><td>86</td></tr>
<tr><td colspan="3">Annual Standards -60 µg/m³</td><td></td></tr>
</table>
</td></tr>
</table>

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
10	Frequency of meetings of implementation committee and progress made on decisions	Implementation Committee was Constituted for all the 4 cities Meetings per quarter per city -informations from ULBs are awaited .
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Completed for Thoothukudi
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Completed for Chennai, Trichy and Madurai
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Completed for the year FY 2020-2021
14	Performance Assessment of cities under NCAP by CPCB	Completed for the year FY 2020-2021

Presentation by State on Status of financial progress under NCAP

City : Thoothukudi

Status of financial progress under NCAP

S. No.	Activities	Status
1	Fund received during FY 2019-20, FY 2020-21 & FY 2021-22	FY- 2019-20 - Nil FY 2020-2021- 3.06 Cr FY- 2021-2022- Nil
2	Fund utilized during FY 2019-20, FY 2020-21 & FY 2021-22	FY 2020-2021-Rs. 59,23,000
3	Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22	FY 2020-2021- 2,46,77,000
4	Left out funds with SPCBs	Left out fund with TNPCB- Interest accrued Rs 9,07,822.00 . Left out fund with Thoothukudi Corporation- Rs.2,46,77,000
5	City wise Utilization Certificates already submitted	Submitted on 29.03.2022
6	City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds	Submitted on 29.03.2022
7	Carry forward requested	Carry forward request approved by MoEF&CC for the FY 2021-2022
8	Accrued Interest on unspent balance deposited	Accrued interest of Rs. 32597.00 deposited on 28.06.2022for the FY 2020-2021 Accrued interest of Rs 9,07,822.00 will be remitted for the FY 2021-22 by 15.04.2022
9	Opening of separate accounts at state and city level	Yes. Seperate Account has opened for NCAP fund by Thoothukudi Corporation


THANK YOU

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Physical and Financial Progress under NCAP and Physical Progress under XV FC of Non Attainment Cities of West Bengal

4th Steering Committee of NCAP

01.04.2022

Status of Physical Progress under NCAP & XV-FC

1	**Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP**	**30.04.2022**

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore
2	**City-wise action plan for next year**	10 TPD Plastic waste processing by September 22 C&D Plant by May 22 Biomining of 9 Lakh MT by June 22 Electric vehicle charging stations	Electric Vehicles charging Stations C&D Dust Management Green Belt Water sprinkling	Electric Vehicles charging Stations C&D Dust na Green Belt Water sprinkling	Electric Vehicles charging Stations C&D Dust Management Green Belt Water sprinkling	• Water sprinkling • Electric charging station • Green belt • Covering of construction site • C&D dust management	Electric Vehicles charging Stations C&D Dust Management Green Belt Water sprinkling

Status of Physical Progress under NCAP & XV-FC

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
3	**Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal**	Plan Uploaded	Plan Uploaded	Plan Uploaded	Plan Uploaded	Plan Uploaded	Plan Uploaded	Plan Uploaded for all the NACs Modified plans shall be re-submitted in new system by 15.04.2022
4	**Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal**	15.04.2022	15.04.2022	15.04.2022	15.04.2022	15.04.2022	15.04.2022	4 th quarter ATR of 2021-22 will be uploaded by 15 th April

Status of Physical Progress under NCAP & XV-FC

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SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
5	**Creation of Air quality monitoring cell**	Constituted and functional from 19.03.2021	Constituted and functional from 22.09.2021	Constituted and functional from 25.02.2021	Constituted and functional from 06.04.2021	Constituted and functional from on 23.07.2021	Not yet constituted	Constituted in 6 out of 7
6	**Status of Air quality monitoring network**	7 CAAQMS 16 Manual monitoring stations	3 CAAQMS and 9 Manual monitoring stations	1 CAAQMS and 4 Manual monitoring stations	1 CAAQMS and 4 Manual monitoring stations	3 CAAQMS and 5 Manual monitoring stations	3 manual station	CAAQMS are present in 5 out of 7 NACs Manual stations are present in all NACs
7	**Status of studies (SAS, EI)**	SA and EI engaging CSIR & NEERI available in https://www.wbpcb.gov.in/writereaddata/files/SA_Kol-How_Final%20Report.pdf	SA and EI available in https://www.wbpcb.gov.in/writereaddata/files/SA_Kol-How_Final%20Report.pdf	Study under progress by IIT-D.	Study under progress by IIT-D.	Study Under progress by NEERI	Study Under progress by NEERI	2 out of 7 are done
8	**MoU signed with loRs**	MOU signed among WBPCB, KMC & Bose Institute Kolkata.	MOU signed among WBPCB, HMC & Bose Institute Kolkata.	MOU signed among WBPCB, AMC & NEERI Kolkata Zonal Centre	MOU signed among WBPCB, CSIR –Kolkata, DMC	MOU signed among WBPCB, IIT Kharagpur, Haldia Municipality	MOU signed with WBPCB, Barrackpore Municipality & Bose Institute Kolkata.	MOU singed for all NACs

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Status of Physical Progress under NCAP & XV-FC

SL No			Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore
9	**Year-wise improvement in air quality status in comparison with 2019**	**2019**	105	176	186	171.72	86	112.41
		2021	96.36	135	130	119.31	101	94.08

Status of Physical Progress under NCAP & XV-FC

SL No	Activities	
10 (A)	**Frequency of meetings of implementation committee and progress made on decisions**	• Meeting for funds distribution under XV-FC held on 30.06.2021 • SLMIC Meeting on 05.08.2021 • Meeting implementation of MAP held on 14.09.2021 • Steering Committe Meeting of NCAP on 18.09.2021 • 3rd Meeting of NCAP at National Level 23.09.2021 • Monitoring Committee Meeting of NCAP on 2.011.2021 • Review of physical progress and fund utilization in the Non-Attainment Cities with UD&MA on 09.11.2021 • Apex Meeting held with MOEF & CC was attended by the WB UD & MA & DoE on 17.12.2021 • Physical & fund utilisation review meeting on 20.01.2022 • SLMIC meeting held on 25.01.2022 • Meeting for preparation of City specific MAP on 9.02.2022 • Meeting on 21.03.2022 on Asansol and Kolkata under XV-FC Million Plus cities challenge

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore
10 (B)	**Frequency of meetings of implementation committee and progress made on decisions**	Regular meetings held 24.03.2021 28.07.2021 10.08.2021 26.11.2021 20.12.2021 21.03.2022 25.01.2022	Regular meetings held 23.11.2021 31.01.2022 • Internal Meeting with HMC Officials Every Friday(on Working Day)	Regular meetings held 26.07.2021 3.11.2021 14.12.2021 02.02.2022 08.03.2022 11.03.2022 21.03.2021	Regular meetings held 08.02.2021 13.07.2021 28.07.2021 16.11.2021 22.11.2021 02.12.2021 24.12.2021	Regular meetings held 29.09.2021 30.11.2021	No NAC level meetings held

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Status of Physical Progress under NCAP & XV-FC

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
11	**MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilization under NCAP issued by MoEF&CC**	MOU signed	MOU signed	MOU signed	MOU signed	MOU signed	MOU signed	Signed for all seven NACs
12	**MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF**	MOU signed	Not Applicable	MOU signed	Not Applicable	Not Applicable	Not Applicable	Signed for 2 NACs, which have obtained fund under XV FC

Status of Physical Progress under NCAP & XV-FC

622 6049

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Assessment sent to CPCB	Not Applicable	Assessment sent to CPCB	Not Applicable	Not Applicable	Not Applicable	Performance Assessment for both Urabn Agglomerations have been sent to CPCB.
14	Performance Assessment of cities under NCAP by CPCB		to be submitted by CPCB		.to be submitted by CPCB	to be submitted by CPCB	to be submitted by CPCB	

Status of Financial Progress under NCAP & XV-FC

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
1	**Fund received during FY 2019-20, FY 2020-21 & FY 2021-22**	6 Crore under NCAP in 2019-20 385 Crore grant received under XV-FC for Kolkata UA for 2020-21	5 Crore under NCAP in 2020-21	No funds received under NCAP 34 Crore grant received under XV-FC for Asansol Ranigunj UA for 2020-21 INR 17 crore in 20-21 & 17 crore in 21-22	3 Crore under NCAP in 2020-21	3 Crore under NCAP in 2020-21	2 Crore under NCAP in 2020-21	Total Funds under NCAP = 19 Crore 6 Crore in 19-20 13 Crore in 20-21 Total Funds under XV-FC= 419 Crore (385 crore for Kolkata UA, 34 Crore for Asansol UA)
2	**Fund utilized during FY 2019-20, FY 2020-21& FY 2021-22 (WBPCB Level)**	6 Crore in 2019-2020 under NCAP	**4.99 crore (49954143 INR) in 2021-2022**	NIL	**3 Crore in 2021-2022**	**3.01 Crore (30218323 INR) in 2021-2022**	**1.98 crore (19829836 INR) in 2021-2022**	Total utilised under NACAP = 19 Crore 6 crore i 19-20 13 core in 20-21

Status of Financial Progress under NCAP

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SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
1	**Fund received during FY 2019-20, FY 2020-21 & FY 2021-22**	6 Crore under NCAP in 2019-20 385 Crore grant received under XV-FC for Kolkata UA for 2020-21	5 Crore under NCAP in 2020-21	No funds received under NCAP 34 Crore grant received under XV-FC for Asansol Ranigunj UA for 2020-21 INR 17 crore in 20-21 & 17 crore in 21-22	3 Crore under NCAP in 2020-21 2 Cr to DMC 1 crore for SA Study to IIT Delhi	3 Crore under NCAP in 2020-21	2 Crore under NCAP in 2020-21	Total Funds under NCAP = 19 Crore 6 Crore in 19-20 13 Crore in 20-21 Total Funds under XV-FC= 419 Crore (385 crore for Kolkata UA, 34 Crore for Asansol UA)
2	**Fund utilized during FY 2019-20, FY 2020-21& FY 2021-22 (NAC level)**	6 Crore in 2019-2020 under NCAP	_	No fund granted under NCAP	Rs. 64,900/- utilized, remaining INR 1,99, 35,000 fund already booked	2.40 crore in 2021-2022	70 lakh in 2021-2022	Total utilised under NACAP = 19 Crore 6 crore i 19-20 13 core in 20-21

Status of Financial Progress under NCAP

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
3	**Commitment against fund received during FY 2019-20, FY 2020-21 & FY 2021-22**	NA	**INR 4,70,000**	**NA**	Rs. 1,99,35,100/- [Truck Mounted Mist Canon- Rs.49.74 Lakh, Truck mounted sprinkler (2 nos) – Rs.156.13 Lakh , Road construction – Rs. 8.77 Lakh Total: 2,14,64,000/-	INR 61.92 lakh	INR 1.3 crore	
4	**Left out funds with SPCBs**	NIL	NIL **Rs 45857**	NIL	Nil	INR 61.92 lakh	NIL **Rs 170164**	

Status of Financial Progress under NCAP & XV-FC s

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
5	**City wise Utilization Certificates already submitted**	Yes	Awaited	**N.A**	Yes (partial)	Awaited	Awaited	done for 1 NAC Not applicable for 2 NAC Being followed up for remaining 4 NAC
6	**City wise Utilization Certificates to be submitted for 2019-20 & 2020-21 funds**	Not Applicable	to be submitted for 20-21	Not Applicable	to be submitted for 20-21	to be submitted for 20-21	to be submitted for 20-21	For 4 NAC (Durgapur submitted for part of Fund)

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Status of Financial Progress under NCAP

SL No	Activities	Kolkata	Howrah	Asansol & Ranigunj	Durgapur	Haldia	Barrackpore	Overall status
7	**Carry forward requested**	Not applicable	INR 4.7 crore	Not Applicable	**Rs. 1,99,35,100/-**	Rs 61.92 lakh	Rs 1.3 crore	Carry forward requests shall be sent.
8	**Accrued Interest on unspent balance deposited**	Not Applicable	INR 68, 402	Not Applicable	**Rs. 2,62,000/- (Approximately)**	Nil	Rs 97000	
9	**Opening of separate accounts at state and city level**	Doce	Done	Done	Under progress, online application already sent to UD&MA Dept	Done	Is being opened shortly and to be linked with PFMS	Yes, separate account at State and city level is already operational for 5 the NACs

Q-16017/12/2019-CPA
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)
***

6th Floor, Jal Wing,
Indira Paryavaran Bhawan,
Jor Bagh, Aliganj,
New Delhi-110003
Date: 05th August 2022

OFFICE MEMORANDUM

Subject: 5th meeting of Steering Committee of National Clean Air Programme of Ministry of Environment, Forest and Climate Change – reg. minutes

The undersigned is directed to refer the 5th meeting of the Steering Committee of National Clean Air Programme (NCAP) of Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India held under the Chairpersonship of Smt. Leena Nandan, Secretary, EF&CC on 29th July 2022 at 17:00 hours through video conference (VC).

2. In this regard, the minutes of the 5th meeting of the Steering Committee of NCAP are hereby enclosed.

3. This issues with the approval of the Competent Authority.

Yours sincerely,

(**Dr. Satyendra Kumar**)
Director
E-mail: satyendra.kumar07@nic.in
011-20819291

To,
All members of Steering Committee of NCAP

Copy to:
1. Sr. PPS to Secretary, MoEF&CC
2. PPS to AS (NPG)

MINUTES OF 5TH MEETING OF STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME (NCAP)

Date: 29th July 2022 (17:00 hrs)

The 5th meeting of Steering Committee of National Clean Air Programme (NCAP) was convened on 29th July 2022 at 17:00 hrs under the Chairpersonship of **Smt. Leena Nandan, Secretary, MoEF&CC** in Kaveri Conference Hall, Indira Paryavaran Bhawan, New Delhi. The list of participants of the meeting is enclosed at **Annexure I.**

2. At the outset, **Sh. Naresh Pal Gangwar**, Additional Secretary, MoEF&CC briefed about the agenda of the meeting to review the progress in implementation of action plans of cities and central line ministries/ departments under NCAP.

3. **Sh. Tanmay Kumar**, Chairman, Central Pollution Control Board and Additional Secretary, MoEFCC briefed about progress of the development of PRANA portal. It was told that the relevant stakeholders were required to upload reports/action plans/activities through PRANA portal only. No other communication would be accepted.

4. Director, NCAP, MoEF&CC gave brief presentation on the action taken report on minutes of 4th meeting of Steering Committee of NCAP held on 1st April 2022, agenda matters in respect of proposal for amendment in guidelines for release and utilization of funds under NCAP, fund allocation for 82 NCAP cities for FY 2022-23, state-wise utilisation certificates (UC) required (Amount in Rs. crore), revision in list of non-attainment cities from 132 to 131, and way forward for consideration of the Steering Committee. Copy of presentation is at **Annexure II**.

5. **Member Secretary, CPCB** briefly presented the performance assessment of cities under XV-FC, as per which: 3 cities (Allahabad, Lucknow and Varanasi) obtained 100, 6 cities (Ghaziabad, Kanpur, Jodhpur, Dhanbad, Faridabad and Patna) obtained 25 , and remaining 33 cities obtained 75. Copy of presentation is at **Annexure III**.

6. **City Commissioners of Akola, Pune, Lucknow, Varanasi, Tuticorin, Bengaluru, Hyderabad, and Srinagar Municipal Corporations** briefly presented their initiatives/interventions under NCAP & XV-FC and convergence of various schemes/programmes, issues & challenges, best practices, and way forward. Copy of presentations is at **Annexure IV**.

7. **Representatives of CESL, MoHUA, MHI, MoRTH, MoPNG, and NAEB** briefly presented status of their initiatives/interventions undertaken through convergence of various schemes/programmes. Copy of presentations is at **Annexure V**.

8. The following agenda items were discussed:

i. **Action taken report on recommendations of 4th Steering Committee held on 1st April, 2022**

62 cities have undertaken City-wise activities under annual action plan of FY 2021-22 and uploaded on PRANA portal. 70 Cities are yet to complete the said activities.

All cities are required to undertake citi-wise activities under annual action plan of FY 2022-23 and upload on PRANA portal.

63 cities have prepared micro action plans and uploaded on PRANA portal. 69 cities are yet to prepare micro action plans.

All SPCBs/PCCs are required to share the activities to be undertaken under NCAP and XV-FC MPCCF as well as through convergence of various schemes.

All SLMICs are required to send the recommendations to MoEFCC for release of XV-FC MPCCF for the year 2022-23.

6 States/UTs have prepared State Action Plans and 18 State/UTs are yet to prepare State Action Plans. Prepared Action Plans are required to be uploaded on PRANA portal.

All Cities are required to submit Quarterly Progress Reports.

ii. **Proposal for amendment in guidelines for release and utilisation of funds under NCAP.**

Under the present guidelines of NCAP, first instalment (60% of allocated funds) for a city for FY 2022-23 is to be released after submission of minimum of 60% UC on the funds released in FY 2021-22.

Further, second instalment (40% of allocated funds or 0/25/50/75/100% on remaining 40% allocated fund based on performance guidelines) will be released after submission of minimum 60% UC on unspent balance released in FY 2021-22 and first instalment released during FY 2022-23.

The proposal of revision of guidelines was discussed and it was decided that concurrence of IFD be obtained on the proposal.

iii. **Fund allocation of 82 NCAP cities for FY 2022-23**

Rs.596.6 crore has been allocated for 82 cities under NCAP for FY 2022-23. Details of city wise fund allocation for FY 2022-23 are enclosed at **Annexure VI**.

Under NCAP guidelines, all 82 cities are eligible to receive 60% of allocated funds as first instalment subject to submission of Utilisation certificate,

transfer of accrued interest on unspent balance, submission of City Solid Waste Action plans under SBM 2.0 to MoHUA.

For remaining 40% of allocated funds, the amount will be released based on the performance criteria set out in under NCAP guidelines for air quality improvement. CPCB has conducted the assessment of performance of cities as per the specify targets given to each city.

As per the assessment, 43 cities are eligible to receive remaining 40% of allocated funds. 5 cities are eligible to receive reduced funding (3 cities- 25% of allocated amount and 2 cities- 75% of allocated amount). 34 cities are not eligible to receive the remaining 40% funds. 37 cities are eligible to receive incentive over and above the funds allocated to them.

iv. **Merger of Raniganj and Asansol Cities to one city (Asansol)**

Based on the request from West Bengal State Govt., the merger of Raniganj city into Asansol Municipal Corporation has been approved and now the total number of cities under NCAP will be 131 instead of 132. However, the allocation of funds remain unchanged as per the NCAP guidelines.

v. **Evaluation of the performance of 42 million plus cities (MPCs) under XVFC**

Rs.2299 crore have been earmarked for FY 2022-23 under XV-FC MPCCF performance based grants to 42 million plus cities and urban agglomerations.

Central Pollution Control Board (CPCB) has evaluated the performance assessment of 42 cities for air quality improvement (increase in moderate days based on AQI and improvement in PM10 concentrations) for the FY 2021-22 for providing funds under XV-FC MPCCF performance based grants as per DOE guidelines.

The summary of scores computed for 42 cities is provided below:

Score of City	Number of cities	% fund allocation for FY 2022-23
80-100	3	100
60-80	33	75
50-60	-	50
40-50	-	25
Below 40	6	Nil

9. **Chairperson** emphasised on the identification of city specific measures for air quality improvement based on the population base, infrastructure & development, transportation, land use, industries, energy and natural resources available to the city, and implementation of specific activities for achieving air quality targets under NCAP. Further, the resoures should be mobilised from convergence of other schemes of Central/State Ministries/Departments as well as of ULBs. She also stressed that cities should adopt the best practices of other cities.

10. Based on the discussions held during the meeting, the steering committee made the following recommendations:

S. No.	Recommendations/Decisions	Responsibility	Timeline
1.	In-principle approval of fund allocation for 82 NCAP cities for FY 2022-23	-	-
2.	Proposed amendment in Guidelines for release and utilization of funds under NCAP for FY 2022-23 may be taken up separately.	MoEF&CC	31 August 2022
3.	Submission of utilisation certificates of minimum 75% of the funds in available on 1 April 2022 and transfer of accrued interest on unspent balance of funds released during FY 2021-22, to enable the release of funds for FY 2022-23.	ULBs and SPCBs/PCCs	15 August 2022
4.	State Action Plans, City Action Plans, Micro Action Plans, activities under annual action plans, Quarterly progress reports, best practices are to be prepared and uploaded on PRANA portal	State Governments/UT administration, SPCBs and ULBs	Immediately
5.	Cities eligible for reduced funding under NCAP and cities not eligible for XV-FC performance grant for FY 2022-23 are required to implement air quality improvement measures as per city action plans with convergence of resources from other schemes to improve performance in the FY 2022-23. Periodic monitoring of these cities will be undertaken.	ULBs, SPCBs/UTs and CPCB	Once in 3 months
6.	Conducting meetings of committees constituted at Central, State and City level for review of implementation of NCAP activities	CPCB, SPCB, State Government, UTs and ULBs	At frequency set under guidelines
7.	Cities under NCAP & XV-FC may explore implementation of learnings from best practices of other performing cities.	ULBs	--
8.	Cities under NCAP & XV-FC may access funds available under NAEB's Nagar Van Yojana and Nagar Van Vatika scheme for greening of open spaces.	ULBs	--

Annexure I

List of Participants

MoEF&CC

1.
2. Sh. Pravir Pandey, Additional Secretary & Financial Advisor, MoEF&CC
3. Sh. Tanmay Kumar, Chairman, CPCB and Additional Secretary, MoEFCC
4. Sh. Naresh Pal Gangwar, Additional Secretary, MoEF&CC
5. Sh. Prem Kumar Jha, Inspector General of Forests, NAEB, MoEF&CC
6. Dr. Satyendra Kumar, Director, MoEF&CC
7. Sh. Prashant Gargava, Member Secretary, CPCB
8. Sh. Pankaj Aggarwal, Addl. Director, CPCB
9. Dr. Priti Singh, Jt. Director, MoEF&CC
10. Sh. N. Subrahmanyam, Scientist D, MoEF&CC
11. Sh. Prasoon Tripathi, Under Secretary, MoEF&CC
12. Ms. Diya Aggarwal, Consultant, MoEF&CC
13. Ms. Meenal Gupta, Consultant, MoEF&CC
14. Ms. Monica Chakravarthy, Consultant, MoEF&CC
15. Ms. Neha Dharmshaktu, Consultant, MoEF&CC

Line Ministries

16. Sh. A.K. Singh, Director, MHI
17. Sh. Paresh Goyal, Director Transport), MoRTH
18. Sh. K.C. Mishra, MoRTH
19. Sh. J.B. Ravinder, Jt. Advisor, CPHEEO, MoHUA
20. Smt. Mahua Acharya, MD & CEO, CESL

Cities

21. Smt. Kavita Dwivedi, Municipal Commissioner, Akola
22. Sh. Vikram Kumar, Municipal Commissioner, Pune
23. Sh. Indrajeet Singh, Municipal Commissioner, Lucknow
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ANNEXURE II

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Meeting of 5th Steering Committee under NCAP

29.07.2022

Ministry of Environment, Forest & Climate Change

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Agenda 1

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Action taken report on minutes of 4th meeting of Steering Committee of NCAP held on 1st April 2022

S. No.	Recommendation of 4th Steering Committee meeting	Action to be taken by	Status	
			Completed	Yet to be completed
1	City-wise activities to be undertaken under annual action plan for 2022-23 to be shared with MoEF&CC and uploaded on PRANA Portal	ULBs	-	Yet to be submitted
2	City-wise activities undertaken under annual action plan till 2021-22 to be shared with MoEF&CC and uploaded on PRANA Portal	ULBs	62 cities	70 cities
3	Activities completed/ initiated in cities under NCAP fund and/or XV-FC MPCCF as well as through convergence of various schemes to be shared with MoEF&CC	SPCBs/PCCs	-	Yet to be completed

S. No.	Recommendation of 4th Steering Committee meeting	Action to be taken by	Status	
			Completed	Yet to be completed
4	Recommendations of SLMICs to MoEFCC for release of XV FC MPCCF for the year 2022-23 by DoE	SLMICs	-	Reports from SLMICs are awaited for 2022-23.
5	Preparation of State Action Plan and uploading on PRANA portal	SPCBs	6 states (Delhi, Haryana, MP, J&K, Telangana, Maharashtra) To be uploaded on PRANA portal	18 states
6	Micro Action Plans & uploaded on PRANA portal	ULBs	63 cities	69 cities
7	Quarterly Progress Reports	ULBs	-	132 cities

Agenda 2

Proposal for amendment in Guidelines for Release and Utilization of Funds under NCAP

Para No.	Earlier provision	Proposed amendment
Para 7.3	<u>First instalment</u> submission of utilisation of 75% of funds available in previous financial year <u>Second instalment</u> Submission of Utilization Certificates (UCs) of minimum 60% of available funds (including first instalment released in FY)	From FY 2022-23 onwards, both instalments may be released in one go on compliance of: i. Submission of Utilization of 75% of unspent balance available as on 1st April of previous financial year plus funds released during the present financial year, if any. ii. Deposition of interest accrued on unspent balance iii. Performance of cities for improvement in air quality

Fund allocation for 82 NCAP cities for FY 2022-23

- **₹596.60 crore** allocated for 82 cities under NCAP for FY 2022-23
- Necessary conditions for release of funds during FY 2022-23
  - Submission of Utilization of 75% of unspent balance of funds released upto 31st March'2021 plus funds released during the financial year 2021-22
  - Deposition of interest accrued on unspent balance
  - Submission of 'City Solid Waste Action Plan' under SBM 2.0 to MoHUA
- **Summary of allocation of funds:**

No. of Cities	1st Instalment	2nd Instalment	Incentives
Eligible	82 cities	48 cities	37 cities
Not-eligible	-	34 cities	-

- **Way Forward:**
  - Sub Agencies (SAs) to open accounts in UBI bank and map with CNA under PFMS.

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Fund allocation for 82 NCAP cities for FY 2022-23

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S. No.	States/UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*[1] (B)	Incentive Amount*[2] (C)	Total amount allocated (A+B+C)
1	Andhra Pradesh	Chittoor	1.03	0.69	0.69	0.09	1.81
2	Andhra Pradesh	Srikakulam	1.09	0.74	-	-	1.09
3	Andhra Pradesh	Ongole	1.41	0.95	0.95	0.16	2.53
4	Andhra Pradesh	Eluru	1.82	1.22	-	-	1.82
5	Andhra Pradesh	Vizianagaram	1.84	1.24	-	-	1.84
6	Andhra Pradesh	Kadapa	1.84	1.24	-	-	1.84
7	Andhra Pradesh	Anantapur	2.32	1.56	1.56	0.64	4.52
8	Andhra Pradesh	Rajahmundry	2.51	1.69	-	-	2.51
9	Andhra Pradesh	Kurnool	3.03	2.03	-	-	3.03
10	Andhra Pradesh	Nellore	4.28	2.87	2.87	1.15	8.30
11	Andhra Pradesh	Guntur	4.35	2.92	-	-	4.35
12	Assam	Nalbari	0.50	0.16	-	-	0.50
13	Assam	Sibsagar	0.50	0.21	0.21	-	0.71
14	Assam	Silchar	0.50	0.59	-	-	0.50
15	Assam	Nagaon	1.47	0.99	-	-	1.47
16	Assam	Guwahati	11.65	7.83	7.83	0.90	20.38

Fund allocation for 82 NCAP cities for FY 2022-23

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S. No.	States/UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*[1] (B)	Incentive Amount*[2] (C)	Total amount allocated (A+B+C)
17	Bihar	Gaya	4.22	2.84	-	-	4.22
18	Bihar	Muzaffarpur	5.56	3.74	-	-	5.56
19	Chandigarh	Chandigarh	10.24	6.88	-	-	10.24
20	Chhattisgarh	Korba	2.16	1.45	-	-	2.16
21	Delhi	Delhi	25.01	16.80	-	-	25.01
22	Himachal Pradesh	Kala Amb	0.50	0.00	-	-	0.50
23	Himachal Pradesh	Damtal	0.50	0.01	-	-	0.50
24	Himachal Pradesh	Parwanoo	0.50	0.04	0.04	-	0.54
25	Himachal Pradesh	Nalagarh	0.50	0.09	0.09	0.04	0.63
26	Himachal Pradesh	Sunder Nagar	0.50	0.13	0.13	0.12	0.74
27	Himachal Pradesh	Paonta Sahib	0.50	0.15	-	-	0.50
28	Himachal Pradesh	Baddi	0.50	0.30	0.08	-	0.58
29	Jammu & Kashmir	Jammu	10.87	7.30	-	-	10.87
30	Jammu & Kashmir	Srinagar	17.68	11.88	11.88	4.40	33.96
31	Karnataka	Devanagere	3.12	2.10	2.10	0.88	6.10
32	Karnataka	Gulburga	4.97	3.34	3.34	-	8.31
33	Karnataka	Hubli-Dharwad	8.19	5.50	5.50	1.38	15.07

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Fund allocation for 82 NCAP cities for FY 2022-23

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S. No.	States/UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*1 (B)	Incentive Amount*2 (C)	Total amount allocated (A+B+C)
34	Madhya Pradesh	Dewas	2.95	1.98	1.98	0.33	5.26
35	Madhya Pradesh	Sagar	3.02	2.03	-	-	3.02
36	Madhya Pradesh	Ujjain	5.18	3.48	-	-	5.18
37	Maharashtra	Jalgaon	2.96	1.99	-	-	2.96
38	Maharashtra	Jalna	3.09	2.07	0.52	-	3.60
39	Maharashtra	Akola	3.27	2.19	2.19	0.09	5.55
40	Maharashtra	Chandrapur	3.29	2.21	-	-	3.29
41	Maharashtra	Latur	3.57	2.40	2.40	1.31	7.27
42	Maharashtra	Sangli	3.82	2.57	2.57	1.02	7.41
43	Maharashtra	Kolhapur	5.72	3.85	3.85	0.79	10.36
44	Maharashtra	Amravati	6.47	4.35	4.35	1.54	12.36
45	Maharashtra	Solapur	9.34	6.28	6.28	4.73	20.35
46	Meghalaya	Byrnihat	0.50	0.00	-	-	0.50
47	Nagaland	Kohima	0.90	0.60	0.60	0.23	1.73
48	Nagaland	Dimapur	1.17	0.79	0.79	0.03	1.99
49	Odisha	Angul	0.50	0.32	-	-	0.50
50	Odisha	Talcher	0.50	0.33	0.33	0.19	1.03

Fund allocation for 82 NCAP cities for FY 2022-23

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6085

S. No.	States/UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*1 (B)	Incentive Amount*2 (C)	Total amount allocated (A+B+C)
51	Odisha	Kalinga Nagar	0.50	0.39	-	-	0.50
52	Odisha	Balasore	1.41	0.95	0.95	0.19	2.55
53	Odisha	Rourkela	6.90	4.63	1.16	-	8.06
54	Odisha	Cuttack	7.61	5.12	5.12	0.91	13.64
55	Odisha	Bhubneshwar	9.80	6.59	6.59	0.14	16.53
56	Punjab	Dera Bassi	0.50	0.20	-	-	0.50
57	Punjab	Naya Nangal	0.50	0.37	0.37	0.26	1.13
58	Punjab	Gobindgarh	1.19	0.80	0.80	0.07	2.05
59	Punjab	Dera Baba	1.27	0.85	0.85	-	2.12
60	Punjab	Khanna	1.55	1.04	-	-	1.55
61	Punjab	Patiala	4.99	3.35	-	-	4.99
62	Punjab	Jalandhar	11.70	7.86	-	-	11.70
63	Rajasthan	Alwar	4.85	3.26	3.26	0.40	8.51
64	Rajasthan	Udaipur	7.04	4.73	4.73	-	11.78
65	Tamil Nadu	Tuticorin	2.28	1.53	1.53	0.79	4.59
66	Telangana	Sangareddy	0.50	0.47	0.47	-	0.97
67	Telangana	Nalgonda	1.04	0.70	-	-	1.04

Fund allocation for 82 NCAP cities for FY 2022-23

S. No.	States/UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*1 (B)	Incentive Amount*2 (C)	Total amount allocated (A+B+C)
68	Uttar Pradesh	Anpara	0.50	0.24	0.24	0.01	0.74
69	Uttar Pradesh	Gajraula	1.32	0.89	0.89	0.29	2.51
70	Uttar Pradesh	Raebareli	3.30	2.22	2.22	0.56	6.07
71	Uttar Pradesh	Khurja	3.83	2.57	2.57	0.79	7.19
72	Uttar Pradesh	Jhansi	5.89	3.96	-	-	5.89
73	Uttar Pradesh	Firozabad	14.11	9.48	9.48	3.85	27.44
74	Uttar Pradesh	Noida	14.84	9.97	7.48	-	22.32
75	Uttar Pradesh	Bareily	19.88	13.36	13.36	0.32	33.56
76	Uttar Pradesh	Gorakhpur	21.43	14.40	14.40	4.73	40.56
77	Uttar Pradesh	Muradabad	25.01	16.80	16.80	6.30	48.11
78	Uttarakhand	Rishikesh	1.56	1.05	1.05	0.16	2.77
79	Uttarakhand	Kashipur	1.75	1.17	0.88	-	2.63
80	Uttarakhand	Dehradun	10.85	7.29	7.29	1.23	19.38
81	West Bengal	Haldia	1.63	1.09	-	-	1.63
82	West Bengal	Durgapur	8.56	5.75	-	-	8.56
			390.00		165.60	41.00	596.60

*1 The amount of second instalment is calculated on the basis of performance factor of air quality determined by CPCB as per Annexure I.

*2 Incentives are calculated as per NCAP guidelines issued in Sept'2021.

State-wise UC required (Amount in Rs. crore)

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S.No.	State	Fund released	City-wise UC received	UC pending
1	Andhra Pradesh	35.12	22.70	12.41
2	Assam	12.36	0.45	11.91
3	Bihar	21.60	15.20	6.41
4	Chandigarh	17.89	10.83	7.06
5	Chhattisgarh	13.06	1.18	11.88
6	Delhi	11.25	-	11.25
7	Himachal Pradesh	10.73	6.42	4.30
8	Jammu & Kashmir	20.96	5.14	15.82
9	Karnataka	15.14	7.38	7.76
10	Madhya Pradesh	27.13	25.49	1.64
11	Maharashtra	63.15	27.06	36.09
12	Meghalaya	3.00	1.97	1.03
13	Nagaland	7.05	6.12	0.93
14	Odisha	15.87	3.62	12.25
15	Punjab	27.52	1.19	26.33
16	Rajasthan	21.92	19.21	2.71
17	Tamil Nadu	3.06	-	3.06
18	Telangana	14.54	9.41	5.13
19	Uttar Pradesh	76.94	21.08	55.86
20	Uttarakhand	16.79	8.12	8.67
21	West Bengal	19.00	-	19.00
	Grand Total	472.06	207.58	264.48

Agenda 4

Revision in list of Non-attainment cities from 132 to 131

S. No.	Recommendation of 4th Steering Committee meeting	Action to be taken by	Status
			Completed
7	Since Raniganj municipality has been merged with Asansol Municipal Corporation, it may not be considered as a separate non-attainment city and this change may accordingly be reflected on the PRANA portal	MoEF&CC	Merging of Asansol & Raniganj cities approved by MoEF&CC

Agenda 5

Presentation by CPCB on Evaluation of performance of 42 Million Plus cities under XV-FC

Agenda 6-11

Status of implementation of action plans of following Central line Ministries/ Departments:

1. Ministry of Housing & Urban Affairs (MoH&UA)
2. Ministry of Heavy Industries (MHI)
3. Convergence Energy Services Ltd (CESL)
4. Ministry of Road, Transport, and Highways (MoRTH)
5. Ministry of Petroleum & Natural Gas (MoPNG)
6. National Afforestation and Eco Development Board (NAEB)

Agenda 12

Presentation on activities undertaken by cities/ ULBs for improving air quality by Cities/ULBs

1. Akola
2. Pune
3. Lucknow
4. Varanasi
5. Tuticorin
6. Hyderabad
7. Bangalore
8. Srinagar

Agenda 13 - Way Forward

Fast tracking of actions needed:

1. Populating data w.r.t annual action plans 2022-23/all activities undertaken so far on PRANA portal - ULBs
2. Preparation of State Action Plan- States
3. Submission of 75% UCs in GFR format & Deposit of Accrued Interest on unspent balance - Cities/ULBs
4. Action Plan for 100% collection & processing of solid waste as well as construction and demolition waste - ULBs
5. Action Plan for remediation of all legacy waste sites - ULBs
6. Measures to adopt electric vehicles and augmentation of public transport network- ULBs/States
7. Measures to switch over of industries to cleaner fuels - ULBs
8. Installation of Online Continuous Emission Monitoring Systems (OCEMS) in industries located in 132 cities

THANK YOU

Any questions?

Dr. Satyendra Kumar
Director NCAP & XVFC
MoEF&CC



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48 Cities - Eligible for 2nd Instalment

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S. No.	States/UTs	City	S. No.	States/UTs	City
1	Andhra Pradesh	Chitoor	25	Odisha	Talcher
2	Andhra Pradesh	Ongole	26	Odisha	Balasore
3	Andhra Pradesh	Anantapur	27	Odisha	Rourkela
4	Andhra Pradesh	Nellore	28	Odisha	Cuttack
5	Assam	Sibsagar	29	Odisha	Bhubneshwar
6	Assam	Guwahati	30	Punjab	Naya Nangal
7	Himachal Pradesh	Parwanoo	31	Punjab	Gobindgarh
8	Himachal Pradesh	Nalagarh	32	Punjab	Dera Baba
9	Himachal Pradesh	Sunder Nagar	33	Rajasthan	Alwar
10	Himachal Pradesh	Baddi	34	Rajasthan	Udaipur
11	Jammu and Kashmir	Srinagar	35	Tamil Nadu	Tuticorin
12	Karnataka	Devanagere	36	Telangana	Sangareddy
13	Karnataka	Gulburga	37	Uttar Pradesh	Anpara
14	Karnataka	Hubli-Dharwad	38	Uttar Pradesh	Gajraula
15	Madhya Pradesh	Dewas	39	Uttar Pradesh	Raebareli
16	Maharashtra	Jalna	40	Uttar Pradesh	Khurja
17	Maharashtra	Akola	41	Uttar Pradesh	Firozabad
18	Maharashtra	Latur	42	Uttar Pradesh	Noida
19	Maharashtra	Sangli	43	Uttar Pradesh	Bareily
20	Maharashtra	Kolhapur	44	Uttar Pradesh	Gorakhpur
21	Maharashtra	Amravati	45	Uttar Pradesh	Muradabad
22	Maharashtra	Solapur	46	Uttarakhand	Rishikesh
23	Nagaland	Kohima	47	Uttarakhand	Kashipur
24	Nagaland	Dimapur	48	Uttarakhand	Dehradun

34 Cities – Not-eligible for 2nd Instalment

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S. No.	States/UTs	City	S. No.	States/UTs	City
1	Andhra Pradesh	Srikakulam	18	Himachal Pradesh	Paonta Sahib
2	Andhra Pradesh	Eluru	19	Jammu and Kashmir	Jammu
3	Andhra Pradesh	Vizianagaram	20	Madhya Pradesh	Sagar
4	Andhra Pradesh	Kadapa	21	Madhya Pradesh	Ujjain
5	Andhra Pradesh	Rajahmundry	22	Maharashtra	Jalgaon
6	Andhra Pradesh	Kurnool	23	Maharashtra	Chandrapur
7	Andhra Pradesh	Guntur	24	Meghalaya	Byrnihat
8	Assam	Nalbari	25	Odisha	Angul
9	Assam	Silchar	26	Odisha	Kalinga Nagar
10	Assam	Nagaon	27	Punjab	Dera Bassi
11	Bihar	Gaya	28	Punjab	Khanna
12	Bihar	Muzaffarpur	29	Punjab	Patiala
13	Chandigarh	Chandigarh	30	Punjab	Jalandhar
14	Chhattisgarh	Korba	31	Telangana	Nalgonda
15	Delhi	Delhi	32	Uttar Pradesh	Jhansi
16	Himachal Pradesh	Kala Amb	33	West Bengal	Haldia
17	Himachal Pradesh	Damtal	34	West Bengal	Durgapur

37 Cities - Eligible for incentives

S. No.	States/UTs	City	S. No.	States/UTs	City
1	Andhra Pradesh	Chitoor	20	Odisha	Talcher
2	Andhra Pradesh	Ongole	21	Odisha	Balasore
3	Andhra Pradesh	Anantapur	22	Odisha	Cuttack
4	Andhra Pradesh	Nellore	23	Odisha	Bhubneshwar
5	Assam	Guwahati	24	Punjab	Naya Nangal
6	Himachal Pradesh	Nalagarh	25	Punjab	Gobindgarh
7	Himachal Pradesh	Sunder Nagar	26	Rajasthan	Alwar
8	Jammu and Kashmir	Srinagar	27	Tamil Nadu	Tuticorin
9	Karnataka	Devanagere	28	Uttar Pradesh	Anpara
10	Karnataka	Hubli-Dharwad	29	Uttar Pradesh	Gajraula
11	Madhya Pradesh	Dewas	30	Uttar Pradesh	Raebareli
12	Maharashtra	Akola	31	Uttar Pradesh	Khurja
13	Maharashtra	Latur	32	Uttar Pradesh	Firozabad
14	Maharashtra	Sangli	33	Uttar Pradesh	Bareily
15	Maharashtra	Kolhapur	34	Uttar Pradesh	Gorakhpur
16	Maharashtra	Amravati	35	Uttar Pradesh	Muradabad
17	Maharashtra	Solapur	36	Uttarakhand	Rishikesh
18	Nagaland	Kohima	37	Uttarakhand	Dehradun
19	Nagaland	Dimapur			

Pre Necessary Conditions for fund release under XV-FC in FY 2022-23

Mandatory Submission of -

- Action plans under SBM 2.0 to MoHUA
- Grant Transfer Certificate and Utilization Certificates of earlier funds
- Linking of ULB account with PFMS.
- Populating of Micro action plans by cities on PRANA portal.
- Upload activities funded through convergence of various schemes/ programmes which assist in improving air quality (such as SBM 2.0, Smart City mission, AMRUT, FAME, Nagar Van Yojana etc) on PRANA portal.

S. No.	Recommendation	Action to be taken by	Timeline
1	All 42 Million plus cities should submit their action plans under SBM 2.0 to MoHUA (through State govt) as it will be a perquisite to release of XVFC grants to cities for FY 2022-23	Concerned state govt & ULBs	31st July 2022
2	Submission of Recommendations of performance assessment report from State Level Monitoring and Implementation Committee (SLMICs) for release of XVFC grants for FY 2022-23 to MoEF&CC a copy to CPCB. SLMIC recommendations should include a certificate stating that data have been filled on PRANA portal by cities and also in respect of state's action plan under SBM 2.0 in respect of targeted cities under NCAP/15th FC	State	31st July, 2022
3	Grant Transfer Certificate and UCs of earlier funds released to UAs/ cities should be submitted to MoEF&CC	ULBs	31st July 2022
4	Micro action plans should be uploaded by cities on PRANA portal	ULBs	31st July 2022
5	Annual action plans for 2022-23 should be uploaded by cities on PRANA portal	ULBs	31st July 2022
6	Quarterly progress report (QPR) should be submitted by cities on PRANA portal by 15th of first month of succeeding quarter	ULBs	15th of first month of succeeding quarter
7	Details of activities funded through convergence of various schemes should be uploaded on PRANA portal	ULBs	31st July 2022

8	Best practices of cities should be uploaded on PRANA portal	ULBs	Immediately
9	Login id's and passwords of city level officials for PRANA portal should be communicated to them	CPCB & GIZ	Immediately
10	Effective functioning of Air Quality Monitoring Cell (AQMC)	ULBs	Immediately
11	At least, quarterly meetings to be held of State-level Steering Committee meetings (headed by Chief Secretary)	State/UT Governments	Immediately
12	At least, bi-monthly meetings to be held of State-level Monitoring Committee meetings (headed by Additional Chief Secretary/Principal Secretary, Environment)	Environment Departments of State/UT Governments	Immediately
13	At least, monthly city-level Implementation Committee meetings (headed by District Collector/Municipal Commissioner)	ULBs	Immediately
14	Ensure actions on ban on single use plastics	ULBs/States	1st July 2022.
15	State Action Plan must be prepared	States	31st July 2022

Annexure III

Evaluation of performance of 42 million plus cities (MPCs) under XVFC

5th Meeting of Steering Committee under NCAP

July 29, 2022

Central Pollution Control Board

National Clean Air Programme (NCAP) – Launched in January 2019

- 132 cities – targeted for improving air quality
- 82 cities – funded under NCAP
- *50 cities – funded under XV-FC*.
  - City action plans rolled out for improvement of air quality
  - Rs 6425 Cr released under XV-FC grant by DoE till FY 2021-22
  - Further, fund ear-marked for FY 2022-23 is Rs. 2299 Cr

Criteria for Performance Assessment of cities under XVFC

- **As per DoE Guidelines, disbursement of grants based on "Quantification of improvement in air quality", starting 2021-22**
  - Reduction in annual average PM_{10} Concentration and
  - Increase in good days {AQI (Air Quality Index) <200}

Table A - PM_{10} Annual Average Concentration		
S. No.	**Reduction (%) in annual average concentration**	**Improvement**
1	15 and above	High
2	<15	Low

Table B - Good days (AQI<200)		
S. No.	**Increase in Good days (%)**	**Improvement**
1	15 and above	High
2	<15	Low

Overall Performance Factor

Overall Performance Factor as per following matrix

S. No.	Reduction (%) in annual average concentration (from Table A)	Increase in Good days (%)(from Table B)	Performance Factor, S_D= Score, S*
1	High	High	100
2	Low	High	75
3	High	Low	50
4	Low	Low	25

Table 1 – Fund Allocation to Cities (Performance based)	
Score of the city, S	**Percentage of Fund allocation from 2021-22 onwards**
80-100	100
60-80	75
50-60	50
40-50	25
Below 40	NIL

Methodology for Performance Assessment

- Annual average PM_{10} concentration and AQI days for FY 2021-22 compared with data of previous year i.e. FY 2020-21
- Integration of daily average data of manual as well as continuous monitoring stations
- Data unavailable for a few days were computed using linear interpolation method
- ±2 σ (Std. deviation) is considered for removing outliers.
- **AQI Good Days:** Number of days having the PM_{10} concentration ≤250 μg/m^3 (AQI<200) is considered as Good days as per DoE Guideline.
- The calculated Air Quality Data and Scores of cities are presented in the Table- 1 and Table-2 respectively.

Summary of Performance Assessment

As per the evaluation done (based on DoE Guidelines):

- 3 cities viz**. Allahabad, Lucknow and Varanasi** obtained score **of 100**
- 6 cities viz. **Ghaziabad, Kanpur, Jodhpur, Dhanbad, Faridabad and Patna** obtained **score of 25**
- **Remaining 33 cities** obtained score **of 75**

Table 1- Air Quality data

Serial No.	State	City	Avg. PM_{10} Conc^{n} (µg/m3)		AQI (PM_{10} sub-index) days			
			2020-21	2021-22	2020-21		2021-22	
					<200	Total Observed days	<200	Total Observed days
1	Andhra Pradesh	Vijayawada	56	68	361	361	355	355
2		Visakhapatnam	96	94	348	348	350	350
3	Bihar	Patna	137	142	306	355	321	358
4	Chhattisgarh	Durg Bhilainagar*	56	60	271	271	250	250
5		Raipur*	50	57	254	254	263	263
6	Gujarat	Ahmedabad	116	108	341	341	346	346
7		Rajkot*	95	111	254	254	267	267
8		Surat*	96	102	254	254	261	261
9		Vadodara*	96	114	259	259	266	266
10	Haryana	Faridabad	216	192	227	351	254	347

Table 1- Air Quality data

Serial No.	State	City	Avg. PM_{10} Conc^{n} (µg/m3)		AQI (PM_{10} sub-index) days			
			2020-21	2021-22	2020-21		2021-22	
					<200	Total Observed days	<200	Total Observed days
11	Jharkhand	Dhanbad*	226	236	148	266	139	267
12		Jamshedpur*	93	92	180	180	177	177
13		Ranchi#	106	104	84	84	85	85
14	Karnataka	Bengaluru	59	66	350	350	353	353
15	Madhya Pradesh	Bhopal	109	110	352	352	353	353
16		Gwalior	120	105	349	353	354	354
17		Indore	92	98	354	354	355	355
18		Jabalpur	100	110	349	349	352	352
19	Maharashtra	Aurangabad	64	82	360	360	355	355
20		Mumbai	96	102	360	360	358	358
21		Nagpur	66	67	350	350	349	349
22		Nashik	49	57	351	351	363	363
23		Pune	64	82	353	353	355	355
24		Vasai virar#	27	45	76	76	35	35

Table 1- Air Quality data

Serial No.	State	City	Avg. PM_{10} Conc^{n} (µg/m3)		AQI (PM_{10} sub-index) days			
			2020-21	2021-22	2020-21		2021-22	
					<200	Total Observed days	<200	Total Observed days
25	Punjab	Amritsar	106	116	350	350	351	351
26		Ludhiana	121	144	348	348	350	350
27	Rajasthan	Jodhpur	148	154	328	354	334	351
28		Jaipur	109	124	356	356	352	352
29		Kota	96	107	352	352	351	351
30	Tamil Nadu	Chennai	55	55	347	347	357	357
31		Madurai*	58	53	253	253	256	256
32		Trichy*	35	44	255	255	264	264
33	Telangana	Hyderabad	88	87	365	365	363	363

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Table 1- Air Quality data								
Serial No.	**State**	**City**	**Avg. PM_{10} Conc^{n} (µg/m3)**		**AQI (PM_{10} sub-index) days**			
			2020-21	2021-22	2020-21		2021-22	
					<200	Total Observed days	<200	Total Observed days
34	Uttar Pradesh	Agra	158	139	277	354	321	351
35		Allahabad	174	122	306	344	356	356
36		Ghaziabad	212	205	224	355	229	352
37		Kanpur*	178	156	206	260	221	265
38		Lucknow*	219	144	159	271	258	268
39		Meerut	194	178	230	357	268	352
40		Varanasi*	167	92	134	179	178	178
41	West Bengal	Asansol	107	111	354	354	351	351
42		Kolkata	95	100	356	356	354	354

*Since, less than 75% of data is available for particular quarter, the reported data for the same particular quarter of the corresponding year is not considered for assessment.

#Q2 data for the assessment in 2020-21 and 2021-22 is considered.

Scores :

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Based on the above Air Quality Data for year 2020-21 and 2021-22, respective scores are listed below:

Table 2- Scores

S. No.	State	City	Reduction (%) in annual average concentration	Increase in Good days (%)	Calculated Scores
1	Andhra Pradesh	Vijayawada	Low	High	75
2		Visakhapatnam	Low	High	75
3	Bihar	Patna	Low	Low	25
4	Chhattisgarh	Durg Bhilainagar*	Low	High	75
5		Raipur*	Low	High	75
6	Gujarat	Ahmedabad	Low	High	75
7		Rajkot*	Low	High	75
8		Surat*	Low	High	75
9		Vadodara*	Low	High	75
10	Haryana	Faridabad	Low	Low	25
11	Jharkhand	Dhanbad*	Low	Low	25
12		Jamshedpur*	Low	High	75
13		Ranchi#	Low	High	75
14	Karnataka	Bengaluru	Low	High	75

Table 2 Scores

S. No.	State	City	Reduction (%) in annual average concentration	Increase in Good days (%)	Interim Scores
15	Madhya Pradesh	Bhopal	Low	High	75
16		Gwalior	Low	High	75
17		Indore	Low	High	75
18		Jabalpur	Low	High	75
19	Maharashtra	Aurangabad	Low	High	75
20		Mumbai	Low	High	75
21		Nagpur	Low	High	75
22		Nashik	Low	High	75
23		Pune	Low	High	75
24		Vasai virar#	Low	High	75
25	Punjab	Amritsar	Low	High	75
26		Ludhiana	Low	High	75
27	Rajasthan	Jodhpur	Low	Low	25
28		Jaipur	Low	High	75
29		Kota	Low	High	75

Table 2- Scores					
S. No.	**State**	**City**	**Reduction (%) in annual average concentration**	**Increase in Good days (%)**	**Interim Scores**
30	Tamil Nadu	Chennai	Low	High	75
31		Madurai*	Low	High	75
32		Trichy*	Low	High	75
33	Telangana	Hyderabad	Low	High	75
34	Uttar Pradesh	Agra	Low	High	75
35		Allahabad	High	High	100
36		Ghaziabad	Low	Low	25
37		Kanpur*	Low	Low	25
38		Lucknow*	High	High	100
39		Meerut	Low	High	75
40		Varanasi*	High	High	100
41	West Bengal	Asansol	Low	High	75
42		Kolkata	Low	High	75

THANK YOU

Total Amount released as per recommendations of XV Finance Commission in FY 2020-21 & FY 2021-22 (Rs. Cr)

State	S.No.	U.A	Fund Released	State wise Amount Released	Funds released (amount in Cr)	Incentive Grants	Total funds released (State-wise)
			FY 2020-21		FY 2021-22		
Andhra Pradesh	1	Vijayawada U.A	62	135	31	7.35	**66.1**
	2	Visakhapatnam	73		27.75		
Bihar	3	Patna U.A.	204	**204**	77.25	7.35	**84.6**
Chhattisgarh	4	Durg Bhilainagar U.A.	52	107	26	**7.35**	**68.7**
	5	Raipur U.A.	55		28	7.35	
Gujrat	6	Ahmadabad U.A.	182	405	92		**217.71**
	7	Rajkot U.A.	40		20	7.35	
	8	Surat U.A.	131		66	6.43	
	9	Vadodara U.A.	52		19.50	6.43	
Haryana	10	Faridabad	48	48	6.25		**6.25**
Jharkhand	11	Dhanbad U.A.	52	159	6.50	4.59	**72.44**
	12	Jamshedpur U.A.	58		29	7.35	
	13	Ranchi U.A.	49		25		

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State	S.No.	U.A	Fund Released	State wise Amount Released	Funds released (amount in Cr)	Incentive Grants	Total funds released (State-wise)
			FY 2020-21		FY 2021-22		
Karnataka	14	Bruhat Bangalore U.A.	279	**279**	140	**7.35**	**147.35**
Madhya Pradesh	15	Bhopal U.A.	88	299	44	7.35	**146.2**
	16	Gwalior U.A.	51		6.50	7.35	
	17	Indore U.A.	101		51		
	18	Jabalpur U.A.	59		30		
Maharashtra	19	Aurangabad U.A.	32	793	16	7.35	**441.34**
	20	Greater Mumbai U.A.	488		246	4.59	
	21	Nagpur U.A.	66		33	7.35	
	22	Nashik U.A.	41		21	7.35	
	23	Pune U.A.	134		68	7.35	
	24	Vasai-Virar City	32		16	7.35	
Punjab	25	Amritsar U.A.	38	90	14.25		**33.75**
	26	Ludhiana	52		19.50		

State	S.No.	U.A	Fund Released	State wise Amount Released	Funds released (amount in Cr)	Incentive Grants	Total funds released (State-wise)
			FY 2020-21		FY 2021-22		
Rajasthan	27	Jodhpur U.A.	62	281	7.75	4.59	122.94
	28	Jaipur	165		83	7.35	
	29	Kota	54		20.25		
Tamil Naidu	30	Chennai U.A.	181	233	91		131.70
	31	Madurai U.A.	31		15	7.35	
	32	Tiruchirappalli U.A.	21		11	7.35	
Telangana	33	Hyderabad UA	234	234	118		118
Uttar Pradesh	34	Agra U.A.	90	714	11.25		202.32
	35	Allahabad U.A.	62		31	7.35	
	36	Ghaziabad U.A.	121		15.25		
	37	Kanpur U.A.	148		56.25	7.35	
	38	Lucknow U.A.	148		18.75	6.43	
	39	Meerut U.A.	72		9	4.59	
	40	Varanasi U.A.	73		27.75	7.35	

State	S.No.	U.A	Fund Released	State wise Amount Released	Funds released (amount in Cr)	Incentive Grants	Total funds released (State-wise)
			FY 2020-21		FY 2021-22		
West Bengal	41	Asansol U.A.	34	419	12.75	7.35	165.6
	42	Kolkata U.A.	385		145.50		
Total (in Rs Cr)			**4400**	**4400**	**1833.00**	**192**	**2025.00**

U.A – Urban Agglomerate

Step by Step procedure of calculation:

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1.0 Find missing values of PM_{10} using following formula for Linear Interpolation:

S. No.	Rationale
1	Missing values between the days are computed based on Linear interpolation method
	Linear interpolation method: $$Rn = R1 + \frac{R2 - R1}{t2 - t1} \times (tn - t1)$$
	Where,
	Rn = Unknown PM10 average between R1 & R2
	R1 = Known PM10 average before missing day
	R2 = Known PM10 average after missing day
	t1 = day of R1
	t2 = day of R2
	tn = day of Rn
2	Conitunuos unavailability of data for more than 30 days is considered as no data
	Rare scenario
3	If a first value of the range is unavailable, average of first 30 days is considered as initial value
4	If a last value of the range is unavailable, average of last 30 days is considered as last value

2.0 If less than 75% of interpolated data is available for particular Quarter, reported data for the particular quarter is not considered for both years.

3.0 Outlier's removal: First, average value of PM10 Conc. of considered quarters' data along with standard deviation value (σ) is calculated. After that, average value is subtracted from each value of PM10, if its resultant value falls outside of ±2 σ, then that value of PM10 is not considered. (*Deviation is kept within std. deviation)*

4.0 Now, Average annual PM10 Conc. is calculated after removal of outliers for both years for comparison between two years' values.

5.0 AQI Good Days: Number of days having the PM_{10} concentration ≤250 μg/m^3 (AQI<200) is considered as Good days as per DoE Guideline.

5th meeting of Steering Committee

Status of Implementation of National Clean Air Programme (NCAP)

July 29, 2022

Central Pollution Control Board

Status of decisions taken during 4th Meeting of Steering Committee

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S. No.	Decisions taken	Action taken by CPCB
1	Training on implementation of PRANA portal to be conducted for Line Ministries/ Departments	• Meeting regarding filling of the respective Annual Action plan on PRANA portal by 8 Line Ministries conducted on May 4, 2022, • MoEFCC has filled data for 55 cities. • MHI, MoP, MoA &FW and MNRE requested for modification in their format of action plan at PRANA and same have been incorporated.
2	Data on PRANA portal may be in editable format	Plan can be **saved as draft** and edited before final submission.
3	Performance assessment of 82 non-attainment cities under NCAP to be completed.	Performance Assessment of all 82 non-attainment cities under NCAP completed by CPCB and assessment report shared with MoEFCC & respective SPCBs/PCCs.
4	Signing of MoUs under NCAP (CPCB, SPCB/PCC & ULB) to be completed	Signed for all cities except Delhi.
5	Mandatory mapping to be done on PFMS of each city receiving funds	It has been done for the SPCBs/PCCs under NCAP.

Implementation Committee under NCAP

- Evaluate progress made in State/City action plan & report to Steering Committee.
- Review matter referred by Steering & Monitoring Committees.
- Facilitate collaboration and information sharing among States/cities/partner agencies for implementation of city specific action plan.
- Nine meetings convened during Aug., 2019 to July., 2022
  - Last meeting convened on 23-3-22. Next scheduled on 5-8-22,
  - Status of physical & financial progress in Non-Attainment Cities discussed.
  - Emphasis on expeditious utilization of funds.

Implementation Status – Actions under Knowledge & Database Augmentation

S.N	Action	Status
1	Augment annual & real time monitoring network	Manual- 882 stations in 378 cities, 28 States & 7 UTs CAAQMS- 361 stations in 185 cities, 27 States & 4UTs 508 manual stations in 240 cities proposed in FY 2022-23.
2	Setting up of 100 rural air quality monitoring stations	26 stations (manual) already installed. 17 new stations sanctioned in FY 2021-22. 50 new stations proposed in FY 2022-23.
3.	Satellite based monitoring	The project was awarded on 23.03.2019 to IIT, Delhi for a duration of 03 years with a cost of ₹ 54,32,180/- and is extended up to August, 2022 (at no cost). Following targets have been achieved: • Development of the algorithm • Calibration and evaluation of the dataset • Examining the trends in ambient $PM_{2.5}$ over India • Identifying the major air sheds and facilitating expansion of the ground based monitoring network • Identifying locations for future CPCB network expansion; city air shed and hotspot mapping. • Draft final report has been submitted by IIT, Delhi and is under examination. • Satellite Project Stage-II, proposal received from IITD for next 05yrs for Rs. 2,73,67,711/-

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Implementation Status – Actions under Knowledge & Database Augmentation

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S.No	Action	Status
4	Low cost sensor based monitoring	The proposal of the project "Evaluation of Low-cost Sensors" for funding under EC Funds was recommended by Project Appraisal Committee (PAC). As per the recommendation of PAC, the Technical document of the project was sent to NPL for proposal on the project. The proposal for execution of project "Evaluation of Low-cost Sensors" has been received from CSIR-NPL on 05.07.2022 and after examination it is returned to NPL with technical inputs on 26.07.2022.
5	Review of NAAQS	• Study awarded to team led by IIT Kanpur in Jan2022 • Two meeting convened • Completion timeline: 31-12-22
6	Augment PM2.5 monitoring	$PM_{2.5}$ monitoring at 382 locations. Sanctioned $PM_{2.5}$ monitoring for 321 locations in FY 2021-22.
7	Air Information Centre	The proposal (budgetary cost: 150 Lakh) was submitted for funding under NCAP in 2020-21, No fund allocated under NCAP.

Status on Physical Progress of implementation of NCAP

698

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Actions	No of Cities			Remark
	Completed	In Progress	MoU/ Tender Stage	
City Action Plans	132	-	-	-
Micro Action Plan on PRANA	-	65	-	-lacks quantifiable targets, details of fund
Source Apportionment Study	37	54	41	-
Action	**Identified**	**Identified and action plan framed**	**Not Identified**	**Remark**
Identification of Hot Spots	65	53	14	Expertise of IoR can used for selection for Hotspots and devising action plan
Action	**Developed**		**Under Preparation**	**Remark**
ERS/ GRAP	122		10	
PGRS	113 (Mob App) 19 (Helpline)		-	In Public domain & resolving mechanism (within 24-48 hours)
Constitution of AQMC	131		1	• 1(Bhubneshwar) • Conduct monthly meeting to review progress
Implementation Committee	132		-	

Actions	No of Cities		Remark
	Received		
Signing of MoU under XV-FC (State, ULB & MoEFCC)	42 out of 42		--
Signing of MoU under NCAP (SPCB, ULB & CPCB)	81 out of 82		Awaited from Delhi
Signing of MoU with IoR (SPCB, ULB & IoR)	131 out of 132		Awaited from Delhi
Performance Assessment (Parameter D)	**Completed**	**Not-completed**	**Remark**
Performance Assessment Report for NCAP cities	**82**	**0**	Assessment carried out by CPCB and report has been shared with respective states.
SLMIC recommendation for Million Plus Cities – XV-FC	**-**	**42**	Assessment has been completed by CPCB and report has been shared with respective states.
State Action Plan	**6**	**18**	Received from Delhi, Haryana, MP, Maharashtra,Telangana and UP

Financial Progress under NCAP

700

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- Total ₹442.74 Cr released under NCAP and ₹6425 Cr released under XVFC (as per below table)

Fund details under NCAP				Total
Year	FY 19-20	FY 20-21	FY 21-22	
Total Fund Released	224.92	150.52	67.30	442.74
Total fund Utilized	24.18	76.61	126.83	227.62
Fund details under XVFC				
Total Fund Released	-	4400	2025	6425

- Components (1st & 2nd Installment) – CAAQMS, Manual Stations, Capacity building, Source Apportionment, Mechanical Sweepers, Water Sprinklers, C&D Waste Management Facility, Greening, Composting Units etc.
- Components (3rd & 4th Installment) – Actions for implementation of City Action Plan.
- Utilization Certificates for FY 21-22 awaited from Bihar, Chandigarh, Chhattisgarh, Delhi, Jharkhand, J&K, Maharashtra, MP, Nagaland ,TN & WB.

(*For release of 1st Installment of FY 21-22- UC with 75% fund utilization required*)

Financial Progress under NCAP

Fifteenth Finance Commission (FC-XV) – Million Plus Challenge Fund (MCF)

- FC-XV Grant of Rs. 4,400 Cr for improvement of Air Quality in 42 Million-Plus Cities in FY 2020-21 released by MoF.
- Further, a provision for grant of Rs.12,139 Cr for augmenting the measures to improve air quality in 42 Million Plus Cities for a period of 2021-22 to 2025-26.
- Grants recommended are performance linked through (MCF)
- In FY 21-22, Rs 2025 Cr have been released by DoE for 42 MPC based on performance assessment done by SLMIC headed by PS-Environment and CPCB.
- In FY 22-23, Rs. 2299 Cr to be released under XV-FC based on performance assessment.

Progress of development of NCAP Dashboard

- "PRANA" (www.prana.cpcb.gov.in)– Portal for Regulation of Air-pollution in Non-Attainment cities, launched on 7th Sep 21.
- Helps in tracking of physical & financial status of city action plan implementation .

- In public domain, it contains information on:
  - National & City dashboard
  - Air quality data
  - Sectoral Ministries
  - National Knowledge Network(NKN) & Institute of Reputes (IoRs)
  - International agencies working on Air quality improvements.
- Intranet portal having different modules (i.e.Action Plan, Messaging, Hotspot, Files, Meeting, Performance assessment etc.) has been developed in collaboration with GIZ and all SPCBs/PCCs have been communicated with demo on 23-3-22, 6-5-22, 3-6-22 to fill data.
- Financial module is recently developed and integration with PFMS & Compliance with CNA is being taken up.

WAY FORWARD

- City wise information for FY 22-23 in PRANA.
- Expeditious utilization of the funds.
- Convergence of resources and action prioritization.
- City wise UCs in correct format with activities in which fund is utilized.
- PFMS credentials and city wise account details for PRANA .
- SLMIC Performance Assessment Report submission
- Preparation of State Action Plan.
- Regular monitoring at city & state level
- Regular City level Implementation Committee meetings.

THANK YOU

Micro Action Plan status on PRANA Portal

City-wise information to be filled on PRANA Portal	• So far 63 cities from 11 States/Uts have submitted the information for FY 21-22 namely AP (5), Bihar (3), Chandigarh, Gujarat (4), MP (7), Maharashtra (17), Rajasthan (5), Telangana (1), Uttar Pradesh (17),HP(2),Punjab(2) • Awaited from AP(8), Assam,, Chhattisgarh, Delhi, Haryana, HP(6), J&K, Jharkhand, Karnataka, Meghalaya, Nagaland, Odisha, Punjab(7), Telangana(2), TN, Uttarakhand, WB

Source Apportionment Study

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SA/ EI Completed	SA/ EI work under process	SA/ EI in MoU/ proposal stage
Bihar (Gaya, Patna, Muzaffarpur) - 3	Andhra Pradesh (Vijayawada) – 1	Andhra Pradesh (Anantapur, Chitoor, Eluru, Guntur, Kadapa, Kurnool, Nellore, Ongole, Rajahmundry#, Srikakulam, Vishakhapatnam#, Vizianagaram) - 12
Delhi* -1	Chhattisgarh (Bhilai,korba,Raipur) – 3	
	Meghalaya (Byrnihat#) – 1	Assam (Guwahati#, Nagaon, Nalbari, Sibsagar, Silchar) - 5
Himachal Pradesh (Baddi, Damtal, Kala-Amb, Nalagarh, Paonta Sahib, Parwanoo, Sunder Nagar)-7	Jammu & Kashmir (Jammu & Srinagar) - 2	Chandigarh (Chandigarh#) - 1
Gujarat (Ahmedabad, Surat) – 2		Gujarat (Vadodara#, Rajkot) – 2
Jharkahand (Dhanbad) -1	Jharkhand (Ranchi & Jamshespur) – 2	Nagaland (Dimapur & Kohima#) – 2
Punjab (Jalandhar & Ludhiana, Mandi-Gobindgarh, Khanna, Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak)-8	Punjab (Amritsar) - 1	Haryana (Faridabad) - 1
Karnataka (Bangalore) – 1		Karnataka (Gulburga, Hubli Dharwad and Devanagere#) – 3
	Madhya Pradesh (Bhopal, Gwalior) – 2	Madhya Pradesh (Indore#, Ujjain,, Dewas & Sagar, Jabalpur)-5
Maharashtra (Mumbai, Pune, Solapur, Nashik, Navi Mumbai, Kolhapur, Amravati, Aurangabad) - 8	Maharashtra (Badlapur, Akola, Chandarpur, Jalgaon, Jalna, Latur, Ulhasnagar, Sangli, Thane, Nagpur) - 10	Maharashtra (Vasai Virar) -1
	Odisha (Angul, Talcher, Cuttack**, Bhubaneswar#**, Kalinganagar & Rourkela) – 6	Odisha (Balasore#) – 1
Rajasthan (Jaipur)-1	Rajasthan (Alwar, Jodhapur, Udaipur)-4	Rajasthan (Kota) - 1
	Uttarakhand (Dehradun, Kashipur & Rishikesh)-3	Tamil Nadu (Chennai, Madurai, Trichy & Thoothukudi) -4
	Telangana (Hyderabad & Patancheruvu)-2	Telangana (Nalgonda# & Sangareddy)-2
Uttar Pradesh (Kanpur, Agra & Ghaziabad)-3	Uttar Pradesh (Allahabad, Lucknow, Bareily#, Moradabad#, Anpara,, Firozabad, Gajraula, Jhansi, Khurja, Raebareli, Noida# & Varanasi)-12	Uttar Pradesh (Gorakhpur, Meerut) -2
West Bengal (Kolkata & Howrah)-2	West Bengal (Asansol, Durgapur & Raniganj)- 3	West Bengal (Barrackpore, Haldia)-2
37 cities	**54 cities**	**41 cities**

***In Delhi SA/EI Study is also ongoing; #city proposed for joint study with CPCB;**

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Information for Emergency response system (ERS)

707

ERS developed/part of action plan		ERS development under process
Andhra Pradesh-13	Madhya Pradesh - 7	Assam-5
Bihar-3	Meghalaya-1	Chhattisgarh-2
Chandigarh-1 Chattisgarh-1	Nagaland-2	Karnataka -3
Delhi-1	Odisha-7	
Gujarat-4	Punjab-9	
Haryana - 1	Rajasthan-5	
Himachal Pradesh-7	Tamil Nadu-4	
Jammu & Kashmir-2	Telangana-4	
Jharkhand-3	Uttar Pradesh -17	
Karnataka - 1	Uttarakhand-3	
Maharashtra-19	West Bengal-6	
122 cities		**10 cities**

Information for identifying Hot spots

708

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Identified & action plan in place	Identified but action plan to be framed	Not identified/ no information
Delhi – 1	Andhra Pradesh - 13	Assam-2
Gujarat - 4	Assam - 3	Chhattisgarh- 3
Jharkhand -2	Bihar-3	Karnataka- 3
Meghalaya – 1	Rajasthan-2	Maharashtra- 3
Punjab - 6	Chandigarh -1	Punjab-1
Rajasthan – 3	Jammu & Kashmir – 2	Nagaland-2
Himachal Pradesh - 7	Jharkhand -1	
Uttar Pradesh - 16	Madhya Pradesh - 7	
Telangana - 4	Maharashtra - 5	
Odisha - 7	UP-1	
Maharashtra - 10	Punjab – 3	
Karnataka- 1	West Bengal – 7	
Nagaland -2	Uttarakhand - 3	
Haryana-1	Tamil Nadu - 4	
65 cities	**53 cities**	**14 cities**

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Status of Public Grievance Redressal System (PGRS)

709

Developed PGRP on the pattern of Sameer app		Developed dedicated helpline numbers/web portal	Under development
Andhra Pradesh-13	Meghalaya-1	Assam-5	
Delhi-1	Haryana – 1	Chhattisgarh-3	
Gujarat-4	Odisha-7	Karnataka-4	
Haryana – 1	Punjab-9	Tamil Nadu-4	
Himachal Pradesh-7	Rajasthan-5	Nagaland-2	
Jammu & Kashmir-2	Telangana-4	Chandigarh-1	
Jharkhand-3	West Bengal-7		
Madhya Pradesh-7	Uttar Pradesh-17		
Maharashtra-19	Uttarakhand-3		
Bihar- 3			
113 cities		19 cities	-

Air Quality Monitoring Cell (AQMC) & Implementation Committee at ULB level					
S. No.	State/ UTs	AQMC		Implementation Committee	
		Constituted	Not Constituted	Constituted	Not Constituted
1.	Andhra Pradesh (13)	13	-	13	-
2.	Assam (5)	5	-	5	-
3.	Bihar (3)	3	-	3	-
4.	Chandigarh (1)	1	-	1	-
5.	Chhattisgarh (3)	3	-	3	-
6.	Delhi (1)	1	-	1	-
7.	Gujarat (4)	4	-	4	-
8.	Haryana (1)	1	-	1	-
9.	Himachal Pradesh (7)	7	-	7	-
10.	Jharkhand (3)	3	-	3	-
11.	Jammu & Kashmir (2)	2	-	2	-
12.	Karnataka (4)	4	-	4	-
13.	Madhya Pradesh (7)	7	-	7	-

Air Quality Monitoring Cell (AQMC) & Implementation Committee at ULB level

S. No.	State/ UTs	AQMC		Implementation Committee	
		Constituted	Not Constituted	Constituted	Not Constituted
14.	Maharashtra (19)	19	-	19	-
15.	Meghalaya (1)	1	-	1	-
16.	Nagaland (2)	2	-	2	-
17.	Odisha (7)	6	1	7	-
18.	Punjab (9)	9	-	9	-
19.	Rajasthan (5)	5	-	5	-
20.	Tamil Nadu (4)	2	-	4	-
21.	Telangana (4)	4	-	4	-
22.	Uttar Pradesh (17)	17	-	17	-
23.	Uttarakhand (3)	3	-	3	
24.	West Bengal (7)	7	-	7	-
Total		**131**	**1**	**132**	

At least 1 CAAQMS connected to CPCB CCR

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S. No.	State/ UTs	Connected	Process of installation	Not connected/ installed	S. No.	State/ UTs	Connected	Process of installation	Not connected/ installed
1.	Andhra Pradesh (13)	3	-	10	13.	Madhya Pradesh (7)	7	-	-
2.	Assam (5)	1	-	4	14.	Maharashtra (19)	10	9	-
3.	Bihar (3)	3	-	-	15.	Meghalaya (1)	-	-	1
4.	Chandigarh (1)	1	-	-	16.	Nagaland (2)	1	-	1
5.	Chhattisgarh (3)	-	-	3	17.	Odisha (7)	1	-	6
6.	Delhi (1)	1	-	-	18.	Punjab (9)	6	1	2
7.	Gujarat (4)	1	2	1	19.	Rajasthan (5)	5	-	-
8.	Haryana	1	-	-	20.	Tamil Nadu (4)	2	2	-
9.	Himachal Pradesh (7)	-	1	6	21.	Telangana (4)	2	1	1
10	Jharkhand (3)	1	-	2	22.	Uttar Pradesh (17)	5	6	6
11.	Jammu & Kashmir (2)	1	1	-	23.	Uttarakhand (3)	-	3	-
12.	Karnataka (4)	4	-	-	24.	West Bengal (7)	5	-	2

For 2nd Instalment: Summary of Assessment of Performance Factor

- **43 cities** scored more than 100 marks – eligible for 100% fund allocation.
- **2 cities** scored between 60-80 marks - eligible for 75% fund allocation
- **3 cities** scored between 40-50 marks - eligible for 25 % fund allocation
- **34 cities** scored below 40 marks - eligible for no fund

Score of the City (S)	Percentage of Fund allocation	Cities
> 80 - 100	**100**	Srinagar, Gorakhpur, Moradabad, Firozabad, Bareilly, Dehradun, Guwahati, Cuttack, Bhubneshwar, Kolhapur, Amravati, Solapur, Gulbarga, Hubli-Dharwad, Sangli, Nellore, Khurja*, Raebareli, Rishikesh, Udaipur, Alwar, Dewas, Balasore, Thoothukuddi*, Dimapur, Latur, Pathankot/Dera Baba*, Akola, Davanagere, Ongole, Anantapur, Chittoor, Gajraula*, Anpara, Gobindgarh, Nalagarh*, Talcher, Naya Nangal, Sangareddy, Kohima, Sunder Nagar, Parwanoo, Sibsagar **(43)**
>60-80	**75**	Noida, Kashipur **(2)**
>50-60	**50**	-
>40-50	**25**	Rourkela, Jalna, Baddi **(3)**
Below 40	**Nil**	Delhi, Chandigarh, Jammu, Durgapur, Jalandhar, Jhansi, Ujjain, Guntur, Muzzafarpur*, khanna, Patiala, Chandrapur, Nagaon*, Gaya, Sagar, Haldia, Vizianagaram, Srikakulam, Eluru, Nalgonda*, Rajahmundry, Jalgaon, Kurnool, Korba*, Kadapa, Silchar*, Kalinga Nagar, Dera Bassi, Brynihat, Angul, Paonta Sahib, Nalbari, Damtal, Kala Amb* **(34)**

Table for Performance Factor

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
1	Delhi	178	-6	14	184	0
2	Srinagar	122	22	8	100	275
3	Chandigarh	88	-4	5	92	0
4	Gorakhpur	280	138	31	142	445
5	Moradabad	247	96	25	151	384
6	Firozabad	205	69	18	136	383
7	Noida	203	12	18	191	67
8	Bareily*	183	16	14	167	114
9	Dehradun	166	29	13	137	223
10	Jammu	146	-6	10	152	0
11	Durgapur	129	-29	8	158	0
12	Jalandhar	118	-12	7	130	0

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
13	Rourkela	110	3	7	107	43
14	Guwahati	106	10	6	96	167
15	Jhansi	102	-5	6	107	0
16	Cuttack	102	14	6	88	233
17	Bhubaneswar	98	7	6	91	117
18	Kolhapur	90	12	5	78	240
19	Ujjain	88	-22	5	110	0
20	Amravati	88	22	5	66	440
21	Solapur	86	31	5	55	620
22	Gulburga	82	4	4	78	100
23	Hubli-Dharwad	76	11	4	65	275
24	Sangli	67	10	3	57	335
25	Nellore	67	12	3	55	400

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
26	Guntur	57	-1	3	58	0
27	Khurja*	214	77	23	137	335
28	Raebareli	152	38	11	114	345
29	Rishikesh	135	24	9	111	267
30	Udaipur	130	8	9	122	89
31	Kashipur	126	5	8	121	63
32	Alwar	125	15	8	110	188
33	Muzaffarpur*	124	-23	7	147	0
34	Khanna	106	2	6	104	33
35	Patiala	98	-5	6	103	0
36	Jalna	95	2	5	93	40
37	Chandrapur	90	-13	5	103	0

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
38	Dewas	89	10	5	79	200
39	Nagaon*	84	-13	5	97	0
40	Balasore	86	12	5	74	240
41	Thoothukudi*	84	17	4	67	425
42	Dimapur	83	5	4	78	125
43	Latur	82	25	4	57	625
44	Gaya	79	-14	4	93	0
45	Sagar	72	0	4	72	0
46	Haldia	71	-22	3	93	0
47	Pathankot/Dera Baba*	69	3	3	66	100
48	Vizianagaram	67	-4	3	71	0
49	Akola	67	4	3	63	133
50	Srikakulam	65	-7	3	72	0

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
51	Eluru	64	-1	3	65	0
52	Devanagere	63	10	3	53	333
53	Ongole	60	7	3	53	233
54	Anantapur	60	11	3	49	367
55	Nalgonda*	59	-10	3	69	0
56	Rajahmundry	59	-7	3	66	0
57	Jalgaon	56	-3	3	59	0
58	Kurnool	56	-4	2	60	0
59	Korba*	47	-13	2	60	0
60	Chitoor	52	4	2	48	200
61	Kadapa	47	-7	2	54	0
62	Silchar*	44	-2	2	46	0

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
63	Gajraula*	215	69	19	146	363
64	Anpara	171	17	13	154	131
65	Baddi	133	4	9	129	44
66	Gobindgarh	127	12	8	115	150
67	Nalagarh*	103	29	7	74	414
68	Talcher	107	30	6	77	500
69	Kalinga Nagar	104	-9	6	113	0
70	Naya Nangal	99	34	6	65	567
71	Dera Bassi	99	2	6	97	33
72	Byrnihat	98	-85	6	183	0
73	Angul	95	-1	5	96	0

Cont..

Sl. No.	City/ Town and population	Annual Average PM_{10} Concentration ($\mu g/m^3$) 2019-20	Target and Actual reduction of PM_{10} Concentration ($\mu g/m^3$) FY 2021-22			Performance Factor (P)
			Unit Reduction		Value Achieved	
			Actual	Target	Actual	
74	Sangareddy	85	5	5	80	100
75	Kohima	80	13	4	67	325
76	Paonta Sahib	78	-9	4	87	0
77	Nalbari	75	-21	4	96	0
78	Sunder Nagar	68	22	3	46	733
79	Parwanoo	59	25	0	34	100
80	Sibsagar	55	10	0	45	100
81	Damtal	50	-13	0	63	0
82	Kala Amb*	50	-58	0	108	0

Annexure IV

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Review Meeting of 5th Steering committee under National Clean Air Programme (NCAP)

13th July 2022

State: MAHARASHTRA

Name of the Non-Attainment City: Akola Municipal Corporation

6150

723

Outline of presentation

- About Akola city
- Issues
- Initiatives so far
- NCAP fund utilization
- Convergence of schemes
- Way forward

724

Introduction

6151

- Akola Municipal corporation was formed on 1st October 2001
- Akola city population as per 2011 censuses was 4,25,817
- in 2016 area of Akola Municipal corporation expanded to 124sq.km due to inclusion of 24 villages.
- Akola Municipal Corporation is well connected with Road network & Railway network.
- Two Rivers flowing across the city Morna & vidrupa.



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Issues

- Legacy Garbage Disposal
- 40 % Of The City Does Not Have Basic Infrastructure like Roads And Drainage
- This Leads To Heavy Dust in the Air
- 80 Slums Have Been Declared Where Garbage Is Disposed In Common Areas
- The Climate Is Very Dry And The City Experiences Very High Temperature
- Encroachment And Illegal Construction On Massive Scale
- High Dependency On External funds. Own Funds Spent On Servicing Administrative Costs

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Situation That Was..





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Initiatives so far

727

1. Prepared Master Plan of 300 Crores For Roads And Drainage In Areas With No Infrastructure Coverage Amount To the Extent of 75 Crores spent on basic infrastructure in the last 9 months
2. Decongestion of Traffic hotspot.
    i. Town vendor committee meetings.
    ii. Coordinated with NHAI & get the flyover work completed & provided infrastructure internal roads , light helped drainage.
    iii. Identification of Auto rickshaw/ Bus parking areas etc.
    iv. Shifting of Congested Market Area To Outskirts of The City
3. Resolved the issue of legacy garbage there by Reduction In air pollution due to fire on the Dumping site.
4. Prepared feasibility report for traffic signal management
5. Completed 75% of Survey Hawker And Notified Two Sites For Hawker Rehabilitation
6. Started tree census as per the Supreme court direction.

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Dumping site

60 % of the legacy waste converted into biosand. Situation As in February 2022





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Processing Plant Site

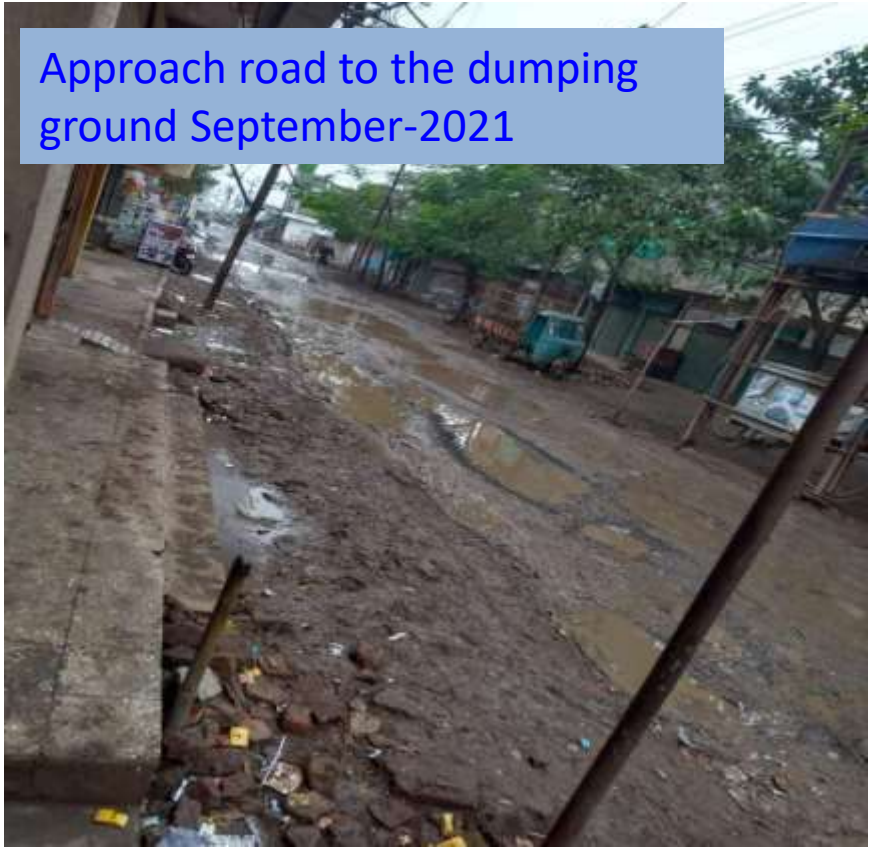




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Dumping site Road





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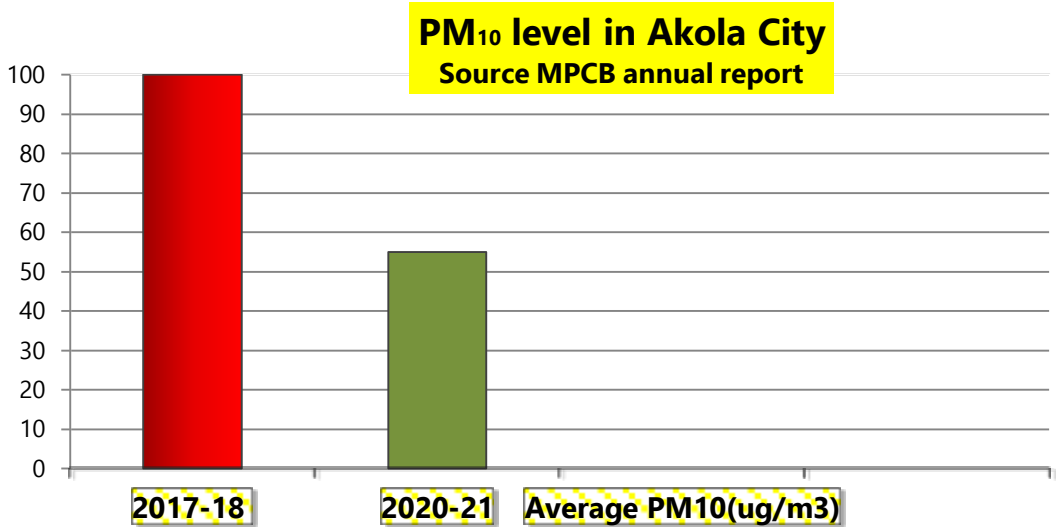
De-silting and Drain Cleaning





Status of Air Quality in Akola City.

- Major problem of Akola city was dust pollution.
- In the Year 2017-2018 average PM10 level concentration was beyond 100(ug/m3) in Akola city.
- Reduction in the air pollution levels
- As per Annual report 2020-21 of MPCB PM10 concentration in Akola City reduce to 55(ug/m3)



6160

NCAP fund utilization

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- Initiatives in order to resolve dust pollution Akola municipal corporation mainly focused on decongestion of traffic hotspot, development of hawker zones, development of gardens in hotspot area.
- Decongestion of traffic hotspot-solar based automatic Traffic signal system installed at 5 locations
  - Civil line square,
  - Ratanlal plot square,
  - Agrasen Square,
  - Bus depot square,
  - city kotwali square
- Development of hawker zones in order to avoid congestion on road
- Purchasing of 4 E-vehicle Mounted machines for spraying
- IEC activity- workshop at schools & colleges, PUC campaign, stakeholder meeting, micro Action plan preparation, IEC campaign with the help of astitva foundation through tree plantation
- Development of water fountain & green patches in
  - Maharana pratap garden,
  - Gandhi-jawahar bagh, &
  - other gardens which are situated in hotspot area.
- Paving of side margins of main road to avoid dust pollution
- 250 potholes removed from 28 roads Pothole

Fund Utilization Statement (IN CRORES)

Funds Received			Total	Fund Utilization		
FY 2019-20	**FY 2020-21**	**FY 2021-22**		**Sr. no**	**Component**	**Amount spent**
0.1	1.14	0	1.24	1	IEC	0.02
				2	Measures for Mitigation of Traffic Congestion	0.37
				3	Hawker zone Management	0.28
				4	E-Vehicle Procurement	0.22
				5	Garden Improvement and Fountains	0.2
				6	Paver Blocks	0.06
				7	Green Space Rejuvenation	0.09
					Total	**1.24**

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IEC

Wall painting



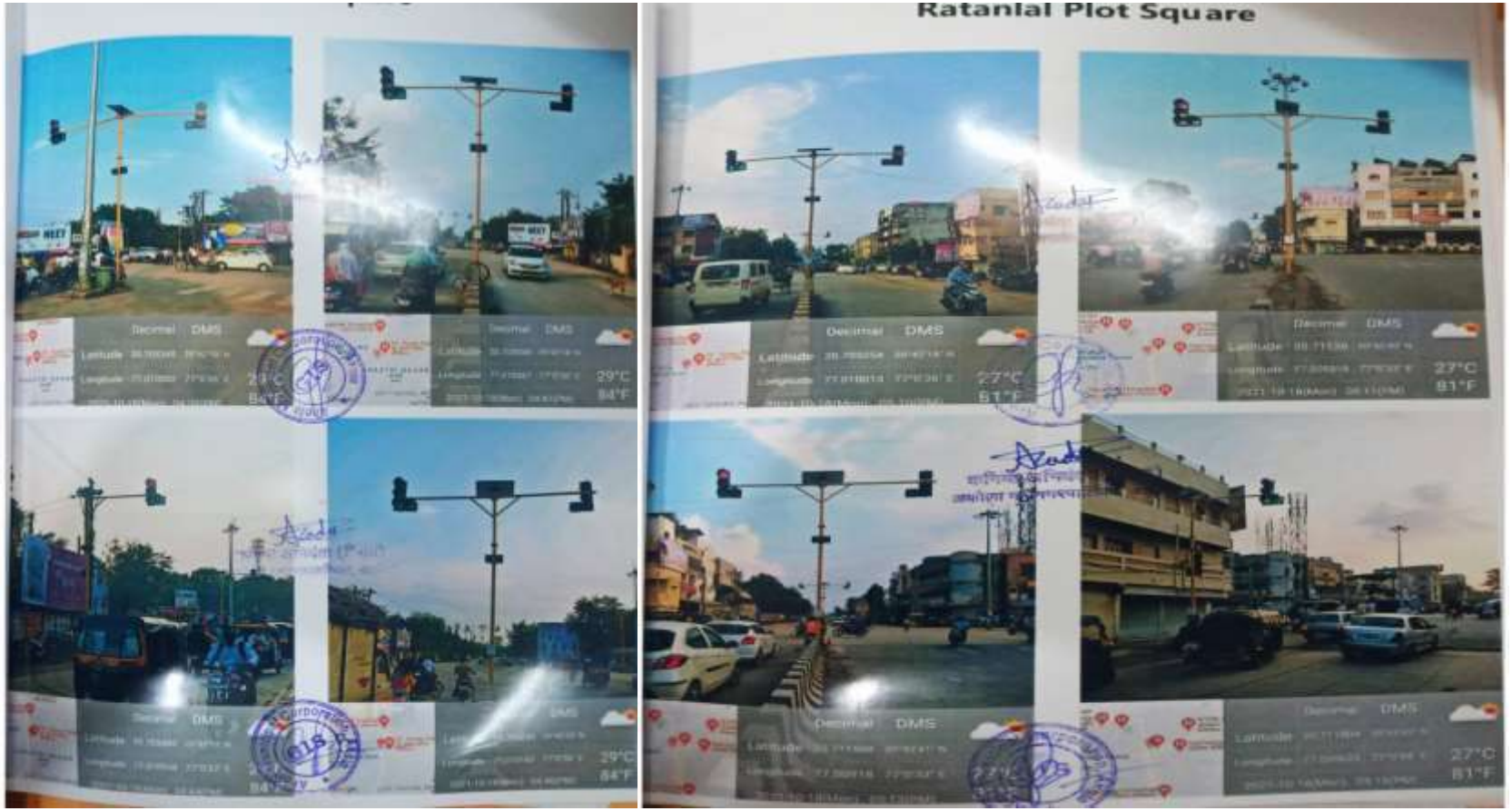
Street Show



Measures for Mitigation of Traffic Congestion

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Tree Plantation





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Tree Plantation







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E-Spraying Machine





740
Pavers

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अकोला महानगरपालिका, अकोला
सार्वजनिक बांधकाम विभाग
कार्यालयीन नोटींग टिपणी

विषय – प्रभाग क्रमांक 5 मधील विठ्ठल अपार्टमेंट मधील जुने पेव्हर्स काढून पेव्ह ब्लॉक बसविणे.
संदर्भ – कामाचे आदेश क्र. अमसप्रा/सावांनि/01/2021 दि. 05.04.2021

प्रस्तावित कामाचा खर्च रु. वरील नोटचे संदर्भाधीन कामाच्या आदेशामधील समजून कामाचे आहे.

अधीक्षक
सार्वजनिक बांधकाम विभाग
अकोला महानगरपालिका, अकोला

GIS

कार्यकारी अभियंता
सार्वजनिक बांधकाम विभाग
अकोला महानगरपालिका, अकोला

Scanned with CamScanner

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Green space rejuvenation





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Convergence of schemes

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- Completed Projects.

Sr.No	Name of Scheme	Allotted fund (in Cr.)	Utilization of funds
1	Amrut-1	4.5	35 green spaces in the city.
2	SWM	8.06	Resolved the issue of air pollution due to burning of legacy waste.
3	15 finance commission	0.10	De-silting of 17 drainages
4	ULB fund	3	To develop dumping site road which was the main source of dust in north zone.
5	Dalitvasti, dalittetar, nagarothan, MLA Funds	0.5	Removal of around 250 potholes on 28 main roads.

- Proposed.

Sr.No	Name of Scheme	Allotted fund (in Cr.)	Utilization of funds
1	Amrut sarovar	12	Water body rejuvenation proposed for five sites.
2	NHAI	-----	NHAI will plant 16000 trees in 12 hectare in compesation for Felling 285 trees

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Way forward financial year 2022-2026

- E-vehicle ,parking depot, charging stations.
- Mechanical sweeping machine,
- Footpath construction, Road widening , Water fountains & traffic island
- Intelligent traffic & hawker management system, Smart parking
- New green spaces, Creation of Miyavaki forest pockets .
- Di-silting and Drainage beautification.
- Construction & Demolition (C&D) Waste, Installation of Crematoriums
- IEC.

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TOTAL FUND REQUIREMENT (IN CRORES)

Sr.No	Component	2022	2023	2024	2025	2026	Total
c	EV component	3.25	19.5	13.5	10.7	0.5	47.45
2	Dust Mitigation Measures	102	85	76	65	65	393
3	Construction & Demolition (C&D) Waste	1.45	0	0	0	0	1.45
4	Installation of Crematoriums	2	6	1.92	0	0	9.92
5	IEC	2	6	1.92	0	0	9.92
	Total	**110.7**	**116.5**	**93.34**	**75.7**	**65.5**	**461.74**

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EV Component 745 (In Crores)

S N	Project	Details	2022	2023	2024	2025	2026	Total
1	25 e-buses.	25 number of e-buses one-procurement method & operation and maintenance out source.	00.00	6.00	5.00	4.00	0.00	15.00
2	1 Nos. of E-bus depot development	Development of e-bus depot for maintenance of e-buses and charging infrastructure	0.00	5.00	0.00	0.00	0.00	5.00
3	40 Electric charging points	Setting up electric vehicle charging Points.	0.50	1.00	1.00	0.50	0.50	3.50
4	150 SWM Vehicles (EV/CNG)	150 SWM Vehicles for Primary Waste Collection & transportation	1.00	5.00	5.00	4.00	0.00	15.00
5	EV battery swapping Station	300 Swapping stations	0.50	2.5	2.5	2.2	0.00	7.7
6	Ev mounted spraying & toilet cleaning machine.	20 Ev mounted spraying & toilet cleaning machine.	1.25	0.0	0.0	0.0	0.0	1.25
Total			**3.25**	**19.5**	**13.5**	**10.7**	**0.5**	**47.45**

Dust Mitigation Measures (In Crores)

SN	Project	Details	2022	2023	2024	2025	2026	Total
1	Mechanical sweepers for major Roads	Two mechanical sweeping machine for 23 km 4-lane roads & two more machines future road length of 18 km	2.00	2.00	0.00	0.00	0.00	4.00
2	Footpath construction	Construction of footpaths for 51km .	0.00	20.00	20.00	20.00	20.00	80.00
3	Road widening	Road widening proposed for three major roads.	5.00	10.00	10.00	0.00	0.00	25.00
4	Water fountains & traffic island	for 18 squares	4.00	4.00	1.00	0.00	0.00	9.00
5	Intelligent traffic & hawker management system.	for 18 squares	6.00	4.00	0.00	0.00	0.00	10.00
6	Smart parking	For four locations	20.00	20.00	20.00	20.00	20.00	100.00
7	New green spaces	Creation of 200 gardens and green spaces initially & 300 locations later on.	40.00	10.00	10.00	10.00	10.00	80.00
8	Creation of miyavaki forest pockets .	At 20 locations in the city & along the national highway.	5.00	5.00	5.00	5.00	5.00	25.00
9	Di-silting of nallah's	6 in phase1 and 11 in later phases.	20.00	10.00	10.00	10.00	10.00	60.00
		Total	**102**	**85**	**76**	**65**	**65**	**393**

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Construction & Demolition (C&D) Waste (In Crores)

SN	Project	Details	2022	2023	2024	2025	2026	Total
1	1 No of C&D plant of 50MT capacity	Installation and operation of C&D waste processing plant.	1.45	0.00	0.00	0.00	0.00	1.45
		Total	**1.45**	**0.00**	**0.00**	**0.00**	**0.00**	**1.45**

Installation of Crematoriums (In Crores)

SN	Project	Details	2022	2023	2024	2025	2026	Total
1	electric Crematorium	Using vertical water scrubber to clean the smoke coming from pyres.	0.00	0.75	0.00	0.00	0.75	1.25
		Total	**0.00**	**0.75**	**0.00**	**0.00**	**0.75**	**1.5**

IEC (In Crores)

SN	Project	Details	2022	2023	2024	2025	2026	Total
1	wall painting, workshops, hoardings & display board.	IEC will be used for garbage segregation, plastic ban, afforestation.	1.00	0.5	0.5	0.5	0.5	3.00
		Total	**2.00**	**6.00**	**1.92**	**0.00**	**0.00**	**9.92**


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THANK YOU

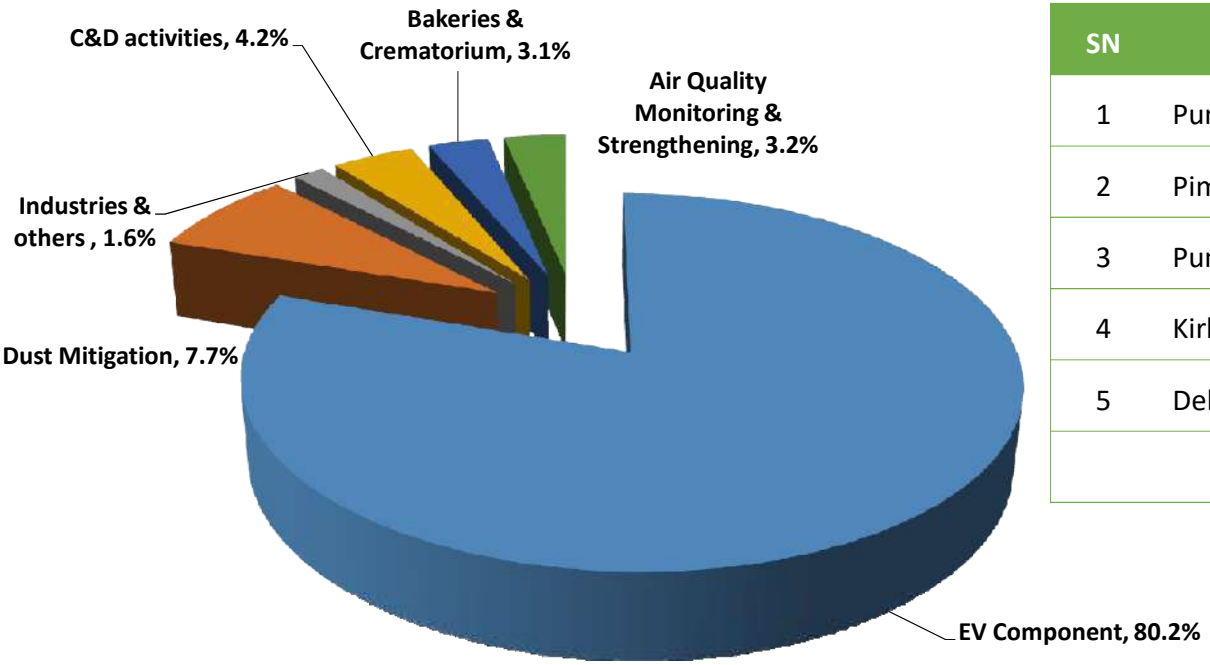
5th Steering Committee meeting NCAP
Activities undertaken for improving Air Quality

Pune Municipal Corporation

29th July 2022

XVFC & NCAP

SrNo	Activities	Details
A	City Level Implementation Committee Meetings	Constituted – Number of Meetings conducted - 11
B	Status of ERS/PGMS	PMC Care Website and Mobile Application for PGMS Helpline number [1800 103 0222]
C	Status of Emission Inventory (EI) & Source Apportionment Study (SAS)	a. SAFAR-India (Pune) – High resolution gridded emissions inventory of Pune, Pimpri-Chinchwad Regions (Year2020) b. EI & SAS by MPCB is completed
D	MoU signed with IoR's	MoU has been signed between MPCB, PMC & Savitribai Phule Pune University and a copy is submitted to MPCB.
E	Identification of Hotspots	Yes – 10 locations Action plan preparation for the identified hotspots is in progress



SN	Name	XVFC Grant
1	Pune Municipal Corporation	Rs 311.89Cr
2	Pimpri-Chichwad Municipal Corporation	Rs 172.97
3	Pune Cantonment Board	Rs 7.19
4	Kirkee Cantonment Board	Rs 7.05
5	Dehuroad Cantonment Board	RS 4.90
	Total	Rs 504Cr

Components	EV Component	Dust Mitigation	Industries & others	C&D activities	Bakeries & Crematoria	Air Quality Monitoring & Strengthening	TOTAL
MPCB Suggested Share in %	80.0%	8.0%	2.0%	4.0%	3.0%	3.0%	100%
Proposed share by PMC (%)	80.2%	7.7%	1.6%	4.2%	3.1%	3.2%	100%
PMC – Rs Cr	Rs 250.00	Rs 24.00	Rs 5.00	Rs 13.00	Rs 9.92.00	Rs 9.97	Rs 311.89

FY 2020-21		FY 2021-22	
Total Funds Received	Funds utilized	Total Funds Received	Funds utilized & Actions
Rs 67 Cr 1st Installment	-	Rs 67 Cr 2nd Installment	Pune Municipal Corporation – Rs 67Cr + Rs 15.92Cr = Rs 82.92Cr Funds transferred to ULB's in Urban Agglomeration as below – Dehu Road Cantonment Board - Rs 1,30,32,112 dated 03-09-2021 Khadki Cantonment Board – Rs 1,87,38,334 dated 03-09-2021 Pune Cantonment Board – Rs 1,91,19,494 dated 03-09-2021 PCMC – Rs 45,98,65,492 dated 03-09-2021
			Rs. 4,59,36,970 have been received from State as incentive – dt10-06-2022

EV Component (80%)										
S N	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	200 e-buses on wet lease basis	200 number of e-buses on OPEX model with electrical and civil infrastructure	60.00	30.00	10.00	0.00	0.00	100.00	Tender Floated	Dec-22
2	6 Nos. of E-bus depot development	Development of e-bus depot for maintenance of e-buses and charging infrastructure	10.00	10.00	10.00	0.00	0.00	30.00	Estimate preparation in progress	Mar-23
3	500 Electric charging points	Setting up electric vehicle charging Points at PMPML's depots & bus Stands for PMPML use and public use in Pune	14.00	12.00	14.00	0.00	0.00	40.00	MSEDCL Charging infra - Work Started	Mar-23
4	400 SWM Vehicles (EV/CNG)	400 SWM Vehicles for Primary Waste Collection	15.00	10.00	15.00	0.00	0.00	40.00	Tender approval process - 108 CNG vehicles technology demonstration will be given - 35 EV vehicles	Dec-22
5	EV battery swapping Station	625 Swapping stations with 2 set of 16 batteries having a capacity of 1.5 kWh each	7.00	3.00	5.00	0.00	0.00	15.00	Proposal preparation in progress	Mar-23
6	EV based first & last mile connectivity	Vehicle & infrastructure development of shared mobility services for first and last mile connectivity	15.00	5.00	5.00	0.00	0.00	25.00	Proposal preparation in progress	Dec-22
		Total	121.00	70.00	59.00	0.00	0.00	250.00		

Dust Mitigation Measures (7.7%)										
S N	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	Mechanical sweepers for major Roads	3 Routes within the city are being tendered out to be swept using Mechanical sweepers	3.00	5.00	2.00	0.00	0.00	10.00	Estimate committee approval in progress	Dec-22
2	Cycle Track and Footpath construction	Construction of cycle tracks and footpaths in 2 Kms of roads. This includes both side of the road footpath and Cycle track	8.00	5.00	0.00	0.00	0.00	13.00	Tender floated	Dec-22
3	Air pollution control system for Hot mix plant	Under Road dept, for one hot mix plant to install the air pollution control system	0.50	0.50	0.00	0.00	0.00	1.00	Tender floated	Dec-22
		Total	11.50	10.50	2.00	0.00	0.00	24.00		

Industry, Others (1.6%)										
S N	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	Automizer based water fountains for major traffic intersections	Total 5 nos of Automiser mist based	2.00	3.00	0.00	0.00	0.00	5.00	Proposal preparation in progress	Dec-22
		Total	2.00	3.00	0.00	0.00	0.00	5.00		

Construction & Demolition (C&D) Waste (4.2%)									
SN	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	C&D waste feeder points at each ward	Developing Feeder points to collect small C&D waste from each ward. The structures will be designed to prevent Dust pollution. 15 Feeder points.	3.00	3.00	2.00	0.00	0.00	8.00	Estimate preparation in progress	Dec-22
2	1 No of C&D plant of 250MT capacity	Installation and operation of C&D waste processing plant on DBOT basis	2.00	3.00	0.00	0.00	0.00	5.00	Estimate preparation in progress	Mar-23
		Total	5.00	6.00	2.00	0.00	0.00	13.00		
Installation of Crematoriums (3.1%)										
SN	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	Air pollution control systems for wood fired cremations	Using vertical water scrubber to clean the smoke coming from pyres.	2.00	6.00	1.92	0.00	0.00	9.92	Estimate preparation in progress	Dec-22
		Total	2.00	6.00	1.92	0.00	0.00	9.92		

Air Quality Monitoring and Strengthening (3.2%)										
S N	Project	Details	2022 In Cr	2023 In Cr	2024 In Cr	2025 In Cr	2026 In Cr	Total In Cr	Project Stage	Project Target Completion Month & Year
1	Urban monitoring Stations	2 stations each year	0.60	0.70	0.70	0.00	0.00	2.00	MPCB preparing proposals	Mar-23
2	Background monitoring stations	1 station each year	0.20	0.40	0.40	0.00	0.00	1.00	MPCB preparing proosals	Mar-23
3	Meteorological monitoring	1 station each year	0.10	0.20	0.20	0.00	0.00	0.50	MPCB preparing proosals	Mar-23
4	Ambient Air quality modeling	Computer based modeling system and operations	0.40	0.80	0.80	0.00	0.00	2.00	MPCB preparing proposals	Mar-23
5	Awareness activities Program management unit	IEC activities program management unit	0.80	0.80	0.80	0.80	0.77	3.97	Estimate preparation in progress	Mar-23
6	Alternative to woodfire/coal for water heating needs in slum areas	e.g. Community water heating pilot based on solar	0.10	0.10	0.10	0.10	0.10	0.50	Estimate preparation in progress	Dec-22
		Total	2.20	3.00	3.00	0.90	0.87	9.97		
		Total (Rs Cr)	143.70	98.50	67.92	0.90	0.87	311.89		

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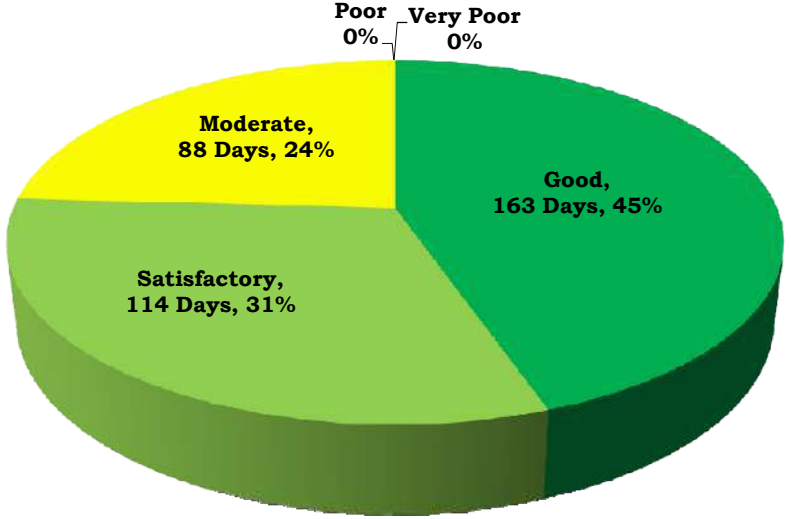
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Pune City Air Quality Index

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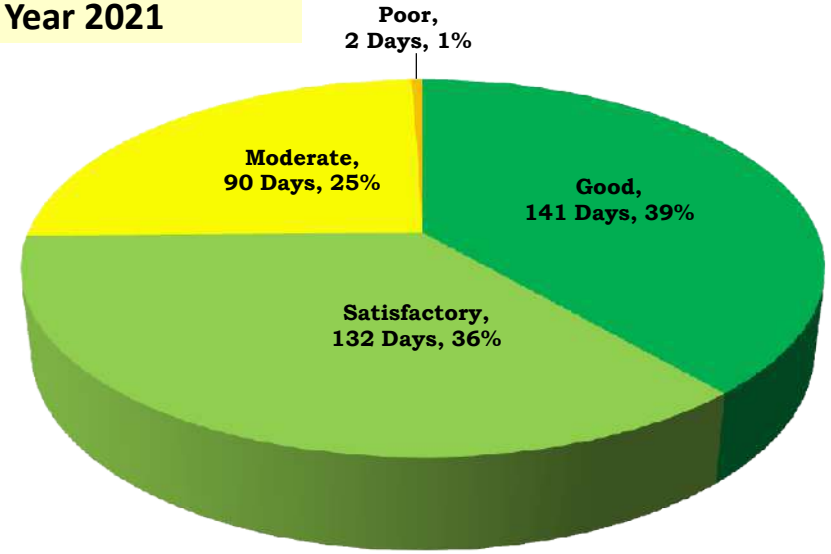
Air Quality Index - PM10 Year 2021



PM10				
AQI PM10 (No. of Days)	2018	2019	2020	2021
Good	100	109	163	163
Satisfactory	157	159	114	114
Moderate	108	97	89	88
Poor	0	0	0	0
Very Poor	0	0	0	0

PM2.5				
AQI PM2.5 (No. of Days)	2018	2019	2020	2021
Good	103	149	158	141
Satisfactory	168	156	127	132
Moderate	92	59	77	90
Poor	1	1	4	2
Very Poor	1	0	0	0

Air Quality Index – PM2.5 Year 2021



Pune City Revised Air Action Plan



C1- Air Pollution Monitoring (Stations)

C2- Vehicular Emissions

C3- Traffic, Mobility & Road

C4- Creation of Green Spaces

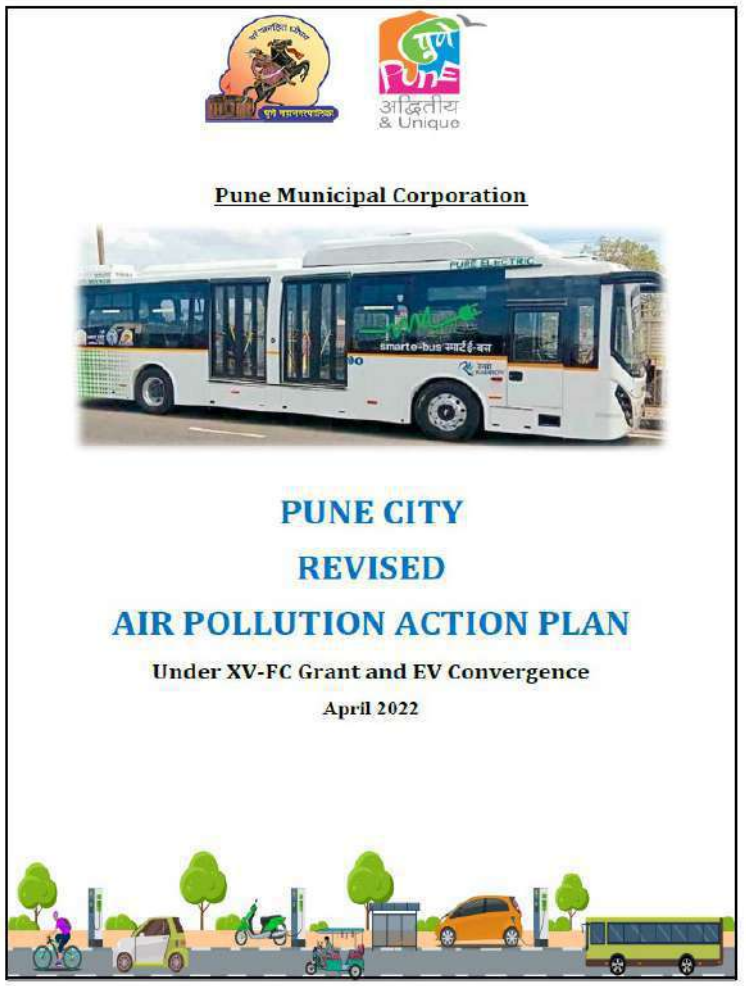
C5- Municipal Solid Waste Management

C6- Good Construction Practices

C7- Electric Crematoriums

C8- Renewable Energy (Solar Potential)

C9- Public Outreach & Capacity Building



Pune City Air Action Plan - Mobility Initiatives

PUNE RESILIENCE STRATEGY

PIONEERED BY THE ROCKEFELLER FOUNDATION

100 RESILIENT CITIES



GOAL ENDORSED BY

PUNE METRO

रेनबो RAINBOW

ITDP

GOAL 1.2

Strengthen low carbon & shared mobility services in Pune urban region

HOW?

ACTION **1.2.1**

Enhance institutional capacity and coordination for mobility planning at PMC and for the Pune Urban Agglomeration (UA)

ACTION **1.2.2**

Improve bus-based public transit

ACTION **1.2.3**

Integrate and improve para-transit and shuttle operations for last mile and local area shared mobility

ACTION **1.2.4**

Improve facilities for pedestrians and cyclists

ACTION **1.2.5**

Institute a comprehensive public engagement program on sustainable mobility



Pune City – Sustainable Transport Planning

Pune City Air Action Plan – Public Transport (PuneMetro – Rs 13,000Cr)



Corridors	Length	Stations
PCMC-Swargate	17.40km	14 Stations
Vanaz-Ramwadi	15.70km	16 Stations
TOTAL	33.10kms	30 Stations





Pune City Air Action Plan – Public Transport (PMPML)





Pune City – Total fleet – 2255 Buses

Diesel Buses 287 + CNG Buses 1658 + E-buses 310

- Largest E-bus fleet in India – Target to have 650 E-buses
- Out of total fleet, more than 70% fleet on CNG
- India's Largest E-bus depot

Pune City Electric Vehicle Readiness Plan



Serial No.	Vehicle Segment	Pune EV Readiness Plan Targets		
		Per cent of EVs in Total Number of New Vehicle Registrations in 2025	Number of New EVs Registered in 2025	Cumulative Number of EVs Registered in Pune 2022–2025
1	All vehicles	25%	50,000	1,00,000
2	2-wheelers	35%	43,000	89,000
3	3-wheelers, passenger	25%	100	500
4	3-wheelers, goods	25%	1,500	2,500
5	4-wheelers, passenger	10%	4,500	7,500
6	4-wheelers, goods	10%	400	500

ITDP
Institute for Transportation & Development Policy



2016: Yichang, China

2017: Santiago, Chile

2018: Dar es Salaam, Tanzania

2019: Fortaleza, Brazil

Pune wins Sustainable Transport Award 2020!



Shreya Gadepalli, ITDP South Asia Director, accepted **the Sustainable Transport Award** on the behalf of the city of Pune, India from the First Lady of the city of Fortaleza, Brazil, Carolina Cunha Bezerra.



Pune City Air Action Plan

Convergence of Central, State Schemes & ULB Budget

SrNo	Scheme/s	Funds	Initiatives
A	Smart Cities Mission	Rs 65.62Cr	1. E-bus subsidy (Rs45cr) 2. Environmental Sensors (Rs1Cr) 3. Tree plantation (Rs6.12cr) 4. Cycle track – 22.5km (Rs5Cr) 5. ISWM (Rs8.5Cr)
B	FAME II – Electric Mobility	Rs 16.5 Cr	Procurement of 150 Electric buses
C	NCAP	Rs 9.45 Cr	1. Mechanical Street Sweepers (2 nos.) 2. Water Sprinklers (3nos) 3. Public Awareness & Capacity Building 4. Promoting cycle track by creating cycle track 5. Electric crematoriums 6. Creation of green buffers along traffic corridors
D	Majhi Vasundhara 2.0	Rs 3.00Cr	1. Creation of Green areas (Rs 1.5Cr) 2. Solar power on public buildings (Rs1Cr) 3. Rainwater harvesting (Rs0.5Cr)

SrNo	Scheme/s	Funds	Initiatives
E	PMC Budget Solid Waste Management	Rs 47.80Cr	1. Mechanized Road Sweepers (13 nos) – Rs 40Cr 2. C&D Waste Processing Plant (250 MT) – Rs 4.50Cr 3. Bio CNG Plant (City Wealth to City Bus) –Rs 3.30Cr
F	PMC & IITM Installation of Air Quality Monitoring Stations & Daily Air Quality Public Information Dissemination System	Rs 10Cr	Under SAFAR-Air program - 10 CAAQMS stations Locations – 1.Pashan, 2.Shivajinagar, 3.Pune Airport, 4.Katraj, 5.Hadapsar, 6.Bhosari, 7.Nigdi, 8.Manjri, 9.Bhumkar Chowk, 10. Alandi MobileApp - SAFAR-Air
G	PMC Budget Green Cover Creation of Green buffers along the Traffic corridors	Rs 13Cr	1. BDP reservation – A total 908 ha of land is reserved as Biodiversity Parks (Policy Decision) 2. GIS Tree Census (Rs11Cr) 3. The 36 road medians & traffic islands are maintained (PPP basis) 4. Greening of open areas, garden, community places, schools and housing societies – Total 210 Gardens with area 19,78,866.22 sqm 5. Amrut Van – (Rs2Cr)

6198

771

Air Quality Monitoring Stations

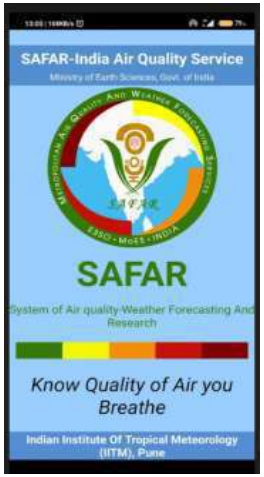


Shivajinagar



Pashan







Installation of Solar Panels on PMC Building



Installation of 1,80,000 LED Street Lights

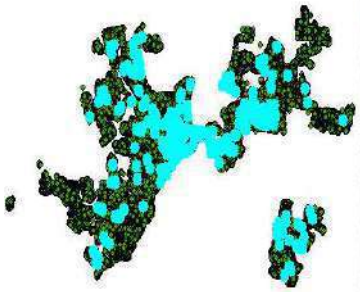
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Green Cover & Tree Census







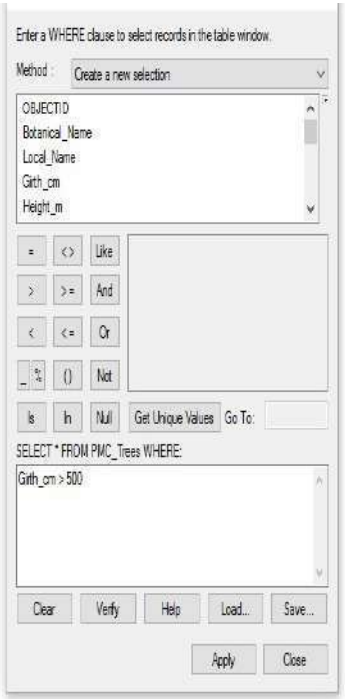
Table

PMC_Trees

Local_Name	Girth_cm	Height_m	Canopy_Dia
Pimpal	570	16	11
Vad	780	12	21
Vad	550	15	10
Vad	570	14	11
Pimpal	512	17	15
Vad	720	16	15
Rain Tree	519	13	10
Vad	890	15	10
Vad	897	15	12
Vad	987	15	10
Pimpal	615	11	20
Pimpal	650	12	16
Rain Tree	623	14	15
Rain Tree	685	15	10

(353 out of 724093 Selected)

PMC_Trees





Greening of the Road Median



6200

773

Mechanical Sweepers







SWACH
A higher level of self-reliance



Waste Processing Plants





Road Maintenance Van



Bio-capping of Legacy Waste at Uruli Devachi Green Belt Development at Waste processing site



C & D Waste Processing Plant





SrNo	Scheme/s	Funds	Initiatives
H	PMC Budget Renewable Energy	Rs 14Cr	1. Use of Solar Panels - Implementation of Grid Connected Rooftop Solar PV System on the Roofs of PMC Buildings (Capex – Rs2Cr for 30 Buildings) 2. Tax benefits – Solar Water Heating - PMC provides the tax benefits to the properties who have adopted Solar, Vermi-compost, Rain water harvesting (5% for adopting any one from above, & 10% for adopting any 2 measures) More than 58,228 properties have installed the solar water heating system
I	Crematoriums	Rs 20.35Cr	1. Air Pollution Control Systems (APC) - for wood-fired crematoriums (13nos) 2. Vaikunth Smashabhumi – As per NEERI's suggestion Venturi type scrubber is being installed (Rs 0.35Cr) 3. Installation of Electric Crematorium (10nos)

SrNo	Scheme/s	Funds	Initiatives
I	PMC Budget Mobility Initiatives रेनबो RA(NBOW पुणे सायकल प्लान Pune Cycle Plan	Footpath & Cycle track – Approx 75km = Rs 80Cr Approx Rs20Cr	1. Bus Rapid Transit (Rainbow BRT) - Sangamwadi to Vishrantwadi Chawk, Alandi Road – 7 km - Yerwada Parnakuti Chawk to Kharadi Nagar Road- 9 km - Sangamwadi to Patil Estate junction -1.2 km - Satara Road Swargate to Katraj - 6.2 km - Aundh Rajiv Gnadhi Bridge to Simla Office- 6.5 km - Harris Bridge to Patil Estate junction- 5.7 km 2. Pune Cycle Plan Pune Cycle Plan prepared in 2017 through a project supported by the Ministry of Urban Development, Govt. of India. https://punecycleplan.wordpress.com 3. Subsidy of Rs.12,000/- to 3-wheeler Auto-rickshaws to covert to CNG – Beneficiaries – Total 16,836 Auto-rickshaws (Year2012-2020)

Road Improvement

Re-designing Streets to promote the Non-motorized Transport (Location : Fergusson College Road)

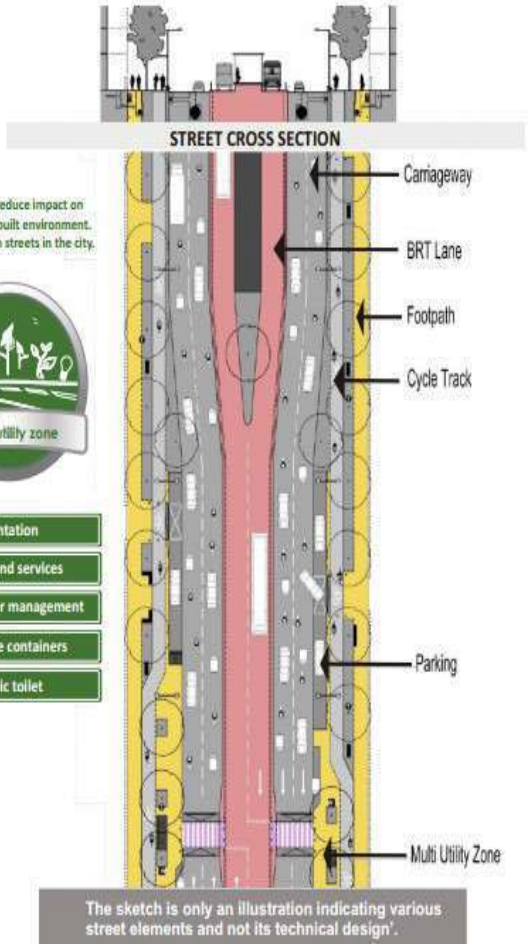




Pune pilots a '*Rainbow*' Bus Rapid Transit System (BRT)

STREET ELEMENTS



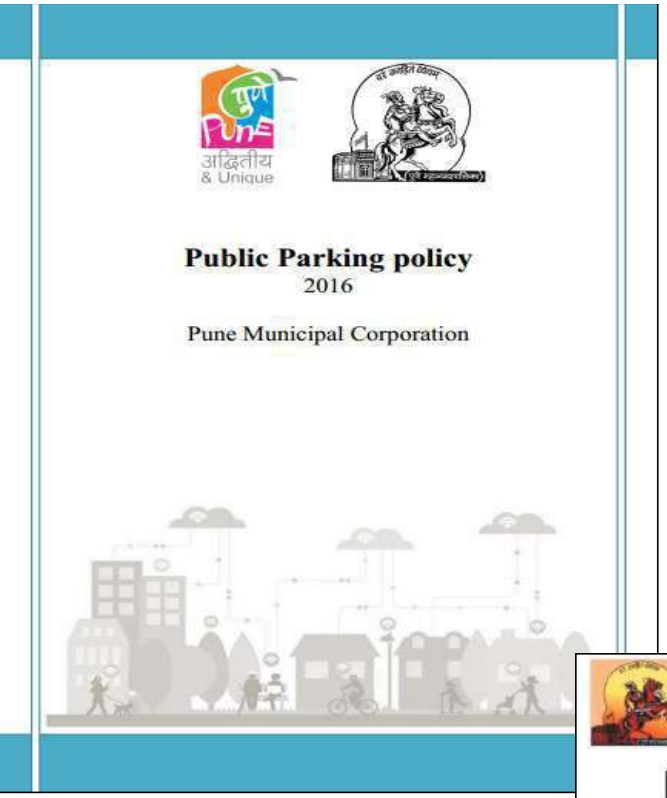


SrNo	Scheme/s	Funds	Initiatives
I	PMC Budget Mobility Initiatives	RMV - Rs15cr Urban Stret Design – Approx. 35kms = Rs 175Cr	4. Maintain Pothole Free Roads for Free Flow Traffic Road Maintenance Vans in operation – 4nos Road Maintenance Vans in proposed – 8nos 5. Wall to wall paving & Road design improvement – The new roads are being constructed as per the USDG, the specifications given under Indian Road Congress guidelines and National Urban Transport Policy 6. Black topping of metalled Roads including pavement of Road shoulders 7. Pune Street Program (PSP) - Development of 100km roads in the city as per the directions as mentioned in 'Urban Street Design Guidelines' & 'Parking Policy' 8. Urban Street Design Guidelines (USDG) 9. Parking Policy 10. Pedestrian Policy

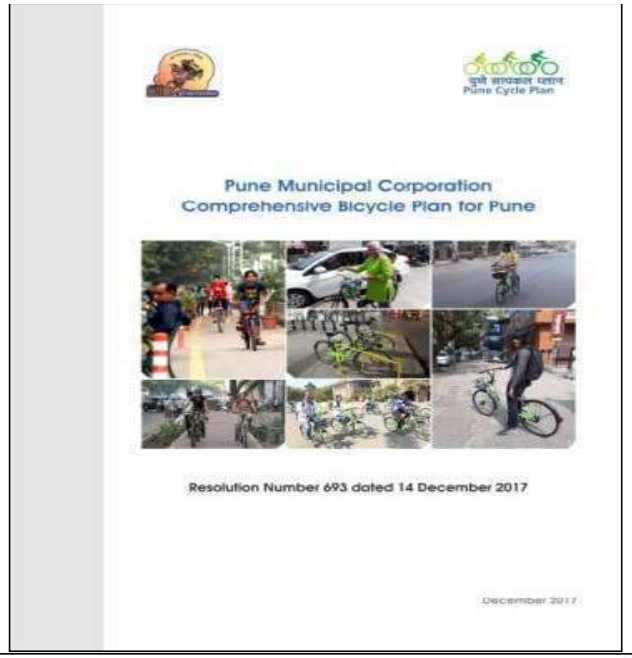
Pune City total funds for improving Air quality – Rs 13,489.37 Cr (excluding NCAP & XVFC)

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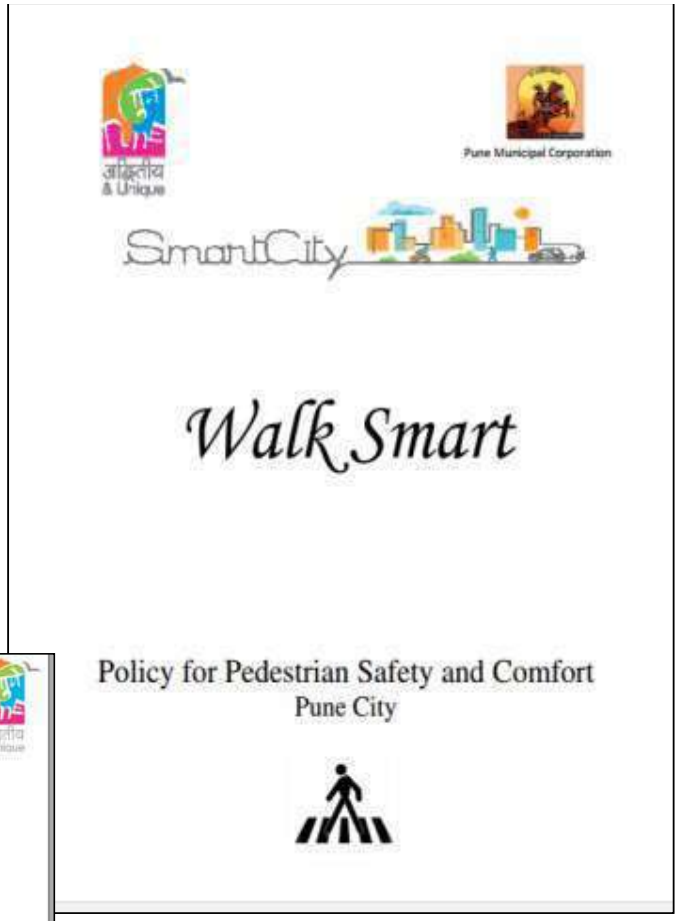


https://www.pmc.gov.in/en/pmc-public-parking-policy



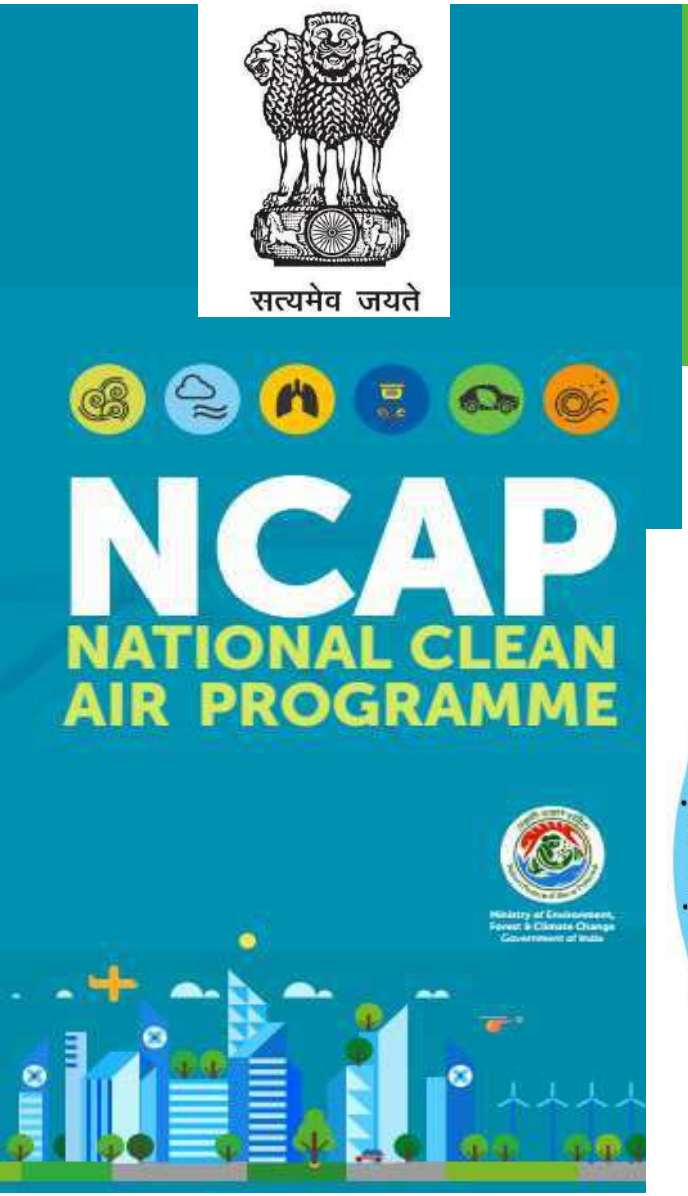


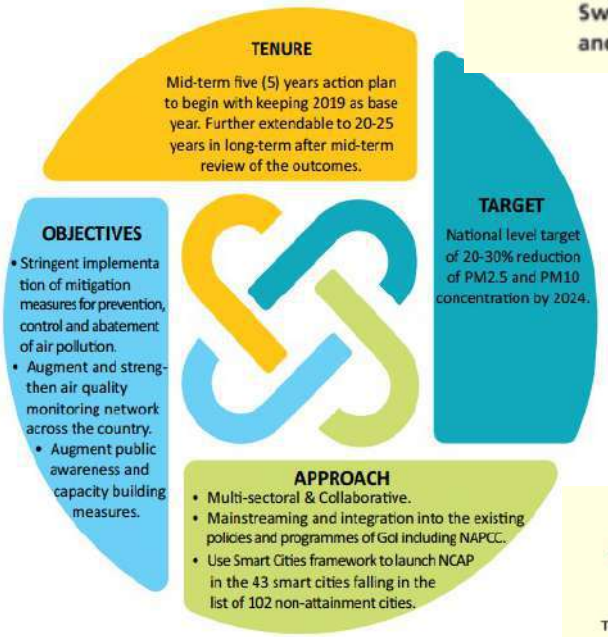
https://www.pmc.gov.in/en/urban-street-design-guidelines-usdg



National Clean Air Program (NCAP)

Stakeholders & Technical Partners





Schweizerische Eidgenossenschaft
Confédération suisse
Confederazione Svizzera
Confederaziun svizra

Swiss Agency for Development and Cooperation SDC

PAUL SCHERRER INSTITUT
PSI

International Institute for Applied Systems Analysis
IIASA www.iiasa.ac.at

MoEFCC
Nature Protects if She is Protected

EPFL

teri
The Energy and Resources Institute

ARAI®
Progress through Research

NEERI

6208

781

NCAP & XV FC Status of Lucknow

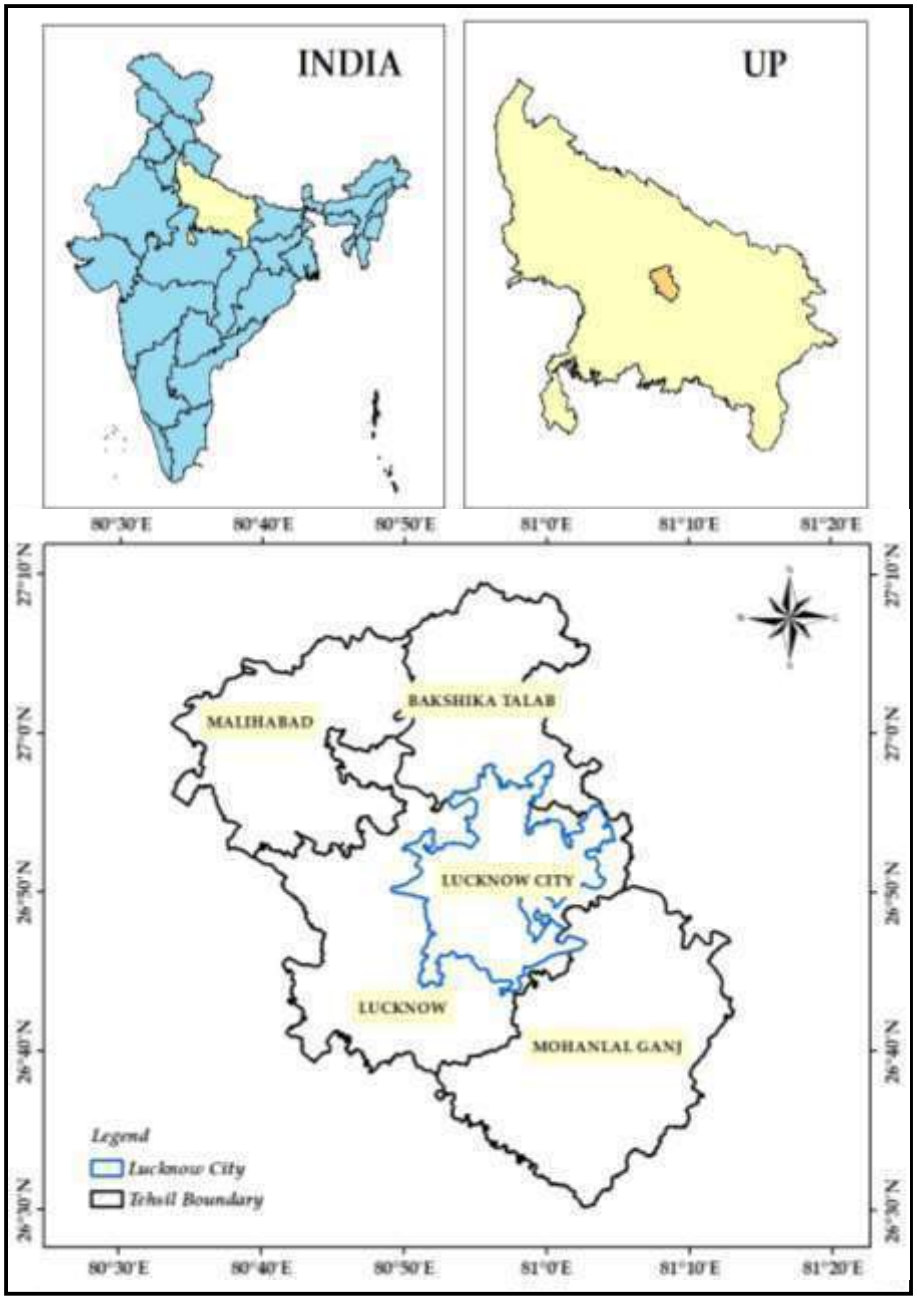
By Lucknow Nagar Nigam

NCAP(National Clean Air Programme)

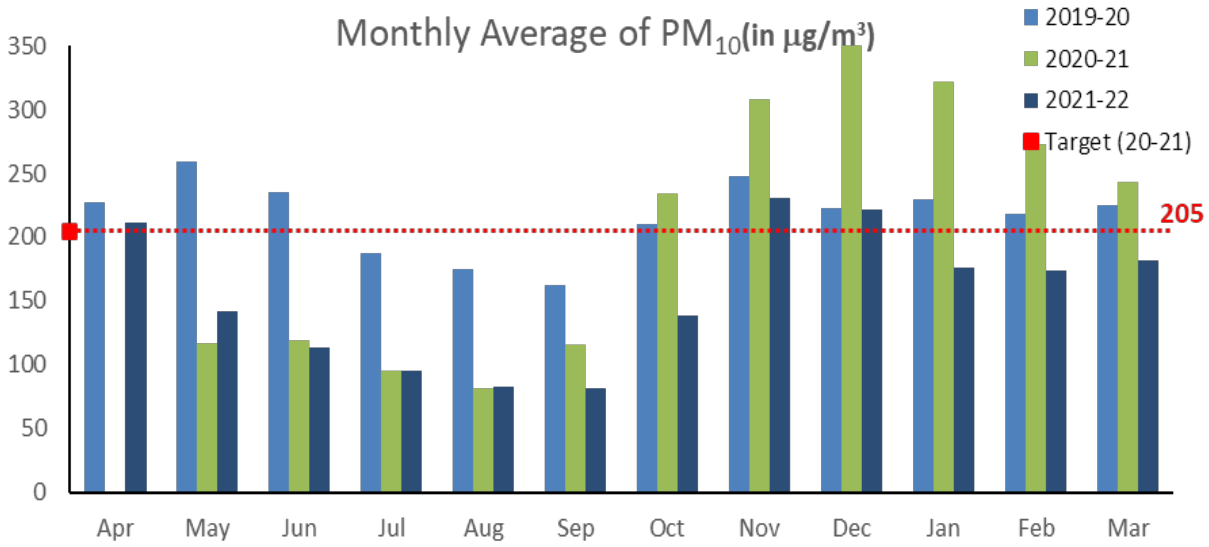
7.32 6209

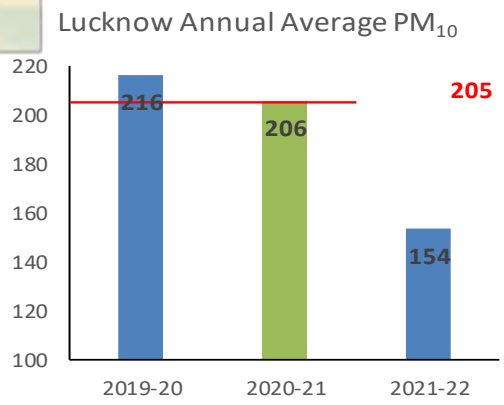
Target: National level target of 20%–30% reduction of PM2.5 and PM10 concentration by 2024 is proposed under the NCAP taking 2017 as the base year for the comparison of concentration

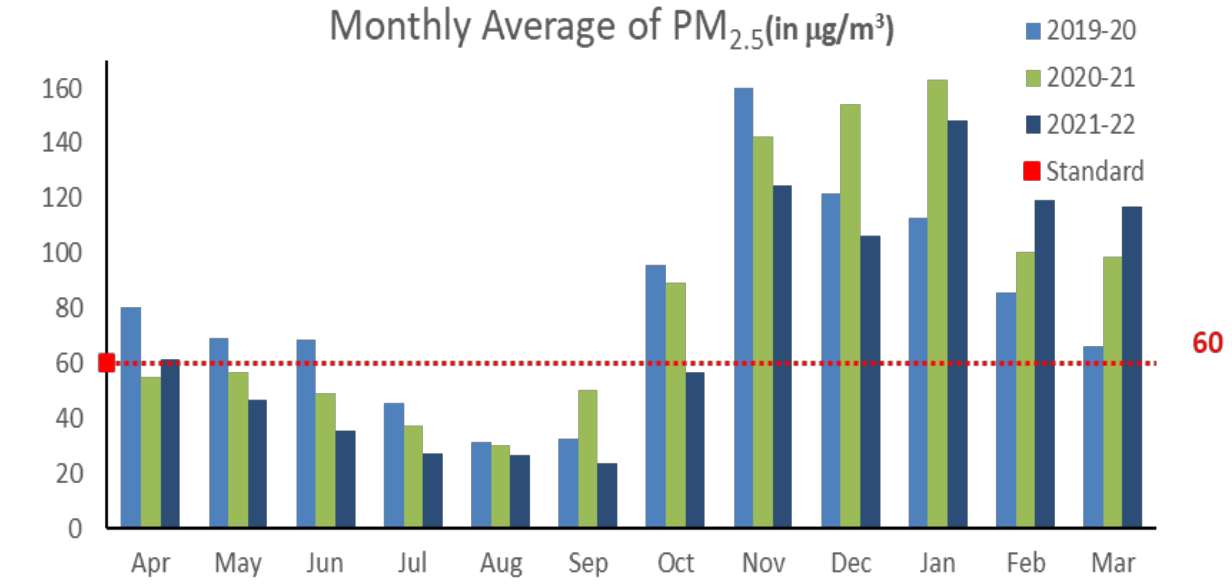
NCAP Objectives	Corresponding Action By LMC
• To Augment Public Awareness & capacity building measures encompassing data dissemination. • Public outreach programs for inclusive public participation. • Ensuring trained manpower & infrastructure on air pollution.	Information in the following slide.
• To augment, evolve effective & proficient ambient air quality monitoring network across the country for ensuring a comprehensive & reliable database.	Information in the following slide.
• To ensure stringent implementation of mitigation measures for prevention, control and abatement of air pollution.	Information in the following slide

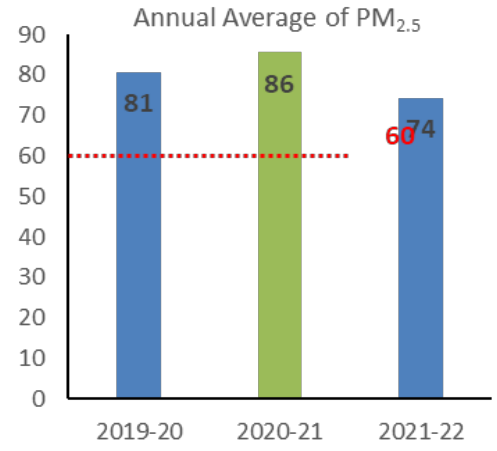


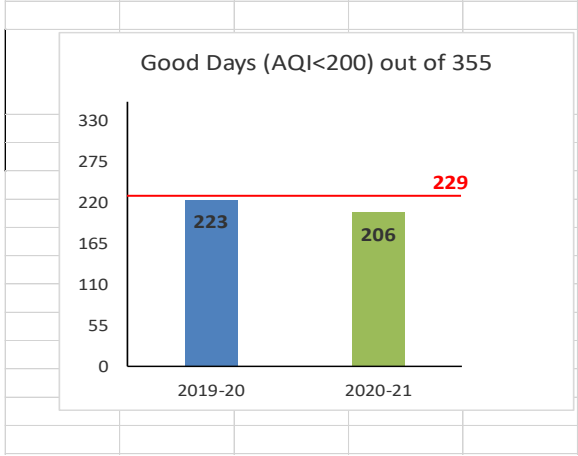
6210 Performance Report- Lucknow 783





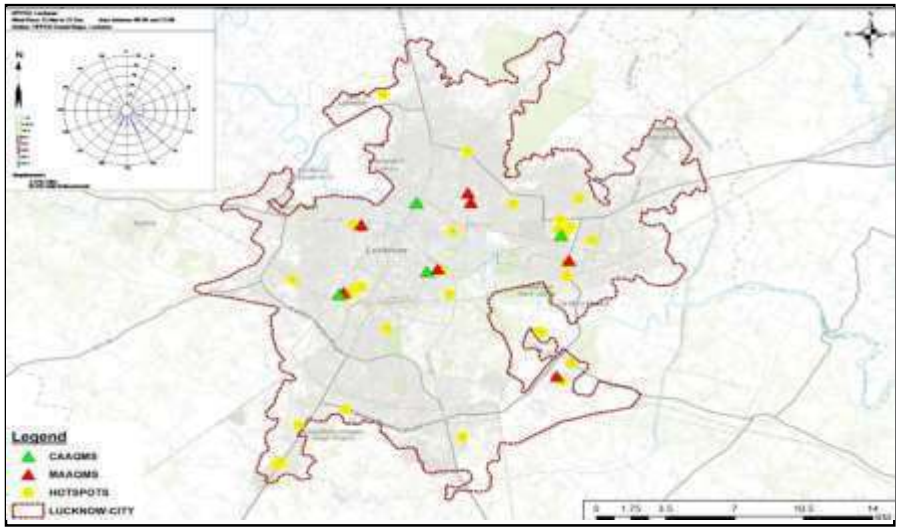






Air Quality Monitoring Network

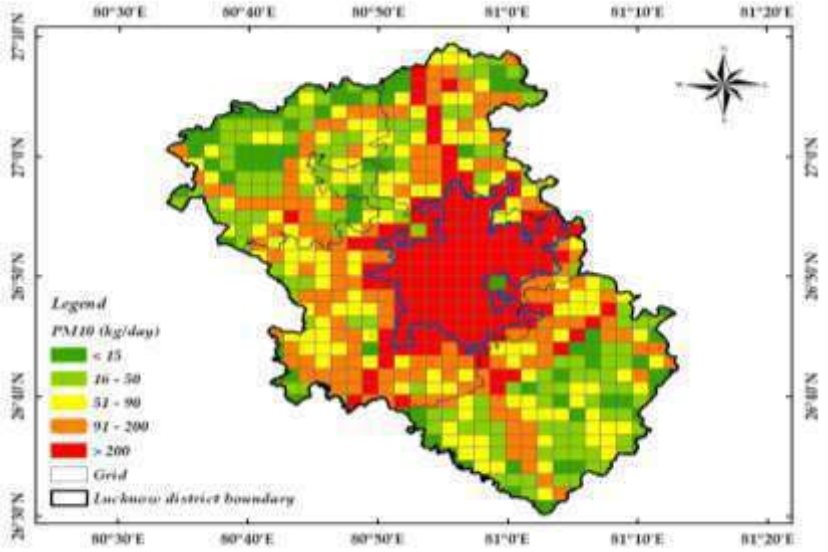
784



AQM

EI & SAS by TERI

6211



Strengthening of pollution monitoring mechanism

- Public Grievance redressal system IT enabled
- Operationalisation Of AQM Cell
- Data Dissemination Through Lucknow Smart City

In **Source Apportionment Study** conducted by TERI – PM_{10} emissions from the Road dust re-suspension was found to be major reason to pollution.

Lucknow Smart City – Integrated Control and Command Centre



Dash Board Environment Monitoring



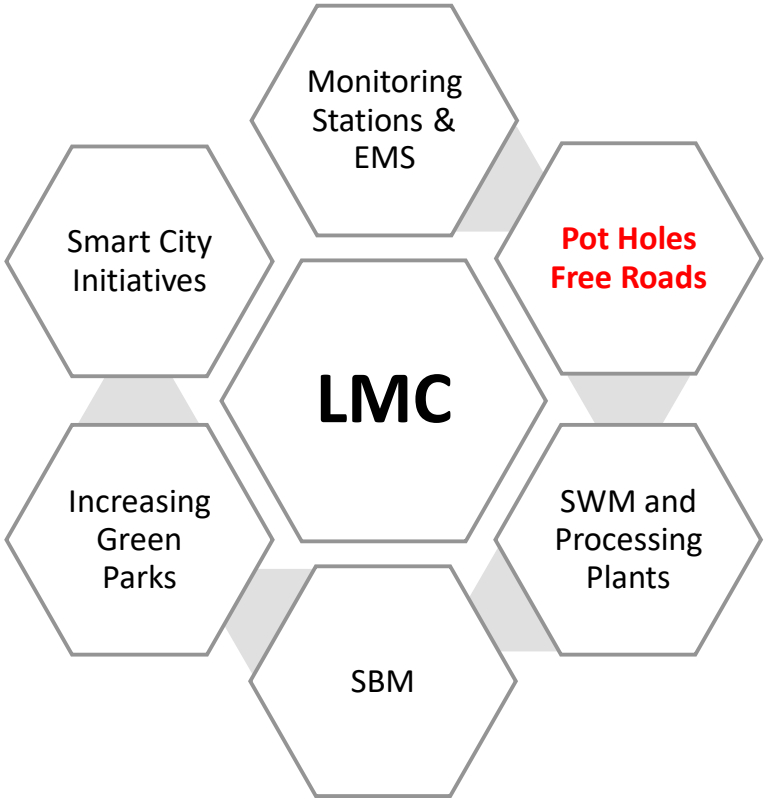
Source Contribution in Lucknow City and Focus Areas to Work On

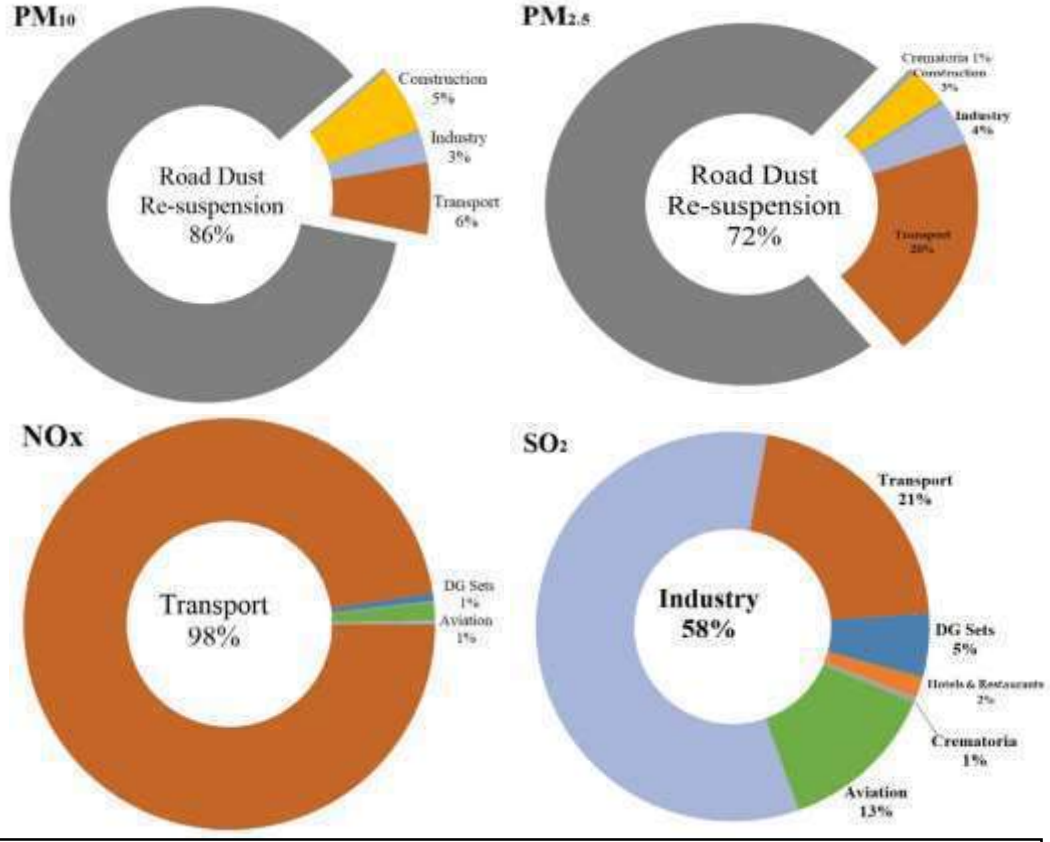
6212

LMC pathways to regulate and mitigate air pollution

785

Percentage contribution of various Pollutants including PM10, PM2.5, NOx, Sox, emissions in Lucknow City based on the study conducted by TERI





Status of Potholes free Road by LMC

ULB	According to Road Directory		Target for Potholes Free Roads				Status of Potholes free roads			
	Total No of roads	Total Length of roads	Length for Potholes free road	Restoration / New Construction	Total Length	% of work done	For Potholes free only	Restoration and new construction	Total Length	% of work done
Lucknow Nagar Nigam	1172	1860.3	325.79	233.092	558.88	100%	325.79	231.062	556.85	99.10%

Mitigation Steps

786

6213





Open garbage dumps transforming into Transfer Station/ Mini Transfer Station/PCTS Station.









Vertical Garden and increasing green cover in parks

MoUs with Institute of Repute	Hyperlinks
MoU between UPPCB , TERI & N.N	MOU OF UPPCB-MoEF&CC-LMC.pdf
Agreement Between UPPCB & A-PAG for Dispersed sources Mitigation & PMU	Agreement - UPPCB- A-PAG.jpeg
MoU with Eco green and Nagar Nigam for SWM	eco agreement.pdf





Awareness Campaigns

Mitigation Steps

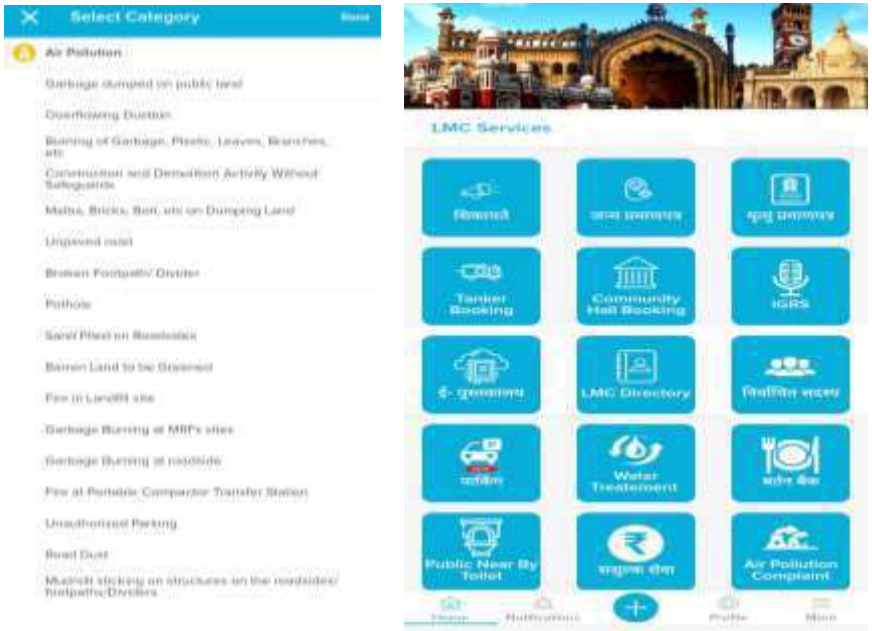
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Miyawaki Plantation Drive



Lucknow 311 App – Grievance Redressal App



Legacy waste Treatment – Ghaila Site

Anti Smog Gun: 08 Operational

788

Mechanical Sweeping Machine: 19 Operational

6215









Sector	Best Practices Adopted by Lucknow Nagar Nigam
Transport	○ Plying of electric vehicles(Bus) for public transport(60 Buses) and establishment of charging stations for all vehicles (20) ○ Infrastructure for CNG ,E-Mobility Increased and Use of bio-ethanol ○ Intelligent Traffic Management System -ITMS Operational ○ Construction of expressways/bypasses/peripheral roads ○ Arrangement of multi-level parking facilities ○ Widening of Roads ○ 337 PUC system Connected to Online server for real time monitoring
Industry	○ Monitoring of Industrial emissions through Online Continuous Emission Monitoring System (OCEMS) ○ Shifting of air pollution industries to conforming zones ○ Installation of web cams and OCEMS in gross polluting industries
Waste burning and waste Collection	○ Extensive drive against open burning, Establishment of compost pits ○ Door to door collection of segregated waste, Establishment of 08 waste collection centers and 08 in process
Construction	○ Control measure for fugitive emissions ○ C & D Waste Recycling, Establishment of 100 TPD Capacity C&D waste processing plant and 01 in process ○ All construction areas must be covered to avoid dispersion of particulate matter ○ C&D dust Control ○ Ensure carriage of construction material in closed/covered vessels.
Dust	○ Creation of green buffers (Green Area Belt) Parks, 1300 Parks renovated and enhanced greenery ○ Maintain potholes free roads ○ Introduce water fountains ○ Wall to Wall pavement ○ Blacktopping of metallic roads

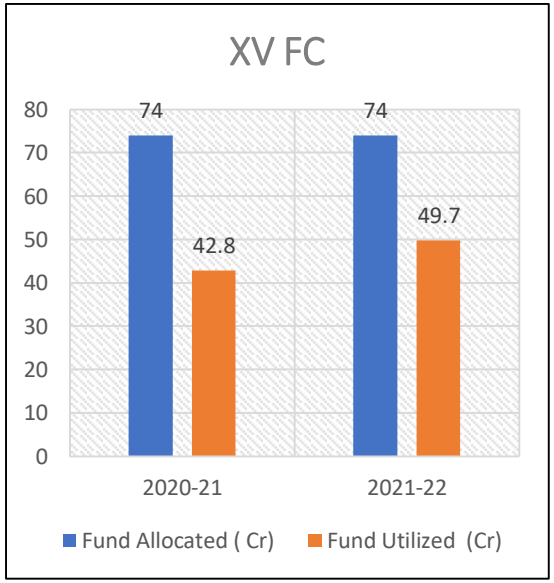
Financial Status

Status of Fund under XV-FC Grant (Rs in Cr)

FY 2020-21			FY 2021-22		
Total fund released	**Fund Utilized**	**Activities undertaken for utilization of fund**	**Total fund released**	**Fund Utilized**	**Activities undertaken for utilization of fund**
74 Cr	42.83 Cr	❑ Improvement and interlocking of damaged roads to improve air quality in Lucknow city ❑ Purchase of 20 Nos. Vacuum Litter Vehicle in view of air quality improvement ❑ Greenery and its protection works in open areas and parks owned by Municipal Corporation ❑ Purchase of Anti Smog Gun ❑ Work of Expenditure on IEC ❑ Establishment of Air Quality Monitoring and Purification Solutions	74 Cr	49.70Cr	❑ Work of repair and interlocking of damaged roads for air quality improvement in Lucknow city and purchase of machines for patch repair related works.

Status of Fund Under NCAP

Components	Status as on 31.05.2022
Total Fund Released under NCAP(Rs in Cr)	5.19 Cr.
Fund Utilized under NCAP (as per UC)	4.22 Cr.
Submission of UC (FY 2021-22)	Yes
Whether Activities of the City action plan (in which funds are utilized) are mentioned in UC	Submitted
Fund Carry Forward Request	Sent to CPCB
Accrued Interest	Deposited



Way Forward – Proposed Action Plan to Mitigate Air Pollution by LMC

Categories	Action Points (Proposed)
Airshed Management Model	➢ Airshed Management to be implemented within the ULBs jurisdiction and beyond the city boundaries ➢ To adopt 80 villages around Lucknow City ➢ To increase monitoring network ➢ To conduct Emission Inventory and Source Apportionment Study of surrounding cities/districts. (As previously done by TERI for Lucknow) ➢ To abolish old vehicle fleet with the help of digital intelligence (AI) [Agra Model]
Deploying Technology for identification of Pollution sources	➢ Manual Survey for identification of dispersed sources using Lucknow 311 app of Air Pollution across Lucknow City. (As previously facilitated and report shared by A-PAG in 2021)
Capacity Building	➢ Creation of Public Awareness for Source Identification and control Measures. ➢ Technical training/workshop of ULBs and PCB staff ➢ Technical Workshops and Event for University/College Students
New PMU Set Up at Smart City Office	➢ Install PTZ cameras and setting up PMU for improved monitoring of Air Pollution Sources (Jointly by A-PAG and TERI)
Road Dust	➢ End to End paving of roads ➢ Mechanized Paving ➢ Water Sprinklers ➢ Hedging of roadside and dividers ➢ Create proper pedestrian infrastructure
Parking	➢ To develop parking and multi layer parking in certain commercial places. ➢ To declare certain dense location as no vehicle zones to resolve traffic problem.

6218

791

Thank You







ACCOLADES FOR LUCKNOW NAGAR NIGAM

792

6219

National Clean Air Programme(NCAP):

5th Steering Committee meeting

29th July 2022

State:-Uttar Pradesh

Name of the Non Attainment City:- Varanasi

Presented By:- Varanasi Municipal Corporation

OUTLINE OF PRESENTATION

1. Overview of Varanasi City
2. About V.M.C
3. Issues
4. Initiatives so far
5. Best Practices Photograph
6. IEC Activities
7. NCAP & 15th Finance Fund utilization

1. VARANASI: CITY OVERVIEW

794

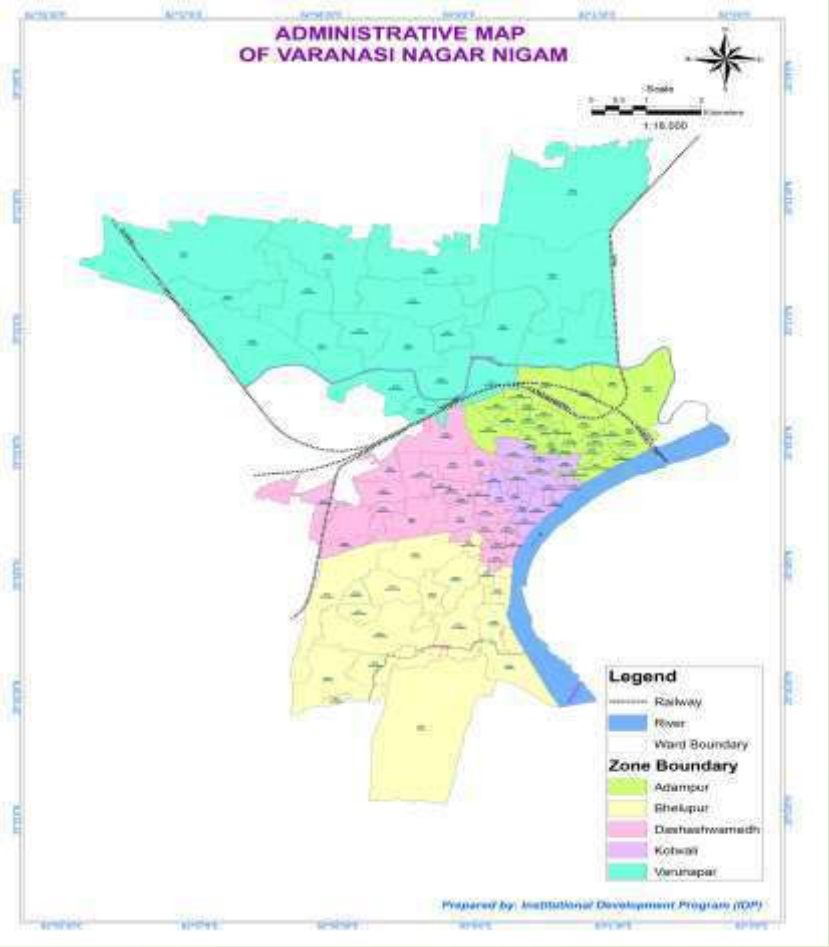
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- **Varanasi** (formerly Banaras) lies on the bank of the Ganges river in Uttar Pradesh and is center for pilgrimage and tourism in India. Varanasi is among the oldest living cities in the world and its antiquity finds place in ancient scriptures. Located along the Ganga it is a sacred place for all Hindus, Jains and Buddhists. Varanasi is also known as a combination with the name of two river, **Varuna + Assi= Varanasi**
- **Tourism** - The land of Varanasi (Kashi) has been the ultimate pilgrimage spot for Hindus for ages. Hindus believe that one who is graced to die on the land of Varanasi would attain salvation and freedom from the cycle of birth and re-birth. Abode of Lord Shiva and Parvati, the origins of Varanasi are yet unknown. Ganges in Varanasi is believed to have the power to wash away the sins of mortals. Approx. 55 lakh tourist/Visitor visit in Varanasi every year.
- **Culture & Heritage -** Varanasi is a Museum architectural designs. It presents changing patterns and movements in course of history. It has a rich and original variety of paintings and sculptor styles and equally rich treasures of folk art. During the ages Varanasi has produced master craftsmen and Varanasi has earned name and fame for its Sarees, handicrafts, textiles, Toys, ornaments, metal work, clay and wood work, leaf and fibre crafts, ancient crafts. Banaras has been famous for its Music both vocal instrumental, it has its own dance tradition. Add to this a very rich stock of folk Music and drama (esp. Ramlila), the tradition Musical soirees

2. About V.M.C

- **Population:- 11,98,491 (As per 2011 census) .**
- **Area:- 82.1 Sq.Km**
- **Number of Zone- 05(Bhelupur, Dashaswamedh, Kotwali, Adampur & Varunapar Zone).**
- **No. Wards- 90**
- **Newly added area:- 87 Villages (approx. 82 Sq Km)**
- **Drinking Water Sources:-**
  - Surface Water- 188 MLD
  - Ground Water- 178 MLD
- **Roads:-**
  - NH:- A total of 08 major highways (NH) are connected through Varanasi with a total length of about 155 km.
  - PWD Road:- Length is approx. 136.254 Km
  - Varanasi Municipal Road:- length is 1668.5676 Km



MUNICIPAL WASTE: GENERATION & MANAGEMENT

- Waste generated in Varanasi City is divided into two types-

  1) Solid Waste which includes Municipal Solid Waste, Bio-Medical Waste, Hazardous Waste, E-Waste and Construction & Demolition Waste.

  2) Liquid Waste which includes sewage effluent and Industrial effluent;

- Water pollution of Varanasi are mainly caused due to untreated sewage, unclaimed dead bodies & also during religious events millions of people take bath to clean their sins and throw wastes like flowers, foods, ashes etc. which is also contribute in water pollution.
- Varanasi city generates approx. **750 MT /day** Municipal Solid Waste.
- Total no. of ward in municipal corporation Varanasi-**90**
- **Sanitary landfill and composting plant (600 MT/day)** established by Nagar Nigam, Varanasi at Vill.- Karsara- approximately 10km away from the city limits.
- **24 Tonne/day "Waste to Energy" plant** is established by NTPC at Vill.- Karsara situated landfill site premises.
- **C & D Waste Plant(200 TDP Capacity)** at Ramna, Varanasi.
- In addition to above there are **03 Nos "Waste to Energy" plant (5.0 tonne/day) established by Indian Oil Corporation Limited** at-

  1. Bhelupur, Varanasi

  2. Paharia Mandi, Varanasi

  3. Adampur, Varanasi

Hazardous Waste Management

- Number of hazardous waste generating operational units in Varanasi-04

1. **M/s Rugs Mart, Barahinewada, Varanasi.**
2. **M/s Varanasi Bottling (LPG Refilling Plant), IOCL,Babatpur Varanasi.**
3. **M/s Diesel Locomotive Works, Varanasi.**
4. **M/s Hindustan Coca Cola Beverages(P)Ltd., Mehndiganj, Rajatalab, Varanasi.**

- Quantity of hazardous waste generation-**50 MT/Annum**.
- Number of industries obtained membership of TSDF for final safe disposal of Hazardous Waste-04
- Number of industries obtained authorization from State Pollution Control Board under Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016- 04

Name and Address of Treatment, Storage and Disposal Facilities(TSDF) facilities working in Varanasi

- M/s Bharat Oil & Waste Management Ltd. Kumbhi, Akbarpur, Kanpur Dehat.
- M/s Ramky Enviro Engineers Ltd. Kumbhi, Akbarpur, Kanpur Dehat.

Bio-Medical Waste

798

6225

- Total number of 2016 health care facilities identified in Varanasi Detail as given below.

S.N.	Name of City	Total No. of HCFs		No of Beds	No. of HCF having treatment Captive facility	No. of HCF having Membership with CBWTF	No. of HCF not having disposal Mechanism	Estimated BMW Generated (Kg/Day)
		Bedded HCFs	Non Bedded HCFs					
1.	Varanasi	809	595	19305	0	846	0	5336

Number of common bio-medical treatment facility (CBWTF) working in Varanasi for treatment and disposal of Bio-medical waste.

1. M/s Centre for Pollution Control, Mohansarai, Varanasi.
2. M/s Silicon Welfare Society, Banka, Bahadurganj, Ghazipur.
3. M/s Royal pollution control services, VillChaspur saduwahi,Sultanpur.
4. M/s Sangam Mediserve Pvt. Ltd., Raidopur, Handia, Allahabad.

Status of STPs and Connecting Drains in Varanasi

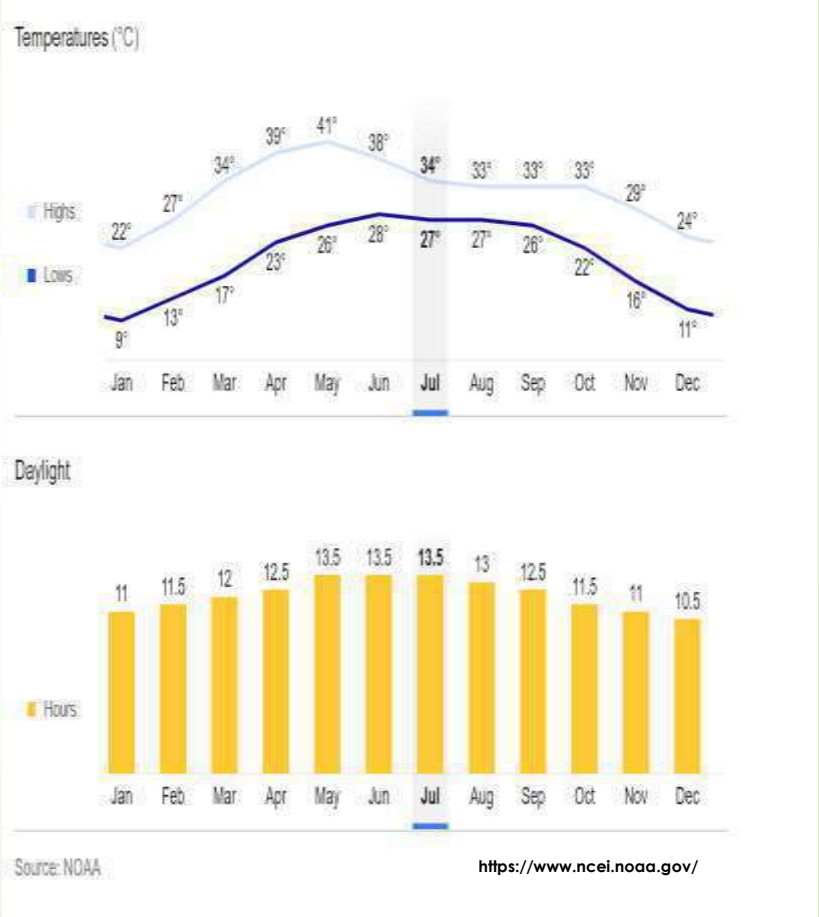
Sl.	Name of Drain	Discharge measured in 2017	Tapped (Y/N)	Name of STP
1	2	3	4	5
		Ganga River		
1	Nakkhi Drain	1.860	N	50 MLD STP Ramana
2	Samneghat Drain	1.170	N	
3	Assi/Nagvan Drain	42.810	Partially Tapped	
4	Shivala Drain	5.000	Y	80 MLD STP Dinapur
5	Harishchandraghat Drain	2.500	Y	
6	Mansaroverghat Drain	4.500	Y	
7	Pandeyghat Drain	30.000	Y	
8	Dr. R. P. Ghat Drain		Y	
9	Meerghat Drain		Y	
10	Lalitaghat Drain	4.500	Y	
11	Jaleshanghat Drain		Y	
12	Manikarnikaghat Drain		Y	
13	Sankthaghat Drain	1.500	Y	
14	Mehtaghat Drain		Y	
15	Ramghat Drain		Y	
16	Panchgangaghat Drain		Y	
17	Bramhaghat Drain		Y	
18	Lalghat Drain		Y	
19	Trilochanghat Drain	4.500	Y	
20	Teliya Drain	2.800	Y	
21	Bhainsasur Drain	0.400	Y	
22	Rajghat Drain	0.200	Y	
23	Rajghat Outfall	118.000	Partially Tapped	80 MLD STP Dinapur / 140 MLD STP Dinapur

Status of Drains in Nagar Palika Parishad, Ramnagar, Varanasi.				
1	Rambhag Ghat Drain	800 8.2	Y	6227
2	Balua Ghat Drain	0.13	Y	
3	Shakti Ghat Drain	0.4	Y	10 MLD STP Ramnagar
4	Salotri Ghat Drain	0.34	Y	
5	Hanuman Ghat Drain	0.09	Y	
Status of Drains in Nagar Palika Parishad, Pt. Dindayal Upadhyay Nagar, (Mugalsarai),Chandauli				
1	Ganda Nala	8.26	N	DPR Submited for apruval
2	Railway Nala	21.07	N	
Varuna River				
1	Phulwariya Drain	7.600	Y	140 MLD STP Dinapur
2	Sadar Bazar Drain	2.000	Y	
3	Raja Bazar Drain	0.100	Y	
4	TeliyaBag Drain	18.000	Y	
5	Nakkhighat Drain	0.100	Y	
6	Narokhar Drain	7.500	Y	120 MLD STP Goithaha
7	Nai Basti Drain	3.000	N	
8	Sarang Talab Drain	1.500	N	
9	Central Jail Drain	6.500	N	140 MLD STP Dinapur / 120 MLD STP Goithaha
10	Orderly Bazar Drain	7.000	N	
11	Chamrautha Drain	1.500	N	
12	Khajury Colony Drain	1.500	N	
13	Banaras Drain No.-5	1.000	N	
14	Hukulganj Drain	2.500	N	
15	Durga Drain, Daniyalpur,Varanasi (Origin Point - Lohta, Varanasi)	19.990	N	

Source :- Ganga Pradushan Niyantran Ikai, UP Jal Nigam, Varanasi

10

- 50 % Of The City Does Not Have Basic Infrastructure like Roads And Drainage(Newly Added Area, Approx. 82 Sq Km)
- This Leads To Heavy Road Dust
- In Varanasi, the wet season is oppressive and mostly cloudy, the dry season is mostly clear, and it is hot year round. Over the course of the year, the temperature typically varies from 49°F to 106°F and is rarely below 43°F or above 112°F.Encroachment And Illegal Construction On Massive Scale.
- High Dependency On External funds. Own Funds Spend On Servicing Administrative Costs



- The main causes of highly air Pollutants is mainly due to vehicular exhaust emission, road dust and dust emitted from construction activity with other development activities, Bio-mass and municipal solid waste, etc in the city.
- U.P. Pollution Control Board are operating four Continuous Ambient Air Quality Monitoring Station as (i) Taigore colony Orderly Bazar, (ii) Maldahiya, Varanasi (iii) Jal Kal Vibhag, Bhelupur & (iv) IESD, BHU, Varanasi
- Three Continuous Ambient Air Quality Monitoring Station (i) Maldahiya, Varanasi (ii) Jal Kal Vibhag, Bhelupur & (iii) IESD, BHU, Varanasi are operational from July-2021
- The data is recorded online and this station is connected with the Central Pollution Control Board server.
- Other five manual Ambient Air Quality Monitoring Station (Regional Office Building, U.P. Pollution Control Board, Bhelupur; Sindhu Nagar Sigra; Saket Nagar Colony; Industrial Estate, Chandpur and Centre for Advance Study in Botany, BHU)inVaranasi city.
- On the basis of ambient air quality monitoring data of Varanasi City, it has been observed that PM_{10} and $PM_{2.5}$ are beyond the permissible limit as laid down by the CPCB.
- An action plan for control of air pollution for Varanasi city has been prepared. and all the stake holders (Varanasi Development Authority , Varanasi Nagar Nigam, RTO, SP Traffic, Agriculture Department, PWD, NHAI, Forest Department etc) has been worked on appropriate action as per action plan.

6230

4. INITIATIVES SO FAR

803

12

- **Plantation work** ⟹

Sr. No	Year	Nos of Plant
1	2020-21	81843
2	2021-22	69600
3	2022-23	67493
Total		**2,18,936**

- 6300 Iron Tree Guard Installed.
- **1.70 hectare Miyawaki Concept Plantation work(51000 Plant)**
- 03 water sprinkler mobilized for road dust. Route Chart Plan
  - i) sprinkling water on street surface by 10 KL water sprinklers to remove dust.
  - ii) Total number of water tankers utilized are 17.
- Portable Compactor Transfer Station at 02 Locations(Beniya & Shivpur)
- Construction of Road/Interlocking work approx. 25 Kilometer
- Urban Place making from Lahartara to chaukaghat flyover(Fountain work)
- Fountain work under PPP mode at Sigra Area.
- Vertical Garden work at 09 Spot(02 has completed and rest is in under progress)

4. INITIATIVES SO FAR

- Mechanical Street sweeping of road(around 35 Km/Day)
- VNN conducts regular road surfaces covering 35 Km. road length per day by 02 Mechanical Sweeping Machines
- 04 CAAQMS are operational and 01 CAAQMS is proposed by CPCB under CPSU CSR scheme for which timeline shall be provided by CPCB. Sensor based 15 Air Quality Monitoring Sensor installed by Nagar Nigam in City including parks under smart city. 05 manual and 01 CAAQMS installed by UPPCB.
- 30 Hotspot Identified.
- 50 Online PUC Centers established in Varanasi District.
- **Parking (**Parking can reduce congestion and resultant emissions**)**
  - V.N.N:- 13 Sites of Two/Four Wheeler and 19 Sites of Auto/Bus Stand
  - V.S.C.L:- 03 Smart Multi level Parking(Godowalia, Beniabhag and Townhall)
- **Waste to Charcoal Plant Proposed, Agreement has done between V.N.N and NTPC, Plant work is in Under Progress.**

4. INITIATIVES SO FAR

- **E-Vehicle**

E-Vehicles Type	Nos
E-Rickshaw	10956
E-Cart	169
E-Bus	11
Two Wheeler (elec)-	1368
Motor Car (elec)	11
Total	12515

- **500 Motor boat converted to CNG out of 600**
- **To Pilgrims/Visitor has Route provided to the Vishwanath temple through Ganga River, Kashi Vishwanath Corridor(This reduced traffic consumption) Link**
- ITMS Based Road Traffic management system(21 Locations)
- 5 days awareness programme with Stakeholder/Citizens under RACE for ban “Single use plastic”
- Cleaning 19 Major Drain in Varanasi by Drone Device of approx. 20371 Meter length
- Dedicated C & D waste collection centers numbering 31, are functioning in the city each with a capacity of 50 TPD.
- 05 Sewage Treatment Plant are working around capacity of 390 MLD (80 MLD Dinapur, 140 MLD Dinapur, 120 MLD Gointha and 50 MLD Ramna)
- 02 WTP Plant around capacity of 350 MLD(100 MLD Sarnath, 250 MLD Bhelupur)

5. Best Practices Photograph

Placemaking 807 Fountain work for AQI









Fountain work for Improvement of Air Quality

808 6235



Sigra



Durgakund

Fountain work under PPP Mode





Road/Interlocking work

810

6237







Solid Waste Management Plant at Karsada(approx. 700 TDP)





C&D Waste Processing Plant(200 TDP)

812

6239





Waste to Energy Plant at Karsada(24 TPD)



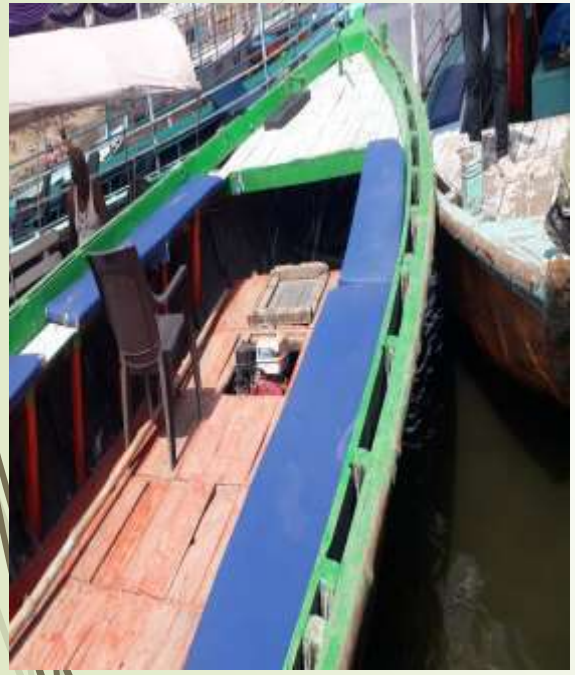
Leachate Treatment Plant at Karsada



CNG converted Motor boat

814

6241








वाराणसी शहर में गंगा नदी में डीजल/पेट्रोल चालित 500 नावों को सी0एन0जी0 नावों में
परिवर्तित किये जाने के कार्य
का लोकार्पण
श्री नरेन्द्र मोदी
प्रधानमंत्री
के कर कमलों द्वारा सम्पन्न हुआ।
–गरिमामयी उपस्थिति–
श्रीमती आनंदीबेन पटेल
राज्यपाल, उत्तर प्रदेश
योगी आदित्यनाथ
मुख्यमंत्री, उत्तर प्रदेश
श्री हरदीप सिंह पुरी
केन्द्रीय मंत्री, तेल एवं प्राकृतिक गैस मंत्रालय
श्री अरविन्द कुमार शर्मा
मंत्री, उत्तर प्रदेश सरकार
श्री नीलकण्ठ तिवारी
विधायक
श्री सौरभ श्रीवास्तव
विधायक
श्री सुनील पटेल
विधायक
वाराणसी, उत्तर प्रदेश
गुरूवार, 07 जुलाई, 2022

816

Town Hall

6243





Capacity :-150 Four Wheeler, 65- Two Wheeler

6244

Smart Multi Level Parking

817

Benia Bagh





Capacity :- 450 Four Wheeler, 150 Two Wheeler

Smart Multi Level Parking

818

Gadowalia

6245





Capacity:- 370 Two Wheeler

Action taken against Single Use Plastic

819



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vfrØe.k ij tqekZuk	**: 2]84]900-00**
dqy tqekZuk	**: 8]72]750-00**

Reduction Awareness Circular (820 tion) & Mass Engagement Activities (6247 for Collection, Recycling(RACE) Programme (Banned -Single Use Plastic)





Vertical Garden



V.N.N, Sigra



Padmshree Crossing, Bhelupur

To create/Grow Forest from Miyawaki Technique at Three Site (Central Jail Road, Beniyabhag Park, Kamaccha, BHU)

822

6249





6250

32

Electric Vehicle Buses 823





Installed CAAQMS (at Jalkal, Kamachha Area)

824

6251





6252

Kashi Vishwanath Temple Corridor

825

Pilgrims/Visitor Route through Ganga River





34



4 दैनिक जागरण वाराणसी, 11 जुलाई, 2022

वाराणसी जागरण

अबकी गंगा से जल लेकर सीधे बाबा तक जाएंगे

श्रीकाशी विश्वनाथ धाम में पहली बार गंगा द्वार से प्रवेश, मंदिर प्रशासन का इस नए द्वार पर विशेष जोर

14 जुलाई को लगेगा सावन
18 को पहला सोमवार

STP/WTP Plant

826

6253

140 MLD STP Plant at Dinapur



50 MLD WTP Plant at Ramna



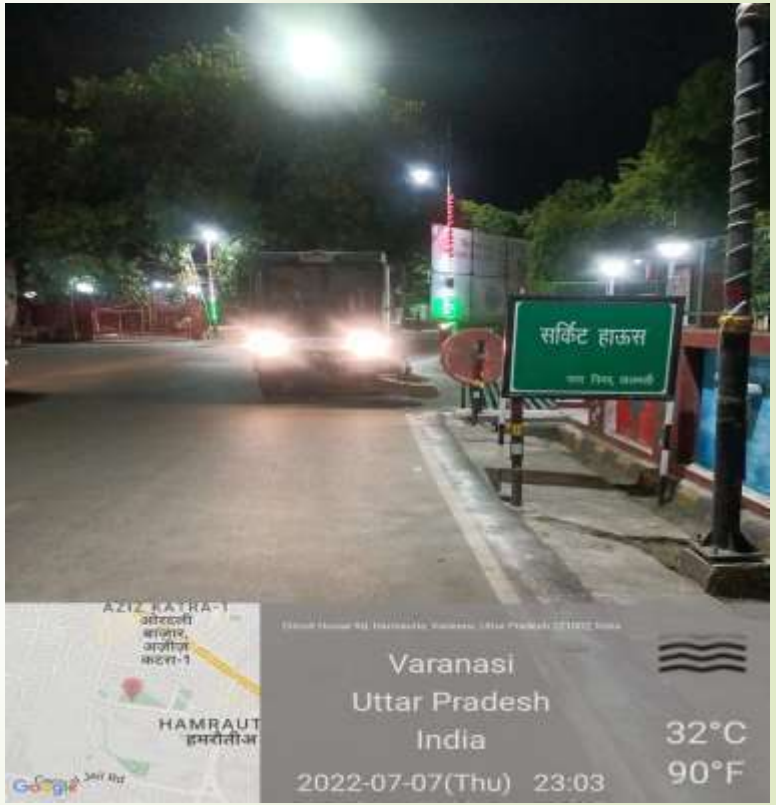
6254

827

36

Road Sweeping Day/Night(35 KM/Day)





Road sprinkle work(Day/Night, Approx 22.5 Km)

828

6255







Tree Plantation Programme 829





MASS AWARENESS

Public awareness programs have been organized by the Uttar Pradesh Pollution Control Board in collaboration with social service organizations and working organizations at different places for environmental and pollution control. The photograph and details of the program published in the dailies are as follows-



फैक्ट्रियों से निकलने वाले कार्बन की रोकथाम पर हुआ मंथन

वन प्रभाग रामनगर कार्यालय में प्रदूषण मुक्ति पर संगोष्ठी

वन प्रभाग रामनगर कार्यालय के कैम्पस में पानि प्रदूषण, वायु प्रदूषण से पर्यावरण को कैसे सुरक्षित रखा जाए, प्लास्टिक मुक्ति अभियान को कैसे गति दी जाय पर मंथन-चिंतन को संगोष्ठी का आयोजन किया गया।

इस अवसर पर कार्यक्रम में मुख्य अतिथि क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड कानिका सिंह ने फैक्ट्रियों से निकलने वाले कार्बन को कैसे रोका जाय पर विस्तार से जानकारी दिया। इस दौरान उन्होंने प्रदूषण को नियंत्रित कैसे किया जा सकता है, इस बारे में विस्तार से बताया।

कार्यक्रम की अध्यक्षता कर रहे डीएफओ रामनगर वन प्रभाग नितेश सिंह ने प्रदूषण के प्रकार और उनके रोकथाम के उपाय पर वृहद रूप से प्रकाश डालते हुए सभी से अपील किया कि हम सभी को इसके लिए आगे आकर अपनी जिम्मेदारी निभानी होगी। कार्यक्रम का संचालन एवं संयोजन कर रहे मुख्य सामाजिक विकास न्यास संस्था के अध्यक्ष अनिल कुमार सिंह ने सभी को अपने अपने जन्मदिन एवं शादी की सालगिरह पर प्रति वर्ष पौधरोपण कर उसे सुरक्षित एवं संरक्षित कर प्रदूषण से मुक्त करने का संकल्प दिलाया।

इस अवसर पर पारुलराम सिंह ने भी प्रदूषण मुक्ति पर प्रकाश डाला। इस मौके पर वन विभाग के सभी अधिकारी कर्मचारी एवं क्षेत्रीय छात्रों ने भी भाग लिया।



गुरु रविदास जी के जन्मदिन के 1 दिन पूर्व भी चला स्वच्छता अभियान तुलसीघाट, चेतसिंह घाट से हरिचंद घाट तक

वाराणसी/मिर्जामुराद। वाराणसी 95 बटालियन केंद्रीय रिजर्व पुलिस बल,सृजन सामाजिक विकास न्यास तथा नगर निगम के संयुक्त तत्वधान में तुलसी घाट,चेतसिंह घाट से लेकर हरिचंद घाट तक स्वच्छता अभियान चला तथा मतदान जन जागरूकता अभियान चलाया गया। यह कार्यक्रम 95 बटालियन केंद्रीय रिजर्व पुलिस बल के कमांडेंट के मार्गदर्शन में चलाया जा रहा है। इस कार्यक्रम के मुख्य अतिथि विभाग उत्तर प्रदेश सरकार ने की श्री अनिल कुमार सिंह ने सभी को जल संरक्षण स्वच्छता अभियान में रंगे को स्वच्छ रखने की शपथ दिलाई, साथ साथ स्वस्थ मानसिकता से मतदान करने की भी शपथ दिलाई इस कार्यक्रम में नगर निगम के स्वच्छता कर्मी भी बढ़ चढ़ कर साथ लिए।इस कार्यक्रम में 95 बटालियन केंद्रीय पुलिस बल के अधिकारी व उप निरीक्षक शिव शंकर सहायक उपनिरीक्षक पवन कुमार पाण्डेय के साथ प्रवीण सिंह तथा मुजन समाज विकास न्यास के कर्मचारी साथ साथ में व हरिश्चंद्र घाट और चैतनी घाट के सफाई कर्मी भी उपस्थित रहे।

सीआरपीएफ ने चलाया स्वच्छता अभियान



भारत एकता टाइम्स, वाराणसी

95 बटालियन केंद्रीय रिजर्व पुलिस बल,सृजन सामाजिक विकास न्यास व नगर निगम के संयुक्त तत्वधान में तुलसी घाट, चेतसिंह घाट से लेकर हरिश्चंद्र घाट तक स्वच्छता अभियान चलाया गया। इस दौरान लोगों को मतदान करने के लिए जागरूकता अभियान भी चलाया गया। यह कार्यक्रम 95 बटालियन केंद्रीय रिजर्व पुलिस बल के कमांडेंट के मार्गदर्शन में चलाया जा रहा है। इस कार्यक्रम के मुख्य अतिथि हरिश्चंद्र सहायक कमांडेंट 95 बटालियन केंद्रीय रिजर्व पुलिस बल रहे। कार्यक्रम की अध्यक्षता अनिल सिंह ब्रांड एंबेसडर पर्यावरण विभाग उत्तर प्रदेश सरकार ने की। अनिल कुमार सिंह ने सभी को जल संरक्षण, स्वच्छता अभियान में रंगे को स्वच्छ रखने की शपथ दिलाई, साथ साथ स्वस्थ मानसिकता से मतदान करने की भी शपथ दिलाई। इस कार्यक्रम में नगर निगम के स्वच्छता कर्मियों ने भी बढ़ चढ़ कर हिस्सा लिया। इस कार्यक्रम में 95 बटालियन केंद्रीय पुलिस बल के अधिकारी व उप निरीक्षक शिव शंकर, सहायक उपनिरीक्षक पवन कुमार पाण्डेय के साथ प्रवीण सिंह व मुजन समाज विकास न्यास के कर्मचारी साथ साथ हरिश्चंद्र घाट और भदैनी घाट के सफाईकर्मी भी मौजूद रहे।

संस्कार के बीज से पनपी हरियाली की पौध



संकल्प

- पिता की तीसरी पुण्य तिथि पर तालाब पर्यावरण बचाने का बीड़ा उठाया
- 100 घरों में रेन वाटर हार्वेस्टिंग सिस्टम व दर्जनों तालाबों को भरा

सनातन धर्म में संस्कार का महत्व जगजाहिर है, इसे शास्त्र-पुराण ने भी बताया है। इसके बीज बाल मन में पड़ जाएं तो वह संस्कार हो जाता है। वह परोपकार से जुड़ता है तो प्रकृति की ओर भी मुड़ता है। कुछ ऐसी ही सीख पिता सम्मूर्ति सिंह से मिली कबीरी के महामना नगर कालोनी निवासी अनिल सिंह को।

मूलतः आजमगढ़ के सिधरी निवासी अनिल सिंह ने उस सिर माथे लगाया और हरियाली विस्तार व जल संचयन का संकल्प लेकर जीवन का लक्ष्य बनाया। सृजन सामाजिक संस्था बनाकर इसे पर्यावरण सेवा का प्रकल्प बना लिया। आज उनके प्रयास से दर्जनों तालाब जगमगा रहे हैं। उन जलाशयों के किनारे पेड़-पौधे से हरे-भरे हैं। अनिल सिंह अब तक पर्यावरण रक्षा के लिए कबीरमठ और आस-पास के जिलों के गांवों में एक लाख से अधिक पौधे लगवा चुके हैं। सम्पर्क को देखते हुए उन्हें विधवा और अन्य संस्थाएं भी साथ खड़ी हैं।

वास्तव में पर्यावरण व जल संरक्षण अभियान पर अनिल सिंह सुबह ही घर से निकल जाते हैं। पौधे लगाने, तालाबों का पेटा जल से सजाने और जागरूकता की अलख जगाने के बाद थोड़ा के लिए घर आते हैं। अपने जल संरक्षण और पर्यावरण के लिए उन्हें सम्मानित भी किया जा चुका है। अनिल सिंह बताते हैं कि जल संरक्षण और पर्यावरण संरक्षण के लिए बातचीत, स्कूल और आवासीय फ्लैट के अलावा कुछ फैक्ट्रियों में रेनवाटर हार्वेस्टिंग सिस्टम लगवाया। पिछले दो वर्षों में लंका खंड के टिकरी गांव में तीन नए तालाब, माधोपुर व सेवापुरी में दो-दो तालाब, बरौंधुर में अपनी जमीन पर तीन नए तालाब बनवाए। बड़ागांव, सिंदरा, पुष्कर तालाब का जीर्णोद्धार कराया।

गुरु रविदास जी के जन्मदिन के 1 दिन पूर्व भी चला स्वच्छता अभियान तुलसीघाट, चेतसिंह घाट से हरिचंद घाट तक



आजाद एक न्यूज

वाराणसी / मिर्जामुराद। वाराणसी 95 बटालियन केंद्रीय रिजर्व पुलिस बल,सृजन सामाजिक विकास न्यास तथा नगर निगम के संयुक्त तत्वधान में तुलसी घाट,चेतसिंह घाट से लेकर हरिचंद घाट तक स्वच्छता अभियान चला तथा मतदान जन जागरूकता अभियान चलाया गया। यह कार्यक्रम 95 बटालियन केंद्रीय रिजर्व पुलिस बल के कमांडेंट के मार्गदर्शन में चलाया जा रहा है। इस कार्यक्रम के मुख्य अतिथि श्री हरिराम मिश्रा सहायक कमांडेंट 95 बटालियन केंद्रीय रिजर्व पुलिस बल थे।

इस कार्यक्रम की अध्यक्षता श्री अनिल सिंह ब्रांड एंबेसडर पर्यावरण विभाग उत्तर प्रदेश सरकार ने की श्री अनिल कुमार सिंह ने सभी को जल संरक्षण स्वच्छता अभियान मां गंगे को स्वच्छ रखने की शपथ दिलाई, साथ साथ स्वस्थ मानसिकता से मतदान करने की भी शपथ दिलाई इस कार्यक्रम में नगर निगम के स्वच्छता कर्मी भी बढ़ चढ़ कर भाग लिए,इस कार्यक्रम मे 95 बटालियन केंद्रीय पुलिस बल के अधिकारी व उप निरीक्षक शिव शंकर सहायक उपनिरीक्षक पवन कुमार पाण्डेय के साथ प्रवीण सिंह तथा सृजन समाज विकास न्यास के कर्मचारी साथ साथ मे च हरिश्चंद्र घाट और भदैनी घाट के सफाई कर्मी भी उपस्थित रहे।

जन जागरुकता रैली आयोजित



पर्यावरण संरक्षण के लिए लोगों ने ली शपथ

वाराणसी (एसएनबी)। आजादी के अमृत महोत्सव के दौरान सेवनिया स्थित स्वामी श्रद्धानंद सरस्वती इंटरमीडिएट कॉलेज गोविंदपुर में शुक्रवार को पर्यावलंबिक अनिल सिंह की देखरेख में पर्यावरण संरक्षण एवं स्वच्छता जागरूकता रैली तथा पौधारोपण कार्यक्रम का आयोजन किया गया। मुख्य अतिथि रोहनिया विधायक सुरेंद्र नारायण सिंह तथा विशिष्ट अतिथि सृजन सामाजिक विकास न्यास के अध्यक्ष तथा पर्यावरण वन एवं वन्य जीव तथा जलवायु परिवर्तन के ब्रांड एंबेसडर अनिल सिंह, आईएएस वाराणसी के डीएफओ महावीर कौजलगी एवं डिप्टी कमिश्नर सीताराम गुप्ता के साथ सूबेदार अहाए श्रद्धान द्वारा मां सरस्वती के चित्र पर माल्यार्पण व दीप प्रज्वलन कर किया गया। कार्यक्रम के दौरान स्वामी श्रद्धानंद सरस्वती इंटरमीडिएट के छात्र छात्राओं द्वारा पर्यावरण एवं जल संरक्षण तथा स्वच्छता एवं मतदाता जन जागरूकता रैली निकाली गयी। रैली गोविंदपुर से रोहनिया बाजार स्थित गांधी चौक से होते हुए पुनः विद्यालय परिसर में आकर समाप्त हुई। इस दौरान कॉलेज परिसर में पौधारोपण किया गया।



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Public awareness program regarding environmental pollution was broadcast from 8th November 2021 to 10th November 2021 through FM channel.



CERTIFICATE OF BROADCAST

RED FM 93.5

Advertiser : U.P Pollution Control Board
Product : U.P Pollution Control Board
Caption : UP POLLUTION-30SEC/S
RO Name : 30sp-21/UP Pollution/Varanasi Fm
Bill No. : 2122222221049

Channel Name	Date of Broadcast	Name of the Program	Time of Broadcast	Duration in Sec.
Red FM Varanasi	08.09.21	22 to 23 Hrs - Varanasi FM	22:10:00	30
Red FM Varanasi	09.09.21	23 to 23 Hrs - Varanasi FM	23:22:40	30
Red FM Varanasi	10.09.21	11 to 12 Hrs - Varanasi FM	11:37:40	30
Red FM Varanasi	10.09.21	12 to 13 Hrs - Varanasi FM	12:33:29	30
Red FM Varanasi	10.09.21	13 to 14 Hrs - Varanasi FM	13:50:47	30
Red FM Varanasi	10.09.21	14 to 15 Hrs - Varanasi FM	14:50:00	30
Red FM Varanasi	10.09.21	15 to 17 Hrs - Varanasi FM	15:51:00	30
Red FM Varanasi	10.09.21	17 to 18 Hrs - Varanasi FM	17:27:20	30
Red FM Varanasi	10.09.21	18 to 19 Hrs - Varanasi FM	18:25:23	30
Red FM Varanasi	10.09.21	19 to 19 Hrs - Varanasi FM	19:52:20	30
Red FM Varanasi	10.09.21	19 to 20 Hrs - Varanasi FM	19:25:33	30
Red FM Varanasi	10.09.21	19 to 20 Hrs - Varanasi FM	19:28:40	30
Red FM Varanasi	10.09.21	20 to 21 Hrs - Varanasi FM	20:13:33	30
Red FM Varanasi	10.09.21	20 to 21 Hrs - Varanasi FM	20:52:40	30
Red FM Varanasi	10.09.21	21 to 22 Hrs Mon to Sat - Varanasi FM	21:40:15	30
Red FM Varanasi	10.09.21	21 to 22 Hrs Mon to Sat - Varanasi FM	21:53:35	30
Red FM Varanasi	10.09.21	22 to 23 Hrs - Varanasi FM	22:10:00	30
Red FM Varanasi	10.09.21	22 to 23 Hrs - Varanasi FM	22:22:40	30
Red FM Varanasi	11.09.21	12 to 13 Hrs - Varanasi FM	12:11:05	30
Red FM Varanasi	11.09.21	12 to 13 Hrs - Varanasi FM	12:50:40	30
Red FM Varanasi	11.09.21	14 to 15 Hrs - Varanasi FM	14:11:53	30
Red FM Varanasi	11.09.21	14 to 15 Hrs - Varanasi FM	14:50:05	30
Red FM Varanasi	11.09.21	16 to 17 Hrs - Varanasi FM	16:10:05	30
Red FM Varanasi	11.09.21	17 to 18 Hrs - Varanasi FM	17:51:00	30
Red FM Varanasi	11.09.21	18 to 19 Hrs - Varanasi FM	18:23:56	30
Red FM Varanasi	11.09.21	19 to 19 Hrs - Varanasi FM	19:36:21	30
Red FM Varanasi	11.09.21	19 to 20 Hrs - Varanasi FM	19:12:31	30
Red FM Varanasi	11.09.21	19 to 20 Hrs - Varanasi FM	19:51:05	30
Red FM Varanasi	11.09.21	20 to 21 Hrs - Varanasi FM	20:11:25	30
Red FM Varanasi	11.09.21	20 to 21 Hrs - Varanasi FM	20:51:05	30

E.&O.E.

This is to certify that the Advertisements for the above Product / Products has / have been Broadcast on the aforesaid date.

Authorised Signatory

Public awareness program regarding environmental pollution was broadcast from 8th November 2021 to 10th November 2021 through FM channel.





6260

833

7. Financial Progress

Funded under NCAP(3.6753 Cr.)

Funded under XV-FC(108.1 Cr.)

Financial Progress (NCAP)

Components	Status as on 29.07.2022
Total Fund released under NCAP (Rs in Cr)	3.67 Cr.
Fund utilized under NCAP (as per UC) (Till date) (Rs in Cr)	3.67 Cr.
Submission of UC (FY 2021-22) Varanasi	Submitted
Whether activities of city action plan (in which funds are utilized) are mentioned in UC	Yes
Fund Carry Forward Request	No
Opening of separate saving A/C of NCAP Cities	Nagar Nigam Varanasi have Separate Account (Punjab National Bank, Nichi Bhag, Varanasi).

Financial Progress (XV-FC)

FY 2020-21			FY 2021-22		
Total fund released	Fund Utilized	Activities undertaken for Utilization of fund	Total fund released	Fund Utilized	Activities undertaken for utilization of fund
73.0 Cr.	**16.26 Cr.**	**1. <u>Amount Transfer By V.N.N to PCB, Varanasi</u>** **Activities-** Installation/Upgradation of CAAQMS, Installation & Upgradation of Manual Station for Air Quality Monitoring, Automatic Noise Monitoring Stations, Strengthening of Air Lab, Mobile CAAQMS, Training & Capacity Building of UPPCB, Impact Studies of Air Pollution Control & mitigation measure by TPI, Installation of High Mast Cameras & Video Fencing, Mobile Squad Infrastructure.) **2. <u>Amount Transfer By V.N.N to Divisional Forest Officer, Samajik Vaniki Van Prabhag, Varanasi</u>.** **Activities-** Plantation & Iron Tree Guard, Developed small forest(Miyawaki System) in Varanasi **3. Varanasi Nagar Nigam(V.N.N)** **Activities-**Development/Repairing of Road & Road Side, Interlocking work, Developed Water Fountain .	**35.10 Cr.**	**Nil**	**Proposal has been prepared of Total Rs 68.11 Cr. (Fin Year 2020-21 & 2021-22)**

वाराणसी नगर निगम, वाराणसी

AQI- Financial Statement

15 वें वित्त आयोग के अन्तर्गत वित्तीय वर्ष 2020–21 के अन्तर्गत प्राप्त एयर क्वालिटी इम्प्रूवमेंट हेतु प्राप्त धनराशि के सापेक्ष स्वीकृत कार्यो का संक्षिप्त विवरण:–
रू 73.00 करोड़ के सापेक्ष स्वीकृत कार्यो का संक्षिप्त विवरण–

(धनराशि रू लाख में)

क्र.स.	मद	कार्यो की स्थिति				आगणन/स्वीकृत धनराशि	निविदा धनराशि	व्यय धनराशि	अभियुक्ति
		स्वीकृत	पूर्ण	प्रगति पर	अनारम्भ/निविदा प्रक्रिया में				
1	2	3	4	5	6	7	8	9	10
1	आयरन ट्री–गार्ड वृक्षारोपण हेतु वन विभाग, वाराणसी को कुल रू 277.79 लाख हस्तांतरित	1	1	—	—	277.79	—	277.79	कार्य वन विभाग द्वारा कराया जा रहा है।
2	मियावाकी वृक्षारोपण(मियावाकी फॉरेस्ट) हेतु वन विभाग, वाराणसी को रू 109.92 लाख हस्तांतरित	1	–	1	—	109.92	—	109.92	
3	उत्तर प्रदेश नियंत्रण बोर्ड द्वारा वाराणसी हेतु प्रस्तावित कार्ययोजना (आवश्यकतानुसार सीएएक्यूएमएस लैब, तथा कैपेसिटी बिल्डिंग	1	—	1	—	673.98	673.98	673.98	कार्य प्रदूषण नियंत्रण बोर्ड द्वारा कराया जा रहा है।
4	डस्ट मिटिगेशन हेतु हाटमिक्स प्लान्ट/इन्टरलाकिंग टाइल व साइड पट्टरी का कार्य।	58	11	47	—	2494.62	2169.78	563.31	47 कार्य प्रगति पर है।
5	तालाब	1	—	—	1	300.00	297.00	—	—
कुल योग		62	12	49	1	3856.51	3139.78	1626	

वित्तीय वर्ष 2021–22 में कुल प्राप्त धनराशि 35.10 करोड़ रूपये प्राप्त हुये है। वित्तीय वर्ष 2020–21 एवं 2021–22 के कुल 68.11 करोड़ रूपये के सापेक्ष प्रस्ताव तैयार है एवं टेंडर की प्रक्रिया में है।

6264

837



Thank You

Review Meeting of 82 Non-Attainment Cities (NACs) Under National Clear Air Programme (NCAP)

29th July 2022

State: TamilNadu

City: Thoothukudi City Municipal Corporation

Outline of presentation

- Initiatives so far
- Status of Air Quality in Thoothukudi City Municipal Corporation
- NCAP fund utilization
- Convergence of schemes
- Way Forward

Initiatives so far

- Tender fixed on 20.07.2022 for purchase of shredder machine for each zones.
- Letter addressed to Department of Environment, Chennai for Public Awareness and Capacity Building.
- M.O.U signed and orders sent to IIT Chennai. After receipt of invoice amount will be paid for SA, EI & CC studies.
- The estimation preparation completed for the works of End to End Road Paving.

6268

841

Afforestation –Miyawaki forest



Before



After

842

6269

Thiruvka nagar





Status of Air Quality in Thoothukudi City Municipal Corporation

- Major Problem of Thoothukudi city was Air Pollution.
- The observed monthly average of PM10 Value for three monitoring station under NAMP at Thoothukudi City for the period Apr 2017- Feb 2019 is given in the Table below.

Monthly average of PM10 values in Thoothukudi city

Month	SIPCOT		
	Max	Min	Avg
Apr	164	42	**112**
May	120	52	**82**
Jun	134	61	**97**
Jul	139	54	**85**
Aug	170	74	**110**
Sep	111	47	**93**
Oct	135	59	**98**
Nov	96	73	**85**
Dec	97	53	**70**
Jan	99	64	**84**
Feb	98	70	**84**
Avg	**124**	**59**	**91**

NCAP fund utilization

- Initiatives in order to resolve dust pollution thoothukudi city municipal corporation mainly focused on reducing the air pollution.
- 4 Nos of Shredder Machine to Bulk solid waste converted into fine solid waste. To increase the load carrying capacity of vehicle transport to solid waste.
- LCV- Tata Ace Nos. of 4 Vehicle for Door to Door Collection of solid waste management.
- Afforestation – Miyawaki Forest in compost Yard To Improve Air Quality.

End to End Road Paving





VVD SMART ROAD PHASE I PACKAGE I– PHOTOGRAPHS





6274

847





BOLDENPURAM SMART ROAD PACKAGE II– PHOTOGRAPHS





848

6275

Mechanical Road Sweeper



Convergence of schemes

- Completed Projects:

- Smart city funds Bio-mining – 14.80 crores. This resolved the issue of air pollution due to burning of legacy waste and dumping of waste on land has decreased.
- Smart City funds purchased LCV- 26 Nos which helps for door to door collection of solid waste and resolved that dumping on road sides (1.46 Crores)
- Smart City funds purchase of vacuum cleaning machine 2 Nos helps to remove the fineness sand or silt on the road side and public buildings (0.28 crores)

- Smart city funds – purchase of Tipper Capacity – 10 Nos helps to remove the Bulk solid waste from the road sides. (0.62 Crores)
- 11.50 Crores Rejuvenation of SV Kulam in World Bank Scheme TNSUDP.

Way Forward

- End to End Road paving to avoid dust forming.
- Source Apportionment, Emission Inventory & Carrying Capacity Study for Measurements and tracking down the sources through receptor modeling, helps in identify the sources & extent of their contribution.
- Enforcement Unit for Surprise check will be done by the mobile team.
- Public Awareness and Capacity Building for Public Outreach programmes.

Total Fund Requirement (IN CRORES)

Sl.No	Component	2022	2023	2024	2025	2026	Total
1	Road Improvement		100.00		100.00		200.00
2	End to End Road Paving		25.00	25.00	30.00	30.00	110.00

THOOTHUKUDI CITY MUNICIPAL CORPORATION – TAMIL NADU

NATIONAL CLEAN AIR PROGRAMME (NCAP) 2020-21 As on. 21.07.2022

Sl. No	Name of item	Quantity	Rate per item	Approximate estimate value (Rs in Lakh)	Action Taken Report
1	Purchase of Shredder machine for 4 MCC @ one for each of the four zones	4.0	15.0	60.00	Tender fixed on 20.07.2022.
2	Purchase of LCV - Tata Ace vehicle for solid waste management (SWM)	4.0	9.0	29.23	4 Nos of vehicles purchased and put into use in the needed wards.
3	Purchase of Mechanical road Sweepers a) NCAP New Vehicle b) SBM Vehicles convergence of Local Body contribution	2.0	Captial Cost 30.00Lk O&M cost 5.00 Lakhs/year	35.00	Tender Received and Evaluation in process

Sl. No	Name of item	Quantity	Rate per item	Approximate estimate value (Rs in Lakh)	Action Taken Report
4	Afforestation - Miyawaki forest in Compost yard of Thoothukudi City Municipal Corporation (TCMC) in Tharuvaikulam	6acres	5.0	30.00	Funds remitted to forest department. Land fencing work nearing condition.
5	Public awareness and capacity building activities	1	10.0	10.00	As per the Information of the Environment department, NGC is discussed, Awareness programme will start shortly.
6	Mobile Enforcement Unit	1	16.20	16.20	Suitable vehicles will be purchased
7	Source Apportionment Emission Inventory and carrying capacity (18 months)	1	18.00	18.00	

6282 855

Sl. No	Name of item	Quantity	Rate per item	Approximate estimate value (Rs in Lakh)	Action Taken Report
8	Providing Paver Block at Road Side i) Providing Paver Block in Kurnji Nagar Main Road (TWO SIDE) ii) Providing Paver Block in Sivanthakulam Road (TWO SIDE) iii) Providing Paver Block in Polepettai 60ft Road (TWO SIDE) iv) Providing Paver Block in Kandhasamypuram Main Road (TWO SIDE)	3640 Length in Meter	Rs.2563/- Per RM	93.32	The estimation preparation completed for the works.

Total	**3.06Cr.**	



856

6283

5TH MEETING OF STEERING COMMITTEE UNDER NATIONAL CLEAN AIR PROGRAMME

July 29th , 2022

ACTIVITES UNDERTOOK FOR AIR QUALITY MANAGEMENT IN HYDERABAD .

GREATER HYDERABAD MUNICIPAL CORPORATION

6284

857

Key stakeholders intervening sectoral activities

Vehicular Emission	Industrial emission	C&D Activity	Road Dust	Waste & Biomass

Government of Telangana State
Transport Department

Institute of Repute

IIT Hyderabad
Indian Institute of Technology Hyderabad

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
1	Preparation of State Action Plan on initiatives that would help in air quality improvement under NCAP	Prepared and submitted to CPCB in March,2022.
2	City-wise action plan for next year	Proposals for next year put up in PPT
3	Uploading of approved city action plans & micro action plans for non-attainment cities on NCAP portal	Uploaded Micro action plan for FY.2021-22 in PRANA on May,2022
4	Uploading of Progress reports of non-attainment cities w.r.t. implementation of city action plans on NCAP portal	Under process
5	Creation of Air quality monitoring cell	Constituted
6	Status of Air quality monitoring network	12no CAAQMS are installed and working and also connected to CPCB server. 16 Manual stations are in operation and data is being uploaded to CPCB and in TSPCB website.
7	Status of studies (SAS, EI)	SAS study for Hyderabad and Patancheruvu awarded to IIT Kanpur in February 2021 with

Status of physical progress under NCAP & XV-FC

S. No.	Activities	Status (provide information with timeline)
9	Year-wise improvement in air quality status in comparison with 2019	Average PM10 Concentration (µg/m3) ❑ in 2019-20 : 100 ❑ in 2020-21 : 99 ❑ in 2021-22 : 97
10	Frequency of meetings of implementation committee and progress made on decisions	Quarterly once
11	MoU signed between CPCB, SPCB/PCC & ULB as per Guidelines for release & fund utilisation under NCAP issued by MoEF&CC	Yes
12	MoU signed between MoEF&CC, State Government, and ULB as per Operational Guidelines issued by DoE, MoF	Yes
13	Performance Assessment of cities/UAs under XV-FC by SLMIC	Performance Assessment for the year 2020-21 submitted and for the year 2021-22 will be submitted soon
14	Performance Assessment of cities under NCAP by CPCB	Patancheru is integral part of Hyderabad which is under MPC and hence covered under Performance Assessment of Hyderabad (i.e. GHMC area)

Physical and Financial Progress under XV-FC for the FY 2020-21

Activities carried out				
Sl. No	Activity	Funds Allocated	Physical Status	Financial Status
1	Laying of BT/ CC roads	128.194 Cr.	216 nos. of CC/ BT road laid covering 92 km	128.194 Cr utilized.
2	Installation of Adaptive Traffic Control system (ATSC) and pelican signals	14.00 Cr.	ATSC- 25 installed, Tested and Commissioned Readiness of 175 nos existing Traffic Signals	14.00 Cr utilized
3	Maintain potholes free roads	10.00 Cr.	Road maintained through Jet patcher machines in all (6) zones	10.00 Cr utilized.
4	Urban Greenery : Green buffer along traffic corridors, plantation, Junction development	11.00 Cr.	122 no of works completed under development of greenery, parks, junction improvement, block plantation , avenue plantation, central medians and vertical gardening	11.00 Cr utilized
5	Construction and demolition waste management	21.00 Cr.	420,274 MT of C&D Waste collected and 1,93,686 MT of C&D waste recycled.	12.93 Cr. utilized

Physical and Financial Progress under XV-FC for the FY 2020-21

Activities carried out				
Sl. No	Activity	Funds Allocated	Physical Status	Financial Status
6	Synchronization of traffic movement, Procurement of iron barricades, Ropes, Bollards, VHF manpack set, cones, digital cameras for lane discipline and enforcement and Awareness campaign	0.836 Cr.	Under progress by Hyderabad & Rachakonda Police Commissionerates.	-
7	EV Charging Stations (EVCS) and upstream infrastructure for public charging stations – i. Upfront electrical infrastructure for 3 Nos. EVCS under FAME-I and 118 Nos. of EVCS under FAME-II (@Rs.0.25 Cr / EVCS Elec Infra) ii. Installation of 50 nos. of electrical vehicle charging stations (@Rs.0.5 Cr / EVCS)	15.00 Cr.	Upfront electrical infrastructure for 32 no of EVCSs, procurement of 60 no of DC fast charges and 500 AC slow charging stations out of total action plan of EVCSs for the city.	15.00 Cr utilized

Physical and Financial Progress under XV-FC for the FY 2020-21

Activities carried out				
Sl. No	Activity	Funds Allocated	Physical Status	Financial Status
8	Installation of GPS tracking system in public buses and development of mobile application	12.97 Cr.	Work is under process by TSRTC	-
9	Procurement of new mechanized sweepers.	20.00 Cr	4 no of mechanized sweepers procured and balance under process by HMDA and tenders called for additional 4 nos.	Rs. 5.00 Cr utilized
10	Public awareness	0.60 Cr.	Under progress by GHMC	-
11	Installation IP camera for industrial estate monitoring	0.20 Cr.	Under progress by TSIIC	-
12	Online integration of PUC facilities and app for public transport	0.20 Cr.	Under progress by RTA	-
Total		**234.00 Cr.**		**196.124 Cr utilized**

Note: UC submitted for Rs. 115.94 Cr and balance UC will be submitted soon

Action plan under XV-FC for the FY 2021-22

Activities proposed			
Sl. No	Activity	Funds Proposed	Activities proposed
1	End-to-end paving of roads along with black-topping and maintaining potholes free roads	52.05 Cr.	Laying of VDCC roads -GHMC
2	Urban Greenery : Green buffer along traffic corridors, plantation, Junction development	7.33 Cr.	41 works under varied components proposed for urban greenery -GHMC
3	Construction and Demolition Waste management	12.00 Cr.	Collection , transportation treatment and disposal of C& D waste
4	Intelligent traffic system for lane-driving – ATSC & PSS	12.00 Cr.	Installation of ATSC and PSS - GHMC
5	Synchronization of traffic movement, Procurement of iron barricades, Ropes, Bollards, VHF manpack set, cones, digital cameras for lane discipline and enforcement and Awareness campaign.	3.37 Cr.	Synchronization of traffic movement, Procurement of iron barricades, Ropes, Bollards, VHF manpack set, cones, digital cameras for lane discipline and enforcement and Awareness campaign - Hyderabad Police Commissionerate.
6	Conversion of Diesel operated buses to EV buses	16.25 Cr.	25 nos out of 100 nos. of Diesel operated buses are proposed for retrofitting along with EV chargers - TSRTC

Action plan under XV-FC for the FY 2021-22

Activities proposed			
Sl. No	Activity	Funds Proposed	Activities proposed
7	EV Charging Stations (EVCS) and upstream charging stations –	15.00 Cr.	• Upfront electrical infrastructure cost FAME-II in GHMC Limits • Installation of 30 nos. of electrical and Installation of 2000 electric pole stations in GHMC • Retrofitment of 5000 nos. to electric autos along with charging cum swapping station in GHMC improving air quality..... TSREDCO
	Total	118.00 Cr.	

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865

Activities under convergence : Maintenance of Roads

Comprehensive Road Maintenance programme (CRMP)

- End to end roads with foot[path are developed.
- 642 km of roads completed so far.

Regular maintenance of roads

- end to end Roads laid in FY 2021-22 covering a length of 70 km.

pot hole filling

- Roads are maintained pot hole free for smooth flow of traffic.



CRMP Road besides High Court of Telangana

866

6293

Activities under convergence : Maintenance of Roads





A separate walkway for pedestrians has been provided alongside the LB Nagar main road in Hyderabad. — Photo: Anand Dharmana

6294

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Activities under convergence : Regular pot hole filling



Laying of BT Road



Pothole Maintenance

868

6295

Activities under convergence : Strategic Road Development Plan (SRDP)

- To provide Conflict free Road Network and funds are raising from GHMC own funds, term loans, floating bonds .
- Major corridors, major roads, Flyovers, ROBs/RUBs etc are taken up
- 47 projects were taken up in phase I costing Rs.8052.92 Cr
- 12 projects planned in phase II costing Rs.3115 Cr.

6296 869

Activities under convergence : SRDP



Four-lane elevated Corridor from Rd. No.45 to Durgam Cheruvu



Flyover at Owaisi Hospital Junction

870

6297

Activities under convergence : Urban Forestry – Telanganaku Harithahaaram

Under this flagship programme of the Telangana state the following activities taken up by GHMC and HMDA .

- 600 nurseries were developed for supply of saplings for plantation.
- 620.88 Lakhs tree sampling were planted from 2016 to 2021.
- 120 lakhs tree samplings will be planted by the end of 2022.
- 406 open places developed as parks with plantation.
- 45 Locations were developed with Miyawaki model of dense plantations and named as Yadadri Natural Forest Model.
- “Urban Forest Parks” are taken up at Suraram (455 Ha), Madannaguda (97 Ha) & Nadergul (43 ha) Blocks.

Activities under convergence : Telangana ku Haritha Haram



At Attapur one year old plantations : Yadadri Natural Forest Model (Miyawaki)



Institutional Plantation at VBRI

872

6299

Activities under convergence :Urban Forestry – regular activity

Green buffer along the traffic corridor

- Greenery is developed and maintained along the central median of 105 nos. on main road stretches.
- 60 Traffic Islands, Rotaries have been developed for improving the streetscape visuals
- 25 Flyovers across the GHMC have been embedded with landscape greenery
- Vertical Gardens for 85 pillars of 19 flyovers are developed
- Green ways, Green Curtains, Wayside views were developed on road margins at 56 Locations

Constructed Water fountains at major Traffic junctions

- 55 nos. of water fountains were constructed and maintained at major traffic junction

6300





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Landscape greenery & Vertical Gardening at Flyovers

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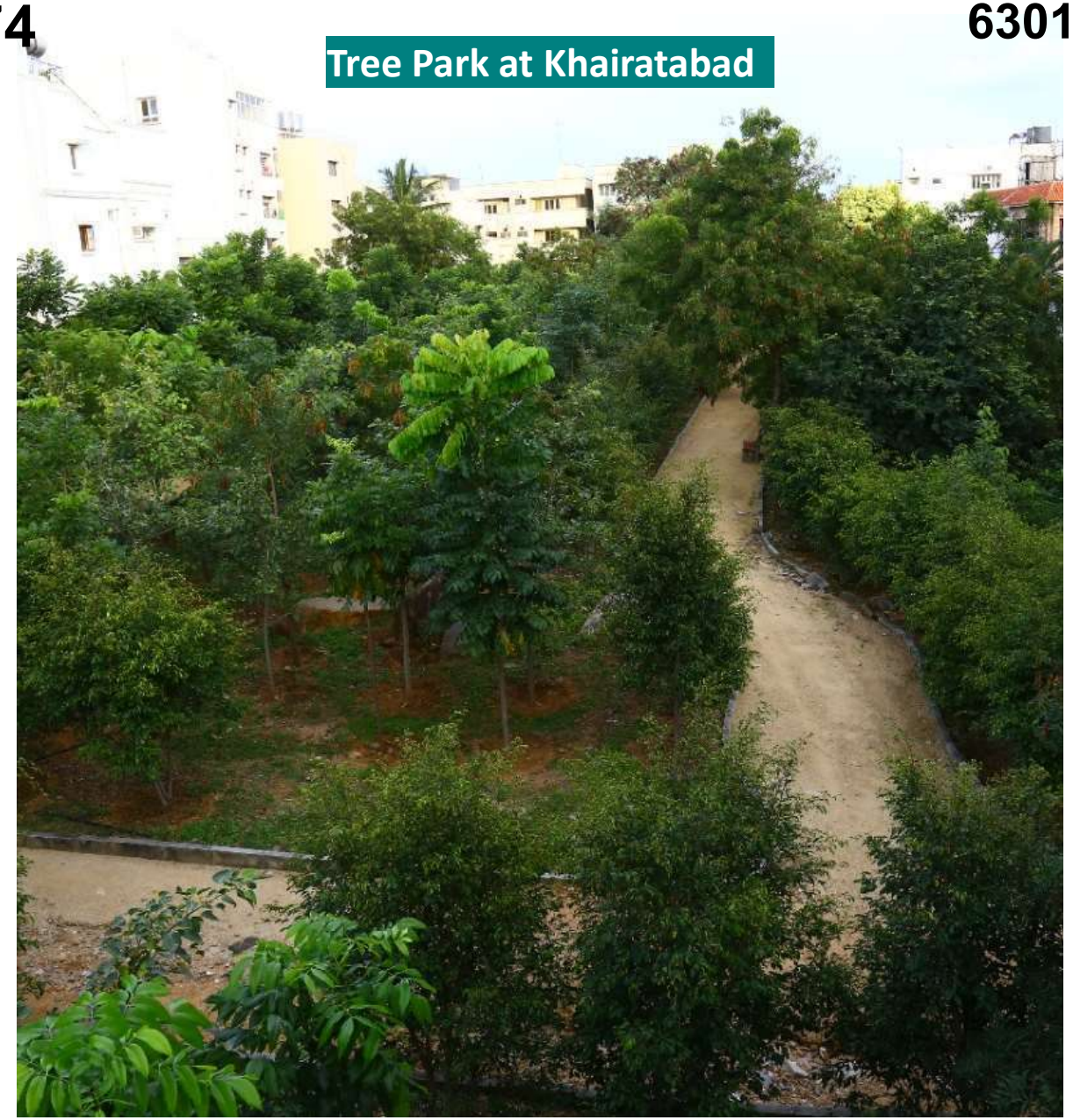
Panchtatva Park at Indira Park, Secunderabad



Dog Park at Serlingampally

6301

Tree Park at Khairatabad



Thematic Parks

Activities under convergence : C&D waste management

- Established 2 nos. of C&D waste recycling plant with 500 TPD recycling capacity each.
- Processing is carried out with Wet processing technology for eliminating dust generation during processing.
- Two more such plants are planning to establish in other 2 directions of the city.



C&D waste recycling plant at Jeedimetla



C&D waste recycling plant at Fatullaguda

876

6303

Activities under convergence : EV charging stations

- Total 169 EV Station are available in Hyderabad including Govt & private.

- TSREDCO planned for installing 2,500 EV public charging station by 2025 under PPP model.



EV charging station @ Jubilee bus station



EV charging station @ TSREDCO office

6304

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Green Buses

- 132 CNG city buses are in operation in the City by TSRTC which reduce the emission of 2111 tonnes equivalent CO_2 per annum
- 40 e-buses are operating to RGI Airport from the city by TSRTC which reduce the emission of 4839 tonnes equivalent CO_2 per annum





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Activities under convergence : Sweeping machines

- Mechanical sweepers are in operation on main roads



- 1850 km of roads are covered by Mechanical sweeping machines in 43 routes.



- 35 machines are in operation

Activities under convergence : Solid Waste Management

❑Primary Collection & Transportation:

waste is collected and transported from door-to-door through 4500 nos. of Swachh Auto Tippers (SAT) and sweeping waste is collected through pushcarts and tricycle rickshaws.

❑Secondary collection & Transportation

waste is collected and transported from the Commercial establishments, market, function halls etc. through 55 no of Refuse Compacter vehicles and 310 no of 6 T GVW vehicles.

880

6307

Activities under convergence : Solid Waste Management

Transfer Station Management & Tertiary Transportation are manged by the following infrastructure

- 17 nos. of transfer stations.
- 116 no of static/ mobile Secondary Collection & Transfer points.
- 105 nos. of Portable Self Compactors.
- 76nos. of Static Compactor containers.
- 84 nos. of Hook mounted vehicles.

Activities under convergence : Solid Waste Management

Existing processing & Disposal facility capacity is 7000 TPD with the following facilities:

- 19.8 MW capacity Waste to Energy plant is in operation at Jawaharnagar and expanding to 48 MW. Another plant of 14.5MW is under construction at Dindigul.
- Compost Plant
- 5 TPD capacity Bio-methanation unit
- 5 TPD capacity Plastic Recyclables Processing unit
- Compressed Biogas bottling plant
- 1 MW Solar Plant
- 600 KLD Leachate Storage & treatment facility
- Scientific Landfill (SLF)
- Scientific capping of 12 million tons of Legacy waste.

882

6309



Tricycles



Push carts/ Wheelbarrow



Swachh Auto Tipper

Primary Waste Collection System

6310

883

Secondary Waste Collection System



6 Tonner GVW Vehicle



Refuse Compactor Vehicle

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COLLECTION & TRANSFER STATIONS



LOCATION: PATANCH

6312

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Composting at iMSW processing site



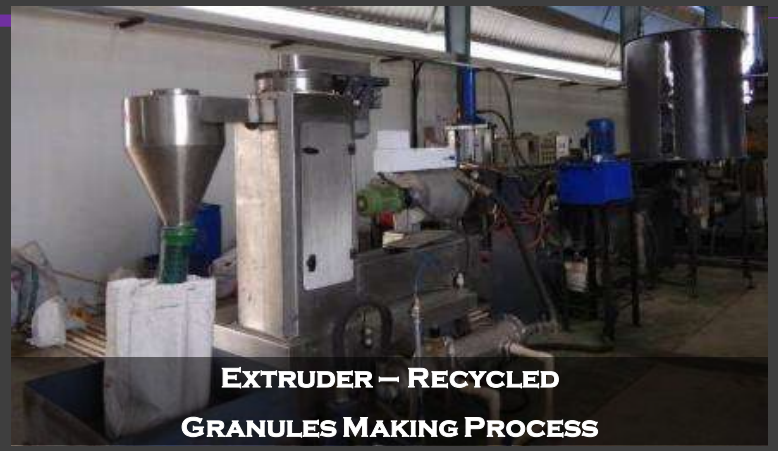





19.8 MW Waste to Energy plant at IMSW processing site
6313

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Extruder – Recycled Granules Making Process



HDPE Granules



Blown Film – Recycled Granules Film Rolls



Flexographic Printing on Film Rolls

Plastic Recycling Facility

888

Compressed Landfill gas bottling Plant



6315

Bio methanation Plant





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THANK YOU

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BRUHAT BENGALURU MAHANAGARA PALIKE

Air Quality Enhancement Activities in Bengaluru City

NATIONAL CLEAN AIR PROGRAMME (NCAP)

29-07-2022



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- Air Pollution Current Scenario in Bengaluru
- Line Departments & Actions Taken to Control Air Pollution



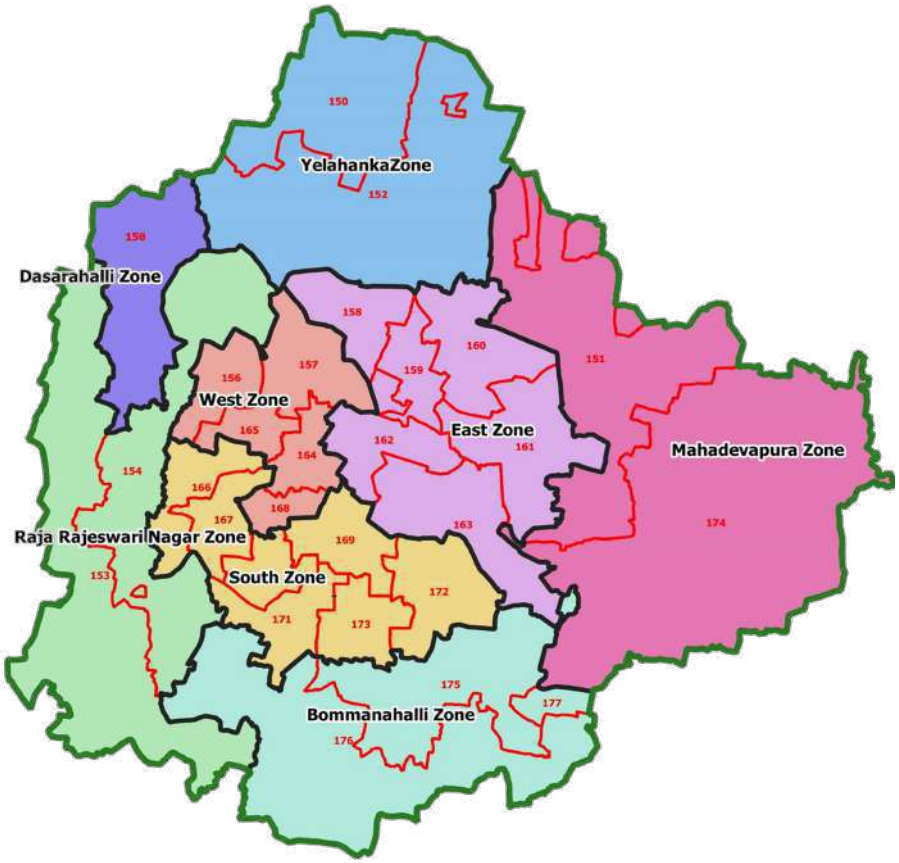

BBMP Overview

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BBMP Overview

Area 741. Sq Kms	Population 1.3 Cr	Roads 13,000 KM+
SWDs 842 Kms	Lakes 201	Parks 1118



BBMP Key Line Departments

Projects	Road Infra	Zonal Engineering
Solid Waste Management	Lakes & Horticulture	Strom Water Drain

BBMP – Line Department Overview

Road Infra **Projects**

Latest Technology used for pothole filling – 17K plus potholes filled in 2 months

~31KM roads taken up under Tender SURE, 90% completed

Improvement works at 25 key junctions taken up

4 Flyovers completed, 2 work in progress, 2 approved and to be started

3 underpasses completed

8 lane project at Okalipuram junction



Sl No.	Department	Budget Year	Budget Allocation
1	Projects	2022-23	636 Cr (Amruth Nagarothana)
2	Road Infra	2022-23	762 Cr. (Amruth Nagarothana) 60 Cr (BBMP. ESCCROW) 20 Cr (Underpass/Flyover Maintenance)

BBMP – Line Department Overview

Lakes & Horticulture | **Strom Water Drain**



Total length of SWD (Primary & Secondary) 842 kms



201 lakes: 85 developed, 77 under development

Sl No.	Department	Budget Year	Budget Allocation
1	Lakes	2022-23	229.25 CM grants 25 BBMP budgetary allocation for maintenance; security & protection incl. STP
2	Horticulture	2022-23	Parks 85 Cr 15 FC 19.53 Cr Development work 14 Cr BBMP grants
3	Strom Water Drains	2022-2023	1500 Cr (Amruth Nagarothana)

BBMP – Line Department Overview

Solid Waste Management

29 Lakh Households + 5 Lakh commercial establishments

4200 MT domestic waste generation per day, includes 3190 >100 kgs bulk waste generators

Waster processing includes - centralized processing plants 8 (7 BBMP + 1 Private) & 164 decentralized processing plants

1 scientific landfill – Mitiganahalli

Resources: 18500 Pourakarmikas, ~4500 auto-tippers, ~1500 pushcarts, ~600 Compacters

6 waste to energy units proposed

26 Mechanized Sweeping Machines procured

3 C&D waste plants







Sl No.	Department	Budget Year	Budget Allocation
1	SWM	2022-23	400 Cr

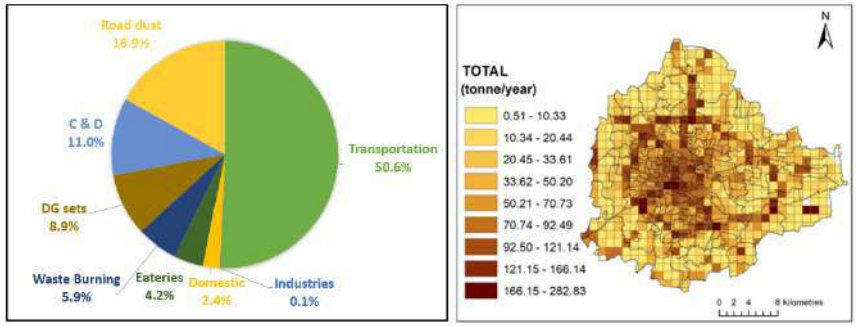
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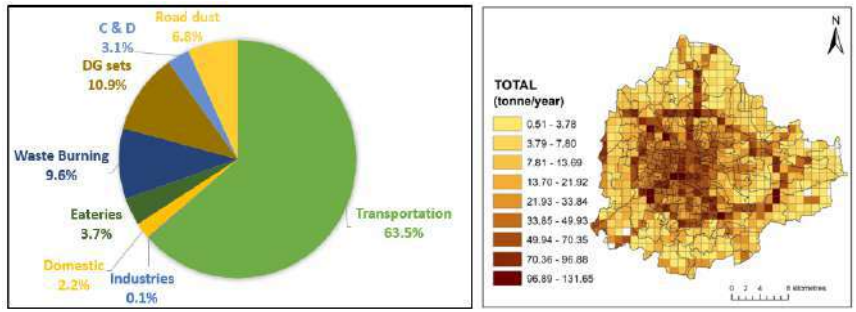


Bengaluru Air Pollution Scenario

- Bengaluru is a service-oriented city unlike other industrialized cities in India.
- Recently EI and SA study (KSPCB & CSTEP) was done for the city for four pollutants.
- PM2.5, PM10, NOx and SO2.
- For the city, SO2 is not an issue, however, NOx is a bit high in 1-2 pockets (Ref: air monitoring results by KSPCB).
- **PM2.5 and PM10 are the concern as per EI and SA study**
- The. Main contributor is **vehicle emission.**
- Bangalore's air pollution is also caused by **dust**.
- There are many dust particles as a result of ongoing **construction activity.** Sand and dust are produced in large quantities during road expansion, and wood dust, cement, and sand are produced during building construction.



Sectoral PM 2.5 emission load and its spatial distribution in BBMP area in %



Sectoral PM10 emission load and its spatial distribution in BBMP area in %

Bengaluru Air Pollution Scenario

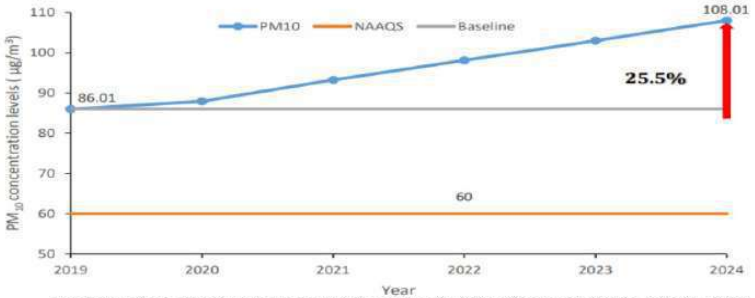


Figure: Projected annual PM10 concentration from 2019 to 2024: BAU
Source: EI study for Bengaluru by CSTEP_1.pdf

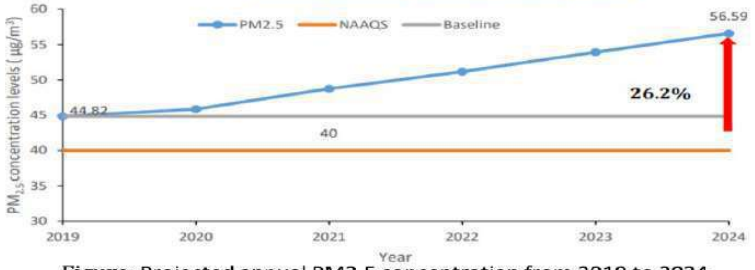


Figure: Projected annual PM2.5 concentration from 2019 to 2024
Source: EI study for Bengaluru by CSTEP_1.pdf

* NAAQS: National Ambient Air Quality Standard

Pollution Projection :2024

The PM10 concentration is projected to reach 108.01 µg/m3 in 2024, which is a 25.5% increase with respect to the base year (2019) level (86.01 µg/m3).

The PM2.5 concentration level will increase by 26.26% (56.59 µg/m3) in 2024 in comparison with the 2019 level (44.82 µg/m3).

It was also observed that both the **PM2.5 and PM10 levels were higher than the NAAQS limits (PM2.5: 40 µg/m3;PM10: 60 µg/m3).**

NAC	Air Quality Status (PM10)		
	2019-20	2020-21	2021-22
Bengaluru	73	59	66


Actions Taken
by Line
Departments

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BBMP – Initiatives to Control Air Pollution

- Development of lakes
- Cycle tracks and pedestrian path
- Prohibition on open burning of municipal solid waste
- Ensuring proper disposal of waste
- Processing of legacy waste
- Development of green belt
- Mechanical sweeping machines
- Better road management for smooth flow of traffic













Bengaluru Smart City – Initiatives to Control Air Pollution





- Integrated command control centre
- Grievance redressal system
- Smart traffic management system
- Protection and redevelopment of parks
- Balanced division of R-O-W
- Promoting non-motorized transport

Sl No.	Department	Budget Year	Budget Allocation
1	Smart City	2022-23	292.00 Cr GoI 414 Cr GoK

*Right of way

BMTC

- BMTC has issued LOA for **90 Electric buses for metro feeder service** under " Bengaluru Smart City Scheme".
- M/s NTPC Vypar Vidyut Nigam has supplied **90 buses; all buses are in operation with 3 charges in each identified depots. The identified depots are 8,29 and 37.**
- During **2021-22, 317 BS-III buses which are emitting more pollutants were scrapped and replaced by BS-VI buses**
- BMTC **has installed modernized smoke emission testing machine in all 46 depots**
- BMTC **conducts surprise smoke checks**
- **BMTC has a vision to replace all the diesel buses to electric buses by 2030.**



KSRTC -Environmental Initiatives

- Total 2637 nos (32.26% of fleet strength)of BS-4 vehicles have been procured for its fleet.
- 01 no of BS-6 vehicle with less smoke emission under trial
- All Depots are equipped with modernized smoke emission testing facilities
- Every Bus in its fleet undergoes a standard emission to check every month to ensure that the emission levels are maintained below permissible smoke levels.
- Surprise Checking Squad is formulated to check the vehicles for smoke levels
- Use of Ultra Low Sulphur BS-IV HSD
- Introduction of 50 Electric buses
- Introduced Green mobile Squad-for a Clean Environment (surprise emission checking) and planned to enhance and implement one for every 4 divisions.
- Online smoke meters installed at Pollution Under Control Center/Depots.
- Planned to implement the Software to access online checking conducted at Depots.





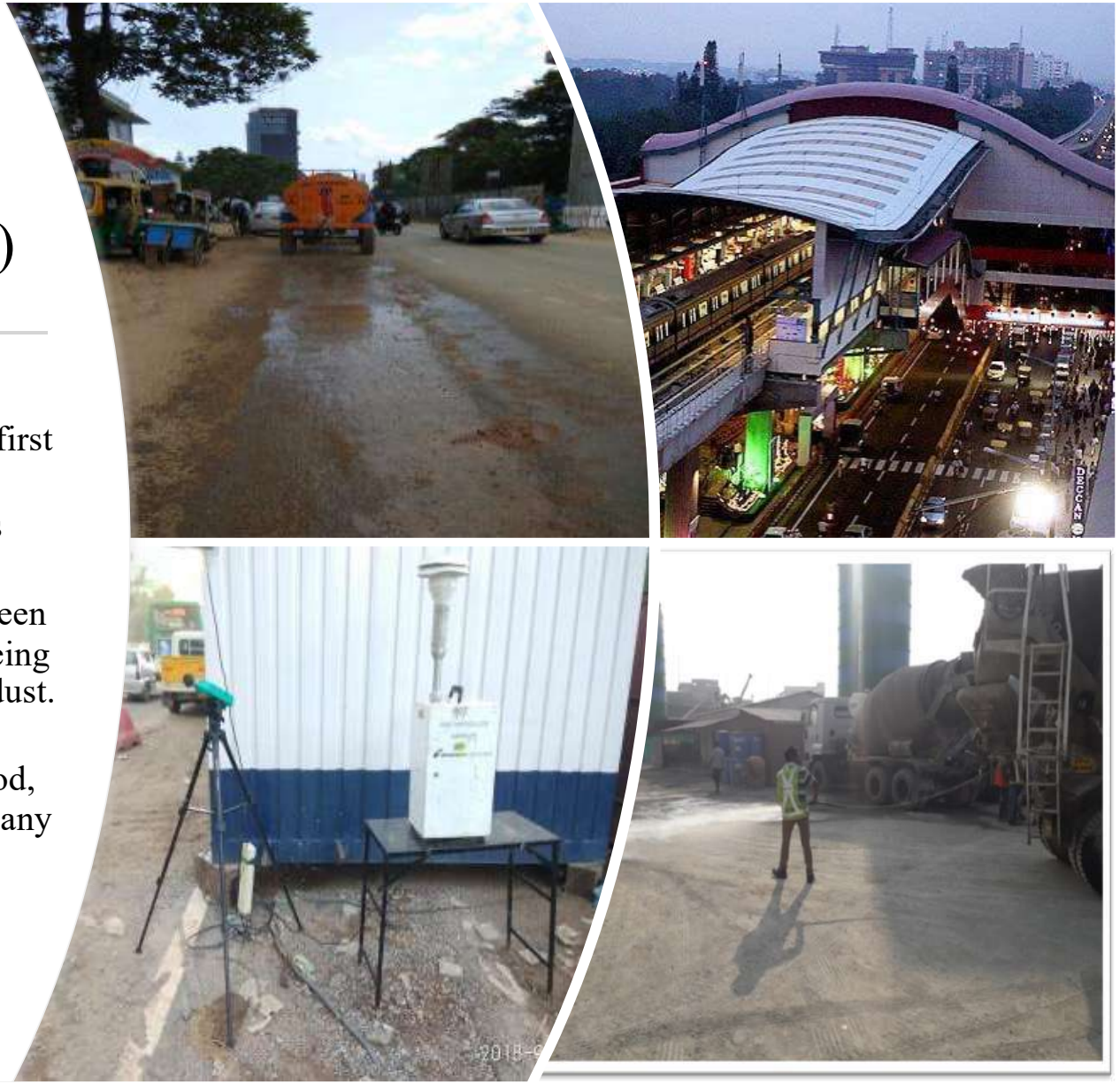


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Bengaluru Metro Rail Corporation Limited (BMRCL)

- Initiatives to reduce air pollution
  - 5.5 lakh commuters daily + providing the first and last mile connectivity
  - MoU with BMTC for operating feeder bus services
  - sprinkling of water and development of green cover. All the working site locations are being barricaded to prevent transmission of the dust.
  - space at 3 Metro stations (Mysore Road, Banashankari and Indiranagar) to SainikPod, which is the electric shared mobility company
  - MoU has been signed for setting up EV charging/swapping infrastructure for 2 wheelers, 3 wheelers and 4 wheelers at 23 locations (16 stations)



GOVERNMENT OF KARNATAKA (TRANSPORT DEPARTMENT)

Initiatives taken by transport department to reduce air pollution

- Every year, Transport Department observes November month as Air Pollution awareness month
- Compulsory registration of Bharat Stage-VI is a major step in reforming the air quality has been implemented by State Government wef 01-04-2020.
- The State of Karnataka is encouraging the registration of electric vehicles.
- At present in Bengaluru 90,374 Electric vehicles have been registered and kept for use and the details is as follows, significant uptake is noticed in the last 5 years in EV adaptation from1922 vehicles in 2017-18 to 20,326 in 4.months in 2022-23

SL NO	YEAR	TWO WHEELER	THREE WHEELER	FOUR WHEELER	TOTAL	%
1	2017-18	97	1,589	236	1,922	
2	2018-19	2,271	2,753	518	5,542	65%
3	2019-20	6,276	49	449	6,774	18%
4	2020-21	10,388	403	802	11,593	41%
5	2021-22	39,382	2,887	1,948	44,217	73%
6	2022-23 (as on 30-06-22)	18,560	900	866	20,326	
	Total	76,974	8,581	4,819	90,374	

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Initiative by Transport Department for NCAP – Air Quality

- Air Pollution control awareness programs like organizing street plays, Geetha gayana and Short movies were conducted at public places / School's & Colleges in Bengaluru
- For monitoring the air quality in the Bengaluru city in association with KSPCB installation of CAAQMS station at RTO, Bengaluru (East) is under progress.
- **Regulatory and enforcement work done towards reducing air pollution like the emission test centres**



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Bruhat Bengaluru Mahanagara Palike

Thank You!

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National Clean Air Programme (NCAP)

SRINAGAR MUNICIPAL CORPORATION

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Monitoring of Air quality in the Srinagar city

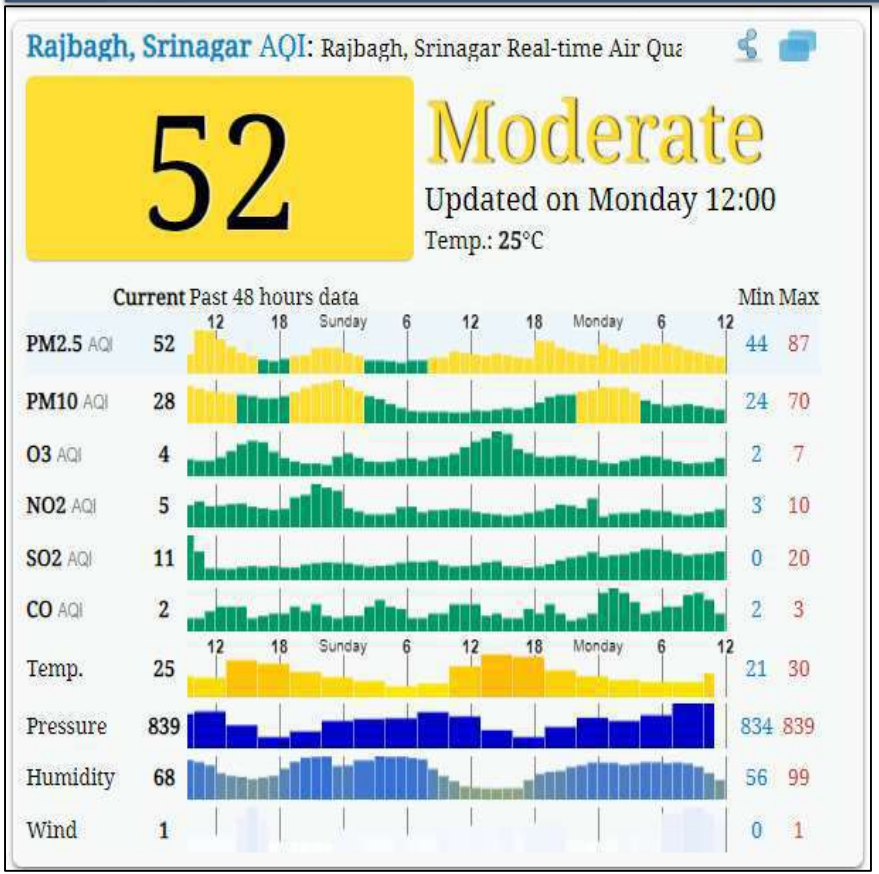
- **Air Quality Monitoring System (AQMS) has been installed at Rajbagh Srinagar that gives real time air quality data of key parameters like PM10, PM 2.5, NOX, SOX, Ozone which determine the air quality of that area.**

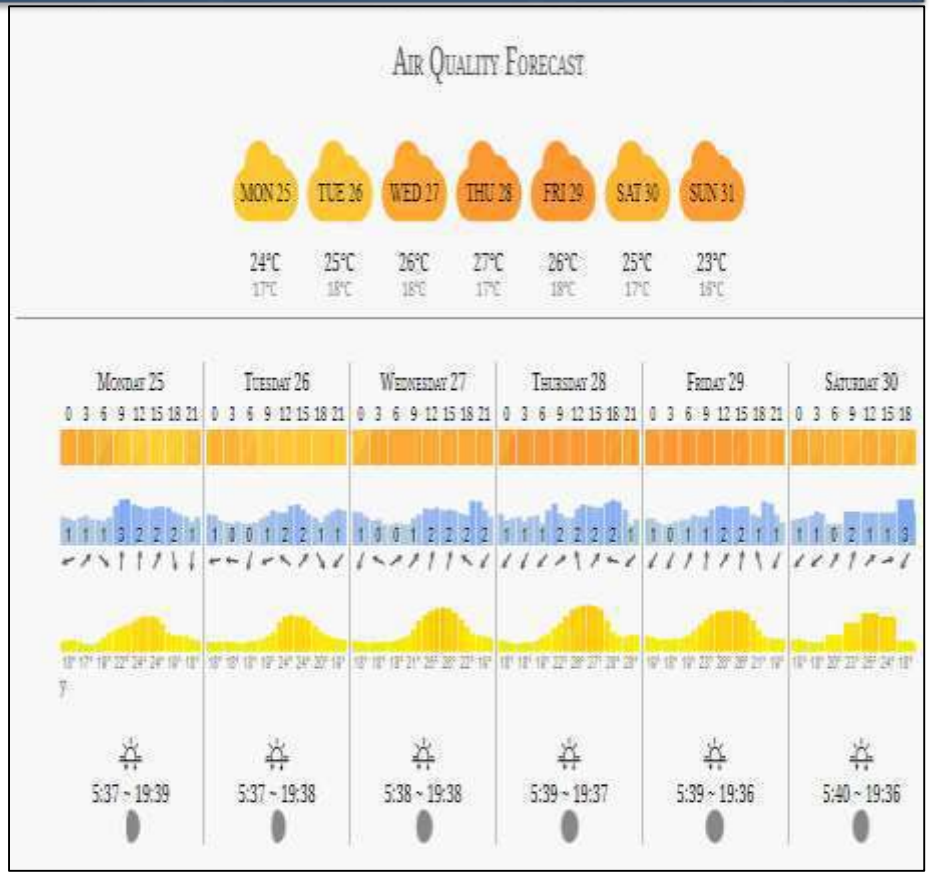
- **Additional Air Quality Monitoring System (AQMS) are being been installed in the Northern ,Western & Eastern parts of the city which will create a network which will give real time Air Quality data through out the year.**

- **All these Air Quality Monitoring Systems (AQMS) are integrated with Variable Messaging Displays (VMD).**

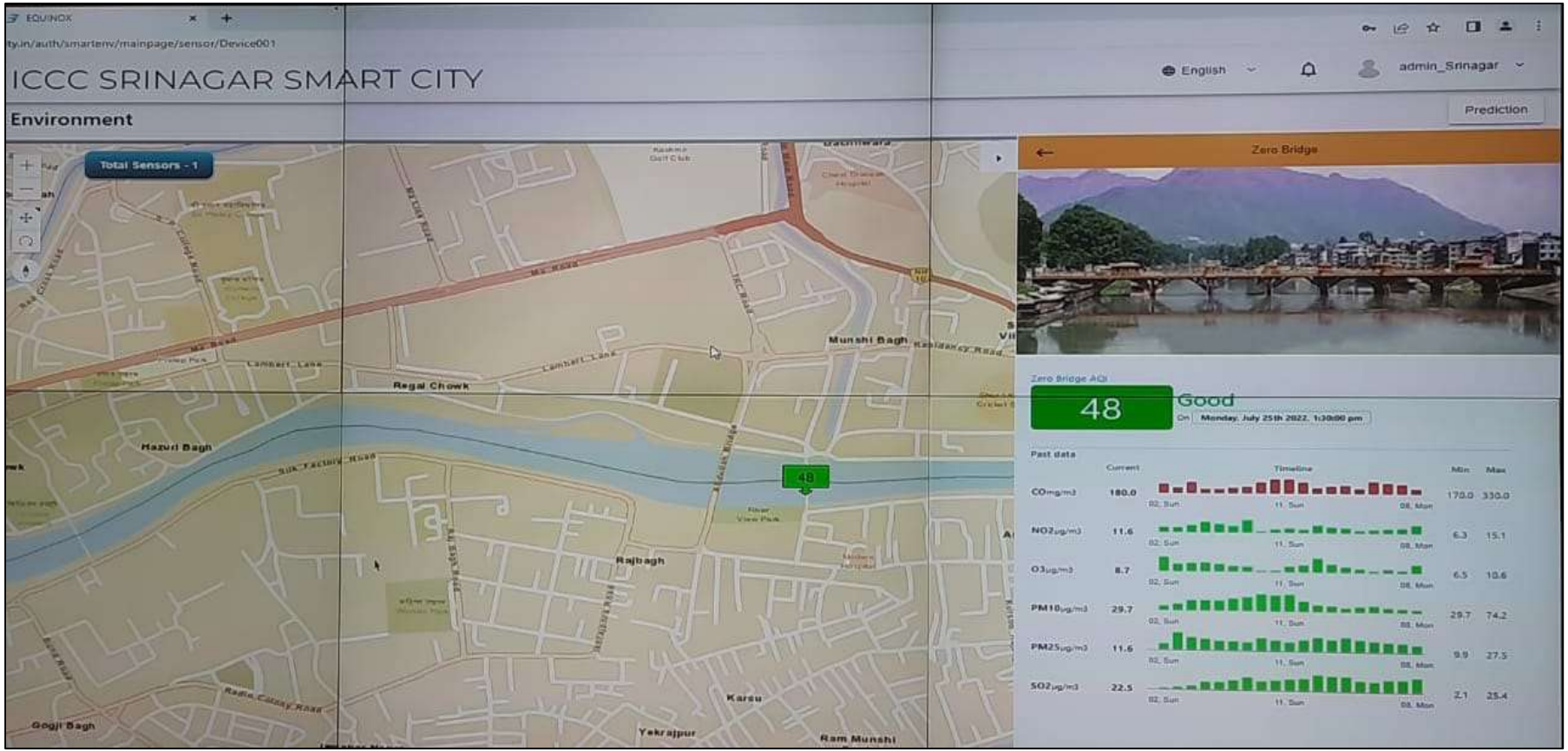
- **Integrated Command & Control Centre (ICCC) developed by Srinagar Smart City also monitors & disseminates the real time air quality data.**

6338 Monitoring of Air quality in the Srinagar city 911





Monitoring of Air quality at ICCC



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Monitoring of Air quality Through Variable Messaging Displays (VMDs)



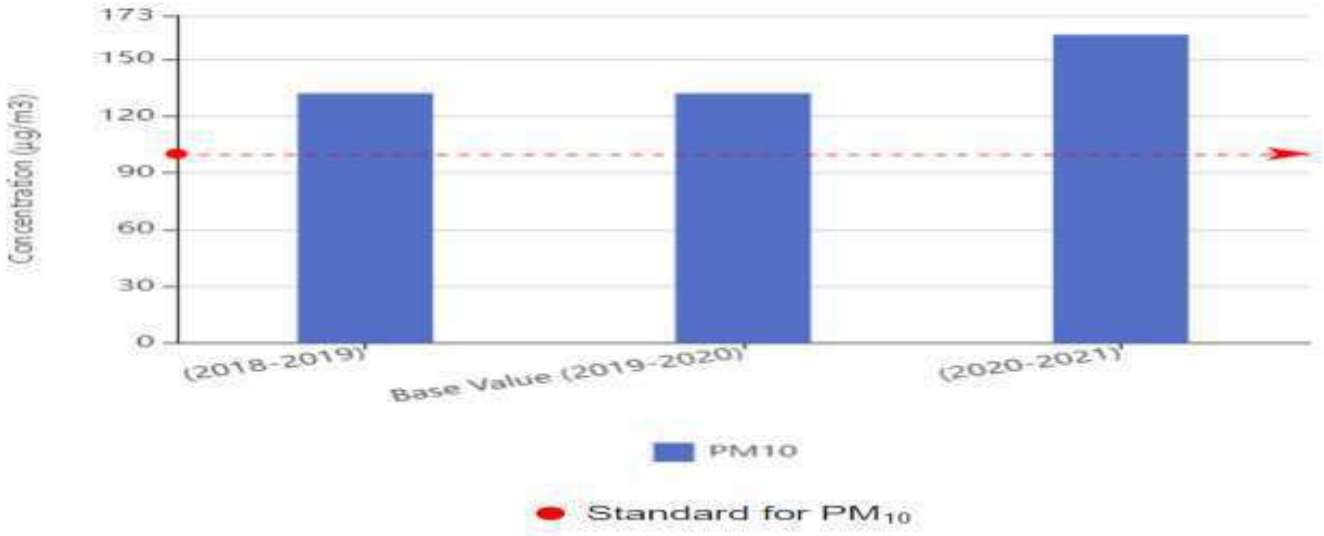
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Status of Air Quality in Srinagar City

Annual data of PM_{10} since 2018

Result



6342

915

Achievement

City (More Than 10 Lakh Population)	Annual Average PM_{10} Concentration (µg/m3) 2019-2020	Target and Actual reduction of PM_{10} Concentration (µg/m3) FY 2021-2022			Performance Factor (P)
		Unit Reduction		Value Achieved	
		Actual	Target	Actual	
Srinagar	122	22	8	100	275

916 MEASURES

6343

- Procurement of Mechanical Road Sweepers (4Nos)
- Procurement of Jet Washer Water spraying of roads (3Nos)
- Constructed 9 Nos of Water fountains at major intersections/circles in the City.
- Decongestion of Traffic hotspot.
- Shifting of Congested Market Areas To Identified Vending Zones of The City.
- Prepared feasibility report for traffic signal management.

6344 917

Water fountains at major intersections/circles in the City.





De-silting Vehicles

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Sewer Jetting Vehicles

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Litter Picking Machines

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Litter Picking Machines

921





Litter Picking Machines

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Plantation Drives

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924

6351

Beautification of Hotspots





DOOR-TO-DOOR GARBAGE COLLECTION VEHICLES

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Jet Washer Cum Water Sprinklers

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6354 927

Jet Washer Cum Water Sprinklers



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6355

Road SWEEPING

- All main markets, lanes, by-lanes and streets
- 2060 Running Kilo-meters in the city.
- 90 % length covered twice a day.
- Evening and night sweeping in main markets and roads.
- Jet Washing and sprinklers are used for dust management
- 750 Kms are planned to be covered by mechanical sweeping.

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Road SWEEPING



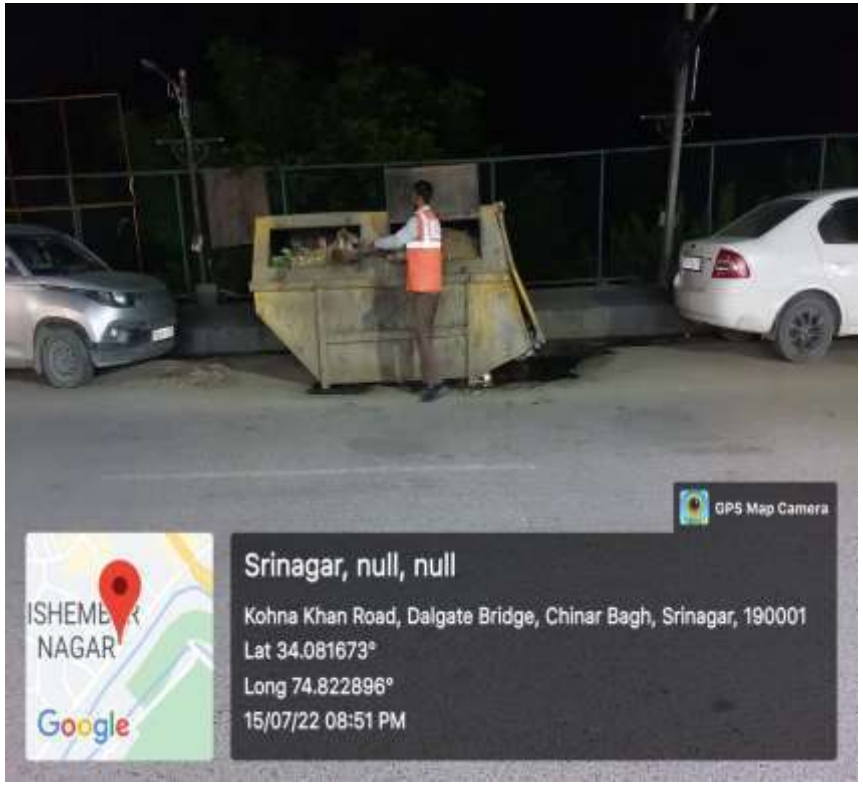


NIGHT SWEEPING

930

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Plantation at Acchan Site

- SMC is Planning to develop a full-fledged buffer zone across the current land fill site.
- The SMC will develop plantations and grassing in these buffer zone.





Composting and Leachate Treatment











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MECHANICAL SEGREGATION & RESOURCE RECOVERY








Vehicle Deployment Plan

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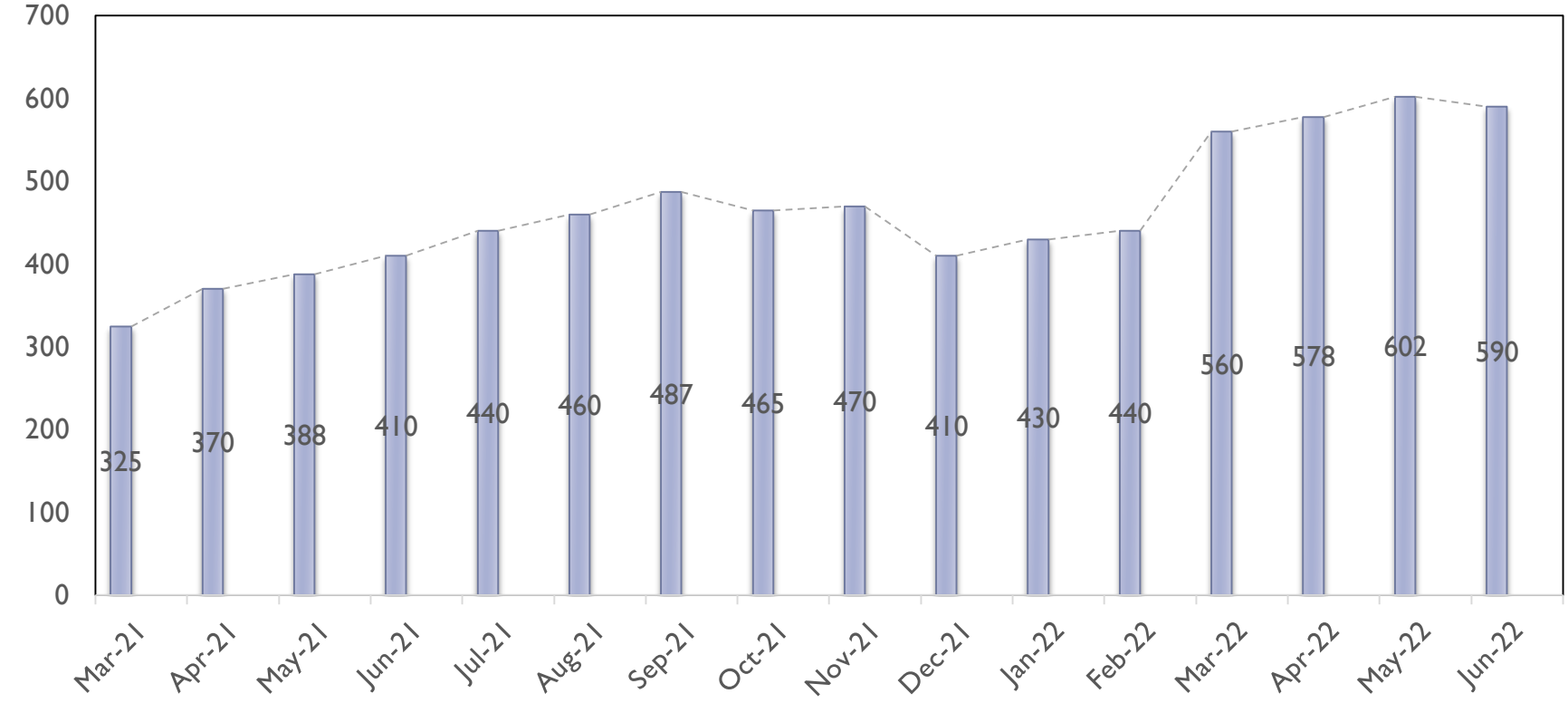




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AVERAGE DAILY COLLECTION & LIFTING OF SOLID WASTE IN SRINAGAR



Door to Door Waste Collection by SMC

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Door to Door Waste Collection by SMC

937







Segregated Waste Collection by SMC

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SUNDAYS FOR SRINAGAR

939 Cities become better when people come together

- **157 drives conducted from 28/03/2021 to 03/07/2022**
- Sundays for Srinagar is an initiative to bring behavior change and community involvement in sanitation, environmental protection, and sustainability.
- The aim and objective of this campaign is to bring officials, public representatives, volunteers, and local citizens together to clean up the filthiest spots, beautify the city and support sanitation workers.



SUNDAYS FOR SRINAGAR

940

6367



6368

VOLUNTEERS TAKING PART IN SUNDAYS FOR SRINAGAR (PLANTATION DRIVE)



941

CLEANLINESS DRIVE AT SHALIMAR







VOLUNTEERS TAKING PART IN SUNDAYS FOR SRINAGAR

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Sundays For Srinagar

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Sundays For Srinagar

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Sundays For Srinagar

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Sundays For Srinagar

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The 6R Campaign

An initiative By Srinagar Municipal Corporation to eliminate polythene



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The 6R Campaign

An initiative By Srinagar Municipal Corporation to eliminate Polythene

- In order to eradicate the menace of plastic pollution from the Srinagar City, the SMC came up with an Anti-Polythene Campaign popularly known as (#The 6R Campaign) which was flagged off on 24th July, 2021 at Sheri Kashmir Park Srinagar
- As a part of 6R Campaign, Srinagar Municipal Corporation takes following initiatives in order to reach its citizens and to make them aware.

- ✓ **Run for Polythene Free Srinagar**
- ✓ **Awareness cum control programs through Anti-Polythene Check Posts**
- ✓ **Daily Awareness through Print & Electronic Media/Hoardings**
- ✓ **Awareness through Market Associations**
- ✓ **Daily Awareness through Jingles/ PA System**
- ✓ **Awareness through Sundays for Srinagar**
- ✓ **Engagement with religious leaders and influencers.**
- ✓ **Anti-polythene posts in the city**

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The 6R Campaign

An initiative By Srinagar Municipal Corporation to eliminate polythene

- During this Anti Polythene (The 6R) campaign, The SMC Anti Polythene squad seized **6443 kgs** of Polythene in **428** anti-polythene drives and imposed a fine of **Rs, 9,99,700** as on 30th June 2022 in different locations of Srinagar City.
- Plastic recovery at MRF till June 2022 is **656 MT**.

Kick Start of Anti Polythene (#6R) Campaign) 950 Run for Polythene free Srinagar 6377










6378 **Polythene Check Post**



951 **Awareness Flags**









Run for Polythene Free Srinagar #6R Campaign





6380 Anti Polythene (#6R Campaign) Hoardings



953 Awareness in Social Media





Field Assessment Survey and Ranking

954

6381

SRINAGAR

Field Assessment Matrix
Project Management Unit (PMU)

Date: 08/07/2022

DETAILED ANALYSIS

Ward No.	Ward Name	Parameters			Total Marks (300)
		Sweeping (100)	Garbage Lifting (100)	Elimination of Garbage Vulnerable Points (GVPs) (100)	Marks Obtained
1	Nishat	91	87.5	89.5	268
2	Lal chowk	93	92.5	91.5	277
3	Dal	90.5	87.5	85.5	263.5
4	Kralyar	91.5	91	90	272.5
5	Nai sarak	91	89	88.5	268.5
6	Zainakadal	92	92	91.5	275.5
7	Khanyar	93.5	91.5	92.5	277.5
8	Mukhdoom Sahib	91	76	89.5	256.5
9	Hawal	91	91	91.5	273.5
10	Madin Sahib	91	90	90	271
11	Lalbazar	90.5	90	90	270.5
12	Hazrat Bal	92	92.5	91.5	276
13	Batapora	90	88	88.5	266.5
14	Zakoora	91	88.5	89.5	269
15	Ahmad Nagar	91.5	90	90.5	272
16	Soura	89.5	88.5	89	267
17	Nowshara	91.5	92.5	91	275
18	Safakadal	91.5	91	87	269.5
19	Palpora	90.5	87.5	87.5	265.5
20	Jamalatta	90	87	87.5	264.5
21	Islamyarbal	90	89.5	88	267.5
22	Karan Nagar	90	87	89	266
23	Qamarwari	90.5	86.5	85.5	262.5
24	Bemina	90	87	85	262
25	Parimpora, HMT	91.5	91.5	91	274
26	Lawaypora	91	90	89	270
27	Khumani Chowk	90.5	86.5	88	265
28	Batamaloo	90	84.5	74	248.5
29	Magarmal Bagh	90	89	84	263
30	Jawahar Nagar	92	90	91	273
31	Chanapora	90.5	91	90	271.5
32	Hyderpora	94	93	92.5	279.5
33	Humhama	92.5	90.5	91.5	274.5
34	Pantha chowk	91	88	85	264
35	Bhaghi Mehtab	89.5	71.5	89	250

Parameter Range	Good	Satisfactory	Fair	Poor
	> 90	> 80-90	> 75-80	< 75

SRINAGAR

Field Assessment Matrix
Project Management Unit (PMU)

Date: 08/07/2022

WARD WISE CLEANLINESS RANKING

Ward No.	Ward Name	Marks Obtained out of 300	Rank
32	Hyderpora	279.5	1
7	Khanyar	277.5	2
2	Lal chowk	277	3
12	Hazrat Bal	276	4
6	Zainakadal	275.5	5
17	Nowshara	275	6
33	Humhama	274.5	7
25	Parimpora, HMT	274	8
9	Hawal	273.5	9
30	Jawahar Nagar	273	10
4	Kralyar	272.5	11
15	Ahmad Nagar	272	12
31	Chanapora	271.5	13
10	Madin Sahib	271	14
11	Lalbazar	270.5	15
26	Lawaypora	270	16
18	Safakadal	269.5	17
14	Zakoora	269	18
5	Nai sarak	268.5	19
1	Nishat	268	20
21	Islamyarbal	267.5	21
16	Soura	267	22
13	Batapora	266.5	23
22	Karan Nagar	266	24
19	Palpora	265.5	25
27	Khumani Chowk	265	26
20	Jamalatta	264.5	27
34	Pantha chowk	264	28
3	Dal	263.5	29
29	Magarmal Bagh	263	30
23	Qamarwari	262.5	31
24	Bemina	262	32
8	Mukhdoom Sahib	256.5	33
35	Bhaghi Mehtab	250	34
28	Batamaloo	248.5	35

Good	Satisfactory	Fair	Poor

6382

Field Assessment Survey and Ranking

955

SRINAGAR
MUNICIPAL CORPORATION

Field Assessment Matrix
Project Management Unit (PMU)

Date: 08/07/2022

REFERENCE IMAGES



Ward Name & No.: Lal chowk, 2



Ward Name & No.: Hyderpora, 32



Ward Name & No.: Khanyar, 7



Ward Name & No.: Hazrat Bal, 12



Ward Name & No.: Zainakadal, 6



Ward Name & No.: Nowshara, 17



Ward Name & No.: Humhama, 33



Ward Name & No.:ParimporaHMT, 25

SRINAGAR
MUNICIPAL CORPORATION

Field Assessment Matrix
Project Management Unit (PMU)

Date: 08/07/2022



Ward Name & No.:Khumani Chowk,27



Ward Name & No.: Dal, 3



Ward Name & No.:Magarmal Bagh, 29



Ward Name & No.: Qamarwari , 23



Ward Name & No.: Bemina, 24



Ward Name & No.:Mulchdoom Sahib,8



Ward Name & No.: Bhaghi Mehtab, 35



Ward Name & No.: Batamaloo, 28

Cleaning Of Water Bodies

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Cleaning of Water Bodies





Khushalsar, Gilgit Lake Restoration

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Khushalsar, Gilgit Lake Restoration





Lifting of Garbage from Khushalsar, Gilsar Lake

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Lifting of Garbage from Khushalsar, Gilsar Lake





NCAP fund utilization

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FY 2020-21			FY 2021-22		
Total Funds Released	Funds Utilized	Activities Undertaken for Utilization of Funds	Total Funds Released	Funds Utilized	Activities Undertaken for Utilization of Funds
0	0	-	5.00 Cr	3.53 Cr	Rs 2.44 Cr for procurement of 4 No's of MRS. Rs 0.93 Cr for Procurement of 3No's of Jet washers for washing of Roads Total Expenditure : Rs 3.20 Cr

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Fund Utilization Summary

963

Sr. No	Particulars	Nos	Cost/Unit(Rs.)	Cost in Rs.	Remarks
1	Mechanical Road Sweepers	4	61,00,000	2,44,00,000	Procured
2	Jet Washer Water spraying of roads	3	31,00,000	93,00,000	Procured
3	Water fountains at major intersections/circles	9	7,00,000	63,00,000	Completed
4	Installation of Air Quality Monitoring System for North City	1	1,00,00,000	1,00,00,000	Tender Floated 3rd Time
		Total		5,00,00,000	

Way forward

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- Creating green zones with mass plantation
- Roadside Plantation in medians or adjacent to roads
- Plantation of Vertical Planters at Piers of bridges/flyovers
- Paving of Earthen Shoulders along the urban roads
- Supply and Installation of 4 smog towers in Srinagar city with Operation & Maintenance for 1 year
- Supply and Installation CAAQMS in East and West Zone of Srinagar along with Operation & Maintenance for 5 years
- Providing Gober Go Cast Machine to Women Self Help Groups (SHGs)
- Providing Briquetting Assembly for management of horticulture waste
- Provision of Electrical Crematoriums
- IEC Activities to promote awareness regarding air pollution control
- Development of Integrated Tree Census & Green Asset Management
- Source Apportionment Study of Srinagar City to assess and quantify contribution of sectors/regions towards air pollution within the city and preparation of roadmap for mitigation measures
- Cost difference of CAAQMS already tendered under NCAP initial funding of Rs. 5 Cr., where provision for Rs. 1.00 Cr. was kept for installation of AQMS in North city of Srinagar

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THANK YOU

Annexure V

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आज़ादी का अमृत महोत्सव

Ministry of Housing and Urban Affairs
Government of India

स्वच्छ भारत
एक कदम स्वच्छता की ओर

5th Meeting of the Steering Committee under National Clean Air Programme (NCAP)

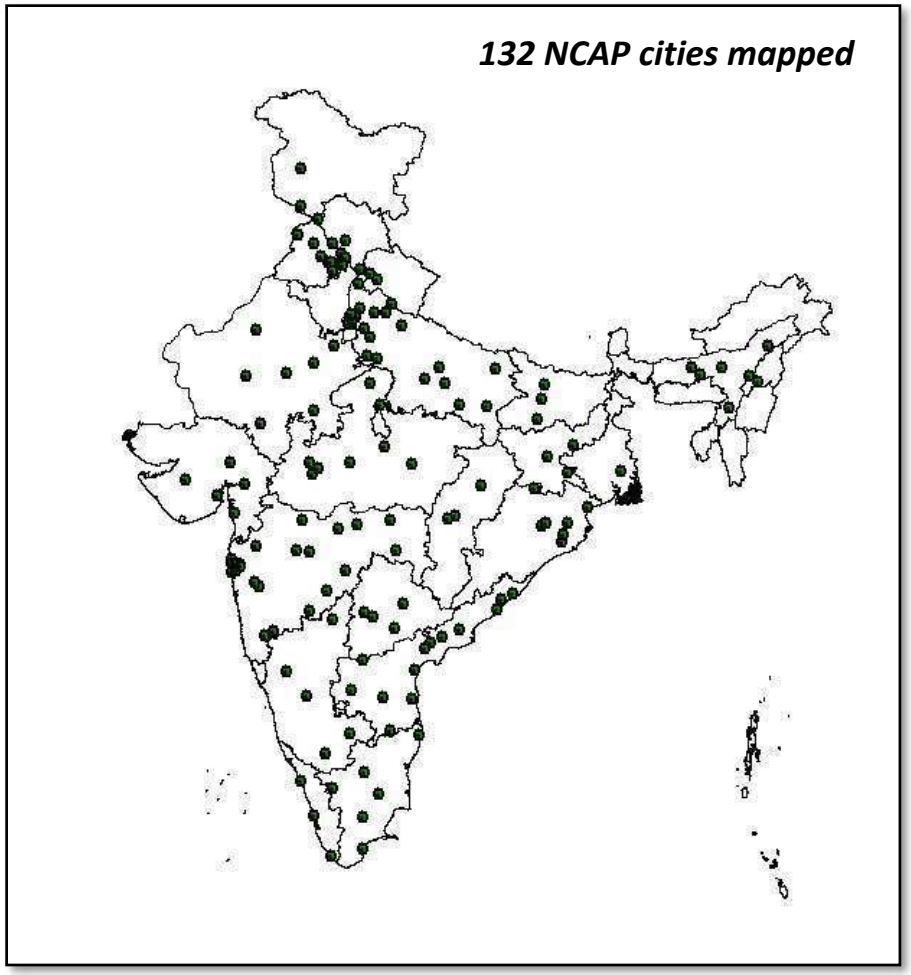
Ministry of Housing & Urban Affairs

Clean Air, Clean Water, Clean Land

132 cities being targeted for improving air quality under NCAP

Coverage of NCAP cities within schemes of the MoHUA

- Swachh Bharat Mission (Urban)- 132 NCAP Cities +22 cities>5 population
- Smart Cities Mission – 50/132 NCAP Cities
- AMRUT 1.0 -107/132 Cities
  AMRUT 2.0- 132/132 Cities
- Urban Transport-20 cities so far



Linkages of schemes to National Clean Air Program (NCAP)

Swachh Bharat Mission (Urban) 2.0

- Setting up of **solid waste management** processing facilities
- **C&D waste management** in **132 NCAP cities** & 20 cities >5 lakh population
- Procurement of **mechanical road sweepers** in **132 NCAP cities** & 20 cities >5 lakh population
- Remediation of all **legacy waste dumpsites** in all cities

Smart Cities Mission

- **Urban mobility**-Smart parking, intelligent traffic management and integrated multi-modal transport
- **Waste Management & Water Management**

AMRUT

- **Green Spaces &Parks** and **Non-Motorised urban Transport** (NMT)

AMRUT 2.0

- Rejuvenation of water bodies and creation of **green spaces**

Linkages of schemes to National Clean Air Program (NCAP)

970

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Urban Transport Division

Supplements the efforts of States in formulating proposals for **Mass Rapid Transit Systems (MRTS)**.

Policy Initiatives

National Urban Transport Policy in 2006

Metro Rail Policy in 2017 to increase share of eco-friendly MRTS

Standards Published

Standards for Light Urban Rail Transit System **"Metrolite"**has been issued in July 2019 suitable for tier 1 cities.

Standard specifications for Rubber Tyre Electric Coaches Powered by Overhead Traction System "**MetroNeo**" have been issued in November, 2020 suitable for tier 2 cities

Metrolite and **MetroNeo** would address the requirement of **environment friendly public transport** for Tier-2 cities and peripheral areas of Tier-l cities at much **lesser cost.**

Progress of SBM (U) 2.0-NCAP Cities

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Solid Waste processing facilities



Action plans of **11** cities approved for setting up of **100% waste processing facilities**

C&D waste processing facilities



Action plans of **19** cities approved to setup **1300 TPD capacity** C&D waste processing facilities

Procurement of road sweepers



Action plans of **32** cities approved to procure **200 nos.** mechanical road sweepers

Remediation of dumpsites



Action plans of **51** cities approved to remediate **757 lakh** metric tonne of legacy waste

State-wise action plans approved under SBM 2.0 for NCAP cities

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S.No	State Name	No. of NCAP cities	No. of NCAP cities action plans approved			
			SW Processing	Legacy Waste	C&D waste processing	Mechanical Sweepers
1	Andhra Pradesh	13	---	11(95%)	---	13(100%)
2	Assam	5	---	---	---	---
3	Bihar	3	---	---	---	---
4	Chandigarh	1	---	1(100%)	---	---
5	Chhattisgarh	3	---	---	---	---
6	Delhi	1	---	1	---	---
7	Gujarat	4	---	1	4(100%)	4(100%)
8	Haryana	1	---	---	---	---
9	Himachal Pradesh	7	---	1	---	---
10	Jammu & Kashmir	2	---	---	---	---
11	Jharkhand	3	---	---	---	---
12	Karnataka	4	---	---	---	---
13	Madhya Pradesh	7	---	---	---	---
14	Maharashtra	19	---	14(80%)	---	---
15	Meghalaya	1	---	---	---	---
16	Nagaland	2	---	---	---	---
17	Odisha	7	7(100%)	6(100%)	7(100%)	7(100%)
18	Punjab	9	---	6(90%)	---	---
19	Rajasthan	5	---	4(95%)	---	---
20	Tamil Nadu	4	4(100%)	1	4(100%)	4(100%)
21	Telangana	4	---	2(100%)	4(100%)	4(100%)
22	Uttar Pradesh	17	---	---	---	---
23	Uttarakhand	3	---	3(100%)	---	---
24	West Bengal	7	---	---	---	---

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Progress of schemes in NCAP Cities

AMRUT

Under AMRUT 1.0 -Rs.1,768 cr. have been allocated to Green Spaces & Parks, while Rs.1,436 cr. to Non-Motorised urban Transport (NMT).

724 projects worth Rs.654.81 cr. have been taken up by 106 cities for green spaces & parks

48 Projects worth Rs.435.36 crore have been taken up by 13 cities for NMT

Under AMRUT 2.0 Action plans being submitted Rejuvenation of water bodies and creation of green spaces

Urban Transport

Metro rail facility is either operational or under construction in **27 cities out of which 21 cities** are **NCAP cities**

The metro network has been expanded to **776 km in these 21** cities and another about **1,000 KM** of metro network is **under construction** in these 21 NCAP cities.

Smart Cities Mission

50 Smart Cities are listed as NCAP 132 non-attainment cities

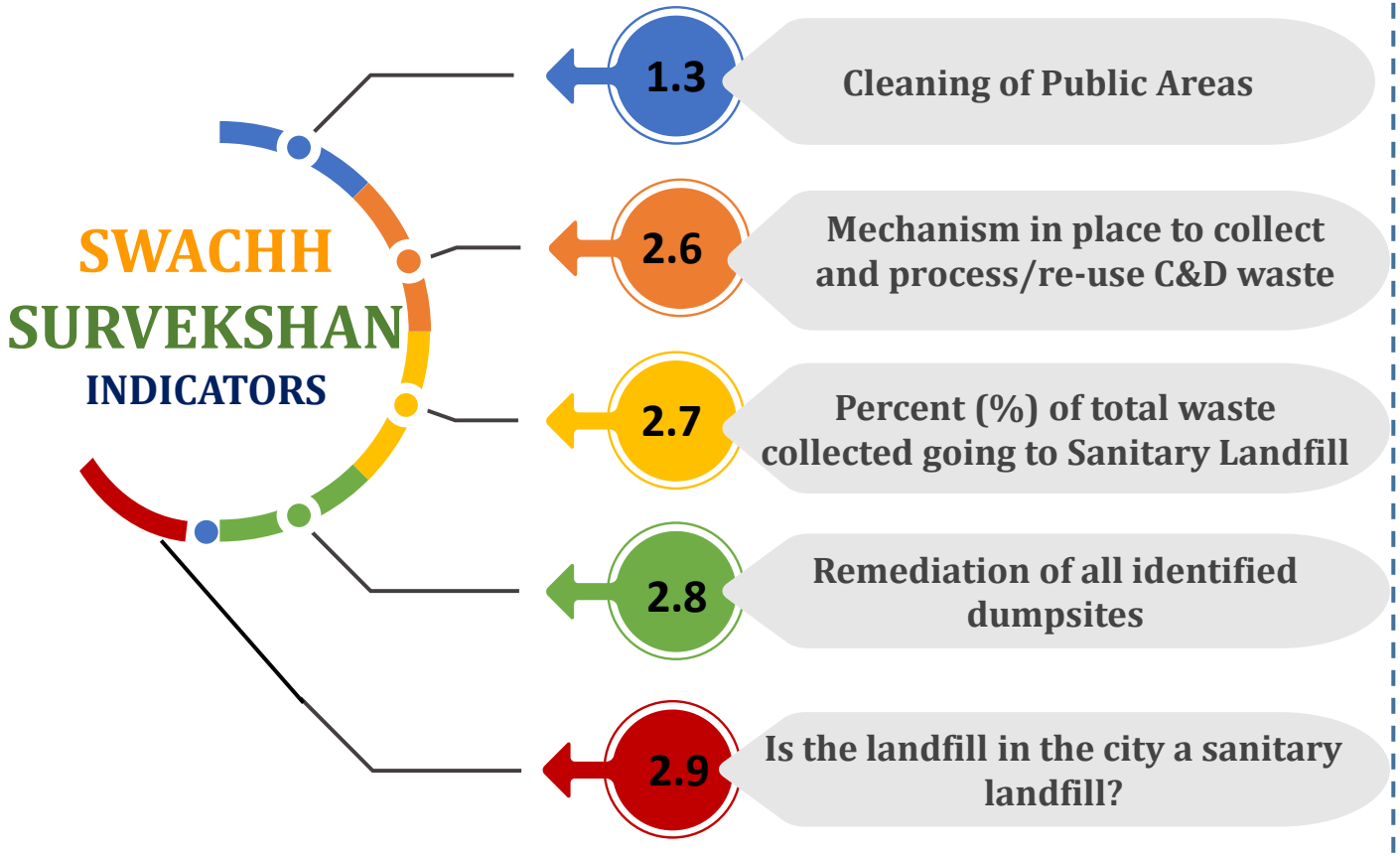
These 50 NCAP Cities have established the **Integrate Command Control Centers (ICCC)** out of which **17 ICCC** are connected with environmental and air quality monitors.

Assessments and Certifications focused on Clean Air: Strengthening linkages with National Priorities

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Swachh Survekshan Indicators



GARBAGE FREE CITIES STAR RATING

Components

- Door to Door Collection
- Source Segregation
- Sweeping + Litter Bins + Secondary Storage Bins
- C&D Waste- Collection, processing and Recycling
- Plastic Ban
- Dumpsite Remediation
- Waste Processing(Wet & Dry)
- City Beautification

Assessment of NCAP cities- Clean Air Indicators

Swachh Survekshan

Best performing NCAP cities- Top 20	Least performing NCAP cities Bottom 20
Indore	Kota
Badlapur	Jalandhar
Varanasi	Raebareli
Meerut	Akola
Nashik	Tiruchirappalli
Ulhasnagar	Chennai
Navi Mumbai	Baddi
Thane	Thoothukudi
Kadapa	DeraBassi
Chandrapur	Rishikesh
Jaipur	Kohima
Jalna	Silchar
Surat	Anantapur
Noida	Kashipur
Raipur	Paonta Sahib
Vijayawada	Nalagarh
Pune	Sibsagar
Bhopal	Nagaon
Gwalior	Guwahati
Davanagere	Nalbari

Star Rating for Garbage Free City

★★★★★

5 Cities
Vijayawada
Surat
Indore
Navi Mumbai
Noida

★

10 Cities
Chandigarh
Sagar
Nashik
Rourkela
Angul
Agra
Meerut
Allahabad
Gajraula
Dehradun

★★★

25 Cities
Visakhapatnam
Kadapa
Raipur
Bhilai Nagar
Korba
Ahmedabad
Vadodara
Rajkot
Jamshedpur
Hubli-Dharwad
Bhopal
Gwalior
Ujjain
Dewas
Pune
Thane
Jalgaon
Latur
Chandrapur
Badlapur
Gobindgarh
Greater Hyderabad
Lucknow
Ghaziabad
Jhansi

Climatesmart city assessment framework- SMC

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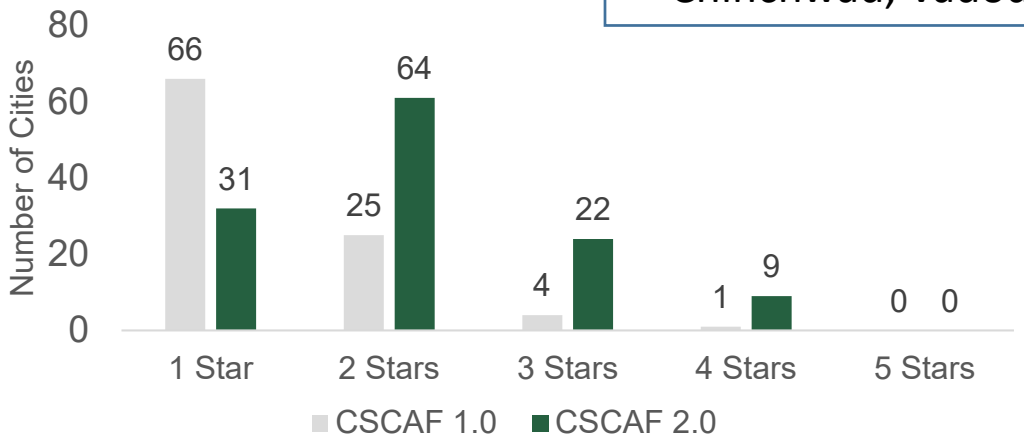
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Climatesmart city assessment framework- assess the smart city on Mobility & Air quality, Waste Management, Water Management, Urban Planning, green cover and biodiversity, Energy & Green buildings



Top Performing Cities

Surat, Indore, Ahmedabad Pune, Vijayawada, Rajkot, Vishakhapatnam, Pimpri Chinchwad, Vadodara



31	64	22	9	0
1 Star	2 Stars	3 Stars	4 Stars	5 Stars

6404

Ministry of Housing and Urban Affairs
Government of India

आज़ादी का अमृत महोत्सव

स्वच्छ भारत
एक कदम स्वच्छता की ओर



Thank you

सत्यमेव जयते

MINISTRY OF HEAVY INDUSTRIES

5th Meeting of Steering Committee under NCAP

6406 979

Status for Deployment of e-buses in Non-Attainment Cities under FAME India Scheme Phase-II

State	Non-Attainment Cities	Target	Buses Deployed
Bihar	Patna	25	25
Gujarat	Ahmedabad	150	150
	Surat	300	49
	Rajkot	150	24
Maharashtra	Navi Mumbai	150	150
	Pune	150	
	Nagpur	40	
	Mumbai	340	340
Chandigarh	Chandigarh	40	40
West Bengal	Kolkata	50	

State	Non-Attainment Cities	Target	Buses Deployed
Karnataka	Bangalore	300	
Odisha	Bhubaneshwar	50	
Rajasthan	Jaipur	100	
Uttarakhand	Dehradun	30	10
Delhi	DTC & DMRC	400	209
Uttar Pradesh	Lucknow	100	77
	Agra	100	60
	Kanpur	100	58
	Allahabad/Prayagraj	50	24
	Varanasi	50	11
	Ghaziabad	50	30
	Meerut	50	30
	Bareilly	25	15
	Moradabad	25	15
	Jhansi	25	15
TOTAL		**2850**	**1332**

6408 981

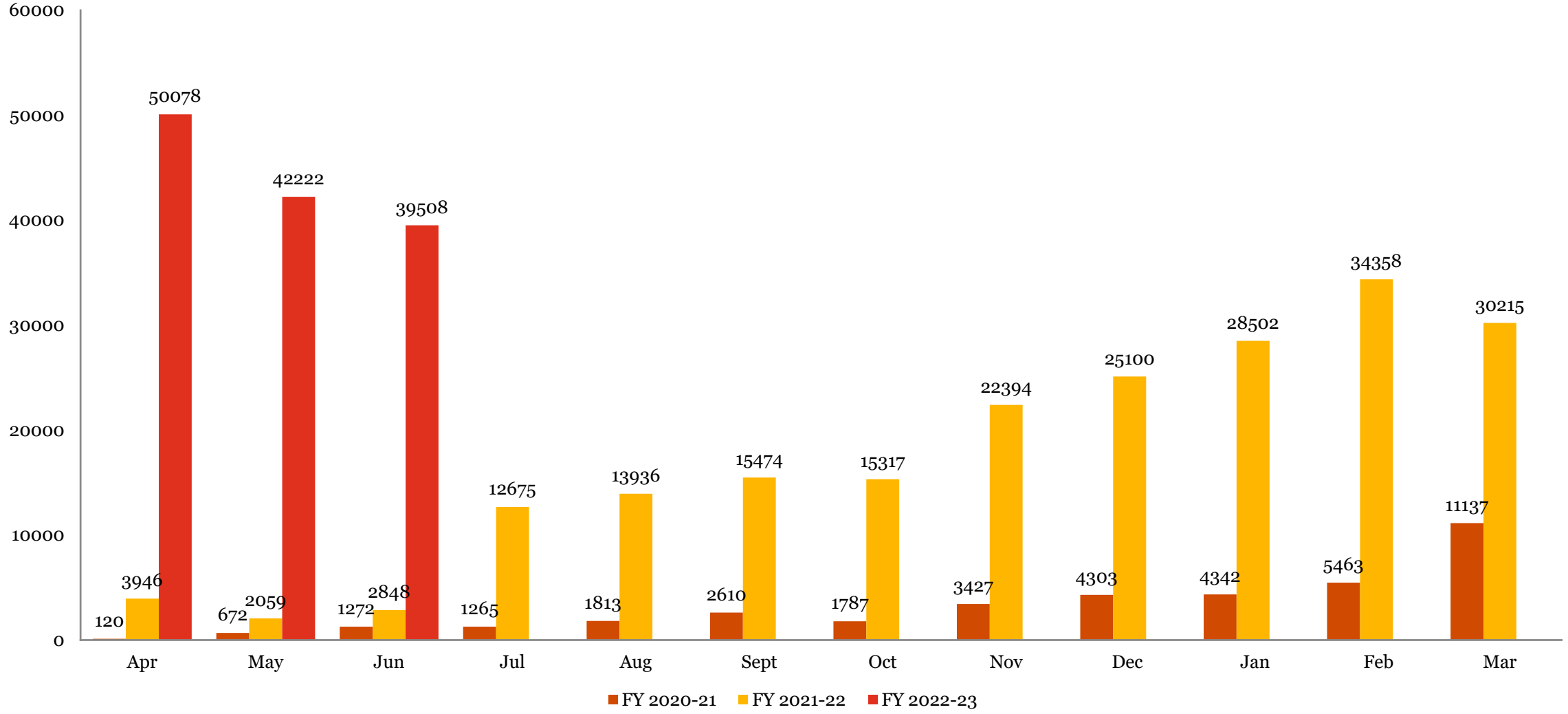
Status for Deployment of 2-eW, 3-eW & 4-eW in Non-Attainment Cities under FAME India Scheme Phase-II

Category of Vehicle	Total No. of Vehicles Sold (In No's)	CO_2 Reduction (In Million Kg)	Fuel Savings (In Million Ltr)	Fund Utilized as on 08th July, 2022 (Rupees In Crs)
E-2W	207100	137.18	187.25	778.00
E-3W	24815	83.37	577.47	121.72
E-4W	1921	10.38	111.00	42.78
Total	**233836**	**230.93**	**875.72**	**942.50**

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Sale of e-2W:Trend (Figures in 000's)



THANK YOU

Greening and Modernizing Public Transit

Status of national plan for the deployment of 50k e-buses

29th July, 2022

6412 985

FAME-II refocused e-bus incentives to 9 cities with 4-million plus population

- In June 2021, DHI revamped FAME-II allocation for e-buses on cities with 4 million plus population
- CESL (wholly owned subsidiary of EESL) appointed to aggregate demand from 9 cities under OPEX basis
- A “Grand Challenge” for demand aggregation was managed by CESL, wherein 5 participating cities subscribed to 5450 e-buses
- A unified tender with standardized terms and conditions and different lot types (bus size and type) was carried out after a fully consultative process with the participating cities.
- Discovered prices in the Grand Challenge are **27% lower than diesel** (without subsidy) and **23% less than CNG**.
- FAME-II subsidy to be provided for 3550 e-buses, demand incentives for e-buses exhausted under the challenge

Experience from Grand Challenge:

- Demand aggregation is effective: cities are better off putting their demand in a larger bucket than tendering alone
- Price of e-bus operations lower than ICE bus operations
- Large scale bus electrification will decarbonize public transport and improve financial sustainability for State Transport Undertakings (STU)

NITI Aayog nominates CESL as program manager for a scale up program of 50,000 e-buses

- Based on the success of the “Grand Challenge”, NITI Aayog has nominated CESL for demand aggregation of 50,000 e-buses in India
- Program will be run and tendering done in sizable lots - 5k average size
- An implementation plan for phase wise procurement and deployment of 50,000 e-buses by 2030 recognizing the demand for public transport and manufacturing scale-up required has been prepared.
- High impact of 50k e-bus Program
  - Reduction in CO_2 emissions: 30M CO2 tonnes/yr
  - Reduction in air pollution: 147,000 tonnes of CO and NO
  - Additional and/or optimization of green power: 3300MW
- Scrapping demand from 25 STUs and other cities/states collected.
- Expression of Interest (EoI) for next round of procurement shared with cities/STUs



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But many things have to fall into place for an effective program

- The Grand Challenge is not done yet.
- STUs have very little capacity
  - A lot of capacity building, hand-holding and support is needed atleast until contracts are signed and stabilized
  - Many States don’t have STCs
- Depot and electrical infrastructure could be the Achilles heel
  - costs
- Routes, locations of charging stations
- Financing needs are massive
  - Financial health of STCs is of serious concern – contracts cannot be securitized. Need risk mitigation instruments



Significant capital investment needed for readying depots (1/2)

988 6415

- Average cost per depot: 5.6 Crores – assumes 100 buses per depot

Total nos. of e-BUS to be installed under GCC	50,000
Type of buses (12,500 each)	Midi AC- 9 m Midi Non AC- 9 m Standard AC 12 m Standard Non AC 12 m
Buses per depot	100
Ratio of buses per charger	1:5
Total number of depots where upstream infra needs to build	500
Charger per depot	20
Estimated no. of Chargers to meet energy demand	10000
Proposed Capacity of Charger(kW) 9 m	120 kW
Proposed Capacity of Charger(kW) 12m	240 kW
Total Charger load/ Bus Depot (kVA)	4500
Rs.Per kVA cost considered for Upstream Infra	12500
Cost of Upstream Infrastructure including civil works per depot	5.62 Cr.
Total cost required to build the upstream infrastructure for 500 buses	2810 Cr.

High capital investment for readying depots for 50k e-buses (2/2)

Total cost required to build the upstream infrastructure for 500 buses	2810 Cr.

Note: This is the exclusive cost required for building charging infrastructure in depots. Cost of chargers is not considered

There is no dedicated fund allocated for building charging infrastructure for buses under FAME-II

Major challenge with STU will be to raise funds for building upstream infrastructure

Tentative Price breakup of upstream Infrastructure	Cost in Cr.	Percentage Share
•Electricity connection (8,000 per kVA)	3.6 Cr	64%
•Security Deposit (2500 per kVA)	11.25 Cr	20%
•Civil Infrastructure (2000 per kVA)	0.9 Cr	16%

Many Ministries now involved in this National Program.

Ministry of Heavy Industries (MHI)	• Allocation – Contracting – Subsidy disbursement. • Coordination with two schemes: FAME and PLI
Ministry of Housing and Urban Affairs (MoHUA)	• Synergy with proposed scheme of bus augmentation • Supporting infrastructure
Ministry of Road Transport and Highways (MoRTH)	• 40,000 STU buses due to be scrapped • Securing demand of fleet replacement by e-buses • Capacity building of STUs
Ministry of Power (MoP)	• Charging infrastructure – costs and power connections
Ministry of Env, Forests and Climate Change	• Charging infrastructure – costs • (maybe: pilot program under the Paris Agreement for monetization of the carbon asset)
Ministry of Finance, DPIIT	• Risk mitigation instruments – backstops – more bus production, etc

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Current WIP on scale-up

- Addressing depot preparedness
- Enabling finance
  - Designing financial solutions: **Working Group**
  - **14th September** with the World Bank – Green Credits
  - **15th and 16th September 2022**, New Delhi. INSIGHT Conference
- Potential implementation plan:
  - 10k – 10k – 15k – 15k
  - Next 5-7 years



Thank you

Status of bus operations in the million plus cities (1/5)

S No	Name: UA/City	UA/City	City Size	State	Population (2011)	Authority	Authority Type	Operation Model (GCC/ NCC/ Public/ Private)	MoEFCC	MoRTH	MoHUA
1	Mumbai	City	more than 40L	Maharashtra	1,24,42,373	BEST	Municipal Undertaking	Public; GCC	Y	Y	Y
2	Delhi	City	more than 40L	Delhi	1,10,34,555	DTC & DIMTS	Multiple	Public; GCC	Y	Y	Y
3	Bengaluru	UA	more than 40L	Karnataka	84,99,399	BMTC	State Undertaking	Public; GCC	Y	Y	Y
4	Hyderabad	UA	more than 40L	Andhra Pradesh	77,49,334	TSRTC	State Undertaking	Public; GCC	Y	N	Y
5	Ahmedabad	UA	more than 40L	Gujarat	63,52,254	AMTS	Municipal Undertaking	GCC	Y	N	Y
6	Chennai	UA	more than 40L	Tamil Nadu	86,96,010	MTC	State Undertaking	Public	Y	Y	Y
7	Kolkata	UA	more than 40L	West Bengal	1,41,12,536	WBTC	State Undertaking	Public	Y	N	Y
8	Surat	UA	more than 40L	Gujarat	45,85,367	SITILINK	SPV	GCC	Y	N	Y
9	Pune	City	more than 40L	Maharashtra	50,49,968	PMPML	Municipal Undertaking	Public; GCC	Y	Y	Y
10	Jaipur	City	20 to 40 L	Rajasthan	30,73,350	JCTSL	SPV	GCC	Y	Y	Y
11	Lucknow	UA	20 to 40 L	Uttar Pradesh	29,01,474	LCTSL	SPV	Public; GCC	Y	N	Y
12	Kanpur	UA	20 to 40 L	Uttar Pradesh	29,20,067	KCTSL	SPV	Public; GCC	Y	N	Y
13	Kozhikode	UA	20 to 40 L	Kerala	20,30,519			Private	N	N	Y
14	Nagpur	UA	20 to 40 L	Maharashtra	24,97,777	NMPL	Municipal Corporation	GCC	Y	N	Y
15	Kochi	UA	20 to 40 L	Kerala	21,17,990			Private	N	N	Y
16	Indore	UA	20 to 40 L	Madhya Pradesh	21,67,447	AICTSL	SPV	GCC; NCC	Y	N	Y
17	Coimbatore	UA	20 to 40 L	Tamil Nadu	21,51,466	TNSTC	State Undertaking	Public	N	N	Y
18	Ghaziabad	UA	20 to 40 L	Uttar Pradesh	23,58,525	GMC	Municipal Corporation	GCC	Y	N	Y
19	Patna	UA	20 to 40 L	Bihar	20,46,652	BSRTC	State Undertaking	Public	Y	N	Y
20	Malappuram	UA	10 to 20 L	Kerala	16,99,060			Private	N	N	Y
21	Thrissur	UA	10 to 20 L	Kerala	18,54,783			Private	N	N	Y
22	Thane (MC)*	City	10 to 20 L	Maharashtra	18,86,941				Y	Y	Y
23	Bhopal	UA	10 to 20 L	Madhya Pradesh	18,83,381	BCLL	SPV	NCC	Y	N	Y
24	Thiruvananthapuram	UA	10 to 20 L	Kerala	16,87,406			Public	N	N	Y
25	Vadodara	UA	10 to 20 L	Gujarat	18,17,191	VMC	Municipal Corporation	NCC	Y	N	Y

Status of bus operations in the million plus cities (2/5)

S No	Name: UA/City	UA/City	City Size	State	Population (2011)	Authority	Authority Type	Operation Model (GCC/ NCC/ Public/ Private)	MoEFCC	MoRTH	MoHUA
26	Agra	UA	10 to 20 L	Uttar Pradesh	17,46,467	AMCTSL	SPV	Public	Y	N	Y
27	Visakhapatnam	City	10 to 20 L	Andhra Pradesh	17,30,320	APSRTC	State Undertaking	Public	Y	N	Y
28	Kannur	UA	10 to 20 L	Kerala	16,42,892			Private	N	N	Y
29	Nashik	UA	10 to 20 L	Maharashtra	15,62,769	NMPML	Municipal Undertaking	GCC	Y	N	Y
30	Vijayawada	UA	10 to 20 L	Andhra Pradesh	14,91,202	APSRTC	State Undertaking	Public	Y	N	Y
31	Ludhiana	City	10 to 20 L	Punjab	16,13,878	LMC	Municipal Corporation	NCC	Y	N	Y
32	Rajkot	UA	10 to 20 L	Gujarat	13,90,933	RRL	SPV	GCC	Y	N	Y
33	Madurai	UA	10 to 20 L	Tamil Nadu	14,62,420	TNSTC	State Undertaking	Public	Y	N	Y
34	Howrah*	City	10 to 20 L	West Bengal	10,77,075				Y	N	Y
35	Meerut	UA	10 to 20 L	Uttar Pradesh	14,24,908	MCTSL	SPV	Public	Y	N	Y
36	Varanasi	UA	10 to 20 L	Uttar Pradesh	14,35,113	VCTSL	SPV	Public	Y	N	Y
37	Jamshedpur	UA	10 to 20 L	Jharkhand	13,37,131	JNAC	Municipal Corporation	NCC	Y	N	Y
38	Kollam	UA	10 to 20 L	Kerala	11,10,005			Private	N	N	Y
39	Faridabad	City	10 to 20 L	Haryana	14,04,653	HR	State Undertaking	Public	Y	N	Y
40	Srinagar	UA	10 to 20 L	Jammu & Kashmir	12,73,312	JKRTC	State Undertaking	Public	Y	N	Y
41	Raipur	UA	10 to 20 L	Chhattisgarh	11,22,555	RUPTS	SPV	GCC; NCC	Y	N	Y
42	Aurangabad	UA	10 to 20 L	Maharashtra	11,93,167	ASCDSCL	SPV	NCC	Y	N	Y
43	Jabalpur	UA	10 to 20 L	Madhya Pradesh	12,67,564	JCTSL	SPV	NCC	Y	N	Y
44	Asansol	UA	10 to 20 L	West Bengal	12,43,008			Private	Y	N	Y
45	Prayagraj	UA	10 to 20 L	Uttar Pradesh	12,16,719			Public	Y	N	Y
46	Jodhpur	UA	10 to 20 L	Rajasthan	11,37,815	JBSL	SPV	NCC	Y	N	Y
47	Ranchi	UA	10 to 20 L	Jharkhand	11,26,741	RMTL	Municipal Corporation	NCC	Y	N	Y
48	Amritsar	UA	10 to 20 L	Punjab	11,83,705	AMC	Municipal Corporation	NCC	Y	N	Y
49	Dhanbad	UA	10 to 20 L	Jharkhand	11,95,298	DMC	Municipal Corporation	NCC	Y	N	Y
50	Gwalior	UA	10 to 20 L	Madhya Pradesh	11,01,981	GCTSL	SPV	GCC	Y	N	Y

Status of bus operations in the million plus cities (3/5)

S No	Name: UA/City	UA/City	City Size	State	Population (2011)	Authority	Authority Type	Operation Model (GCC/ NCC/ Public/ Private)	MoEFCC	MoRTH	MoHUA
51	Vasai-Virar	City	10 to 20 L	Maharashtra	12,21,233			NCC	Y	N	Y
52	Kota	City	10 to 20 L	Rajasthan	10,01,365	KBSL	SPV	NCC	Y	N	Y
53	Kalyan-Dombivali	City	10 to 20 L	Maharashtra	12,47,327			Public	N	N	Y
54	Durg-Bhillai Nagar	UA	10 to 20 L	Chhattisgarh	10,64,077			NCC	Y	N	Y
55	Chandigarh	UA	10 to 20 L	Chandigarh	10,26,459	CTU	State Undertaking	Public	Y	N	Y
56	Tiruchirappalli	UA	10 to 20 L	Tamil Nadu	10,21,717			Public	Y	N	Y
57	Tiruppur	UA	05 to 10 L	Tamil Nadu	9,62,982				N	N	Y
58	Mira Bhayander (MC)*	City	05 to 10 L	Maharashtra	8,14,655				N	N	Y
59	Bareilly	UA	05 to 10 L	Uttar Pradesh	9,79,933				Y	N	Y
60	Mysore	UA	05 to 10 L	Karnataka	9,83,893				N	N	Y
61	Aligarh	UA	05 to 10 L	Uttar Pradesh	9,09,559				N	N	Y
62	Guwahati	UA	05 to 10 L	Assam	9,68,549				Y	N	Y
63	Moradabad	City	05 to 10 L	Uttar Pradesh	8,89,810				Y	N	Y
64	Hubli-Dharwad	City	05 to 10 L	Karnataka	9,43,857				Y	N	Y
65	Bhubaneswar	UA	05 to 10 L	Orissa	8,81,988				Y	N	Y
66	Salem	UA	05 to 10 L	Tamil Nadu	9,19,150				N	N	Y
67	Solapur	City	05 to 10 L	Maharashtra	9,51,118				Y	N	Y
68	Jalandhar	UA	05 to 10 L	Punjab	8,73,725				Y	N	Y
69	Gurgaon	UA	05 to 10 L	Haryana	9,01,968				N	N	Y
70	Saharanpur	City	05 to 10 L	Uttar Pradesh	7,03,345				N	N	Y
71	Warangal	UA	05 to 10 L	Telangana	7,59,594				N	N	Y
72	Siliguri	UA	05 to 10 L	West Bengal	7,01,489				N	N	Y
73	Dehradun	UA	05 to 10 L	Uttarakhand	7,14,223				Y	N	Y
74	Bhiwandi	UA	05 to 10 L	Maharashtra	7,37,411				N	N	Y
75	Guntur	UA	05 to 10 L	Andhra Pradesh	6,73,952				Y	N	Y

Status of bus operations in the million plus cities (4/5)

S No	Name: UA/City	UA/City	City Size	State	Population (2011)	Authority	Authority Type	Operation Model (GCC/ NCC/ Public/ Private)	MoEFCC	MoRTH	MoHUA
76	Puducherry	UA	05 to 10 L	Puducherry	6,54,392				N	N	Y
77	Gorakhpur	UA	05 to 10 L	Uttar Pradesh	6,92,519				Y	N	Y
78	Bikaner	City	05 to 10 L	Rajasthan	6,47,804				N	N	Y
79	Firozabad	City	05 to 10 L	Uttar Pradesh	6,03,797				Y	N	Y
80	Ulhasnagar (MC)*	City	05 to 10 L	Maharashtra	5,06,098				Y	N	Y
81	Amravati	City	05 to 10 L	Maharashtra	6,46,801				N	N	Y
82	Cuttack	UA	05 to 10 L	Orissa	6,58,986				Y	N	Y
83	Jammu	UA	05 to 10 L	Jammu & Kashmir	6,51,826				Y	N	Y
84	Noida	CT	05 to 10 L	Uttar Pradesh	6,42,381				Y	N	Y
85	Belgaum	UA	05 to 10 L	Karnataka	6,10,189				N	N	Y
86	Mangalore	UA	05 to 10 L	Karnataka	6,19,664				N	N	Y
87	Nellore	UA	05 to 10 L	Andhra Pradesh	5,64,148				Y	N	Y
88	Bhavnagar	UA	05 to 10 L	Gujarat	6,06,282				N	N	Y
89	Malegaon	UA	05 to 10 L	Maharashtra	5,76,425				N	N	Y
90	Durgapur	UA	05 to 10 L	West Bengal	5,81,409				Y	N	Y
91	Jamnagar	UA	05 to 10 L	Gujarat	6,00,411				N	N	Y
92	Nanded - Waghala	City	05 to 10 L	Maharashtra	5,50,564				N	N	Y
93	Gulbarga	UA	05 to 10 L	Karnataka	5,41,617				Y	N	Y
94	Bokaro Steel City	UA	05 to 10 L	Jharkhand	5,63,417				N	N	Y
95	Jhansi	UA	05 to 10 L	Uttar Pradesh	5,49,391				Y	N	Y
96	Kolhapur	UA	05 to 10 L	Maharashtra	5,61,841				Y	N	Y
97	Raurkela	UA	05 to 10 L	Orissa	5,52,970				Y	N	Y
98	Ajmer	UA	05 to 10 L	Rajasthan	5,51,360				N	N	Y
99	Erode	UA	05 to 10 L	Tamil Nadu	5,21,776				N	N	Y
100	Ujjain	City	05 to 10 L	Madhya Pradesh	5,15,215				Y	N	Y

Status of bus operations in the million plus cities (5/5)

S No	Name: UA/City	UA/City	City Size	State	Population (2011)	Authority	Authority Type	Operation Model (GCC/ NCC/ Public/ Private)	MoEFCC	MoRTH	MoHUA
101	Sangali	UA	05 to 10 L	Maharashtra	5,13,862				N	N	Y
102	Kurnool	UA	Spl. Cities	Andhra Pradesh	4,78,124				Y	N	Y
103	Imphal	UA	Spl. Cities	Manipur	4,14,288				N	N	Y
104	Agartala	City	Spl. Cities	Tripura	3,99,688				N	N	Y
105	Shillong	UA	Spl. Cities	Meghalaya	3,54,325				N	N	Y
106	Gandhinagar*	Notified Area	Spl. Cities	Gujarat	2,92,167				N	N	Y
107	Aizawl	City	Spl. Cities	Mizoram	2,91,822				N	N	Y
108	Kohima	City	Spl. Cities	Nagaland	2,67,988				Y	N	Y
109	Daman	City	Spl. Cities	Dadara & Nagar Haveli, Daman and Diu	1,91,173				N	N	Y
110	Gangtok	City	Spl. Cities	Sikkim	2,19,450				N	N	Y
111	Shimla	UA	Spl. Cities	Himachal Pradesh	1,71,817				N	N	Y
112	Panaji	UA	Spl. Cities	Goa	1,14,405				N	N	Y
113	Leh	City	Spl. Cities	Ladakh UT	1,33,487				N	N	Y
114	Amravati	City	Spl. Cities	Andhra Pradesh	1,03,000				N	N	Y
115	Port Blair	City	Spl. Cities	Andaman & Nicobar Islands	1,00,608				N	N	Y
116	Itanagar	City	Spl. Cities	Arunachal Pradesh	59,490				N	N	Y
117	Kavaratti	City	Spl. Cities	Lakshwadweep	11,210				N	N	Y

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National Clean Air Programme (2019)

Action Plan by Ministry of Road Transport & Highways

July 2022

सत्यमेव जयते

सड़क परिवहन और राजमार्ग मंत्रालय

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

भारत सरकार Government of India

(आईएसओ 9001:2008 प्रमाणित मंत्रालय) (An ISO 9001:2008 Certified Ministry)

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Contents

- Action Plan by MoRTH in NCAP
  - Phasing out older vehicular population through the vehicle scrapping policy.
  - Decongestion of cities by diverting commercial traffic outside the city, in the form of constructing bypass, ring roads, lane expansion, flyovers, etc.
  - Use of Construction and Demolition (C&D) waste for road laying and construction of paver blocks and other construction materials.



Action Plan by MoRTH in NCAP



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MoRTH has envisioned macro-level action plans for implementation of key initiatives in the transport sector for reduction of particulate matter in affected cities.

Vision of MoRTH:

MoRTH's focus has been primarily on creating regulatory frameworks to promote initiatives related to transition to cleaner fuels, improvement in vehicles, improving public transportation and reducing traffic congestion, at a Pan-India level.

Regulatory Frameworks to reduce air pollution by MoRTH as on date



- Improving performance and efficiency of vehicles by regulating & enforcing emission standards –
  - **Implementing BS VI emission standards (April 2020)**
  - As compared to BS IV vehicles, there is a reduction in NOx emissions from diesel vehicles by up to **68%** and from gasoline vehicles by up to **25%**. Also, the emission of particulate matter is restricted to **4.5 mg/km** for both diesel and gasoline vehicles.
  - **Notified Corporate Average Fuel Efficiency (CAFE) norms (August 2017)**
  - The CO2 emission target for **Phase I (2017-2022)** is set at **130 gm/km** and for **Phase II (1st April 2022 onwards)**, it is planned to be **113 gm/km.**
- Enabling adoption of alternate fuels, blended fuels, cleaner technologies, etc. to reduce vehicular pollution
  - **Notified standards for 18% blend of Hydrogen with CNG (HCNG) (September 2020)**
  - **70%** reduction in COx emissions, **15%** reduction in total hydrocarbon,
  - **4-5%** improvement in fuel economy.



To achieve the objectives of NCAP, MoRTH has envisioned a comprehensive approach to address the sources of emissions in a holistic manner.

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Regulatory Frameworks to reduce air pollution by MoRTH as on date (contd.)

- Enabling adoption of alternate fuels, blended fuels, cleaner technologies, etc. to reduce vehicular pollution
  - **Creating enabling framework to increase the use of alternate sustainable pollution-free flex fuel**
  - India has set targets to achieve **20% ethanol blending by 2025**, resulting in **30% less COx emissions** when used in a 4-wheeler vehicle.
  - MoRTH has notified various levels of ethanol blends (E10/E12/E15/E20/E85/E100)
  - AIS-171 indicating safety requirements for type approval of Anhydrous Ethanol & Ethanol Blended Motor Gasoline (EBMG) Vehicles (for Blends ≥ 20 %)
  - **Formulated standards to enable manufacturing and adoption of Electric Vehicles (EVs)**
  - AIS standards for aspects related to safety, range, power, CMVR type approval, etc. for electric vehicles.



- **MoRTH issued GSR notification 575(E) dated August 2021**, for Electronic Monitoring and Enforcement of Road safety, at high density corridors and critical junctions in major cities with more than a million population, including **132 non-attainment cities under NCAP**.

Initiatives of MoRTH under NCAP

1. Phasing out older vehicular population through the vehicle scrapping policy.

2. Decongestion of cities by diverting commercial traffic outside the city, in the form of constructing bypass, ring roads, lane expansion, flyovers, etc.

3. Use of Construction and Demolition (C&D) waste for road laying and construction of paver blocks and other construction materials.

Phasing out older vehicles – Priority implementation of Scrapping Policy

Vision of MoRTH:

- The Voluntary Vehicle-Fleet Modernization Program (V-VMP) or "Vehicle Scrapping Policy" is primarily aimed at creating an eco-system for phasing out of unfit and polluting vehicles in an eco-friendly manner.

Sl. No.	Scrapping Policy Implementation	To be effective from
1	G.S.R. 652 (E) dated 23.09.2021 regarding rules for recognition, regulation and control of automated testing stations	**25 Sep 2021**
2	G.S.R. 653 (E) dated 23.09.2021 regarding registration and functions of vehicle scrapping facility rules, 2021	
3	G.S.R. 714 (E) dated 04.10.2021 regarding upward revision of registration, fitness certificate and fitness testing fee on old vehicles (≥ 15 years)	**01 April 2022**
4	G.S.R. 720 (E) dated 05.10.2021 regarding concession in motor vehicle tax for vehicles bought against "certificate of deposit"	
5	Mandatory automated fitness testing for heavy commercial vehicles from 1st April 2023 and for medium and light commercial vehicles from 1st June 2024	**01 April 2023**



Registered Vehicle Scrapping Facility (RVSF)

- Environment friendly & safe scrapping of vehicles as per CPCB & SPCB guidelines.
- Access to NCRB for vehicle verification & integration with VAHAN for vehicle de-registration



Automated Testing Stations (ATS)

- ATS to automate testing of vehicles and improve transparency, vehicle finally rendered unfit by ATS to be scrapped.
- Linkage with RTOs, online portal for booking test slots, results publication and appeal for re-test.

14 **State Investor Summits conducted**

70 **RVSFs required over next 5 years**

** Status as on date.*

Phasing out older vehicles – Priority implementation of Vehicle Scrapping Policy

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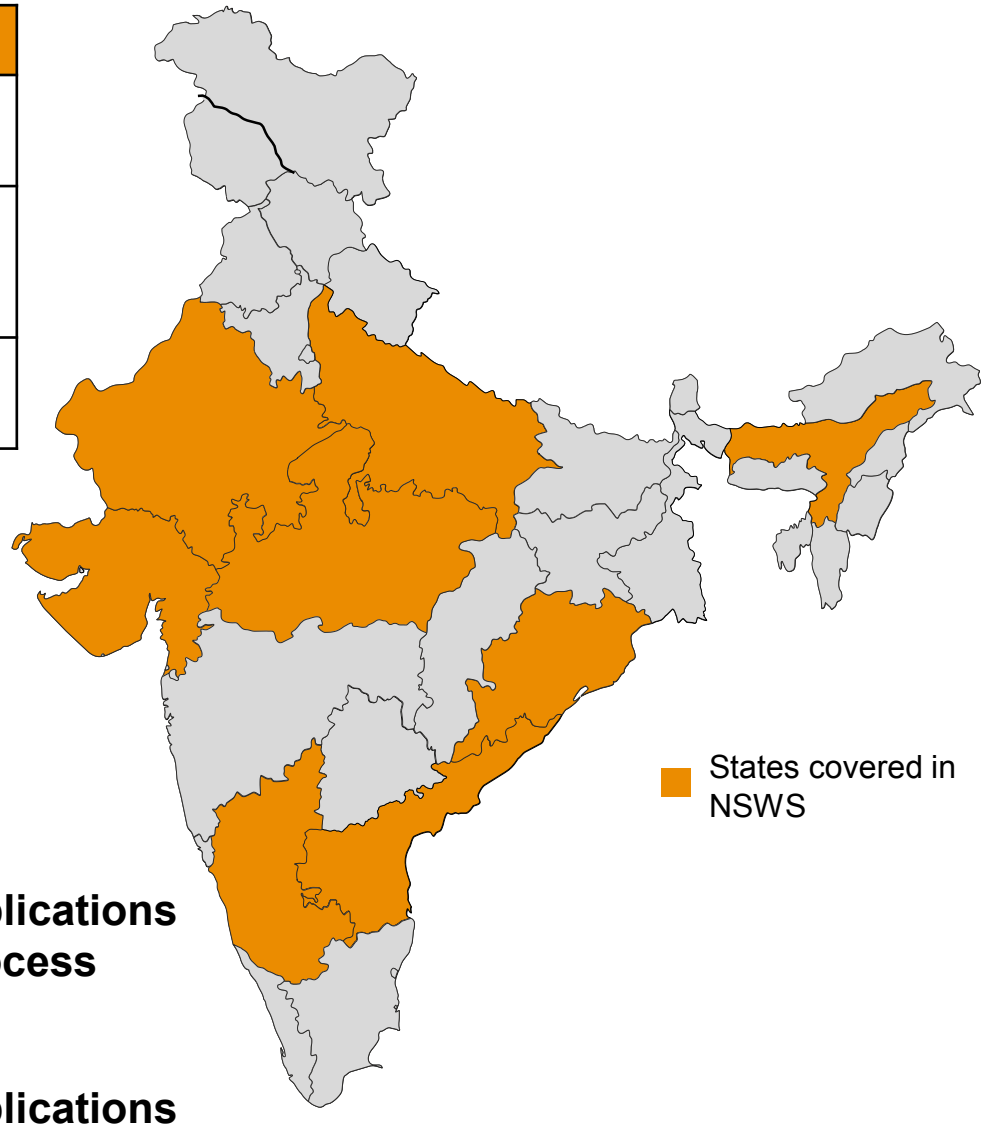
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RVSFs operational under Vehicle Scrapping Policy

Sl. No.	Private Entity / Owner	City	State / Union Territory
1	CMR Kataria	Kheda	Gujarat
2	Cero	Kheda	
3	Maruti Suzuki Toyotsu India (MSTI)	Noida	Uttar Pradesh
4	Cero	Greater Noida	
5	Abhishek Group	Fatehpur	Haryana
6	India Motors	Near Gurugram	

Integration of States in NSWS Portal

Sl. No.	State / Union Territory	Integration with NSWS
1	Gujarat	Live for ATS and RVSF
2	Uttar Pradesh	Live for RVSF
3	Karnataka	Live for ATS and RVSF
4	Madhya Pradesh	Live for ATS and RVSF
5	Odisha	Live for ATS and RVSF
6	Assam	Live for ATS and RVSF
7	Rajasthan	Live for ATS and RVSF
8	Chandigarh	Live for ATS and RVSF
9	Andhra Pradesh	Live for ATS and RVSF



83 **RVSF applications under process**

26 **RVSF applications approved**

** Status as on date.*

Decongestion of urban traffic – Construction of bypass, ring roads, lane expansion, flyovers, etc.

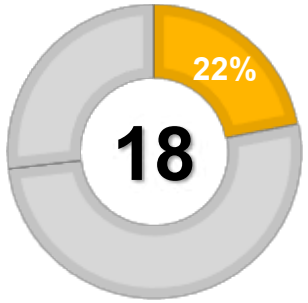
Vision of MoRTH:

- MoRTH has prepared a list of **191** congestion points across cities, where suitable roadwork interventions are being undertaken under the **Bharatmala Pariyojana**.
- **82** of these congestion points, have been identified within **61** non-attainment cities, which are intended to reduce congestion within these cities.
- Action plans under purview of **NHAI**, **NHIDCL** and **state PWDs**.

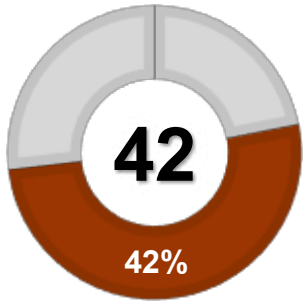
19 **States and Union Territories covered**

61 **Non-attainment Cities covered under the initiative**

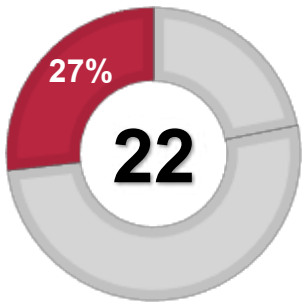
82 **Congestion points being addressed within the non-attainment cities**



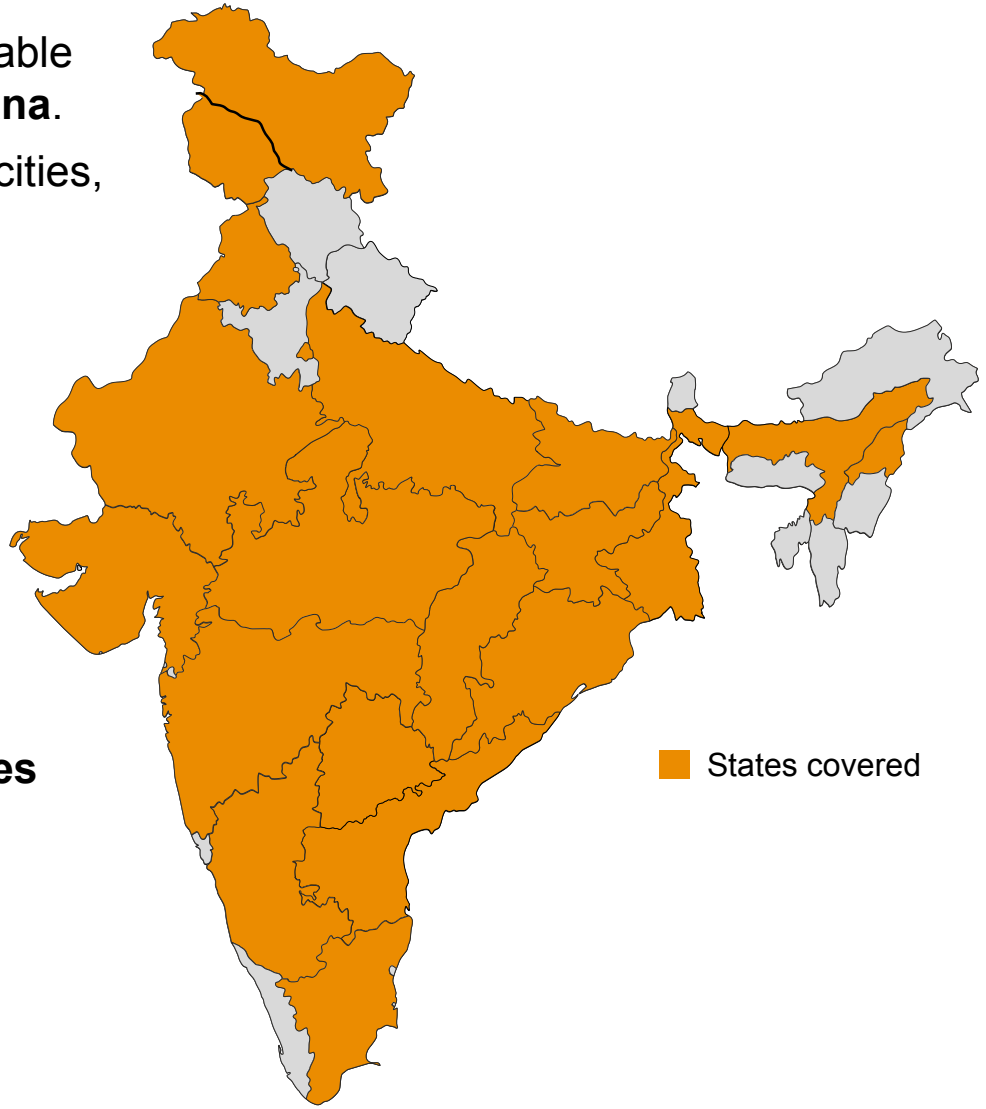
Completed Projects



Under construction



At DPR Stage



** Status as on March 2022*

Use of Construction and Demolition (C&D) waste for road laying and construction of paver blocks and other construction materials

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Vision of MoRTH:

- The principal sources for generation of construction and demolition waste are **building construction/ renovation/ demolition sites**.
- However, authentic data is not available about the quantum of C&D waste generation in India.
- MoRTH envisions to deploy C&D waste effectively in **road construction** and related activities in the Roadways sector in India following the timeframe of **2020 – 2025.**

Guidelines Document

IRC: 121-2017

(Guidelines for Use of Construction and Demolition Waste in Road Sector)

Initiatives taken by MoRTH:

- C&D waste can be used in **National Highways** projects, provided relevant specification requirements are met, as per the **"Specifications for road and bridge works"** of MoRTH.
- Executing Agencies (like State PWD, NHAI, NHIDCL, BRO etc.) will ascertain the availability of C&D waste from the Municipal Corporations / Municipalities and its suitability for use on NH works, either alone or blended with natural mineral aggregates.
- Contractors are being insisted upon to use C&D waste in all the NH projects to be taken up in the years **2020 to 2025** as per the stipulation of **IRC 121:2017**, subject to the provision that C&D recycled waste is made available by these cities / Municipal Corporation, and it meets all the necessary technical requirements.
- RFPs for new works are being suitably modified to use C&D waste for NH projects.

6434

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Thank you

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Presentation on Improvement of Air Quality in 132 non attainment-cities

MoP&NG








Improvement of Air Quality in 132 non attainment cities

- In order to improve air quality, Government of India has been encouraging use of Natural gas in industry, vehicles and as a cooking fuel.

- Further, Government has also been promoting bio-fuels like ethanol under the Bioethanol policy 2018 and Ethanol blended petrol programme, biodiesel, Compressed biogas (CBG) under the SATAT policy etc.

- Government has also launched PMUY (Pradhan Mantri Ujjwala Yojna) in 2016 for providing clean cooking fuel to the households.

- Further, Government is also promoting electric vehicles.

- Existing CGD entities have capex plan of Rs 12,712 Crs for the FY 2022-23 and of Rs 11,780 Crs for the FY 2023-24 for development of CGD infrastructure in their the GAs of 105 cities authorized by PNGRB earlier.

Current Status of 132 Cities- CGD Infrastructure

- 128 Cities have already been authorized by PNGRB/Govt. of India for development of CGD network.

- Out of the 128 cities, 23 cites have been authorized by PNGRB in the recently concluded 11/11A CGD bidding round.

- 4 cities (Dimapur, Kohima, Srinagar & Byrnihat) will be offered for development of CGD network subject to demand and feasibility.

6438

105 cities already by PNGRB earlier

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- Out of the 105 cities authorized by PNGRB earlier, CGD activity has already commenced in 93 cities.
- In the balance 12 cities, upstream natural gas pipeline is still in progress.
- Till such time, CGD entities are making efforts to commence CGD activities through cascade/LCNG.

Status of CGD, SATAT, PMUY and EV charging

CGD Infrastructure Status as on 30.06.2022 (in 93 cities)			
PNG Connections	**CNG Stations**	**Industrial Connections**	**Commercial Connections**
67.31 Lakhs	2,120	6,765	25,918

CBG Status	Number of Plants (Cities)	CBG Production capacity (TPD)
CBG Plants Operational	18 (14 Cities)	86.1
CBG Plants Planned	21 (13 Cities)	171.56

PMUY (Connections)	EV Stations
2 Cr	1,289

Details

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Support Solicited from Government

- Adoption of Draft CGD policy launched in CGD conclave dated 23.01.2020
- Single Window Permission system to CGD entity for laying of Gas pipelines/CNG Stations
- Compulsory conversion of Public Transport/ Taxi/ Autos to run only on CNG.
- Use of alternate polluting Fuel Like Furnace Oil,Pet Coke etc
- Allocation of Land/Plot for opening additional CNG Stations either at nominal rates or on long-term lease basis.
- Rationalization of taxes such as VAT, State Taxes etc. so as to make CNG prices at par among Cities.
- Continuation of Central financial Assistance from MNRE
- Market Development Assistance on sale of FOM, Fixing of benchmark price and mandatory offtake of FOM by fertilizer companies.
- Extension activities on Bio-manure (FOM/LFOM) by Dept. of Agriculture / Agricultural Universities .
- Establishment of Biomass supply chain at a reasonable price on long term basis.
- Resolving issue of double taxation on CBG blended with CNG.
- Promotion of CNG/ CBG vehicles as well as tractors.

Support required from State Pollution Control Board

- State Pollution Control Board (SPCBs) may consider to come out with the notification of List of Approved Fuel and adequate Enforcement to be implemented
- SPCBs could incentivize Industrial Units to switch over to PNG supply in line with the DPCC.
- Complete ban on diesel sets (and not just during winters).
- To complete last mile connectivity in expeditious manner, PNG work (digging activities) may be allowed even during NGT Ban/other restrictions like monsoons, etc.

THANK YOU

List of 132 Cities

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Anantapur	Nagaon	Vadodara	Gulburga	Jalna	Kohima	Ludhiana	Agra	Meerut	Madurai
Chitoor	Nalbari	Rajkot	Hubli-Dharwad	Kolhapur	Angul	NayaNangal	Allahabad	Varanasi	Faridabad
Eluru	Sibsagar	Baddi	Bhopal	Latur	Balasore	Patiala	Anpara	Gorakhpur	Jamshedpur
Guntur	Silcher	Damtal	Dewas	Mumbai	Bhubneshwar	Alwar	Bareily	Dehradun	Ranchi
Kadapa	Gaya	Kala Amb	Gwalior	Nagpur	Cuttack	Jaipur	Firozabad	Kashipur	Jabalpur
Kurnool	Muzzaffarpur	Nalagarh	Indore	Nashik	Kalinga Nagar	Jodhpur	Gajraula	Rishikesh	Vasai Virar
Nellore	Patna	Paonta Sahib	Sagar	Navi Mumbai	Rourkela	Kota	Ghaziabad	Asansol	
Ongole	Chandigarh	Parwanoo	Ujjain	Pune	Talcher	Udaipur	Jhansi	Barrackpore	
Rajahmundry	Durg Bhillainagar	Sunder Nagar	Akola	Sangli	Amritsar	Trichy	Kanpur	Durgapur	
Srikakulam	Korba	Jammu	Amravati	Solapur	Dera Baba Nanak	Tuticorin	Khurja	Haldia	
Vijaywada	Raipur	Srinagar	Aurangabad	Thane	DeraBassi	Hyderabad	Lucknow	Howrah	
Vishakhapatnam	Delhi	Dhanbad	Badlapur	Ulhasnagar	Gobindgarh	Nalgonda	Moradabad	Kolkata	
Vizianagaram	Ahmedabad	Bangalore	Chandrapur	Byrnihat	Jalandhar	Patencheru	Noida	Raniganj	
Guwahati	Surat	Devangere	Jalgaon	Dimapur	Khanna	Sangareddy	Raebareli	Chennai	

S.No	City	State	Remarks
1	Nagaon	Assam	11th Round
2	Nalbari	Assam	11th Round
3	Damtal	Himanchal Pradesh	11th Round
4	Akola	Maharashtra	11th Round
5	Amravati	Maharashtra	11th Round
6	Guntur	Andhra Pradesh	11th Round
7	Kurnool	Andhra Pradesh	11th Round
8	Ongole	Andhra Pradesh	11th Round
9	Durg Bhillainagar	Chhattisgarh	11th Round
10	Raipur	Chhattisgarh	11th round
11	Sunder Nagar	Himanchal Pradesh	11th Round
12	Jammu	J&K	11th Round
13	Sagar	Madhya Pradesh	11th Round
14	Chandrapur	Maharashtra	11th Round
15	Jalgaon	Maharashtra	11th Round
16	Jalna	Maharashtra	11th Round
17	Nagpur	Maharashtra	11th Round
18	Trichi	Tamil Nadu	11th Round
19	Tuticorin	Tamil Nadu	11th Round
20	Gajraula	Uttar Pradesh	11th Round
21	Haldia	West Bengal	11th Round
22	Madurai	Tamil Nadu	11th Round
23	Jabalpur	Madhya Pradesh	11th Round



		CBG Projects in NCAP Cities				PMUY	CGD Infra		EV Stations
						1018			6445
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
1	Anantapur					25,970	11	1,554	11
2	Chitoor					6,111	5	175	1
3	Eluru					0	2	104	3
4	Guntur					9,696	0		15
5	Kadapa	1	3			32,594	7	1,806	27
6	Kurnool					48,944	0		2
7	Nellore					32,128	10	508	21
8	Ongole					0	0		0
9	Rajahmundry					0	3	445	1

6446		CBG Projects in NCAP Cities 1019				PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
10	Srikakulam					82,362	0	0	3
11	Vijaywada					0	34	48,658	25
12	Vishakhapatnam	1	2			25,985	9	0	2
13	Vizianagaram					1,17,888	0	0	2
14	Guwahati					0	0	0	19
15	Nagaon					3,23,991	0	0	2
16	Nalbari					1,80,821	0	0	0
17	Sibsagar					92,854	0	5,142	0
18	Silcher					0	0	413	3

		CBG Projects in NCAP Cities 1020				PMUY	CGD Infra		EV Stations 6447
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
19	Gaya					3,84,162	8	0	1
20	Muzzaffarpur					5,05,993	3	0	8
21	Patna					2,76,653	28	50,431	7
22	Chandigarh					92	8	22,871	14
23	Durg Bhillainagar					0	0	0	3
24	Korba					1,52,535	0	0	2
25	Raipur					1,46,742	0	0	36
26	Delhi			3	15	1,753	457	12,94,279	75
27	Ahmedabad					1,69,529	78	4,78,940	42

6448		CBG Projects in NCAP Cities			1021	PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
28	Surat	2	4.3			88,820	37	5,69,819	15
29	Vadodara	1	2	1	3	85,556	34	2,03,025	6
30	Rajkot					1,32,324	16	2,32,131	38
31	Baddi					0	1	0	0
32	Damtal					0	0	0	0
33	Kala Amb					0	0	0	0
34	Nalagarh					0	1	0	0
35	Paonta Sahib					0	1	0	0
36	Parwanoo					0	0	0	0

		CBG Projects in NCAP Cities 1022				PMUY	CGD Infra		EV Stations 6449
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
37	Sunder Nagar					0	0	0	0
38	Jammu					75,210	0	0	5
39	Srinagar					96,456	0	0	1
40	Dhanbad					2,30,770	8	1,11,58	0
41	Bangalore			1	10	27,026	69	2,28,566	69
42	Devangere					1,32,617	3	220	0
43	Gulburga					2,21,557	7	1,194	1
44	Hubli-Dharwad					0	6	16,462	2
45	Bhopal					1,00,593	24	15,843	37

6450		CBG Projects in NCAP Cities			1023	PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
46	Dewas					1,17,100	3	17,062	0
47	Gwalior					1,28,705	25	38,709	3
48	Indore	2	20.4			71,199	58	79,762	19
49	Ujjain	1	2			3,32,011			3
50	Sagar					1,39,801	0	0	2
51	Akola					1,19,709	0	0	0
52	Amravati					1,46,172	0	0	0
53	Aurangabad			1	10	1,52,317	5	4,083	13
54	Badlapur					0	5	45,633	0

		CBG Projects in NCAP Cities 1024				PMUY	CGD Infra		EV Stations 6451
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
55	Chandrapur					1,22,817	0	0	0
56	Jalgaon					2,50,528	0		3
57	Jalna					99,421	0		1
58	Kolhapur	1	6			2,00,804	14	19,647	3
59	Latur					1,32,931	3	470	2
60	Mumbai					2,146	146	10,54,448	12
61	Nagpur			1	3.36	1,09,766	0	0	16
62	Nashik					2,33,888	48	1,05,051	7
63	Navi Mumbai					0	31	1,51,445	18

6452		CBG Projects in NCAP Cities			1025	PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
64	Pune	1	14	5	50	1,49,723	100	4,10,025	19
65	Sangli	2	12	1	2	1,12,824	1	14,400	7
66	Solapur	1	7			1,55,512	6	3	10
67	Thane					47,219	23	1,87,820	3
68	Ulhasnagar					0	2		0
69	Byrnihat					0	0		0
70	Dimapur					6,548	0		4
71	Kohima					8,377	0		1
72	Angul					1,59,303	0	250	9

		CBG Projects in NCAP Cities 1026				PMUY	CGD Infra		EV Stations 6453
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
73	Balasore					2,76,735	7	0	0
74	Bhubneshwar					0	19	37,735	22
75	Cuttack					2,73,385	11	16,446	1
76	Kalinga Nagar					0	0	0	0
77	Rourkela					0	9	7,339	1
78	Talcher					0	0	0	0
79	Amritsar					96,604	14	14,621	7
80	Dera Baba Nanak					0	1	0	0
81	DeraBassi					0	2	0	1

6454		CBG Projects in NCAP Cities			1027	PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
82	Gobindgarh					0	8	1,851	0
83	Jalandhar					71,022	3	0	12
84	Khanna					0	2	46	0
85	Ludhiana	1	5			79,594	3	0	13
86	NayaNangal					0	2	1,600	0
87	Patiala					96,056	5	0	2
88	Alwar					3,24,021	6	0	3
89	Jaipur					3,34,792	23	0	45
90	Jodhpur					2,94,905	19	12,227	35

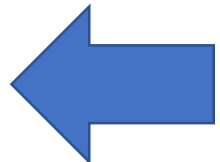
		CBG Projects in NCAP Cities 1028				PMUY	CGD Infra		EV Stations 6455
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
91	Kota					92,864	9	18,903	23
92	Udaipur					3,77,143	15	0	32
93	Trichy					1,32,641	0	0	12
94	Tuticorin					95,590	0	0	6
95	Hyderabad	2	4			1,258	88	1,60,234	90
96	Nalgonda					70,598	6	2,100	5
97	Patencheru					0	9	0	0
98	Sangareddy					49,423			4
99	Agra					2,88,575	29	93,459	15

6456		CBG Projects in NCAP Cities		1029		PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
100	Allahabad					5,49,149	9	13,306	10
101	Anpara					0	0	0	0
102	Bareily					3,91,624	19	49,334	9
103	Firozabad					2,06,091	36	19,178	0
104	Gajraula					0	0	0	0
105	Ghaziabad	1	2.4			63,589	62	2,86,748	3
106	Jhansi					2,06,079	8	11,758	3
107	Kanpur			1	2	1,68,718	47	1,14,898	27
108	Khurja					0	7	12,242	0

		CBG Projects in NCAP Cities 1030				PMUY	CGD Infra		EV 6457 Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
109	Lucknow					2,23,365	43	64,336	18
110	Moradabad					2,64,191	7	14,745	5
111	Noida					0	20	1,75,253	2
112	Raebareli					2,63,103	17	0	0
113	Meerut			2	7	1,73,546	19	53,101	6
114	Varanasi	1	2			2,287,29	29	55,841	18
115	Gorakhpur			1	28	2,73,988	11	198	15
116	Dehradun					49,397	13	26,060	17
117	Kashipur					0	9	12,401	0

6458		CBG Projects in NCAP Cities		1031		PMUY	CGD Infra		EV Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
118	Rishikesh					0	0	0	3
119	Asansol					0	4	0	5
120	Barrackpore					0	0	0	0
121	Durgapur					0	9	0	17
122	Haldia					0	0	0	0
123	Howrah					2,40,320	0	0	0
124	Kolkata					38,635	7	0	22
125	Raniganj					0	2	0	0
126	Chennai			2	11.2	29,424	41	0	41

		CBG Projects in NCAP Cities 1032				PMUY	CGD Infra		EV 6459 Stations
S.NO.	City Name	Existing plants		Upcoming plants		No of Connections	CNG Stations	PNG Connections	Nos
		No.	Capacity (TPD)	No.	Capacity (TPD)				
127	Madurai					1,42,117	0	0	18
128	Faridabad					16,314	28	75,935	5
129	Jamshedpur					0	13	22,357	0
130	Ranchi			1	5	1,74,807	21	35,550	10
131	Jabalpur					1,75,202	0	0	52
132	Vasai Virar			1	25	0	9	8,530	0
	Total	**18**	**86.1**	**21**	**171.56**	**1,36,40,147**	**2,120**	**67,30,884**	**1289**



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NAGAR VAN/VATIKA YOJANA (NVY)

Cost – Rs. 895.00 Crore

Duration – 5 years (2020-21 to 2024-2025)

Objectives

- Developing **400 Nagar Vans** and **200 Nagar Vatikas** across the country in cities having Municipal Corporation/Municipal Council/Municipalities/ULBs

- Creating green space in an urban set up

- Contributing to environmental improvement of cities by pollution mitigation, providing cleaner air, noise reduction, water harvesting and reduction of heat islands effect

- Helping cities become climate resilient

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Scheme Guidelines

- Nagar Vatika – upto 10 ha within city limits
- Nagar Van – 10-50 Ha, within 5 km limit
- Forest/Non forest Public Land
- Municipalities/ULBs can be Implementing Agencies
- University/NGO/ULB on their land

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Scheme Guidelines

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- One time grant of Rs 4 lakhs/ha – upto maximum Rs. 2 Cr
- Convergence mode with CSO/NGO/Industries
- Proposals through State Forest Department
- KML file and Management Plan
- Guidelines available on Ministry's website under Schemes and Programmes section
- https://moef.gov.in/wp-content/uploads/2017/06/Implementation-Guidlines-Nager-Van-Yojana.pdf

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Total 48 Nagar Van/Vatika approved in 20 States of the country

State	Nagar Van/Vatika approved	Nagar Van/Vatika pending
Andhra Pradesh (13)	Kurnool	Nellore
	Anantapur	Vijayawada
	Chitoor	Vishakhapatnam
		Guntur
		Eluru
		Kadapa
		Ongole
		Rajahmundry
		Srikakulam
		Vizianagaram
Assam (05)	Guwahati	Nagaon
		Nalbari
		Sibsagar
		Silchar
Bihar (03)	Gaya	Patna
	-	Muzaffarpur
Chandigarh (01)	Chandigarh	-
Chhattisgarh (03)	Raipur	Bhilai
	-	Korba
Delhi (01)	-	Delhi

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State	Nagar Van/Vatika approved	Nagar Van/Vatika pending
Gujarat (04)	Surat	Vadodara
	Ahmedabad	-
	Vadodara	-
	Rajkot	-
Himachal Pradesh (7)	-	Baddi
	-	Damtal
	-	Kala Amb
	-	Nalagarh
	-	Paonta Sahib
	-	Parwanoo
	-	Sunder Nagar
Jammu & Kashmir (2)	Jammu	Srinagar
Jharkhand (03)	Dhanbad	Jamshedpur
	Ranchi	-
Karnataka (04)	Bangalore	Devanagere
	Hubli-Dharwad	Gulburga

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State	Nagar Van/Vatika approved	Nagar Van/Vatika pending
Madhya Pradesh (07)	Bhopal	-
	Dewas	-
	Indore	-
	Sagar	-
	Ujjain	-
	Gwalior	-
	Jabalpur	-
Maharashtra (19)	Nagpur	Akola
	Pune	Amravati
	Jalgaon	Aurangabad
	-	Badlapur
	-	Chandrapur
	-	Jalna
	-	Kolhapur
	-	Latur
	-	Mumbai
	-	Nashik
	-	Navi Mumbai
	-	Sangli
	-	Solapur
	-	Ulhasnagar
	-	Thane
	-	Vasai-Virar

1040

6467

State	Nagar Van/Vatika approved	Nagar Van/Vatika pending
Meghalaya (01)	-	Byrnihat
Nagaland (02)	Kohima	Dimapur
Orissa(05)	Bhubaneswar	Talcher
	Cuttack	Kalinga Nagar
	Rourkela	
Punjab (09)	Pathankot	Dera Bassi
	Patiala	Gobindgarh
	-	Jalandhar
	-	Khanna
	-	Ludhiana
	-	Naya Nangal
	-	Amritsar
Rajasthan(05)	Jaipur	Alwar
	Jodhpur	
	Kota	
	Udaipur	

6468

1041

State	Nagar Van/Vatika approved	Nagar Van/Vatika pending
Tamil Nadu(04)	Trichy	Thoothukudi
	Chennai	Madurai
Telangana(04)	Nalgonda	Hyderabad
	Sangareddy	Patancheruvu
	Agra	Allahabad
Uttar Pradesh (17)	Jhansi	Anpara
	Kanpur	Bareily
	Raebareli	Firozabad
	Varanasi	Gajraula
	Gorakhpur	Ghaziabad
	-	Khurja
	-	Lucknow
	-	Moradabad
	-	Noida
	-	Meerut
Uttarakhand (03)	Dehradun	Kashipur
		Rishikesh
West Bengal(07)	Kolkata	Asansol
		Barrackpore
		Durgapur
		Haldia
		Howrah
		Raniganj
Haryana(01)	Faridabad	-
Total (24)	48	84



THANK YOU !!

Annexure VI

Allocation of funds under NCAP for the FY 2022-23

S. No.	States/ UTs	City	1st instalment (60%) (A)	2nd instalment due to the city (40%)	Actual allocated amount of 2nd instalment*[1] (B)	Incentive Amount*[2] (C)	Total amount allocated (A+B+C)
1	Andhra Pradesh	Chitoor	1.03	0.69	0.69	0.09	1.81
2	Andhra Pradesh	Srikakulam	1.09	0.74	-	-	1.09
3	Andhra Pradesh	Ongole	1.41	0.95	0.95	0.16	2.53
4	Andhra Pradesh	Eluru	1.82	1.22	-	-	1.82
5	Andhra Pradesh	Vizianagaram	1.84	1.24	-	-	1.84
6	Andhra Pradesh	Kadapa	1.84	1.24	-	-	1.84
7	Andhra Pradesh	Anantapur	2.32	1.56	1.56	0.64	4.52
8	Andhra Pradesh	Rajahmundry	2.51	1.69	-	-	2.51
9	Andhra Pradesh	Kurnool	3.03	2.03	-	-	3.03
10	Andhra Pradesh	Nellore	4.28	2.87	2.87	1.15	8.30
11	Andhra Pradesh	Guntur	4.35	2.92	-	-	4.35
12	Assam	Nalbari	0.50	0.16	-	-	0.50
13	Assam	Sibsagar	0.50	0.21	0.21	-	0.71
14	Assam	Silchar	0.50	0.59	-	-	0.50
15	Assam	Nagaon	1.47	0.99	-	-	1.47
16	Assam	Guwahati	11.65	7.83	7.83	0.90	20.38
17	Bihar	Gaya	4.22	2.84	-	-	4.22
18	Bihar	Muzaffarpur	5.56	3.74	-	-	5.56
19	Chandigarh	Chandigarh	10.24	6.88	-	-	10.24
20	Chhattisgarh	Korba	2.16	1.45	-	-	2.16

21	Delhi	Delhi	25.01	16.80	-	-	25.01
22	Himachal Pradesh	Kala Amb	0.50	0.00	-	-	0.50
23	Himachal Pradesh	Damtal	0.50	0.01	-	-	0.50
24	Himachal Pradesh	Parwanoo	0.50	0.04	0.04	-	0.54
25	Himachal Pradesh	Nalagarh	0.50	0.09	0.09	0.04	0.63
26	Himachal Pradesh	Sunder Nagar	0.50	0.13	0.13	0.12	0.74
27	Himachal Pradesh	Paonta Sahib	0.50	0.15	-	-	0.50
28	Himachal Pradesh	Baddi	0.50	0.30	0.08	-	0.58
29	Jammu and Kashmir	Jammu	10.87	7.30	-	-	10.87
30	Jammu and Kashmir	Srinagar	17.68	11.88	11.88	4.40	33.96
31	Karnataka	Devanagere	3.12	2.10	2.10	0.88	6.10
32	Karnataka	Gulburga	4.97	3.34	3.34	-	8.31
33	Karnataka	Hubli-Dharwad	8.19	5.50	5.50	1.38	15.07
34	Madhya Pradesh	Dewas	2.95	1.98	1.98	0.33	5.26
35	Madhya Pradesh	Sagar	3.02	2.03	-	-	3.02
36	Madhya Pradesh	Ujjain	5.18	3.48	-	-	5.18
37	Maharashtra	Jalgaon	2.96	1.99	-	-	2.96
38	Maharashtra	Jalna	3.09	2.07	0.52	-	3.60
39	Maharashtra	Akola	3.27	2.19	2.19	0.09	5.55
40	Maharashtra	Chandrapur	3.29	2.21	-	-	3.29
41	Maharashtra	Latur	3.57	2.40	2.40	1.31	7.27
42	Maharashtra	Sangli	3.82	2.57	2.57	1.02	7.41
43	Maharashtra	Kolhapur	5.72	3.85	3.85	0.79	10.36
44	Maharashtra	Amravati	6.47	4.35	4.35	1.54	12.36

45	Maharashtra	Solapur	9.34	6.28	6.28	4.73	20.35
46	Meghalaya	Byrnihat	0.50	0.00	-	-	0.50
47	Nagaland	Kohima	0.90	0.60	0.60	0.23	1.73
48	Nagaland	Dimapur	1.17	0.79	0.79	0.03	1.99
49	Odisha	Angul	0.50	0.32	-	-	0.50
50	Odisha	Talcher	0.50	0.33	0.33	0.19	1.03
51	Odisha	Kalinga Nagar	0.50	0.39	-	-	0.50
52	Odisha	Balasore	1.41	0.95	0.95	0.19	2.55
53	Odisha	Rourkela	6.90	4.63	1.16	-	8.06
54	Odisha	Cuttack	7.61	5.12	5.12	0.91	13.64
55	Odisha	Bhubneshwar	9.80	6.59	6.59	0.14	16.53
56	Punjab	Dera Bassi	0.50	0.20	-	-	0.50
57	Punjab	Naya Nangal	0.50	0.37	0.37	0.26	1.13
58	Punjab	Gobindgarh	1.19	0.80	0.80	0.07	2.05
59	Punjab	Pathankot/Dera Baba	1.27	0.85	0.85	-	2.12
60	Punjab	Khanna	1.55	1.04	-	-	1.55
61	Punjab	Patiala	4.99	3.35	-	-	4.99
62	Punjab	Jalandhar	11.70	7.86	-	-	11.70
63	Rajasthan	Alwar	4.85	3.26	3.26	0.40	8.51
64	Rajasthan	Udaipur	7.04	4.73	4.73	-	11.78
65	Tamil Nadu	Tuticorin	2.28	1.53	1.53	0.79	4.59
66	Telangana	Sangareddy	0.50	0.47	0.47	-	0.97
67	Telangana	Nalgonda	1.04	0.70	-	-	1.04
68	Uttar Pradesh	Anpara	0.50	0.24	0.24	0.01	0.74

69	Uttar Pradesh	Gajraula	1.32	0.89	0.89	0.29	2.51
70	Uttar Pradesh	Raebareli	3.30	2.22	2.22	0.56	6.07
71	Uttar Pradesh	Khurja	3.83	2.57	2.57	0.79	7.19
72	Uttar Pradesh	Jhansi	5.89	3.96	-	-	5.89
73	Uttar Pradesh	Firozabad	14.11	9.48	9.48	3.85	27.44
74	Uttar Pradesh	Noida	14.84	9.97	7.48	-	22.32
75	Uttar Pradesh	Bareily	19.88	13.36	13.36	0.32	33.56
76	Uttar Pradesh	Gorakhpur	21.43	14.40	14.40	4.73	40.56
77	Uttar Pradesh	Muradabad	25.01	16.80	16.80	6.30	48.11
78	Uttarakhand	Rishikesh	1.56	1.05	1.05	0.16	2.77
79	Uttarakhand	Kashipur	1.75	1.17	0.88	-	2.63
80	Uttarakhand	Dehradun	10.85	7.29	7.29	1.23	19.38
81	West Bengal	Haldia	1.63	1.09	-	-	1.63
82	West Bengal	Durgapur	8.56	5.75	-	-	8.56
			390.00		**165.60**	**41.00**	**596.60**

*[1] The amount of second instalment is calculated on the basis of performance factor of air quality determined by CPCB.

*[2] Incentives are calculated as per guidelines for release and utilisation of funds under NCAP.

Q-16017/41/2019-CPA
Government of India
Ministry of Environment, Forest & Climate Change
(CP Division)
*****

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003

Dated: 23rd September, 2023

Office Memorandum

Subject: Minutes of 6th Meeting of Steering Committee of National Clean Air Programme held on 13th September, 2023 at MoEFCC-reg.

The undersigned is directed to refer Ministry's meeting notice dated 22nd August, 2023 regarding convening of the 6th meeting (hybrid) of National Steering Committee of National Clean Air Programme (NCAP) scheduled to be held on 13th September, 2023.

2. In view of the above, the minutes of 6th meeting of National Steering Committee of National Clean Air Programme (NCAP) held under the chairpersonship of Smt. Leena Nandan, Secretary, MoEFCC on 13th September, 2023 at 11:30 AM at Kaveri Hall, Indira Paryavaran Bhawan, New Delhi are enclosed herewith.

This issues with the approval of the Competent Authority.

Yours sincerely,

NALLAMOLU SUBRAHMANYAM

Digitally signed by NALLAMOLU SUBRAHMANYAM
DN: c=IN, o=MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, 2.5.4.20=29cec06eb2f8a5bd4a30cdf853b6526a4fef86f91db887cc5941681c7f753b0e, ou=MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,CID - 6921654, postalCode=110003, st=Delhi, serialNumber=a062207972e1f488d5efffb849131fa91e3f212d68fd2a718031345fbc0de715, cn=NALLAMOLU SUBRAHMANYAM
Date: 2023.09.23 22:43:43 +05'30'

(N. Subrahmanyam)
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To:

(i) Chairman, Central Pollution Control Board
(ii) Joint Secretary, Ministry of Power
(iii) Joint Secretary, Department of Agriculture Cooperation & Farmers Welfare
(iv) Joint Secretary, Ministry of Housing and Urban Affairs
(v) Joint Secretary, Ministry of Road Transport and Highways
(vi) Joint Secretary, Ministry of Petroleum and Natural Gas
(vii) Joint Secretary, Ministry of Health and Family Welfare
(viii) Joint Secretary, Ministry of Heavy Industries
(ix) Additional Chief Secretary/Principal Secretary/Secretary, Environment Dept., 24 States/UTs covered under NCAP
(x) CMD, CESL

Copy to:

(i) Additional Chief Secretary/Principal Secretary/Secretary, UDD/MAD/Local Self Government Dept., 24 States/UTs covered under NCAP
(ii) Chairman, 24 SPCB/PCCs under NCAP
(iii) Divisional Head, AQM (NCAP), CPCB
(iv) PPS to Secretary, EF&CC/PPS to AS(NPG)
(v) DS(RT)/US(CP)

MINUTES OF 6TH MEETING OF NATIONAL STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME (NCAP)

The 6th meeting of Steering Committee of National Clean Air Programme (NCAP) was convened on **13th September, 2023** at 11:30 hrs under the Chairpersonship of **Smt. Leena Nandan, Secretary, MoEF&CC** in Kaveri Conference Hall, Indira Paryavaran Bhawan, New Delhi. The list of participants of the meeting is enclosed at **Annexure I.**

2. At the outset, **Smt. Leena Nandan, Secretary, MoEF&CC** welcomed all participants and emphasized importance of implementation of National Clean Air Programme (NCAP) for improving air quality in targeted cities**.**

3. **Sh. Naresh Pal Gangwar**, Additional Secretary, MoEF&CC briefed the status of implementation action plans under NCAP by 131 cities/ULBs in 24 Staes/UTs.

4. The following agenda items were discussed:

(i) Agenda Item 01: Confirmation of minutes of 5th Steering Committee held on 29th July, 2022

5th Steering Committee of National Clean Air Programme was held on 29th July, 2023. Minutes of Meeting are placed for confirmation. Minutes of Meeting were circulated to members.

Decision: Minutes of 5th Steering Committee are confirmed.

(ii) Agenda Item 02: Action Taken Report (ATR) on recommendations of 5th Steering Committee held on 29th July, 2022.

Status of action taken report on the recommendations made during 4th Steering Committee Meeting is provided as under:

SN	Recommendation	Responsible agency	Timeline	ATR
1	In-principal approval of Fund allocation for 82 NCAP cities for FY 2022-23	MoEF&CC	--	In-principle approval has been obtained for allocation of Rs.596.60 crore to 82 Non-attainment cities during FY 2022-23. Released: Rs.458.45 crore+ Rs.17.82 crore savings

				Total amount released: Rs.476.27 crore during FY 2022-23.
2	Proposed amendment in Guidelines for release and utilization of funds under NCAP for FY 2022-23 may be taken up separately	MoEF&CC	31st August, 2022	Guidelines amended on 25th August, 2023
3	Submission of utilisation certificates of minimum 75% of the funds in available on 1 April 2022 and transfer of accrued interest on unspent balance of funds released during FY 2021-22, to enable the release of funds for FY 2022-23	ULBs and SPCBs/PCCs	15th August 2022	All 82 ULBs submitted minimum 75% Utilisation certificates based on which funds of FY 2022-23 were released.
4	State Action Plans, City Action Plans, Micro Action Plans, activities under annual action plans, Quarterly progress reports, best practices are to be prepared and uploaded on PRANA portal	State Governments/UT administration, SPCBs and ULBs	Immediately	State Action Plan: 23 States submitted. City Action Plan: 131 cities submitted Annual Action Plan for FY 22-23: 127 cities submitted QPR for FY 2022-23: 27 cities
5	Cities eligible for reduced funding under NCAP and cities not eligible for XV-FC performance grant for FY 2022-23 are required to implement air quality improvement measures as per city action plans with convergence of resources from other schemes to improve performance in the FY	ULBs, SPCBs/UTs and CPCB	Once in 3 months	CPCB RD officials conducted inspections Jan-March, 2023 and submitted the inspection reports for 124 cities regarding works undertaken by cities.

	2022-23. Periodic monitoring of these cities will be undertaken.			
6	Conducting meetings of committees constituted at Central, State and City level for review of implementation of NCAP activities	CPCB, SPCB, State Government, UTs and ULBs	At frequency set under guidelines	National Level Apex Committee: 2 Steering Committee: 5 Monitoring Committee: 11 Implementation Committee: 14 State Level Steering Committee meetings under CS: 94 (19 States) AQMC/SLMIC under PS, Env: 130 (19 States) DLMIC under DM/MC: 119
7	Cities under NCAP & XV-FC may explore implementation of learnings from best practices of other performing cities	ULBs	-	Best practices of cities have been uploaded on PRANA portal to adopt suitable best practices by ULBs.
8	Cities under NCAP & XV-FC may access funds available under NAEB's Nagar Van Yojana and Nagar Van Vatika scheme for greening of open spaces.	ULBs	-	54 cities out 131 cities have accessed funds under Nagar Van Yojana. Rs.85.4 crore sanctioned for 80 Nagar Van/Vatika projects.

Decision: States/UTs who have not conducted State level meetings are to be communicated to hold periodical meetings to review the progress of implementation of NCAP in cities/ULBs.

[Action: MoEFCC]

(iii) Agenda Item 03: Approval for allocation of funds to 82 Non-attainment cities

a. The following funds have been released to 82 Non-attainment cities by MoEFCC.

FY 2019-20: Rs.224.92 crore; FY 2020-21: Rs.150.52 crore; FY 2021-22: Rs. 96.62 crore; FY 2022-23: Rs.476.27 crore; Total: Rs.948.34 crore.

An amount of Rs.596.6 crore was allocated during FY 2022-23 to 82 NACs. Out of the allocated amount, an amount of Rs. 476.27 crore was released out of which Rs.458.45 crore released to 82 cities and savings of Rs.17.82 crore made under CP Scheme were released to following States as extra incentive:

	Funds released during FY 2022-23 (67% of annual allocation)	Additional allocation under savings during FY 2022-23	Total
Bihar	Rs.6.56 crore	Rs.0.53 crore	Rs.7.09 crore
J&K	Rs.30.07 crore	Rs.2.43 crore	Rs.32.5 crore
MP	Rs.9.02 crore	Rs.0.73 crore	Rs.9.75 crore
Telangana	Rs.1.35 crore	Rs.0.11 crore	Rs.1.46 crore
UP	Rs.130 crore	Rs.10.53 crore	Rs.140.53 crore
Assam	Rs.21.2 crore	Rs.2.9 crore	Rs.24.1 crore
Nagaland	Rs.3.35 crore	Rs.0.6 crore	Rs.3.95 crore
Total		Rs.17.82 crore	

Decision: Ex-post facto approval for allocation of Rs.17.82 crore to 7 States (Bihar, J&K, MP, Telangana, UP, Assam and Nagaland) as an extra incentive is granted.

b. **Allocation for FY 2023-24:**

Based on the performance assessment of 82 NACs, an amount of Rs.700 crore has been allocated for FY 2023-24. Details of city-wise and State-wise allocations are placed at **Annexure II**.

Pre-requisites for release of funds (1st instalment: 90% of annual allocation):

i. Submission of UC for the following:

a. 100% utilisation for funds released till FY 2021-22;
b. Minimum 75% utilisation for funds released during FY 2022-23.

ii. Submission of Annual Action Plan for FY 2023-24;
iii. Inclusion of Automatic Testing Stations (ATS) and Registered Vehicle Scrapping Facilities (RVSF) under City Action Plan
iv. Submission of proposal under Nagar Van Yojana
v. Status of uploading of information on PRANA portal.

Decision: Ex-post facto approval of allocation of funds for FY 2023-24 was granted. States/UTs who have not fulfilled the pre-requisites are to be communicated to fulfil pre-requisites conditions for release of funds.

[Action: MoEFCC]

(iv) Agenda Item 04: Status of allocation of funds to 49 Million Plus Cities

a. The following funds have been released to 49 Million Plus Cities by DoE based on the recommendations of MoEFCC regarding performance inline with DoE guidelines.

2020-21: Rs.4400 crore (one time grant)

2021-22: Rs. 2025 crore against allocation of Rs.2217 crore

2022-23: Rs.1932.63 crore against allocation of Rs.2299 crore

Total: Rs.8357.63 crore

b. Allocation for FY 2023-24: Rs. 2431 crore.

CPCB has completed performance assessment for 49 MPCs.

State level Monitoring and Implementation Committee (SLMIC) recommendations received for 21 cities.

Coordination Committee under AS, MoEFCC recommended for release of funds for 21 cities in the following manner:

i. Release of 100% allocation (3 cities): Ahmedabad, Rajkot and Trichy
ii. Release of 75% allocation (15 cities): Vijayawada, Visakhapatnam, Surat, Vadodara, Bhopal, Indore, Jabalpur, Aurangabad, Greater Mumbai, Nagpur, Pune, Nashik, Chennai, Madurai and Kolkata
iii. Release of Nil funds (3 cities): Asansol, Gwalior and Vasai Virar

MoEFCC will recommend release of Rs.936.5 crore out of allocation of Rs.1260 crore to DoE for above 21 cities subject to submission of following pre-requisites by States/UT:

i. Annual Action Plan 2023-24
ii. Inclusion of plan for establishment of ATS and RVSFs under City Action Plan/State Action Plan
iii. Grant Transfer Certificate for funds released during FY 2022-23.
iv. Utilisation Certificate for funds released during FY 2022-23
v. Submission of proposal under Nagar Van Yojana
vi. Details of activities funded through convergence of other Central/State Schemes
vii. Status of uploading of information on PRANA portal

SLMIC recommendations have been recently received from Bihar, Jharkhand, Punjab, and Karnataka.

SLMIC recommendations are to be received from 5 States/UTs/14 cities (Chhattisgarh, Haryana, Rajasthan, Telangana, Uttar Pradesh).

Decision: States/UTs who are yet to convene SLMIC recommendations and furnish the pre-requisites are to be communicated to convene SLMIC meetings and furnish the pre-requisites for recommendation of funds under XV FC grant.

[Action: MoEFCC]

(v) Agenda Item 05: Status of preparation of action plans

i. 8 Central line Ministries have prepared National Action Plans
ii. State Action Plans prepared by 23 States. Jharkhand is yet to submit.
iii. City Action Plans prepared by 131 cities submitted
iv. Annual Action Plan for FY 22-23: 127 cities submitted
v. Annual Action Plan for FY 23-24: 45 cities submitted. Awaited from 86 cities.
vi. Source apportionment studies completed by 41 cities. 90 cities are at various stages (MoU: 6; under process: 84)

Decision: Annual action plans are to be prepared and submitted on PRANA for FY 2023-24 within 15 days. Jharkhand to prepare State Action Plan in 4 weeks.

[Action: 86 ULBs/Cities & Jharkhand State]

(vi) Agenda Item 06: Performance Assessment/air quality improvement in 131 cities

CPCB has conducted performance assessment for 49 MPC and 82 NACs separately based on the prescribed air quality improvement targets.

Targets for 49 MPC was provided with 15% reduction in PM10 concentrations and 15% increase in good AQI days (AQI<200). Targets for 82 NAC was provided with reduction of 3-15% in PM10 concentrations.

90 cities out of 131 cities shown improvement in PM10 in 2022-23. 15 cities met National Ambient Air Quality Standards (60 µg/m3) in 2022-23.

List of 16 cities meeting National Standard for PM10 concentrations:

Details	**16 cities**
Meeting NAAQ Standard for PM10	Nellore, Guntur, Chittoor, Latur, Dera Baba Nanak, Devanagere, Thoothukudi, Silchar, Sagar, Anantapur, Nalgonda, Kadapa, Sundernagar, Parwanoo, Sibsagar, Trichy.

The performance of cities for two scenarios for (i) 2022-23 and (iii) combined for 2021-22 & 22-23 has been assessed and the best case was taken for allocation of funds.

Details of performance assessment of 82 NACs:

Reduction % **(PM10 vis-a vis target)**	**No.**	**Total**
100% & above	33	Srinagar, Durgapur, Gorakhpur, Moradabad, Bareily, Firozabad, Kolhapur, Dehradun, Gulbarga, Jalandhar, Amravati, Nellore, Raebareli, Latur, Derababa Nank, Halida, Alwar, Khurja, Thoothukudi, Silchar, Sagar, Nalgonda, Nalagarh, Kalinganagar, Byrnihat, Nalbari, Talcher, Naya Nangal, Kohima, Sundernagar, Parwanoo, Sibsagar, Ongole
76-99	2	Khanna, Patiala,
51-75	3	Solapur, Ujjain, Anantpur,
26-50	5	Rishikesh, Chittor, Akola, Rajahmundry, Srikakulam,
1-25	2	Kashipur, Gajraula,
Nil	37	Delhi, Chandigarh, Jhansi, Noida, Jammu, Hubli-Dharwad, Sangli, Guwahati, Rourkela, Cuttack, Bhubaneswar, Guntur, Balasore, Udaipur, Nagaon, Jalgaon, Jalna, Chandrapur, Muzaffarpur, Devanagere, Dewas, Dimapur, Kurnool, Kadapa, Vizianagaram, Gaya, Elurur, Angul, Baddi, Anpara, Gobindgarh, Derabassi, Sangareddy, Paonta Sahib, Damtal, Kala Amb

Details of performance assessment of 42 MPCs (includes 7 Urban Agglomerations):

Performance Score	No. cities	Funds (%)	Cities
100	5	100	Ahmedabad, Rajkot, Patna, Dhanbad, Allahabad
75	25	75	Chennai, Trichy, Raipur, Nashik, Vijayawada, Madurai, Bengaluru, Durg Bhilainagar, Aurangabad, Nagpur, Pune, Hyderabad, Indore, Visakhapatnam, Kolkata, Jabalpur, Kota, Amritsar, Mumbai, Vadodara, Surat, Ranchi, Jaipur, Jamshedpur, Bhopal
50	2	50	Kanpur, Agra
25	10	0	Ludhiana, Vasai Virar, Asansol, Gwalior, Jodhpur, Patna, Meerut, Ghaziabad, Lucknow, Faridabad
Total	42 MPC		

Decision: States/UTs may be informed of the performance of respective cities to expedite taking measures for improvement of air quality through funds provided under NCAP and other Central Sector Schemes.

[Action: MoEFCC]

(vii) Agenda Item 07: Merging of Patancheru Non-Attainment City with Hyderabad Urban Agglomeration

Telangana State requested for merger of Patancheru NAC into Hyderabad UA as it is part of Hyderabad Municipal Corporation.

Decision: As there is no representation from Telangana State Govt., the agenda of merger of Patancheru into Hyderabad UA may be deferred.

(viii) Agenda Item 08: Regional Action Plan for IGP airshed

A meeting held with 08 States/UTs in IGP air shed to mobilise funding from public and private agencies. A workshop held on 01.5.2023 to sensitise the need for IGP specific regional action plans and institutional framework to address the air pollution in IGP airshed. UP and Harayana have initiated Air Quality Management Projects through World Bank funding in their respective States.

An institutional framework comprising MoEFCC as permanent co-chair and every State Govt.UT as rotational co-chair in each IGP meetings, is under consideration. UP Govt. being the leading State to share the proposal in this regard.

Decision: The agenda item may be deliberated in the next Steering Committee meeting.

(ix) Agenda Item 09: Presentation by representatives of MoHUA, MHI, MoRTH, MoP, MoPNG on implementation of their schemes in 131 NCAP cities

i. MoHUA: SBM2.0, Smart City Mission, AMRUT, PM E-bus sewa (10,000 e-buses)
ii. MoPNG: SATAT, PMUY, City Gas Distribution Network
iii. MoRTH: Vehicle Scrapping Policy
iv. MHI: E-vehicles, FAME II
v. CESL: CESL grand Challenge of 50,000 E-buses
vi. MoEF&CC: Nagar Van Yojana

Decision: State report card is to be prepared regarding the implementation of various Central schemes and the status of implementation is to be communicated to States/UTs.

[Action: MoEFCC]

5. It was decided that a physical meeting of the Steering Committee meeting is scheduled to be held in October, 2023 at MoEFCC, New Delhi and the following officials from 24 States/UTs of NCAP are to be invited:

(i) ACS/PS, Environment Dept.

(ii) ACS/PS, UD Department/ Local Self Government/ Municipal Administration

(iii) Chairman, SPCB/PCC

6. Meeting ended with vote of thanks to the Chair.

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Annexure I

List of participants

Meeting of 06th Steering Committee of NCAP for review of progress of air quality improvement activities of 131 non-attainment cities-regarding.

MoEF&CC

1. Smt. Leena Nandan, Secretary, EF&CC and Chairperson
2. Shri Tanmay Kumar, Additional Secretary, MoEF&CC and Chairman CPCB
3. Shri Naresh Pal Gangwar, Additional Secretary, MoEF&CC
4. Shri B. Abhay Bhaskar, DIG, MoEF&CC
5. Shri N. Subrahmanyam, Scientist-D, MoEF&CC
6. Dr. Priti Singh, Scientist-D, MoEF&CC
7. Shri Prasoon Tripathi, Under Secretary, MoEF&CC
8. Shri Ashish Dhawan, Section Officer, MoEF&CC
9. Shri Abhishek Chaturvedi, Consultant-B, NCAP, MoEF&CC
10. Shri Ramakrishna Chinthapalli, Consultant-B, NCAP, MoEF&CC
11. Shri Tushar Bagul, Consultant, NCAP, MoEF&CC
12. Shri Siddharth Sharma, Consultant, NCAP-PMU, APAG

Central Ministries

13. Shri Sudip Nag, Mission Director, Biomass Mission, MoP
14. Shri Shyam Lal Poonia, Deputy Secretary, SBM, MoHUA
15. Shri R.K. Meena, Director, CEA, MoP
16. Shri Sunit Kr. Gupta, Director, CEA, MoP
17. Shri P. Kumar, Director, CEA, MoP
18. Shri Suman Chandra, Deputy Secretary, MNRE
19. Shri Gaurav Joshi, Deputy Secretary, MHI
20. Shri Paresh Kumar Goel, Director, Transport & IC, MoRTH
21. Shri T. Venkateswarh, Chief Engineer (TPRM), CEA
22. Shri Lavkush Singh, DD, CEA

CPCB

23. Shri Bharat K. Sharma, Member Secretary, CPCB
24. Shri P.K. Gupta, Scientist-F, AQM, CPCB
25. Shri P. Agarwal, Scientist-E, AQM, CPCB

26. Ms. Sakshi Batra, Sc-B, CPCB
27. Shri Pankaj Jiwrajka, NCAP-PMU, APAG

GNCTD & Delhi PCC

28. Shri Jayachandran, SS Env. & Member Secretary, DPCC, Delhi
29. Shri Vikas Jain, Nodal Officer, MCD
30. Shri C.L. Meena, Nodal Officer, Air Pollution, NDMC
31. Shri C.P. Pandey, SO, UD Department, Delhi
32. Ms. Preeti R. Galne, Consultant-B, DPCC, Delhi

Online Participants

33. Addl. Chief Secretary/Pr. Secretary, Department of Environment (Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal)/ Nominated Officers/Officials.
34. ACS/PS, Urban Development (Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal) / Nominated Officers/Officials.
35. The Chairman, SPCB's/PCC's (Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal)/Nominated Officers/Officials.
36. The Member Secretary, SPCB's/PCC's (Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal) / Nominated State Nodal Officers/Officials of NCAP.
37. Municipal Commissioners of 131Non-attainment Cities/MPC / Nominated City Nodal Officers/Officials of NCAP.
38. Shri. R Suresh, Senior Fellow/ Area Convener, TERI-Delhi.
39. Ms. Anju Goel, Fellow Research, TERI-Delhi.
40. Consultants - NCAP, CPCB/SPCBs/PCCs.

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Annexure II

Details of city-wise and State-wise allocations to 82 Non-attainment cities under NCAP for FY 2023-24

S. No.	States/ UTs	City	Annual allocation*	Actual allocation of funds under NCAP for the FY 2023-24 (amount in crore)				
				Performance-based allocation (A)	Incentive allocation (B)	Special allocation (C)	Total (A+B+C)	Grand Total (for the whole state)
1	Andhra Pradesh	Chitoor	2.06	2.06		0.68	2.74	55.35
2		Srikakulam	2.50	-		0.82	0.82	
3		Ongole	2.52	2.52	1.39	-	3.92	
4		Eluru	3.97	-		1.30	1.30	
5		Vizianagaram	4.25	-		1.39	1.39	
6		Kadapa	4.54	4.54		1.49	6.02	
7		Anantapur	4.51	4.51		1.48	5.99	
8		Rajahmundry	5.87	1.47		1.92	3.39	
9		Kurnool	7.22	-		2.36	2.36	
10		Nellore	7.58	7.58	6.98	-	14.55	
11		Guntur	9.70	9.70		3.17	12.87	
12	Assam	Nalbari	0.59	0.59		2.41	3.00	19.60
13		Sibsagar	0.46	0.46		2.54	3.00	
14		Silchar	1.66	1.66		1.34	3.00	
15		Nagaon	3.81	-		3.00	3.00	
16		Guwahati	23.23	-		7.60	7.60	
17	Bihar	Gaya	16.03	-		5.25	5.25	10.53

S. No.	States/ UTs	City	Annual allocation*	Actual allocation of funds under NCAP for the FY 2023-24 (amount in crore)				
				Performance-based allocation (A)	Incentive allocation (B)	Special allocation (C)	Total (A+B+C)	Grand Total (for the whole state)
18		Muzaffarpur	16.15	-		5.29	5.29	
19	Chandigarh	Chandigarh	27.30	-		8.94	8.94	8.94
20	Chhattisgarh	Korba	5.75	-		1.88	1.88	1.88
21	Delhi	Delhi	30.35	-		9.93	9.93	9.93
22	Himachal Pradesh	Kala Amb	0.00	-		0.50	0.50	3.54
23		Damtal	0.05	-		0.50	0.50	
24		Parwano	0.09	0.09		0.41	0.50	
25		Nalagarh	0.19	0.19	0.19	0.12	0.50	
26		Sunder Nagar	0.27	0.27	0.27	-	0.54	
27		Paonta Sahib	0.62	-		0.50	0.50	
28		Baddi	0.98	-		0.50	0.50	
29	Jammu and Kashmir	Jammu	27.36	-		8.95	8.95	60.87
30		Srinagar	25.96	25.96	25.96	-	51.91	
31	Karnataka	Devanagere	6.26	6.26		2.05	8.31	30.58
32		Gulburga	8.57	8.57	8.29	-	16.86	
33		Hubli-Dharwad	16.52	-		5.41	5.41	
34	Madhya Pradesh	Dewas	6.94	-		2.27	2.27	25.72
35		Sagar	5.33	5.33	4.91	-	10.23	
36		Ujjain	13.22	9.92		3.30	13.22	

S. No.	States/ UTs	City	Annual allocation*	Actual allocation of funds under NCAP for the FY 2023-24 (amount in crore)				
				Performance-based allocation (A)	Incentive allocation (B)	Special allocation (C)	Total (A+B+C)	Grand Total (for the whole state)
37	Maharashtra	Jalgaon	7.18	-		2.35	2.35	77.87
38		Jalna	6.36	-		2.08	2.08	
39		Akola	6.45	-		2.11	2.11	
40		Chandrapur	9.47	-		3.10	3.10	
41		Latur	4.87	4.87	4.87	-	9.73	
42		Sangli	7.84	-		2.57	2.57	
43		Kolhapur	10.24	10.24	4.53	0.59	15.36	
44		Amravati	10.70	10.70	10.70	-	21.41	
45		Solapur	17.79	13.34		5.82	19.17	
46	Meghalaya	Byrnihat	0.05	0.09	0.05	2.86	3.00	3.00
47	Nagaland	Kohima	1.66	1.66	0.46	0.88	3.00	6.00
48		Dimapur	2.76	-		3.00	3.00	
49	Odisha	Angul	1.07	-		0.50	0.50	22.47
50		Talcher	0.83	0.83	0.77	-	1.60	
51		Kalinga Nagar	1.22	1.22	0.45	0.16	1.83	
52		Balasore	2.80	-		0.92	0.92	
53		Rourkela	16.31	-		5.34	5.34	
54		Cuttack	16.59	-		5.43	5.43	
55		Bhubneshwar	20.94	-		6.85	6.85	

S. No.	States/ UTs	City	Annual allocation*	Actual allocation of funds under NCAP for the FY 2023-24 (amount in crore)				
				Performance-based allocation (A)	Incentive allocation (B)	Special allocation (C)	Total (A+B+C)	Grand Total (for the whole state)
56	Punjab	Dera Bassi	0.66	-		0.50	0.50	59.49
57		Naya Nangal	0.72	0.72	0.72	-	1.44	
58		Gobindgarh	2.51	-		0.82	0.82	
59		Pathankot/Dera Baba	2.22	2.22	2.22	-	4.45	
60		Khanna	3.04	3.04		1.00	4.04	
61		Patiala	10.57	10.57		3.46	14.03	
62		Jalandhar	25.77	25.77		8.44	34.21	
63	Rajasthan	Alwar	9.01	9.01		2.95	11.95	16.77
64		Udaipur	14.70	-		4.81	4.81	
65	Tamil Nadu	Tuticorin	3.02	3.02	3.02	-	6.05	6.05
66	Telangana	Sangareddy	1.51	-		0.50	0.50	4.48
67		Nalgonda	1.99	1.99	1.99	-	3.98	
68	Uttar Pradesh	Anpara	0.70	-		0.50	0.50	200.33
69		Gajraula	2.50	-		0.82	0.82	
70		Raebareli	4.72	4.72	4.72	-	9.44	
71		Khurja	5.30	5.30	5.16	-	10.46	
72		Jhansi	13.70	-		4.49	4.49	
73		Firozabad	14.92	14.92	14.92	-	29.83	
74		Noida	30.35	-		9.93	9.93	

S. No.	States/ UTs	City	Annual allocation*	Actual allocation of funds under NCAP for the FY 2023-24 (amount in crore)				
				Performance-based allocation (A)	Incentive allocation (B)	Special allocation (C)	Total (A+B+C)	Grand Total (for the whole state)
75		Bareily	26.79	26.79	26.79	-	53.58	
76		Gorakhpur	16.31	16.31	16.31	-	32.63	
77		Muradabad	24.33	24.33	24.33	-	48.66	
78	Uttarakhand	Rishikesh	2.99	1.49		0.98	2.47	32.43
79		Kashipur	3.56	-		1.16	1.16	
80		Dehradun	17.51	17.51	11.28	-	28.79	
81	West Bengal	Haldia	4.19	4.19	2.31	-	6.50	44.15
82		Durgapur	18.82	18.82	18.82	-	37.65	
Total			**700.00**	**325.37**	**202.41**	**172.22**	**700.00**	**700.00**

*Note: Annual financial allocation is as per the PM10 data for the financial year 2022-23 and population data based on Census 2011.

Annexure II

Details of city-wise allocations under 15th Finance commission

State	S.No.	U.A	Allocation as per guideline for FY 2023-24	Performance Scores	Percentage of funds eligible as per performance score and XV FC operational guidelines	
Andhra Pradesh	1	Vijayawada	34	75	75%	25.50
	2	Visakhapatnam	40	75	75%	30.00
Bihar	3	Patna	113	25	0%	Nil
Chhattisgarh	4	Bhilai	29	75	75%	21.75
	5	Raipur	31	75	75%	23.25
Gujarat	6	Ahmedabad	100	100	100 %	100.00
	7	Rajkot	22	100	100 %	22.00
	8	Surat	72	75	75%	54.00
	9	Vadodara	29	75	75%	21.75
Haryana	10	Faridabad	27	25	0%	Nil
Jharkhand	11	Dhanbad	29	100	100 %	29.00
	12	Jamshedpur	32	75	75%	24.00
	13	Ranchi	27	75	75%	20.25
Karnataka	14	Bruhat Bangalore	154	75	75%	115.50
Madhya Pradesh	15	Bhopal	48	75	75%	36.00
	16	Gwalior	28	25	0%	Nil
	17	Indore	56	75	75%	42.00
	18	Jabalpur	33	75	75%	24.75
	19	Aurangabad	17	75	75%	12.75

Maharashtra	20	Mumbai	269	75	75%	201.75
	21	Nagpur	37	75	75%	27.75
	22	Nashik	23	75	75%	17.25
	23	Pune	74	75	75%	55.50
	24	Vasai-virar	18	25	0%	Nil
Punjab	25	Amritsar	21	75	75%	15.75
	26	Ludhiana	29	25	0%	Nil
Rajasthan	27	Jodhpur	34	25	0%	8.50
	28	Jaipur	91	75	75%	68.25
	29	Kota	30	75	75%	22.50
Tamil Nadu	30	Chennai	100	75	75%	75.00
	31	Madurai	17	75	75%	12.75
	32	Trichy*	12	100	100 %	12
Telangana	33	Hyderabad	129	75	75%	96.75
Uttar Pradesh	34	Agra	50	50	50%	25.00
	35	Allahabad	34	100	100 %	34.00
	36	Ghaziabad	67	25	0%	Nil
	37	Kanpur	82	50	50%	41.00
	38	Lucknow U.A.	82	25	0%	Nil
	39	Meerut	40	25	0%	Nil
	40	Varanasi	40	100	100 %	40.00
West Bengal	41	Asansol	19	25	0	Nil
	42	Kolkata	212	75	75%	159.00
TOTAL			2431			

**Trichy city meets National Ambient Air Quality Standard

***

Q-16017/41/2019-CPA
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)
****

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi – 110003

Date: 01.08.2024

Office Memorandum

Subject: Minutes of 7th Meeting of Steering Committee of National Clean Air Programme held on 25th July, 2024 at MoEFCC – reg.

The undersigned is directed to refer the 7th meeting of National Steering Committee of National Clean Air Programme (NCAP) held under the chairpersonship of Smt. Leena Nandan, Secretary, MoEFCC on 25th July, 2024 at 03:00 PM at Teesta Hall, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.

2. In view of the above, the minutes of 7th Meeting of National Steering Committee of National Clean Air Programme (NCAP) are enclosed herewith.

This issues with the approval of the Competent Authority.

Yours sincerely,

N. Subrahmanyam 01/08/2024

(N. Subrahmanyam)
Scientist 'E'

To,

(i) Chairman, Central Pollution Control Board
(ii) Additional Chief Secretary/Principal Secretary/Secretary, Environment Dept., 24 States/UTs covered under NCAP
(iii) Additional Chief Secretary/Principal Secretary/Secretary, UDD/MAD/Local Self Government Dept., 24 States/UTs covered under NCAP
(iv) Chairman, 24 SPCB/PCCs under NCAP
(v) Joint Secretary, Ministry of Power
(vi) Joint Secretary, Department of Agriculture Cooperation & Farmers Welfare
(vii) Joint Secretary, Ministry of Housing and Urban Affairs
(viii) Joint Secretary, Ministry of Road Transport and Highways
(ix) Joint Secretary, Ministry of Petroleum and Natural Gas
(x) Joint Secretary, Ministry of Health and Family Welfare
(xi) Joint Secretary, Ministry of Heavy Industries
(xii) DG, TERI

Copy to:

(i) Member Secretary, 24 SPCB/PCCs under NCAP

(ii) Dir(PG)
(iii) Divisional Head, AQM (NCAP), CPCB
(iv) PSO to Secretary, EF&CC/ PPS to AS(NPG)
(v) Guard file

MINUTES OF 7TH MEETING OF NATIONAL STEERING COMMITTEE OF NATIONAL CLEAN AIR PROGRAMME (NCAP)

The 7th meeting of Steering Committee of National Clean Air Programme (NCAP) was convened on 25th July, 2024 at 03:00 PM under the Chairpersonship of **Smt. Leena Nandan**, Secretary, MoEF&CC in Teesta Conference Hall, Indira Paryavaran Bhawan, New Delhi. The list of participants of the meeting is enclosed at Annexure I.

2. At the outset, **Smt. Leena Nandan**, Secretary, MoEF&CC welcomed all participants and emphasized importance of implementation of National Clean Air Programme (NCAP) for improving air quality in targeted cities.

3. **Shri Naresh Pal Gangwar**, Additional Secretary, MoEF&CC briefed about status of implementation of NCAP in 131 cities/ULBs of 24 States/UTs and the meeting agenda (**Annexure-I**).

4. 6th meeting of Steering Committee of NCAP was held on 13th September, 2023 and Minutes of Meeting were circulated to members. Action Taken Report on decisions of 6th meeting was presented (ATR is enclosed at **Annexure II**).

5. Dr Prashant Gargava, Director (NCAP), MoEFCC made a brief presentation giving overview of implementation status including physical and financial progress of 131 cities (**Annexure III**).

6. Presentations (**Annexure IV**) were made on convergence of central schemes in 131 NCAP cities by representatives of MoHUA for SBM2.0, Smart City Mission & PM e-bus sewa and MoRTH on Vehicle Scrapping Policy.

7. Presentations were also made by Municipal Commissioners of five better performing cities namely, Bareilly, Dehradun, Gorakhpur, Jodhpur and Thoothukudi (**Annexure V**) covering strategies and specific interventions made in their respective cities under NCAP as well as through mobilisation of resources from convergence of Central and State Govt. schemes and city's internal resources. Presentation was also made by the Chairman, Bihar Pollution Control Board regarding air quality improvement measures in cities of Bihar.

8. Smt. Leena Nandan, Secretary and chairperson of Steering Committee emphasized the importance of fostering collaboration between cities to ensure the successful implementation of the National Clean Air Programme (NCAP). She appreciated the strategies adopted by five cities, which made presentation, for achieving considerable reduction in air pollution. She urged all States and Cities to plan for specific strategies suitable to cities to improve air quality on similar lines. She also highlighted the effective utilization of funds available under NCAP including convergence of Central and State Govt. schemes for achieving the objectives of NCAP. Further, she stressed upon the need for regular engagement with the States &

Cities, where improvement is yet to be achieved, along with the concerned Union Ministries where convergence of Central Schemes are implemented. She also emphasized that the targets provided by cities for three months as part of Annual Action Plan must be accomplished by all cities.

9. After the deliberations, the following decisions were made:

i. Minutes of 6th Steering Committee are confirmed.

ii. Merging of Patancheru NAC with Hyderabad UA is approved. Accordingly, the total number of cities under NCAP will be 130.

iii. Ex-post facto approval is granted for allocation and release of Rs. 34.30 crore to 8 States (Assam, Meghalaya, Nagaland, J&K, Rajasthan, Madhya Pradesh, Bihar, Tamil Nadu) as an additional grant during FY 2023-24.

iv. Ex-post facto approval of allocation of funds of Rs. 750 Crore to 82 cities for FY 2024-25 is granted. States/UTs who have not fulfilled the pre-requisites may be communicated to do fulfil these pre-requisites for releasing funds (**Annexure VI**).

[Action: MoEF&CC]

iv. States/UTs and Cities to regularly convene review meetings of the Steering, State and District level monitoring Committees for monitoring the progress and resolving interdepartmental issues, if any, to expedite actions. All cities to prepare Annual Action Plan and submit on PRANA portal by 15th August, 2024.

[Action: States/UTs & Cities]

v. MoEFCC has proposed a revised Challenge Method (**Annexure VII**) for cities to be eligible for accessing the allocated funds. States/UTs and Cities may initiate actions in advance to be able to meet the revised criteria.

[Action: States/UT/ & Cities]

vi. Cities namely, Dhanbad, Ranchi, Bangalore, Aurangabad, Mumbai, Nagpur, Pune & Amritsar to take actions to comply with DoE Guidelines for release of Rs. 184 crores under XV FC Air Quality Grants for FY 2023-24. MoEF&CC to pursue with these cities for compliance and to follow-up with DoE for release of funds.

[Action: Dhanbad, Ranchi, Bangalore, Aurangabad, Mumbai, Nagpur, Pune & Amritsar & MoEFCC]

vii. States/UTs to submit the recommendations of SLMIC for consideration by Coordination Committee for release of XV FC grants for FY 2024-25. Cities to ensure compliance to pre-requisites and DoE Guidelines (Para 16) (**Annexure VIII**)

[Action: Concerned States & 49 MPCs/UAs]

viii. CPCB to conduct regular review meetings with the cities, which did not show any air quality improvement, for strengthening their city action plans as well as implementation. Similar reviews may also be undertaken for cities with less than 20% improvement in PM10 levels to expedite the progress and ensure their performance before next meeting (**Annexure IX**).

[Action: CPCB]

ix. Fund utilization to be monitored in States/UTs having low utilization for expediting actions and improving utilization in these States before next meeting.

[Action: States/UTs, MoEF&CC & CPCB]

x. Cities to implement the targets for 3 months as part of City Action Plan as per the timelines and furnish weekly reporting on PRANA portal. ACS/PS (Env), State/UT and Municipal Commissioners to personally monitor the progress for ensuring accomplishment of the targets.

[Action: ACS/PS (Env), State/UT and Municipal Commissioners]

xi. Extensive plantation drive "Ek Ped Maa Ke Naam" with a special event on 7th September 2024 to be undertaken. Also, "Swachh Vayu Diwas" to be organized on 7th September 2024 at city as well as State level.

[Action: 24 States/UTs & 131 Cities]

xii. Engagement with best performing cities to ensure dissemination of learning, outcomes and best practices for replication across 131 Cities;

[Action: CPCB, States/ UTs/131 Cities]

xiii. City Action Plans are to be revised for 100% saturation basis and submitted on PRANA portal.

[Action: CPCB, States/ UTs/131 Cities]

xiv. Submission of State report card on monthly basis to include all components of NCAP along with convergence of Central and State Govt. Schemes.

[Action: 24 States/UTs]

xv. It is observed that Sold Waste Management is a challenge in many cities which contributes significantly to air pollution. MoHUA may be requested to review the status of Municipal Solid Waste and C&D Waste Management in 131 NCAP cities for expeditious actions and also revisit its financial assistance model, if required.

[Action: MoEFCC & MoHUA]

xvi. Regular engagement with stakeholder Ministries to identify the challenges and their resolution for effective implementation of the Central Schemes in NCAP cities.

[Action: MoEFCC & Concerned Ministries]

xvii. Capacity building of NCAP Consultants deputed at SPCBs/Cities is to be carried out for sensitising them about various relevant schemes of Central Govt. for achieving NCAP objectives. The concerned ministries may be informed regarding engagement of NCAP consultants and effectively utilization of this additional manpower in implementation of their schemes in 131 cities.

[Action: MoEFCC & CPCB]

****

List of participants

MoEF&CC

1. Smt. Leena Nandan, Secretary, EF&CC and Chairperson
2. Shri Tanmay Kumar, Additional Secretary, MoEF&CC and Chairman CPCB
3. Shri Naresh Pal Gangwar, Additional Secretary, MoEF&CC
4. Dr. Prashant Gargava, Director NCAP, MoEF&CC
5. Shri N. Subrahmanyam, Scientist-E, MoEF&CC
6. Dr. Priti Singh, Scientist-D, MoEF&CC
7. Shri Prasoon Tripathi, Under Secretary, MoEF&CC
8. Shri Ashish Dhawan, Section Officer, MoEF&CC
9. Consultants, NCAP, MoEF&CC

Union Ministries

1. Shri Paresh Kumar Goel, Director, Transport, MoRTH
2. Shri Shyam Lal Poonia, Director, CV & SBM, MoHUA
3. Shri Sanjay Gupta, Director, Smart City Mission, MoHUA
4. Shri Satish Kumar, Director, Thermal, MoP
5. Shri Anand Jha, Director, MoPNG
6. Shri Amit Sood, Head Commercial and Recovery, CESL
7. Shri Abhishek Gupta, Team Leader, PM e-Bus Sewa

CPCB

1. Shri Bharat Kumar Sharma, Member Secretary, CPCB
2. Dr. Pankaj Aggarwal, DH-AQM, CPCB
3. Sh. Aditya Sharma, DH-AQMN, CPCB
4. Smt. Sakshi Batra, Scientist-B, CPCB

TERI

1. Smt. Vibha Dhawan, DG, TERI

Andhra Pradesh

1. Smt. M. Sree Ranjani, JCES, APPCB
2. Shri N. V. Bhaskara Rao, Chief Environment Engineer, APPCB

Assam

1. Dr. Arup Kumar Misra, Chairman
2. Dr. Shantanu Kumar Dutta, Member Secretary

Bihar

1. Dr. D K Shukla, Chairman, BSPCB
2. Shri MD. Arif Hasan, Joint Secretary, UDD

Chandigarh

1. Shri TC Nautiyal, Member Secretary, CPCC
2. Shri Prabhjot Singh, Executive Engineer
3. Shri Sushil Dogra, Scientist B, CPCC

Chhattisgarh

1. Shri Arun Prasad. P, Member Secretary, CPCB
2. Shri Shashank Pandey, Chief Executive Officer

Delhi

1. Shri Tariq Thomas, Additional Commissioner, MCD
2. Smt. Nigam Agarwal, Director, Environment Department, GNCTD
3. Sh. Jagdish Prasad, Department of UD
4. Sh. Deepak Mittal, NDMC
5. Shri CL Meena, Nodal Officer, NDMC
6. Sh. Santosh Kumar, Chief Engineer, MCD

Gujarat

1. Shri D M Thaker, Member Secretary
2. Shri Niraj Shah, Deputy Environment Engineer, GNCB

3. Shri Jwalant Naik, Environment Engineer, Surat Municipal Corporation

Haryana

1. Shri Pardeep Kumar, Member Secretary, HSPCB
2. Sh. Nitin Kadian, Executive Engineer, Municipal Corporation
3. Shri B.K. Kardam, Chief Engineer, MC Faridabad
4. Sh. Nirmal Kumar, SEE, HSPCB

Himachal Pradesh

1. Shri Satpal Dhiman, Additional Secretary, Environment Department, Government of Himachal Pradesh
2. Shri Anil Joshi, Member Secretary, HP SPCB

Jammu & Kashmir

1. Shri Dheeraj Gupta, Financial Commissioner/Additional Chief Secretary
2. Sh. Vasu Yadav, Chairman, JKPCC
3. Sh. Ghansham Singh, Member Secretary, JKPCC
4. Shri Rahul Yadav, Municipal Commissioner, Jammu
5. Sh. Lateef Bhat, Srinagar Municipal Corporation

Jharkhand

1. Sh. Arava Rajkamal, Secretary, UD & H Department, Government of Jharkhand
2. Shri Sanjay Kumar Srivastava, OSD, JSPCB
3. Sh. Krishna Kumar, Deputy Municipal Commissioner, Jamshedpur

Karnataka

1. Shri Balachandra H C, Member Secretary
2. Shri Basavraj Kabade, Chief Engineer, Bengaluru
3. Dr. P. Niranjan, Chief Environment Officer

Madhya Pradesh

1. Dr. Neeraj Kumar Verma, Chief Scientist, MPCB

Maharashtra

1. Shri Pravin Darade, Principal Secretary, Environment Dept.
2. Dr. V. M. Motghare, Joint Director, MPCB

Meghalaya

1. Shri R. Nainamalai, Secretary, Forest & Environment, Government of Meghalaya

Nagaland

1. Shri Yanathung Kithan, Scientist-B, Nagaland Pollution Control Board

Odisha

1. Dr. K. Murugesan, Env-cum-Spl.Secy, Director & Member Secretary, SPCB
2. Dr. Nihar Ranjan Sahoo, Chief Environmental Engineer, OPCB

Punjab

1. Shri Adarsh Pal Vij, Chairman, Punjab PCB
2. Shri. Jitin Joshi, Deputy Director, Department of Science, Technology & Environment, Government of Punjab
3. Dr. Krunesh Garg, Chief Environmental Engineer, PPCB
4. Shri Sandeep Sharma, Superintendent, Municipal Council, Mandi-Gobindgarh

Rajasthan

1. Shri Vijai N, Member Secretary
2. Sh. Arun Vyas, Chief Engineer, Department of Local Bodies, Rajasthan
3. Shri Atul Prakash, Municipal Commissioner, Jodhpur
4. Sh. Ram Prakash, Commissioner, LSG, Udaipur
5. Sh. Prateek Kumawat, Assistant Engineer, Department of Local Bodies

Tamil Nadu

1. Dr. P. Senthil Kumar, Principal Secretary, Environment
2. Dr. Jayanthi.M, Chairperson, TNPCB

3. Shri L. Madhubalan, Municipal Commissioner, Thoothukudi

Telangana

1. G. Ravi, Member Secretary, TSPCB
2. Dr. Dasari Prasad, Senior Environment Scientist, TSPCB

Uttar Pradesh

1. Sh. Ashish Tiwari, Secretary, DoEF&CC, Uttar Pradesh
2. Sh. Sanjeev Kumar Singh, Member Secretary, UPPCB
3. Smt. Nidhi Gupta Vats, Municipal Commissioner, Bareilly
4. Shri. Gaurav Singh Sogarwal, Municipal Commissioner, Gorakhpur
5. Sh. Utsav Sharma, Environment Engineer, UPPCB

Uttarakhand

1. Shri R.K. Sudhanshu, Principal Secretary, Env.
2. Dr. Parag Madhukar Dhakate, Municipal Commissioner, Dehradun

West Bengal

1. Smt. Mayuri Vasu, Special Secretary, UDMA
2. Dr. Kalyan Rudra, Chairman, WBPCB
3. Dr. Debashish Chakraborty, Senior Scientist, WBPCB

ANNEXURE - R15/6

File No. Q-15014/4/2024-CP
Government of India
Ministry of Environment, Forest & Climate Change
(CP Division)

Indira Paryavaran Bhawan
Jorbagh Road
New Delhi- 110003

Date: 05th September, 2024

ORDER

Sub: Constitution of Coordination Committee for Air Quality Management in Indo Gangetic Plain (IGP) Airshed-reg

National Clean Air Programme (NCAP) was launched by Ministry of Environment, Forest and Climate Change (MoEFCC) in January 2019 with an aim to improve air quality in 131 cities (non-attainment cities and Million Plus Cities in 24 States/UTs by engaging all stakeholders. NCAP focuses on preparation and implementation of national, state & city level action plans in 24 States/ UTs and targeted 131 cites.

2. NCAP envisages to achieve reduction in PM10 levels up to 40% or achievement of national ambient air quality standards (60 microgram/cubic meter) by 2025-26.

3. Programme emphasizes mobilization of resources through convergence of various schemes/ programmes of central, state governments, resources from ULBs and developmental authorities. In addition, financial resources are being provided under NCAP through Million Plus Cities Challenge Fund (MPCCF) under XV Finance Commission air quality grant and Control of Pollution scheme of MoEFCC for addressing critical gaps. NCAP lays down an institutional framework for implementation in the form of National, State and City level implementation, review and monitoring Committees.

4. Indo Gangetic Plain (IGP) area comprising 8 States/UTs, namely Bihar, Chandigarh, Delhi, Haryana, Jharkhand, Punjab, Uttar Pradesh, and West Bengal, on account of typical geography and meteorology, have high baseline levels of air pollution which requires regional airshed management to abate air pollution.

5. Considering the common geographical and meteorological factors and the transboundary nature of air pollution, preparation and implementation regional management plan for IGP airshed region is envisaged for achieving the objectives of NCAP.

6. A Coordination Committee is hereby constituted for coordinating actions in respect of Air Pollution in Indo Gangetic Plain (IGP) Airshed area with the following composition:-

(i)	Additional Secretary (CP), **Ministry of Environment, Forest and Climate**, Govt. of India	Chairperson
(ii)	Additional Chief Secretary / Principal Secretary, Environment Department of one of the **08 IGP States, on rotation on yearly basis**	Co-Chairperson
(iii)	Additional Chief Secretary/Principal Secretary, Department of Environment, Forest and Climate Change of States/UTs: **Bihar, Chandigarh, NCT Delhi, Haryana, Jharkhand, Punjab, Uttar Pradesh, West Bengal**	Member
(iv)	Member Secretary, **Commission on Air Quality Management in NCR & Adjoining Areas**	Member
(v)	Member Secretary, **Central Pollution Control Board**	Member
(vi)	Member Secretary, **State Pollution Control Board/Pollution Control Committee of 08 States/UTs**	Members
(vii)	**Two experts** in the field of air quality management, as nominated by Chairperson	Members
(viii)	Representative not below the rank of Joint Secretary/ Adviser of **Indian Space Research Organization** as nominated by Chairman, ISRO	Member
(ix)	Representative not below the rank of Joint Secretary/ Adviser of **India Meteorological Department** as nominated by DG, IMD	Member
(x)	Director (NCAP), CP Division, **Ministry of Environment, Forest and Climate Change**	Member Convener

7. The ACS/ Principal Secretary of the Environment Department of one of the 8 States/UTs will be the co-chair on rotation on yearly basis. The ACS, Environment, UP will be the co-chair for first year, i.e. 2024-25.

8. The Committee may co-opt officials from various departments from Central and State Government, or any additional expert(s) as a member to the committee.

9. Functions of the Committee shall be:-

i. To integrate States Action Plans to develop IGP Regional Airshed Management Plan;

ii. To monitor the implementation of IGP Regional Airshed Management Plan;

iii. To form sectoral groups, as needed for development and monitoring the implementation of sectoral action plans;

iv. To engage with relevant academic, research and experts organizations to strengthen the implementation of IGP Regional Airshed Management Plan.

v. Committee may undertake any function in regard to development and monitor the implementation of IGP Regional Airshed Management Plan.

10. The committee shall meet at least once in six months.

11. Secretariat to the IGP Coordination Committee will be at CP Division, MoEFCC, New Delhi to carry out the functions and recommendations of the Coordination Committee.

This issues with the approval of competent authority.

(Dr. Prashant Gargava)

Director (NCAP)

To,

1. Secretary, Ministry of Environment, Forest and Climate Change
2. ACS/PS, Department of Environment, Forest and Climate Change, Bihar
3. ACS/PS, Department of Environment, Forest and Climate Change, Chandigarh
4. ACS/PS, Department of Environment, Forest and Climate Change, Delhi
5. ACS/PS, Department of Environment, Forest and Climate Change, Haryana
6. ACS/PS, Department of Environment, Forest and Climate Change, Jharkhand
7. ACS/PS, Department of Environment, Forest and Climate Change, Punjab
8. ACS/PS, Department of Environment, Forest and Climate Change, Uttar Pradesh
9. ACS/PS, Department of Environment, Forest and Climate Change, West Bengal
10. Member Secretary, Commission on Air Quality Management in NCR & Adjoining Areas
11. Member Secretary, CPCB

Copy to:

i) Chief Secretary of 08 States/ UTs

ii) Chairman, CAQM

iii) Chairman, CPCB

iv) Chairman, SPCB/PCC of 08 States/UTs

v) Director, NCAP, MOEFCC

vi) PS to Hon'ble Minister, EF&CC

vii) PS to Hon'ble MoS, EF&CC

viii) PSO to Secretary, EF&CC

ix) PPS to AS (NPG)

x) US, CP Division

Director (NCAP)